

Eighteenth Series, Vol. IX No. 3

Wednesday, July 23, 2025

Shravana 1, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fifth Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. IX contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Krishna Bist

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. IX, Fifth Session, 2025/1947 (Saka)
No. 3, Wednesday, July 23, 2025/ Sravana 1, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWER TO QUESTION	
Starred Question No.41	10-22
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 42 to 60	22-108
(ii) Unstarred Question Nos. 461 to 690	108-937

PAPERS LAID ON THE TABLE	938-941
COMMITTEE ON ESTIMATES	
6 th Report	941
STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ	
11 th and 12 th Reports	942
STATEMENTS BY MINISTER	942-945
(i)(a) Status of implementation of the recommendations contained in the 388 th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Biotechnology, Ministry of Science and Technology	942-943
(b) Status of implementation of the recommendations contained in the 389 th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Scientific & Industrial Research (DSIR), Ministry of Science and Technology	943-944
(c) Status of implementation of the recommendations contained in the 390 th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Science and Technology, Ministry of Science and Technology	944

- (d) Status of implementation of the recommendations contained in the 393rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Ministry of Earth Sciences

Dr. Jitendra Singh 945

GOVERNMENT BILLS – Introduced

(i) National Sports Governance Bill, 2025 946

(ii) National Anti-Doping (Amendment) Bill, 2025 947

MATTERS UNDER RULE 377 947-966

- (i) Need to frame law for compulsorily hallmarking of silver at par with Gold

Shri Mukeshkumar Chandrakaant Dalal 948

- (ii) Need to expedite implementation of projects approved under Pradhan Mantri Matsya Sampada Yojna (PMMSY) in various parts of Odisha

Shri Bibhu Prasad Tarai 948-949

- (iii) Need to conserve and declare Nandasa Stupa in Nandasa village in Bhilwara Parliamentary Constituency, Rajasthan as a National Memorial

Shri Damodar Agrawal 949

- (iv) Regarding railway related issue of Jalore Parliamentary Constituency

Shri Lumbaram Choudhary 950

- (v) Need to establish a stadium in Katra Legislative Assembly Constituency in Uttar Pradesh
Shri Arun Kumar Sagar 951
- (vi) Regarding railway related issue of Bhiwani-Mahendragarh Parliamentary Constituency, Haryana
Shri Dharambir Singh 951-952
- (vii) Regarding initiatives taken to ensure the safety and security of girls in the country
Shri Darshan Singh Choudhary 952-953
- (viii) Need to issue instructions to stop the dumping of fly ash on roadsides by overloaded trucks in Jharsuguda district, Odisha
Shri Pradeep Purohit 953-954
- (ix) Need to comply with crowd management regulations strictly during religious or cultural gatherings/festivals to control stampedes in the country
Dr. K. Sudhakar 954
- (x) Need to restore stoppage of trains at railway stations in Janjgir-Champa Parliamentary Constituency, Chhattisgarh
Shrimati Kamlesh Jangde 955
- (xi) Need to expedite approval of the Detailed Project Report for the proposed elevated corridor project on NH 55 in Cuttack, Odisha
Shri Bhartruhari Mahtab 955-956

- (xii) Need to run Namo Bharat Train between Meerut and Garhmukteshwar in Uttar Pradesh
Shri Kanwar Singh Tanwar 956
- (xiii) Need to establish a Regional Office of Indian Council of Agricultural Research in Chhindwara Parliamentary Constituency, Madhya Pradesh
Shri Bunt Vivek Sahu 956-957
- (xiv) Regarding the Act East Policy for North Eastern States
Shri S. Supongmeren Jamir 957
- (xv) Need for re-approval of proposed Global City Project at Ayyampuzha in Angamaly, Kerala under National Industrial Corridor Development and Implementation Trust (NICDIT)
Shri Benny Behanan 957-958
- (xvi) Need to upgrade railway infrastructure in Tamil Nadu and other parts of country to ensure safety of railway passengers and property
Shri Sasikanth Senthil 958-959
- (xvii) Need to impose prohibition on Paraquat, a highly toxic herbicide used for weed management in crops in Telangana and other parts of the country
Shri Ramasahayam Raghuram Reddy 959-960
- (xviii) Regarding Indian citizens missing in Russia
Shri Amrinder Singh Raja Warring 960

- (xix) Need to reserve a separate railway coach for Army personnel
Shri Sanatan Pandey 960-961
- (xx) Regarding construction of Railway underpass at level crossing between Khajurhat and Kurebhar in Ayodhya district, Uttar Pradesh
Shri Lalji Verma 961
- (xxi) Regarding problems being faced by the Bengali speaking migrant workers at Jai Hind Colony in Vasant Kunj near Delhi
Shrimati June Maliah 961-962
- (xxii) Regarding alleged error in publication of map of India by NITI Aayog showing Bihar as West Bengal
Shrimati Pratima Mondal 962-963
- (xxiii) Need to provide railway infrastructure to Tiruvannamalai in order to develop the city as a tourist destination
Shri C. N. Annadurai 963
- (xxiv) Regarding publication of Keezhadi excavation report
Shrimati Kanimozhi Karunanidhi 963-964
- (xxv) Need to establish a Services Selection Board (SSB) Centre for Army at Vizianagaram or Vishakhapatnam
Shri Appalanaidu Kalisetti 964-965

- (xxvi) Need to address the problem of water logging in railway underpasses at level crossing Nos. 98C and 99C on Baijnathpur- Mathai railway section in Bihar

Shri Dinesh Chandra Yadav

965

- (xxvii) Need to expedite approval of Kakinada Coastal Erosion Mitigation Project in Andhra Pradesh

Shri Tangella Uday Srinivas

965-966

ANNEXURE – I

- (i) Member-wise Index to Starred Questions 971-972
- (ii) Member-wise Index to Unstarred Questions 973-984

ANNEXURE – II

- (i) Ministry-wise Index to Starred Questions 985-986
- (ii) Ministry-wise Index to Unstarred Questions 987-988

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, July 23, 2025/ Sravana 1, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWER TO QUESTION**@Starred Question No. 41**

माननीय अध्यक्ष : प्रश्न काल, क्वेश्चन नम्बर 41 ।

श्रीमती लवली आनंद ।

...(व्यवधान)

बिहार पैकेज के तहत रेल परियोजनाएं

***41. †श्रीमती लवली आनंद:**

श्री गिरिधारी यादव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) केन्द्र सरकार द्वारा बिहार पैकेज के अंतर्गत शामिल की गई रेल परियोजनाओं का ब्यौरा और उनकी वर्तमान स्थिति क्या है; और
- (ख) भारतीय रेल द्वारा उक्त परियोजनाओं पर अब तक व्यय की गई धनराशि का ब्यौरा क्या है?

रेल मंत्री, सूचना और प्रसारण मंत्री, तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) विवरण सभा पटल पर रख दिया गया है ।

विवरण

(क) और (ख) बिहार राज्य में रेल अवसंरचना परियोजनाएं भारतीय रेल के पूर्व मध्य रेलवे, पूर्वोत्तर सीमा रेलवे, पूर्व रेलवे और पूर्वोत्तर रेलवे जोनों के अंतर्गत आती हैं। रेल परियोजनाओं का क्षेत्रीय

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

रेल-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए वार्षिक बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	1132 करोड़ रु. प्रति वर्ष
2025-26	10,066 करोड़ रु. (लगभग 9 गुना)

वर्ष 2009-14 और 2014-2025 के दौरान बिहार राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	318 कि.मी.	63.6 कि.मी.
2014-25	1899 कि.मी.	172.6 कि.मी. (2.5 गुना से अधिक)

हाल ही में बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली संपन्न की गई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्रम सं.	परियोजना का नाम	लागत (करोड़ रु में)
1	मुंगेर पुल (19 कि.मी.)	2774
2	कोसी पुल (22 कि.मी.)	516
3	पटना पुल (40 कि.मी.)	3555
4	हाजीपुर-बछवारा दोहरीकरण (72 कि.मी.)	930
5	किउल-गया दोहरीकरण (123 कि.मी.)	1200
6	कारोटा पटनेर-मंकथा - सतह त्रिभुज (8 कि.मी.)	129
7	रामपुरहाट-मंदारहिल नई लाइन और रामपुरहाट-मुरराय-तीसरी लाइन (160 कि.मी.)	1500
8	जयनगर-दरभंगा-नरकटियागंज और नरकटियागंज-भिखना टोरी आमान परिवर्तन (295 कि.मी.)	1193

9	सकरी-लौकाहा बाजार-निर्माली और सहारसा-फोर्ब्सगंज आमान परिवर्तन (206 कि.मी.)	2113
10	बख्तियारपुर फ्लाईओवर (4 कि.मी.)	402
11	कोसी नदी पर पुल सहित कटारेह-कुर्सेला पट्टी का दोहरीकरण (7 कि.मी.)	222
12	अररिया-गल्मालिया नई लाइन (111 कि.मी.)	4415
13	किउल-तिलैया रेल विद्युतीकरण (87 कि.मी.)	105
14	वाल्मीकिनगर-सुगौली-मुजफ्फरपुर और सुगौली-रक्सौल रेल विद्युतीकरण (240 कि.मी.)	351

उपरोक्त परियोजनाओं में गंगा और कोसी नदियों पर तीन महत्वपूर्ण पुल अर्थात् मुंगेर पुल, पटना पुल और कोसी पुल शामिल हैं। ये लंबे स्पैन वाले मेगा पुल हैं जिनके लिए उच्च प्रकृति की विशेषज्ञता की आवश्यकता होती है इसलिए इन पुलों के निर्माण की डिजाइन और कार्यप्रणाली की जांच के लिए आईआईटी और एनआईटी को शामिल किया गया।

हालांकि इन पुलों को 2014 से पूर्व मंजूरी दी गई थी, लेकिन इन पुलों के निर्माण में पर्याप्त प्रगति 2014 के बाद ही प्राप्त की जा सकी। बिहार में इन परियोजनाओं के शीघ्र पूरा होने के लिए उचित योजना, कुशल निष्पादन पद्धतियों को अपनाने और पर्याप्त धन की उपलब्धता सुनिश्चित की गई।

इसके अलावा, बिहार में पूर्णतः/अंशतः पड़ने वाली शुरू की गई मुख्य परियोजनाओं का विवरण निम्नानुसार हैं:

क्रम. सं.	परियोजना	लागत (करोड़ रु में)
1	सीतामढ़ी-शिवहर नई लाइन (28 कि.मी.)	567
2	सकरी-हसनपुर नई लाइन (76 कि.मी.)	735
3	खगड़िया-कुशेश्वरस्थान नई लाइन (42 किमी)	1511
4	नेऊरा - दनियावां - बिहारशरीफ – बारबिघा - शेखपुरा नई लाइन (166 कि.मी.)	2200

5	कोडरमा-तिलैया नई लाइन (65 कि.मी.)	1626
6	हाजीपुर-सगौली नई लाइन (151 कि.मी.)	2087
7	अररिया-सुपौल नई लाइन (96 कि.मी.)	1605
8	गंगा नदी पर पुल सहित विक्रमशिला-कटारिया नई लाइन (26 कि.मी.)	2090
9	पीरपैटी-जसीडीह नई लाइन (97 कि.मी.)	2140
10	सोनगर - पतरातू मल्टीट्रैक (291 कि.मी.)	5148
11	समस्तीपुर - दरभंगा दोहरीकरण (38 कि.मी.)	624
12	रामपुर डुमरा – ताल - राजेन्द्र पुल - अतिरिक्त पुल और दोहरीकरण (14 कि.मी.)	1677
13	सगौली-वाल्मिकीनगर दोहरीकरण (110 कि.मी.)	1280
14	मुजफ्फरपुर-सगौली दोहरीकरण (101 कि.मी.)	1465
15	बरौनी-बछवारा तीसरी और चौथी लाइन (32 कि.मी.)	124

रेल परियोजनाओं के सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेल-वार किए जाते हैं न कि राज्य-वार क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्व आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

01.04.2025 की स्थिति के अनुसार, बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली 86,107 करोड़ रु. लागत वाली 4,663 कि.मी. लंबाई की 52 रेल परियोजनाएं (31 नई लाइन, 01 आमान परिवर्तन और 20 दोहरीकरण) स्वीकृत की गई हैं, जिनमें से 1,014 कि.मी. लंबाई को कमीशन कर दिया गया है और मार्च 2025 तक 29,353 करोड़ रु. का व्यय किया गया है। इसका सार निम्नानुसार है :-

कोटि	स्वीकृत परियोजनाओं की सं.	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	31	2691	516	16814
आमान परिवर्तन	1	69	52	544
दोहरीकरण/ मल्टीट्रैकिंग	20	1904	446	11995
कुल	52	4663	1014	29353

किसी रेल परियोजना का पूरा होना राज्य सरकार द्वारा त्वरित भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वानिकी स्वीकृतियां, लागत साझेदार वाली परियोजनाओं में राज्य सरकार द्वारा राज्य की हिस्सेदारी जमा करना, अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भूविज्ञानी और स्थलाकृतिक परिस्थितियां, परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, जलवायु परिस्थितियों के कारण परियोजना स्थल विशेष के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है और ये सभी कारक परियोजनाओं के समापन समय को प्रभावित करते हैं। इन तंगियों के बावजूद इन परियोजनाओं की शीघ्रता से पूरा करने के लिए हरसंभव प्रयास किए जा रहे हैं।

इसके अलावा, बिहार में रेल संपर्कता में सुधार लाने के लिए निम्नलिखित महत्वपूर्ण खंडों के लिए सर्वेक्षण किए गए हैं :-

क्रम सं.	परियोजना	लंबाई (कि.मी.)
1	दीन दयाल उपाध्याय-कियूल तीसरी और चौथी लाइन	390
2	छपरा-कटिहार तीसरी और चौथी लाइन	450
3	नवादा-पावापुरी नई लाइन	33
4	बिहटा - औरंगाबाद नई लाइन	120
5	भागलपुर-जमालपुर तीसरी लाइन	53

6	फतुहा-बख्तियारपुर तीसरी और चौथी लाइन	24
7	बख्तियारपुर-तिलैया दोहरीकरण	104
8	रामपुर-दुमका-भागलपुर दोहरीकरण	177

बिहार में आरओबी/आरयूबी:

गाड़ी परिचालन और सड़क उपयोगकर्ताओं की गतिशीलता और संरक्षा में सुधार लाने के लिए, चौकीदार वाले समपारों को भी चरणबद्ध रूप से समाप्त कर दिया जाता है। भारतीय रेल पर समपार के स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल के कार्यों को मंजूरी देना और निष्पादित करना निरंतर और सतत् प्रक्रिया है। ऐसे कार्यों को प्राथमिकता दी जाती है और इन्हें गाड़ी परिचालन में संरक्षा और गतिशीलता तथा सड़क उपयोगकर्ताओं पर इसके प्रभाव के आधार पर शुरू किया जाता है।

वर्ष 2014-25 की अवधि के दौरान, बिहार में 558 ऊपरी सड़क पुल/निचले सड़क पुल बनाए जा चुके हैं। इसके अलावा, बिहार राज्य में 6,014 करोड़ रुपये की लागत से 218 ऊपरी सड़क पुल/निचले सड़क पुल स्वीकृत किए गए हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

बिहार में स्टेशनों का पुनर्विकास:

रेल मंत्रालय ने अमृत भारत स्टेशन योजना शुरू की है। इसमें दीर्घकालिक दृष्टिकोण के साथ निरंतर आधार पर स्टेशनों के विकास की परिकल्पना की गई है। इसमें प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशनों पर सुविधाओं जैसे स्टेशन तक पहुंच, परिचलन क्षेत्रों, प्रतीक्षालयों, शौचालयों, आवश्यकतानुसार लिफ्टों/स्वचालित सीढ़ियों, प्लेटफॉर्म की सतह और प्लेटफॉर्म के ऊपर कवर, स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल हैं।

इस योजना में आवश्यकता, चरणबद्ध रूप से एवं व्यवहार्यता के अनुसार स्टेशन भवन में सुधार,

स्टेशन का शहर के दोनों छोरों के साथ एकीकरण, मल्टी-मोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टर बनाने की भी परिकल्पना की गई है।

अब तक, इस योजना के अंतर्गत 1337 स्टेशनों को चिह्नित किया गया है, जिनमें से 98 स्टेशन बिहार राज्य में स्थित हैं। बिहार राज्य में अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए चिह्नित स्टेशनों के नाम इस प्रकार हैं:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
बिहार	98	अनुग्रह नारायण रोड, आरा, अररिया कोर्ट, बख्तियारपुर, बांका, बनमनखी, बापूधाम मोतिहारी, बरहिया, बरौनी, बाढ़, बरसोई जंक्शन, बेगुसराय, बेतिया, भभुआ रोड, भागलपुर, भगवानपुर, बिहार शरीफ, बिहिया, बिक्रमगंज, बक्सर, चकिया, चौसा, छपरा, डलसिंह सराय, दरभंगा, दौरम मधेपुरा, देहरी ऑन सोन, धोली, दिघवारा, डुमरांव, दुर्गौती, एकमा, फतुहा, गया, घोड़ासहन, गुरारू, हाजीपुर जंक्शन, जमालपुर जं, जमुई, जनकपुर रोड, जयनगर, जहानाबाद, झांझरपुर, कहलगांव, करहगोला रोड, कटिहार, खगड़िया जंक्शन, किशनगंज, कुदरा, लाभा, लहेरिया सराय, लखीसराय, लखमीनिया, मधुबनी, महेशखूंट, मैरवा, मानसी जंक्शन, मशरख, मोकामा, मोतीपुर, मुंगेर, मुजफ्फरपुर, नबीनगर रोड, नरकटियागंज, नौगछिया, नवादा, पहाड़पुर, पाटलिपुत्र, पटना, पीरो, पीरपैंती, रफीगंज, रघुनाथपुर, राजेंद्र नगर टर्मिनल (पटना), राजगीर, राम दयालु नगर, रक्सौल, सबौर, सगौली, सहरसा, साहेबपुर कमाल, सकरी, सलौना, सालमारी, समस्तीपुर, सासाराम, शाहपुर पटोरी, शिवनारायणपुर, सिमरी बख्तियारपुर, सिमुलतला, सीतामढ़ी, सीवान, सोनपुर जंक्शन, सुल्तानगंज, सुपौल, तारेगना, ठाकुरगंज, थावे

बिहार राज्य में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं। अब तक बिहार राज्य में पीरपैंती और थावे रेलवे स्टेशनों पर पहले चरण का कार्य पूरा हो चुका है और उपरोक्त कुछ स्टेशनों की प्रगति इस प्रकार है:-

- सहरसा स्टेशन पर नया प्रतीक्षालय और शौचालय ब्लॉक सहित नए स्टेशन भवन के संरचनात्मक कार्य, पार्किंग क्षेत्र में सुधार, परिचलन क्षेत्र का विकास, प्रवेश द्वार, परिचलन क्षेत्र में चाहरदीवारी का निर्माण कार्य पूरा हो गया है और नए 12 मीटर चौड़े ऊपरी पैदल पुल का निर्माण कार्य, नए प्लेटफॉर्म शेल्टर का निर्माण शुरू कर दिया गया है।
- सालौना स्टेशन पर नए स्टेशन भवन के संरचनात्मक कार्य, नए पार्किंग क्षेत्र का विकास, प्लेटफार्म संख्या 2 पर प्लेटफार्म की सतह में सुधार कार्य पूरा हो गया है और नए 12 मीटर ऊपरी पैदल पुल का निर्माण कार्य, परिचलन क्षेत्र में सुधार, प्लेटफार्म संख्या 1 की सतह की ऊंचाई बढ़ाना, नए प्लेटफार्म शेल्टर का कार्य शुरू कर दिया गया है।
- लक्कीसराय स्टेशन पर नए स्टेशन भवन और नए शौचालय ब्लॉक का संरचनात्मक कार्य पूरा हो गया है। नए स्टेशन भवन और शौचालय ब्लॉक की ईंट की चिनाई और प्लास्टर का कार्य, परिचलन क्षेत्र के विकास का कार्य, जल निकासी कार्य, पोर्च की स्थापना का काम शुरू किया गया है।
- गया स्टेशन पर मुख्य और द्वितीय प्रवेश द्वार (पश्चिम की ओर) पर भवन, मुख्य प्रवेश द्वार (पूर्व की ओर) प्रस्थान भवन, तीर्थ यात्रियों के लिए नया भवन और भूमिगत टैंक का संरचनात्मक कार्य पूरा हो गया है। दोपहिया वाहनों के लिए बहुस्तरीय पार्किंग की दो नई मंजिलों को चालू किया गया है और साथ ही दो अतिरिक्त मंजिलों पर कार्य शुरू किया गया है। एयर कॉनकोर्स के निर्माण, स्टेशन भवनों के परिष्कृत कार्य, नए प्लेटफार्म शेल्टर, परिचलन क्षेत्र विकास आदि का कार्य शुरू किया गया है।
- मुजफ्फरपुर स्टेशन पर नए संयुक्त टर्मिनल भवन का संरचनात्मक कार्य पूरा हो गया है और नया टिकट बुकिंग कार्यालय चालू किया गया है। दूसरे प्रवेश द्वार के आगमन और प्रस्थान ब्लॉक भवन और सेवा भवनों के संरचनात्मक कार्य पूरे हो चुके हैं। मुख्य प्रवेश स्टेशन भवन के निर्माण कार्य, दूसरे प्रवेश द्वार के साइड स्टेशन भवनों के निर्माण कार्य, पैदल पार पुल का

निर्माण, परिचलन क्षेत्र का विकास, उत्थापित सड़क का कार्य शुरू किया गया है।

वंदे भारत/अमृत भारत/नमो भारत रेलगाड़ी:

भारतीय रेल नेटवर्क पर वर्तमान में परिचालित 144 वंदे भारत रेलगाड़ी सेवाओं में से निम्नलिखित 20 वंदे भारत रेलगाड़ी सेवाएं (आरंभिक/अंतिम आधार पर) बिहार राज्य में स्थित विभिन्न स्टेशनों की आवश्यकताओं को सेवित कर रही हैं:

1. 20983/84 टाटानगर-पटना वंदे भारत एक्सप्रेस
2. 21893/94 टाटानगर-पटना वंदे भारत एक्सप्रेस
3. 21895/96 टाटानगर-पटना वंदे भारत एक्सप्रेस
4. 22233/34 न्यू जलपाईगुड़ी-पटना वंदे भारत एक्सप्रेस
5. 22303/04 हावड़ा-गया वंदे भारत एक्सप्रेस
6. 22309/10 हावड़ा-भागलपुर वंदे भारत एक्सप्रेस
7. 22345/46 पटना-गोमतीनगर वंदे भारत एक्सप्रेस
8. 22347/48 हावड़ा-पटना वंदे भारत एक्सप्रेस
9. 22349/50 पटना-रांची वंदे भारत एक्सप्रेस
10. 26501/02 पाटलिपुत्र-गोरखपुर वंदे भारत एक्सप्रेस

इस प्रकार, भारतीय रेल पर परिचालित 14 अमृत भारत एक्सप्रेस सेवाओं में से 10 अमृत भारत एक्सप्रेस सेवाएं (आरंभिक/अंतिम आधार पर) बिहार राज्य में स्थित विभिन्न स्टेशनों की आवश्यकताओं को सेवित कर रही हैं:

1. 15557/58 दरभंगा-आनंद विहार (टी) अमृत भारत एक्सप्रेस
2. 1101516 सहरसा-लोकमान्य तिलक (टी) अमृत भारत एक्सप्रेस
3. 15567/68 बापूधाम मोतिहारी-आनंद विहार (टी) अमृत भारत एक्सप्रेस [18 जुलाई, 2025 से चालू की गई]
4. 15561/62 दरभंगा-गोमतीनगर अमृत भारत एक्सप्रेस [18 जुलाई, 2025 से चालू]

5. 22361/62 राजेंद्र नगर-नई दिल्ली अमृत भारत एक्सप्रेस [18 जुलाई, 2025 से चालू की गई]

वर्तमान में, भारतीय रेल द्वारा 04 नमो भारत रैपिड रेल सेवाएं परिचालित की जा रही हैं, जिनमें से 02 नमो भारत रैपिड रेल अर्थात् 94803/04 जयनगर-पटना नमो भारत रैपिड रेल बिहार राज्य में स्थित स्टेशनों को सेवित कर रही हैं।

11.01 hrs

At this stage, Shri Hibi Eden, Dr. T. Sumathy alias Thamizhachi Thangapandian, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

श्रीमती लवली आनंद : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूं कि केंद्र सरकार द्वारा बिहार पैकेज के अंतर्गत शामिल की गई परियोजनाओं का ब्यौरा और उनकी वर्तमान स्थिति क्या है?... (व्यवधान) भारतीय रेल द्वारा उक्त परियोजनाओं पर अब तक व्यय की गई धनराशि का ब्यौरा क्या है? ... (व्यवधान)

श्री अश्विनी वैष्णव : माननीय अध्यक्ष जी, बिहार बहुत ही महत्वपूर्ण प्रदेश है।... (व्यवधान) बिहार में जहां 11 वर्ष पहले मात्र 1132 करोड़ रुपये प्रति वर्ष बजट का एलोकेशन होता था, वहां अब प्रधानमंत्री श्री नरेन्द्र मोदी जी ने बिहार के लिये रेलवे के बजट को नौ गुना बढ़ा कर 10,000 करोड़ रुपये का बजट दिया है।... (व्यवधान) ऐसे प्रोजेक्ट्स जो कई वर्षों से लंबित थे, उन सब प्रोजेक्ट्स को प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में पूरा किया गया है।... (व्यवधान) बिहार की जनता के जो पुराने लक्ष्य थे, पुरानी आकांक्षाएं थीं, उनको भी पूरा किया है। मुंगेर और पटना में गंगा जी पर नये ब्रिज बने हैं।... (व्यवधान) कोसी ब्रिज प्रोजेक्ट को श्रद्धेय अटल जी ने अप्रूव किया था। उसको भी प्रधानमंत्री श्री नरेन्द्र मोदी जी ने कंप्लीट किया है।... (व्यवधान)

माननीय अध्यक्ष जी, आखिरकार प्रोजेक्ट को आरंभ करने वाला भी एनडीए और कंप्लीट करने वाला भी एनडीए है। बिहार के जनता के प्रति न्याय केवल एनडीए ही कर सकता है। यह बहुत

स्पष्ट है ।... (व्यवधान) माननीय सांसद महोदया ने सीतामढ़ी और शिवहर के प्रोजेक्ट के बारे में विषय लिया है । इसके बारे में मैं बहुत आनंद के साथ बताना चाहूंगा कि बागमती नदी पर जो ब्रिज बनना है, उसका टेंडर हो गया है ।... (व्यवधान) देकुली धाम शिवहर में बहुत महत्वपूर्ण स्थान है । जमीन के अधिग्रहण के लिए 262 करोड़ रुपये जमा हो चुके हैं और काम बहुत तेजी से चल रहा है । ... (व्यवधान)

मान्यवर अध्यक्ष जी, बिहार में और भी बहुत काम हुए हैं । 98 स्टेशन्स का पुनर्विकास किया जा रहा है । वहां 8 वंदे भारत चल रही हैं । पाँच अमृत भारत गाड़ियाँ चली हैं । एक नमो भारत गाड़ी चल रही है ।... (व्यवधान) 218 फ्लाईओवर और अण्डरपासेस बने हैं । बिहार के प्रति रेलवे का संपूर्ण दायित्व है और उसमें बहुत तेजी से काम चल रहा है ।... (व्यवधान)

श्रीमती लवली आनंद : अध्यक्ष महोदय, मैं माननीय रेल मंत्री जी और यशस्वी प्रधानमंत्री जी को धन्यवाद देती हूँ कि उन्होंने बिहार के विकास के लिए विभिन्न रेल परियोजनाओं की स्वीकृति दी है । माननीय मंत्री जी ने मेरे प्रश्न का विस्तृत जवाब भी दिया है । इसके लिए मैं उनको धन्यवाद देती हूँ ।... (व्यवधान)

महोदय, मैं शिवहर लोक सभा क्षेत्र का प्रतिनिधित्व करती हूँ । शिवहर के लोग स्वतंत्रता के 75 वर्ष बाद भी रेल सुविधाओं से वंचित हैं । इसके लिए सरकार ने सीतामढ़ी-शिवहर रेल खंड 28 किलोमीटर के लिये 566.83 करोड़ रुपये राशि की स्वीकृति दी है ।... (व्यवधान)

श्री अश्विनी वैष्णव : मान्यवर अध्यक्ष जी, माननीय सांसद महोदया ने जिस सीतामढ़ी-शिवहर प्रोजेक्ट का विषय उठाया है, यह बहुत ही इम्पोर्टेंट प्रोजेक्ट है ।... (व्यवधान) इस प्रोजेक्ट के लिए 262 करोड़ रुपये ऑलरेडी भूमि अधिग्रहण के लिये जमा कर दिये गये हैं । वहां काम बहुत तेजी से हो रहा है ।... (व्यवधान) ब्रिज का टेंडर भी कर दिया गया है, जो कि बागमती नदी पर बनेगा । यह देकुली धाम को जोड़ने वाला प्रोजेक्ट है । सीतामढ़ी-शिवहर नई रेल लाइन प्रोजेक्ट के लिये 567 करोड़ रुपये सैंक्शन किये गये हैं । इस प्रोजेक्ट पर तेजी से काम चल रहा है ।... (व्यवधान)

श्री गिरिधारी यादव : अध्यक्ष महोदय, माननीय रेल मंत्री जी ने अच्छा जवाब दिया है । ... (व्यवधान)

लेकिन बिहार की भी बड़ी भूमिका एनडीए सरकार लाने में है। ... (व्यवधान) क्या माननीय रेल मंत्री जी यह बताने की कृपा करेंगे कि पिछले ग्यारह सालों में पटना से दिल्ली, पटना से बेंगलूरु और पटना से मुंबई कोई ट्रेन चलाई गई है? ... (व्यवधान) इतनी लंबी वेटिंग लिस्ट होने के बावजूद बिहार में कोई नई ट्रेन माननीय रेल मंत्री जी के द्वारा नहीं दी गयी है। ... (व्यवधान) मैं आपके माध्यम से माननीय रेल मंत्री जी से पूछना चाहता हूँ कि क्या वे इन स्थानों के लिए रेलगाड़ी चलाना चाहते हैं? ... (व्यवधान)

श्री अश्विनी वैष्णव : अध्यक्ष जी, मान्यवर सांसद महोदय ज़रा ध्यान दें कि इनके पूरे क्षेत्र में अमृत भारत ट्रेन, जो कि पटना से दिल्ली, दरभंगा से दिल्ली और बेंगलूरु के लिए अमृत भारत की नई गाड़ियां चालू हुई हैं। ... (व्यवधान) इस पर प्रधान मंत्री जी का बहुत ही विशेष ध्यान है। ... (व्यवधान) अमृत भारत ऐसी ट्रेन है, जो गरीब से गरीब वर्ग को भी अच्छी फैसिलिटी की ट्रेन की सुविधा देता है और ये सब नई गाड़ियां शुरू हुई हैं। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आपसे आग्रह करता हूँ कि संसद हमारे गौरवशाली लोकतंत्र की सर्वोच्च संस्था है।

... (व्यवधान)

माननीय अध्यक्ष : मेरा आपसे आग्रह रहता है कि संसद और संसद परिसर के अंदर अपना व्यवहार, अपना आचरण, अपनी कार्य पद्धति मर्यादित होनी चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : देश की जनता ने आपको उनकी आवाज़, उनकी अपेक्षाएं, उनकी कठिनाइयां, उनकी चुनौतियां, देश के मुद्दों और नीतियों पर चर्चा करने के लिए भेजा है।

... (व्यवधान)

माननीय अध्यक्ष : आपका जो आचरण है, जो व्यवहार है, वह सड़कों का आचरण और व्यवहार है, जो कि आप संसद में कर रहे हैं। यह देश देख रहा है।

... (व्यवधान)

माननीय अध्यक्ष : आप जिस राजनीतिक दल के लोग हैं, मैं उन नेताओं से भी कहना चाहता हूँ कि देश आपके सदस्यों के आचरण और व्यवहार को देख रहा है। उनकी कार्य पद्धति और उनके व्यवहार को देख रहा है।

... (व्यवधान)

माननीय अध्यक्ष : मैं पुनः कहना चाहता हूँ कि सदन में तख्तियां ले आने वालों पर मुझे निर्णायक कार्रवाई करनी पड़ेगी।

... (व्यवधान)

माननीय अध्यक्ष : आप जाइए, सदन में बैठिए, मुद्दों पर चर्चा कीजिए।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल पर, हर मुद्दों पर, हर विषय पर, नियम-प्रक्रियाओं के तहत आपको चर्चा और संवाद करने का पर्याप्त अवसर दिया जाएगा।

... (व्यवधान)

माननीय अध्यक्ष : आप माननीय हैं और माननीयों जैसा व्यवहार कीजिए।

... (व्यवधान)

माननीय अध्यक्ष : आप अपनी सीटों पर जाइए।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 42 to 60

इंडिया एआई मिशन

- *42. श्री बलभद्र माझी:**
सुश्री बाँसुरी स्वराज:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) इंडिया एआई मिशन के उद्देश्यों और उसकी वर्तमान स्थिति का ब्यौरा क्या है;
- (ख) इंडिया एआई मिशन के अंतर्गत कुल परिकल्पित क्षमता कितनी है और इसमें कितने जीपीयू जोड़े गए हैं और इस अवसंरचना से एआई नवोन्मेष में किस प्रकार सहायता मिलती है;
- (ग) डेटासेट की संख्या सहित वर्तमान में प्रदर्शित किए गए "एआईकोशा प्लेटफॉर्म" का उद्देश्य और प्रगति क्या है और स्वदेशी एआई संबंधी समाधान विकसित करने में इससे किस प्रकार सहायता मिलती है;
- (घ) इंडिया एआई फाउंडेशन मॉडल संबंधी पहल के अंतर्गत किस प्रकार के और कितने प्रस्ताव प्राप्त हुए हैं और चयनित स्टार्टअप्स द्वारा किन-किन क्षेत्रों को लक्षित किया गया है; और
- (ङ.) इंडिया एआईआई4सी साइबरगार्ड, एआई हैकथॉन के भागीदारी संबंधी आंकड़ों सहित इसके प्रमुख परिणाम क्या हैं तथा विजेता टीमों कौन सी हैं और एआई-संचालित साइबर सुरक्षा को और बढ़ाने में इसकी क्या भूमिका है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) भारत की एआई रणनीति माननीय प्रधानमंत्री जी के प्रौद्योगिकी उपयोग को लोकतांत्रिक बनाने के दृष्टिकोण पर आधारित है। इसका उद्देश्य भारत-केंद्रित चुनौतियों का समाधान करना और सभी भारतीयों के लिए आर्थिक और रोजगार के अवसर पैदा करना है।

वर्तमान में भारत में एआई पारिस्थितिकी तंत्र:

भारत में सूचना प्रौद्योगिकी का एक मजबूत पारिस्थितिकी तंत्र उपलब्ध है। यह 250 बिलियन डॉलर से अधिक का वार्षिक राजस्व उत्पन्न करता है और 6 मिलियन से अधिक लोगों को रोजगार प्रदान करता है।

स्टैनफोर्ड एआई रैंकिंग जैसी वैश्विक रैंकिंग एजेंसी भारत को एआई कौशल, क्षमताओं और एआई उपयोग से जुड़ी नीतियों के मामले में शीर्ष देशों में रखती है। भारत गिटहब एआई परियोजनाओं में दूसरा सबसे बड़ा योगदानकर्ता भी है, जो इसके जीवंत डेवलपर समुदाय को दर्शाता है।

भारत की एआई रणनीति:

भारत की एआई रणनीति का उद्देश्य भारत को कृत्रिम बुद्धिमत्ता के क्षेत्र में वैश्विक स्तर पर अग्रणी बनाना है। सरकार ने मार्च 2024 में इंडियाएआई मिशन शुरू किया। यह भारत के विकास लक्ष्यों के अनुरूप एक मज़बूत और समावेशी एआई पारिस्थितिकी तंत्र स्थापित करने के लिए शुरू की गई एक रणनीतिक पहल है।

एआई मिशन के सात स्तंभ इस प्रकार हैं:

1. इंडियाएआई कंप्यूट स्तंभ

- भारतीय स्टार्ट-अप्स और शिक्षा जगत को किफायती लागत पर उच्च स्तरीय कंप्यूटिंग शक्ति (जीपीयू) उपलब्ध कराना।
- अब तक, 14 सूचीबद्ध सेवा प्रदाताओं से 34,381 जीपीयू ऑनबोर्ड किए जा चुके हैं।
- भारत सरकार इन जीपीयू को रियायती दरों पर उपलब्ध कराती है। इन जीपीयू की औसत कीमत लगभग 65 रुपये प्रति जीपीयू प्रति घंटा है। फाउंडेशनल मॉडल प्रशिक्षण में व्यापक रूप से उपयोग किए जाने वाले एच100 जीपीयू की कीमत 92 रुपये प्रति जीपीयू प्रति घंटा है, जो वाणिज्यिक हाइपरस्केलर क्लाउड प्रदाता की तुलना में काफी कम है।

2. इंडियाएआई अनुप्रयोग विकास पहल

- इस स्तंभ का उद्देश्य जलवायु परिवर्तन और आपदा प्रबंधन, स्वास्थ्य सेवा, कृषि, शासन और अधिगम की समस्याओं से निपटने के लिए सहायक प्रौद्योगिकियों जैसे क्षेत्रों में भारत की विशिष्ट चुनौतियों के लिए एआई अनुप्रयोग विकसित करना है।
- आज तक 30 (तीस) अनुप्रयोग अनुमोदित किए जा चुके हैं।

- इसके अतिरिक्त, अन्य मंत्रालयों और सरकारी संस्थानों के साथ साझेदारी में क्षेत्र-विशिष्ट हैकथॉन का आयोजन किया गया है।
- उदाहरण: इंडियाएआई ने साइबर सुरक्षा के लिए एआई-संचालित समाधान विकसित करने हेतु गृह मंत्रालय के अंतर्गत भारतीय साइबर अपराध समन्वय केंद्र (आई4सी) के सहयोग से साइबरगार्ड एआई हैकथॉन का शुभारंभ किया।

3. एआईकोश

- प्रशिक्षण एआई मॉडलों के लिए बड़े डेटासेट विकसित करना।
- एआईकोश एक ऐसा एकीकृत डेटा प्लेटफॉर्म है जो सरकारी और गैर-सरकारी स्रोतों से डेटासेट को एकीकृत करता है।
- मार्च 2025 में लॉन्च किए गए बीटा संस्करण में वर्तमान में 879 से अधिक डेटासेट, 208 एआई मॉडल और 13 से अधिक विकास टूलकिट जैसी विशेषताएं शामिल हैं।
- ये संसाधन डेवलपर्स के लिए बिल्डिंग ब्लॉक के रूप में काम करते हैं, जिससे उन्हें मॉड्यूल को फिर से बनाने के बजाय कोर एआई कार्यक्षमता पर ध्यान केंद्रित करने में सहायता मिलती है।
- उदाहरण: कृषि एआई समाधानों पर काम करने वाली एक टीम किसान कॉल सेंटर के डेटासेट का उपयोग कर सकती है, जिसमें 4 करोड़ से अधिक किसानों के प्रश्न शामिल हैं। इससे उन्हें अपना मॉडल बनाने और उसे बेहतर करने में मदद मिलती है।
- इस प्लेटफॉर्म को 2,65,000 से अधिक बार देखा गया, इसके 6,000 पंजीकृत उपयोगकर्ता हैं और 13,000 से अधिक संसाधन डाउनलोड किए गए हैं।

4. इंडियाएआई फाउंडेशन मॉडल

- भारतीय डेटासेट और भाषाओं पर प्रशिक्षित भारत के अपने बड़े मल्टीमॉडल मॉडल (एलएमएम) विकसित करना।

- इसका उद्देश्य जनरेटिव एआई के क्षेत्र में संप्रभु क्षमता और वैश्विक प्रतिस्पर्धा सुनिश्चित करना है।
- इंडियाएआई मिशन को 500 से अधिक प्रस्ताव प्राप्त हुए हैं। पहले चरण में 4 स्टार्टअप का चयन किया गया है। इनमें सर्वम एआई, सोकेट एआई, ज्ञानी एआई और गण एआई शामिल हैं।

5. इंडियाएआई फ्यूचरस्किल्स

- एआई क्षेत्र में स्नातक, स्नातकोत्तर और पीएचडी धारकों की संख्या बढ़ाकर भारत में एआई के क्षेत्र में कुशल पेशेवरों का विकास करना। निम्नलिखित को सहायता प्रदान की जा रही है:
 - 500 पीएचडी फेलो
 - 5,000 स्नातकोत्तर
 - 8,000 स्नातक
- पहले वर्ष में 200 से अधिक छात्रों को फेलोशिप प्राप्त हुई है तथा 26 भागीदार संस्थान पीएचडी छात्रों को ऑनबोर्ड कर रहे हैं।
- इसमें भारत भर के टियर 2 और टियर 3 शहरों में डेटा और एआई लैब स्थापित करने की भी परिकल्पना की गई है।
- इंडियाएआई ने नाइलिट के सहयोग से देश भर के टियर 2 और टियर 3 शहरों में 27 डेटा लैब चिह्नित किए हैं।
- इसके अलावा, राज्यों/केंद्र शासित प्रदेशों ने इंडियाएआई डेटा लैब स्थापित करने के लिए 174 आईटीआई और पॉलिटेक्निक कॉलेजों को नामित किया है।

6. इंडियाएआई स्टार्टअप फाइनेंसिंग

- एआई स्टार्ट-अप्स को वित्तीय सहायता प्रदान करना।

- मार्च 2025 में स्टेशन एफ (पेरिस) और एचईसी पेरिस के सहयोग से इंडियाएआई स्टार्टअप्स ग्लोबल प्रोग्राम शुरू किया गया। 10 भारतीय एआई स्टार्टअप्स को यूरोपीय बाजार में विस्तार करने में मदद की जा रही है।

7. सुरक्षित और विश्वसनीय एआई

- जिम्मेदारी के साथ एआई को अपनाया जाए, यह सुनिश्चित करने के लिए मजबूत शासन ढांचे के साथ नवाचार को संतुलित करना।
- पहले दौर में, मशीन अनलर्निंग, पूर्वाग्रह शमन, गोपनीयता-संरक्षण, मशीन लर्निंग, व्याख्यात्मकता, लेखापरीक्षा टूल और गवर्नेंस परीक्षण ढांचे जैसे मुद्दों का समाधान करने वाली 8 परियोजनाओं का चयन किया गया है।
- दूसरे दौर में 400 से अधिक आवेदन प्राप्त हुए हैं।
- इंडियाएआई सुरक्षा संस्थान की स्थापना के लिए साझेदार संस्थानों को ऑनबोर्ड करने हेतु 09 मई 2025 को अभिरुचि की अभिव्यक्ति प्रकाशित की गई।

8. एआई पर वैश्विक बहस को आकार देना:

- भारत एआई के विकास, उपयोग और सुरक्षा पर वैश्विक बहस को आकार देने में सक्रिय रूप से भाग ले रहा है।
- भारत कृत्रिम बुद्धिमत्ता पर वैश्विक साझेदारी (जीपीएआई) का संस्थापक अध्यक्ष था।
- भारत जी-20 विज्ञप्ति के दौरान एआई पर आम सहमति बनाने में सफल रहा।
- भारत फरवरी 2026 में एआई प्रभाव शिखर सम्मेलन की मेजबानी करने के लिए तैयार है। यह सरकारों, अंतर्राष्ट्रीय संस्थानों, स्टार्ट-अप्स, निजी क्षेत्र की कंपनियों और शिक्षाविदों को एक प्लेटफॉर्म पर लाने के लिए काम करेगा।

सीएसआर निधियों का व्यय

*43. श्री अरुण कुमार सागर:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मंत्रालय के अधीन सार्वजनिक क्षेत्र के विभिन्न उपक्रमों ने विगत तीन वर्षों और वर्तमान वर्ष के दौरान कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत धनराशि आवंटित की है;

(ख) यदि हां, तो उक्त अवधि के दौरान विशेषकर देश के पिछड़े और अनुसूचित जाति बहुल क्षेत्रों में व्यय की गई इस धनराशि का उपक्रम-वार, शीर्ष-वार और क्षेत्र-वार ब्यौरा क्या है और इससे कितने लोग लाभान्वित हुए हैं;

(ग) क्या देश भर में, विशेषकर पिछड़े और अनुसूचित जाति बहुल क्षेत्रों में, कॉरपोरेट सामाजिक उत्तरदायित्व के अंतर्गत ईष्टतम व्यय सुनिश्चित करने के लिए प्रभावी कदम उठाए गए हैं;

(घ) यदि हां, तो क्या देश के अनुसूचित जाति बहुल क्षेत्रों, विशेषकर उत्तर प्रदेश के शाहजहांपुर लोक सभा निर्वाचन क्षेत्र को इसके अंतर्गत शामिल किया गया है; और

(ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री श्री (जी. किशन रेड्डी):

(क) कोयला मंत्रालय के अधीन सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) कोल इंडिया लिमिटेड (सीआईएल) और एनएलसी इंडिया लिमिटेड (एनएलसीआईएल) ने कंपनी अधिनियम, 2013 की धारा 135 में विनिर्दिष्ट मानदण्डों के अनुसार पिछले तीन वर्षों में प्रत्येक वर्ष और चालू वर्ष के दौरान सीएसआर के अंतर्गत निधियां आवंटित की हैं। पिछले तीन वर्षों और चालू वर्ष के दौरान आवंटित सीएसआर निधियों का ब्यौरा नीचे दिया गया है:

वित्तीय वर्ष	सीआईएल और सहायक कंपनियां (करोड़ रुपये में)	एनएलसीआईएल (करोड़ रुपये में)
2022-23	441.62	39.65

2023-24	425.03	40.27
2024-25	700.72	43.89
2025-26	884.44	43.54 (अंतरिम बजट)

(ख) और (ग) सीआईएल की सीएसआर नीति के अनुसार, सहायक कंपनियों को अपने खनन स्थलों या परियोजना स्थलों के 25 किलोमीटर के दायरे में अपने वार्षिक सीएसआर बजट का कम से कम 80% आवंटित करना अपेक्षित है और शेष 20% को प्रचालन के राज्य (राज्यों) में आवंटित करना अपेक्षित है। कोल इंडिया लिमिटेड (मुख्यालय) को देश में कहीं भी सीएसआर परियोजनाओं को शुरू करने का अधिकार है, लेकिन उसे अपने संसाधनों को कई राज्यों और विषयगत प्राथमिकताओं के लिए आवंटित करना आवश्यक है। सीएसआर क्रियाकलापों का स्वरूप ऐसा है कि वे क्षेत्र की संपूर्ण जनसंख्या को उनके सामाजिक-आर्थिक उत्थान के लिए अनुकूल परिस्थितियों का सृजन करके लाभान्वित करते हैं, जिनमें अनुसूचित जातियां और पिछड़े वर्ग शामिल हैं। सीआईएल ने अपनी सीएसआर नीति के माध्यम से यह सुनिश्चित किया है कि परियोजना प्रभावित क्षेत्रों और प्रचालन-राज्यों में वंचित वर्ग के लोग सीएसआर कार्यक्रमों के प्राथमिक लाभार्थी हों। सीआईएल के सभी 8 प्रचालन-राज्यों अर्थात् पश्चिम बंगाल, उत्तर प्रदेश, मध्य प्रदेश, झारखंड, छत्तीसगढ़, महाराष्ट्र, असम और ओडिशा में बड़ी संख्या में पिछड़ी आबादी है।

एनएलसीआईएल प्रत्येक वर्ष सीएसआर के लिए पूर्ववर्ती तीन वर्षों के औसत निवल लाभ का 2% आवंटित करती है और कंपनी अधिनियम, 2013 की अनुसूची VII की विभिन्न मदों के अंतर्गत सीएसआर कार्यक्रम करती है। एनएलसीआईएल सीएसआर निधि का 75% स्थानीय क्षेत्र (प्रचालन क्षेत्रों) में व्यय करता है। कुल सीएसआर बजट का अनुमानित 50-55% एनएलसीआईएल के आसपास के गांवों/क्षेत्रों में पिछड़ी और अनुसूचित जाति की आबादी के कल्याण के लिए व्यय किया जाता है।

सीएसआर परियोजनाएं पूरे समाज के सामाजिक-आर्थिक विकास के लिए शुरू की जाती हैं जहां परियोजना निष्पादित की जाती है। इस प्रकार, परियोजना से लाभान्वित होने वाले लोगों की सही संख्या का पता नहीं लगाया जा सकता है।

पिछले तीन वर्षों और चालू वित्तीय वर्ष के दौरान व्यय की गई निधियों की मात्रा का उपक्रम-वार ब्यौरा निम्नानुसार है:

उपक्रम	व्यय की गई सीएसआर निधि (करोड़ रुपये में)			
	वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	वित्तीय वर्ष 25-26 (जून 2025 तक)
ईसीएल	6.92	7.32	4.41	0.54
बीसीसीएल	11.42	7.77	22.15	0
सीसीएल	36.12	61.92	81.11	10.27
एमसीएल	207.97	162.90	228.08	43.97
एनसीएल	133.64	157.87	192.19	17.48
एसईसीएल	59.28	53.07	50.14	1.05
डब्ल्यूसीएल	11.62	13.97	52.51	0.07
सीएमपीडीआईएल	8.92	8.81	9.33	0.26
सीआईएल	42.04	98.55	95.73	55.28
एनएलसीआईएल	43.07	47.36	47.19	3.77
कुल	561.00	619.54	782.84	132.69

व्यय की गई निधियों का शीर्ष-वार और क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) और (ङ) उत्तर प्रदेश में, केवल नार्दर्न कोलफील्ड्स लिमिटेड (एनसीएल) खानों का प्रचालन करती है, जिनमें से सभी सोनभद्र जिले में स्थित हैं; परिणामस्वरूप, एनसीएल के सीएसआर व्यय का बड़ा हिस्सा आवश्यक रूप से सोनभद्र और उसके आस-पास के समुदायों के लिए किया जाता है, शेष राशि उत्तर प्रदेश और मध्य प्रदेश दोनों में इसके विस्तृत फुटप्रिंट क्षेत्रों में व्यय की जाती है।

विवरण

1. सीआईएल और इसकी सहायक कंपनियों द्वारा व्यय की गई शीर्ष-वार निधियां

शीर्ष	व्यय की गई सीएसआर निधि (करोड़ रुपये में)				
	वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	वित्त वर्ष 25-26 (जून 2025 तक)	कुल
स्वास्थ्य सेवा, स्वच्छता और पोषण	203.73	251.04	332.31	58.25	845.33
शिक्षा, कौशल और आजीविका	144.46	124.53	246.15	38.71	553.85
ग्रामीण विकास	110.12	116.69	82.63	16.27	325.71
पर्यावरणीय संधारणीयता	19.20	22.68	31.31	1.23	74.42
खेलों का संवर्धन	29.56	32.29	7.63	2.61	72.09
अन्य	10.86	24.95	35.62	11.85	83.28
कुल	517.93	572.18	735.65	128.92	1954.68

2. सीआईएल और इसकी सहायक कंपनियों द्वारा व्यय की गई क्षेत्र (राज्य) वार निधि

क्र.सं.	राज्य/केंद्र शासित प्रदेश	व्यय की गई सीएसआर निधि (करोड़ रुपये में)				
		वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	वित्त वर्ष 25-26 (जून 2025 तक)	कुल
1	असम	1.51	3.40	3.87	0.53	9.31
2	छत्तीसगढ़	51.70	37.18	29.04	1.05	118.97
3	झारखंड	58.43	86.26	116.97	15.50	277.16
4	मध्य प्रदेश	109.50	145.91	145.86	13.13	414.4
5	महाराष्ट्र	13.57	13.91	59.11	13.64	100.23

क्र.सं.	राज्य/केंद्र शासित प्रदेश	व्यय की गई सीएसआर निधि (करोड़ रुपये में)				
		वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	वित्त वर्ष 25-26 (जून 2025 तक)	कुल
6	ओडिशा	209.61	164.51	223.08	43.97	641.17
7	उत्तर प्रदेश	36.43	52.58	69.41	8.19	166.61
8	पश्चिम बंगाल	14.21	30.44	13.17	5.39	63.21
	कुल (प्रचालन के राज्य)	494.96	534.19	660.51	101.40	1,791.06
9	आंध्र प्रदेश	0.17	0.12	3.88	1.83	6.00
10	अरुणाचल प्रदेश	0.62	0.03	0.00	0.00	0.65
11	बिहार	0.03	0.46	1.41	0.15	2.05
12	दिल्ली	0.10	0.00	0.22	1.20	1.52
13	गुजरात	0.78	1.48	7.96	0.91	11.13
14	हरियाणा	0.65	0.55	0.06	0.00	1.26
15	हिमाचल प्रदेश	1.16	0.00	0.00	0.73	1.89
16	जम्मू और कश्मीर	0.00	0.00	0.00	0.00	0
17	कर्नाटक	0.83	14.20	4.20	1.57	20.8
18	केरल	0.81	0.00	0.00	0.00	0.81
19	लद्दाख	0.18	1.95	4.15	2.38	8.66
20	मणिपुर	0.20	0.17	0.00	0.00	0.37
21	मिजोरम	0.00	0.70	0.08	0.00	0.78
22	मेघालय	0.00	0.00	0.00	0.00	0
23	राजस्थान	0.00	0.37	0.88	1.39	2.64
24	सिक्किम	0.00	0.24	0.31	0.00	0.55

क्र.सं.	राज्य/केंद्र शासित प्रदेश	व्यय की गई सीएसआर निधि (करोड़ रुपये में)				
		वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	वित्त वर्ष 25-26 (जून 2025 तक)	कुल
25	तमिलनाडु	0.00	0.35	1.52	0.00	1.87
26	तेलंगाना	0.63	0.00	0.44	2.52	3.59
27	त्रिपुरा	0.00	0.00	0.00	0.00	0
28	उत्तराखंड	3.68	0.00	2.90	6.65	13.23
29	अखिल भारतीय परियोजनाएं + प्रशासन और अन्य व्यय + डिपॉजिटरी कार्य	13.13	17.37	47.13	8.19	85.82
	कुल (अन्य राज्य)	22.97	37.99	75.14	27.52	163.62
	कुल (सभी राज्य)	517.93	572.18	735.65	128.92	1954.68

3. एनएलसीआईएल द्वारा व्यय की गई शीर्ष-वार निधि

क्र.सं.	सीएसआर फोकस क्षेत्र (अनुसूची VII मद)	व्यय की गई सीएसआर निधि (करोड़ रुपये में)			
		2022-23	2023-24	2024-25	2025-26 (25 जून तक)
1	स्वास्थ्य देखभाल और स्वच्छता	13.48	11.21	18.16	3.31
3	सुरक्षित पेयजल उपलब्ध कराना	—	19.24	12.10	0.06
4	शिक्षा (विशेष/व्यावसायिक कौशल सहित)	24.87	10.63	9.15	0.01
5	महिला सशक्तिकरण/लैंगिक समानता	—	1.20	—	—
6	पर्यावरणीय संधारणीयता	—	0.14	0.93	—
7	ग्रामीण क्षेत्रों में खेलों को बढ़ावा देना	0.53	0.46	—	0.04
8	जल संसाधन संवर्धन/ग्रामीण विकास	—	—	0.28	0.33
9	लिंग सड़कें प्रदान करना	2.06	0.88	1.09	—
10	विरासत, कला और संस्कृति	0.02	1.54	3.14	—
11	सशस्त्र बलों का कल्याण	0.05	0.05	0.15	—

क्र.सं.	सीएसआर फोकस क्षेत्र (अनुसूची VII मद)	व्यय की गई सीएसआर निधि (करोड़ रुपये में)			
		2022-23	2023-24	2024-25	2025-26 (25 जून तक)
12	प्रशासनिक ओवरहेड्स	1.98	2.01	2.19	0.02
13	आपदा प्रबंधन (राहत, पुनर्वास, पुनर्निर्माण)	0.08	—	—	—
	कुल	43.07	47.36	47.19	3.77

4. एनएलसीआईएल द्वारा व्यय की गई क्षेत्र (राज्य) वार निधि

क्र.सं.	राज्य	व्यय की गई सीएसआर निधि (करोड़ रुपये में)			
		वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	कुल
1	तमिलनाडु	27.20	42.73	34.44	104.37
2	राजस्थान	2.92	2.73	5.71	11.35
3	ओडिशा	8.89	1.07	4.61	14.58
4	केरल	0.35	0.14	0.54	1.03
5	कर्नाटक	1.43	0.19	1.71	3.34
6	नई दिल्ली	0.37	0.08	0.15	0.60
7	पश्चिम बंगाल	1.38	0.00	0.00	1.38
8	महाराष्ट्र	0.06	0.32	0.03	0.40
9	तेलंगाना	0.03	0.07	0.00	0.10
10	हरियाणा	0.43	0.04	0.00	0.47
	कुल	43.07	47.36	47.19	137.63

REDEVELOPMENT OF RAILWAY STATIONS

***44. SHRI P. P. CHAUDHARY:**

SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has initiated key project to develop major railway stations in the country under Amrit Bharat Station Scheme;
- (b) if so, the objectives and key features of the Amrit Bharat Station Scheme;
- (c) the current progress of the Amrit Bharat Station Scheme, specifically regarding the number of stations taken up for redevelopment and the timeline for completion of the first phase, Statewise particularly in Rajasthan (Pali and Jalore Lok Sabha Constituencies and Sirohi district), Maharashtra (Palghar district), Madhya Pradesh (Sidhi Lok Sabha Constituency), Himachal Pradesh and NCT of Delhi;
- (d) the manner in which the Government ensures equitable distribution of station redevelopment projects across regions and Lok Sabha Constituencies;
- (e) the measures adopted to improve accessibility for persons with disabilities under the scheme and their alignment with the 'Sugamya Bharat Abhiyan';
- (f) whether the scheme integrates the 'One Station One Product' initiative and its impact on promoting local artisans, crafts, culture, handicrafts and indigenous industries at railway stations; and
- (g) if so, the details thereof particularly Dakshina Kannada district of Karnataka?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) Ministry of Railways has launched Amrit Bharat Station Scheme for development of Railway Stations covering 1337 Railway stations on Indian Railways including 85 stations in Rajasthan, 132 stations in Maharashtra, 80 stations in Madhya Pradesh, 4 stations in Himachal Pradesh, 13 stations in Delhi

and 61 stations in Karnataka. List of stations identified under this scheme in the state of Rajasthan, Maharashtra, Madhya Pradesh, Himachal Pradesh, Delhi and Karnataka is as under:

SNo	State	Count	Name of Stations
1	Rajasthan	85	Abu Road, Ajmer, Alwar, Anupgarh, Asalpur Jobner, Balotra, Bandikui, Baran, Barmer, Bayana, Beawar, Bharatpur, Bhawani Mandi, Bhilwara, Bijainagar, Bikaner, Bundi, Chanderiya, Chhabra Gugor, Chittorgarh Jn., Churu, Dakaniya Talav, Dausa, Deeg, Degana, Deshnoke, Dholpur, Didwana, Dungarpur, Falna, Fatehnagar, Fatehpur Shekhawati, Gandhinagar Jaipur, Gangapur City, Gogameri, Gotan, Govind Garh, Hanumangarh, Hindaun City, Jaipur Jn, Jaisalmer, Jalor, Jawai Bandh, Jhalawar City, Jhunjhunu, Jodhpur, Kapasan, Khairthal, Kherli, Kota Jn, Lalgarh Jn, Mandal Garh, Mandawar Mahwa Road, Marwar Bhinmal, Marwar Jn, Mavli Jn, Merta Road Jn, Nagaur, Naraina, Nim ka Thana, Nokha, Pali Marwar, Phalodi Jn, Phulera Jn, Pindwara, Rai singh nagar, Rajgarh, Ramdevra, Ramganj Mandi Jn, Ranapratapnagar, Rani, Ratangarh Jn, Ren, Ringas, Sadulpur, Sanganer, Sawai Madhopur, Shri Mahaveerji, Sikar, Sojat Road, Somesar, Sri ganganagar, Sujangarh, Suratgarh, Udaipur City
2	Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati,

SNo	State	Count	Name of Stations
			Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar , Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhaji Nagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad , Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat, Kopargaon, Kurduwadi Jn, Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn, Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road , Marine Lines, Matunga, Miraj Jn, Mudkhed Jn, Mumbai Central, Mumbra, Murtizapur Jn, Nagarsol, Nagpur Jn, Nandgaon, Nandura, Nandurbar, Narkher Jn, Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn, Palghar, Pandharpur, Panvel Jn, Parbhani Jn, Parel, Parli Vaijnath, Partur , Phaltan, Prabhadevi, Pulgaon Jn, Pune Jn, Purna Jn, Raver, Rotegaon , Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu

SNo	State	Count	Name of Stations
			Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar
3	Madhya Pradesh	80	Akodia, Amla, Anuppur, Ashoknagar, Balaghat, Banapura, Bargawan, Beohari, Berchha, Betul, Bhind, Bhopal, Bijuri, Bina, Biyavra Rajgarh, Chhindwara, Dabra, Damoh, Datia, Dewas, Gadarpur, Ganjbasoda, Ghoradongri, Guna, Gwalior, Harda, Harpalpur, Indore Jn, Itarsi Jn, Jabalpur, Junnor Deo, Kareli, Katni Jn, Katni Murwara, Katni South, Khachrod, Khajuraho Jn, Khandwa, Khirkiya, Laxmi Bai Nagar, Maihar, Maksi Jn, Mandla Fort, Mandsor, MCS Chhatarpur, Meghnagar, Morena, Multai, Nagda Jn, Nainpur Jn, Narmadapuram (Hoshangabad), Narsinghpur, Nepanagar, Nimuch, Orchha, Pandhurna, Pipariya, Ratlam, Rewa, Ruthiyai, Sanchi, Sant Hirdaram Nagar, Satna, Saugor, Sehore, Seoni, Shahdol, Shajapur, Shamgarh, Sheopur Kalan, Shivpuri, Shridham, Shujalpur, Sihora Road, Singrauli, Tikamgarh, Ujjain, Umaria, Vidisha, Vikramgarh Alot
4	Himachal Pradesh	4	Amb Andaura, Baijnath Paprola, Palampur Himachal, Shimla
5	Delhi	13	Adarshnagar Delhi, Anand Vihar, Bijwasan, Delhi, Delhi Cantt., Delhi Safdarjung, Delhi Sarai Rohilla, Delhi Shahadra, Hazrat

SNo	State	Count	Name of Stations
			Nizamuddin, Narela, New Delhi, Sabzi Mandi, Tilak Bridge
6	Karnataka	61	Almatti, Alnavar, Arsikere Junction, Badami, Bagalkot, Ballary, Bangalore Cantt., Bangarpet, Bantawala, Belagavi, Bidar, Chamaraja Nagar, Channapatna, Channasandra, Chikkamagaluru, Chikodi Road, Chitradurga, Davangere, Dharwad, Doddballapur, Gadag, Gangapur Road, Gangavathi, Ghataprabha, Gokak Road, Gubbi, Harihar, Hassan, Hosapete, Kalaburagi Jn., Kengeri, Koppal, Krantivira Sangolli Rayanna (Bengaluru Station), Krishnarajapuram, Malleswaram, Malur, Mandya, Mangalore Central, Mangalore Jn, Munirabad, Mysuru Jn (Mysore), Raichur Jn, Ramanagaram, Ranibennur, Raybag, Sagar Jambagaru, Sakleshpur, Shahabad, Shivamogga Town, Shravanabelgola, Shree Siddharoodha Swamiji Hubballi Jn, Subramanya Road, Talguppa, Tiptur, Tumakuru, Udupi, Vijayapura, Wadi, Whitefield, Yadgir, Yesvantpur

Development works at railway stations under Amrit Bharat Station Scheme in the state of Rajasthan, Maharashtra, Madhya Pradesh, Himachal Pradesh, Delhi and Karnataka have been taken up at a good pace. Details of phase-I works completed in the states are as under:

SNo	State	No. of Stations completed	Name of Stations
1	Rajasthan	08	Bundi, Deshnoke, Fatehpur Shekhawati, Gogameri, Govind Garh, Mandal Garh, Mandawar Mahwa Road, Rajgarh
2	Maharashtra	15	Amgaon, Chanda Fort, Chinchpokli, Devlali, Dhule, Kedgaon, Lasalgaon, Lonand Jn, Matunga, Murtizapur Jn, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road
3	Madhya Pradesh	06	Katni South, Narmadapuram (Hoshangabad), Orchha, Seoni, Shajapur, Shridham
4	Himachal Pradesh	01	Baijnath Paprola
5	Karnataka	05	Bagalkot, Dharwad, Gadag, Gokak Road, Munirabad

The works at other stations have also been taken up at good pace and progress of some of the above stations is as given below:

Pali Lok Sabha Constituency:

- At Falna station, the work of main and second entry buildings, circulating area, provision of platform shelter, improvement to platform surfacing at platform no. 1, waiting hall, toilets have been completed and the work for construction of new Foot Over Bridge, improvement

to parking area and platform surfacing at platform no. 2 have been taken up.

- At Jawai Bandh station, the work of second entry building, platform shelters at platform no. 1 have been completed and the work of improvement to main building work, Foot Over Bridge work, circulating area, toilet blocks including Divyangjan facilities have been taken up.
- At Marwar Jn. station, the work of improvement to main entry building waiting hall and construction of commercial block have been completed and the work of improvement to main entry building, station elevation, portico, platform surfacing and toilets have been taken up.
- At Rani station, the work of second entry work, platform shelters, toilet blocks at platform no. 2 and circulating area works have been completed and the work of improvement to main entry building, Divyangjan & other toilet at platform no. 1, tactile tiles work at platform no. 1 have been taken up.
- At Sojat Road station, the work of construction of new main entry station building, structural works of second entry station building and platform shelter have been completed and the work of second entry station building finishing, improvement to circulating area, toilets, platform surfacing, waiting hall, construction of new Foot Over Bridge and provision of coach indication work have been taken up.

- At Somesar station, the work of second entry, platform shelters and platform no. 1 surfacing works have been completed and the work of face upliftment to existing building, circulating area on main entry side, toilet blocks, tactile tile on platform no. 2 and Foot Over Bridge works have been taken up.

Jalore Lok Sabha Constituency:

- At Jalor station, the work of main station building structural work and toilet block have been completed and the work of main station building finishing, construction of new Foot Over Bridge, platform shelter, improvement to platform surfacing, waiting hall, circulating and parking area have been taken up.
- At Marwar Bhinmal station, the work of main station building structural work and toilet block have been completed and the work of main station building finishing, improvement to circulating and parking area, waiting hall, platform surfacing, provision of platform shelter and construction of new Foot Over Bridge have been taken up.

Sirohi District:

- At Pindwara station, the work of main station building, second entry station building, platform shelter, improvement to platform surfacing at platform no. 2, waiting hall and toilets have been completed and the work of construction of new Foot Over Bridge, circulating and parking

area at both entries and platform surfacing at platform no. 1 and Divyangjan toilet work have been taken up.

- Abu Road station is under master planning.

Palghar District:

- At Palghar station, the work of new platform shelter on platform no. 2/3, platform surfacing, new coping blocks and Divyangjan tactile tile work on platform no. 2/3 have been completed and the work of site preparation for new station building, new elevated deck and new Foot Over Bridge have been taken up.

Sidhi Lok Sabha Constituency:

- At Bargawan station, the work of construction of new station building, entrance porch, circulating area, improvement to waiting room, platform surfacing, platform shelter, parking, toilet block have been completed and the work of 12m wide Foot Over Bridge and second entry work have been taken up.
- At Beohari station, the work of construction of new station building, entrance porch, circulating area, improvement to waiting room, platform surfacing, platform shelter, parking, toilet block, 12 m wide Foot Over Bridge work have been completed and the work of lift and escalator at platform no. 2 & 3 have been taken up.
- Singrauli station is under master planning.

Himachal Pradesh:

- At Amb Andaura station, the work of improvement of station building, development of circulating area, parking, executive lounge with toilet, toilet block work, entry and exit gate, façade lighting and signage have been completed and the work of 12 m wide Foot Over Bridge with ramp and lift have been taken up.
- Palampur Himachal and Shimla stations are under master planning.

Delhi:

- At Tilak Bridge station, the work of surfacing of platform no. 4 & 5, construction of temporary booking window, beautification of approach road, cleaning and maintenance facility at line no. 7 have been completed and the work of excavation for new building and Foot Over Bridge extension have been taken up.
- At Sabzi Mandi station, the work of construction of new platform no. 4 & 5 along with washable apron and watering facility, surfacing of platform no. 2 & 3, widening of entry road, shifting of passenger reservation system and booking window to renovated building have been completed and the work of toilet block finishing, building footing casting have been taken up.
- At Narela station, the work of replacement of coping of platform no. 1 & 2, shifting of booking window, platform shelter foundation and platform shelter fabrication, toilet block, widening of platform no. 2

including retaining wall and fencing have been completed and the work of plain cement concrete work, flooring and platform shelter launching have been taken up.

Dakshina Kannada District:

- At Bantawal station, the work of internal painting of the station building, roof sheeting work on platform no. 1, improvement of parking facility, paver block work and kerb stone work in circulating area have been completed and the work of improvement of portico, surfacing of platform no. 1 & 2 and improvement of station entry gate have been taken up.
- At Subramanya Road station, the work of platform shelter installation and improvement of flooring on platform no. 2/3 has been completed. The works of improvement of station building, circulating area, portico, Foot Over Bridge and improvement of platform no. 1 have been taken up.
- At Mangalore Jn. station, the work of new porch, station approach road, improvement to circulating area and parking area, improvement of station building, platform shelters, renovation of booking office and concourse with arrangement of Automatic Ticket Vending Machine facilities, coach indication boards, light masts have been completed and the work of the improvement to platform surfacing at platform no.

1, parcel office building, provision of signages and waiting hall have been taken up.

- Mangalore Central station is under master planning.

Master Planning is an iterative process requiring optimization and the time frame and other details for such optimization cannot be indicated at this stage.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in long term.

Indian Railways is committed to make its railway stations accessible for Persons with Disabilities (Divyangjans) and passengers with reduced mobility as part of "Sugamya Bharat Mission" or 'Accessible India Campaign' of Government of India. In compliance of the Rights of Persons with Disabilities

Act, 2016, “Guidelines on accessibility of Indian Railway stations and facilities at stations for differently abled persons (Divyangjans) and passengers with reduced mobility” have been circulated and notified in the Gazette of India. The guidelines include provisions of facilities for Divyangjans and passengers with reduced mobility such as entrance ramps, accessible parking, low height ticket counters/help booths, toilets, drinking water booths, subways/foot over bridges with ramps/lifts, standard signages including Braille signages and tactile pathways for visual impairment, etc.

Upgradation / development / redevelopment of Railway Stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brown field related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

The spatial distribution of stations across states are reasonably uniform and the scheme covers all states and union territories with rail connectivity.

“One Station One Product” (OSOP) scheme is an independent scheme of Ministry of Railways with the objective to promote ‘Vocal for Local’ vision of the Government of India, provide a market for indigenous product and opportunity

to railway passengers to experience the rich heritage of India and to buy local/indigenous product. Under this scheme, Indian Railways provide OSOP outlets (fixed stalls/ portable trolleys) at railway stations across the country for showcasing, selling and giving high visibility to indigenous/local products.

As on 14.07.2025, OSOP scheme has been implemented on 1996 stations with 2303 operational outlets across Indian Railways, including 04 (four) outlets in Dakshina Kannada District of Karnataka at Mangalore Central, Mangalore Jn., Bantawala and Subramanya Road stations.

RARE EARTH MINERALS

***45. SHRI PRADYUT BORDOLOI:**

ADV. DEAN KURIAKOSE:

Will the **PRIME MINISTER** be pleased to state:

- (a) the estimated reserves of the various rare earth minerals in the country;
- (b) the quantum of rare earth minerals imported and exported by the Government during the last ten years;
- (c) the details of any international collaborations or trade agreements being pursued to secure alternative sources of rare earth minerals and related technologies, particularly in view of recent export restrictions imposed by China;
- (d) the measures taken/being taken to ensure supply chain resilience for critical sectors such as electric vehicles, renewable energy and defence; and

- (e) the details of likely implications of halting rare earth mineral exports to Japan on the country's bilateral trade, strategic collaborations in clean energy and electronics and existing export agreements?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Atomic Minerals Directorate for Exploration and Research (AMD), a constituent unit of Department of Atomic Energy (DAE), is carrying out exploration and augmentation of minerals of rare earth group elements along the coastal / inland / riverine placer sands as well as in hard rock terrains in several potential geological domains of the country.

As on date, the REE resources estimated by AMD are as follows:

- (i) Approximately 7.23 million tonne (Mt) in-situ Rare Earth Elements Oxide (REO) contained in 13.15 Mt monazite [a mineral of Thorium (~10% ThO₂) and Rare Earths (~55% REO)] occurring in the coastal beach, teri / red sand and inland alluvium in parts of Andhra Pradesh, Odisha, Tamil Nadu, Kerala, West Bengal, Jharkhand, Gujarat and Maharashtra.
- (ii) 1.29 Mt in-situ REO resource in hard rocks in parts of Gujarat and Rajasthan.
- Additionally, Geological Survey of India (GSI) has augmented 482.6 Mt resources of REE ore at various cut-off grades in 34 exploration projects.

(b) The quantum of rare earth minerals imported and exported during the last 10 years is:

Import : Nil

Export: 18 Tonne

(c) *The Ministry of External Affairs is actively engaging with relevant stakeholders to alleviate the challenges arising from export restrictions on rare earth magnets imposed by certain countries. There have been continued engagements at bilateral and multilateral level to increase cooperation in peaceful uses of nuclear energy, including in rare earth minerals and related technologies. These efforts aim to mitigate disruptions in the supply chain and safeguard the interests of Indian importers.*

Ministry of Mines has been working to ensure supply chain resilience for critical minerals including Rare Earth Elements as they are key materials for sectors such as electric vehicles, renewable energy and defence. In the interest of developing bilateral cooperation with countries having rich mineral resources, the Ministry of Mines has entered into bilateral agreements with the Governments of a number of countries such as Australia, Argentina, Zambia, Peru, Zimbabwe, Mozambique, Malawi, Cote D'Ivoire and International organizations such as International Energy Agency (IEA).

Ministry of Mines is also engaging on various multilateral and bilateral platforms such as Minerals Security Partnership (MSP), the Indo-Pacific Economic Framework (IPEF), and initiative on Critical and Emerging Technologies (iCET) for strengthening the critical minerals value chain.

Ministry of Mines has set up Khanij Bidesh India Limited (KABIL), a joint Venture company with the objective to identify and acquire overseas mineral assets that hold critical and strategic significance, specifically targeting minerals like Lithium, Cobalt, and others. KABIL has already signed an Exploration and Development Agreement with CAMYEN, a state-owned enterprise of Catamarca province of Argentina for Exploration and mining of Five Lithium Blocks in Argentina. KABIL is also having regular interactions with Critical Mineral Office in Australia with the primary objective of acquiring critical and strategic mineral assets.

Further, Ministry of Mines has initiated the process of entering into Government to Government (G2G) MoUs with Brazil and Dominican Republic for developing cooperation in the field of Rare Earth Minerals and Critical Minerals. The broad objectives of these MoUs are to provide an overarching framework for cooperation in research, development and innovation in mining, with a particular focus on rare earth elements (REE) and critical minerals.

(d) Critical minerals such as lithium, graphite, cobalt, titanium, rare earth elements etc., are demand intensive due to their strategic uses in various sectors, viz., electric vehicles, renewable energy and defence. The Ministry of Mines has undertaken significant steps including various policy reforms to ensure supply chain resilience for these critical sectors:

i. The Mines and Minerals (Development and Regulation) Act, 1957 (MMDR) has been amended through the MMDR Amendment Act, 2023 w.e.f.

17.08.2023. Major reforms of Amendment Act, 2023 are:

- a) Omission of six minerals from the list of 12 atomic minerals namely Lithium, Titanium, Beryl and beryllium bearing minerals, Niobium, Tantalum and Zirconium bearing minerals.
- b) Created a list of 24 critical & strategic minerals in part D of Schedule-I of the MMDR Act.
- c) Section 11D of the Act empowered Central Government to exclusively auction mining lease and composite licence for critical & strategic minerals specified in Part D of the Schedule-I of the Act.
- d) Introduced exploration license for 29 minerals included in Schedule-VII.

In addition, Ministry of Mines has also been empowered to auction blocks for grant of Exploration Licence through an order under section 20A of MMDR Act 1957.

ii. To enhance the exploration program for identifying potential mining sites in order to boost domestic production for the critical minerals, Geological Survey of India (GSI), in the FY. 2024-25, has taken up 195 mineral exploration projects for critical and strategic minerals across the country. In the FY. 2025-26, total 227 projects are under execution.

- iii. Ministry of Mines has also focussed on funding various projects of mining exploration through National Mineral Exploration Trust (NMET). So far, NMET has funded 195 projects of critical minerals through various exploration agencies.
- iv. To encourage private participation in exploration, Ministry of Mines has notified 33 private exploration agencies (NPEAs). These agencies are taking up exploration projects through funding from NMET.
- v. Consequent to the amendment in the MMDR Act, Central Government has auctioned 34 blocks in five tranches.
- vi. First tranche of auction of offshore mineral blocks has been launched in November 2024 for 13 mineral blocks which includes 7 blocks of polymetallic nodules having critical minerals in Andaman Sea.
- vii. First tranche of auction of blocks for Exploration License (EL) was launched in March, 2025 for 13 Blocks for various critical minerals.
- viii. To support the critical minerals sector, Government has eliminated customs duties on 25 minerals and reduced Basic Customs Duties (BCD) on 2 minerals in the Union budget 24-25. During 2025-26 Budget, GoI exempted cobalt powder and waste, the scrap of lithium-ion battery, Lead, Zinc and 12 more critical minerals.
- ix. Efforts are being made to secure overseas resources through bilateral engagements with mineral-rich countries such as Australia, Argentina, Chile etc. Notably, KABIL- a JV of the Ministry of Mines has acquired 15,703 hectares in Catamarca Province, Argentina, for lithium exploration and

mining. Ministry of Mines is also engaged in various multilateral and bilateral platforms like Mineral Security Partnership (MSP), Indo-Pacific Economic Framework (IPEF), India-UK Technology and Security Initiative (TSI), Quad etc for strengthening the critical minerals value chain. Ministry of Mines has signed several MoUs with resource rich countries like Australia, Chile, Zambia, Peru etc.

- x. Further in order to develop a coordinated approach, the Union Cabinet has approved the launch of the National Critical Mineral Mission (NCMM) on 29 January, 2025 with an expenditure of Rs. 16,300 crore and expected investment of Rs.18,000 crore by PSUs, etc. The Mission will be implemented over a period of seven years, from FY 2024-25 to 2030-31 with a budgetary support of INR 2600 crore.

The Mission aims to secure a long-term sustainable supply of critical minerals and strengthen India's critical mineral value chains encompassing all stages from mineral exploration and mining to beneficiation, processing, and recovery from end-of-life products.

To strengthen the domestic processing capabilities for critical minerals, under the National Critical Mineral Mission (NCMM), INR 500 crore has been allocated for developing processing parks, INR 1500 crore has been allocated for incentive scheme for recycling of critical minerals from secondary sources. Pilot projects for mineral recovery have been approved with an allocation of INR 100 crore. Besides, to foster innovation the Ministry of Mines is providing funding R&D institutions, start-ups, and MSMEs.

(e) In case of any further development in rare earth mineral exports to Japan, efforts shall be undertaken to mitigate the disruptions, if any.

SPREADING AWARENESS ABOUT SCHEMES

***46. SHRI PRAVEEN KHANDELWAL:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) whether the Government has considered involving recognised market or trade associations as communication partners to spread awareness of schemes like Seekho aur Kamao, PM-VIKAS or Nai Roshni in urban commercial zones and if so, the details thereof;

(b) whether any pilot project has been done in Delhi and if so, the details thereof; and

(c) whether the Government is planning to institutionalise such partnership model and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):

(a) to (c) Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) is a flagship scheme of the Ministry of Minority Affairs (MoMA), launched by converging five earlier schemes, including Seekho aur Kamao (SAK) and Nai Roshni. The scheme focuses on the empowerment of minority communities through skill development; entrepreneurship; leadership training for minority women; and educational support for school dropouts.

The Seekho aur Kamao scheme, launched in 2013-14, aimed to upgrade the skills of minority youth of 14–45 years of age in modern/ traditional sectors,

based on their qualifications, economic trends, and market potential. The objective was to equip them for suitable employment or self-employment. Since its inception, around 4.68 lakh beneficiaries were trained under the SAK scheme.

The Nai Roshni Scheme was a program launched by the Ministry of Minority Affairs, Government of India, aimed at empowering and building confidence among women belonging to minority communities. The scheme was initiated in 2012-13 with the goal of equipping these women with the knowledge, tools, and techniques needed to effectively engage with government systems, banks, and other institutions at various levels.

To raise awareness about its various schemes and promote the cultural and economic contributions of minority artisans, the Ministry had been organising 'Hunar Haat' under the USTTAD scheme and now has been organising 'Lok Samvardhan Parv' under the PM VIKAS scheme. These events offer artisans a platform to showcase their crafts and interact with the public. These events serve a dual purpose—preserving cultural heritage, and fostering awareness of the Ministry's welfare schemes among minority communities and the general public. Till now, Ministry has organised 41 'Hunar Haat' and 4 'Lok Samvardhan Parv' at various locations in the country wherein opportunity has been provided to artisans/ craftpersons from the minority communities to showcase and market their handicraft and indigenous products and culinary traditions. Based on the sales data and comprehensive feedback received during successive editions of the 'Lok Samvardhan Parv', the Ministry undertakes

improvement initiatives to enhance the impact and reach of the event. These improvements may include better infrastructure, improved stall layout, digital enablement for on-site sales, capacity building for participating artisans, and targeted promotional strategies. This feedback improvement mechanism is aimed at increasing footfall, enhancing buyer engagement, and ensuring greater visibility and market linkages for minority artisans and entrepreneurs.

Additionally, to support self-employment and entrepreneurship, the National Minority Development Finance Corporation (NMDFC), under the Ministry, provides enterprise development loans and also showcases the schemes being implemented by the Government through the Ministry.

The PM VIKAS integrates and builds upon the five erstwhile schemes of the Ministry, including Seekho aur Kamao and Nai Roshni. The scheme incorporates key learnings and recommendations from the impact assessments of these earlier programmes. Three editions of the 'Lok Samvardhan Parv', with emphasis on urban engagement and outreach, have been held in Delhi.

कोल इंडिया लिमिटेड द्वारा अवक्रमित कोयले की आपूर्ति

*47. श्री श्यामकुमार दौलत बर्वे:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नियंत्रक और महालेखापरीक्षक (सीएजी) को विगत पांच वर्षों के दौरान कोल इंडिया लिमिटेड (सीआईएल) द्वारा अपने उपभोक्ताओं को अवक्रमित कोयले की आपूर्ति के कई मामलों का बार-बार पता लगा है, जिसके कारण विद्युत कंपनियों/अन्य उपभोक्ताओं को वित्तीय हानि हुई है;
- (ख) यदि हां, तो विगत पांच वर्षों के दौरान कोल इंडिया लिमिटेड को प्राप्त शिकायतों की संख्या सहित तत्संबंधी ब्यौरा क्या है और उन पर क्या कार्रवाई की गई है;

(ग) क्या यह सच है कि नियंत्रक और महालेखापरीक्षक के अनुसार कोल इंडिया लिमिटेड की कुछ कोयला कंपनियों में ग्रेड में गिरावट के कारण उपभोक्ताओं को हजारों करोड़ रुपये का नुकसान उठाना पड़ा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या यह सच है कि कोल इंडिया लिमिटेड की सहायक कंपनियों में कोयले के संग्रहण और विश्लेषण की प्रक्रिया में पारदर्शिता का घोर अभाव है और तीसरे पक्ष द्वारा नमूना लिए जाने या निष्पक्ष प्रयोगशाला रिपोर्टिंग नहीं की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) से (ग) कोयला कंपनियों द्वारा आपूर्ति किए गए कोयले की गुणवत्ता के बारे में कोयला उपभोक्ताओं की चिंताओं को दूर करने के लिए, कोयला मंत्रालय द्वारा दिनांक 26.11.2015 के निर्देशों के माध्यम से लोडिंग एण्ड पर कोयले के थर्ड पार्टी नमूना लिए जाने और विश्लेषण के लिए एक मानक प्रचालन प्रक्रिया शुरू की गई थी। लोडिंग एण्ड पर कोयले का नमूना स्वतंत्र थर्ड पार्टी सैंपलिंग एजेंसियों (टीपीएसए) के माध्यम से लिया जाता है।

कोयला नियंत्रक संगठन (सीसीओ) वार्षिक आधार पर कोयले के ग्रेड (जीसीवी) को घोषित तथा अधिसूचित करता है। भारतीय कोयले की अंतर्निहित विषम विशेषताओं के कारण और वास्तविक खनन प्रक्रिया में कोयले के खनन के दौरान, प्रेषित कोयले का ग्रेड सीसीओ द्वारा घोषित कोयला ग्रेड की तुलना में खेप प्रति खेप भिन्न हो सकता है। ग्रेड में इस अंतर को बाद में अंततः स्वीकृत जीसीवी (थर्ड पार्टी सैंपलिंग एजेंसियों / रेफरी प्रयोगशालाओं द्वारा विश्लेषण किया गया, जहां भी लागू हो) के साथ समायोजित किया जाता है। बिल किए गए ग्रेड के अपग्रेडेशन के मामले में, डेबिट नोट जारी किए जाते हैं, जबकि बिल किए गए ग्रेड के डाउन-ग्रेड होने के मामले में, क्रेडिट नोट जारी किए जाते हैं। डेबिट नोट और क्रेडिट नोट जारी करने का तंत्र यह सुनिश्चित करता है कि कोयला ग्रेड स्लिपेज, यदि कोई हो, के लिए उपभोक्ताओं को कोई हानि न हो।

नियंत्रक एवं महालेखा परीक्षक (सीएजी) वार्षिक लेखा परीक्षा के दौरान कोल इंडिया लिमिटेड द्वारा आपूर्ति किए गए कोयले की गुणवत्ता से संबंधित मुद्दों को चिह्नित करता है। वर्तमान में, कोयला ग्रेड स्लिपेज से संबंधित कोई सीएजी पैराग्राफ लंबित नहीं है।

तथापि, जुलाई 2023 से, सीआईएल को कोयले की गुणवत्ता से संबंधित मुद्दों से संबंधित 186 उपभोक्ता संबंधी शिकायतें (सीएजी पैराग्राफ के अलावा) प्राप्त हुई हैं, जिसमें से 171 शिकायतों का निपटान किया जा चुका है। इन शिकायतों का निपटान करना एक निरंतर प्रक्रिया है और स्थापित प्रक्रिया के अनुसार है।

(घ) कोल इंडिया लिमिटेड की सभी सहायक कंपनियां कोयले के संग्रहण और विश्लेषण की पारदर्शी प्रक्रिया का अनुसरण करती हैं। उनके उपभोक्ता थर्ड पार्टी सैंपलिंग के उद्देश्य से पैनल में शामिल किसी भी टीपीएसए का चयन कर सकते हैं।

टीपीएसए द्वारा कोयले के संग्रहण और विश्लेषण की प्रक्रिया में पारदर्शिता सुनिश्चित करने के लिए, आरएफपी/मॉडल त्रिपक्षीय समझौते (विक्रेता, क्रेता और टीपीएसए के बीच हस्ताक्षरित) और ईंधन आपूर्ति करारों (एफएसए) में निम्नलिखित खंड दिए गए हैं:

- i. विक्रेता और क्रेता के प्रतिनिधि लोडिंग बिंदु पर नमूना संग्रहण और तैयारी की प्रक्रिया देख सकते हैं।
- ii. टीपीएसए/रेफरी द्वारा परीक्षण के लिए नमूने कोयला सैंपलिंग स्थल पर ही 3डी होलोग्राम, क्यूआर कोड और आरएफआईडी टैग के साथ टेम्पर-प्रूफ धातु की बोतलों में पैक और सील किए जाते हैं।
- iii. नमूनों की ऑनलाइन ट्रैकिंग नमूना तैयार करने से लेकर एजेंसी प्रयोगशाला और रेफरी प्रयोगशाला में विश्लेषण तक सभी चरणों में प्रदान की जाती है।
- iv. एनएबीएल प्रत्यायित प्रयोगशाला को कोयले के नमूनों को भेजने के लिए सॉफ्टवेयर प्रणाली आधारित उनकी डबल ब्लाइंडिंग सुनिश्चित की जाती है।

- v. नमूना संग्रहण, तैयारी और भंडारण लाइव स्ट्रीमिंग सुविधा के साथ सीसीटीवी कैमरे की निगरानी में है।

MERGER OF IREL, HCL AND NALCO

***48. DR. PRADEEP KUMAR PANIGRAHY:**

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government is considering a merger of Indian Rare Earth Limited (IREL), Hindustan Copper Limited (HCL) and National Aluminium Company Limited (NALCO) into a 'National Critical Minerals Corporation' to compete globally as China's dominance comes from state-backed monopolies like China Minmetals, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Shah Commission revealed systemic fraud like fake transportation permits, under-invoiced exports and bribed officials and if so, the details thereof; and
- (c) the details of systemic reforms like blockchain-based mineral tracking, AI-powered satellite audits the Government is implementing / proposes to implement to prevent this elsewhere?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) There is no such proposal under consideration of the Ministry.
- (b) The Central Government, vide Notification No. S.O. 2817 (E) dated 22.11.2010, appointed Commission of Inquiry under the Chairmanship of Justice M. B. Shah for the purpose of making inquiry of illegal mining of iron ore and manganese ore in contravention of the provisions of the Mines and Minerals

(Development and Regulation) Act, 1957, the Forest (Conservation) Act, 1980, the Environment (Protection) Act, 1986 or other rules or licences or guidelines issued thereunder referred to as illegal mining. The Justice M.B. Shah Commission submitted the report to the Ministry of Mines, which was subsequently laid in the Parliament. The report of Shah Commission of Inquiry and Memorandum of Action Taken on the reports are available on the website of the Ministry of Mines in the Policy Menu. Web link: <https://mines.gov.in/webportal/shahcommissioninquiry>)

(c) The Section 23C of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 empowers the State Government to frame rules to prevent illegal mining, transportation and storage of minerals and for purposes connected therewith. Therefore, the control of illegal mining, transportation and storage of minerals and purposes connected therewith is primarily the responsibility of the State Government. The Central Government supports and augments these efforts through policy initiatives from time to time. Some of the steps taken by the Central Government for the prevention and control of the frauds like fake transportation permits, under invoiced exports etc. are as under:

(i) The MMDR Act, 1957 was amended through the MMDR (Amendment) Act, 2015, wherein Section 30B and 30C read with Section 21 and 23C, inter-alia, provide stringent punitive provisions for illegal mining, transportation and storage.

(ii) Altogether, 21 State Governments namely, Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir,

Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand, and West Bengal; have framed rules under section 23C of MMDR Act, 1957 to curb illegal mining, transportation and storage of minerals.

(iii) Altogether, 22 State Governments namely, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal; have set up Task Forces, specially constituted to control illegal mining and review the action taken by member departments for checking the illegal mining, transportation and storage activities.

(iv) The Ministry of Mines has launched the Mining Surveillance System (MSS) in October 2016 through IBM. The MSS system detects likely incidences of illegal mining using space technology. The triggers generated are sent to State Governments for verification and further action.

(v) The Ministry of Mines also issued guidelines on 03.10.2023 to major mineral rich States for prevention of misclassification of grades of iron ore and other minerals by using technology. The State Governments were requested to implement the said guidelines by suitably incorporating the same in the rules framed by the State Governments under Section 23C of the MMDR Act, 1957. The said guidelines envisage the use of block chain technology for tracking of minerals during complete value chain including self-declaration of grades, tracking of transport vehicles, automation of invoice reconciliation etc.

GATI SHAKTI NATIONAL MASTER PLAN FOR RAIL INFRASTRUCTURE***49. DR. SHRIKANT EKNATH SHINDE:****SHRI RAJESH VERMA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has undertaken multiple reforms to improve safety, efficiency and project execution in Indian Railways and if so, the details thereof;
- (b) the details of key objectives for introducing the Gati Shakti National Master Plan for rail infrastructure;
- (c) whether multidisciplinary Gati Shakti Directorates and Units have been set up in Indian Railways and Zonal Railways respectively and if so, the details thereof;
- (d) whether Detailed Project Reports (DPRs) are prepared in consultation with other infrastructure Ministries and stakeholders and if so, the details thereof; and
- (e) whether the reforms such as enhanced sanction powers to General Managers and DRMs, 'Kavach' and Rolling Blocks have helped in expediting approval and implementation of Indian Railway projects and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Reforms is a continuous and ongoing process in Indian Railways. These reforms are carried out to enhance Safety and efficiency in train operations, improve passenger experience, expediting network expansion etc. Following reforms have been carried out on Indian Railways in recent past: -

(i) Gati Shakti Directorate/Units: The PM Gati Shakti National Master Plan (NMP) was launched in October, 2021 to bring a transformative change in the approach towards planning and execution of infrastructural projects pertaining to the transportation sector.

Indian Railways has immediately imbibed the principles of Gati Shakti in its project planning process. Drawing upon existing resources, a multi-disciplinary Gati Shakti Directorate has been created in Indian Railways. Similarly, Gati Shakti Units have been created in Zonal railways. The Project DPRs are made after consultation with all stakeholders and other infrastructure ministries/departments.

The above initiatives have expedited the appraisal /sanction process and execution of Projects.

(ii) Enhanced power of sanction of Projects to GMs and DRMs: The power of sanction for various projects has been enhanced for GMs and DRMs for faster execution of projects.

(iii) Contracts finalisation and management: Full powers have been delegated to General Managers for finalisation of the tenders. Further, Works Contract Management System (IRWCMS) and Contractor's e-MB have been

implemented for transparent & quick/fast contract management and contractor's billing.

(iv) Development and implementation of Kavach: To improve safety in train operations, Kavach has been developed as National Automatic Train Protection (ATP) system on Indian Railways. The work of implementation of Kavach has been taken up in mission mode on Indian Railways.

(v) Elimination of level crossings: To improve safety of train operations and road users, all unmanned level crossings on Broad gauge has been eliminated. Further, it has also been decided to replace all manned level crossings in a phased manner by construction of RoBs/RUBs.

(vi) Station Redevelopment: The Indian Railway has launched the Amrit Bharat Station scheme aimed at providing world class amenities to passengers and improving efficiency in train operations at Railway stations. So far, 1,337 stations have been taken up for redevelopment in the Amrit Bharat Station Scheme.

(vii) Introduction of Modern trains: To enhance passenger experience and provide comfortable journey, State of the Art Vande Bharat trains, Amrit Bharat Trains and Nammo Bharat Rapid Rail with modern features have been introduced on Indian Railways.

(viii) Bharat Gaurav Trains: Indian Railways have launched theme- based Tourist Circuit trains named as Bharat Gaurav Trains (BGT) with an objective to showcase India's rich cultural heritage and magnificent historical places to the

people of India and the world through professionals of the tourism sector and other potential service providers.

(ix) Promoting Digital Transactions at Stations & Trains: Digital payment facility at various customer interface points such as Ticketing facility, Catering units etc.

(x) Freight transportation: With the view of increasing freight, Indian Railways has carried out major reforms in the form of many liberalized incentives in form of freight rebates, discounts on assured businesses, concessions on short leads, mini rake loadings, goods shed development, General Purpose Wagon Investment Scheme (GPWIS), Business Development Portal etc.

(xi) Gati Shakti Cargo Terminals: Gati Shakti Cargo Terminal initiative has been launched to fast track the approvals and ease of establishing Cargo Terminals to increase the freight loading share of IR. So far, 112 GCTs have been commissioned.

(xii) Railway- India Post Integration to develop "Joint Parcel Product": As a joint collaborative initiative between two Government Departments to carry out business, a complete solution of parcel delivery has been started in which First-mile-last-mile connectivity by Department of Posts and Intermediate connectivity from station to station has been provided through Railways.

(xiii) Coal Chain Coordination Group: Large number of stakeholders are involved in coal chain, viz. coal companies, captive and commercial mines, ports, power houses, industries and Indian Railways. To co-ordinate with all the

stakeholders it has been planned to setup Coal Chain Coordination Group in Ministry of Railways.

(xiv) Annual Recruitment Calendar: Indian Railways has issued an annual calendar for recruitments which will not only reduce the uncertainty and waiting period for candidates but also enables the railways to fill vacancies in a timely manner.

(xv) Railway land policy: To streamline and simplify Railway's land lease policy to enable faster integrated planning and development of infrastructure across the country under the PM Gati Shakti framework, the long-term land leasing policy has been issued.

(xvi) Introduction of Rolling blocks: Concept of Rolling Blocks have been introduced on Indian Railways in 2023 by Gazette notification wherein work of integrated/ maintenance/repair/replacement of assets is planned upto 52 weeks in advance on rolling basis and executed as per plan by the Divisions.

The launch of PM Gati Shakti National Master Plan (NMP) has brought transformative approach in planning and execution of infrastructural transportation projects. The NMP, spanning across the entire country has brought in synergy between the infrastructural sectors such as railways, shipping, roadways, telecommunications, pipelines, etc. through collaboration amongst concerned Ministries/State Governments / Departments, speeding up the clearances needed for the project completion as well as planning at a faster pace.

Indian Railways has imbibed the principles of Gati Shakti in its project planning process and now survey of all New Line, Gauge Conversion and Doubling projects are taken up under PM Gati Shakti National Master Plan (NMP) for the development of multimodal connectivity infrastructure to various Economic Zones with an objective to have integrated planning, enhanced logistics efficiency and remove gaps for seamless movement of people, goods/ commodities i.e. agricultural products, fertilizers, coal, iron ore, steel, cement, limestone etc. and services including connectivity to places.

PM Gati Shakti Institutional mechanism is being extensively used for ground surveys, land records, alignment of route and has led to enhancement in the quality of preparation of Detailed Project Report and reduction in project cost.

As a result of comprehensive planning of Railway projects under PM Gati Shakti National Master Plan and better coordination among various stakeholders, the sanction of service, sanction of projects and the pace of laying/ commissioning of new tracks has also increased as under-

During last 3 years (2022-23, 2023-24, 2024-25) and current FY, 892 no. Surveys (267 New line, 11 Gauge Conversion and 614 Doubling) of total length 61,462 Km have been sanctioned across Indian Railways.

During last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY, 237 projects (40 New Line, 17 Gauge Conversion and 180 Doubling) of total length 9,703 Km, costing approx. Rs 1,90,333 Crore have been sanctioned across Indian Railways.

The details of commissioning / laying of new track across Indian Railways is given below:-

Period	Tracks Commissioned	Average commissioning of tracks
2009-14	7,599 Km	4.2 Km/day
2014-25	34,428 Km	8.57 Km/day (more than 2 times)

REDUCTION OF UNRESERVED COACHES IN TRAINS

***50. SUSHRI S. JOTHIMANI:**

SHRI SACHITHANANTHAM R.:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of unreserved coaches reduced in various trains across different railway zones during the last two years, zone-wise along with the reasons for such reduction;
- (b) the details of the number of passengers who travelled in unreserved coaches during the last five financial years ending 31st March 2025;
- (c) the number of unreserved passengers got affected due to such reduction and the alternative arrangements, if any, made to accommodate them;
- (d) whether the Government has conducted any study on the demand for unreserved travel; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) No Sir, Railways have significantly increased the facilities for passengers demanding general class travel. During the last financial year 2024-25 alone, 1250 general coaches have been utilised in various long-distance trains.

The percentage of non-AC coaches has significantly increased to about 70% as detailed below:

Table 1: Distribution of coaches:

Non-AC coaches (general and sleeper)	~57,200	~70%
AC coaches	~25,000	~30%
Total coaches	~82,200	100%

Due to higher availability of general coaches, the number of passengers traveling in general/ unreserved coaches has shown an increasing trend as shown below:

Table 2: Passengers in general/unreserved coaches:

Year	No. of Passengers
2020-21	99 Cr (Covid year)
2021-22	275 Cr (Covid year)
2022-23	553 Cr
2023-24	609 Cr
2024-25	651 Cr

The number of seats available for non-AC passengers has also increased over the years. The current composition is as follows:

Table 3: Distribution of seats:

Non-AC seats	~ 54 lakhs	~ 78%
AC seats	~ 15 lakhs	~ 22%
Total	~ 69 lakhs	100%

Given the above data, it is clear that Indian Railways is committed to the low and middle income families who prefer railways as an affordable means of transportation.

Railways have developed a fully non-AC modern train named as Amrit Bharat express. Already 14 services are in operation. These modern trains have advanced features like Semi-automatic couplers for jerk free travel, horizontal sliding windows, foldable snack tables and bottle holders, mobile holders etc. These trains comprise 8 Sleeper Class coaches and 11 General Class coaches.

To provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition of Mail/Express trains provides for 12 (Twelve) General class & Sleeper class non- AC coaches and 08 (eight) AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

Further, to cater to the needs of passengers desirous of availing unreserved accommodation, Indian Railways (IR) operate unreserved non-AC passenger trains/ MEMU / EMU etc. for affordable travel, which are in addition to the unreserved accommodation (coaches) available in Mail/Express services.

Development of Amrit Bharat Express trains, manufacturing of MEMU trains, and increasing the share of general coaches clearly shows that Indian Railways is catering effectively to the demand for travel in general class.

Over and above the current high share of non-AC coaches (~70% of total coaches), Railways is executing a special manufacturing programme for 17,000 non-AC general/sleeper coaches over the next 5 years.

Therefore, it is not correct to say that railways have reduced the number of general coaches.

बीएसएनएल मोबाइल नेटवर्क

*51. श्री अमरा राम:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान के ग्रामीण क्षेत्रों में निजी टेलीफोन कंपनियों के मोबाइल नेटवर्क की निर्बाध उपलब्धता के क्या कारण हैं जबकि राज्य के ग्रामीण क्षेत्रों में बीएसएनएल के टावर बिजली कटौती के दौरान मोबाइल नेटवर्क प्रदान करने में विफल रहते हैं और बिजली की आपूर्ति फिर से शुरू होने के बाद ही ये बहाल हो पाते हैं;
- (ख) क्या बीएसएनएल के उपभोक्ता उक्त कारण से निजी कंपनियों को अपना सिम पोर्ट करा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या विभाग का उक्त समस्या का समाधान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सीकर जिले में मोबाइल टावरों की स्थापना के पश्चात् इनके पूर्णतः चालू होने में औसतन कितना समय लगता है और इसके क्या कारण हैं?

संचार मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्री (श्री ज्योतिरादित्य एम. सिंधिया):

(क) से (घ) नेटवर्क की कार्यप्रणाली मीडिया, बैटरी, बिजली/डीजल आदि की उपलब्धता सहित कई कारकों पर निर्भर करती है। राजस्थान सहित जहां कहीं भी ऐसी समस्याएं हैं तो सुधारात्मक कार्रवाई की जाती है। एक उपभोक्ता द्वारा एक टीएसपी से दूसरे टीएसपी में पोर्ट करने के कई कारण हो सकते हैं जिनमें सेवा की गुणवत्ता का स्तर, ग्राहक सेवा, मूल्य निर्धारण आदि शामिल हैं। पोर्टिंग एक गतिशील प्रक्रिया है और अन्य ऑपरेटरों के कई ग्राहक भी बीएसएनएल नेटवर्क में पोर्ट करवा चुके हैं।

टॉवर लगाने का काम अत्यधिक समय लेने वाली गतिविधि है और पहुँच की स्थिति के आधार पर इसमें कई सप्ताह का समय लग सकता है। यह कार्य उपकरणों के चालू होने से पहले ही शुरू कर दिया जाता है। सीकर क्षेत्र में उपकरण अक्टूबर, 2024 से आने शुरू हो गए और उसके तुरंत बाद चालू कर दिये गए। कुछ टावरों के लिए सेटलाइट कनेक्टिविटी की आवश्यकता थी जो जून, 2025 में प्राप्त हुई और इसके तुरंत बाद ऐसे टावरों को चालू कर दिया गया था।

POOR MOBILE CONNECTIVITY IN RURAL AND BORDER AREAS

***52. SHRI DHARAMBIR SINGH:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has identified rural and border areas with poor mobile connectivity, especially in districts like Bhiwani, Mahendragarh and Nuh, if so, the details thereof;
- (b) whether any targets have been set to establish new 4G/5G towers in low-connectivity zones and if so, the details thereof;

- (c) whether there is a mechanism to collect complaints from gram panchayats regarding mobile signal issues and call drops and if so, the details thereof;
- (d) whether BharatNet or USOF funds have been utilised to enhance last-mile connectivity in Haryana and if so, the details thereof; and
- (e) whether the Government plans to ensure MTNL/BSNL network upgradation in areas bordering Rajasthan where signal access is weak and if so, the details thereof?

THE MINISTER OF COMMUNICATIONS; AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA):

(a)and(b) As of May 2025, out of 6,44,131 villages in the country (as per data of Registrar General of India), 6,29,027 villages are covered with mobile connectivity and out of these, 6,23,512 villages have 4G mobile connectivity. All the 1,070 villages in Bhiwani, Mahendragarh and Nuh districts of Haryana, have 4G mobile connectivity.

Mobile coverage for any uncovered inhabited villages is provided by the Telecom Service Providers (TSPs) based on the techno-commercial viability. Government, through funding from Digital Bharat Nidhi (DBN), is implementing various schemes for expansion of telecom connectivity through installation of 4G mobile towers in the rural, remote and border areas of the country, including Haryana.

- (c) Consumers have multiple options to lodge complaints regarding mobile signal issues and call drops, such as:

- Every Telecom Service Provider (TSP) has its own customer care centre to lodge service related complaints.
- In accordance with the TRAI mandate to the TSPs, an appeal for service related complaints can be registered with the Appellate Authority of the respective TSP.
- Complaints can also be lodged in the Centralized Public Grievance Redress and Monitoring System (CPGRAMS) portal of Government of India.

(d) As of June, 2025, Rs. 970 Crore have been disbursed/utilized for enhancing telecom and broadband connectivity in Haryana under various Digital Bharat Nidhi (DBN) schemes. Out of this, Rs. 771 Crore have been disbursed under BharatNet project. So far, 1,59,949 Fiber to the Home (FTTH) connections have been provided in Haryana under BharatNet.

(e) BSNL in its latest Phase IX.2 project has installed 2,056 4G sites in Haryana. Out of these 829 sites have been installed in the districts of Haryana bordering Rajasthan, including Bhiwani, Mahendragarh and Nuh.

खनिजों के लिए रॉयल्टी

***53. श्रीमती संजना जाटव:**

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों और वर्तमान वर्ष के दौरान डीग-भरतपुर क्षेत्र में खनिज रॉयल्टी के संबंध में कुल देय राशि और प्राप्त की गई/वसूल की गई राशि का वर्ष-वार ब्यौरा क्या है;

(ख) अवैध खनन अथवा खनन के निबंधन और शर्तों का उल्लंघन किए जाने से संबंधित कितने मामलों में जुर्माना लगाया गया है और उनकी कुल राशि कितनी है; और

(ग) अब तक उक्त जुर्माने की कुल कितनी राशि वसूल की गई है और कितनी राशि अभी वसूल की जानी शेष है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) राजस्थान के डीग-भरतपुर क्षेत्र में केवल गौण खनिज पट्टे स्वीकृत किये गये हैं। एमएमडीआर अधिनियम, 1957 की धारा 15 के अनुसार, राज्य सरकारों को गौण खनिजों के संबंध में खदान पट्टों, खनन पट्टों या अन्य खनिज रियायतों के अनुदान को विनियमित करने और उनसे संबंधित प्रयोजनों के लिए नियम बनाने का अधिकार दिया गया है। इसके अलावा, एमएमडीआर अधिनियम, 1957 की धारा 15 की उपधारा (1क) का खंड (छ) राज्य सरकार को गौण खनिजों के संबंध में किराया, रॉयल्टी, शुल्क, निश्चित किराया, जुर्माना या अन्य शुल्क का निर्धारण करने और वसूलने का अधिकार देता है। राजस्थान राज्य सरकार से प्राप्त सूचना के अनुसार, पिछले पांच वर्षों और चालू वर्ष के दौरान डीग-भरतपुर क्षेत्र में खनिज रॉयल्टी के संबंध में देय कुल राशि और प्राप्त/वसूली गई राशि का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) और (ग) एमएमडीआर अधिनियम, 1957 की धारा 23ग के अनुसार, राज्य सरकारों को खनिजों के अवैध खनन, ढुलाई और भंडारण को रोकने और उनसे जुड़े प्रयोजनों के लिए नियम बनाने का अधिकार दिया गया है। तदनुसार, राजस्थान सरकार ने राज्य में अवैध खनन पर अंकुश लगाने के लिए 'राजस्थान खनिज (अवैध खनन, परिवहन और भंडारण निवारण) नियम, 2006' को अधिसूचित किया है।

राजस्थान राज्य सरकार द्वारा दी गई सूचना के अनुसार, पिछले 5 वर्षों (2020-2021 से 2024-2025) में अवैध खनन अथवा निबंधनों व शर्तों के उल्लंघन के कुल 159 मामले हैं। उक्त मामलों में, कुल 9452.38 लाख रुपये का जुर्माना लगाया गया और 643.99 लाख रुपये की वसूली की गई।

विवरण

डीग-भरतपुर क्षेत्र में खनिज रॉयल्टी के संबंध में देय कुल राशि और प्राप्त/वसूली गई राशि का विवरण:

क्र. सं.	वित्त वर्ष (एफवाई)	वित्त वर्ष के दौरान प्राप्त की गई रॉयल्टी की राशि (लाख रुपये में)	वित्त वर्ष के दौरान प्राप्त/वसूल की गई राशि (लाख रुपये में)
1.	2020-2021	8021.84	7895.20
2.	2021-2022	10543.05	10460.85
3.	2022-2023	16926.03	16592.05
4.	2023-2024	19247.63	18678.34
5.	2024-2025	26247.17	25530.20
6.	2025-2026 (दिनांक 17.07.2025 तक)	2448.25	2147.31
कुल		83433.97	81303.95

MUMBAI-AHMEDABAD BULLET TRAIN

***54. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:**

SHRI DEVUSINH CHAUHAN:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the details of current status of the Mumbai-Ahmedabad Bullet Train project and the updated phase-wise plan along with timeline for its completion and operational launch;

- (b) the details of total funds allocated and utilised for this project so far including financial assistance received from Japan International Cooperation Agency (JICA) or other international funding bodies;
- (c) whether key challenges including land acquisition, environmental clearances and technological partnerships have delayed the project and if so, the details thereof and the steps taken/being taken to resolve them;
- (d) whether the Government has conducted any feasibility studies for extending high-speed rail networks to other corridors and if so, the details thereof;
- (e) the details of Government's long-term vision for high-speed rail; and
- (f) whether there is a national strategy to ensure affordability and accessibility for middle-class and low-income passengers and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) The Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is under execution with technical and financial assistance from Government of Japan. The Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra & Nagar Haveli with 12 stations planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

The Gujarat portion of the corridor between Vapi and Sabarmati is planned to be completed by Dec, 2027. The entire project (Maharashtra to Sabarmati section) is expected to be completed by Dec, 2029. However, Bullet train project is a very complex and technology intensive Project. Exact timelines for the

completion of the project can be reasonably ascertained after the completion of all associated works of Civil Structures, Track, Electrical, Signaling & Telecommunication and supply of Trainsets.

Total estimated cost of MAHSR project is approximately Rs. 1,08,000 crores, out of which Japan International Cooperation Agency (JICA) is funding 81% of the project cost i.e. Rs. 88,000 crores. Balance 19% cost i.e. Rs. 20,000 crores will be funded through equity contribution from Ministry of Railways (50%) and State Governments of Maharashtra (25%) and Gujarat (25%). Cumulative Financial expenditure of Rs. 78,839/- crore has been incurred on the project till 30.06.2025.

The delay in land acquisition in the State of Maharashtra has impacted the project till 2021. However, currently, entire land (1389.5 Ha.) for MAHSR project has been acquired. The Final Location Survey and Geotechnical investigation completed and alignment finalized. All Statutory Clearances relating to wildlife, Coastal Regulation Zone (CRZ) and Forest clearance have been obtained. All the civil contracts of the project have been awarded. Out of total 28 tender packages, 24 tender packages have been awarded.

Till now, 392 km of pier construction, 329 km of Girder Casting and 308 km of Girder launching have been completed. The work of the under-sea tunnel (21Kms approx.) has also started.

In order to expand the HSR network in India beyond MAHSR corridor and to meet the growing passenger demand between major cities of

commercial/economic and tourist importance, Detailed Project Report (DPRs) are being prepared by National High Speed Rail Corporation Limited (NHSRCL).

HSR projects are highly capital intensive and any decision for taking up new project is based on many factors such as technical feasibility, financial & economic viability, traffic demand and availability of funds & financing options etc.

Commercial operation of MAHSR Project involves an affordable fare-structure for the services taking in to account the socio-economic conditions of the clientele for optimum patronage of the HSR sectors.

DARJEELING HIMALAYAN RAILWAY

***55. SHRIMATI JUNE MALIAH:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that Darjeeling Himalayan Railway (DHR), a UNESCO world heritage site passes through several congested areas along National Highway-10;
- (b) if so, the names of such congested areas or stretches where that alignment overlaps with or runs parallel to NH-10;
- (c) the approximate length (in kilometres) of the DHR route that runs along NH-10; and
- (d) the total length of NH-10 (Darjeeling-Siliguri Road) and the percentage of this highway alignment that is occupied or overlapped by the Darjeeling Himalayan Railway track?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) The Darjeeling Himalayan Railway (DHR) is a 88 km long Narrow Gauge (2 feet wide) railway line which connects New Jalpaiguri to Darjeeling. This line was constructed in 1881. About 55 km of line was constructed on same formation as that of NH-110.

Due to its unique nature, this railway line was declared a UNESCO World Heritage Site on 5th December 1999. It was the first hill railway in India to get this recognition.

During the peak season, 15 services are operated daily on this line. These include 13 joy rides between Darjeeling and Ghum and 2 full-service trains.

The sectional speed of the line is 15/20 kmph. However, at locations where the line passes through dense areas, speed restriction of 5 km/h has been imposed from safety considerations. The details of such locations are as under:

- Kurseong station to Tourist Lodge (200 meters)
- Rangbull Ropeway to Rangbull Phatak (264 meters)
- Jorebunglow to Pasang Building (400 meters)
- Dali to Meri Resort (100 meters)
- SBI ATM to Darjeeling Station (100 meters)

At above locations, the trains are piloted manually. One railway staff walks ahead of trains and carries flags and whistles to warn people. Signboards are also placed at crossings to alert the public.

Awareness drives to make locals, vendors, and tourists aware about railway safety are also held throughout the year.

कोयला खान से संबंधित सुरक्षा विनियमों का आधुनिकीकरण

***56. डॉ. प्रशांत यादवराव पडोले:**

श्री जनार्दन मिश्रा:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा छत्तीसगढ़ सहित देश में कोयला खान से संबंधित सुरक्षा विनियमों के आधुनिकीकरण के लिए क्या कदम उठाए गए हैं;

(ख) कामगारों की सुरक्षा और उनका कल्याण सुनिश्चित करने के लिए किए गए उपायों का ब्यौरा क्या है;

(ग) खनन दुर्घटनाओं में कोयला कामगारों की मृत्यु को रोकने के लिए बनाई जा रही कार्य-योजना का ब्यौरा क्या है;

(घ) कोयला खानों की सुरक्षा संबंधी संपरीक्षाएं कराने और उनकी निगरानी के संबंध में “नेशनल कोल माइन सेफ्टी रिपोर्ट पोर्टल” शुरू किए जाने का क्या प्रभाव पड़ा है;

(ङ.) कोयला खनन क्षेत्रों में स्नेह मिलन मेला संबंधी पहल से सामुदायिक भागीदारी और सहयोग को किस प्रकार बढ़ावा मिलता है; और

(च) क्या सिंगरौली में चल रही कोयला खानों में कार्यरत कामगारों की सुरक्षा के लिए कोई प्रयास किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) छत्तीसगढ़ सहित देश में सरकार द्वारा कोयला खान सुरक्षा विनियमों के आधुनिकीकरण के लिए उठाए गए कदम निम्नानुसार हैं-

(i) खान अधिनियम, 1952 की धारा 57 के अंतर्गत बनाए गए कोयला खान विनियम-1957 में व्यापक संशोधन किया गया था ताकि खनन पद्धतियों, मशीनीकरण और उभरती प्रौद्योगिकियों के

अनुप्रयोग में प्रगति परिलक्षित हो। कोयला खनन प्रचालनों की उभरती प्रकृति और सुरक्षा मानकों को बढ़ाने की आवश्यकता को ध्यान में रखते हुए, कोयला खान विनियम, 2017 को उपयुक्त रूप से संशोधित किया गया और नवंबर 2017 के महीने में केंद्र सरकार के संबंधित विभाग द्वारा आधिकारिक राजपत्र में अधिसूचित किया गया।

(ii) इन अद्यतित, संशोधित विनियमों, अर्थात् सीएमआर 2017 को भारत में सभी कोयला खानों में समान रूप से लागू किया गया है, जो जोखिम-आधारित सुरक्षा प्रबंधन, कामगार सुरक्षा और समकालीन उन्नत खनन प्रौद्योगिकियों के एकीकरण पर जोर देने वाले एक आधुनिक तंत्र की शुरुआत करता है।

(ख) सभी कोयला खानें खान अधिनियम, 1952 और उसके तहत बनाए गए नियमों और विनियमों द्वारा अभिशासित होती हैं। खान अधिनियम, 1952 को खान सुरक्षा महानिदेशालय (डीजीएमएस) द्वारा उपयुक्त कानूनों, नियमों, विनियमों, मानकों और दिशानिर्देशों, निरीक्षण, दुर्घटनाओं की जांच, जागरूकता कार्यक्रमों और जोखिम प्रबंधन योजनाओं को तैयार करने के माध्यम से प्रशासित किया जाता है।

खान अधिनियम, 1952, खान नियम- 1955, कोयला खान विनियम- 2017 और उसके तहत बनाए गए उप-कानूनों और स्थायी आदेश के तहत सांविधिक प्रावधानों के अनुपालन के अलावा, खानों में ऐसी दुर्घटनाओं को कम करने के लिए निम्नलिखित कदम उठाए जा रहे हैं। कोयला कंपनियां आधुनिक सुरक्षा उपायों अर्थात् स्थल विशिष्ट जोखिम मूल्यांकन का निरूपण और कार्यान्वयन, खान सुरक्षा संबंधी प्रशिक्षण, खान सुरक्षा निरीक्षण, खानों की सुरक्षा लेखा परीक्षा कराने, स्ट्राटा प्रबंधन के लिए अत्याधुनिक तंत्र अपनाने तथा खान पर्यावरण की निगरानी के माध्यम से खानों का प्रशासन भी करती हैं। इसके अतिरिक्त, ओपनकास्ट और भूमिगत खानों के लिए विशिष्ट सुरक्षा उपाय निम्नानुसार हैं:

(i) ओपनकास्ट खानें - विस्फोट मुक्त सुरक्षित खनन के लिए पर्यावरण अनुकूल सतह खनिकों, खान-विशिष्ट परिवहन नियमों, एचईएमएम प्रचालकों को सिमुलेटरों पर प्रशिक्षण, निकटता चेतावनी

उपकरणों के साथ डम्परो, कैमरा, दृश्य-श्रव्य अलार्म (एवीए), स्वचालित अग्नि संसूचन और दमन प्रणाली, कुछ बड़े ओसीपी में जियो-फेंसिंग, रोशनी बढ़ाने के लिए हाई मास्ट टावर्स और एकीकृत कमान और नियंत्रण केंद्रों (आईसीसीसी) का उपयोग।

(ii). भूमिगत खानें - अर्ध-मशीनीकृत प्रौद्योगिकी की शुरुआत करके बास्केट लोडिंग को समाप्त करना, एक प्रभावी छत नियंत्रण प्रणाली के लिए रेजिन कैप्सूल से सीमेंट कैप्सूल का प्रतिस्थापन, निरंतर खनिक प्रौद्योगिकी की शुरुआत, और आपातकालीन प्रतिक्रिया और निकासी योजनाएं (ईआर और ईपी)।

कोयला पीएसयू द्वारा कोयला खानों में कामगारों का कल्याण सुनिश्चित करने के लिए निम्नलिखित उपाय किए जाते हैं -

1. कैंटीन, विश्राम आश्रय सुविधा, शिशुगृह, पेयजल सुविधाएं, संरक्षक, पिट हेड बाथ आदि जैसी सांविधिक सुविधाएं प्रदान की जाती हैं।
2. टाउनशिप और क्लब, आवास सुविधाएं, सहकारी समितियां आदि प्रदान करने की स्वैच्छिक सुविधाएं।
3. अपने अस्पतालों और औषधालयों के माध्यम से चिकित्सा सुविधाएं।
4. अपने खनन क्षेत्रों में स्कूलों के वित्तपोषण के माध्यम से शिक्षा सुविधाएं।

(ग) खान दुर्घटनाओं को रोकने तथा कोयला खानों में सुरक्षा मानकों में सुधार करने के लिए निम्नलिखित कार्य योजनाएं तैयार की गई हैं:

1. **स्व-विनियमन को अपनाना:** सक्रिय जोखिम प्रबंधन की संस्कृति को बढ़ावा देते हुए खतरे की पहचान और जोखिम मूल्यांकन (एचआईआरए) आधारित सुरक्षा प्रबंधन योजनाओं (एसएमपी) के तैयार करके सुरक्षा के लिये एक संरचनात्मक दृष्टिकोण अपनाया गया।
2. **जोखिम-आधारित एसओपी:** सुरक्षित कार्य प्रथाओं को मानकीकृत करने और प्रचालनरत खतरों को कम करने के लिए सभी खनन और संबंधित कार्यकलापों के लिए जोखिम-

आधारित मानक प्रचालन प्रक्रियाओं (एसओपी) को तैयार और लागू किया गया।

3. **विस्फोट-मुक्त, पारिस्थितिकी अनुकूल सुरक्षित खनन प्रौद्योगिकियां:** सुरक्षित, स्वच्छ और अधिक कुशल प्रचालन सुनिश्चित करने के लिए भूमिगत खानों में **सतत खनिक**, ओपनकास्ट खानों में सतही खनिक और वेरो-रिपर्स और हाइब्रिड खानों में हाई वॉल खनन जैसी उन्नत व्यापक उत्पादन प्रौद्योगिकियों (एमपीटी) की शुरुआत की।
4. **मशीनीकृत स्ट्राटा नियंत्रण:** मजबूत और वैज्ञानिक रूप से प्रबंधित स्ट्राटा नियंत्रण को सुनिश्चित करने के लिए, इंस्ट्रुमेंटेशन के साथ अनुपूरक मशीनीकृत ड्रिलिंग और रेजिन कैप्सूल-आधारित रूफ बोल्टिंग तैनात किया गया।
5. **वास्तविक समय सुरक्षा निगरानी:** निरंतर निगरानी और तेजी से प्रतिक्रिया के लिए एकीकृत कमान और नियंत्रण केंद्रों (आईसीसीसी) का उपयोग करके खान निगरानी प्रणालियों के एकीकरण के माध्यम से सुरक्षा निरीक्षण को सुदृढ़ किया गया।
6. **बेहतर खान वायुमंडल विश्लेषण:** खान वायु नमूना विश्लेषण की सटीकता और विश्वसनीयता बढ़ाने के लिए गैस क्रोमैटोग्राफ का उपयोग किया।
7. **यातायात सुरक्षा:** खानों के अंदर चलने वाले परिवहन के लिये सीओपी तैयार और लागू किये गये। जियो-फेंसिंग के साथ जीपीएस-सक्षम प्रचालक स्वतंत्र ट्रक प्रेषण प्रणाली (ओआईटीडीएस) को भी कार्यान्वित किया, दुलाई दक्षता में सुधार और मानवीय त्रुटि को न्यूनतम किया।
8. **प्रशिक्षण का आधुनिकीकरण:** एचईएमएम प्रचालकों के लिए सिम्युलेटर-आधारित प्रशिक्षण और इमर्सिव, परिदृश्य-आधारित सुरक्षा प्रशिक्षण के लिए आभासी वास्तविकता (वीआर) के उपयोग के माध्यम से उन्नत प्रचालक कौशल और सुरक्षा जागरूकता।
9. **आधुनिक और उन्नत धूल दमन:** वायुजनित कणिका संबंधी जोखिम को कम करने और वायु गुणवत्ता में सुधार करने के लिए फॉग कैनन और मिस्ट स्प्रे प्रणालियों सहित उन्नत धूल नियंत्रण प्रौद्योगिकियों का उपयोग करना।

10. डिजिटलाइजेशन और एआई आधारित एनालिटिक्स का उपयोग: पूर्वानुमानित जोखिम प्रबंधन, जागरूक निर्णय लेने और एक सुरक्षित, स्मार्ट और अधिक संधारणीय खनन पारिस्थितिकी तंत्र के निर्माण में सहायता करने के लिए लीवरेज्ड डिजिटल टूल और डाटा एनालिटिक्स।

11. एकीकृत नियंत्रण और कमान केंद्र स्थापित किए गए हैं।

(घ) राष्ट्रीय कोयला खान सुरक्षा रिपोर्ट (एनसीएमएसआर) पोर्टल खान दुर्घटनाओं और खान सुरक्षा लेखापरीक्षा पर डाटा संग्रहण करने और विश्लेषण करने के लिए एक केंद्रीकृत मंच के रूप में कार्य करके खान सुरक्षा बढ़ाने में महत्वपूर्ण भूमिका निभाता है। एनसीएमएसआर पोर्टल रिपोर्ट की गई दुर्घटनाओं की प्रवृत्ति संबंधी विश्लेषण को सक्षम बनाता है, जिससे संभावित उच्च- जोखिम वाले क्षेत्रों और असुरक्षित कार्यपद्धतियों की त्वरित पहचान की जा सके।

एनसीएमएसआर पोर्टल कंपनी के प्राधिकारियों को दुर्घटना और खान सुरक्षा लेखापरीक्षा डाटा तक पहुंच प्रदान करता है, जिससे खानों में सुरक्षा मानकों को बढ़ावा देने और खान सुरक्षा के मानकों में सुधार के लिए उचित उपाय करने के लिए समय पर कार्रवाई करना सक्षम हो।

(ड.) साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) के भटगांव क्षेत्र ने “नशा मुक्ति” विषय के अंतर्गत “स्नेह मिलन मेला” नामक छोटे स्थानीयकृत कार्यक्रम का आयोजन किया था जिसमें कर्मचारियों, उनके परिवारों और स्थानीय जनता की स्वैच्छिक भागीदारी के माध्यम से कामगारों और परिवारों में नशामुक्ति और सामाजिक जागरूकता पर ध्यान केन्द्रित किया गया तथा कर्मचारियों के बीच सामाजिक संबंध बनाने के साथ सामाजिक विषय पर केवल मनोरंजन के उद्देश्य से उनकी भागीदारी के माध्यम से नो प्रॉफिट-नो लॉस सिस्टम पर फूड स्टॉल और मनोरंजन स्टॉल संस्थापित किए गए और उक्त कार्यक्रम के लिए न तो कोई वित्तीय अनुदान लिया गया और न ही कोई निधि जुटाई गई, बल्कि उक्त कार्यक्रम का आयोजन कर्मचारियों और उनके परिवारों की स्वैच्छिक भागीदारी द्वारा सामुदायिक एकजुटता के एकमात्र उद्देश्य के लिए किया गया था।

(च) सिंगरौली कोलफील्ड्स में स्थित कोल इंडिया लिमिटेड (सीआईएल) की सहायक कंपनी नॉदर्न कोलफील्ड्स लिमिटेड (एनसीएल) की कोयला खानों में कार्यरत कामगारों की सुरक्षा के लिए प्रयास किए गए हैं। कामगारों की सुरक्षा के लिए उठाए गए कदमों का ब्यौरा उपर्युक्त भाग (ख) के उत्तर में दिया गया है।

AUCTIONING OF OFFSHORE MINERAL BLOCKS

***57. SHRI HIBI EDEN:**

Will the Minister of **MINES** be pleased to state:

(a) whether any independent and impartial Environmental Impact Assessments (EIAs) were conducted before identifying and tendering the thirteen offshore mining blocks in the country, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has consulted coastal communities in Kerala before floating tenders for the auction of three offshore mineral blocks, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government is considering to cancel or revise the tender process until such consultation is held, if so, the details thereof and if not, the reasons therefor; and

(d) whether the Government is aware of the unanimous opposition by political parties and fishing communities in Kerala to deep-sea mining activities proposed off its coast, if so, the details thereof and the action taken thereon?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a)and(b) As per Rule 5(2) of the Offshore Areas Operating Right Rules, 2024, prior consultation with stakeholder Ministries/Departments, is mandatory before notifying any offshore area for grant of operating right. In the present case, the Ministry of Mines has consulted related Ministries/Departments including the Department of Fisheries and Ministry of Environment, Forests and Climate Change (MoEF&CC), before notification of blocks for auction and the no objection of all Ministries/Departments was received prior to notification for auction.

The successful bidder of composite licence is required to undertake exploration in the offshore area as per the Offshore Areas Existence of Mineral Resources Rules (OAEMRR), 2024. One of the requirements for exploration includes the requirement for preliminary environmental impact assessment (EIA) studies. Thereafter, grant of production lease to Composite License Holder may be considered by the Government.

Further, as per the provisions of the Offshore Areas Mineral Conservation and Development Rules, 2024, no production operations shall be undertaken except in accordance with a production plan. The production plan, *inter-alia*, includes environment management plan indicating baseline information, impact assessment and mitigation measures. The concerns of fishermen and local communities will be specifically addressed during the preparation of the production plan and Environmental Management Plan (EMP).

Earlier, a notification dated 07.06.2010 was issued for allocation of 62 offshore blocks including blocks off the coast of Kerala for the grant of

exploration licences. At that time also, no prior Environmental Impact Assessments (EIAs) were conducted before issuing notification.

(c) No such proposal is under consideration.

(d) The issues raised regarding offshore mining are addressed through the provisions made in the Rules under the Offshore Areas Mineral (Development and Regulation) Act.

रेलवे में आपातकालीन चिकित्सा केंद्र

***58. श्री नलिन सोरेन:**

श्री सतपाल ब्रह्मचारी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विगत तीन वर्षों के दौरान झारखंड, हरियाणा तथा जम्मू और कश्मीर में सभी रेलवे स्टेशनों और यात्री रेलगाड़ियों में आपातकालीन चिकित्सा केन्द्रों की स्थापना के संबंध में कोई अध्ययन/सर्वेक्षण किया गया है;
- (ख) यदि हां, तो रेलवे स्टेशनों और यात्री रेलगाड़ियों में चिकित्सा सहायता/आपातकालीन केन्द्र स्थापित करने के लिए उठाए गए कदमों सहित तत्संबंधी राज्य-वार और जिला-वार ब्यौरा क्या है;
- (ग) रेलवे में प्राथमिक चिकित्सा सेवाएं प्रदान करने के लिए कार्यरत प्रशिक्षित फ्रंटलाइन कर्मचारियों की कुल संख्या का राज्य-वार और जिला-वार ब्यौरा क्या है; और
- (घ) उक्त राज्यों में ऐसे रेलवे स्टेशनों की संख्या और उनका स्टेशन-वार ब्यौरा क्या है जहां रेलवे एम्बुलेंस उपलब्ध करा दी गई हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) माननीय सर्वोच्च न्यायालय द्वारा रेलवे स्टेशनों और रेलगाड़ियों में चिकित्सा सुविधाएँ मुहैया कराने की आवश्यकता और इनका विस्तार करने की जाँच की गई थी। इन आदेशों के अनुपालन में, अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), नई दिल्ली में विशेषज्ञों की एक समिति गठित की गई। विशेषज्ञों की समिति की अनुशंसा के अनुसार, सभी रेलवे स्टेशनों और यात्री गाड़ियों में जीवन रक्षक दवाओं, उपकरणों, ऑक्सीजन सिलेंडर आदि से युक्त एक मेडिकल बॉक्स मुहैया कराने के अनुदेश जारी किए गए हैं।

अग्रिम पंक्ति के कर्मचारियों, जैसे रेल टिकट परीक्षक, ट्रेन गार्ड/अधीक्षक, स्टेशन मास्टर आदि को प्राथमिक उपचार प्रदान करने का प्रशिक्षण दिया जाता है। ऐसे कर्मचारियों के लिए नियमित रूप से पुनश्चर्या पाठ्यक्रम आयोजित किए जाते हैं। चिकित्सा आपात स्थिति से प्रभावी ढंग से निपटने के लिए 16,14,748 अग्रिम पंक्ति के रेल कर्मचारियों को (दिनांक 01.04.2022 से 30.06.2025 तक) प्रशिक्षित किया गया है। सभी रेलवे स्टेशनों पर निकटवर्ती अस्पतालों और डॉक्टरों की सूची उनके संपर्क नंबर सहित उपलब्ध कराई गई है।

रेलवे, राज्य सरकार/निजी अस्पतालों और एम्बुलेंस सेवा प्रदाताओं की एम्बुलेंस सेवाओं का उपयोग घायल/बीमार यात्रियों को अस्पतालों/डॉक्टरों के चिकित्सालयों तक पहुंचाने के लिए किया जाता है।

SUPPORT FOR FAIR PRICE SHOPS

***59. CAPTAIN VIRIATO FERNANDES:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government is aware of the financially non-viable Fair Price Shops (FPSs) in Goa with several shops closed and over 400 shops facing financial distress and pending commission dues of nearly Rs. one crore;
- (b) the details of specific measures being taken by the Government to support these FPSs and ensuring their long-term viability under the Public Distribution System other than Common Service Centres (CSCs) scheme; and
- (c) the manner in which the Government plans to assist in the effective implementation of initiatives like the 'Compensation to FPS Dealers' scheme and the Jan Poshan Kendra programme to address challenges such as low profit margins, operational losses and declining ration card usage, while ensuring uninterrupted access to subsidised foodgrains for beneficiaries in Goa?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) to (c) Targeted Public Distribution System (TPDS) under the National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price Shops etc., rest with the concerned State/UT Government.

As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin,

which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations.

As per Rule 8 of the Food Security (Assistance to State Governments) Rules, 2015, it is responsibility of the State Government to ensure the payment of fair price shop dealers' margin in advance by way of adjusting the same in prices of foodgrains to be paid by fair price shop dealers, or through other appropriate mechanism. If the price of foodgrains payable by fair price shop dealers in any State or Union territory is lower than the fair price shop dealers' margin, the State Government shall ensure upfront payment of margin, in full, to fair price shop dealers. Thus, the Central Government has no role in fixing the actual rate of fair price shop dealers' margin or payment thereof to FPS dealers.

The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement & handling of foodgrains and fair price shop dealers' margin under the NFSA in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015 (as amended from time to time) which inter-alia provides for norms of expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin was enhanced as per the details given below:

Category of States	Component of FPS margin	Pre-revised norms (Rate in rupee per quintal) (upto 31st March, 2022)	Revised norms (Rate in rupee per quintal) (w.e.f. 1.4.2022)
General Category States/UTs	Transportation & handling	65	70
	FPS Dealers Margin	70	90
	Additional margin	17	21
Special category States/UTs	Transportation & handling	100	105
	FPS Dealers Margin	143	180
	Additional margin	17	26

Special category states includes Sikkim, Himachal Pradesh, Jammu & Kashmir, Ladakh, Uttarakhand, Andaman & Nicobar Islands, Lakshadweep and seven north east states.

However, the State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

As per sub-clause (9) of Clause 9 of the TPDS (Control) Order, 2015, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations.

As per the information received from State Government of Goa, they have engaged in making Fair Price Shops (FPSs) in the State financially more viable. However, 8 FPSs have surrendered their license in last two financial years due to various reasons such as death, old age, health conditions and only 2 out of 8 FPS have surrendered due to financial reasons.

It has been the endeavor of the Government to improve the financial viability of Fair Price Shops (FPSs) by providing additional business avenues to FPS dealers and enhancing beneficiary experience through the provision of value-added services at FPS. To improve the financial viability of FPSs, Government of India has requested all State/UT Governments to take up initiatives through FPSs such as providing banking services through tie-up with banks/corporate Banking Correspondents, banking and citizen-centric services of India Post Payment Bank (IPPB), Retail selling of small (5kg) LPG cylinders, Sale of other commodities/ general store items etc.

In addition, the State Government of Goa has implemented doorstep delivery of foodgrains initiative to eliminate the burden of transportation of cost of FPS dealers. Under this initiative, foodgrains are transported directly to FPS by authorized logistics providers.

Further, a Jan Poshan Kendra pilot has been undertaken to improve viability of 90 FPSs across 5 cities, i.e. Hyderabad, Ghaziabad, Jaipur, Ahmedabad & Indore. The Government of India has undertaken this pilot study to enhance the financial viability of FPS dealers while focusing on improving nutritional outcomes of the beneficiaries.

RAIL ACCIDENTS ON MUMBAI SUBURBAN RAILWAY NETWORK

***60. PROF. VARSHA EKNATH GAIKWAD:**

SHRI SANJAY DINA PATIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of persons died and got injured in accidents while travelling in the Mumbai Suburban Railway network during each of the last five years and the current year along with the major causes of such accidents;
- (b) whether families of the victims of the said rail accidents are being provided compensation or relief by the Railways;
- (c) if so, the amount of compensation paid during the last five years and the process for claiming such compensation;
- (d) whether the Government has taken any specific steps/measures to reduce the number of accidents and deaths on Mumbai Suburban network and if so, the details thereof;
- (e) whether the Government has considered introducing modern safety technologies like AI-based crowd monitoring or platform screen doors and if so, the details thereof;
- (f) whether Railway Protection Force (RPF) and Government Railway Police (GRP) have been adequately deployed in accident prone areas, if so, the details thereof; and

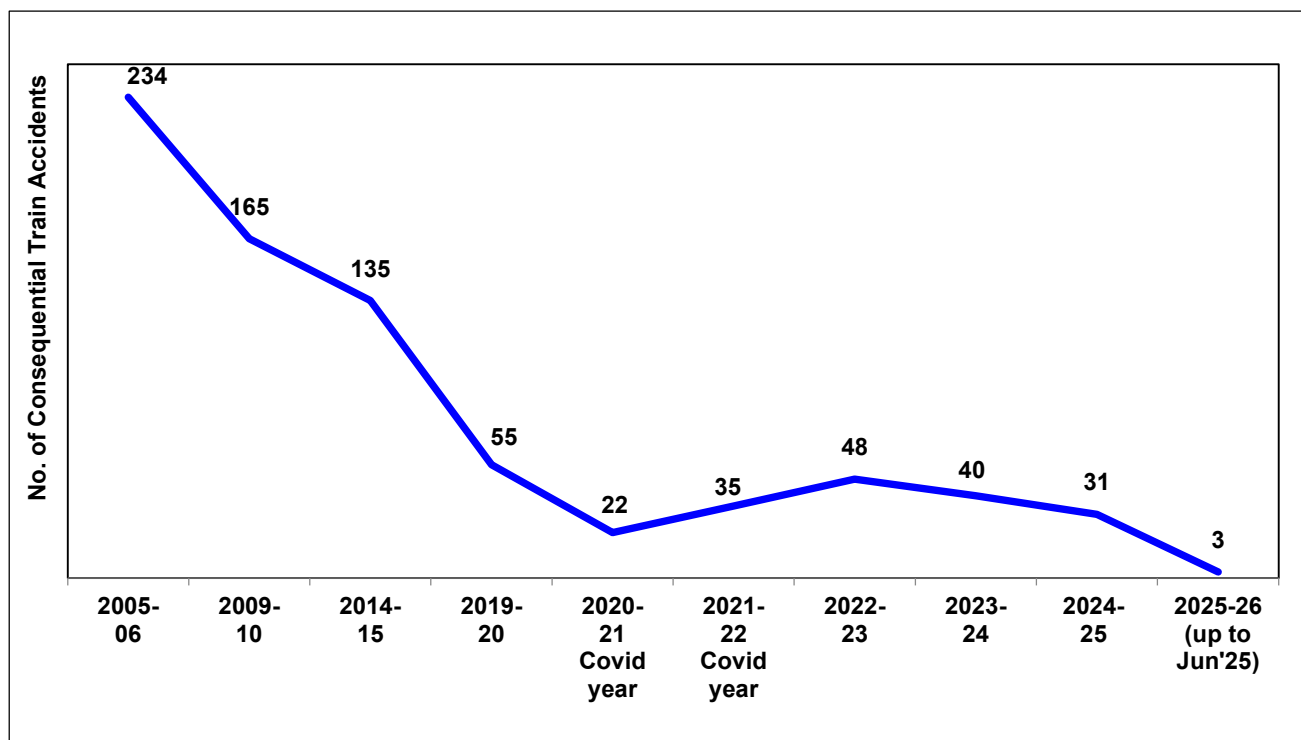
- (g) whether the Government has also taken steps to improve platform infrastructure in Mumbai suburban stations to prevent accidents and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June, 2025).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1,711	904	3,155
2014-15 to 2023-24	678	748	2,087

As regards accidents on Mumbai Suburban Railway Network, during the last 5 years i.e., from 2020-21 to 2024-25 and in the current Financial Year 2025-26 (up to 30th June, 2025), total 5 consequential train accidents of suburban trains took place in the Mumbai Suburban Network over Central Railway and Western Railway.

On Central Railway, 5 consequential train accidents occurred whereas, on Western Railway, no consequential train accident occurred during the same period. In these accidents, no fatality or injury took place.

The causes of these accidents broadly include track defects, loco/coach defects, equipment failures, human errors, etc.

Accident victims are paid ex-gratia relief soon after an accident or untoward incident. Total amount of ex-gratia paid by the Railways to the next of kin of deceased and injured individuals in untoward incidents in Mumbai Suburban Railway Network during the period 2020-21 to 2024-25 is Rs. 34.55 Lakh.

Compensation for death/injury of railway passengers in train accidents and untoward incidents as defined under Section 124 and Section 124-A (read with Section 123) of the Railways Act, 1989, is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes of the cases after following the due judicial process. Railway Administration pays compensation only when a decree is awarded by Hon'ble RCT in favour of the claimant and Railways decide to implement the decree. Compensation amount is over and above the ex-gratia amount. Total amount of compensation paid by the Railways to the next of kin of deceased in untoward incidents in Mumbai Suburban Railway Network during the period 2020-21 to 2024-25 is Rs. 216.87 Cr.

It may be noted that the compensation paid in a year need not necessarily relate to the accidents/casualties in that year alone. The amount paid in a year

depends upon the number of cases finalized by Railway Claims Tribunals (RCTs) or other Courts of Law in a particular year irrespective of the year(s) in which the accident they pertain to, have occurred.

The various safety measures taken to enhance safety in train operations, that include the Suburban Train Operations as well, are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.
5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.
6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.

9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.

18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any

inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
28. Regular counselling and training of staff is undertaken.
29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till March 25)	2014-25 Vs. 2004-14
	Technological improvements			
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14:	As on 31.03.25: 25,939	288 times

		90 Nos.		
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
	Better maintenance practices			
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
	Better infrastructure and Rolling stock			
1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Other safety measures adopted on Indian Railways including Mumbai Suburban Section, the following action plan has been drawn up:-

1. Creation of Permanent holding areas at 73 identified stations:

- During the festival season of 2024, holding areas were created outside stations. These waiting areas were able to hold large

crowds at Surat, Udhna, Patna and New Delhi. Passengers were allowed to enter only when the train came to the platform.

- Similar arrangements were made during Mahakumbh at nine stations of Prayag area.
- Based on the experience of these stations, it has been decided to create permanent waiting areas outside stations at 73 stations across the country, which periodically face heavy crowds. Crowd build up will be controlled within the waiting area. Passengers will be allowed to go to platforms only when the trains arrive at the platform. This will decongest the platforms.
- Pilot projects have started at New Delhi, Anand Vihar, Varanasi, Ayodhya, and Ghaziabad stations.

2. Access control:

- Complete access control will be initiated at the 73 identified stations.
- Passengers with confirmed reserve tickets will be given direct access to the platforms.
- Passengers without a ticket or with a waiting list ticket will wait in the outside waiting area.
- All unauthorised entry points will be sealed.

3. Wider foot-over-bridges (FOB):

- Two new designs of 12 metre wide (40 feet) and 6 metre wide (20 feet) standard FOB have been developed. These wide FOBs with ramps were very effective in crowd management during Mahakumbh. These new standard wide FOBs will be installed in all the stations.

4. Cameras:

- Cameras helped crowd management in a big way during Mahakumbh. CCTV cameras at Railway stations and adjoining areas will aid close monitoring and management of crowd at railway station.

5. War rooms:

- War rooms at large stations will be developed. Officers of all departments will work in the war room during crowd situations.

6. New generation communication equipment:

- Latest design digital communication equipment like walkie-talkies, announcement systems, calling systems will be installed on all heavy crowd stations.

7. New design ID card:

- All staff and service persons will be given a new design ID card so that only authorised persons can enter the station.

8. New design uniform for staff:

- All staff members will be given new design uniforms so that they can be easily identified during a crisis situation.

9. Upgradation of Station Director post:

- All major stations will have a senior officer as Station Director. All other departments will report to the Station Director.
- Station Director will get financial empowerment so that he can take on-the-spot decisions for improving the station.

10. Sale of tickets as per capacity:

- Station Director will be empowered to control the sale of tickets as per capacity of the station and the available trains.

Further, the following steps are being taken in coordination with other stakeholders to control the rush at stations:-
- Coordination with GRP/State Police and concerned railway departments are made for ensuring crowd management.
- GRP & RPF staff is deployed at sensitive locations to regulate crowd smoothly during the heavy rush period and render real time assistance to passengers.
- GRP & RPF staff is deployed at foot-over bridges to regulate crowd smoothly in order to avoid stampede like situation during the heavy rush period and render real time assistance to passengers.

- Intelligence units (CIB/SIB) and plain cloth staff are deployed for collection of information about rush and accordingly arrangements were made associating GRP/Police.

Railway Protection Force (RPF) staff is adequately deployed to work in coordination with the Government Railway Police (GRP)/District Police to strengthen the overall security and protection of passengers.

(ii) Unstarred Question Nos. 461 to 690

COMMON SERVICE CENTRES IN SC/ST AREAS

461. SHRI P. V. MIDHUN REDDY:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of Common Service Centres (CSCs) established in SC/ST dominated areas under the Digital India Programme;
- (b) the percentage of women Village Level Entrepreneurs (VLEs) managing these CSCs;
- (c) the details of the steps taken by the Government to promote digital literacy among Scheduled Castes/Scheduled Tribes/Other Backward Classes communities through the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA);

(d) the number of SC/ST/OBC youth trained in IT skills under the Skill India Programme; and

(e) the measures adopted to address the digital divide in remote tribal areas?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e) Government of India launched a project to set up Common Services Centres (CSCs) to provide citizen centric services. Village Level Entrepreneurs (VLEs) are empowered to set up CSCs.

As on date, a total of 2.92 Lakh CSCs have been set-up in the Scheduled Caste (SC) / Scheduled Tribe (ST) dominated areas. Further, approximately 10% CSCs in these SC/ST dominated areas are being managed by women.

Government launched Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) in 2017 to ensure digital literacy. Against the target to train 6 Cr individuals, a total of 6.39 crore individuals were trained across the country.

It was ensured that marginalized sections of society such as Scheduled Castes (SC) and Scheduled Tribes (ST) were specifically covered under the scheme. More than 1.17 Cr individuals belonging to ST community, more than 56 Lakh people belonging to ST community and more than 2.55 Cr individuals belonging to OBC community were trained.

Under Skill India Programme, more than 2.29 Lakh individuals belonging to OBC community candidates, more than 89 thousand SC candidates and more than 38 thousand ST candidates have been trained.

Under BharatNet program, more than 2.14 Lakh gram panchayat have been made service ready with hi-speed broadband. Under various schemes, 4G connectivity is being expanded to 40 thousand (approx.) villages.

EARLY WARNING SYSTEMS FOR NATURAL DISASTERS

462. SHRI S. JAGATHRATCHAKAN:

DR. THOL THIRUMAAVALAVAN:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government has developed early warning systems for forecasting any devastation due to cyclones, rain, earthquake, floods etc., if so, the details thereof;
- (b) whether any steps have been taken to strengthen early warning systems in States regularly affected by cyclones and other natural disasters and if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has the data of the past five years showing the use of early warning systems and thereby preventing incidences of damage due to rain, earthquake, floods etc. and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes. The Ministry of Earth Sciences (MoES) has developed advanced early warning systems for severe weather events such as cyclones, heavy rainfall, and other extreme conditions. Early warning for severe weather events is supported by a state-of-the-art observation network that includes surface, upper air, remote sensing observations, seamless forecasting systems based on high-resolution dynamical models, and GIS-based tools for generating alerts and warnings. The entire system is integrated with modern telecommunication technologies to ensure the timely and effective dissemination of information.

Recently, the India Meteorological Department (IMD), in coordination with other centres in the MoES, has developed an end-to-end GIS-based Decision Support System (DSS), which has been working as the front end of the early warning systems for the timely detection and monitoring of all-weather hazards across the country, including the States regularly affected by cyclones and other natural disasters. It is supported with specific severe weather modules to provide timely impact-based early warnings for extreme weather events like cyclones, heavy rainfall, etc., which devastate human lives, livelihoods, and infrastructure. The system utilizes historical data, including extreme events, as well as real-time surface and upper-air meteorological observations available for the Indian region and its neighbouring areas. It also includes RADAR observations, available every 10 minutes, and satellite products every 15 minutes. It also uses numerical weather prediction products from a suite of models run in the MoES institutions. These include hyperlocal, regional, and global models. Further, IMD plays a crucial role in safeguarding lives and

property through its advanced observational network and forecasting systems, enabling timely preparedness and response in close collaboration with the National Disaster Management Authority (NDMA). This coordinated approach ensures that accurate and timely weather information reaches authorities and the public, enhancing disaster risk reduction efforts across the country.

Presently, there is no scientific technique available anywhere in the world to predict an earthquake precisely in terms of time, location, and magnitude; hence, no proven system exists in the country to provide early warning of earthquakes. However, the National Centre for Seismology (NCS) under the Ministry is monitoring the earthquakes occurring in and around the country through its seismological network and provides information about the earthquake occurrence with an intensity map. These details are made available to various disaster management authorities, other stakeholders, and the public as soon as possible through the NCS-MoES website, app, SMS, FAX, email, WhatsApp, X, and Facebook.

The Central Water Commission (CWC) is mandated to issue short-range flood forecasts with a lead time of up to 24 hours to concerned State Governments at identified locations. Timely flood forecasts are being issued when a certain threshold limit is reached.

(b) Yes. IMD has adopted new techniques and technology from time to time to detect, monitor, and provide timely early warnings for the entire country, including the States regularly affected by all types of extreme weather events like cyclones, heavy rainfall, etc., which have devastating impacts on human

lives, livelihoods, and infrastructure. There has been significant progress in this direction with:

- Strengthening of the observing system with installation of additional AWS, ARG, and DWR, etc.
- Improvement of the data integration and development of GIS-based DSS.
- Improvement of NWP models and climate models, as well as a real-time seamless monitoring, forecasting, and early warning system.
- Shifting from conventional weather forecast and warning to sector-specific color-coded Impact-based forecast (IBF) and risk-based warning (RBW) up to district/sub-city levels with dynamical impact and risk matrix.
- Application of AI/ML.
- Customisation of bulletins and warnings.
- Substantial increase of computational power to integrate voluminous data and to run meso-scale, regional, and global models at a further higher resolution scale with improvement of process understanding and model physics. Supercomputers (Arka and Arunika) are being used for this purpose.
- Panchayat Mausam Seva.

- A state-of-the-art dissemination system with the use of a mobile app, Common Alerting Protocol (CAP), WhatsApp groups, etc.

Recently, a new Central Sector Scheme, "Mission Mausam", was launched by the MoES to make Bharat a "Weather-ready and climate-smart" nation.

IMD consistently issues timely alerts and forecasts to the public and concerned stakeholders. Various steps have been taken to ensure effective dissemination of warnings to vulnerable populations. IMD's weather information, including alerts and warnings to the public, is provided through various platforms:

- Mass Media: Radio/TV, Newspaper network (AM, FM, Community Radio, Private TV), Prasar Bharati, and private broadcasters.
- Weekly & Daily Weather Video.
- Internet (email), FTP
- Public Website (mausam.imd.gov.in)
- IMD Apps: Mausam/Meghdoot/DAMINI/RAIN ALARM
- Social Media: Facebook, X, Instagram, BLOG
 - i X: <https://twitter.com/Indiametdept>
 - ii Facebook: <https://www.facebook.com/India.Meteorological.Department/>
 - iii Blog: <https://imdweather1875.wordpress.com/>

iv Instagram: https://www.instagram.com/mausam_nwfc

v YouTube:

https://www.youtube.com/channel/UC_qxTReog07UVARm87CuyQw

IMD has also brought out a web-based online "Climate Hazard & Vulnerability Atlas of India" prepared for the thirteen most hazardous meteorological events, which cause extensive damage and economic, human, and animal losses. The same can be accessed at <https://imdpune.gov.in/hazardatlas/about hazard.html>. This atlas will help State Government authorities and disaster management agencies to identify the hotspots and plan and take appropriate action to tackle extreme weather events. This product helps build Climate Change resilient infrastructure.

MD has launched seven of its services (Current Weather, Nowcast, City Forecast, Rainfall Information, Tourism Forecast, Warnings, and Cyclone) with the 'UMANG' Mobile App for use by the public. Moreover, IMD developed a mobile App, 'MAUSAM' for weather forecasting, 'Meghdoot' for Agromet advisory dissemination, and 'Damini' for lightning alerts. The Common Alert Protocol (CAP), developed by the NDMA, is also being implemented to disseminate warnings by the IMD.

The CWC has taken several steps by adopting various dissemination mechanisms to get maximum reach to the flood warnings, so that mitigation measures can be adopted by State Governments, SDMA, NDMA, and the public. Further, with an aim of disseminating information related to the flood

situation in the country and flood forecasts up to 7 days on a real-time basis to the public through mobile phones, version 2.0 of the 'FloodWatch India' mobile application has been developed by the CWC, which provides current information on flood conditions across the country. Further, it also provides additional information regarding the storage positions of 150 major reservoirs in the country, which helps in a better understanding of the possible flood situation in their downstream areas. The 'FloodWatch India' app is available for download.

(c) The North Indian Ocean region, including the Bay of Bengal and Arabian Sea, experiences about 7% of global cyclone frequency. However, it has seen some of the deadliest cyclones. The 1999 Odisha Super Cyclone caused 10,000 deaths in Odisha. However, in the recent 10 years, there has been a paradigm shift in the monitoring and forecasting of tropical cyclones. It has resulted in a reduction of the death toll due to any cyclone to a single/double digit. It was zero casualties due to Cyclone Biparjoy, which hit the Gujarat coast in 2023, and Cyclone Dana, which hit the Odisha coast in 2024. It has also resulted in worldwide accolades for the India Meteorological Department, Ministry of Earth Sciences. DGM, IMD has been conferred with the UN Sasakawa award 2025 for Disaster Risk Reduction (DRR), which is the highest award in the field of DRR.

VANDE BHARAT TRAINS IN MAHARASHTRA

463. SHRI NILESH DNYANDEV LANKE:

SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

SHRI BAJRANG MANOHAR SONWANE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of Vande Bharat Express trains currently operating in the State of Maharashtra along with their routes, frequency and year of introduction;
- (b) whether any representations have been received from public representatives for introducing Vande Bharat trains connecting major cities like Nagpur, Aurangabad, Nashik, Kolhapur and Solapur and if so, the action taken thereon;
- (c) the details of the criteria adopted for selecting new Vande Bharat routes;
- (d) whether Maharashtra's intra-State and inter-State connectivity needs have been factored in and if so, the details thereof;
- (e) the total funds allocated and spent on Vande Bharat-related infrastructure including station maintenance depots and operational facilities in Maharashtra;
- (f) whether the Government has conducted any study or assessment to improve railway connectivity between non-metro cities in Maharashtra such as Nashik, Kolhapur, Aurangabad, Jalgaon, Solapur, Akola and Chandrapur and if so, the details thereof;

(g) the details of the steps taken to modernise/upgrade existing rail infrastructure in non-metro regions of Maharashtra to facilitate new express services; and

(h) whether the Government proposes to introduce semi-high-speed or express train services including Vande Bharat or similar trains, connecting these cities for faster regional mobility and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h) Presently, 144 Vande Bharat train services are operational on the Indian Railways(IR) network which include the following 22 Vande Bharat train services (on originating/terminating basis) which are catering to the needs of various stations located in the State of Maharashtra.

SI	Train no. and name	Frequency	W.e.f
1	20101/20102 Nagpur-Secunderabad Vande Bharat Express	6 days a week	19-09-2024
2	20669/20670 Hubballi-Pune Vande Bharat Express	3 days a week	18-09-2024
3	20673/20674 SCSM(T) Kolhapur -Pune Vande Bharat Express	3 days a week	18-09-2024
4	20705/20706 Jalna-Chhatrapati Shivaji Maharaj (T) Vande Bharat Express	6 days a week	30-12-2023
5	20825/20826 Bilaspur-Nagpur Vande Bharat Express	6 days a week	12-12-2022

6	20901/20902 Mumbai Central-Gandhinagar Capital Vande Bharat Express	6 days a week	30-09-2022
7	20911/20912 Indore-Nagpur Vande Bharat Express	6 days a week	27-06-2023
8	22223/22224 Chhatrapati Shivaji Maharaj (T)-Sainagar Shirdi Vande Bharat Express	6 days a week	11-02-2023
9	22225/22226 Chhatrapati Shivaji Maharaj (T)-Solapur Vande Bharat Express	6 days a week	11-02-2023
10	22229/22230 Chhatrapati Shivaji Maharaj (T)-Madgaon Vande Bharat Express	3 days a week	28-06-2023
11	22961/22962 Mumbai Central- Ahmedabad Vande Bharat Express	6 days a week	09-03-2024

Nagpur, Aurangabad, Nasik Road, SCSM(T) Kolhapur and Solapur stations are being served by Vande Bharat Express services. However, as the Railway network straddles across State boundaries, trains are introduced across such boundaries as per network requirement.

Besides, introduction of train services including Vande Bharat Express services and provision of stoppages to improve connectivity are on-going processes on Indian Railways, subject to traffic justification, operational feasibility, etc.

The expenditure on infrastructure including that related to Vande Bharat trains is part of expenditure on overall maintenance and upgradation works of Railways and is incurred under both Revenue and Capital Segments.

To improve the rail connectivity of various cities located in Maharashtra, following major projects falling fully/partly in the State of Maharashtra have been taken up:-

SN	Name of the Project	Cost (₹ in Cr)
1	Manmad-Indore New Line (309 Km)	16,321
2	Jalna-Ajanta-Jalgaon New Line (174 Km)	5,804
3	Aurangabad-Ankai doubling (98 Km)	961
4	Parbhani-Parli-Vaijanath doubling (65 Km)	770
5	Jalgaon-Manmad 4th Line (160 Km)	2,574
6	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
7	Kalyan-Murbad new line (28 km)	836
8	Ahmednagar-Beed-Parli new line (261 km)	2,539
9	Wardha-Yavatmal-Nanded new line (284 km)	3,445
10	Solapur-Osmanabad new line (84 km)	905
11	Baramati-Lonand new line (64 km)	736
12	Ratlam-Khandwa-Akola Gauge conversion (525 km)	6,384
13	Wadsa-Gadchiroli new line (53 km)	852

केंद्रीय वक्फ पोर्टल

464. श्री चिन्तामणि महाराज:

डॉ. हेमंत विष्णु सवरा:

श्री तेजस्वी सूर्या:

श्री रोडमल नागर:

सुश्री कंगना रनौत:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) संपत्ति की डेटा प्रविष्टि और प्रबंधन के लिए केंद्रीय वक्फ पोर्टल का उपयोग आरंभ करने वाले वक्फ बोर्डों की संख्या कितनी है और उक्त पोर्टल किस प्रकार विशेषकर हिमाचल प्रदेश में एक

संरचित त्रि-स्तरीय तंत्र के माध्यम से वास्तविक समय में सत्यापित डेटा प्रविष्टि की सुविधा प्रदान करता है;

(ख) क्या सरकार ने केंद्रीय वक्फ पोर्टल के प्रभावी उपयोग के लिए अधिकारियों को कोई प्रशिक्षण या क्षमता निर्माण सहायता प्रदान की है;

(ग) यदि हाँ, तो उक्त प्रशिक्षण-प्राप्त मास्टर प्रशिक्षकों की संख्या कितनी है और ऐसे प्रशिक्षण कार्यक्रमों के क्या परिणाम हैं;

(घ) क्या सरकार को उक्त पहल की प्रभावशीलता पर राज्य वक्फ बोर्डों या हितधारकों से कोई प्रतिक्रिया मिली है; और

(ङ) यदि हाँ, तो विशेषकर महाराष्ट्र राज्य और पालघर जिले का तत्संबंधी ब्यौरा क्या है?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क) एकीकृत वक्फ प्रबंधन, सशक्तीकरण, दक्षता और विकास (UMEED) अधिनियम, 1995 की धारा 3(टक) के अनुसार, अल्पसंख्यक कार्य मंत्रालय ने दिनांक 06.06.2025 को UMEED केंद्रीय पोर्टल-2025 विकसित और लॉन्च किया है। यह पोर्टल तीन-स्तरीय उपयोगकर्ता संरचना निर्माता, परीक्षक और अनुमोदन पद्धति पर काम करता है ताकि वास्तविक समय में सत्यापित डेटा प्रविष्टि सुनिश्चित की जा सके और मौजूदा औकाफ़ के अप्रासंगिक या गलत विवरणों को अपलोड होने से रोककर डेटा की सत्यता बनाए रखी जा सके। मौजूदा औकाफ़ के विवरण अपलोड करने के तरीके को दर्शाने वाला एक विस्तृत उपयोगकर्ता मैनुअल तैयार किया गया है, जिसे सभी राज्य/संघ राज्य क्षेत्र वक्फ बोर्डों के साथ साझा किया गया है और पोर्टल पर अपलोड किया गया है। हिमाचल प्रदेश सहित राज्य/संघ राज्य क्षेत्र वक्फ बोर्डों ने देशभर में UMEED केंद्रीय पोर्टल-2025 पर डेटा प्रविष्टि शुरू कर दी है, उनकी वर्तमान स्थिति संलग्न **विवरण** में दी गई है।

(ख) और (ग) मंत्रालय ने UMEED केंद्रीय पोर्टल-2025 के प्रभावी उपयोग को सुनिश्चित करने के लिए व्यापक प्रशिक्षण और क्षमता निर्माण सहायता प्रदान की है। इसके शुभारंभ से पहले, पोर्टल के विकास के मूलरूप का प्रदर्शन करने और राज्य/संघ राज्य क्षेत्र वक्फ बोर्डों की प्रतिक्रिया को शामिल

करने के लिए उनके प्रतिनिधियों के साथ 28.02.2025 और 08.05.2025 को दो परामर्श बैठकें आयोजित की गईं। दो दिवसीय राष्ट्रीय स्तर की कार्यशाला-सह-प्रशिक्षण कार्यक्रम 26-27 मई 2025 को आयोजित किया गया, जहाँ विभिन्न राज्यों/संघ राज्य क्षेत्रों के वक्फ बोर्डों के 141 मास्टर प्रशिक्षकों को प्रशिक्षित किया गया और जो बाद में मुतवल्लियों और जिला स्तर के अधिकारियों को पोर्टल पर औकाफ के प्रासंगिक विवरण अपलोड करने का प्रशिक्षण देंगे। इसके सुचारु कार्यान्वयन को सुगम बनाने के लिए राज्य/संघ राज्य क्षेत्र सरकारों और वक्फ बोर्डों के साथ 02.05.2025, 25.06.2025, 03.07.2025 को वीडियो कॉन्फ्रेंस भी आयोजित की गईं। मंत्रालय के अधिकारी और कर्मचारी ऑन-साइट सहायता प्रदान करने, मुद्दों को सुलझाने और उम्मीद केंद्रीय पोर्टल के संचालन में बोर्डों का मार्गदर्शन करने के लिए क्षेत्रीय दौरे भी कर रहे हैं।

(घ) और (ङ) प्रशिक्षण सत्रों के दौरान राज्य/संघ राज्य क्षेत्र वक्फ बोर्डों से उनकी स्थानीय आवश्यकताओं और अपेक्षाओं के आधार पर प्रतिक्रिया और सुझाव प्राप्त हुए। एकीकृत वक्फ प्रबंधन, सशक्तीकरण, दक्षता और विकास अधिनियम, 1995 के प्रावधानों के अनुरूप पाए गए सुझावों को पोर्टल में शामिल किया गया है क्योंकि यह पोर्टल एक वैधानिक पोर्टल है। पोर्टल के शुभारंभ के बाद, बोर्डों द्वारा उठाई गई शिकायतों के समाधान के लिए एक समर्पित हेल्पलाइन स्थापित की गई है। दिनांक 19.07.2025 तक महाराष्ट्र राज्य सहित देश भर से लगभग 107 शिकायतें प्राप्त हुई हैं और उनके समाधान भी पोर्टल पर अपलोड किए गए हैं ताकि अन्य बोर्डों को पोर्टल की कार्यप्रणाली समझने और इसका प्रभावी ढंग से संचालन करने में मदद मिल सके। 107 शिकायतों में से 02 शिकायतें महाराष्ट्र राज्य से प्राप्त हुई हैं।

विवरण

वक्फ उपयोगकर्ता रिपोर्ट

क्र. सं.	राज्य वक्फ बोर्ड	अपलोडिंग प्रक्रिया शुरू करने वाले निर्माताओं की संख्या	प्रस्तुत निर्माताओं की संख्या	प्रस्तुत किए गए सत्यापन कर्ताओं की संख्या	स्वीकृत अनुमोदन कर्ताओं की संख्या	कुल अस्वीकृत संपत्ति	अनुमोदन हेतु लंबित कुल संपत्ति
1.	अंडमान और निकोबार द्वीप समूह	3	0	0	0	0	0
2.	आंध्र प्रदेश	59	4	0	0	3	0
3.	अरुणाचल प्रदेश	0	0	0	0	0	0
4.	असम	0	0	0	0	0	0
5.	बिहार शिया	2	0	0	0	0	0
6.	बिहार सुन्नी	14	5	0	0	0	0
7.	चंडीगढ़	0	0	0	0	0	0
8.	छत्तीसगढ़	0	0	0	0	0	0
9.	दिल्ली	3	1	0	0	0	0
10.	गोवा	0	0	0	0	0	0
11.	गुजरात	37	0	0	0	0	0
12.	हरियाणा	1	0	0	0	0	0
13.	हिमाचल प्रदेश	2	4	0	0	0	0
14.	जम्मू और कश्मीर	31	0	0	0	0	0
15.	झारखंड	0	0	0	0	0	0
16.	कर्नाटक	10	0	0	0	0	0
17.	केरल	2	0	0	0	0	0
18.	लद्दाख	0	0	0	0	0	0
19.	लक्षद्वीप	0	0	0	0	0	0
20.	मध्य प्रदेश	5	0	0	0	0	0
21.	महाराष्ट्र	14	0	0	0	0	0
22.	मणिपुर	4	5	0	0	0	0
23.	मेघालय	1	0	0	0	0	0

24.	मिज़ोरम	0	0	0	0	0	0
25.	नागालैंड	0	0	0	0	0	0
26.	ओडिशा	179	10	0	0	1	0
27.	पुडुचेरी	2	0	0	0	0	0
28.	पंजाब	3	2	0	0	0	0
29.	राजस्थान	9	2	0	0	0	0
30.	सिक्किम	0	0	0	0	0	0
31.	तमिलनाडु	0	0	0	0	0	0
32.	तेलंगाना	5	0	0	0	0	0
33.	दादरा और नगर हवेली तथा दमन एवं दीव	1	0	0	0	0	0
34.	त्रिपुरा	0	0	0	0	0	0
35.	उत्तराखंड	7	2	0	0	0	0
36.	उत्तर प्रदेश शिया	2	0	0	0	0	0
37.	उत्तर प्रदेश सुन्नी	17	1	0	0	0	0
38.	पश्चिम बंगाल	7	0	0	0	0	0
	कुल	420	36	0	0	4	0

IMPLEMENTATION OF REFORMS IN FCI

465. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) whether the Government has plans to implement reforms as suggested by the Shanta Kumar Committee to restructure Food Corporation of India to improve its financial management and operational efficiency in procurement, storage and distribution of foodgrains;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of other such measures being taken by the Government to ensure that the functioning of FCI is streamlined and fast-paced?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA)**

(a) to (b) Yes sir.

A High Level Committee (HLC) on restructuring of Food Corporation of India (FCI), chaired by Shri Shanta Kumar, conducted a comprehensive review of the administrative, functional and financial structure of FCI and submitted its report.

The action taken on its recommendations related to improving FCI's financial management and operational efficiency in procurement, storage and distribution of food grains are given in the enclosed **Statement**.

(c) N/A.

(d) The details are given in the enclosed **Statement**.

STATEMENT

Recommendations of High Level Committee, decisions taken by Government of India and Action Taken by FCI thereon

Sl. No.	Recommendations	Action Taken
1.	HLC recommends that FCI hand over all procurement operations of wheat,	FCI has already handed over procurement operations fully to State Government in Andhra Pradesh, Telangana,

	paddy and rice to states that have gained sufficient experience in this regard and have created reasonable infrastructure for procurement. These States are Andhra Pradesh, Chhattisgarh, Haryana, Madhya Pradesh, Odisha and Punjab.	Kerala, Tamil Nadu, Chhattisgarh, Madhya Pradesh, Maharashtra, Gujarat, Himachal Pradesh, Uttarakhand, Bihar, Jharkhand, West Bengal, Odisha and Tripura. Recently, Assam has adopted DCP mode of Procurement for Rice in two districts namely Bongaigaon and Bishwanath Districts from KMS 2023-24. FCI is participating in procurement operations in Punjab and Haryana on the request of concerned State Governments. FCI procured around 0.2% of paddy and around 7% of wheat during KMS 2023-24 and RMS 2025-26, respectively, out of total procurement done for Central Pool. Remaining procurement is done by State Government and its Agencies. The details of DCP States for procurement of wheat and rice are as under: <table border="1" data-bbox="635 1178 1433 1973"> <thead> <tr> <th colspan="3">DCP States for Rice & Wheat</th></tr> <tr> <th>Sl. No.</th><th>RICE</th><th>WHEAT</th></tr> </thead> <tbody> <tr> <td>1</td><td>Andhra Pradesh</td><td>Bihar</td></tr> <tr> <td>2</td><td>Bihar</td><td>Chhattisgarh</td></tr> <tr> <td>3</td><td>Chhattisgarh</td><td>Gujarat</td></tr> <tr> <td>4</td><td>Gujarat</td><td>Madhya Pradesh</td></tr> <tr> <td>5</td><td>Karnataka</td><td>Maharashtra</td></tr> <tr> <td>6</td><td>Kerala</td><td>Punjab</td></tr> <tr> <td>7</td><td>Madhya Pradesh</td><td>Uttarakhand</td></tr> </tbody> </table>	DCP States for Rice & Wheat			Sl. No.	RICE	WHEAT	1	Andhra Pradesh	Bihar	2	Bihar	Chhattisgarh	3	Chhattisgarh	Gujarat	4	Gujarat	Madhya Pradesh	5	Karnataka	Maharashtra	6	Kerala	Punjab	7	Madhya Pradesh	Uttarakhand
DCP States for Rice & Wheat																													
Sl. No.	RICE	WHEAT																											
1	Andhra Pradesh	Bihar																											
2	Bihar	Chhattisgarh																											
3	Chhattisgarh	Gujarat																											
4	Gujarat	Madhya Pradesh																											
5	Karnataka	Maharashtra																											
6	Kerala	Punjab																											
7	Madhya Pradesh	Uttarakhand																											

		8	Maharashtra	West Bengal
		9	Odisha	Himachal Pradesh
		10	Tamil Nadu	
		11	Telangana	
		12	Tripura	
		13	Uttarakhand	
		14	West Bengal	
		15	Himachal Pradesh	
		16	Jharkhand	
		17	Assam (Only in two districts i.e. Bongaigaon and Bishwanath)	
2.	FCI will accept only the surplus(after deducting the needs of the states under NFSA) from these state governments (Non- millers) to be moved to deficit states.	For decentralized procurement (DCP) states only surplus foodgrains are accepted by FCI.		
3.	FCI should move on to help those states where farmers suffer from distress sales at prices much below MSP, and	Continuous efforts and hand holding to the State Govt. agencies have been extended in the Eastern and North-Eastern States to increase the penetration of MSP operation. In KMS 2021-22, 107.31 LMT paddy (in terms of rice) was procured in Eastern/ North - Eastern States as against 105.77 LMT paddy (in terms of rice) procured		

	which are dominated by small holdings, like Eastern Uttar Pradesh, Bihar, West Bengal, Assam etc.	during KMS 2020-21. In KMS 2022-23 and KMS 2023-24 a quantity of 99.36 LMT and 76.83 LMT paddy (in terms of rice) respectively has been procured in Eastern States. During KMS 2024-25, 90.36 LMT Paddy (in terms of rice) has been procured in Eastern States up to 15.07.2025. Emphasis has also been given on procurement of wheat in Eastern States such as UP & Bihar. Procurement of wheat in Bihar and UP has increased during RMS 2025-26 in comparison to last two marketing seasons due to early and vigorous efforts from DFPD, FCI as well as State Govts.
4.	Quality checks in procurement have to be adhered to, and anything below the specified quality will not be acceptable under central pool. Quality checks can be done either by FCI and/ or any third party accredited agency in a transparent manner with the help of mechanized processes of quality checking.	1. Random Samples of food-grains procured & stored in various FCI godowns are periodically referred to FSSAI notified NABL accredited labs for quality checks. 2. FCI has set up an ultra-modern Quality Control Lab at Institute of Food Security (IFS) Gurugram which is equipped with modern analytical equipments. Further, four (04) Modern Zonal Labs at Panchkula, Hyderabad, Raipur and Bhubaneswar with facilities for testing of chemical parameters of food grains including level of fortificants in fortified rice has also been set up. 3. FCI has introduced a scientifically validated mixed indicator method for determining the age of custom milled raw rice from KMS 2021-22 onwards to differentiate between old and freshly milled raw rice at the time of procurement from Rice millers to curb the tendency of millers to deliver any recycled old rice in the Public Procurement. 4. 400 AI based Automatic Grain Analysers have been installed at major rice procurement centres in order to bring transparency in the foodgrains procurement process and to reduce human subjectivity. 5. All laboratories functioning in FCI from depot level to Hqrs level have been integrated through Quality Management System (QMS) application.

		Analysis of samples during procurement, subsequent super check inspections and other inspections during storage of foodgrains carried out by FCI are now being reported through the QMS.
5	To liquidate stock in OMSS or in export markets whenever stocks go beyond the buffer stock norms.	A total quantity of 46.53 LMT and 15.41 LMT of Rice have been liquidated under OMSS (Open Market Sales Scheme) of years 2024-25 and 2023-24 respectively. A total quantity of 40.93 LMT and 101.38 LMT of Wheat have been liquidated during OMSS 2024-25 and 2023-24 respectively.
6	HLC recommends that FCI should outsource its stocking operations to various agencies.	FCI continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are created/hired. The requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and PDS operations for Rice and Wheat mainly. FCI has made all efforts to increase capacity for storage of foodgrains whenever required. FCI augments storage capacity through private investor participation and done on competitive bidding process by the following schemes: - 1. Private Entrepreneurs Guarantee (PEG) Scheme 2. Construction of SILO's under PPP mode 3. Construction under asset monetization

7	India needs more bulk handling facilities a silo capacity of about 100 LMT together for wheat and Rice should be created in the next 3-5 years.	In order to upgrade and modernize the storage facilities, Government of India has approved an Action Plan for construction of Silos across the country under PPP mode. The Silos completed and put-to use are as under – <table><tr><th>Model of Silos</th><th>Capacity (LMT)</th></tr><tr><td>Circuit Based Model (2007-09)</td><td>5.50</td></tr><tr><td>Railway Siding & Road Fed Model</td><td>19.25</td></tr><tr><td>Hub & Spoke Phase-1(DBFOT)</td><td>3.00</td></tr><tr><td>Grand Total</td><td>27.75</td></tr></table> Silos under construction are as under - <table><tr><th>Model of Silos</th><th>Capacity (LMT)</th></tr><tr><td>Railways Siding & Road Fed Model</td><td>5.00</td></tr><tr><td>Hub & Spoke Phase-I(DBFOT)</td><td>7.125</td></tr><tr><td>Hub & Spoke Phase-1(DBFOO)</td><td>24.75</td></tr><tr><td>Grand Total</td><td>36.875</td></tr></table>	Model of Silos	Capacity (LMT)	Circuit Based Model (2007-09)	5.50	Railway Siding & Road Fed Model	19.25	Hub & Spoke Phase-1(DBFOT)	3.00	Grand Total	27.75	Model of Silos	Capacity (LMT)	Railways Siding & Road Fed Model	5.00	Hub & Spoke Phase-I(DBFOT)	7.125	Hub & Spoke Phase-1(DBFOO)	24.75	Grand Total	36.875
Model of Silos	Capacity (LMT)																					
Circuit Based Model (2007-09)	5.50																					
Railway Siding & Road Fed Model	19.25																					
Hub & Spoke Phase-1(DBFOT)	3.00																					
Grand Total	27.75																					
Model of Silos	Capacity (LMT)																					
Railways Siding & Road Fed Model	5.00																					
Hub & Spoke Phase-I(DBFOT)	7.125																					
Hub & Spoke Phase-1(DBFOO)	24.75																					
Grand Total	36.875																					

8	Covered and plinth (CAP) storage should be gradually phased out with no grain stock remaining in CAP for more than 3 months. Silo bag technology and conventional storages where ever possible should replace CAP.	In order to create covered capacity in wheat procuring states specially Punjab and Haryana, new Capacity (90 LMT) was sanctioned in Punjab and Haryana to phase out Open Storage.
9	HLC observed huge disparity in wages of various kind of labour force engaged by FCI. This happens because of the incentive system in notified depots, and widely used proxy labour. This must be fixed, either by de-notifying these depots, or handing them over to states or private sector on service contracts, and by fixing a maximum limit on the incentives per person that will not allow him to work for more than say 1.25	● Ministry of Labour and Employment vide notification dated 06.07.2016 exempted all 226 depots/railheads from the applicability of Section 10 of Contract Labour (R&A) Act 1970 for a period of 2 years and since then they have been granting extension of exemption. ● Nodal Officers have been appointed at field level for improving the working condition of contract labour and to ensure better facilities and adequate welfare provisions like EPF, Minimum wages, ESI, Workmen Compensation etc and facilities like canteen/restroom, urinals, drinking water facilities. ● The Departmental Labour cadre has been declared a 'Dying Cadre' by the Ministry of Consumer Affairs, Food & Public Distribution, in accordance with the judgment dated 20.11.2015 by the Hon'ble High Court of Bombay, Nagpur Bench, in PIL No. 84/2014. ● The Voluntary retirement scheme for DLS workers has been introduced with the approval of the Ministry of CA, F&PD for initially 90 days. Subsequently, on request of field offices/ labour unions was extended till 20.01.2025. As on 20.01.2025, a total of 1,212 Departmental Labourers opted for VRS.

	times the work agreed with him. These depots should be put on priority for mechanization so that reliance on departmental labour reduces. If need be, FCI should be allowed to hire people under DPS/ NWNP system. HLC recommends that the condition of contract labour, which works the hardest and are the largest in number, should be improved by giving them better facilities.	
10.	HLC recommends total end to end computerization of the entire food management system, starting from procurement from farmers, to stocking, movement and finally distribution through TPDS. It can be done on real time	The Anna Darpan Project is a direct implementation of the vision set forth by the Shanta Kumar Committee. The Anna Darpan Project of FCI, which is currently under development, aligns with the vision of the Shanta Kumar Committee (2015), which strongly recommended the end-to-end digitisation of the entire supply chain management system—from the procurement of foodgrains to their storage, movement, and final issuance to beneficiaries through designated agencies. The project is being developed as a centralized, integrated digital platform covering key functional areas such as procurement, storage, movement, sales, contract and inventory management, quality control and labour. Once implemented, it will enable real-time monitoring,

	basis, and some states have done a commendable job on computerizing the procurement operations. But its dovetailing with movement and distribution in TPDS has been a weak link, and that is where much of the diversions take place.	integration with state procurement portals and enhance transparency and accountability through digital workflows and audit trails. Thus, Anna Darpan represents a major step toward modernizing FCI's operations in line with the committee's recommendations. 1. Depot Online System (DOS): Depot Online system with the goal of computerization/automation of procurement, storage and movement operation was launched on 01.12.2018 and currently operative in all own FCI depots as well as hired depots. 2. WINGS: To automate the tagging of rice mills with depots, as well as allocation of stack space in the depots, FCI has developed the Warehouse Inventory Network & Governing System (WINGS). Automated linkage plans generated by the system promote heightened transparency among millers. This automated system empowers the millers to book stack spaces in depots and ensures efficient utilization of depot spaces. This system is now fully operational in all rice procuring region from KMS 2023-24. 3. The Central Foodgrains Storage Portal (CFSP), launched in 2022 by the NIC and FCI, aims to create a unified national platform for managing decentralized procurement (DCP) stocks. The CFSP enhances efficiency, transparency, and reliability in foodgrain storage, supporting better decision making and stronger management of national food reserves. 4. Central Food Grains Procurement Portal (CFPP): Department of Food & Public Distribution (DFPD), GoI has envisioned an application ecosystem, wherein the MSP procurement done by government agencies is available at a single source by integrating all State procurement portals, with common parameters, for monitoring and strategic decision making. The digitization of the entire procurement operations has been put in place with effect from Kharif Marketing Season (KMS) 2021- 22. 5. Vehicle Location Tracking System (VLTS) :

		Food Corporation of India (FCI) under the supervision of Department of Food & Public Distribution is working to have a robust monitoring mechanism for transportation of food grains using Road Transport Contractors (RTCs) from dispatching depot till receiving depot. In this regard, GPS enabled live tracking solution viz. Vehicle Location Tracking System (VLTS) has been developed to, enable e-surveillance of food grains in-transit (Rail as well as Road) and also curb the possibilities of pilferage of foodgrains enroute. State/UT Governments are also in the process of implementing Vehicle Location Tracking System (VLTS) for live tracking of end to end movement of foodgrains in the public distribution system. As on 04.07.2025 total 304 transporters have been onboarded and total completed trips are 105301.

यात्री रेल गाड़ियों में अत्यधिक भीड़

466. श्री इमरान मसूद:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2019 से भारतीय रेल में यात्रा करने वाले यात्रियों का वर्षवार और श्रेणीवार आंकड़ा क्या है;
- (ख) सरकार द्वारा यात्री ट्रेनों में अत्यधिक भीड़ की समस्या से निपटने के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (ग) क्या सरकार ने बजट अनुकूल यात्री ट्रेनों की संख्या और क्षमता कम कर दी है;
- (घ) यदि हाँ, तो इसके क्या कारण हैं;
- (ङ) क्या सरकार का ट्रेनों के सामान्य डिब्बों में अत्यधिक भीड़ की समस्या से निपटने के लिए यात्री ट्रेनों में कुछ नए डिब्बे जोड़ने का विचार है; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च) पिछले 6 वर्षों (2019-20 से 2024-25) के दौरान, भारतीय रेल में कुल 3,349 करोड़ यात्रियों ने यात्रा की, जिसमें 418 करोड़ आरक्षित और 2,931 करोड़ अनारक्षित श्रेणी के यात्री शामिल थे (2020-21 और 2021-22 कोविड वर्ष थे)।

भारतीय रेल पर, रेलगाड़ियों की अधिभोगिता का स्वरूप वर्ष भर एक समान नहीं रहता और यह कम व्यस्त और व्यस्ततम अवधि में बदलती रहती है। व्यस्ततम अवधि के दौरान, विशेष रूप से व्यस्त मार्गों पर, रेलगाड़ियों में सीटें पूरी तरह से भरी रहती हैं, जबकि कम व्यस्त अवधि और कम लोकप्रिय मार्गों पर, रेलगाड़ियों की अधिभोगिता कम होती है।

भारतीय रेल पर चलने वाली रेलगाड़ियों के यातायात स्वरूप की नियमित आधार पर निगरानी की जाती है और अतिरिक्त मांग को पूरा करने के लिए, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन, मौजूदा रेलगाड़ियों में सवारी डिब्बों की संख्या को बढ़ाया जाता है, स्पेशल गाड़ियां चलाई जाती हैं, नई रेलगाड़ियों की शुरुआत की जाती हैं, मौजूदा रेलगाड़ियों के फेरों को बढ़ाया जाता है।

तदनुसार, वर्ष 2024 और 2025 के दौरान, होली और ग्रीष्मावकाश के दौरान यात्रियों की अतिरिक्त भीड़ को देखते हुए स्पेशल गाड़ियों के प्रतिवर्ष लगभग 13,500 फेरे संचालित किए गए। दुर्गा पूजा/दीपावली/छठ के दौरान होने वाली भीड़ की आवश्यकता को पूरा करने के लिए, 1 अक्टूबर, 2024 से 30 नवंबर, 2024 की अवधि के दौरान लगभग 1.8 करोड़ यात्रियों को सेवा प्रदान करने के लिए स्पेशल गाड़ियों के 7,990 फेरे परिचालित किए गए।

हाल ही में संपन्न महाकुंभ के दौरान यात्रियों की सुविधा के लिए, भारतीय रेल ने 13 जनवरी, 2025 से 28 फरवरी, 2025 की अवधि के दौरान 17,300 से अधिक रेलगाड़ियों का परिचालन किया तथा लगभग 4.24 करोड़ यात्रियों को सेवित किया।

रेलवे ने साधारण श्रेणी में यात्रा करने के इच्छुक यात्रियों की सुविधाओं में उल्लेखनीय वृद्धि की है। पिछले वित्त वर्ष 2024-25 के दौरान ही, विभिन्न लंबी दूरी की रेलगाड़ियों में 1250 साधारण श्रेणी के सवारी डिब्बों का उपयोग किया गया है।

गैर-वातानुकूलित सवारी डिब्बों का प्रतिशत उल्लेखनीय रूप से बढ़कर लगभग 70% हो गया है, जिसका वर्णन निम्नानुसार है:

तालिका 1: सवारी डिब्बों का वर्गीकरण:

गैर-वातानुकूलित सवारी डिब्बे (साधारण और शयनयान)	लगभग 57,200	लगभग 70%
वातानुकूलित सवारी डिब्बे	लगभग 25,000	लगभग 30%
कुल सवारी डिब्बे	लगभग 82,200	100%

साधारण डिब्बों की अधिक उपलब्धता के कारण, साधारण/अनारक्षित सवारी डिब्बों में यात्रा करने वाले यात्रियों की संख्या में वृद्धि का रुझान देखा गया है, जो निम्नानुसार है:

तालिका 2: साधारण/अनारक्षित सवारी डिब्बों में यात्रियों की संख्या:

वर्ष	यात्रियों की संख्या
2020-21	99 करोड़ (कोविड वर्ष)
2021-22	275 करोड़ (कोविड वर्ष)
2022-23	553 करोड़
2023-24	609 करोड़
2024-25	656 करोड़

पिछले कुछ वर्षों में गैर-वातानुकूलित श्रेणी में यात्रा करने वाले यात्रियों के लिए उपलब्ध सीटों की संख्या में भी वृद्धि हुई है। वर्तमान संरचना इस प्रकार है:

तालिका 3: सीटों का वर्गीकरण:

गैर-वातानुकूलित सीटें	लगभग 54 लाख	लगभग 78%
वातानुकूलित सीटें	लगभग 15 लाख	लगभग 22%
कुल	लगभग 69 लाख	100%

रेलवे ने अमृत भारत एक्सप्रेस नाम से एक पूरी तरह से गैर-वातानुकूलित आधुनिक रेलगाड़ी विकसित की है। इस रेलगाड़ी की 14 सेवाएँ पहले से परिचालन में हैं। इन आधुनिक रेलगाड़ियों में झटके रहित यात्रा के लिए सेमी-परमानेंट कपलर, हॉरिजोन्टल स्लाइडिंग विंडो, फोल्डेबल स्नैक टेबल और बॉटल होल्डर, मोबाइल होल्डर आदि जैसी उन्नत सुविधाएँ हैं। इन रेलगाड़ियों में 8 शयनयान श्रेणी और 11 साधारण श्रेणी के सवारी डिब्बे हैं।

साधारण और गैर-वातानुकूलित शयनयान डिब्बों का उपयोग करने वाले यात्रियों के लिए अधिक स्थान प्रदान करने के लिए, मेल/एक्सप्रेस रेलगाड़ियों की संरचना के संबंध में मौजूदा नीति में 22 सवारी डिब्बों की एक रेलगाड़ी में 12 (बारह) साधारण श्रेणी और शयनयान श्रेणी के गैर-वातानुकूलित सवारी डिब्बों और 08 (आठ) वातानुकूलित सवारी डिब्बों का प्रावधान है, जिससे साधारण और गैर-वातानुकूलित शयनयान सवारी डिब्बों का उपयोग करने वाले यात्रियों के लिए अधिक स्थान प्रदान किया जा सके।

इसके अतिरिक्त, अनारक्षित स्थान का लाभ उठाने के इच्छुक यात्रियों की आवश्यकताओं को पूरा करने के लिए, भारतीय रेल द्वारा किफायती यात्रा के लिए अनारक्षित गैर-वातानुकूलित यात्री रेलगाड़ियाँ/एमईएमयू/ईएमयू आदि चलाई जाती हैं, जो मेल/एक्सप्रेस सेवाओं में उपलब्ध अनारक्षित स्थान (सवारी डिब्बे) के अतिरिक्त हैं।

अमृत भारत एक्सप्रेस रेलगाड़ियों का विकास, एमईएमयू रेलगाड़ियों का विनिर्माण, तथा साधारण श्रेणी के सवारी डिब्बों की हिस्सेदारी में वृद्धि से यह स्पष्ट है कि भारतीय रेल साधारण श्रेणी में यात्रा की मांग को प्रभावी ढंग से पूरा कर रही है।

गैर-वातानुकूलित सवारी डिब्बों की वर्तमान उच्च हिस्सेदारी (कुल सवारी डिब्बों का लगभग 70%) के अतिरिक्त, रेलवे अगले 5 वर्षों में 17,000 गैर-वातानुकूलित साधारण/शयनयान सवारी डिब्बों के लिए एक विशेष विनिर्माण कार्यक्रम निष्पादित कर रही है।

SANCTIONED RAILWAY UNDERPASSES AND OVERBRIDGES IN AKOLA AND WASHIM DISTRICTS

467. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of Railway underpasses and overbridges sanctioned under South Central Railway and Central Railway in Akola and Washim districts, including the location, cost and current status of each project;
- (b) the timeline for completion of the sanctioned Railway underpasses and overbridges in the said districts and the measures taken/being taken by the Government to ensure timely completion;
- (c) the benefits expected to accrue from the construction of the sanctioned Railway underpasses and overbridges in the said districts, including improved safety, reduced congestion and enhanced connectivity;
- (d) whether any additional Railway underpasses and overbridges are proposed to be sanctioned in the said districts in the near future, if so, the details thereof; and
- (e) the role of local authorities and stakeholders in the planning and implementation of the sanctioned Railway underpasses and overbridges in the said districts?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Sanctioning of works of Road over Bridge (ROB)/Road Under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railways. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc. Further, the proposed ROB/RUBs will also help in decongesting major road arteries, ensuring smoother and uninterrupted vehicular flow and will contribute to environmental sustainability.

No. of ROB/ RUBs constructed on Indian Railways during the period 2004-14 vis-à-vis. 2014-25 (June'25) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (June'25)	13,426 Nos. (including 1,144 Nos. in the State of Maharashtra)

As on 01.04.2025, 4,402 No. ROB/ RUBs are sanctioned at a cost of ₹ 1,00,860 Cr on Indian Railways including 285 No. Road Over Bridges (ROBs)/Road Under Bridges (RUBs) at cost of ₹ 5,308 Crore in Maharashtra, which are at various stages of planning and execution.

Presently, 06 Nos. ROB and 05 Nos. RUBs are sanctioned in the Akola district and one RUB is sanctioned in Washim district. Additionally, the work of

preparation of technical feasibility Report /Detailed Project Report (TFR/DPR)
for the construction of ROB/RUBs in lieu of 03 Nos. LCs have been taken up.

Details of sanctioned works and ongoing DPR/TFR works are as under:-

Sanctioned RUBs/ROBs				
S.N.	Location	ROB/ RUB/ FOB	Cost (in ₹ Cr.)	Remarks
1	LC No. 111 (Washim) on Akola-Purna section	RUB	4	The work of RUB has been sanctioned. Box has been casted and inserted under the track. The work of approach portion has also been taken up.
2	LC No. 83 (Akola) on Akola-Purna section	RUB	4	The work of RUB has been sanctioned. Box has been casted and inserted under the track. The work of approach portion has also been taken up.
3	LC No. 92 (Akola) on Akola-Purna section	RUB	4	The work of RUB has been sanctioned.
4	LC No. 91 (Akola) on Akola-Purna section	RUB	4	The work of RUB has been sanctioned.
5	LC No. 87 (Akola) on Akola-Purna section	ROB	60.75	The work of ROB has been sanctioned. The work of preparation of GAD has been taken up.
6	LC No. 89 (Akola) on Akola-Purna section	ROB	59.81	This LC falls on National Highway. As per the Memorandum of Understanding (MOU) between Ministry of Railway and Ministry of Road Transport and Highways/National

				Highway Authority of India (MoRTH/NHAI) dt. 10.11.2014, MoRTH/NHAI has to replace all LCs on NH corridors by ROB/RUBs on single entity basis at their cost. The work of preparation of conceptual plan of ROB has been taken up.
7	Non-LC /closed UMLC No. 95 (Akola) on Akola-Purna section	RUB	5.97	The work of RUB has been sanctioned. The works of preparation of GAD and Detailed Estimate have been taken up.
8	LC No. 50/A (Murtizarpur Yard) on Bhusaval-Badnera section	ROB	38.44	The work of ROB has been sanctioned. GAD has been approved and Detailed Estimate has been sanctioned.
9	LC No. 34 on Bhusaval-Badnera section	RUB	4.76	The work of RUB has been sanctioned. GAD has been approved and Detailed Estimate has been sanctioned.
10	LC No. 44 on Bhusaval-Badnera section	ROB+LHS	49.92	The work of "ROB cum LHS" has been sanctioned. GAD has been approved. Tender has been awarded.
11	LC No. 40 on Bhusaval-Badnera section	ROB	28.71	The work of ROB has been sanctioned. GAD has been approved.
12	LC No.38-A on Bhusaval-Badnera section	ROB+LHS	49.20	The work of "ROB cum LHS" has been sanctioned on deposit terms. This work is being executed on dual entity basis i.e., Railway portion by Railway and approaches by State Govt. The work of Railway portion has been completed. The

				work of approach portion has also been taken up.

Technical Feasibility Report / Detailed Project Report (TFR / DPR)				
S.N.	Location	Km	Cost (in ₹ Cr.)	Remarks
1	LC No. 81 (Akola) on Akola-Purna section	748/8-9	-	The works of preparation of Technical Feasibility Report / Detailed Project Report (TFRs / DPRs) for the construction of ROB/RUB at these LCs have been taken up.
2	LC No. 102 (Washim) on Akola-Purna section	796/4-5	-	
3	LC No. 113 (Washim) on Akola-Purna section	816/6-7	-	

General Arrangement Drawing (GAD) is prepared as per joint survey with concerned State Govt./Road Owning Authorities to ensure proper alignment, smooth entry/exit, and to minimize land acquisition/relocation of structures.

Completion and commissioning of ROB/RUB works depend on various factors like cooperation of State Governments in giving consent for closure of LCs, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachments, shifting of infringing

utilities, statutory clearances from various authorities, law and order situation in the area of project/work sites, duration of working season in a year for the particular project/area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

BROADCAST AUDIENCE RESEARCH COUNCIL

468. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D. K. ARUNA:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has proposed amendments to Rules for TV rating agencies and also propose to remove some restrictive provisions for media houses to allow more players besides the current Broadcast Audience Research Council (BARC) to democratise and modernise the television audience measurement ecosystem; and
- (b) if so, the details thereof and views received from Experts, Stakeholders, the Committees and Task Forces appointed/recommendations received/action taken thereon to date to suit the present conditions along with the views of Experts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) and (b) The government has proposed reforms to the television audience measurement system.

Draft amendments to the existing Policy Guidelines for Television rating agencies in India dated 16.01.2014, have been published on the website of the Ministry for public consultation.

Proposed reforms aim to enable fair competition, generate more accurate and representative data, and ensure that the TRP system accurately reflects the diverse and evolving media consumption habits of viewers across the country.

EXPLORATION AND VALUE ADDITION OF RARE EARTH ELEMENTS (REEs) IN ODISHA

469. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government have undertaken or sanctioned any new geological surveys or exploration activities for Rare Earth Elements (REEs) and other critical minerals in Odisha during the last three financial years;
- (b) if so, the details thereof, including locations identified, progress made and findings from such exploration;
- (c) whether the Government has formulated any policy or plan to promote value addition and local processing of critical minerals and REEs in Odisha before export and if so, the details thereof; and
- (d) the total funds allocated and utilized for mineral exploration and value addition in Odisha during the last three financial years?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) Yes. During the last three field seasons i.e. 2022-23 to 2024-25, Geological Survey of India (GSI), an attached office of the Ministry of Mines, has taken up 32 mineral exploration projects on various critical minerals in Odisha. Further, National Mineral Exploration Trust (NMET), Ministry of Mines has also funded 19 mineral exploration projects on various critical minerals, including REE, in Odisha from 2022-23 to 2024-25. The details in respect of both GSI and NMET are given in the enclosed **Statement-I**.

The details of the resources established and augmented by GSI since MMDR Amendment Act, 2015 and the details of the outcomes of the projects under NMET funding in Odisha are given in the enclosed **Statement -II**.

(c) The Government launched National Critical Mineral Mission in January, 2025 with an aim to secure a long-term sustainable supply of critical minerals and strengthen country's critical mineral value chains encompassing all stages from mineral exploration and mining to beneficiation, processing and recovery from end-of-life products. The Ministry of Mines under its S&T programme also funds Research and Development projects in critical and strategic minerals processing.

(d) The year- wise details of funds sanctioned and expenditure incurred during the last three field seasons i.e. 2022-23, 2023-24 and 2024-25 by GSI for mineral exploration activities in Odisha are as follows:

(Fig. in Lakhs)

Field Season year	No. of Mineral exploration projects	Sanctioned Amount	Field expenditure incurred
2022-23	24	119.64	119.30
2023-24	30	107.68	107.67
2024-25	36	124.92	124.88
Total	120	352.24	351.85

Further, the year-wise approved cost of NMET funded projects and the amount utilized by the exploration agencies in Odisha during 2022-23 to 2024-25 is as follows:

(Fig. in Crores)

Financial year	No. of Mineral exploration projects	Sanctioned Amount	Utilised Amount
2022-23	8	13.07	6.44
2023-24	5	9.37	6.67
2024-25	6	10.53	4.07
Total	19	32.97	17.18

STATEMENT-I

The details of mineral exploration items taken up on critical and strategic minerals by GSI in Odisha during field seasons 2022-23 to 2024-25

SI No.	District	Name of Mineral Block / Area/ Belt	UNFC Stage	Mineral Commodity
1	Sundargarh	Garjanjor	G3	Phosphorite, REE
2	Mayurbhanj	Naphri, Balrampur	G4	Nickel, Cobalt, Chromium
3	Boudh and Sonepur	Gabjor	G4	REE, RM
4	Nayagarh	Tumandi	G3	Graphite
5	Angul	Thakurgarh-Mindol	G4	Graphite
6	Sundargarh and Jharsuguda	Shahasapur-Chuakani	G4	Phosphorite
7	Kalahandi	Pengsur	G4	Graphite
8	Nayagarh	Notara-Baulasahi	G4	REE, RM
9	Deogarh	western extension of Adash Block	G3	Graphite
10	Nayagarh	Tumandi East	G3	Graphite
11	Nayagarh	Tumandi West	G3	Graphite
12	Nayagarh	Khuntapada-Arkhapal	G3	REE, RM
13	Angul	Debinagar	G4	REE
14	Kalahandi	Dangarigan	G4	Graphite

15	Sundargarh	Roxy	G4	Nickel, PGE
16	Ganjam	Kumbharajholi-Borada	G4	REE, RM
17	Nayagarh	Tumandi - B	G2	Graphite
18	Nayagarh	Koriekahania- Baulasahi- Badbhuin	G3	REE, RM
19	Angul	Mindol-Badabar	G3	Graphite
20	Kalahandi	Ranikot	G3	Graphite
21	Nuapada	Bhela-Babupalli- Udaybandh	G4	REE, RM, PGE
22	Sambalpur and Deogarh	Barhjharan-Rairatnapur	G4	Lithium, RM
23	Jharsuguda	Kholdipa- Ghichamura	G4	REE, RM
24	Boudh	Palsagora-Pindapadar	G4	REE, RM
25	Koraput	Dammaparha-Mathili	G4	Tin, REE
26	Mayurbhanj	Balarampur and Argalabindha	G4	Vanadium, Titanium
27	Nayagarh	Dalipadar, Kaiandiha, Poibadi & Rudhapadar	G4	Graphite
28	Kandhamal	Tumudibandha	G4	Graphite
29	Jajpur	Kansa- Kumardah	G3	Nickel
30	Angul	Debinagar east	G4	REE
31	Mayurbhanj	Bijatala-Sulaipat	G4	Nickel, PGE, Gold
32	Nuapada	Rajna – Mahulpadar	G4	REE, RM, PGE

Details of NMET funded 19 mineral exploration projects on various critical minerals, including REE, in Odisha during 2022-23 to 2024-25

S. No.	District	Name of Mineral Block/ Area/ Belt	UNFC Stage	Mineral Commodity
1	Balangir	Salepali	G3	Graphite
2	Kalahandi	Thapen and Bazargarh	G4	Graphite
3	Kalahandi	Lamer Panga	G4	Graphite
4	Kalahandi	Lamer Panga Block A	G3	Graphite
5	Kalahandi	Lamer Panga Block B	G3	Graphite
6	Sundergarh	Chandiposh	G4	PGE, Chromium, Nickel, Cobalt
7	Dhenkanal	Bandhabhun	G3	Graphite
8	Rayagada	Naringapanga (South & West)	G3	Graphite
9	Balangir	Larambha	G3	Manganese & Graphite
10	Balangir	Kanaital	G3	Manganese & Graphite
11	Rayagada	Darukona	G4	Graphite
12	Rayagada	Kanapulisi	G4	Graphite
13	Balangir	Kharatbahal	G3	Managenese and graphite
14	Balangir and Nuapada,	Chormunda	G3	Graphite

15	Balangir and Bargarh	Temrimal	G3	Graphite
16	Balangir	Patimal	G3	Graphite
17	Balangir	Khairmal	G4	Graphite
18	Balangir	Dhorukhaman	G4	Graphite
19	Rayagada	Dumburuneli	G4	Graphite

STATEMENT-II

Mineral resource augmented by GSI in Odisha since MMDR Amendment Act, 2015 for various critical mineral commodities

Sl. No.	District	Field Season	Commodity	Block Name	UNFC Stage	Resource in Million Tonne (MT)	Grade
1	Deogarh	2018-19	Copper, Nickel, Graphite, Gold Silver	Adash	G2	0.1 MT nickel ore 0.49 MT graphite ore	Nickel ore 0.10 % Ni (at 0.10 % Ni cut off) Graphite ore 5.07 % FC (at 3.0% FC Cut off)
2	Mayurbhanj	2019-20	Copper, nickel	Dudhiasol East	G2	2.05 MT nickel ore	0.19%Ni (at 0.1% cut off)
3	Deogarh	2019-20	Copper, graphite	Rampali	G2	0.5 MT graphite ore	7.59 % FC (at 7.0 % FC cut-off)

4	Balangir	2021-23	Manganese, graphite, vanadium	Dandapani	G2	2.03 MT graphite ore 0.37 MT vanadium ore	Graphite ore 2.99% FC (at 2% cut-off) Vanadium ore 615.33 ppm (at 500ppm cut-off)
5	Balangir	2021-23	Manganese, graphite	Uchhabapalli-Thakurpalli	G2	0.53 MT graphite ore	3.39% FC
6	Nayagarh	2021-23	Graphite	Daspalla (Tumandi Village)	G3	3.838 MT graphite ore 750kg vanadium ore	Graphite ore 3.87% FC avg. grade (at 2% FC cut-off) Vanadium ore 750 kg (at 310.98 ppm V avg. grade)

Details of the outcomes of the projects through NMET funding in Odisha

S. No.	District	Financial Year	Commodity	Block Name	UNFC Stage	Resource in Million Tone (MT)	Grade
1	Balangir	2022-23	Graphite & Manganese	Salepali	G3	0.153 million tonnes net inferred resource of graphite	Average grade of 2.21% FC at 2% FC cut-off
2	Kalahandi	2022-23	Graphite	Thapen and Bazargarh	G4	0.125 million tonnes	0.044 million tonnes resource

							(UNFC-334) estimated with average 4.65% FC at 2% cut off FC. 0.081 million tonnes of very low-grade graphite (01-02% FC) with average 1.37% FC
3	Kalahandi	2022-23	Graphite	Lamer Panga	G4	2.034 million tonnes	1.508 million tonnes (02-05% FC), 0.415 million tonnes (05-10% FC) and 0.109 million tonnes (above 10% FC)
4	Kalahandi	2022-23	Graphite	Lamer Panga Block A	G3	3.098 million tonnes	Cross Sectional Area method with an average of 6.76 %

							FC at 2% cut off FC in the Lamer- Panga block-A
5	Kalahandi	2022-23	Graphite	Lamer Panga Block B	G3	1.034 million tonnes	0.787 million tonnes (02- 05% FC), 0.471 million tonnes (05- 10% FC) and 0.045 million tonnes (above 10% FC) in Cross Sectional Area method.
6	Balangir	2023-24	Manganese & Graphite	Larambha	G3	Resource of manganese is 0.36 million tonnes Resource of graphite is 0.64 million tonnes.	Average grade of 16.07% Mn at 10% Mn threshold value. Average grade of 6.05% FC at 2% FC threshold value.

7	Balangir	2023-24	Manganese & Graphite	Kanaital	G3	Resource of manganese is 0.28 million tonnes Resource of graphite is 4.28 million tonnes.	manganese ore with an average grade of 15.35% Mn at 10% Mn threshold value. graphite ore resource with an average grade of 5.40% FC at 2% FC threshold value.
8	Rayagada	2023-24	Graphite	Kanapulisi	G4	0.176 million tonnes	The F.C values ranges from 0.11% to 10.65%. As cut off 2% F.C was considered for resource estimation of graphite.
9	Balangir	2023-24	Manganese & Graphite	Bharatbahal	G3	Resource of graphite is 0.59 million tonnes	average grade of 4.10% FC at 2% FC threshold value

SUSTAINABLE COAL PRODUCTION

470. SHRIMATI GENIBEN NAGAJI THAKOR:

Will the Minister of **COAL** be pleased to state:

- (a) the total coal production in the country during each of the last three years;
- (b) the steps taken by the Government to ensure sustainable and environment-friendly coal mining practices;
- (c) whether the Government has any plan to increase coal production while reducing carbon emissions; and
- (d) if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) The details of the coal production during the last three years are as under:

[Figures in Million Tonnes]	
Year	Production of Coal
2022-23	893.191
2023-24	997.826
2024-25	1047.50 (provisional)

- (b) To promote environmental sustainability in coal mines in the country, various sustainable & environment friendly initiatives have been taken such as plantation/ bio-reclamation, mine water utilization for community use, development of eco-parks and adoption of energy efficiency measures.

Further, as per the provision of the Coal Mine/ Block Development and Production Agreement (CMDPA/CBDPA) executed with coal blocks

allocattees, the successful bidders are required to use mechanized methods by adopting modern technologies for coal extraction, transport and evacuation in order to minimize carbon emissions, reduce environmental pollution, and promote sustainability following Good Industry Practice. The successful bidders are also encouraged to make necessary arrangements for mechanized loading and establishing First Mile Connectivity for transportation of coal from the pithead to reduce environmental pollution.

(c) and (d) Ministry of Coal has set an ambitious domestic coal production target of about 1.5 BT (billion tonnes) by 2030.

The following activities have been undertaken by the coal companies to reduce carbon emissions from coal mines:

- i. Creation of carbon sink through plantations.
- ii. Restoration of degraded land.
- iii. Adoption of clean coal technologies including extraction of Coal Bed Methane (CBM) and Coal Gasification.
- iv. Minimizing road transportation and enhancing mechanized coal loading and transportation including First Mile Connectivity projects.
- v. Implementing Energy Efficiency measures.
- vi. Undertaking Renewable energy projects including solar, wind, pumped storage projects, geo-thermal, etc.

The following steps have been taken by the Government to increase coal production in the country:

- i. Regular reviews by Ministry of Coal to expedite the development of coal blocks.
- ii. Enactment of Mines and Minerals (Development and Regulation) Amendment Act, 2021 [MMDR Act] for enabling captive mine owners (other than atomic minerals) to sell up to 50% of their annual mineral (including coal) production in the open market after meeting the requirement of the end use plant linked with the mine.
- iii. Single Window Clearance portal for the coal sector to speed up the operationalization of coal mines.
- iv. Project Management Unit (PMU) for hand-holding of coal block allottees for obtaining various approvals/ clearances for early operationalization of coal mines.
- v. Auction of commercial mines on revenue sharing basis was launched in 2020. Under this scheme, rebate of 50 % on final offer has been allowed for the quantity of coal produced earlier than scheduled date of production. Further, incentives on coal gasification or liquefaction (rebate of 50% on final offer) have been granted.
- vi. Terms and conditions of commercial coal mining are very liberal with no restriction on utilization of coal, allowing new companies to participate in the bidding process, reduced upfront amount, adjustment of upfront amount against monthly payment, liberal efficiency parameters to encourage flexibility to operationalize the coal mines, transparent bidding

process, 100% Foreign Direct Investment (FDI) through automatic route and revenue sharing model based on the National Coal Index.

In addition to the above, coal companies have also taken the following steps to increase domestic coal production:

- i. In its Underground (UG) mines, Coal India Limited (CIL) is adopting new and modern technologies like Mass Production Technologies (MPT) with the deployment of Continuous Miners (CMs), Longwall (LW) and Highwall (HW) wherever feasible.
- ii. In its Opencast (OC) mines, CIL already has State-of-the-Art technology in its high-capacity Excavators and Dumpers, standardization of Heavy Earth Moving Machinery (HEMM), deployment of Surface Miners. Digital transformation has been implemented on pilot scale in 7 of its mega mines.
- iii. Regular liaison is being undertaken by Singareni Collieries Company Limited (SCCL) for grounding of new projects and operation of existing projects. SCCL has initiated action for developing infrastructure for evacuation of coal like Coal Handling Plants (CHPs), Crushers, Mobile Crushers, Pre-weigh-bins etc.

INCREASE NUMBER OF INTERNET USERS

471. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of the present status of internet connections in villages; and
- (b) the increase in the number of internet users during the last five years, the details thereof along with the figures?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
PEMMASANI CHANDRA SEKHAR):**

- (a) The rural internet subscribers in the country as on March 2025 is 40.77 crores.
- (b) The total number of internet subscribers have increased from 74.32 crores in March 2020 to 96.91 crores in March 2025, thereby registering an increase in 22.59 crores in last five years.

मोबाइल/वेब एप्लीकेशन्स में डार्क पैटर्न

472. श्री बृजमोहन अग्रवाल:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) ई-कॉमर्स आदि जैसे डिजिटल प्लेटफार्म द्वारा मोबाइल अथवा वेब एप्लीकेशन्स में डार्क पैटर्न के उपयोग के संबंध में प्राप्त सभी शिकायतों की विस्तृत सूची क्या है; और
- (ख) सरकार द्वारा उक्त शिकायतों पर की गई कार्रवाई का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) और (ख) केंद्रीय उपभोक्ता संरक्षण प्राधिकरण ने उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 18 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, ई-कॉमर्स क्षेत्र में पहचाने गए 13 निर्दिष्ट डार्क पैटर्न को सूचीबद्ध करते हुए डार्क पैटर्न की रोकथाम और विनियमन के लिए 30 नवंबर, 2023 को “डार्क पैटर्न की रोकथाम और विनियमन के लिए दिशानिर्देश, 2023” जारी किए। इन डार्क पैटर्न में झूठी तात्कालिकता, बास्केट स्नीकिंग, कन्फर्म शेमिंग, जबरन कार्रवाई, सब्सक्रिप्शन ट्रैप, इंटरफेस

इंटरफेरेंस, बैट एंड स्विच, ड्रिप प्राइसिंग, प्रच्छन्न विज्ञापन, ट्रिक वर्डिंग, सास बिलिंग और धोखेबाज मैलवेयर शामिल हैं।

इसके अलावा, उपभोक्ता अधिकारों की रक्षा और निष्पक्ष व्यापार प्रथाओं को बढ़ावा देने के लिए, भारत सरकार के उपभोक्ता मामले विभाग ने 28 मई 2025 को माननीय उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण और नवीन एवं नवीकरणीय ऊर्जा मंत्री की अध्यक्षता में प्रमुख ई-कॉमर्स कंपनियों, उद्योग संघों, स्वैच्छिक उपभोक्ता संगठनों और राष्ट्रीय विधि विश्वविद्यालयों के प्रतिनिधियों के साथ भ्रामक ऑनलाइन प्रथाओं को समाप्त करने पर केंद्रित बातचीत के लिए एक बैठक बुलाई।

उक्त बैठक के परिणामस्वरूप, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण द्वारा 5 जून, 2025 को “ई-कॉमर्स प्लेटफार्मों द्वारा अपने प्लेटफार्मों पर डार्क पैटर्न का पता लगाने के लिए स्व-ऑडिट पर उपभोक्ता संरक्षण अधिनियम, 2019 के संदर्भ में एडवाइजरी” जारी की गई थी।

उक्त एडवाइजरी के माध्यम से सभी ई-कॉमर्स प्लेटफार्मों को यह सुनिश्चित करने हेतु आवश्यक कदम उठाने की सलाह दी गई है कि उनके प्लेटफॉर्म ऐसे भ्रामक और अनुचित व्यापार प्रथा में शामिल न हों जो डार्क पैटर्न की प्रकृति के हैं। इसके अलावा, सभी ई-कॉमर्स प्लेटफॉर्मों को सलाह दी गई है कि वे एडवाइजरी जारी होने के तीन महीने के भीतर डार्क पैटर्न की पहचान करने के लिए स्व-ऑडिट करें और यह सुनिश्चित करने के लिए आवश्यक कदम उठाएं कि उनके प्लेटफॉर्म ऐसे डार्क पैटर्न से मुक्त हों। स्व-ऑडिट रिपोर्ट के आधार पर, ई-कॉमर्स प्लेटफार्मों को भी स्व-घोषणा देनी चाहिए कि उनका प्लेटफॉर्म किसी भी डार्क पैटर्न में लिप्त नहीं है, ताकि उपभोक्ताओं और ई-कॉमर्स प्लेटफार्मों के बीच विश्वास का निर्माण करने के साथ-साथ उचित डिजिटल पारिस्थितिकी तंत्र सुनिश्चित किया जा सके।

पारदर्शी, नैतिक और उपयोगकर्ता-केंद्रित ऑनलाइन वातावरण बनाने के लिए डार्क पैटर्न और हितधारकों की पहचान करने और साथ मिलकर काम करने के लिए मंत्रालयों, राष्ट्रीय विधि

विश्वविद्यालयों और स्वैच्छिक उपभोक्ता संगठनों के प्रतिनिधियों को शामिल करते हुए एक संयुक्त कार्य समूह का गठन 5 जून, 2025 के कार्यालय ज्ञापन के माध्यम से किया गया है।

EXPANSION OF 5G NETWORK

473. SHRI RAJU BISTA:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the current status of 5G network expansion in Darjeeling and Kalimpong districts, including the number of 5G towers installed and operational as of date;
- (b) the total number of villages and urban areas in these districts where 5G services are available; and
- (c) the specific timeline for the full implementation of 5G services in these districts, particularly in rural and hilly areas?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
PEMMASANI CHANDRA SEKHAR):**

(a) to (c) As on 30th June 2025, total of 652 number of 5G Base Transceiver Stations (BTSs) have been installed and made operational by Telecom Service Providers (TSPs) in Darjeeling district of West Bengal. Similarly, 84 number of 5G BTSs have been installed and are operational in Kalimpong district.

For provisioning of 5G services in the villages, 5G BTSs have been installed in 127 number of villages in Darjeeling district and 22 number of villages in Kalimpong district of West Bengal. Further, 5G BTSs are available in

all the Block Head Quarters (BHQs) as well as in the District Head Quarters (DHQs) of these two districts.

TSPs have expanded the 5G services across the country, including in Darjeeling and Kalimpong districts and have gone beyond the minimum rollout obligations, as prescribed in the Notice Inviting Application (NIA) for spectrum auction. Expansion of mobile services beyond these obligations depends on the techno-commercial consideration of the TSPs.

UNFAIR TRADE PRACTICES

474. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the manner in which the Government justifies retailers asking buyers to pay money for carry bags and does it not tantamount to unfair trade practice and deficiency in service by retailers;
- (b) whether it is a fact that the National Consumer Dispute Redressal Commission ruled that charging money for carry bags is tantamount to unfair trade practice;
- (c) if so, whether any directive issued by the Government to retailers for giving carry bags free of cost; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a)to(d) Department of Consumer Affairs is continuously working for consumer protection and empowerment of consumers by enactment of progressive legislations. With a view to modernize the framework governing the consumer protection in the new era of globalization, technologies, e-commerce markets etc. Consumer Protection Act, 1986 was repealed and Consumer Protection Act, 2019 was enacted.

Salient features of the new Consumer Protection Act, 2019 are establishment of a Central Consumer Protection Authority(CCPA); simplification of the adjudication process in the Consumer Commissions such as enhancing pecuniary jurisdiction of the Consumer Commissions, online filing of complaint from the Consumer Commission having jurisdiction over the place of work/residence of the consumer irrespective of the place of transaction, videoconferencing for hearing, deemed admissibility of complaints if admissibility is not decided within 21 days of filing; provision of product liability; penal provisions for manufacture/sale of adulterated products/spurious goods; provision for making rules for prevention of unfair trade practice in e-commerce and direct selling.

Section 2 (47) of the Consumer Protection Act defines "unfair trade practice" as a trade practice which, for the purpose of promoting the sale, use or supply of any goods or for the provision of any service, adopts any unfair method or unfair or deceptive practice.

Under the provisions of the Consumer Protection Act, 2019, the Central Consumer Protection Authority (CCPA) which is an executive agency, came into existence on 24.07.2020. It is designed to intervene, to prevent consumer detriment arising from unfair trade practices and to initiate class action(s), including the enforcement of recalls, refunds and return of products. Its core mandate is to prevent and regulate false or misleading advertisements which are prejudicial to the public interest.

National Consumer Disputes Redressal Commission vide its order dated 27.11.2024 in Revision Petition No.1715 of 2019 and 774 of 2020 ruled that charging money for carry bags is tantamount to unfair trade practice under the Consumer Protection Act, 2019.

IACS SMART CAMPUS AT BARUIPUR

475. SHRI JAGANNATH SARKAR:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the current status of the proposed IACS SMART Campus at Baruipur, including details on the construction progress, timelines and expected date of completion;
- (b) whether there have been delays or challenges in the development of the Baruipur campus, and if so, the reasons for such delays and the steps being taken to address them;
- (c) the details of the specific research and academic facilities that are available at the new IACS Campus and the manner in which these facilities will enhance the institution's ability to contribute to cutting-edge research and innovation; and

(d) the details of budget allocated for the construction and development of the IACS Campus at Baruipur and the amount spent so far?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Department of Science & Technology has received only a concept note from Indian Association for Cultivation of Science (IACS) seeking in-principle approval for development of IACS SMART Campus at Baruipur. The said note is currently under evaluation for its feasibility.

(b) to (d) Doesn't arise in view of (a) above.

FUNDS UNDER THE NATIONAL CRITICAL MINERAL MISSION

476. SHRI B. MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **MINES** be pleased to state:

- (a) the details of funds disbursed under the National Critical Mineral Mission and total number of exploration, mining, and processing projects that have been sanctioned and completed so far during the last five years, year-wise;
- (b) the details of the current completion rate of critical mineral exploration projects undertaken by the Geological Survey of India and the detail

numbers of new deposits of lithium, rare earths, cobalt, and graphite that have been quantitatively assessed;

(c) the timelines and action plans to operationalise mineral discoveries in North East India including vanadium, graphite, rare earth elements and lithium;

(d) whether environmental or land-use clearances have been obtained and if so, the details thereof;

(e) the details of strategy Government have adopted to support copper self-reliance through increased domestic ore production, in light of the upcoming 1 million tonne capacity at the Kutch Copper smelter; and

(f) the details of the total production target achieved so far toward India's goal of self-sufficiency in critical magnet materials?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) National Critical Mineral Mission (NCMM) was approved on 29th January 2025 for a period upto 2030-31. During 2024-25, a token amount of ₹1 Lakh was allocated. During the current FY 2025-26, ₹410 Crore has been allocated.

(b) In general, GSI completes the exploration projects within an optimized timeframe of 15 to 18 months. In the last five years, since 2020-21 till 2024-25, GSI had taken up 628 projects focused on various critical and strategic minerals. During the current year 2025-26, 228 exploration projects targeting critical and strategic minerals have been initiated across the country. Some of the deposits where GSI has augmented resources for lithium, rare earth elements, cobalt and graphite established at various grades and cut-offs

through systematic exploration programs since MMDR amendment Act,2015 are given in the enclosed **Statement**.

(c) and (d) 5 limestone blocks in Assam and 4 blocks of critical minerals in Arunachal Pradesh have been auctioned recently in 2024-25. Mining projects have long gestation period and the actual time taken for operationalization of the auctioned block is dependent on the various approvals/clearances required after the auction of the block such as submission of scheme of prospecting, completion of geological exploration, environment clearance, forest clearance, land acquisition and infrastructure development etc.

(e) The Government has adopted a comprehensive, future-oriented roadmap to establish a self-sufficient, sustainable copper ecosystem aligned with the broader Viksit Bharat 2047 vision. The Central Government amended the MMDR Act, 1957 through the MMDR Amendment Act, 2023 with effect from 17.08.2023 with the objective of expanding domestic mining capacity and reducing import dependence for critical, strategic and deep-seated minerals.

Through the said amendment, a new mineral concession namely, exploration licence has been introduced for 29 critical and deep-seated minerals including Copper. The exploration licence granted through auction shall permit the licensee to undertake reconnaissance and prospecting operations for critical and deepseated minerals mentioned in the newly inserted Seventh Schedule to the MMDR Act.

To complement increase in domestic ore production to ensure easy feedstock availability for domestic copper smelters and refiners, the import duty

on copper ore & concentrate (HS code 2603) and on copper blister (HS Code 74020010) has been eliminated under the Union Budget 2024-25 announcement.

Besides, Government released the Vision Document on Copper on 4th July 2025, outlining key strategic interventions to boost the entire copper value chain. It focuses on scaling up secondary refining, enhancing domestic recycling, and reducing dependence on open-market imports by securing overseas mineral assets through global partnerships. These steps aim to ensure long-term availability of domestic copper ore, reduce import dependence, and secure India's position in the global copper supply chain.

(f) The critical magnet materials for production of Rare Earth (RE) magnets are Neodymium -Praseodymium (NdPr) & Samarium oxide/oxalate. The production of these materials over a period of three years is tabulated below:

Production (in tonnes)		
Year	Samarium Oxalate/ Oxide (99%)	Nd. Pr. Oxalate/ Oxide (99%)
2022-23	7.478	157.93
2023-24	10.26	244.09
2024-25	7.266	245.69

STATEMENT

Deposits where GSI has augmented resources for lithium, rare earth elements, cobalt and graphite established at various grades and cut-offs through systematic exploration programs since MMDR amendment Act, 2015

Sl. No.	Commodity	No. of Projects with resources	Cumulative Resource augmented at various grades (million ton)	Location
1	Lithium	6	12.92 Mt	Jammu & Kashmir (Salal-Haimna); Rajasthan (Rewat Hill), Chhattisgarh (Kathgora) etc.
2	REE	36	482.6 Mt	Gujarat (Ambadungar); Bihar (Batesarthan); Maharashtra (Kawalapur, Pipra-Mahegaon-Dongarla); Rajasthan (North of Kalaur Ka Danta) ; Tamil Nadu (Theni), Karnataka (Gundlupet) etc.
3	Cobalt	4	1.8 Mt	Karnataka (Tarlagatta), Rajasthan (Ladera), Andhra Pradesh (Gumpamkonda) etc.
4	Graphite	26	93.8 Mt	Madhya Pradesh (Tikara-Chiklar-Gowthana and Golighat) ; Arunachal Pradesh (Radphu and Phop), Jharkhand (Karma); Odisha (Dandapani) ; Jharkhand (Adhmaniya and Karma), Chhattisgarh (Oranga-Revatipur) etc.

ISSUES RELATED TO BSNL

477. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government is aware of the recent CAG audit findings highlighting serious lapses in contractual compliance, planning, billing and internal controls by Bharat Sanchar Nigam Limited (BSNL);
- (b) if so, the details thereof including the cumulative financial loss of 1,944.92 crore incurred due to such lapses;
- (c) whether BSNL failed to enforce the Master Service Agreement with Reliance Jio Infocomm Ltd. (RJIL), resulting in a loss of 1,757.76 crore on account of non-billing for additional technologies used, if so, the details thereof;
- (d) whether BSNL deviated from its own Procurement Manual in procuring oversized PIJF underground cables worth 80.64 crore which remain unutilised, if so, the details thereof; and
- (e) the corrective measures being taken by the Government to fix accountability, recover losses and prevent recurrence of such lapses in the functioning of BSNL and other PSUs under the Department of Telecommunications?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
PEMMASANI CHANDRA SEKHAR):**

(a) and (b) Comptroller and Auditor General of India (CAG) in its report No. 01 of 2025 for the year ending March, 2023 pointed out the lapses in contractual compliance, planning and billing including the total cumulative financial loss of Rs. 1,944.92 Crore. The details of financial loss pointed out by CAG are given in the enclosed **Statement**.

(c) BSNL has Master Service Agreements (MSAs) with M/s RJIL, for leasing of BSNL's tower infrastructure to install their equipment. There is no revenue loss to BSNL and Government. The estimate of CAG was based on the misinterpretation of the clause of add-on technology, which has now been rectified in a transparent and equitable manner. BSNL has since raised the revised invoices from RJIL.

(d) The procurement of higher size PIJF underground cables was as per then extant norms. However, due to changed competitive scenario in telecom sector, the procured cable could not be fully utilized. The surplus cable has been monetized by BSNL to the tune of Rs. 70.32 crore and the remaining cable has a sale value of approximately Rs. 23 Crore.

(e) To recover losses and prevent recurrence of such lapses in the functioning of BSNL and other PSUs, actions such as resolving the ambiguity in agreement clauses, monetisation of surplus inventory, issuance of revised demands and recovery have been taken. Further, PSUs have been advised to timely process bills and be extra cautious while taking policy/business decision.

STATEMENT

Details of financial loss pointed out by CAG

Report No	Para No.	Brief	Amount involved (in Rs. Crores.)
	5.1	Under billing in sharing of Passive infrastructure by BSNL	1757.76

1 of 2025	5.2	Wasteful expenditure on idling of higher size PIJF cables in BSNL	80.64
	5.3	Loss due to non-deduction of License Fee by BSNL	38.36
	5.4	Short billing of passive infrastructure sharing charge by BSNL	29.00
	5.5	Loss due to non-availing of GST Input Tax Credit	5.43
	5.6	Non-realization of contractual dues	4.80
BSNL Total			1915.99
	5.7	Loss of revenue and blocking of funds due to poor project management and undue benefits to RVPL.	28.93
Grand Total			1944.92

PITLINES FACILITIES FOR TIRUCHIRAPPALLI DISTRICT

478. SHRI DURAI VAIKO:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any proposal to establish new pit lines for ICF/LHB coach, express/superfast train maintenance in Tiruchirappalli district;
- (b) if so, the details thereof, including location, capacity and estimated cost;
- (c) whether the existing infrastructure in Tiruchirappalli is sufficient to handle the growing number of train services originating and passing through the region, if so, the details thereof;
- (d) whether the Government will consider allocating funds and approval for the construction of additional pit lines to support efficient maintenance,

reduce congestion and enhance operational turnaround in Tiruchirappalli; and

- (e) if so, the timeline for planning and execution of the proposed pit line facilities?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Pit Line facilities are planned and executed as per operational and maintenance requirements. At present three pit lines are operational at Tiruchirappalli. Further, construction of two additional Pit Lines for maintenance of MEMU rakes at Tiruchirappalli has been sanctioned at total cost of ₹61 Cr. and the work has been taken up.

To facilitate the passengers of Tiruchirappalli, Indian Railways have introduced 08 new train services and extended 06 train services during the period 2020-21 to 2024-25 (upto June, 2025). Accordingly, Tiruchirappalli station is presently, being served by 155 trains services including 53 train services originating from/terminating at Tiruchirappalli.

बाड़मेर और जैसलमेर में दुर्लभ खनिजों का खनन

479. श्री उम्मेदा राम बेनीवाल:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश की खनन नीति की मुख्य विशेषताएं क्या हैं और उन्हें लागू करने के लिए मौजूद तंत्र क्या हैं और तत्संबंधी ब्यौरा क्या है;

(ख) क्या बाड़मेर-जैसलमेर लोक सभा निर्वाचन क्षेत्र में भूवैज्ञानिक सर्वेक्षण के दौरान कोई खनिज तत्व चिह्नित किए गए हैं और यदि हां, तो प्रस्तावित कार्ययोजना क्या है और तत्संबंधी ब्यौरा क्या है;

(ग) क्या भूमि विभाग द्वारा किए गए सर्वेक्षण के अनुसार, बालोतरा जिले के सिवाना, मोकलसर, सिणधरी क्षेत्र में मोनाजाइट, यूरेनियम, थोरियम, सहित सोलह दुर्लभ खनिज पाए गए हैं जो आर्थिक और सामरिक दृष्टि से अत्यंत महत्वपूर्ण हैं:

(घ) क्या सरकार के पास उक्त चिह्नित खनिज ब्लॉकों में खनन के लिए कोई कार्ययोजना है;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(च) बाड़मेर और जैसलमेर जिलों में बजरी खनन नीति और बजरी खनन पट्टों के आवंटन की वर्तमान स्थिति का ब्यौरा क्या है, साथ ही खनन कार्य शुरू करने की प्रगति और योजना का ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (एमएमडीआर अधिनियम) में खान विनियमन और खनिज विकास हेतु व्यापक कानून का प्रावधान है। इस अधिनियम में खनिजों के वर्गीकरण, अधिकतम क्षेत्र जिसके लिए खनिज रियायत दी जा सकती है, वह अवधि जिसके लिए खनिज रियायत दी जा सकती है, खनन पट्टों के संबंध में रॉयल्टी, नीलामी के माध्यम से खनिज रियायतें प्रदान करने, खनिजों के संबंध में नियम बनाने की केंद्र सरकार की शक्ति, गौण खनिजों के संबंध में नियम बनाने की राज्य सरकारों की शक्ति, संरक्षण के प्रयोजनों के लिए क्षेत्रों के आरक्षण आदि के प्रावधान शामिल हैं।

(ख) से (ङ) भारतीय भूवैज्ञानिक सर्वेक्षण (जीएसआई), खान मंत्रालय का एक संबद्ध कार्यालय, ने वर्ष 2021-22 और 2025-26 के दौरान राजस्थान के बाड़मेर, जैसलमेर और बालोतरा (पूर्व में बाड़मेर जिले का हिस्सा) जिलों में विभिन्न खनिज पदार्थों के लिए 47 गवेषण परियोजनाएं शुरू की हैं।

खनिज गवेषण कार्यक्रमों के परिणामस्वरूप, जीएसआई ने राजस्थान के जैसलमेर जिले में चूना पत्थर (5021.1 मिलियन टन) और बाड़मेर जिले में दुर्लभ मृदा तत्वों (81.8 मिलियन टन), नाइओबियम (67.6 मिलियन टन), नाइओबियम और टैंटालम (6.8 मिलियन टन), रुबिडियम (19 मिलियन टन), ज़िरकोनियम (52.5 मिलियन टन) और हेफ़नियम (0.3 मिलियन टन) के संसाधन सिद्ध किए हैं।

इसके अतिरिक्त, परमाणु ऊर्जा विभाग द्वारा प्रदत्त सूचना के अनुसार, परमाणु खनिज गवेषण एवं अनुसंधान निदेशालय (एएमडी) ने बालोतरा जिले के सिवाना रिंग कॉम्प्लेक्स में दुर्लभ मृदा तत्वों और संबंधित तत्वों के लिए विस्तृत गवेषण किया है। एएमडी ने बालोतरा जिले के भाटीखेड़ा क्षेत्र की भूवैज्ञानिक रिपोर्ट केंद्र सरकार और राजस्थान सरकार को प्रस्तुत की है।

एमएमडीआर अधिनियम की प्रथम अनुसूची के भाग-घ में सूचीबद्ध 24 महत्वपूर्ण एवं सामरिक खनिजों के संबंध में खनिज रियायत प्रदान करने हेतु नीलामी केंद्र सरकार द्वारा की जाती है। भाटीखेड़ा ब्लॉक एक महत्वपूर्ण खनिज ब्लॉक है। केंद्र सरकार समय-समय पर महत्वपूर्ण खनिजों के ब्लॉकों को नीलामी के लिए अधिसूचित करती है।

(च) एमएमडीआर अधिनियम की धारा 3(ड) के अनुसार बजरी एक गौण खनिज है। एमएमडीआर अधिनियम की धारा 15 के अनुसार, राज्य सरकारों को गौण खनिजों के संबंध में खदान पट्टे, खनन पट्टे या अन्य खनिज रियायतें प्रदान करने को विनियमित करने और उनसे संबंधित उद्देश्यों के लिए नियम बनाने का अधिकार है। तदनुसार, संबंधित राज्य सरकारों ने गौण खनिज रियायत नियम बनाए हैं।

NATIONAL CYBER SECURITY COORDINATION CENTRE

480. SHRI ESWARASAMY K.:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of projects being implemented by National Cyber Security Coordination Centre (NCCC) under various phases;
- (b) the amount earmarked and released for NCCC during the last two years;
- (c) the number of cybercrime awareness workshops organized for police officers, judicial officers and other personnel; and
- (d) whether there is effective coordination among various stakeholders in handling cyber crimes and cyber security of the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) National Cyber Coordination Centre (NCCC) is being implemented by the Indian Computer Emergency Response Team (CERT-In).

CERT-In works with other agencies involved in ensuring cybersecurity, including Telecom Security Operations Centre (TSOC), Indian Cyber Crime Coordination Centre (I4C), National Centre Information Infrastructure Protection Centre (NCIIPC), etc.

NCCC examines the cyberspace to detect cyber security threats. It shares the information with concerned organizations, state governments and stakeholder agencies for taking action.

NCCC along with other agencies was able to successfully prevent cyber-attacks during the G20 summit and other major events. The capacity of NCCC

is being developed in phases with necessary budgetary allocation to suitably address the cybersecurity challenges before the country.

Regular training workshops are conducted for cybersecurity professionals, government employees, police and law enforcement professionals, lawyers and public prosecutors, students, etc.

AMRIT BHARAT STATION SCHEME FOR UTTAR PRADESH

481. SUSHRI IQRA CHOUDHARY:

SHRI PUSHPENDRA SAROJ:

SHRI RAKESH RATHOR:

SHRI BABU SINGH KUSHWAHA:

DR. RAJKUMAR SANGWAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of railway stations selected under Amrit Bharat Station Scheme (ABSS) in Uttar Pradesh particularly in Baghpat, Sitapur and Jaunpur Lok Sabha Constituencies;
- (b) the amount allocated, sanctioned and disbursed and spent for station redevelopment works in the said State under the ABS scheme during the last five years, year-wise, district-wise and station-wise;
- (c) the number of selected stations where Master Plans have been sanctioned;
- (d) the number of selected stations where DPR has been sanctioned along with the details of financial and physical progress of the work;

- (e) the status of DPR of Panipat-Meerut new railway line including the date of its submission;
- (f) whether the said project has received approval from the Ministry of Railways or any related authorities such as the Gati Shakti Unit and if so, the details thereof;
- (g) whether any timeline has been fixed for the commencement and completion of the railway line and if not, the reasons for the delay;
- (h) the estimated project cost and budgetary provisions made so far for the said line; and
- (i) the steps taken/being taken by the Government to ensure security, cleanliness and improvement in passenger facilities at railway stations under the said scheme?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (i) Ministry of Railways has launched Amrit Bharat Station Scheme for development / upgradation of stations over Indian Railways. So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 157 stations are located in the state of Uttar Pradesh. Out of which, phase-I works have been completed at 20 stations, Phase-I/Phase-II works have been taken up at 130 stations and 9 stations are at master planning / tendering stage.

The names of stations identified for development under Amrit Bharat Station Scheme in the state of Uttar Pradesh are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Uttar Pradesh	157	Achnera, Agra Cantt., Agra Fort, Aishbagh Jn, Akbarpur Jn, Aligarh, Amethi, Amroha, Anand Nagar Jn., Aonla, Ayodhya Dham Junction, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Balamau Jn., Ballia, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharatkund, Bhatni, Bhuteshwar, Bijnor, Bulandsahar, Chandauli Majhwar, Chandausi, Chilbila, Chitrakut dham karwi, Chopan, Chunar Jn., Daliganj, Darshannagar, Deoria Sadar, Dhampur, Dildarnagar, Etawah Jn., Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmuktesar, Gauriganj, Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah Agra Jn, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kanpur Bridge Left Bank, Kanpur Central, Kaptanganj Jn, Kasganj Jn, Kashi, Khalilabad, Khorason road, Khurja Jn., Kosi Kalan, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur Jn, Lambhua, Lohta, Lucknow (Charbagh) NR, Lucknow city, Lucknow Jn. (NER), Maa Belha Devi Pratapgarh Junction, Maghar, Maharaja Bijli Pasi, Mahoba Jn, Mailani Jn, Mainpuri Jn, Malhaur, Manak Nagar, Manikpur Jn, Mariahu, Mathura Jn, Mau Jn, Meerut City Jn, Mirzapur, Modinagar, Mohanlalganj, Moradabad Jn, Muzaffarnagar, Nagina, Najibabad Jn, Orai, Panki Dham,

		Phaphamau Jn, Phulpur, Pilibhit Jn, Pokhrayan, Prayag Jn, Prayagraj Jn, Pt. Deen Dayal Upadhyay Jn , Rae Bareilly Jn, Raja Ki Mandi, Ramghat Halt, Rampur Jn, Renukoot, Saharanpur Jn., Salempur, Seohara, Shahganj Jn, Shahjahanpur, Shamli, Shikohabad Jn., Shivpur, Siddharth nagar, Sitapur Jn., Sonbhadra, Sri Krishna Nagar, Sultanpur Jn, Suraimanpur, Swaminarayan Chappia, Takia, Tulsipur, Tundla Jn., Ujhani, Unchahar, Unnao Jn, Utraitia Jn, Varanasi Cantt., Varanasi City, Vindhyachal, Virangana Lakshmibai, Vyasnagar, Zafarabad

Modi Nagar station under Baghpat Parliamentary Constituency, Badshahpur, Janghai Junction, Jaunpur City, Jaunpur Junction, Shahganj Junction, Sri Krishna Nagar, Zafarabad stations under Jaunpur Parliamentary Constituency and Sitapur Junction station under Sitapur Parliamentary Constituency have been identified for development under Amrit Bharat Station Scheme.

Development works at railway stations under Amrit Bharat Station Scheme in the state of Uttar Pradesh have been taken up at a good pace. Till now, phase-I works of 20 stations (Ayodhya Dham, Balrampur, Bareilly City, Bijnor, Fatehabad, Gola Gokarnath Gomti Nagar, Govardhan, Govindpuri, Hathras City, Idgah Agra Jn., Izzatnagar, Mailani, Pokhrayan, Ramghat Halt, Saharanpur Jn., Siddharth Nagar, Suraimanpur, Swaminarayan Chappia, Ujhani) in the state of Uttar Pradesh have been completed under this scheme.

The works at other stations have also been taken up at good pace and progress of some of above stations is as given below:

- At Modi Nagar station, work of improvement to station building, improvement to waiting area and toilets, 12m wide Foot Over Bridge, new platform shelters, have been completed and work of minor finishing items of building, platform surfacing, signage, improvement to circulating area and parking have been taken up.
- At Sitapur Junction station, work of construction of old station building façade, platform flooring, platform shelter, circulating area boundary wall have been completed and works of construction of new station building foundation, pay & use toilet renovation, circulating area road, parking etc. have been taken up.
- At Jaunpur Junction station, structural work of new station building, platform shelter and toilet block have been taken up.
- At Jaunpur City station, work of platform shelters has been taken up.
- At Lucknow (Charbagh & Junction) station, the structural works of the second entry station building, TTE Running Hostel, Store Depot have been completed and masonry work including other finishing works, concourse, Foot Over Bridge, second entry circulating area, main entry external development and platform no. 10/11 works have been taken up.
- At Prayagraj station, structural work of second entry side, Rail Mail Service & arrival, parcel & arrival buildings, and basement plaza at second entry,

Electrical substation have been completed and finishing work of these structures have been taken up. Extension work of Foot Over Bridge no. 2 has been completed. Work of roof plaza and relocated structures have been taken up.

- At Ghaziabad station, structural work of station building at main entry side and second entry side, foundation work of Foot Over Bridge, roof plaza, electrical substation at main entry side and second entry side, Magistrate building, Government Railway Police and Railway Protection Force buildings have been taken up.

Further development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development / redevelopment / upgradation / modernisation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Master planning is an iterative process requiring optimization and the time frame and other details for such optimization cannot be indicated at this stage.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive

lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development / upgradation / modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise, or station wise or state-wise. The state of Uttar Pradesh is covered under the jurisdiction of five railway zones, namely East Central Railway, North Central Railway, Northern Railway, North Eastern Railway, and West Central Railway. For these zones, the allocations and expenditures made over the last five financial years are as follows: in 2021–22, ₹707 crore was allocated and ₹632 crore expended; in 2022–23, ₹1,278 crore was allocated and ₹866 crore expended; in 2023–24, ₹3,888 crore was allocated and ₹2,915 crore expended; in 2024–25, ₹4,188 crore was allocated and ₹4,143 crore expended; and in 2025–26, ₹4,358 crore has been allocated, with an expenditure (up to June, 2025) of ₹877 crore incurred so far.

Development / upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory

clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

Railway projects are survey/ sanctioned/ executed Zonal Railway wise and not State-wise/UT wise/District wise as the Railway projects may span across State/UT/District boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Member of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

The Survey for Meerut-Panipat New Rail Line (104 Km) has been sanctioned for preparing Detailed Project Report. However, Panipat and Meerut are well connected with existing rail network via Delhi-Ghaziabad.

After firming up of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc.

As sanctioned of projects is a continuous and dynamic process, exact timelines cannot be fixed.

As on 01.04.2025, 49 Railway projects (10 New Line, 02 Gauge Conversion and 37 Doubling), of total length of 3,808 Km costing ₹62,360 crore falling fully/partly in the State of Uttar Pradesh are sanctioned, out of which 1,323 Km length has been commissioned and an expenditure of ₹30,611 crore has been incurred upto March 2025.

The Status of work is summarized as under:-

Plan Head	No. of Projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2025 (₹in Cr)
New Lines	10	1227	340	10517
Gauge Conversion	2	67	0	281
Double Multitracking	37	2513	983	19813
Total	49	3808	1323	30611

Budget allocation for infrastructure projects and safety works, falling fully/partly in Uttar Pradesh is as under:

Period	Outlay
2009-14	₹1,109 crore/year

2025-26	₹19,858 Cr. (nearly 18 times)

The completion of any Railway project depends on various factors like quick land acquisition by state government, forest clearance by officials of forest department, deposition of cost share by State Government in cost sharing projects, priority of projects, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climate conditions etc.

Police' and 'Public Order' are state subject under the Seventh Schedule to the Constitution of India and therefore, State Governments are responsible for prevention, detection, registration, and investigation of crime and maintenance of law and order of Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area passengers and for matters connected therewith.

The following steps are being taken by the Railway in coordination with GRP for the security of passengers in trains and at stations:-

- Surveillance is kept through CCTV cameras provided in number of coaches and at railway stations.

- For immediate assistance passengers can make complaint on Rail Madad Portal directly or through Helpline Number 139 [integrated with Emergency Response Support System (ERSS) No. 112].
- Railways are in regular touch with passenger through various social media platforms like twitter & facebook to enhance security of passengers and to address their security concern.
- Frequent announcements are made through Public Address System to educate passengers to take precautions against theft, snatching drugging etc.
- State Level Security Committee of Railways (SLSCR) have been constituted for all State/Union Territories under the Chairmanship of respective Director General of Police/Commissioner of State/Union Territories for regular monitoring and review of security arrangements of the Railways.
- RPF has established more than 750 Anti Human Trafficking Units (AHTUs) over the Indian Railways at Post (Thana) level to counter trafficking through Indian Railways.
- In coordination with Ministry of Women and Child Development (MoWCD), Child Help desks (CHDs) have been setup at selected railway station across the Indian Railway to safeguard children in need of care and protection. These CHDs are being operated by District Child Protection Units (DCPUs) at district level.

Cleanliness is a continuous process, and every endeavour is made to keep the station's premises in a properly maintained and clean condition. Various measures have been taken for improving cleanliness at stations (including those covered under the Amrit Bharat Scheme), which include:

- Integrated housekeeping contracts at major stations.
- Mechanized cleaning and provision of two bin-type dustbins at several locations for segregation of biodegradable and non-biodegradable wastes.
- Rag picking contracts and/or garbage disposal contracts are available at major stations.
- Prevention of falling of fecal matter on railway tracks by fitting bio-toilets in all passenger coaches, thereby ensuring cleaner railway stations.
- Installation of plastic bottle crushing machines at major stations.

CRS IN TAMIL NADU

482. SHRI MALAIYARASAN D.:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) the details of steps taken by the Government to implement and promote Community Radio Stations (CRS) in Tamil Nadu along with the number of CRS which have been established in the State so far;

- (b) the details of the reach and coverage of these Community Radio Stations in Tamil Nadu particularly in rural, remote and underserved areas and the manner in which they are benefiting local communities;
- (c) the details of financial and technical support which has been provided to encourage the establishment of Community Radio Stations in Tamil Nadu particularly for non-governmental organisations and educational institutions;
- (d) the details of content being broadcasted by these stations and the manner in which the Government is ensuring that the information provided through CRS is relevant and useful to the local population, including in regional languages; and
- (e) the details of challenges which have been faced in the implementation of Community Radio Stations such as licensing issues, infrastructure barriers or financial sustainability along with measures being taken to address these challenges?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) The government grants community radio licenses under a policy, which is available on the website: <https://mib.gov.in/ministry/our-wings/broadcasting-wing>.

As per the policy, Community Radio Stations can be established by not-for-profit organizations with a proven record of three years of service to the local community. The policy mandates that the programmes aired by the Community

Radio Stations should be relevant to the educational, developmental, social and cultural requirements of the community.

Government supports Community Radio Stations through financial assistance to establish, repair, and maintain community radio stations. Support is also provided during emergencies like floods, cyclones, or lightning damage. Government is implementing a scheme called 'Supporting Community Radio Movement in India' with an outlay of Rs. 50 Cr. It is designed to strengthen existing and new Community Radio Stations.

The main features of the scheme are as follows:

1. Financial assistance to newly established CRSs after they have been operational for three months.
2. Stations operating for over five years receive support for renewing or replacing old equipment.
3. Training and awareness through workshops, webinars, and sammelans.
4. Stakeholder engagement through regional and national events to enable peer learning among CR stakeholders.

The Government has sanctioned 540 Community Radio Stations throughout the country. Out of these, 48 are in Tamil Nadu, spread over 24 districts. These stations have been undertaking significant work in the areas of disaster management, sea conservation, health and hygiene, among others.

During the last three financial years, a total sum of Rs. 40,03,098/- has been released to the Community Radio Stations located in Tamil Nadu.

PROJECTS UNDER PM-KUSUM

483. DR. NAMDEO KIRSAN:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government has data regarding total number of projects sanctioned and completed under Pradhan Mantri-Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM) in the country including Maharashtra and if so, the details thereof;
- (b) the total number of farmers who have received benefits under PM-KUSUM in Gadchiroli-Chimur Lok Sabha constituency; and
- (c) the steps taken by the Government to ensure that cent percent coverage of PM-KUSUM is ensured for Gadchiroli Lok Sabha constituency?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) Yes, The State/UT wise progress under PM KUSUM, including State of Maharashtra, is given in the enclosed **Statement**.
- (b) The State Implementing Agencies (SIA) in Maharashtra have reported an installation of 1,951 solar pumps, which have benefited the farmers in Gadchiroli-Chimur Lok Sabha constituency under Component B of PM KUSUM scheme till date.
- (c) To increase the reach of PM KUSUM scheme, extensive outreach and capacity-building workshops are conducted by the Ministry from time to time.

This also includes periodic review and handholding meetings with the implementing states.

SIAs have reported to carry out various outreach programs in Gadchiroli Lok Sabha constituency which includes Campaigns by MEDA division office, Nagpur, distribution of pamphlets among farmers informing benefits of the Scheme, leveraging the local agricultural associations, amongst others.

STATEMENT

State/UT-wise progress under PM-KUSUM Scheme (as on 30.06.2025)

S. No.	State Name	Component-A (MW)		Component-B (Nos)		Component-C (Nos)		
		Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Sanctioned (FLS)	Installed (IPS+FLS)
1	Andaman & Nicobar Islands	0	0	34	0	436	0	0
2	Andhra Pradesh	0	0	0	0	0	100000	0
3	Arunachal Pradesh	0	0	700	577	0	0	0
4	Assam	2	0	4000	0	0	0	0
5	Chhattisgarh	330	7	0	0	0	10000	0
6	Bihar	0	0	0	0	0	90000	0
7	Gujarat	500	0	18212	11813	0	725000	183728
8	Goa	50	0	900	100	0	11000	700
9	Haryana	158	14.61	227655	157073	0	12899	0
10	Himachal Pradesh	100	100	1270	959	0	0	0
11	Jammu & Kashmir	0	0	5000	2890	0	0	0
12	Jharkhand	0	0	52985	35459	0	0	0
13	Karnataka	0	0	41365	2334	0	628588	21427
14	Kerala	0	0	8	8	3796	25387	13163
15	Ladakh	0	0	1400	0	0	0	0
16	Madhya Pradesh	1790	52.13	59400	7325	0	345000	16316

17	Maharashtra	260	4	555000	419825	0	775000	307194
18	Manipur	0	0	1150	78	0	0	0
19	Meghalaya	0	0	3035	98	0	0	0
20	Mizoram	0	0	1700	40	0	0	0
21	Nagaland	0	0	265	65	0	0	0
22	Odisha	90	0	16441	5716	0	10000	0
23	Puducherry	0	0	72	0	0	0	0
24	Punjab	0	0	28000	15025	186	0	0
25	Rajasthan	5250	457.25	162914	104574	2035	400000	51335
26	Tamil Nadu	14	3	5200	4187	5000	6000	0
27	Telangana	1450	0	20000	0	28000	0	0
28	Tripura	5	0	10895	4971	3600	0	285
29	Uttar Pradesh	1	1	110948	66463	12000	370000	3945
30	Uttarakhand	0	0	3685	1367	0	0	0
31	West Bengal	0	0	0	0	20	0	20
	Total	10000	638.99	1332234	840947	55073	3508874	598113

NON-DISBURSAL OF SCHOLARSHIPS TO MANF SCHOLARS

484. DR. MOHAMMAD JAWED:

SHRI MOHIBBULLAH:

SHRI S. VENKATESAN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government is aware that hundreds of scholars under the Maulana Azad National Fellowship (MANF) have not received their scholarship disbursements for the past several months;
- (b) if so, the present status of the disbursal of the said scholarship along with the reasons for the delay in the release of fellowship funds despite the fact that the scholars are fulfilling all academic and procedural requirements;

(c) whether the delay is linked to any pending approval from the Ministry of Finance or other authorities, if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government to ensure immediate release of pending scholarships and prevent such delays in the future?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (d) Maulana Azad National Fellowship (MANF) scheme has been discontinued from 2022-23 onward in view of the overlap among the other fellowship schemes. However, the existing MANF fellows will continue to receive the fellowships till the end of their respective tenure. Committed liabilities under MANF were not paid from January onwards pending approval.

Recently, necessary approval has been obtained on the release of funds to those students who have been on-boarded under the MANF in terms of the scheme guidelines/ DBT Mission guidelines. Following this, Ministry has released funds to nodal agency for disbursement of fellowship.

पर्यावरण और स्वास्थ्य पर खनन का प्रभाव

485. डॉ. मन्ना लाल रावत:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राजस्थान के उदयपुर जिले में खनन कार्यों के दौरान सरकारी मानदंडों का पालन करने में मैसर्स हिंदुस्तान जिंक लिमिटेड की विफलता के कारण स्थानीय पर्यावरण पर पड़ने वाले प्रतिकूल प्रभाव का संज्ञान लिया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या खनन कार्यों के कारण स्थानीय निवासियों की स्वास्थ्य संबंधी समस्या के समाधान के लिए सरकार द्वारा कोई विशेष कार्ययोजना तैयार की गई है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ङ) क्या सरकार द्वारा खनन कार्यों में लगी कंपनियों के लिए कोई दिशानिर्देश जारी किए गए हैं; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) भारत सरकार ने खनिज संरक्षण और विकास नियम (एमसीडीआर), 2017 अधिनियमित किए हैं, जिसके अंतर्गत पट्टा धारक को सतत रूप से खनन कार्यों का प्रचालन करने की स्पष्ट रूप से जिम्मेदारी दी गई है, जिससे स्थानीय वनस्पतियों और जीवों सहित पर्यावरण संरक्षण सुनिश्चित किया जा सके। इसके अतिरिक्त, खनिज (परमाणु और हाइड्रो कार्बन ऊर्जा खनिजों से भिन्न) रियायत नियम, 2016 के अधीन-जिसमें पट्टा धारकों के "अधिकारों और दायित्वों" की रूपरेखा दी गई है-यह अधिदेशित किया गया है कि पट्टा धारक अपने व्यय पर पर्यावरण संरक्षण के उपाय करेंगे। इनमें वनीकरण, खनन भूमि सुधार, प्रदूषण नियंत्रण उपकरणों की स्थापना और समय-समय पर केंद्र या राज्य सरकार द्वारा यथा निर्धारित अन्य उपाय शामिल हैं। तदनुसार, इन आवश्यकताओं को पट्टा विलेख में बाध्यकारी शर्तों के रूप में भी शामिल किया गया है।

नामित प्राधिकारियों द्वारा मैसर्स हिंदुस्तान जिंक लिमिटेड (एचजेडएल) की इकाइयों का भी नियमित रूप से निरीक्षण किया जाता है और राजस्थान के उदयपुर जिले में एचजेडएल द्वारा किए जा रहे खनन कार्यों के कारण इसके प्रचालन क्षेत्र और उसके आसपास के क्षेत्रों में स्थानीय पर्यावरण पर आज तक कोई प्रतिकूल प्रभाव नहीं पड़ा है।

(ग) और (घ) खान और खनिज (विकास और विनियमन) (एमएमडीआर) अधिनियम में वर्ष 2015 में संशोधन के माध्यम से, भारत सरकार ने खनन से प्रभावित सभी जिलों में जिला खनिज

फाउंडेशन (डीएमएफ) की स्थापना का प्रावधान किया है। अब तक, देश के 23 राज्यों के 646 जिलों में जिला खनिज फाउंडेशन (डीएमएफ) स्थापित किए जा चुके हैं।

डीएमएफ के तहत एकत्रित निधि के माध्यम से प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (पीएमकेकेकेवाई) खनन से प्रभावित क्षेत्रों और लोगों के कल्याण एवं विकास के लिए शुरू की जाने वाली योजनाओं के कार्यान्वयन की रूपरेखा प्रदान करती है। पीएमकेकेकेवाई के अंतर्गत, दिनांक 31.05.2025 तक स्वास्थ्य संबंधी 22592 परियोजनाओं हेतु 9237.45 करोड़ रुपये स्वीकृत किए गए हैं।

(ड) और (च) राष्ट्रीय खनिज नीति (एनएमपी) 2019 सतत और पारदर्शी खनन कार्यपद्धतियों पर केंद्रित है और पर्यावरण अनुकूल खनन पर बल देती है। राष्ट्रीय खनिज नीति (एनएमपी) 2019 का उद्देश्य खनन क्षेत्र के लिए विनियामक ढांचे का पुनर्गठन करना और सतत कार्यपद्धतियों को बढ़ावा देना है। खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (एमएमडीआर अधिनियम) भारत में खानों और खनिजों के विकास और विनियमन को नियंत्रित करने वाला प्राथमिक कानून है। एनएमपी 2019 और एमएमडीआर अधिनियम एक उत्तरदायी और कुशल खनिज संसाधन प्रबंधन सुनिश्चित करने के लिए साथ मिलकर काम करते हैं।

NUCLEAR WASTE MANAGEMENT SYSTEM

486. SHRI SAPTAGIRI SANKAR ULAKA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the total volume of nuclear waste, categorized as low, intermediate and high-level, generated annually in India during the last ten years along with the projected waste volumes based on planned capacity expansion;

- (b) whether there have been any accidents, leaks or safety incidents have occurred at nuclear waste management or interim storage facilities during the said period;
- (c) the current status of clearance and disposal for nuclear waste including the total quantity cleared so far indicating the locations where disposal has taken place or is planned and any pending clearances; and
- (d) the details of safeguards and procedures implemented to ensure safe storage, handling and disposal of nuclear waste at these sites?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The wastes generated at the nuclear power stations during their operation are of low and intermediate radioactivity level. These wastes are appropriately treated, concentrated and subjected to volume reduction. The concentrates are immobilized in inert materials like cement, bitumen, polymers etc. and stored in specially constructed structures (near surface disposal facilities) located at the site under monitoring. The treated liquids and gases are diluted and discharged under continuous monitoring, ensuring that the discharges are well within the stipulated limits set by Atomic Energy Regulatory Board (AERB). The radioactivity level of the stored wastes reduces with time

and by the end of the plant life, falls to very low levels. The releases are also monitored by AERB.

The volume of low and intermediate level wastes generated from the operating nuclear power stations annually during the last 10 years was about 1.25 lakh cubic meter (m³) and 130 cubic meter (m³) respectively. The projections of waste generation for future would depend on the actual capacity additions and technologies adopted.

During the recycling of spent nuclear fuel (SNF) small amount of liquid radioactive wastes are generated which are classified as low, intermediate and high level as per the safety guidelines of Atomic Energy Regulatory Board (AERB) and Bhabha Atomic Research Centre Safety Council (BSC). Current strategy for their management involves treatment of intermediate level waste to convert it to low and high-level wastes followed by immobilization of high level waste to vitrified glass. Total volume of vitrified waste generated by processing one metric ton of Pressurised Heavy Water (PHWR) spent nuclear fuel is around 0.2 m³.

(b) There has been no incident of release of radioactivity from Nuclear Waste Management Facilities nor any incident/accident at the waste management plants/interim storage Facilities during the said period.

(c) Radioactive nuclear waste is systematically treated, conditioned, and monitored prior to its disposal at designated storage locations. This is a continuous process, and there is no backlog of conditioned waste awaiting disposal at interim storage facilities.

The low half life solid waste from nuclear facilities is disposed in specially constructed engineered structures in Near Surface Disposal Facility within the boundary of facility. These disposal facilities are co-located near reactor/nuclear facilities to avoid transportation of radioactive waste through public domain. All the Nuclear Power Plant (NPP) sites have Near Surface Disposal of Radioactive Solid Waste (NSDF) at the site except Kudankulam Nuclear Power Plant (KKNPP), where waste is stored in engineered modules within the facility.

(d) The nuclear waste handling, treatment, storage and disposal are carried out as per the well laid down procedures and guidelines stipulated by the AERB in accordance with the Atomic Energy (Safe Disposal of Radioactive Wastes) Rules, 1987 and the requirements of AERB Safety Code on 'Management of Radioactive Waste (AERB/SC/RW)'. The adherence to these is verified through periodic inspection conducted by AERB. The handling and disposal area is kept under surveillance by the facility management. The environmental monitoring is carried out by Environmental Survey Laboratories (ESLs) of BARC. The results do not indicate any buildup of radioactivity in the environment and annual doses are well below AERB specified limits.

Comprehensive safeguards and well-established procedures are implemented to ensure the safe storage, handling, and disposal of nuclear waste. Waste management practices are governed by stringent regulatory standards and are designed to protect operating personnel, the public, and the environment. Radioactive waste is segregated based on its activity level,

treated using appropriate techniques such as chemical decontamination, absorption, ion exchange/membrane separations and volume reduction, and then conditioned into stable forms suitable for storage. Engineered storage systems with multiple containment barriers, radiation shielding, and leak detection mechanisms are employed to prevent any release of radioactivity. Waste handling operations are conducted using remote or shielded systems, wherever necessary, and under strict radiological surveillance. Regular monitoring, periodic safety reviews, and adherence to approved waste disposal protocols ensure continued safety throughout the lifecycle of waste management.

INCREASE IN PASSENGER TRAIN FARES

487. SHRI SUBBARAYAN K.:

SHRI C. N. ANNADURAI:

SHRIMATI RACHNA BANERJEE:

SHRI G. SELVAM:

SHRI SELVARAJ V.:

SHRI PUSHPENDRA SAROJ:

SHRI NAVASKANI K.:

SHRI MURASOLI S.:

SHRI RAKESH RATHOR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has increased passenger train fares from 1 July, 2025, if so, the details thereof and the reasons therefor, specially for AC coaches;
- (b) the details of the categories of trains such as Mail/Express, Passenger, Superfast, Vande Bharat etc. and classes of travel- Sleeper, AC, General that will be affected by the proposed fare hike;
- (c) whether the Government has assessed/studied the likely financial burden on daily commuters lower/middle income group and economically weaker sections due to the proposed fare increase, especially on long distance and non-suburban routes, if so, the details thereof;
- (d) whether any measures have been proposed to protect affordability for low-income passengers, EWS, senior citizens and essential travel categories, including possible exemptions or subsidies, if so, the details thereof;
- (e) the details of distance fixed for increasing fares and the expected increase in revenue based on the recent fare hike;
- (f) the manner in which it plans to balance affordability with revenue generation;
- (g) whether any public consultation or stakeholders feedback was taken before deciding on fare hikes for different classes, if so, the details thereof and if not, the reasons therefor; and
- (h) whether the Government plans to improve infrastructure, safety and frequency of suburban rail services and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h) Indian Railways provide affordable transportation service to more than 720 crore passengers. The fares of Indian Railways are among the lowest in the world, even when compared with the neighboring countries.

Subsidy: The total amount of subsidy given in FY 2023-24 on passenger travel is provisionally estimated at Rs. 60,466 Crore. This amounts to a 45 % subsidy on the cost of passenger travel.

Fares have been rationalized w.e.f. 01 July 2025 after a gap of more than 5 years. The increase in fares is very low, ranging from half paise per km to two paise per km for premium classes.

The details of the fare revision are as follows:

- i) No increase in Second Class Ordinary up to 500 km and thereafter Half paise increase in fare per passenger per kilometer.
- ii) Half paise increase in fare per passenger per kilometer in Sleeper Class Ordinary and First-Class Ordinary.
- iii) 01 Paise increase per passenger per kilometer in Non-AC Classes in Mail Express.
- iv) 02 paise increase per passenger per kilometer in reserved AC-Classes.

To maintain affordability for low and middle income families, the fares for MST and Suburban travel have not been revised.

Further, the fare revision is likely to have insignificant impact on the total amount of subsidy because the revision ranges from half paise to 2 paise only per kilometer of travel.

It is estimated that less than half the trips will have a marginal increase in fare. For example, for a low –income traveler in general coach, there is no fare increase for 500 km travel.

To improve the Suburban infrastructure and safety, several works of Network expansion, Track upgradation etc. have been taken up. Further, increase in frequency of train services including suburban train services is an on-going process over Indian railways subject to operational feasibility, traffic justification and availability of resources etc.

MASTER PLAN TO BOOST COAL PRODUCTION

488. SHRI SAUMITRA KHAN:

Will the Minister of **COAL** be pleased to state:

(a) Whether the Government has implemented the Pradhan Mantri Gati Shakti National Master Plan (NMP) to boost coal production and if so, the details thereof;

(b) Whether the Coal India Limited (CIL) has signed a Memorandum of Agreement (MoU) with the Indian Institutes of Management (IIM) to promote the said plan and if so, the details thereof;

(c) The details of coal projects launched under the said plan, State-wise particularly in West Bengal; and

(d) The extent to which coal production and dispatch capacity has grown after the launch of said Plan?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) Pradhan Mantri Gati Shakti National Master Plan (PMGS-NMP) was launched on 13th October 2021 to ensure integrated planning and coordinated execution of infrastructure projects. Project reports of Coal India Limited (CIL) are analyzed based on available information on PMGS-NMP portal for integrated planning to boost coal production.

(b) There is a Memorandum of Understanding (MoU) between Coal India Limited and Indian Institute of Management (IIM) to organize an Executive Post Graduate Program (PGPEX) in "Logistics and Operations Excellence through Digitization" of one year duration for Executives of Coal India Limited by Indian Institute of Management Mumbai/ Sambalpur since 2024.

(c) Since the launch of PMGS-NMP in October, 2021, CIL has operationalized 12 Coal mining projects with combined capacity of 80.58 Million Tonne Per Annum (MTPA) located in the States of Jharkhand, West Bengal, Madhya Pradesh, Odisha, Chhattisgarh and Maharashtra. Out of these, 3 Coal mining projects have been operationalized in the state of West Bengal with a capacity of 8.36 MTPA.

(d) India's domestic coal production has risen from 778.21 Million Tonne (MT) in FY 2021-22 to 1047.68 MT in FY 2024-25, marking a growth of over 34%, while coal dispatch has increased from 819.36 MT to 1025.36 MT, registering about 25% rise.

UNUTILISED MPLADS FUNDS

489. SHRI VARUN CHAUDHRY:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

(a) whether the Government has released Members of Parliament Local Area Development Scheme (MPLADS) funds of the Members of Parliament from Haryana State for 17th Lok Sabha;

(b) if so, the details thereof including pendency if any, Lok Sabha Constituency-wise; and

(c) the details of time frame by which the unutilised and unreleased funds will be allocated to the Members of Parliament from Haryana State of 18th Lok Sabha?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b) The Ministry has fully released MPLADS funds of Members of Parliament from all the Lok Sabha Constituencies of Haryana State except Ambala for 17th Lok Sabha. The entitlement for the year 2022-23 against the 17th Lok Sabha MP from Ambala constituency could not be released due to non-submission of requisite documents from the Nodal District as per the MPLADS Guidelines. The details are given in the enclosed **Statement**.

(c) The process of transferring uncommitted balances to the account of the sitting Member of Parliament (MP) of the 18th Lok Sabha on the e-SAKSHI

portal is governed by the provisions outlined in para 10.5.1 of the MPLADS guidelines. This transfer is subject to the submission of a No Objection Certificate (NOC) from the concerned Nodal District Authority.

STATEMENT

MPLADS fund entitlement and release status for the Lok Sabha Constituencies in Haryana for the 17th Lok Sabha

Sl.No	Constituency	Entitlement (Rs.Crore)	Fund release (Rs.Crore)	Pending for release (Rs.crore)
1	Rohtak	17.00	17.00	-
2	Faridabad	17.00	17.00	-
3	Karnal	17.00	17.00	-
4	Hisar	17.00	17.00	-
5	Gurgaon	17.00	17.00	-
6	Kurukshetra	17.00	17.00	-
7	Sonapat	17.00	17.00	-
8	Sirsa(SC)	17.00	17.00	-
9	Bhiwani-Mahendragarh	17.00	17.00	-
10	Ambala(SC)	12.00	7.00	5.00
Note 1: The Hon'ble MP representing Ambala Constituency in 17th Lok Sabha expired on 18th May 2023. The entitlement for the year 2023-24 is not applicable as per Para 10.4.3 of MPLADS Guidelines				
Note 2: Rs.5.00 crore for the year 2022-23 could not be released due to non-receipt of requisite documents from the Nodal District as per the MPLADS Guidelines				

उत्तर-पश्चिम रेलवे में रेलगाड़ियों की गति

490. श्री हनुमान बेनीवाल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत वर्ष और वर्तमान वर्ष के दौरान उत्तर-पश्चिम रेलवे में रेलवे पटरियों के दोहरीकरण और विद्युतीकरण से संबंधित कार्य किन-किन स्थानों के बीच पूरा किया गया है, उनका ब्यौरा क्या है और इन कार्यों पर हुए व्यय का ब्यौरा क्या है;
- (ख) क्या उत्तर-पश्चिम रेलवे में रेलवे लाइन के दोहरीकरण और विद्युतीकरण के बावजूद ट्रेनों की गति में वृद्धि नहीं हुई है;
- (ग) यदि हाँ, तो इसके क्या कारण हैं;
- (घ) क्या जोधपुर मंडल में रेलवे लाइन के दोहरीकरण और विद्युतीकरण के बावजूद 90 प्रतिशत ट्रेनों की गति कम कर दी गई है;
- (ङ) यदि हाँ, तो इसके क्या कारण हैं;
- (च) क्या सरकार का नागौर में मेड़ता रोड से नागौर होते हुए बीकानेर तक रेलवे लाइन के दोहरीकरण का प्रस्ताव है; और
- (छ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ) वित्त वर्ष 2024-25 और 2025-26 के दौरान उत्तर पश्चिम रेलवे में कमीशन की गई दोहरीकरण परियोजनाएं निम्नानुसार हैं:

क्र.सं.	परियोजना	लंबाई (कि.मी. में)	कमीशन किए गए खंड	परियोजना की लागत (करोड़ रुपए में)
1	फुलेरा-डेगाना दोहरीकरण	108	परियोजना पूरी हो गई है	836

2	चूरु-रतनगढ़ दोहरीकरण	46	परियोजना पूरी हो गई है	354
3	मानहेरु-भवानी खेड़ा दोहरीकरण	32	मानहेरु-भवानी (14 कि.मी.)	144

वित्त वर्ष 2024-25 और 2025-26 के दौरान विद्युतीकृत खंडों का विवरण निम्नानुसार है:

क्र.सं.	परियोजना	लंबाई (कि.मी. में)	लागत (करोड़ रुपए में)
1	सरूपसर-अनूपगढ़	71	45
2	मकराना-फुलेरा	148	94
3	थईयात हमीरा-सोनू	66	24
4	बिछीवाड़ा-हिम्मतनगर	81	56
5	जैसलमेर-आशापुरा गोमट	125	70
6	रतनगढ़-मोलीसर	23	17
7	मोलीसर-चूरु	35	42
8	मानहेरु-भवानी	14	15

भारतीय रेल पर गाड़ी सेवाओं की गति बढ़ाना सतत् प्रक्रिया है और यह मार्गवर्ती खंडों की अधिकतम अनुमेय गति, मार्गवर्ती खंडों की ढलान, चल स्टॉक/इंजन की गति क्षमता, पथ की उपलब्धता, अनुरक्षण कोरिडोर ब्लॉक, स्थायी और अस्थायी गति प्रतिबंध, सिगनल प्रणाली आदि जैसे विभिन्न कारकों पर निर्भर करती है। संसाधनों का इष्टतम उपयोग करने के लिए, चल स्टॉक की गति क्षमता को ध्यान में रखते हुए भारतीय रेल पर गाड़ी सेवाओं को अधिकतम स्वीकार्य गति पर निर्धारित किया जाता है।

रेलपथ अवसंरचना का उन्नयन और सुधार सतत् एवं निरंतर चलने वाली प्रक्रिया है। इस उद्देश्य के लिए किए गए विभिन्न उपाय निम्नानुसार हैं:

- (i) 60 किग्रा, 90 अल्टीमेट टेन्साइल स्ट्रेंथ (यूटीएस) रेल, प्री-स्ट्रेस्ड कंक्रीट स्लीपर (पीएससी) आधुनिक लोचदार फास्टनिंग वाले सामान्य/चौड़े बेस स्लीपर वाले आधुनिक रेलपथ घटकों का उपयोग करना।
- (ii) थिक वेब स्विच और वेल्डेबल सीएमएस क्रॉसिंग के साथ पीएससी स्लीपरों पर फैन शेड टर्नआउट बिछाना।
- (iii) गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर उपलब्ध कराना।
- (iv) जोड़ों की वेल्डिंग को न्यूनतम करने के लिए रेल नवीनीकरण हेतु 260 मीटर लंबे रेल पैनलों का उपयोग।
- (v) पारंपरिक स्विच एक्सपेंशन जॉइंट (एसईजे) के स्थान पर थिक वेब स्विच एक्सपेंशन जॉइंट को अपनाना।
- (vi) पारंपरिक थर्मिट वेल्ड के स्थान पर मोबाइल फ्लैश बट वेल्डिंग संयंत्र द्वारा फील्ड वेल्डिंग।
- (vii) फेज्ड ऐरे प्रौद्योगिकी द्वारा रेल और वेल्ड की उन्नत यूएसएफडी परीक्षण तकनीक का उपयोग।
- (viii) रेलपथ रिलेइंग गाड़ियों, पॉइंट्स एवं क्रॉसिंग बदलने की मशीनों, रेलपथ बिछाने के उपकरणों आदि का उपयोग करते हुए रेलपथ नवीकरण/प्रतिस्थापन में मशीनीकरण।
- (ix) इष्टतम अनुरक्षण आवश्यकताओं को निश्चित करने के लिए एकीकृत रेलपथ निगरानी प्रणाली (आईटीएमएस) और दोलन निगरानी प्रणाली (ओएमएस) संस्थापित करना ताकि समग्र स्थिति का मूल्यांकन किया जा सके।

- (x) रेलपथ अनुरक्षण के लिए हाई आउटपुट टैम्पर्स, उच्च आउटपुट वाली गिट्टी साफ करने वाली मशीनें और पटरी ग्राइंडिंग मशीनें आदि जैसी उन्नत आधुनिक मशीनों को शामिल करना।
- (xi) पटरियों/दरारों के परीक्षण के लिए स्वचालित अल्ट्रासोनिक पटरी परीक्षण कार (एसपीयूआरटी) और यूएसएफडी परीक्षण प्रणाली आधारित रेल-सह-सड़क वाहन को अपनाना।
- (xii) यार्ड में रेलपथ मानकों की निरंतर रिकॉर्डिंग के लिए पोर्टेबल रेलपथ मापने वाली ट्रॉली का उपयोग।
- (xiii) सटीक अनुरक्षण इनपुट प्राप्त करने के लिए विभिन्न स्रोतों से प्राप्त रेलपथ निरीक्षण रिकॉर्डों के एकीकरण और डेटा विश्लेषण के लिए वेब सक्षम रेलपथ प्रबंधन प्रणाली का उपयोग करना।

उपरोक्त उपायों के परिणामस्वरूप, 2014 से 2025 तक (अब तक) भारतीय रेल पर 110 कि.मी. प्रति घंटे और 130 कि.मी. प्रति घंटे की गति क्षमता वाले उन्नत रेलपथ का विवरण निम्नानुसार है:

110 कि.मी. प्रति घंटे और उससे अधिक की गति क्षमता वाले रेलपथ की लंबाई	
2014	~ 31,000 कि.मी.
2025	~ 83,000 कि.मी. (2.7 गुना)

130 कि.मी. प्रति घंटे की गति क्षमता वाले रेलपथ की लंबाई	
2014	~ 5,000 कि.मी.
2025	~ 23,000 कि.मी. (4.6 गुना)

जोधपुर मंडल में, उपरोक्त रेलपथ उन्नयन उपायों के परिणामस्वरूप निम्नलिखित खंडों को 110 कि.मी. प्रति घंटे तक उन्नत किया गया है:

क्र.सं.	खंड	लंबाई (कि.मी.)
1.	राई का बाग-फलोदी	134
2.	जोधपुर-फुलेरा	260
3.	लूनी-बाड़मेर	180
4.	मेड़ता रोड-बीकानेर	150

मेड़ता रोड-बीकानेर रेल लाइन (173 कि.मी.) के दोहरीकरण के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने हेतु अंतिम स्थान निर्धारण सर्वेक्षण को मंजूरी दे दी गई है।

PLI SCHEME FOR SOLAR PV MODULES

491. SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the details of main objectives of the Production Linked Incentive (PLI) Scheme for the National Programme on High Efficiency Solar PV Modules and the manner in which it aims to enhance domestic manufacturing capacity in the country;

(b) the manner in which transparent selection process for solar PV manufacturers under the PLI Scheme contributes to the overall ecosystem for high-efficiency solar PV module production in the country; and

(c) the details of potential economic impacts are expected from the successful implementation of the PLI Scheme for solar PV modules?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) The Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules is aimed at promoting manufacturing of high efficiency solar PV modules in India and thus reducing import dependency for solar energy sector. Under PLI Scheme for High Efficiency Solar PV Modules, Letters of Award have been issued for setting up of 48,337 MW of fully/ partially integrated solar PV module manufacturing units.

(b) Under PLI Scheme for High Efficiency Solar PV Modules, the amount of PLI is linked to the local content in the solar PV modules manufactured by the solar PV manufacturers selected under the Scheme through transparent selection process. The linkage of the PLI amount to the proportion of local content in the solar PV modules, creates avenues for the development of the solar PV manufacturing ecosystem in the country, thereby contributing to the overall ecosystem for high-efficiency solar PV module production in India.

(c) As per the information provided by the successful bidders, as on 30.06.2025, an investment of Rs. 48,120 crore (approximately) and employment of around 38,500 persons is generated under this Scheme.

EDUCATIONAL SCHEMES FOR MINORITIES

492. DR. NISHIKANT DUBEY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the funds allocated and released for various educational schemes rolled out for minorities in the country during each of the last three years, State/UT-wise especially in Jharkhand;
- (b) the details of funds allocated and released to various districts of Jharkhand for implementation of such schemes during the said period; and
- (c) the number of students who applied and were benefitted under such educational schemes in Jharkhand during the said period, scheme-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c) The Government of India implements various schemes for the educational and socio- economic empowerment of every strata of the society including minorities, especially the economically weaker and under privileged sections through different ministries/ departments. The Scholarship Schemes of Minority Affairs are Central Sector Schemes with 100% Central Share and scholarships are disbursed through Direct Benefit Transfer (DBT) mode. There is a defined State/UT-wise quota of beneficiaries based on Census data. However, the scheme has not been approved for implementation beyond 2021-22. The latest release over the period of 3 years, scheme-wise and State/UT-wise including the State of Jharkhand is enclosed as **Statement-I**. Similarly, the latest release over the period of 3 years in respect districts of Jharkhand is enclosed as **Statement-II**.

STATEMENT-I**Pre-Matric Scholarship Scheme-Details of scholarships and amount for AY
2019-20 to 2021-22****Amount in ₹ crore**

State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDHRAPRADESH	161555	47.60	152714	36.4	175563	37.85
TELANGANA	171908	60.28	156037	56.6	177571	61.29
ASSAM	290719	161.16	250267	90.97	235337	99.98
BIHAR	245662	82.43	134270	32.97	175287	49.19
CHHATTISGARH	4839	1.64	4308	1.35	4453	1.34
GOA	497	0.06	772	0.08	1111	0.11
GUJARAT	134907	37.48	102873	28.6	89543	25.7
HARYANA	8860	3.25	9396	3.58	25011	8.53
HIMACHALPRADESH	2056	0.40	1985	0.34	1790	0.3
JAMMUANDKASHMIR	523653	129.16	466290	96.24	389132	77.67
JHARKHAND	84133	60.90	14332	5.17	14146	5.7
KARNATAKA	507463	100.42	517527	99.74	566291	110.67
KERALA	593531	74.80	599692	74.4	634299	78.32
LADAKH	0	0.00	14862	3.93	11884	3.08
MADHYAPRADESH	137269	41.54	113780	37.93	139638	47.53
MAHARASHTRA	744273	86.66	734816	81.65	802121	88.89
MANIPUR	44390	25.76	47526	26.29	52432	28.17
MEGHALAYA	9865	2.51	14630	3.97	15462	4.42
MIZORAM	52652	15.09	53129	15.07	60784	18.54
NAGALAND	53156	18.90	69053	24.01	77882	28.03
ODISHA	12934	2.53	17470	2.92	25620	4.19
PUNJAB	468622	76.14	447136	70.44	503179	75.57
RAJASTHAN	165049	53.66	146296	46.59	188827	55.58
SIKKIM	716	0.15	102	0.03	513	0.1
TAMIL NADU	376543	78.23	381455	76.96	448485	86.55
TRIPURA	3525	0.52	5723	0.87	7109	1.02
UTTAR PRADESH	727980	247.14	747354	265.24	842938	317.32
UTTARAKHAND	30197	14.00	18621	7.4	21812	10.48
WEST BENGAL	884	0.36	273	0.2	576	0.14
ANDAMANAND NICOBAR	107	0.04	2796	0.37	3272	0.4

CHANDIGARH	1461	0.15	1913	0.2	1783	0.18
DNHDD	468	0.07	275	0.03	318	0.04
DELHI	4928	0.65	8328	0.88	12302	1.25
PUDUCHERRY	3223	0.87	3963	1	4318	1.04
Total	5568025	1424.56	5239964	1192.42	5,710,789	1329.17

Source: National Scholarships Portal

Post-Matric Scholarship Scheme- Details of scholarships and amount for AY 2019-20 to 2021-22

Amount in ₹ crore

State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDAMANAND NICOBAR	9	0.01	278	0.1	295	0.1
ANDHRAPRADESH	15408	12.95	12661	9.69	15216	11.32
ASSAM	38531	32.94	30456	24.78	49106	51.34
BIHAR	48456	30.53	43512	18.12	19642	9.55
CHANDIGARH	154	0.06	123	0.05	117	0.05
CHHATTISGARH	2202	1.38	2198	1.27	2744	1.54
DELHI	2261	0.89	3518	1.08	2908	0.86
GOA	218	0.15	349	0.21	458	0.27
GUJARAT	23445	13.43	21289	11.6	23519	12.82
HARYANA	4703	3.22	5194	3.31	7824	4.58
HIMACHALPRADESH	534	0.26	500	0.24	637	0.29
JAMMUANDKASHMIR	111052	72.51	53725	30.38	47574	27.47
JHARKHAND	13182	8.72	5918	2.99	5494	3.41
KARNATAKA	74944	49.90	55081	34.24	73830	43.98
KERALA	65635	32.68	67583	31.8	74271	37.55
LADAKH	0	0.00	1593	0.91	905	0.5
MADHYAPRADESH	22038	14.47	20430	13.6	23622	16.13
MAHARASHTRA	48331	24.23	47333	23.02	42110	20.97
MANIPUR	5599	4.86	4497	3.82	4629	3.93
MEGHALAYA	7533	5.06	7254	4.88	5306	3.63
MIZORAM	1309	1.17	1144	0.85	1702	1.34
NAGALAND	5332	4.58	6029	4.88	6421	5.45
ODISHA	2738	1.98	3146	1.91	4030	2.4

PUDUCHERRY	572	0.36	596	0.33	629	0.33
PUNJAB	56646	30.18	53450	27.66	55430	29.96
RAJASTHAN	27933	20.73	27404	19.39	30012	21.26
SIKKIM	52	0.03	85	0.04	289	0.15
TAMIL NADU	43241	25.93	44319	24.79	52409	29.18
TELANGANA	17393	13.90	18372	14.63	20843	16.8
DNHDD	81	0.03	57	0.02	78	0.03
TRIPURA	1067	0.73	1004	0.63	1766	1.21
UTTAR PRADESH	94291	68.20	4646	81.22	134433	100.24
UTTARAKHAND	4521	3.43	114388	3.37	5296	3.85
WEST BENGAL	3730	3.15	5184	5.49	6548	7.09
Total	743141	482.65	663316	401.3	720093	469.58

Source: National Scholarships Portal

Merit-cum-Means based Scholarship Scheme- Details of scholarships and amount for AY 2019-20 to 2021-22						
Amount in ₹ crore						
State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDAMANAND NICOBAR	3	0.01	4	0.01	3	0.01
ANDHRAPRADESH	3476	9.17	1808	4.43	2118	5.54
ASSAM	6158	17.25	7216	19.08	9287	26.93
BIHAR	6985	18.74	7933	20.85	6733	17.66
CHANDIGARH	2	0.00	6	0.02	7	0.02
CHHATTISGARH	432	1.09	441	1.28	516	1.42
DELHI	384	0.97	376	1.04	295	0.77
GOA	76	0.20	116	0.29	50	0.13
GUJARAT	3037	7.17	2722	6.47	2731	6.54
HARYANA	821	2.12	772	2.04	1029	2.71
HIMACHAL PRADESH	30	0.09	32	0.09	51	0.13
JAMMU AND KASHMIR	7702	19.91	8898	22.14	9392	23.83
JHARKHAND	1501	4.40	232	0.59	685	1.94
KARNATAKA	20779	52.96	22510	56.59	22161	55.79
KERALA	26205	71.42	29630	80.81	32790	89.80

LADAKH	0	0.00	130	0.30	81	0.22
MADHYAPRADESH	2448	7.28	2216	6.53	2530	7.30
MAHARASHTRA	2814	8.50	2187	7.14	2335	7.74
MANIPUR	348	1.01	282	0.81	338	0.94
MEGHALAYA	1322	3.32	1165	2.63	601	1.51
MIZORAM	1115	3.24	46	0.11	107	0.23
NAGALAND	1193	3.09	1193	3.01	1258	3.13
ODISHA	436	1.33	392	1.08	466	1.29
PUDUCHERRY	62	0.14	44	0.09	48	0.12
PUNJAB	2410	6.53	1829	5.06	1716	4.76
RAJASTHAN	3241	8.63	3173	8.52	2907	7.97
SIKKIM	18	0.04	34	0.05	51	0.08
TAMIL NADU	5685	14.85	5295	13.48	6856	17.55
TELANGANA	3311	8.88	4065	10.80	4757	12.82
DNHDD	5	0.01	7	0.07	8	0.06
TRIPURA	81	0.20	111	0.28	94	0.24
UTTAR PRADESH	10545	27.05	10154	26.19	12387	32.10
UTTARAKHAND	470	1.26	496	1.44	658	1.69
WEST BENGAL	5264	14.77	4856	14.54	6764	19.90
Total	118359	315.63	120371	317.86	131810	352.87

Source: National Scholarships Portal

STATEMENT-II

District-wise achievement in Jharkhand under Pre-Matric Scheme									
District name	2021-22			2020-21			2019-20		
	Applic- ations Received	Benefi- ciaries	Amount In ₹	Applic- ations Received	Benefi- ciaries	Amount In ₹	Applic- ations Received	Benefici- aries	Amount In ₹
BOKARO	176	0	0	2504	0	0	2542	559	2436192
CHATRA	132	37	157100	1257	2	16400	3029	6	49500
DEOGHAR	169	167	758100	894	79	360400	1443	449	2989900
DHANBAD	415	44	165612	34634	118	331670	19179	13506	115516808
DUMKA	97	7	7850	11906	28	30890	5574	3301	30372021
GARHWA	426	0	0	6848	56	131990	5893	4286	42825067
GIRIDIH	2568	1475	7291920	11537	990	4013570	12554	4941	30870566
GODDA	547	34	72531	8988	331	798215	1643	515	916734
GUMLA	710	511	2348420	9854	338	1370054	12122	7765	66383680

HAZARIBAG	6826	3257	14392094	18020	3499	15308291	20463	7968	41962768
JAMTARA	67	0	0	478	34	38910	3361	208	286234
KHUTI	426	180	622036	864	542	1772760	2344	520	1997340
KODERMA	109	0	0	749	2	2155	2803	583	3245930
LATEHAR	2329	1588	3898392	6334	1382	3070186	11064	3803	27080745
LOHARDAGA	226	68	223420	2037	92	299830	9039	827	2790350
PAKUR	439	17	75480	9821	22	95440	13424	3223	4393643
PALAMU	635	282	512760	4743	254	397455	764	232	1165920
PASCHIM SINGHBHUM	30	1	1000	1020	0	0	149	5	12305
PURBI SINGHBHUM	807	383	1636890	1587	760	2427745	1090	468	2022210
RAMGARH	1170	1024	3993250	7029	443	1488481	15728	6624	60868495
RANCHI	6451	4291	18477480	25829	4057	16265075	54839	15930	110833812
SAHIBGANJ	415	157	734500	17952	259	885949	11145	7544	53353396
SAREIKELA AND KHARSAWAN	1233	530	1416020	1877	1044	2577860	539	239	1163795
SIMDEGA	199	121	290160	1121	0	0	1709	631	5483900
Total	26602	14174	57075015	187883	14332	51683326	212440	84133	609021311

Source: National Scholarships Portal

District-wise achievement in Jharkhand under Post-Matric Scheme									
DistrictName	2021-22			2020-21			2019-20		
	Applic- ations Received	Benefi- ciaries	Amount In ₹	Applic- ations Received	Benefi- ciaries	Amount In ₹	Applic- ations Received	Benefi- ciaries	Amount In ₹
BOKARO	297	13	58457	1357	8	42080	1549	710	3386215
CHATRA	115	27	171302	255	6	32144	197	28	204506
DEOGHAR	126	77	698641	238	34	267265	200	52	453462
DHANBAD	1133	322	1724451	5411	106	451598	4371	2870	17661946
DUMKA	558	418	1962524	1717	526	2369339	2709	1391	9002634
GARHWA	69	10	94465	145	0	0	137	18	170040
GIRIDIH	324	123	885253	532	10	79821	456	162	1130404
GODDA	437	89	508164	876	319	1074236	921	545	3048225
GUMLA	146	38	351765	281	16	151800	251	95	779269
HAZARIBAG	3254	1179	6994382	3232	1276	6537772	3481	2399	15911509
JAMTARA	57	7	48900	153	20	64553	188	18	103640
KHUTI	337	53	252221	723	657	3689968	396	389	3299254
KODERMA	129	13	103250	217	71	850400	91	14	88568
LATEHAR	192	94	467144	314	117	642900	340	174	800165
LOHARDAGA	173	90	556415	236	70	352542	237	99	627450

PAKUR	730	328	1221047	2081	742	2096007	1646	725	4703510
PALAMU	152	86	326350	307	61	163235	205	77	466391
PASCHIM SINGHBHUM	65	4	23784	74	0	0	44	13	130685
PURBI SINGHBHUM	1088	631	5049847	1351	1023	6060435	851	679	6010862
RAMGARH	932	709	4270181	1892	53	202138	1281	1374	8990079
RANCHI	1673	975	6625620	2510	499	2835251	2972	1008	7124933
SAHIBGANJ	179	11	69460	1537	49	133489	440	167	1451274
SAREIKELA AND KHARSAWAN	258	180	1504694	379	255	1790524	259	168	1609667
SIMDEGA	70	22	177136	142	0	0	76	7	51800
Total	12494	5499	34145453	25960	5918	29887497	23298	13182	87206488

Source: National Scholarships Portal

District-wise achievement in Jharkhand under Merit-cum-Means based Scholarship Scheme

District Name	2021-22			2020-21			2019-20		
	Applic- ations Received	Benefi- ciaries	Amount In ₹	Applic- ations Received	Benefi- ciaries	Amount In ₹	Applic- ations Received	Benefi- ciaries	Amount In ₹
BOKARO	68	9	230000	111	0	0	210	52	2068200
CHATRA	24	7	180000	177	0	0	35	2	55000
DEOGHAR	25	8	233500	118	0	0	86	27	699260
DHANBAD	192	15	310720	674	4	73710	501	325	9380070
DUMKA	42	5	116500	285	1	25000	341	41	1153720
GARHWA	41	19	461610	80	2	50000	41	32	872880
GIRIDIH	72	45	1083700	85	7	165000	210	63	1777560
GODDA	98	35	812405	165	0	0	190	101	2810940
GUMLA	30	4	110000	130	0	0	39	27	781000
HAZARIBAG	187	112	2905690	380	52	1216410	217	187	5195111
JAMTARA	16	2	47830	64	0	0	16	5	101050
KHUTI	12	1	30000	19	1	25000	15	2	55000
KODERMA	13	10	270900	41	6	194000	31	11	331500
LATEHAR	10	8	432700	91	2	32300	46	16	647515
LOHARDAGA	9	1	25000	24	5	145000	18	5	1217315
PAKUR	69	17	478500	74	0	0	68	8	215525
PALAMU	41	25	607850	59	3	75000	31	39	1232485
PASCHIM SINGHBHUM	18	11	290000	34	0	0	34	14	390000

PURBI SINGHBHUM	210	207	5451890	213	96	2540000	226	183	4866065
RAMGARH	34	9	236072	74	0	0	79	54	1537300
RANCHI	143	92	4033926	646	37	973270	515	223	6124390
SAHIBGANJ	100	1	30000	246	0	0	193	58	1622500
SAREIKELA AND KHARSAWAN	42	42	1055000	31	16	400000	32	24	824286
SIMDEGA	2	0	0	12	0	0	18	4	100624
Total	1498	685	19433793	3833	232	5914690	3192	1503	44059296

Source: National Scholarships Portal

पीएमजीकेएवाई के अंतर्गत मुफ्त खाद्यान्न

493. डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) गत पांच वर्षों की तुलना में वर्तमान वर्ष के दौरान आज तक प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के अंतर्गत निःशुल्क खाद्यान्न प्राप्त करने वाले लाभार्थियों की संख्या का ब्यौरा क्या है;

(ख) विशेषकर दादरा और नगर हवेली में आर्थिक रूप से कमजोर वर्गों के बीच खाद्य सुरक्षा सुनिश्चित करने में पीएमजीकेएवाई का क्या प्रभाव है;

(ग) सरकार द्वारा मध्य प्रदेश, महाराष्ट्र और दादरा और नगर हवेली संघ राज्य क्षेत्र सहित विभिन्न राज्यों/संघ राज्य क्षेत्रों में पीएमजीकेएवाई के अंतर्गत निर्बाध खाद्यान्न वितरण के लिए रसद और आपूर्ति श्रृंखला तंत्र को मजबूत करने के लिए क्या उपाय किए गए हैं; और

(घ) पीएमजीकेएवाई वितरण में पारदर्शिता सुनिश्चित करने और लीकेज को कम करने के लिए एकीकृत तकनीकी हस्तक्षेपों का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) देश में पिछले पांच वर्षों के दौरान प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के तहत कवर किए गए लाभार्थियों की संख्या दर्शाने वाला विवरण निम्नानुसार है:

वित्तीय वर्ष	पीएमजीकेएवाई के तहत कवर किए गए लाभार्थियों की संख्या (लाख में)
2020-21 (दिनांक 31.03.2021) तक की स्थिति के अनुसार	7932.80
2021-22 (दिनांक 31.03.2022 तक की स्थिति के अनुसार)	7972.53
2022-23 (दिनांक 31.03.2023 तक की स्थिति के अनुसार)	8010.70
2023-24 (दिनांक 31.03.2024 तक की स्थिति के अनुसार)	8049.94
2024-25 (दिनांक 31.03.2025 तक की स्थिति के अनुसार)	8056.05
2025-26 (दिनांक 01.07.2025 तक की स्थिति के अनुसार)	8056.05

(ख) प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) को दादरा और नगर हवेली संघ राज्य क्षेत्र सहित सभी राज्यों/संघ राज्य क्षेत्रों में सफलतापूर्वक कार्यान्वित किया जा रहा है, जिसके तहत 75% तक ग्रामीण और 50% तक शहरी आबादी की खाद्य आवश्यकताओं की पूर्ति की जाती है जो वर्ष 2011 की जनगणना के अनुसार 81.35 करोड़ व्यक्ति हैं। पीएमजीकेएवाई के तहत, जबकि अंत्योदय अन्न योजना (एएवाई) परिवार, जिसमें सबसे गरीब परिवार 35 किलोग्राम निःशुल्क खाद्यान्न प्रति परिवार प्रति माह के पात्र हैं, वहीं प्राथमिकता वाले परिवार (पीएचएच) 5 किलोग्राम निःशुल्क खाद्यान्न प्रति व्यक्ति प्रति माह के पात्र हैं। वर्तमान में, 81.35 करोड़ लाभार्थियों के अपेक्षित कवरेज की तुलना में, 80.56 करोड़ लाभार्थियों को निःशुल्क खाद्यान्न प्राप्त हो रहा है।

केंद्र सरकार ने गरीब लाभार्थियों के वित्तीय बोझ को दूर करने और उनकी सहायता हेतु कार्यक्रम की राष्ट्रव्यापी एकरूपता तथा प्रभावी कार्यान्वयन सुनिश्चित करने के लिए, दिनांक 01 जनवरी, 2023 से प्रधानमंत्री गरीब कल्याण अन्न योजना के तहत लाभार्थियों को निःशुल्क खाद्यान्न प्रदान करने का निर्णय लिया था। निःशुल्क खाद्यान्नों के वितरण की अवधि को दिनांक 01 जनवरी 2025 से पाँच वर्ष के लिए बढ़ा दिया गया है।

पीएमजीकेवाई के तहत, लाभार्थियों का कवरेज काफी अधिक है ताकि यह सुनिश्चित किया जा सके कि समाज के सभी कमजोर और जरूरतमंद वर्गों को इसका लाभ मिले। निःशुल्क खाद्यान्न का प्रावधान समाज के प्रभावित वर्गों की वित्तीय कठिनाइयों को स्थायी रूप से कम करता है और लाभार्थियों के लिए शून्य लागत के साथ दीर्घकालिक मूल्य निर्धारण रणनीति सुनिश्चित करता है।

दादरा और नगर हवेली (सिलवासा नगर पालिका और दादरा पंचायत) के शहरी क्षेत्रों में, पीएमजीकेवाई को प्रत्यक्ष नकद अंतरण पद्धति में कार्यान्वित किया जा रहा है, जिसमें खाद्य सब्सिडी के बराबर नकद (अर्थात् चावल के लिए 43.28 रुपये प्रति किलोग्राम और गेहूं के लिए 30.31 रुपये प्रति किलोग्राम) लाभार्थियों के बैंक खाते में सीधे प्रदान किया जाता है। दादरा और नगर हवेली एवं दमन व दीव संघ राज्य क्षेत्र के शेष भाग में, लाभार्थियों को निःशुल्क खाद्यान्न वितरित किया जा रहा है।

(ग) लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) अब राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के प्रावधानों के अनुसार नियंत्रित होती है, जो केंद्र और राज्य/संघ राज्य क्षेत्र सरकारों की संयुक्त जिम्मेदारी के तहत प्रचालित की जाती है। केंद्र सरकार खाद्यान्नों की खरीद, आबंटन और भारतीय खाद्य निगम के नामित डिपो तक उनके परिवहन के लिए जिम्मेदार है। राज्यों/संघ राज्य क्षेत्रों के भीतर खाद्यान्नों के आबंटन, लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) के तहत पात्र लाभार्थियों को खाद्यान्नों के वितरण और उचित दर दुकानों (एफपीएस) की कार्यप्रणाली की निगरानी और पर्यवेक्षण आदि की प्रचालनात्मक जिम्मेदारियाँ संबंधित राज्य/संघ राज्य क्षेत्र सरकार की हैं।

(घ) राष्ट्रीय खाद्य सुरक्षा अधिनियम, (एनएफएसए), 2013 की धारा 12 के अनुरूप, पीएमजीकेएवाई वितरण में पारदर्शिता सुनिश्चित करने और लीकेज को कम करने के लिए टीडीपीएस में किए गए सुधारों में राशन कार्ड/लाभार्थियों का डाटाबेस का डिजिटलीकरण, डिजिटल डेटाबेस में विशिष्ट पहचान संख्या (आधार) को जोड़ना, खाद्यान्नों का ऑनलाइन आबंटन, आपूर्ति श्रृंखला प्रबंधन का कम्प्यूटरीकरण, उचित दर दुकानों का स्वचालन, राशन कार्डों की पोर्टेबिलिटी, रिकॉर्ड्स की पूर्ण पारदर्शिता और एक मजबूत शिकायत निवारण तंत्र की स्थापना शामिल है।

मध्यम आकार के उद्यमों के लिए अनुशंसा

494. श्रीमती कमलेश जांगड़े:

श्री दामोदर अग्रवाल:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा मध्यम आकार के उद्यमों के विकास के लिए कोई योजना क्रियान्वित की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) नीति आयोग की हालिया रिपोर्ट में मध्यम आकार के उद्यमों के लिए अनुशंसित प्रमुख हस्तक्षेपों का ब्यौरा क्या है;
- (ग) मध्यम आकार के उद्यमों में तकनीकी एकीकरण और उद्योग 4.0 को अपनाने के लिए क्या पहल प्रस्तावित है; और
- (घ) क्या सरकार ने विशेष रूप से छत्तीसगढ़ में मध्यम आकार के उद्यमों में तकनीकी एकीकरण और उद्योग 4.0 को अपनाने के लिए कोई योजना प्रस्तावित की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) भारत सरकार, भारत में मध्यम आकार के उद्यमों के विकास के लिए विभिन्न योजनाएं क्रियान्वित कर रही है। मध्यम उद्यमों को कवर करने वाली प्रमुख स्कीमें निम्नलिखित हैं:

- (I) एमएसएमई चैम्पियन्स स्कीम: इस योजना के तीन घटक हैं। शून्य प्रभाव शून्य दोष (जेडईडी) स्कीम के अंतर्गत, एमएसएमई को नवीनतम प्रौद्योगिकी और उपकरणों का उपयोग करके गुणवत्तापूर्ण उत्पादों के निर्माण के लिए प्रोत्साहित करने और सक्षम बनाने हेतु उद्यमों को शून्य प्रभाव शून्य दोष का प्रमाण दिया जाता है। एमएसएमई प्रतिस्पर्धा (लीन) स्कीम, एमएसएमई की घरेलू और वैश्विक प्रतिस्पर्धात्मकता को बढ़ाने हेतु विभिन्न लीन तकनीकों के अनुप्रयोग के लिए है। एमएसएमई- नवाचार (इन्क्यूबेशन, डिज़ाइन और आईपीआर) स्कीम, एमएसएमई के बीच जागरूकता पैदा करने के लिए एकल-मोड दृष्टिकोण में आईपीआर की सुरक्षा करके इन्क्यूबेशन और डिज़ाइन अंतःक्षेप में नवाचार के लिए है।
- (II) आत्मनिर्भर भारत (एसआरआई) निधि: इस स्कीम के अंतर्गत उन एमएसएमई को इक्विटी सहायता प्रदान की जाती है जिनमें विकसित होने और बड़ी इकाई बनने की क्षमता और व्यवहार्यता है।
- (III) मध्यम उद्यमों पर लागू अन्य महत्वपूर्ण स्कीमों में अंतरराष्ट्रीय सहयोग स्कीम, उद्यमिता और कौशल विकास कार्यक्रम (ईएसडीपी), प्रशिक्षण संस्थाओं को सहायता (एटीआई) स्कीम, प्रौद्योगिकी केंद्र, पूर्वोत्तर क्षेत्र में एमएसएमई को बढ़ावा देना, एमएसएमई प्रदर्शन को बढ़ाना और तेज करना (आरएमपी) शामिल हैं।

(ख) मध्यम उद्यमों पर नीति आयोग की रिपोर्ट में अनुशंसित प्रमुख अंतःक्षेपों में शामिल हैं-

- (i) एमएसएमई मंत्रालय के अंतर्गत समर्पित वित्तपोषण योजना जैसी अनुरूप वित्तीय पहल, जिससे मध्यम उद्यमों को रियायती दरों पर ऋण के लिए आवेदन करने की अनुमति मिलती है, और मध्यम उद्यमों के लिए पूर्व-अनुमोदित सीमा के साथ क्रेडिट कार्ड की शुरुआत होती है। (ii) एमएसएमई मंत्रालय के अंतर्गत मौजूदा प्रौद्योगिकी केंद्रों (टीसी) का लाभ उठाना और

उन्हें “भारत एसएमई 4.0 सक्षमता केंद्रों” में पुनर्जीवित करना, नए टीसी बनाना, (iii) मध्यम उद्यमों के लिए अनुसंधान एवं विकास को बढ़ावा देना, (iv) मध्यम उद्यमों को शामिल करने के लिए एमएसई-सीडीपी योजना का विस्तार करना, (v) अनुकूलित कौशल विकास पहल और (vi) मध्यम उद्यमों के लिए केंद्रीकृत पोर्टल।

(ग) और (घ) प्रौद्योगिकीय अंतःक्षेप और उद्योग 4.0 को अपनाने के संबंध में सरकार द्वारा की गई पहलों में उद्योगों द्वारा उद्योग 4.0 को अपनाने के लिए 4 स्मार्ट उन्नत विनिर्माण और तीव्र परिवर्तन हब (समर्थ) केंद्रों की स्थापना हेतु “भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता बढ़ाने” की योजना शामिल है। ये केंद्र हैं: सेंटर फॉर इंडस्ट्री 4.0 लैब पुणे; आईआईटीडी-एआईए फाउंडेशन फॉर स्मार्ट मैनुफैक्चरिंग, आईआईटी दिल्ली; आई-4.0 इंडिया@आईआईएससी, बंगलुरु; स्मार्ट मैनुफैक्चरिंग डेमो एंड डेवलपमेंट सेल, सीएमटीआई, बंगलुरु। इसके अलावा, सेंटर फॉर इंडस्ट्री 4.0 लैब पुणे द्वारा पूरे भारत में स्थापित किए जाने वाले हब एंड स्पोक मॉडल के तहत 10 क्लस्टर उद्योग 4.0 अनुभव केंद्रों को मंजूरी दी गई है। हालाँकि, छत्तीसगढ़ राज्य में कोई परियोजना क्रियान्वित नहीं की जा रही है।

लू

495. श्री संजय उत्तमराव देशमुख:

श्री अरविंद गणपत सावंत:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश के विभिन्न क्षेत्रों में लू की आवृत्ति बढ़ रही है;
- (ख) यदि हाँ, तो सरकार द्वारा लू को रोकने और लोगों को बचाने के लिए क्या तत्काल कदम उठाए गए हैं;
- (ग) क्या देश में लू की बढ़ती आवृत्ति/तीव्रता से निपटने के लिए कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और यदि नहीं, तो इसके क्या कारण हैं;

- (घ) क्या सरकार ने लू से होने वाली आपदा की गंभीरता का आकलन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या लू से होने वाली आपदा को राष्ट्रीय आपदा मोचन कोष और राज्य आपदा मोचन कोष दोनों से आपातकालीन प्रतिक्रिया/राहत/पुनर्वास प्रयासों के लिए पर्याप्त धनराशि की हकदार आपदा के रूप में अधिसूचित करने का कोई प्रस्ताव है;
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (छ) क्या केंद्र सरकार का लू से उत्पन्न चुनौतियों से निपटने के लिए आपदा प्रबंधन प्राधिकरणों को सुसज्जित करने का विचार है; और
- (ज) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

- (क) जी हाँ। हाल के अध्ययनों में पाया गया है कि देश के विभिन्न भागों में लू की आवृत्ति बढ़ रही है।
- (ख) भारत मौसम विज्ञान विभाग (IMD) ने निगरानी और पूर्व चेतावनी प्रणालियों को बेहतर बनाने के लिए देश के विभिन्न अनुसंधान केंद्रों के साथ मिलकर विभिन्न पहलें आरंभ की हैं। इन प्रयासों के परिणामस्वरूप लू समेत अन्य चरम मौसमी घटनाओं के दौरान जान-माल की हानि में काफी कमी आई है। इनमें निम्न चीजें शामिल हैं:

- तापमान तथा लू संबंधी स्थितियों का मौसमी तथा मासिक परिदृश्य, और उसके पश्चात विस्तारित अवधि पूर्वानुमान जारी करना। पूर्व चेतावनी तथा पूर्वानुमान जानकारी को सही समय पर आम जनता तक प्रसारित करने के लिए विभिन्न सोशल मीडिया प्लेटफॉर्म का भी प्रयोग किया जाता है।

- भारत में जिला-वार लू सुभेद्यशीलता एटलस, जिससे राज्य सरकार प्राधिकरणों एवं आपदा प्रबंधन एजेंसियां को योजना बनाने में सहायता मिल सके।
 - भारत में गर्म मौसम से उत्पन्न होने वाले जोखिमों का विश्लेषण करने वाले मानचित्र में तापमान, हवा के पैटर्न तथा आर्द्रता के स्तर से संबंधित दैनिक डेटा को शामिल किया जाता है।
 - ग्रीष्म ऋतु आरंभ होने से काफी पहले ही राष्ट्रीय एवं राज्य स्तर की लू तैयारी संबंधी विभिन्न बैठकें आयोजित की जाती हैं, तथा ऋतु के दौरान समय-समय पर नियमित समीक्षा बैठकें आयोजित होती हैं।
- (ग) जलवायु परिवर्तन के कारण, वैश्विक स्तर पर वार्षिक तापमान बढ़ रहा है और इसका प्रभाव भारत सहित दुनिया के विभिन्न हिस्सों में लू की घटनाओं की बढ़ती आवृत्ति और तीव्रता के रूप में दिख रहा है। इसके अतिरिक्त, मंत्रालय ने हाल ही में भारतीय क्षेत्र में जलवायु परिवर्तन आकलन रिपोर्ट प्रकाशित की है, जो <https://link.springer.com/book/10.1007/978-981-15-4327-2> पर उपलब्ध है। लू की बढ़ती आवृत्ति तथा तीव्रता, वैश्विक जलवायु परिवर्तन के व्यापक मुद्दे के स्पष्ट संकेतक हैं। लू के प्रभाव का शमन करने के लिए वैश्विक जलवायु परिवर्तन के मूल कारण का समाधान करना जरूरी है। इसमें कार्बन उत्सर्जन को कम करने, नवीकरणीय ऊर्जा स्रोतों का उपयोग करने, तथा सभी क्षेत्रों में संवहनीय अभ्यासों को कार्यान्वित करने के लिए अन्तरराष्ट्रीय सहयोग शामिल है। इस दिशा में, भारत ने इंटरनेशनल सोलर एलायंस तथा कोएलिशन फॉर डिजास्टर-रिसाइलियेंट इन्फ्रास्ट्रक्चर जैसी पहलों के माध्यम से अन्तरराष्ट्रीय सहयोग को बढ़ावा देने में एक अग्रसक्रिय भूमिका निभायी है। भारत विकास के लिए न्यूनतम-कार्बन रणनीतियों पर काम करने के लिए संकल्पबद्ध है और राष्ट्रीय परिस्थितियों के अनुसार सक्रिय रूप से इस दिशा में काम कर रहा है।

(घ) जी हां। असामान्य तापमान की घटनाएं मानव शरीर पर गंभीर शारीरिक तनाव ला सकती हैं क्योंकि मानव शरीर एक उचित सामान्य तापमान सीमा के भीतर ही सबसे अच्छी तरह से काम करता है। मानव मृत्यु दर और थर्मल तनाव के बीच एक स्पष्ट संबंध है। असामान्य रूप से गर्म अवधि के दौरान, विभिन्न कारणों से होने वाली मौतों का जोखिम, दूसरे लोगों की तुलना में बुजुर्गों पर अधिक हो सकता है।

लू के अत्यधिक प्रभाव से होने वाले चार आम उष्ण स्वास्थ्य प्रभावों में निर्जलीकरण, ऐंठन, थकावट और हीटस्ट्रोक शामिल हैं। यह भी जानकारी मिली है कि उच्च तापमान के चलते भोजन के खराब होने और इसकी शेल्फ लाइफ कम होने के कारण एक्यूट गैस्ट्रोएंटेराइटिस और फूड पॉइजनिंग के मामलों की संख्या में तेजी से वृद्धि हुई है। अत्यधिक तापमान वृद्धि के कारण दुष्चिंतों, धड़कन तेज होना, घबराहट और व्यवहार परिवर्तन के मामलों की संख्या में भी वृद्धि हुई है। यह पाया गया कि अधिकांश पीड़ित कृषि श्रमिक, तटीय समुदाय के निवासी और गरीबी रेखा से नीचे रहने वाले थे, जो ज्यादातर घर के बाहर वाले काम-काज में थे।

(ड)और(च)वर्तमान में राष्ट्रीय आपदा मोचन निधि (NDRF) / राज्य आपदा मोचन निधि (SDRF)

सहायता के लिए पात्र आपदाओं की अधिसूचित सूची में 12 आपदाएं नामतः चक्रवात, सूखा, भूकंप, अग्नि, बाढ़, सुनामी, ओला तूफान, भूस्खलन, हिमस्खलन, बादल फटना, कीट हमला तथा तुषार एवं शीत लहर शामिल हैं। आपदाओं की वर्तमान अधिसूचित सूची में और अधिक आपदाएं शामिल किये जाने के मुद्दे पर 15वें वित्त आयोग में विचार किया गया था। आयोग ने अपनी रिपोर्ट के पैरा 8.143 में कहा था कि राज्य आपदा मोचन शमन निधि (SDRMF) और राष्ट्रीय आपदा मोचन शमन निधि (NDRMF) से वित्त पोषण हेतु पात्र अधिसूचित आपदाओं की सूची काफी हद तक राज्य की जरूरतों को कवर करती है, और इस प्रकार इसके सीमा-क्षेत्र को विस्तारित किये जाने के अनुरोध में उन्हें मेरिट नहीं प्रतीत हुई।

तथापि, कोई भी राज्य सरकार प्राकृतिक आपदाओं की केन्द्रीय अधिसूचित सूची में शामिल ना होने वाली आपदाओं, जो उनके विचार में राज्य के स्थानीय संदर्भ के अन्तर्गत 'आपदा' हों, के पीड़ितों को तत्काल राहत प्रदान करने के लिए, निर्धारित नियमों एवं शर्तों को पूरा करते हुए एसडीआरएफ के वार्षिक निधि आवंटन के 10 प्रतिशत तक की राशि प्रयोग कर सकती है।

(छ)और(ज)मौसम संबंधी जानकारी सभी हितधारकों समेत संघ सरकार के सभी मंत्रालयों, राज्य सरकारों, तथा स्थानीय सरकारी निकायों को प्रदान की जाती है। इसके अतिरिक्त, 23 ऐसे राज्यों में हीट एक्शन प्लान (HAPs) कार्यान्वित किए गए हैं, जो लू वाली स्थितियों के प्रति विशेष रूप से संवेदनशील हैं। ये योजनाएं राष्ट्रीय आपदा प्रबन्धन प्राधिकरण (NDMA) तत्संबंधी राज्य सरकारों के साथ सहयोग में एक संयुक्त पहल हैं। भारत मौसम विज्ञान विभाग (IMD) चेतवानियों एवं अलर्ट के प्रसार हेतु राष्ट्रीय आपदा प्रबंधन प्राधिकरण (NDMA) द्वारा विकसित कॉमन अलर्ट प्रोटोकॉल (CAP) को भी कार्यान्वित कर रहा है।

भारत मौसम विज्ञान विभाग (IMD) ने वेब आधारित ऑनलाइन “क्लाइमेट हजार्ड एंड एटलस वलनरैबिलिटी आफ इंडिया” भी तैयार किया है, इसे तेरह सबसे अधिक खतरे वाली मौसमी घटनाओं के लिए तैयार किया गया है, जिनके कारण अत्यधिक क्षतियां, और आर्थिक, जान-माल एवं पशुओं की क्षति होती है। इसे इस लिंक से एक्सेस किया जा सकता है: https://imdpune.gov.in/hazardatlas/about_hazard.html। इस एटलस से राज्य सरकार के प्राधिकरणों एवं आपदा प्रबन्धन अधिकरणों को सहायता मिलती है, इसकी मदद से वे हॉटस्पॉट की पहचान कर सकते हैं, तथा वे विभिन्न विषम मौसमी घटनाओं से निपटने के लिए उचित योजना बना सकते हैं एवं उपयुक्त कार्रवाई कर सकते हैं। यह उत्पाद जलवायु परिवर्तन के प्रति सुदृढ़ अवसंरचना बनाने में सहायक है। इसके

अतिरिक्त, भारत मौसम विज्ञान विभाग विभिन्न मंचों के माध्यम से आम लोगों तक मौसम संबंधी जानकारी पहुंचाने का प्रयास कर रहा है:

- जन संचार: रेडियो/टीवी, समाचार नेटवर्क (एएम, एफएम, सामुदायिक रेडियो, प्राइवेट टीवी), प्रसार भारती, तथा प्राइवेट ब्रॉडकास्टर्स
- साप्ताहिक एवं दैनिक मौसम वीडियो
- इंटरनेट (ईमेल), एफटीपी
- सार्वजनिक वेबसाइट (mausam.imd.gov.in)
- IMD ऐप्स: मौसम/ मेघदूत/दामिनी/रेन अलार्म
- सोशल मीडिया: फेसबुक, एक्स, इंस्टाग्राम, ब्लॉग
 - i एक्स: <https://twitter.com/Indiametdept>
 - ii फेसबुक: <https://www.facebook.com/India.Meteorological.Department/>
 - iii ब्लॉक: <https://imdweather1875.wordpress.com/>
 - iv इंस्टाग्राम: https://www.instagram.com/mausam_nwfc
 - v यूट्यूब: https://www.youtube.com/channel/UC_qxTReq07UVARm87CuyQw

गरीबी रेखा से नीचे जीवन-यापन करने वाले परिवार

496. श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के विभिन्न राज्यों में गरीबी रेखा से नीचे (बीपीएल) जीवन-यापन करने वाले परिवारों के जीवन स्तर में सुधार लाने के उद्देश्य से चलाई जा रही सरकारी योजनाओं से लाभान्वित परिवारों का ब्यौरा क्या है और 2025 तक दादरा और नगर हवेली सहित राज्य और संघ राज्यक्षेत्र-वार कितने परिवारों के जीवन स्तर में सुधार हुआ है;
- (ख) कौशल विकास कार्यक्रमों के माध्यम से बीपीएल परिवार के सदस्यों की रोजगार क्षमता बढ़ाने की योजनाओं का ब्यौरा क्या है;
- (ग) क्या सरकार बीपीएल परिवारों की पहचान के मानदंडों को संशोधित करने पर विचार कर रही है;
- (घ) यदि हाँ, तो विशेष रूप से महाराष्ट्र के संबंध में तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार बीपीएल परिवारों के लिए लक्षित लाभों और कल्याणकारी योजनाओं तक पहुंच को समेकित और सुव्यवस्थित करने के लिए एकल डिजिटल पोर्टल विकसित करने पर विचार कर रही है;
- (च) यदि हाँ, तो दादरा और नगर हवेली सहित राज्य/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है; और
- (छ) यदि नहीं, तो इसके क्या कारण हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

- (क), (ग), (घ), (ङ), (च) और (छ) वर्ष 2021 में, सरकार ने गरीबी के आकलन के लिए बहुआयामी गरीबी सूचकांक (एमपीआई) नामक एक व्यापक सूचकांक विकसित किया, जो 12 संकेतकों को शामिल करते हुए स्वास्थ्य, शिक्षा और जीवन स्तर जैसे आयामों में व्याप्त अतिव्यापी अभावों को दर्शाता है। इस सूचकांक का दूसरा संस्करण 2023 में जारी किया गया। नवीनतम राष्ट्रीय एमपीआई

रिपोर्ट 2023 के अनुसार, 2015-16 और 2019-21 के बीच बहुआयामी गरीबी में जनसंख्या का अनुपात 24.85% से घटकर 14.96% हो गया, जो इस बात को दर्शाता है कि इस अवधि के दौरान लगभग 13.55 करोड़ लोग गरीबी से मुक्त हुए। इसके अलावा, नीति आयोग द्वारा प्रकाशित चर्चा पत्र '2005-06 से भारत में बहुआयामी गरीबी' के अनुसार, भारत में बहुआयामी गरीबी के 2013-14 के 29.17% से घटकर 2022-23 में 11.28% होने का अनुमान है, जो दर्शाता है कि इस अवधि के दौरान 24.82 करोड़ लोग गरीबी से मुक्त हुए हैं।

दादरा और नगर हवेली एवं महाराष्ट्र सहित सभी राज्यों और संघ राज्य क्षेत्रों के लिए स्वास्थ्य, शिक्षा और जीवन स्तर के तीन प्रमुख आयामों को शामिल करने वाले एमपीआई डेटा सार्वजनिक रूप से उपलब्ध हैं और इन्हें <https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf> पर देखा जा सकता है।

गरीबी में यह उल्लेखनीय कमी विभिन्न कल्याणकारी योजनाओं और कार्यक्रमों के माध्यम से गरीबी रेखा से नीचे (बीपीएल) जीवन यापन करने वाले परिवारों के उत्थान के लिए सरकार द्वारा चलाए जा रहे प्रयासों के अनुरूप है। विभिन्न मंत्रालयों और विभागों द्वारा कार्यान्वित इन पहलों का उद्देश्य कमजोर समूहों की सामाजिक-आर्थिक ज़रूरतों को पूरा करना है। इन योजनाओं से संबंधित आँकड़े संबंधित मंत्रालयों और विभागों की आधिकारिक वेबसाइटों पर उपलब्ध हैं, जहाँ प्रत्येक मंत्रालय विशिष्ट कार्यक्रमों की देखरेख करता है और समर्पित पोर्टलों के माध्यम से विस्तृत जानकारी प्रदान करता है।

(ख) भारत सरकार के कौशल भारत मिशन (एसआईएम) के अंतर्गत, सरकार विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता प्रोत्साहन योजना (एनएपीएस) और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से शिल्पकार प्रशिक्षण योजना (सीटीएस) के तहत कौशल विकास केंद्रों/संस्थानों आदि के एक व्यापक नेटवर्क के माध्यम से देश भर में गरीबी रेखा से नीचे (बीपीएल) जीवनयापन करने वालों

सहित समाज के सभी वर्गों को कौशल विकास, पुनः कौशल विकास और अप-स्किलिंग प्रशिक्षण प्रदान करती है।

APPLICATION OF ATOMIC ENERGY IN VARIOUS SECTORS

497. SHRI RAJEEV RAI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact the application of atomic energy has been considered beneficial to multiple sectors of our economy being cost-effective, if so, the details thereof;
- (b) whether there has been an increase in agricultural production due to use of atomic energy in the field of agriculture; if so, the details thereof;
- (c) the extent to which the atomic energy is being used in food conservation and whether any food conservation centre based on the use of atomic energy has been established in the State of Uttar Pradesh, if so, the details thereof; and
- (d) whether the Government is considering to expand the use of atomic energy in agricultural production and food conservation in the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Yes, atomic energy has been considered beneficial in the sector of Agriculture, Food Preservation, Defence & Security, Healthcare, Water Treatment etc., besides meeting the energy demand of the nation. Major contributions of atomic energy in various fields are mentioned below:

Nuclear Agriculture:

Radiation induced mutagenesis and cross breeding have enabled development of 71 new crop varieties including rice, pulses, oilseeds, jute, sorghum, wheat etc. for commercial cultivation. These varieties developed by Bhabha Atomic Research Centre (BARC) a constituent Unit of Department of Atomic Energy (DAE) have attributes like high-yield, early maturity, biotic & abiotic stress-tolerant, climate resilience etc. These varieties are being cultivated across the country, providing economic benefits to the farmer community.

The Board of Radiation and Isotope Technology (BRIT), an industrial unit of DAE produces and supplies Co-60 based sealed radiation sources for radiation processing of food and agricultural products.

Food Preservation:

Radiation processing has been effectively used to extend the shelf life of agricultural produce, fish and spices. The shelf-life extension of mangoes up to 35 days has enabled cost effective export of mangoes by sea route. The shelf-life extension of onion & potatoes up to 7.5 months and 8 months respectively reduces the spoilage and economically beneficial to the farmers.

The radiation processing of various food items is also approved by Food Safety and Standards Authority of India (FSSAI).

Raja Ramanna Centre for Advanced Technology (RRCAT) a constituent Unit of DAE has also developed 10 MeV, 10 kW food irradiation linac useful for setting up food irradiation facilities within the country. Technology of the food irradiation linac is available to the Indian industries and institutes.

Sheetal Vahak Yantra - “SHIVAY” Technology” has been developed for transportation of fruits and vegetables under combination of controlled Temperature, Humidity and inert atmosphere to maintain freshness during transportation. The technology is patented at India and China. The technology uses liquid nitrogen for refrigeration source. Therefore, it is economic, 100% eco-friendly with no consumption of diesel or electricity for cooling. The technology has been transferred to M/s Tata Motors, Pune under incubation mode and to M/s Furmech, Indore for development of standalone liquid nitrogen based refrigerated containers.

“MATSYA” system, which is derived from “SHIVAY” technology is developed for transportation of fisheries. The system is installed on Sagar Harita, fishing vessel of Central Institute of Fisheries Technology (CIFT), Kochi for trials of storage of fresh catch of fish in controlled temperature, controlled humidity and inert atmosphere for freshness.

Defence & Security:

BARC has indigenously developed a spin-off technology of lightweight and cost effective Bhabha Kavach, a bullet-proof jacket qualified for threat level III+

[Bureau of Indian Standards (BIS) Level 5 protection], now in use by Border Security Force (BSF), Central Reserve Police Force (CRPF), Central Industrial Security Force (CISF), Indo-Tibetan Border Police (ITBP), and Indian Army. The technology has been successfully transferred to Indian companies for commercialisation. Indigenous Cargo Container Scanner system has been successfully designed, developed & demonstrated. This import substitute technology is available for field trials and subsequent deployment.

Healthcare:

In BARC Radio isotopes for health care are produced either through research reactors or separation of useful isotopes from processing of spent nuclear fuel. BARC has indigenously developed import substitute & cost-effective Ruthenium-106 (Ru-106) eye plaques for treatment of eye cancer. These plaques are produced from Ru-106 extracted from nuclear waste. Other useful radio-isotopes extracted from the nuclear waste is Strontium-90 (Sr-90) and Caesium-137 (Cs-137) for production of Yttrium-90 (Y-90) for cancer treatment and Cs glass pencil for blood irradiator. BARC also produces several radioisotopes like Iodine-125 (I-125), Iodine-131 (I-131), Lutetium-177 (Lu-177), and Samarium (Sm-153), for radio-pharmaceuticals and supplies to various hospitals through BRIT for cancer diagnostic and therapeutic applications.

Radio-isotope Production: The indigenous production of Strontium-89 (Sr-89) is an important societal need and a valuable import substitution; it is a pure beta emitter with a half-life of 50.5 days and used for palliative care of bone

metastatic cancer. Production of Sr-89 with high specific activity at Fast Breeder Test Reactor (FBTR), Kalpakkam was successfully demonstrated. The product satisfied all the Quality Control Parameters as per the US, European and International Pharmacopeia. Bio-distribution study has been completed. This technology ensures increased availability and complete import substitution.

The radioisotopes produced at Medical Cyclotron Facility (MCF) are used for cancer diagnostics and therapy. The radioisotopes/radiopharmaceuticals, produced in collaboration with BRIT, are supplied to various hospitals/Nuclear Medicine Centres, on regular basis, which have reduced the cost of treatment of common man.

Linac for irradiation: RRCAT has indigenously developed 10 MeV industrial electron linacs, process technology and electron beam radiation processing facility for terminal sterilization of medical device. First of its kind facility in the country, this is operating in commercial mode at Indore with Atomic Energy Regulatory Board (AERB) and Food and Drug Administration (FDA) licenses and is regularly providing electron beam processing services for terminal sterilization of regulated medical devices. Since starting operations in year 2021, the facility has provided electron beam services for sterilization of more than 1 Crore medical devices for various medical devices industries.

BRIT remains the major producer and supplier of diagnostic and therapeutic radiopharmaceuticals for early diagnosis of diseases and for cancer treatment.

Water Treatment:

Another spin-off technology of radiation-grafted cotton cloth-based matrix has been developed for effective treatment of textile/ dye effluents for removal of dye. The filtered water can be re-used for industrial purposes. This innovation offers a low-cost, efficient solution for environmental protection. The technology is transferred to private entrepreneur for commercialisation.

Nuclear Power:

Nuclear Power Plants (NPPs) generated about 56681 Million Units (MUs) of clean electricity, contributing to about 3% of the total electricity generated in the country and saved about 49 Million Tons of CO₂(e) emissions into the environment. The average tariff of electricity from nuclear power plants during the year 2024-25 was Rs 3.83 per unit.

Other such significant contributions in various fields:

U-233 fuelled Kalpakkam Mini Reactor (KAMINI) is continuing its successful operation for neutron radiography of critical components for the nuclear and strategic sectors, neutron shielding and neutron activation of materials. This facility is also utilized for conducting neutron beam experiments. The pyro devices used in the space programme were routinely tested in KAMINI.

BRIT manufactures and supplies Iridium-192 (Ir-192) radiography exposure devices to industry and provides isotope application services to the petrochemical and other industries for troubleshooting the issues encountered.

(b) Yes, Nuclear radiation is used to develop improved crop varieties suitable for different agro-ecologies of the country. These varieties exhibit higher yield compared to existing check varieties. These varieties also have better nutritional quality or resistance to biotic and abiotic stresses. Farmers in several states have experienced enhanced crop productivity by cultivating these improved varieties which in turn is helpful for improving farm income. Crop losses due to soil borne diseases can be minimised by using gamma ray-induced *Trichoderma* mutant strain.

(c) The radiation technology for food preservation is being commercially used across the country. Today there are 28 food irradiation facilities operational in the country, out of which 22 are owned by the private players.

In Uttar Pradesh, a radiation facility, M/s. Solas Industries Private Limited, Kosi Kalan, Mathura is operational for food preservation since 2021. One more irradiation facility is under construction in Lucknow by M/s. Q-Line Health Care Private Limited.

BRIT helps Private/State Government Sectors in setting up gamma radiation processing facilities for food irradiation & medical devices sterilization by providing necessary technical inputs & supplying Co-60 sources. Till date, 39 such facilities have been commissioned in the country. Two such facilities have been commissioned in private sector in the state of Uttar Pradesh and they are providing radiation processing services on demand basis.

(d) Yes, DAE has been involved in the use of radiations and radioisotopes in agricultural production through continuous R&D programmes. These

programmes are being conducted in collaboration with various Agricultural Universities in different states and research institutes of Indian Council of Agricultural Research (ICAR). Further, department has planned many more MoUs with existing and new state agricultural universities and other research organizations towards application of atomic energy in agriculture for societal benefit.

DAE helps Private/State Government Sectors in setting up gamma radiation processing facilities for food irradiation & medical devices sterilization by providing necessary technical inputs & supplying Co-60 sources.

INCLUSION OF TELANGANA AS PROSPECTIVE STATE UNDER INDIA SEMICONDUCTOR MISSION

498. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government of Telangana has requested the Union Government to approve projects and financially assist and create State-of-the-art infrastructure, nurturing a skilled workforce and offering attractive incentives to attract global semiconductor mission and also requested for inclusion of Projects from Advanced systems in Package technologies and crystal matrix, which are currently under evaluation by India Semiconductor Mission;
- (b) whether the Government has been requested to include Telangana as a prospective State under India Semiconductor Mission; and

(c) if so, the details thereof and the action taken by the Union Government thereon till date along with the details of funds sanctioned and spent therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Government of India launched Semicon India program for the development of a sustainable semiconductor and display ecosystem.

Semicon India programme is a pan India programme and the applicants are free to choose locations for their projects. Their applications are solely evaluated on technical and financial aspects by a committee comprising of domain experts.

Government has undertaken various initiatives to support electronics and semiconductor ecosystem across the country including in Telangana.

Under the Design Linked Incentive (DLI) scheme, three (3) companies in the State of Telangana are being supported. Design infrastructure support has also been extended to eleven (11) companies in Telangana. Moreover, under Chips to start-up programme(C2S), 22 institutes from Telangana are being supported with design tools, and 6 institutes are being provided financial support. The details of beneficiaries in the State of Telangana are given in the enclosed **Statement**.

STATEMENT

List of beneficiary companies for financial support under DLI in the State of Telangana:

1. Green PMU Semi Pvt Ltd

2. WiSig Networks Pvt Ltd
3. MosChip Technologies Pvt Ltd

List of beneficiary companies for design tool support under DLI in the State of Telangana:

1. Green PMU Semi Pvt. Ltd.
2. Wisig Networks Pvt. Ltd.
3. Dheyo AI Pvt. Ltd.
4. AMPICQ Pvt. Ltd.
5. BITSILICA Pvt Ltd
6. Manjeera Digital Systems Pvt. Ltd.
7. Spintronics AI Semiconductors Pvt. Ltd.
8. SmartKosh Technologies Pvt. Ltd.
9. Vconnectech Systems Pvt. Ltd.
- 10.Speedbus Semiconductors Pvt. Ltd.
- 11.WnPSemicon LLP

List of beneficiary academic institutes for financial support under C2S Programme in the State of Telangana:

- 1 University of Hyderabad
- 2 International Institute of Information Technology Hyderabad
- 3 Osmania University College of Engineering
- 4 Chaitanya Bharathi Institute of Technology, Hyderabad
- 5 Indian Institute of Technology Hyderabad
- 6 National Institute of Technology Warangal

List of beneficiary academic institutes for design tool support under C2S Programme in the State of Telangana:

- 1 University of Hyderabad
- 2 International Institute of Information Technology Hyderabad
- 3 Osmania University College of Engineering
- 4 Chaitanya Bharathi Institute of Technology, Hyderabad
- 5 Indian Institute of Technology Hyderabad
- 6 National Institute of Technology Warangal
- 7 JNTUH University College of Engineering Hyderabad
- 8 Birla Institute of Technology & Science (BITS), Hyderabad
- 9 SR University, Warangal
- 10 ACTS, CDAC, Hyderabad
- 11 VNRVJIET, Hyderabad
- 12 MJ College of Engineering and Technology (MJCET), Hyderabad
- 13 Geethanjali College of Engineering and Technology, Telangana
- 14 B V Raju Institute of Technology, Narsapur, Telangana
- 15 GNITS, Hyderabad
- 16 MLR Institute of Technology, Dundigal
- 17 Vasavi College of Engineering, Hyderabad
- 18 ICFAI Foundation for Higher Education, Hyderabad
- 19 T K R College of Engineering & Technology, Hyderabad
- 20 CVR College of Engineering, Telangana
- 21 CMR Engineering College, Hyderabad
- 22 Vardhaman College of Engineering, Hyderabad

IMPLEMENTATION OF KAVACH SYSTEM IN RAILWAYS**499. SHRI GAURAV GOGOI:****SHRI ARVIND DHARMAPURI:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status of implementation of the Kavach system across the Railway network including the total number of routes and trains covered as of 31st March 2025;
- (b) the timeline for complete deployment of Kavach across the entire Railway network;
- (c) the allocation of funds and actual expenditure incurred on the Kavach project since 2022, year-wise;
- (d) the current status of Kavach implementation in the North-East region of the Country particularly in terms of track infrastructure, locomotive installations and operational readiness;
- (e) whether the Government is considering specific budgetary allocations for the deployment of Kavach in the North-East region;
- (f) the total number of loco pilots trained and engines equipped for operating Kavach system since 2022; and
- (g) the specific steps taken/being taken to accelerate the pace of Kavach deployment on high density routes identified as most critical for safety?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g):

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July 2020.
5. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.
 - e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 RKm on South Central Railway, a lot of experience was gained. Using that further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.

7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
9. Progress of Key items comprising Kavach system on Indian Railways upto 14.07.2025 is as under: -

S.No.	Items	Progress
i	Laying of Optical Fibre Cable	5856 Km
ii	Installation of Telecom Towers	619 Nos.
iii	Provision of Kavach at Stations	708 Nos.
iv	Provision of Kavach in Loco	1107 Locos
v	Installation of Track side equipment	4001 Rkm

10. Next phase of Kavach implementation is planned as under:-

- a. Project for equipping 10,000 Locomotives has been finalized. 69 number of loco sheds have been prepared for equipping with Kavach.
 - b. Bids for track side Works of Kavach for approximately 15,000 RKm have been invited covering all GQ, GD, HDN and identified sections of Indian Railways, out of which works of 14847 RKm have been awarded in which some of the sections of North-East Region are also included.
11. Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 30,000 technicians, operators and engineers have been trained on Kavach technology. This includes 23,612 Loco Pilots & Assistant Loco Pilots. Courses have been designed in collaboration with IRISSET.
12. The cost for provision of Track Side including Station equipment of Kavach is approximately Rs. 50 Lakhs/Km and cost for provision of Kavach equipment on locomotives is approximately Rs. 80 Lakh/Loco.
13. The funds utilized on Kavach works so far up to June'25 is Rs. 2015 Crores. The allocation of funds during the year 2025-26 is Rs. 1673.19 Crores. Requisite funds are made available as per the progress of works.

दाहोद जिले के दूरस्थ आदिवासी क्षेत्रों में 4जी नेटवर्क

500. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बीएसएनएल ने दाहोद जिले के सुदूर आदिवासी क्षेत्रों में 4जी नेटवर्क शुरू किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या दाहोद में मोबाइल नेटवर्क से वंचित गांवों की सूची तैयार की गई है;

(ग) यदि हां, तो क्या इस संबंध में कोई कार्य योजना तैयार की गई है और तत्संबंधी ब्यौरा क्या है; और

(घ) क्या ऑनलाइन शिक्षा के उद्देश्य से दाहोद के छात्रों को बेहतर इंटरनेट सुविधा प्रदान करने के लिए किसी योजना की घोषणा की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) आत्मनिर्भर भारत पहल की तर्ज पर बीएसएनएल ने पूरे भारत में परिनियोजित करने के लिए स्वदेशी रूप से विकसित एक लाख 4जी साइट के लिए क्रय आदेश दिया है। 4जी उपकरणों की आपूर्ति सितंबर 2023 से शुरू हो गई है और दिनांक 30.06.2025 तक कुल 95,537 4जी साइट स्थापित की जा चुकी हैं जिनमें से 90,035 साइटें ऑन-एयर हैं। बीएसएनएल गुजरात के दाहोद जिले सहित सेवा से वंचित ग्रामीण और दूरदराज के क्षेत्रों में अपने नेटवर्क की अवसंरचना और सेवा की गुणवत्ता को बढ़ाने के लिए 4जी सेचुरेशन परियोजना भी निष्पादित कर रहा है। वर्तमान में, दाहोद जिले के 18 आदिवासी गाँवों को बीएसएनएल 4जी सेवाओं के अंतर्गत कवर किया गया है।

(ख) और (ग) दाहोद जिले के भीमपुरा और पुनाकोटा नामक दो गाँवों में 4जी कवरेज उपलब्ध नहीं है। पुनाकोटा गाँव को 4जी कवरेज के लिए चल रही 4जी सेचुरेशन परियोजना के अंतर्गत नियोजित किया गया है।

(घ) डिजिटल भारत निधि (पूर्ववर्ती यूएसओएफ) द्वारा वित्तपोषित भारतनेट परियोजना (जिसे पहले राष्ट्रीय ऑप्टिकल फाइबर नेटवर्क के रूप में जाना जाता था) का कार्यान्वयन देश भर की सभी ग्राम पंचायतों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए चरणबद्ध तरीके से किया जा रहा है।

आठ राज्यों (छत्तीसगढ़, गुजरात, झारखंड, आंध्र प्रदेश, महाराष्ट्र, ओडिशा, तमिलनाडु और तेलंगाना) में भारतनेट चरण-II को राज्य-आधारित मॉडल के तहत कार्यान्वित किया जा रहा है।

इसके अलावा, केंद्रीय मंत्रिमंडल ने ग्रामीण क्षेत्रों में 1.5 करोड़ हाई-स्पीड एफटीटीएच ब्रॉडबैंड कनेक्शनों के प्रावधान सहित, सभी ग्राम पंचायतों और गाँवों तक माँग के आधार पर फाइबर पहुँचाने के लिए दिनांक 04.08.2023 को 1.39 लाख करोड़ रुपये के परिव्यय से संशोधित भारतनेट कार्यक्रम हेतु अनुमोदन दिया गया है। बीएसएनएल इस स्कीम के लिए परियोजना प्रबंधन एजेंसी है।

ग्रामीण और आदिवासी क्षेत्रों में डिजिटल साक्षरता को बढ़ाने के लिए डिजिटल इंडिया पहलों के तहत कार्यान्वित की जा रही स्कीमों/परियोजनाओं में प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान (पीएमजीडिशा), नेशनल नॉलेज नेटवर्क (एनकेएन) और भाषीणी आदि शामिल हैं।

एमपीएलएडीएस निधि में वृद्धि

501. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय हरिभाऊ जाधव:

श्री राकेश राठौर:

डॉ. अमोल रामसिंग कोल्हे:

श्री विजय बघेल:

श्री अबू ताहेर खान:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रत्येक लोक सभा सदस्य को संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीएलएडीएस) के अंतर्गत प्रति वर्ष केवल 5 करोड़ रुपये प्राप्त होते हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त राशि में वृद्धि किस तिथि को की गई थी;

(ग) क्या सरकार ने वर्तमान आवंटन की पर्याप्तता का आकलन करने के लिए देश में एमपीलैड्स के कार्यान्वयन की समीक्षा की है और क्या सरकार का विचार निर्माण सामग्री की लागत और मजदूरों की मजदूरी में वृद्धि को देखते हुए, उक्त योजना के अंतर्गत संसद सदस्यों को दी जाने वाली निधि बढ़ाने का है और यदि हाँ, तो ऐसा कब तक किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं।

(घ) क्या एमपीलैड्स निधि में वृद्धि के संबंध में ऐसा कोई प्रस्ताव वित्त मंत्रालय को भेजा गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ;

(ङ) देश के प्रत्येक लोक सभा निर्वाचन क्षेत्र में कितने विधायक हैं;

(च) क्या सरकार को ज्ञात है कि कुछ लोक सभा निर्वाचन क्षेत्र बहुत बड़े हैं, जहाँ संसद सदस्यों को दी जाने वाली निधि अपर्याप्त सिद्ध हो रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(छ) क्या सरकार का विचार बड़े लोक सभा निर्वाचन क्षेत्रों के लिए एमपीलैड निधि की सीमा बढ़ाने और इसे जीएसटी से मुक्त करने का है और यदि हाँ, तो इस संबंध में सरकार द्वारा क्या निर्णय लिया गया है ;

(ज) सरकार ने संसद सदस्यों को निर्वाचन क्षेत्रों में पर्याप्त निधि आवंटन सुनिश्चित करने के लिए क्या कदम उठाए हैं; और

(झ) क्या सरकार द्वारा इस दिशा में कोई पहल की जा रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) और (ख) वित्त वर्ष 2011-12 में संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीलैड्स) के अंतर्गत प्रति संसद सदस्य वार्षिक पात्रता 2.00 करोड़ रुपये से बढ़ाकर 5.00 करोड़ रुपये कर दी गई थी।

(ग) और (घ) मंत्रालय ने देश भर के 216 जिलों में दिनांक 01-04-2014 से दिनांक 31-03-2019 की अवधि के दौरान पूरे किए गए एमपीलैड्स कार्यों का एक तृतीय-पक्ष से वास्तविक मूल्यांकन

कराया गया। मूल्यांकन वर्ष 2021 में किया गया था और एजेंसी ने दिनांक 31-8-2021 को अंतिम रिपोर्ट प्रस्तुत की गई थी।

इसके अतिरिक्त, इस योजना के लिए मंत्रिमंडल का अनुमोदन वर्ष 2025-26 तक प्रदान किया गया है। दिनांक 31 मार्च 2026 के बाद एमपीलैड योजना के विस्तार पर ईएफसी प्रस्ताव प्रस्तुत करते समय, मंत्रालय तृतीय-पक्ष मूल्यांकन (वर्तमान में प्रक्रियाधीन) की निर्धारित प्रक्रिया का पालन करते हुए, हितधारकों के साथ परामर्श करके और समय-समय पर माननीय सांसदों से प्राप्त अनुरोधों को ध्यान में रखते हुए उक्त प्रस्ताव की जांच करेगा।

(ड) देश के प्रत्येक लोकसभा निर्वाचन क्षेत्र में विधायकों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

(च) से (झ) संसद सदस्य स्थानीय क्षेत्र विकास योजना (एमपीलैड्स) के अंतर्गत प्रत्येक माननीय सांसद को, उनके लोकसभा निर्वाचन क्षेत्र के आकार को ध्यान में रखे बिना, प्रतिवर्ष ₹5 करोड़ की राशि प्रदान की जाती है।

जीएसटी दरें और छूट जीएसटी परिषद की संस्तुतियों के आधार पर निर्धारित की जाती हैं, जो एक संवैधानिक निकाय है जिसमें संघ और राज्य/संघ राज्य क्षेत्र सरकारों दोनों के सदस्य शामिल होते हैं। एमपीलैड निधि के तहत किए गए कार्यों के लिए जीएसटी से छूट देने का अनुरोध दिनांक 28-29 जून, 2022 को आयोजित हुई 47वीं जीएसटी परिषद की बैठक के समक्ष रखा गया था। तथापि, परिषद ने किसी भी बदलाव की अनुशंसा नहीं की।

विवरण

संबंधित संसदीय निर्वाचन क्षेत्रों में राज्यवार विधानसभा क्षेत्र

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
आंध्र प्रदेश	1	अराकू (एसटी)	7
	2	श्रीकाकुलम	7
	3	विजयनगरम	7
	4	विशाखापत्तनम	7
	5	अनकापल्ली	7
	6	काकीनाडा	7
	7	अमलापुरम (एससी)	7
	8	राजामंड्री	7
	9	नरसापुरम	7
	10	एलूरु	7
	11	मछलीपट्टनम	7
	12	विजयवाड़ा	7
	13	गुंटूर	7
	14	नरसरावुपेट	7
	15	बापटला (एससी)	7
	16	ओंगोले	7
	17	नंद्याल	7
	18	कुरनूल	7
	19	अनंतपुर	7
	20	हिंदूपुर	7
	21	कडप्पा	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	22	नेल्लोर	7
	23	तिरुपति (एससी)	7
	24	राजमपेट	7
	25	चित्तूर (एससी)	7
अरुणाचल प्रदेश	1	अरुणाचल पश्चिम	33
	2	अरुणाचल पूर्व	27
असम	1	कोकराझार (एसटी)	9
	2	धुबरी	11
	3	बारपेटा	10
	4	दरंग उदालगुरी	11
	5	गुवाहाटी	10
	6	दीफू (एसटी)	6
	7	करीमगंज	6
	8	सिलचर (एससी)	7
	9	नागांव	8
	10	कजीरंगा	10
	11	सोनितपुर	9
	12	लखीमपुर	9
	13	डिब्रूगढ़	10
	14	जोरहाट	10
बिहार	1	वाल्मिकी नगर	6
	2	पश्चिम चंपारण	6
	3	पूर्वी चंपारण	6
	4	शिवहर	6

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	5	सीतामढ़ी	6
	6	मधुबनी	6
	7	झंझरपुर	6
	8	सुपौल	6
	9	अररिया	6
	10	किशनगंज	6
	11	कटिहार	6
	12	पूर्णिया	6
	13	मधेपुरा	6
	14	दरभंगा	6
	15	मुजफ्फरपुर	6
	16	वैशाली	6
	17	गोपालगंज (एससी)	6
	18	सिवान	6
	19	महाराजगंज	6
	20	सारण	6
	21	हाजीपुर (एससी)	6
	22	उजियारपुर	6
	23	समस्तीपुर (एससी)	6
	24	बेगूसराय	7
	25	खगड़िया	6
	26	भागलपुर	6
	27	बांका	6
	28	मुंगेर	6
	29	नालंदा	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	30	पटना साहिब	6
	31	पाटलिपुत्र	6
	32	आरा	7
	33	बक्सर	6
	34	सासाराम (एससी)	6
	35	काराकाट	6
	36	जहानाबाद	6
	37	औरंगाबाद	6
	38	गया (एससी)	6
	39	नवादा	6
	40	जमुई (एससी)	6
छत्तीसगढ़	1	सरगुजा (एसटी)	8
	2	रायगढ़ (एसटी)	8
	3	जांजगीर चंपा (एससी)	8
	4	कोरबा	8
	5	बिलासपुर	8
	6	राजनांदगांव	8
	7	दुर्ग	9
	8	रायपुर	9
	9	महासमुन्द	8
	10	बस्तर (एसटी)	8
	11	कांकेर (एसटी)	8
गोवा	1	उत्तरी गोवा	20
	2	दक्षिणी गोवा	20

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
गुजरात	1	कच्छ (एससी)	7
	2	बनासकांठा	7
	3	पाटन	7
	4	महेसाण	7
	5	साबरकांठा	7
	6	गांधीनगर	7
	7	अहमदाबाद पूर्व	7
	8	अहमदाबाद पश्चिम (एससी)	7
	9	सुरेंद्रनगर	7
	10	राजकोट	7
	11	पोरबंदर	7
	12	जामनगर	7
	13	जूनागढ़	7
	14	अमरेली	7
	15	भावनगर	7
	16	आनंद	7
	17	खेड़ा	7
	18	पंचमहल	7
	19	दाहोद (एसटी)	7
	20	वडोदरा	7
	21	छोटा उदयपुर (एसटी)	7
	22	भरुच	7
	23	बारडोली (एसटी)	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	24	सूरत	7
	25	नवसारी	7
	26	वलसाड (एसटी)	7
हरियाणा	1	अंबाला (एससी)	9
	2	कुरुक्षेत्र	9
	3	सिरसा (एससी)	9
	4	हिसार	9
	5	करनाल	9
	6	सोनीपत	9
	7	रोहतक	9
	8	भिवानी महेंद्रगढ़	9
	9	गुड़गांव	9
	10	फरीदाबाद	9
हिमाचल प्रदेश	1	कांगड़ा	17
	2	मंडी	17
	3	हमीरपुर	17
	4	शिमला (एससी)	17
झारखंड	1	राजमहल (एसटी)	6
	2	दुमका (एसटी)	6
	3	गोड्डा	6
	4	चतरा	6
	5	कोडरमा	6
	6	गिरिडीह	6
	7	धनबाद	6
	8	रांची	6

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	9	जमशेदपुर	6
	10	सिंहभूम (एसटी)	6
	11	खूंटी (एसटी)	6
	12	लोहरदगा (एसटी)	5
	13	पलामू (एससी)	6
	14	हजारीबाग	5
कर्नाटक	1	चिकोडी	8
	2	बेलगाम	8
	3	बागलकोट	8
	4	बिजापुर (एससी)	8
	5	गुल्बर्गा (एससी)	8
	6	रायचूर (एसटी)	8
	7	बीदर	8
	8	कोप्पल	8
	9	बल्लारी (एसटी)	8
	10	हावेरी	8
	11	धारवाड़	8
	12	उत्तर कन्नड़	8
	13	दावणगेरे	8
	14	शिमोगा	8
	15	उडुपी चिकमगलूरु	8
	16	हासन	8
	17	दक्षिण कन्नड़	8
	18	चित्रदुर्ग (एससी)	8
	19	तुमकुरु	8

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	20	मंड्या	8
	21	मैसूर	8
	22	चामराजनगर (एससी)	8
	23	बैंगलोर ग्रामीण	8
	24	बैंगलोर उत्तर	8
	25	बैंगलोर सेंट्रल	8
	26	बैंगलोर दक्षिण	8
	27	चिक्कबल्लपुरा	8
	28	कोलार (एससी)	8
केरल	1	कासरगोड	7
	2	कन्नूर	7
	3	वटकरा	7
	4	वायनाड	7
	5	कोझिकोड	7
	6	मलप्पुरम	7
	7	पोन्नानी	7
	8	पालक्काड़	7
	9	आलतूर (एससी)	7
	10	त्रिशूर	7
	11	चालकुडी	7
	12	एर्नाकुलम	7
	13	इदुक्की	7
	14	कोट्टायम	7
	15	अलप्पुझा	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	16	मावेलिककारा (एससी)	7
	17	पठानमथिह्वा	7
	18	कोल्लम	7
	19	अट्टिगल	7
	20	तिरुवनंतपुरम	7
मध्य प्रदेश	1	मुरैना	8
	2	भिंड (एससी)	8
	3	ग्वालियर	8
	4	गुना	8
	5	सागर	8
	6	टीकमगढ़ (एससी)	8
	7	दमोह	8
	8	खजुराहो	8
	9	सतना	7
	10	रीवा	8
	11	सिद्धि	8
	12	शहडोल (एसटी)	8
	13	जबलपुर	8
	14	मंडला (एसटी)	8
	15	बालाघाट	8
	16	छिंदवाड़ा	7
	17	होशंगाबाद	8
	18	विदिशा	8
	19	भोपाल	8

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	20	राजगढ़	8
	21	देवास (एससी)	8
	22	उज्जैन (एससी)	8
	23	मंदसौर	8
	24	रतलाम (एसटी)	8
	25	धार (एसटी)	8
	26	इंदौर	8
	27	खरगोन (एसटी)	8
	28	खंडवा	8
	29	बैतूल (एसटी)	8
महाराष्ट्र	1	नंदुरबार (एसटी)	6
	2	धुले	6
	3	जलगांव	6
	4	रावेर	6
	5	बुलढाणा	6
	6	अकोला	6
	7	अमरावती (एससी)	6
	8	वर्धा	6
	9	रामटेक (एससी)	6
	10	नागपुर	6
	11	भंडारा गोंदिया	6
	12	गडचिरोली चिमूर (एसटी)	6
	13	चंद्रपुर	6

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	14	यवतमालवाशिम	6
	15	हिंगोली	6
	16	नांदेड़	6
	17	परभणी	6
	18	जालना	6
	19	औरंगाबाद	6
	20	डिंडोरी (एसटी)	6
	21	नासिक	6
	22	पालघर (एसटी)	6
	23	भिवंडी	6
	24	कल्याण	6
	25	ठाणे	6
	26	मुंबई उत्तर	6
	27	मुंबई उत्तर पश्चिम	6
	28	मुंबई उत्तर पूर्व	6
	29	मुंबई उत्तर मध्य	6
	30	मुंबई दक्षिण मध्य	6
	31	मुंबई दक्षिण	6
	32	रायगढ़	6
	33	मावल	6
	34	पुणे	6
	35	बारामती	6
	36	शिरूर	6
	37	अहमदनगर	6
	38	शिरडी (एससी)	6

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	39	बीड	6
	40	उस्मानाबाद	6
	41	लातूर (एससी)	6
	42	सोलापुर (एससी)	6
	43	माधा	6
	44	सांगली	6
	45	सतारा	6
	46	रत्नागिरी सिंधुदुर्ग	6
	47	कोल्हापुर	6
	48	हातकणंगले	6
मणिपुर	1	आंतरिक मणिपुर	32
	2	बाहरी मणिपुर (एसटी)	28
मेघालय	1	शिलांग (एसटी)	36
	2	तुरा (एसटी)	24
मिजोरम	1	मिजोरम (एसटी)	40
नगालैंड	1	नगालैंड	60
उड़ीसा	1	बरगढ़	7
	2	सुंदरगढ़ (एसटी)	7
	3	संबलपुर	7
	4	केंदुझर (एसटी)	7
	5	मयूरभंज (एसटी)	7
	6	बालासोर	7
	7	भद्रक (एससी)	7
	8	जाजपुर (एससी)	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	9	ढेंकानाल	7
	10	बलांगीर	7
	11	कालाहांडी	7
	12	नवरंगपुर (एसटी)	7
	13	कंधमाल	7
	14	कटक	7
	15	केंद्रपाड़ा	7
	16	जगतसिंहपुर (एससी)	7
	17	पुरी	7
	18	भुवनेश्वर	7
	19	असिका	7
	20	बेरहामपुर	7
	21	कोरापुट (एसटी)	7
पंजाब	1	गुरदासपुर	9
	2	अमृतसर	9
	3	खडूर साहिब	9
	4	जालंधर (एससी)	9
	5	होशियारपुर (एससी)	9
	6	आनंदपुर साहिब	9
	7	लुधियाना	9
	8	फतेहगढ़ साहिब (एससी)	9
	9	फरीदकोट (एससी)	9

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	10	फिरोजपुर	9
	11	बठिंडा	9
	12	संगरूर	9
	13	पटियाला	9
राजस्थान	1	गंगानगर (एससी)	8
	2	बीकानेर (एससी)	8
	3	चुरू	8
	4	झुंझुनू	8
	5	सीकर	8
	6	जयपुर ग्रामीण	8
	7	जयपुर	8
	8	अलवर	8
	9	भरतपुर (एससी)	8
	10	करौली धौलपुर (एससी)	8
	11	दौसा (एसटी)	8
	12	टोंक सवाई माधोपुर	8
	13	अजमेर	8
	14	नागौर	8
	15	पाली	8
	16	जोधपुर	8
	17	बाड़मेर	8
	18	जालौर	8
	19	उदयपुर (एसटी)	8

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	20	बांसवाड़ा	8
	21	चित्तौड़गढ़	8
	22	राजसमंद	8
	23	भीलवाड़ा	8
	24	कोटा	8
	25	झालावड़ बारां	8
सिक्किम*	1	सिक्किम	31
तमिलनाडु	1	तिरुवल्लूर (एससी)	6
	2	चेन्नई उत्तर	6
	3	चेन्नई दक्षिण	6
	4	चेन्नई सेंट्रल	6
	5	श्रीपेरुम्बुदुर	6
	6	कांचीपुरम (एससी)	6
	7	अरक्कोणम	6
	8	वेल्लोर	6
	9	कृष्णागिरी	6
	10	धर्मपुरी	6
	11	तिरुवन्नामलई	6
	12	आरणि	6
	13	विलुप्पुरम (एससी)	6
	14	कल्लाकुरिची	6
	15	सलेम	6
	16	नामक्कल	6
	17	इरोड	6

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	18	तिरुपूर	6
	19	नीलगिरी (एससी)	6
	20	कोयंबटूर	6
	21	पोल्लाची	6
	22	डिंडीगुल	6
	23	करूर	6
	24	तिरुचिरापल्ली	6
	25	पेराम्बलुर	6
	26	कुड्डलोर	6
	27	चिदंबरम (एससी)	6
	28	मायिलाडुतुरै	6
	29	नागपट्टिनम (एससी)	6
	30	तंजावुर	6
	31	शिवगंगा	6
	32	मदुरै	6
	33	थेनी	6
	34	विरुधुनगर	6
	35	रामनाथपुरम	6
	36	तूतीकोरिन	6
	37	तेन्कासी (एससी)	6
	38	तिरुनेलवेली	6
	39	कन्याकुमारी	6
तेलंगाना	1	आदिलाबाद (एसटी)	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	2	पेद्दापल्ली	7
	3	करीमनगर	7
	4	निजामाबाद	7
	5	जाहिराबाद	7
	6	मेडक	7
	7	मलकजगिरी	7
	8	सिकंदराबाद	7
	9	हैदराबाद	7
	10	चेवेल्ला	7
	11	महबूबनगर	7
	12	नगरकुरनूल (एससी)	7
	13	नलगोंडा	7
	14	भोंगीर	7
	15	वारंगल (एससी)	7
	16	महबूबाबाद (एसटी)	7
	17	खम्मम	7
त्रिपुरा	1	त्रिपुरा पश्चिम	30
	2	त्रिपुरा पूर्व (एसटी)	30
उत्तराखंड	1	टिहरी गढ़वाल	14
	2	गढ़वाल	14
	3	अल्मोड़ा (एससी)	14
	4	नैनीताल-उधम सिंह नगर	14

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	5	हरिद्वार	14
उत्तर प्रदेश	1	सहारनपुर	5
	2	कैराना	5
	3	मुजफ्फरनगर	5
	4	बिजनौर	5
	5	नगीना (एससी)	5
	6	मुरादाबाद	5
	7	रामपुर	5
	8	संभल	5
	9	अमरोहा	5
	10	मेरठ	5
	11	बागपत	5
	12	गाजियाबाद	5
	13	गौतम बुद्ध नगर	5
	14	बुलंदशहर (एससी)	5
	15	अलीगढ़	5
	16	हाथरस (एससी)	5
	17	मथुरा	5
	18	आगरा (एससी)	5
	19	फतेहपुर सिकरी	5
	20	फिरोजाबाद	5
	21	मैनपुरी	5
	22	एटा	5
	23	बदायूँ	5
	24	आंवला	5

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	25	बरेली	5
	26	पीलीभीत	5
	27	शाहजहांपुर (एससी)	6
	28	खीरी	5
	29	धौरहरा	5
	30	सीतापुर	5
	31	हरदोई (एससी)	5
	32	मिथिख (एससी)	5
	33	उन्नाव	6
	34	मोहनलालगंज (एससी)	5
	35	लखनऊ	5
	36	राय बरेली	5
	37	अमेठी	5
	38	सुल्तानपुर	5
	39	प्रतापगढ़	5
	40	फर्रुखाबाद	5
	41	इटवा (एससी)	5
	42	कन्नौज	5
	43	कानपुर	5
	44	अकबरपुर	5
	45	जालौन (एससी)	5
	46	झांसी	5
	47	हमीरपुर	5

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	48	बांदा	5
	49	फतेहपुर	6
	50	कौशांबी (एससी)	5
	51	फूलपुर	5
	52	इलाहाबाद	5
	53	बाराबंकी (एससी)	5
	54	फैजाबाद	5
	55	अम्बेडकर नगर	5
	56	बहराइच (एससी)	5
	57	कैसरगंज	5
	58	श्रावस्ती	5
	59	गोंडा	5
	60	डुमरियागंज	5
	61	बस्ती	5
	62	संत कबीर नगर	5
	63	महाराजगंज	5
	64	गोरखपुर	5
	65	कुशी नगर	5
	66	देवरिया	5
	67	बांसगांव (एससी)	5
	68	लालगंज (एससी)	5
	69	आजमगढ़	5
	70	घोसी	5
	71	सलेमपुर	5
	72	बलिया	5

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	73	जौनपुर	5
	74	मछलीशहर (एससी)	5
	75	गाजीपुर	5
	76	चंदौली	5
	77	वाराणसी	5
	78	भदोही	5
	79	मिर्जापुर	5
	80	रॉबर्ट्सगंज (एससी)	5
पश्चिम बंगाल	1	कूचबिहार (एससी)	7
	2	अलीपुरद्वार (एसटी)	7
	3	जलपाईगुड़ी (एससी)	7
	4	दार्जिलिंग	7
	5	रायगंज	7
	6	बालुरघाट	7
	7	मालदा उत्तर	7
	8	मालदा दक्षिण	7
	9	जंगीपुर	7
	10	बहरामपुर	7
	11	मुर्शिदाबाद	7
	12	कृष्णनगर	7
	13	राणाघाट (एससी)	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	14	बनगाँव (एससी)	7
	15	बैरकपुर	7
	16	दमदम	7
	17	बारासात	7
	18	बसिरहाट	7
	19	जयनगर (एससी)	7
	20	मथुरापुर (एससी)	7
	21	डायमंड हार्बर	7
	22	यादबपुर	7
	23	कोलकाता दक्षिण	7
	24	कोलकाता उत्तर	7
	25	हावड़ा	7
	26	उलुबेड़िया	7
	27	श्रीरामपुर	7
	28	हुगली	7
	29	आरामबाग (एससी)	7
	30	तमलुक	7
	31	कांथी	7
	32	घाटाल	7
	33	झाड़ग्राम (एसटी)	7
	34	मेदिनीपुर	7
	35	पुरुलिया	7
	36	बांकुड़ा	7
	37	बिष्णुपुर (एससी)	7

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	38	बर्धमान पूर्व (एससी)	7
	39	बर्धमान दुर्गापुर	7
	40	आसनसोल	7
	41	बोलपुर (एससी)	7
	42	बीरभूम	7
अंडमान और निकोबार द्वीप समूह	1	अंडमान और निकोबार द्वीप समूह	0
चंडीगढ़	1	चंडीगढ़	0
दादरा और नगर हवेली एवं दमन और दीव	1	दमन और दीव	0
	2	दादरा और नगर हवेली एवं दमन और दीव	
राष्ट्रीय राजधानी क्षेत्र दिल्ली	1	चांदनी चौक	10
	2	उत्तर पूर्वी दिल्ली	10
	3	पूर्वी दिल्ली	10
	4	नई दिल्ली	10
	5	उत्तर पश्चिम दिल्ली (एससी)	10
	6	पश्चिमी दिल्ली	10
	7	दक्षिणी दिल्ली	10
जम्मू और कश्मीर	1	बारामूला	18

राज्य/संघ राज्य क्षेत्र का नाम	संसदीय निर्वाचन क्षेत्र		संबंधित संसदीय निर्वाचन क्षेत्र में विधानसभा क्षेत्रों की कुल संख्या
	क्रम सं.	नाम	
(1)	(2)	(3)	(4)
	2	श्रीनगर	18
	3	अनंतनाग राजौरी	18
	4	उधमपुर	18
	5	जम्मू	18
लद्दाख		लद्दाख	0
लक्षद्वीप		लक्षद्वीप	0
पुदुचेरी		पुदुचेरी	30

*32 सीटों में से, 01 सीट सिक्किम विधान सभा में संघ के लिए आरक्षित है।

उत्तर-पूर्वी क्षेत्र के विकास हेतु योजनाएं

502. श्री बिद्युत बरन महतो:

श्री दिनेशभाई मकवाणा:

श्री दिलीप शङ्कीया:

क्या **उत्तर पूर्वी क्षेत्र विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा वर्तमान में उत्तर-पूर्वी क्षेत्र (एनईआर) के विकास के लिए कार्यान्वित की जा रही पांच योजनाओं का ब्यौरा क्या है;
- (ख) उक्त योजनाओं में से प्रत्येक योजना के अंतर्गत 31 मार्च, 2026 तक नई परियोजनाओं को मंजूरी देने के लिए निर्धारित वित्तीय प्रावधानों का ब्यौरा क्या है; और
- (ग) उक्त योजनाओं में से प्रत्येक योजना के अंतर्गत कौन से विभिन्न विशिष्ट क्षेत्र शामिल हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री डॉ. (सुकान्त मजूमदार):

(क) से (ग) उत्तर पूर्वी क्षेत्र विकास मंत्रालय निम्नलिखित स्कीमों का कार्यान्वयन कर रहा है:

(i) **पीएम-डिवाइन स्कीम:** उत्तर-पूर्वी क्षेत्र के लिए प्रधानमंत्री विकास पहल (पीएम-डिवाइन) की घोषणा एक नई केंद्रीय क्षेत्र स्कीम के रूप में केंद्रीय बजट 2022-23 में की गई थी, जिसमें सात परियोजनाओं की प्रारंभिक सूची और 1500 करोड़ रुपये का प्रारंभिक आवंटन था। वर्ष 2022-23 से 2025-26 तक की चार वर्षों की अवधि के लिए इस स्कीम का परिव्यय 6,600 करोड़ रुपये का है। पीएम-डिवाइन स्कीम के उद्देश्य हैं: (i) पीएम गतिशक्ति की भावना के अनुरूप, अवसंरचना केंद्रित वित्तपोषण; (ii) उत्तर-पूर्वी क्षेत्र की आवश्यकताओं के आधार पर सामाजिक विकास परियोजनाओं को सहायता देना; (iii) युवाओं और महिलाओं के लिए आजीविका से जुड़े कार्यकलापों को सक्षम बनाना; और (iv) विभिन्न क्षेत्रों में विकास संबंधी कमियों को दूर करना।

(ii) **उत्तर पूर्व विशेष अवसंरचना विकास स्कीम (एनईएसआईडीएस) - सड़कें:** यह केंद्रीय क्षेत्र की स्कीम है जिसे 2017-18 के दौरान अनुमोदित किया गया और 15वें वित्त आयोग के अंत तक अर्थात् दिनांक 31.03.2026 तक विस्तारित किया गया ताकि उन सड़कों के निर्माण में विशिष्ट अंतराल-वित्तपोषण प्रदान किया जा सके जो सरकार के किसी अन्य विभाग अर्थात् सड़क परिवहन और राजमार्ग मंत्रालय, ग्रामीण विकास विभाग, सीमा सड़क संगठन आदि के अंतर्गत नहीं आती हैं, परंतु (i) दूरस्थ स्थानों तक पहुंच प्रदान करने (ii) बाजारों तक पहुंच प्रदान करने और (iii) सुरक्षा की दृष्टि से इनकी आवश्यकता है। इस स्कीम के तहत केवल सड़कों/पुलों और सहायक अवसंरचना में भौतिक परिसंपत्तियों के निर्माण से संबंधित परियोजनाओं को ही मंजूरी देने पर विचार किया जाता है।

(iii) **उत्तर पूर्व विशेष अवसंरचना विकास स्कीम (एनईएसआईडीएस) - ओटीआरआई:** यह केंद्रीय क्षेत्र की स्कीम है, जिसे 2017-18 के दौरान अनुमोदित किया गया और 15वें वित्त आयोग अर्थात् दिनांक 31.03.2026 तक विस्तारित किया गया। एनईएसआईडीएस (ओटीआरआई) घटक

में इसकी निम्नलिखित पूर्ववर्ती स्कीमों के तहत स्वीकृत परियोजनाओं (लेकिन अभी तक पूरी नहीं हुई) को शामिल किया गया है-

(क) अव्यपगत केंद्रीय संसाधन पूल (एनएलसीपीआर)

(ख) पहाड़ी क्षेत्र विकास कार्यक्रम (एचएडीपी)

इस स्कीम के तहत, प्राथमिक एवं द्वितीयक स्वास्थ्य देखभाल, प्राथमिक एवं माध्यमिक शिक्षा, जलापूर्ति, ठोस अपशिष्ट निपटान, औद्योगिक विकास, नागर विमानन, खेल, दूरसंचार आदि के लिए अवसंरचना के निर्माण हेतु 5 करोड़ रुपये से 50 करोड़ रुपये के बीच की परियोजनाओं को मंजूरी देने पर विचार किया जाता है।

(iv) **उत्तर-पूर्वी परिषद की स्कीमें:** 15वें वित्त आयोग (2022-23 से 2025-26) के दौरान कार्यान्वयन के लिए दिनांक 01.04.2022 से 31.03.2026 तक इस स्कीम के विस्तार को अनुमोदित किया गया था, जिसमें दायरे/कवरेज में कोई बड़ा बदलाव नहीं किया गया, जिसका व्यापक उद्देश्य उत्तर-पूर्वी राज्यों के लिए पहचाने गए महत्वपूर्ण क्षेत्रों में समग्र विकास करना था। यह स्कीम उत्तर-पूर्वी क्षेत्र के सभी आठ राज्यों को कवर करती है। इस स्कीम के तहत परियोजनाओं के चयन, मंजूरी और निगरानी की प्रक्रिया संबंधित राज्य सरकारों के परामर्श से उत्तर पूर्वी क्षेत्र विकास मंत्रालय/एनईसी द्वारा की जाती है। संबंधित उत्तर-पूर्वी राज्य सरकार/केंद्रीय अभिकरणों की कार्यान्वयन एजेंसियों के माध्यम से योजना बनाई और कार्यान्वित की जाती है। एनईसी की स्कीम के तहत स्वीकृत परियोजनाओं के कुछ फोकस क्षेत्र बांस, सूअर पालन, क्षेत्रीय पर्यटन, उच्च शिक्षा, तृतीयक स्वास्थ्य देखभाल, आजीविका आदि हैं।

(v) **असम में विशेष पैकेज**

1. बोडोलैंड प्रादेशिक परिषद (बीटीसी): दिनांक 10.02.2003 को हस्ताक्षरित समझौता ज्ञापन के अनुसरण में कार्यान्वित पैकेज की राशि 750.00 करोड़ रुपये है। 749.65 करोड़ रुपये की 65 परियोजनाओं को मंजूरी दी गई। दिनांक 27.01.2020 को हस्ताक्षरित नए समझौता ज्ञापन के अंतर्गत 750 करोड़ रुपये (तीन वर्षों के लिए 250 करोड़ प्रति वर्ष) की राशि स्वीकृत की गई।

2. **दीमा हसाओ स्वायत्त प्रादेशिक परिषद (डीएचएटीसी):** दिनांक 08.10.2012 को हस्ताक्षरित समझौता ज्ञापन के अनुसार कार्यान्वित 200 करोड़ रुपये के डीएचएटीसी पैकेज के अंतर्गत 195 करोड़ रुपये की 14 परियोजनाओं को मंजूरी दी गई।

3. **कार्बी आंगलोंग स्वायत्त प्रादेशिक परिषद (केएएटीसी):** दिनांक 25.11.2011 को हस्ताक्षरित समझौता ज्ञापन के अनुसरण में कार्यान्वित किए गए केएएटीसी पैकेज के अंतर्गत 350.00 करोड़ रुपये का पैकेज निर्धारित किया गया था। केएएटीसी पैकेज के लिए 04.09.2021 को हस्ताक्षरित नए समझौता ज्ञापन के अंतर्गत, केएएटीसी क्षेत्र में अवसंरचना के विकास के लिए 500 करोड़ रुपये (5 वर्षों के लिए 100 करोड़ रुपये प्रति वर्ष) की राशि में से 167.96 करोड़ रुपये की 02 परियोजनाओं को मंजूरी दी गई है।

दिनांक 31.03.2026 तक स्वीकृत स्कीमों का कुल बजट परिव्यय निम्नानुसार है:

क्रम सं.	स्कीम का नाम	बजट परिव्यय (करोड़ रुपये में)
1	पीएम-डिवाइन	6,600
2	एनईएसआईडीएस (सड़कें)	2,718
3	एनईएसआईडीएस (ओटीआरआई)	3,796
4	सोनेक	1,968
5	विशेष पैकेज	1,250
	कुल	16,332

INDIA SEMICONDUCTOR MISSION AND DIGITAL MANUFACTURING ECOSYSTEM DEVELOPMENT IN TAMIL NADU

503. THIRU DAYANIDHI MARAN:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details of the semiconductor manufacturing projects approved or under consideration in the country under the India Semiconductor Mission;
- (b) the details of the technical and financial support framework extended to complement Tamil Nadu's Semiconductor and Advanced Electronics Policy, 2024 targeting creation of 200,000 skilled professionals by 2030;
- (c) the details of the alignment between Union Government Production Linked Incentive (PLI) schemes for electronics manufacturing worth USD 10 billion and the Semiconductor High-Tech Park Projects planned in Tamil Nadu with investments exceeding Rs. 25,600 crore;
- (d) the details of the Design Linked Incentive (DLI) scheme allocations and technical support provided by the Union Government Research Institutions for building a semiconductor design ecosystem in Tamil Nadu; and
- (e) the details of the workforce development and skill certification programmes initiated by the Union Government to support Tamil Nadu's semiconductor manufacturing ambitions under the National Skill Development Mission?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (e) Government introduced Semicon India Programme with an outlay of Rs 76,000 crore, which provides:

- i. Fiscal support of 50% of the project cost on *pari-passu* basis for setting up of Silicon Complementary Metal-Oxide-Semiconductor (CMOS) based Semiconductor Fabs in India.
- ii. Fiscal support of 50% of Project Cost on *pari-passu* basis for setting up of Display Fabs in India.
- iii. Fiscal support of 50% of the Capital Expenditure on *pari-passu* basis for setting up of Compound Semiconductors / Silicon Photonics (SiPh) / Sensors (including Micro-Electro-Mechanical Systems) Fab/ Discrete Semiconductor Fab and Semiconductor Assembly, Testing, Marking and Packaging (ATMP) / Outsourced Semiconductor Assembly and Test (OSAT) facilities in India.
- iv. Product Design Linked Incentive (DLI) of up to 50% of the eligible expenditure subject to a ceiling of ₹15 Crore per application and also “Deployment Linked Incentive” of 6% to 4% of net sales turnover over 5 years subject to a ceiling of ₹30 Crore per application for incentivising chip design.

Under Semicon India Programme, Government has approved 6 semiconductor manufacturing projects with cumulative investment of around Rs. 1,55,000 crore

It is a pan India programme and the applicants are free to choose locations for their projects. Many states have designed their semiconductor policies to align with the Semicon India Programme. Applications are evaluated on technical and financial aspects. Applicants choose the project location

depending on various parameters such as uninterrupted power supply, availability and quality of water, land availability, proximity of airport, incentives offered under State government policies and other measures relating to ease of doing business provided by the State Governments.

In addition to providing fiscal support for design and deployment of semiconductor chips under the Design Linked Incentive (DLI) scheme, the scheme also provides design infrastructure support to the applicants. Out of 22 design companies approved under the Design Linked Incentive Scheme, so far, 3 companies are approved in the State of Tamil Nadu. Apart from the above, design infrastructure support has also been approved to 6 companies in Tamil Nadu. The details of beneficiaries in the State of Tamilnadu are enclosed in the **Statement.**

Skilled manpower is critical for establishing semiconductor sector in India, Accordingly, Government has taken following steps for augmenting skills in semiconductor sector:

- Chips to Startup (C2S) programme aims to develop 85 thousand skilled manpower in semiconductor sector. Under this programme, engineering institutions are provided with necessary software and tools to design semiconductor chips. More than 45 thousand students from 100 institutions have been enrolled. Under Chips to start-up programme 43 institutes from Tamilnadu are being supported with design tools and 10 institutes are being provided financial support. The details of beneficiaries in the State of Tamilnadu are annexed. Under National Skill Development Mission,

qualification standards have been developed for the entire value chain of the semiconductor industry.

- All India Council for Technical Education (AICTE) has launched the new curriculum for:
 - B. Tech in Electronics Engineering (VLSI Design)
 - Diploma in Integrated Circuit (IC) manufacturing, and
 - Minor Degree in Electronics Engineering (VLSI Design and Technology)
- A Skilled Manpower Advanced Research and Training (SMART) Lab has been setup in NIELIT Calicut in 2022 with an aim to train 1 lakh engineers nation-wide. More than 42 thousand engineers have already been trained.
- Government is collaborating with industry and universities such as Lam Research, IBM and Purdue University.

STATEMENT

Financial support to companies for chip design under DLI in the state of Tamilnadu:

1	Aheesa Digital Innovations Pvt. Ltd.
2	Mindgrove Technologies Pvt. Ltd.
3	InCore Semiconductors Pvt. Ltd.

Companies supported for design tools under DLI in the state of Tamilnadu:

1	ARIES BioMed Technologies Pvt Ltd.
2	Struent Semiconductors Pvt Ltd.
3	PRSsemicon Technologies Pvt Ltd.
4	Aheesa Digital Innovations Pvt. Ltd.
5	Mindgrove Technologies Pvt. Ltd.
6	InCore Semiconductors Pvt. Ltd.

List of Academic Institutes for financial support under C2S Programme in the state of Tamilnadu:

1.	Dr. Mahalingam College of Engineering and Technology, Coimbatore
2.	SNS College of Technology, Coimbatore
3.	National Institute of Technology Tiruchirappalli
4.	Indian Institute of Information Technology Tiruchirappalli
5.	Anna University Regional Campus Coimbatore
6.	Mohamed Sathak Engineering College, Ramanathapuram
7.	Karunya Institute of Technology and Sciences, Coimbatore
8.	St. Xaviers Catholic College of Engineering, Kanya Kumari
9.	College of Engineering Guindy, Anna University, Chennai

10.	Indian Institute of Information Technology Design and Manufacturing, Kancheepuram

List of Academic Institutes supported for design tools under C2S Programme in the state of Tamilnadu:

1.	Dr. Mahalingam College of Engineering and Technology, Coimbatore
2.	SNS College of Technology, Coimbatore
3.	National Institute of Technology Tiruchirappalli
4.	Indian Institute of Information Technology Tiruchirappalli
5.	Anna University Regional Campus Coimbatore
6.	Mohamed Sathak Engineering College, Ramanathapuram
7.	Karunya Institute of Technology and Sciences, Coimbatore
8.	St. Xaviers Catholic College of Engineering, Kanya Kumari
9.	College of Engineering Guindy, Anna University, Chennai
10.	Indian Institute of Information Technology Design and Manufacturing, Kancheepuram
11.	IIT Madras
12.	PSG College of Technology, Coimbatore
13.	VIT (Vellore Institute of Technology), Vellore
14.	Crescent Institute of Science & Technology, Chennai
15.	VIT Chennai

16.	Madras Institute of Technology
17.	Kongu Engineering College, Perundurai, Tamil Nadu
18.	SASTRA Deemed University, Tamilnadu
19.	SRM Institute of Science and Technology, Kattankulathur
20.	R.M.K College of Engineering and Technology, Tiruvallur
21.	Kalasalingam Academy of Research & Education, Tamilnadu
22.	Mohamed Sathak A J College of Engineering, Chennai
23.	SSN College of Engineering, Kalavakkam
24.	Easwari Engineering College, Chennai
25.	Vel Tech, Chennai
26.	RMK Engineering College, Kavaraipettai
27.	SRM TRP Engineering College, Trichy
28.	Sri Eshwar College of Engineering, Coimbatore
29.	SRM Institute of Science & Technology, Tiruchirappalli
30.	NIELIT Chennai
31.	SRM Institute of Science & Technology, Chennai
32.	Sri Sairam Engineering College, Chennai
33.	Chennai Institute of Technology, Chennai
34.	Thiagarajar College of Engineering, Madurai
35.	J.N.N Institute of Engineering, Chennai

36.	Arunachala College of Engineering For Women, TamilNadu
37.	Government College of Technology, Coimbatore
38.	Sri Shakthi Institute of Engineering and Technology, Coimbatore
39.	P.S.R. Engineering College, Sivakasi
40.	Rajalakshmi Engineering College, Thandalam, Chennai
41.	Rajalakshmi Institute of Technology, Chennai
42.	Sona College of Technology, Salem
43.	Hindusthan College of Engineering and Technology, Coimbatore

कोयला उत्पादन

504. श्री राधेश्याम राठिया:

श्री प्रभुभाई नागरभाई वसावा:

श्री सुखजिंदर सिंह रंधावा:

श्री प्रवीण पटेल:

श्री शंकर लालवानी:

श्री महेश कश्यप:

श्री अशोक कुमार रावत:

श्री बिभु प्रसाद तराई:

डॉ. राजेश मिश्रा:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) वित्त वर्ष 2024-25 सहित विगत तीन वर्षों के दौरान देश में, विशेषकर छत्तीसगढ़ में कोयले की कुल कितनी मात्रा उत्पादित हुई है और गत वित्त वर्ष की तुलना में यह कितनी थी;

(ख) विगत तीन वर्षों के दौरान आयातित कोयले की कुल मात्रा कितनी है;

(ग) सरकार द्वारा कोयला आयात पर निर्भरता कम करने के लिए की गई/की जाने वाली पहलों का ब्यौरा क्या है;

(घ) क्या मध्य प्रदेश के सिंगरौली जिले में प्रचालनरत नॉर्दर्न कोलफील्ड्स लिमिटेड (एनसीएल) में कोयले के उत्पादन में वृद्धि हुई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या मध्य प्रदेश के शहडोल जिले में प्रचालनरत साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) में कोयले के उत्पादन में वृद्धि हुई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) पिछले तीन वर्षों के दौरान देश और छत्तीसगढ़ राज्य में वर्ष-वार कोयला उत्पादन निम्नानुसार है:

(आंकड़े मिलियन टन में)

वर्ष	अखिल भारत उत्पादन	छत्तीसगढ़ राज्य में उत्पादन
2022-23	893.191	184.895
2023-24	997.826	207.255
2024-25 (अनंतिम)	1047.50	204.960

(ख) पिछले तीन वर्षों के दौरान आयातित कोयले की कुल मात्रा निम्नानुसार है:

(आंकड़े मिलियन टन में)

वर्ष	कुल
2022-23	237.668
2023-24	264.531
2024-25 (अनंतिम)	243.622

(ग) कोयला आयात पर निर्भरता कम करने के लिए सरकार द्वारा की गई पहलें निम्नानुसार हैं:

- i. उन मामलों में, जहां एसीक्यू को मानक आवश्यकता (गैर-तटीय विद्युत संयंत्र) के 90% तक घटा दिया गया था अथवा जहां एसीक्यू को मानक आवश्यकता (तटीय विद्युत संयंत्र) के 70% तक घटा दिया गया था, वहां वार्षिक अनुबंधित मात्रा (एसीक्यू) को मानक आवश्यकता के 100% तक बढ़ा दिया गया है। एसीक्यू में वृद्धि के परिणामस्वरूप घरेलू कोयले की आपूर्ति में और अधिक वृद्धि होगी, जिससे आयात पर निर्भरता कम होगी।
- ii. वर्ष 2020 में शुरू की गई गैर-विनियमित क्षेत्र (एनआरएस) लिंकेज नीलामी नीति में संशोधन के माध्यम से, एनआरएस लिंकेज नीलामी में कोकिंग कोल लिंकेज की अवधि को 30 वर्ष तक की अवधि के लिए संशोधित किया गया है। एनआरएस लिंकेज नीलामी में कोकिंग कोल लिंकेज की अवधि को 30 वर्ष की अवधि तक बढ़ाने से कोयला आयात प्रतिस्थापन की दिशा में सकारात्मक प्रभाव पड़ने की अपेक्षा है।
- iii. सरकार ने वर्ष 2022 में निर्णय लिया है कि विद्युत क्षेत्र के सभी मौजूदा लिंकेज धारकों की पूर्ण विद्युत खरीद करार (पीपीए) आवश्यकता को पूरा करने के लिए कोयला कंपनियों द्वारा ट्रिगर स्तर और एसीक्यू स्तरों पर विचार किए बिना कोयला उपलब्ध कराया जाएगा। विद्युत क्षेत्र के लिंकेज धारकों की पूर्ण पीपीए आवश्यकता को पूरा करने के सरकार के इस निर्णय से आयात पर निर्भरता कम होने की अपेक्षा है।
- iv. कोयला आयात प्रतिस्थापन के उद्देश्य से दिनांक 29.05.2020 को कोयला मंत्रालय में एक अंतर-मंत्रालयी समिति (आईएमसी) का गठन किया गया था। आईएमसी के निर्देशानुसार कोयला मंत्रालय द्वारा एक आयात डाटा प्रणाली विकसित की गई है ताकि मंत्रालय कोयले के आयात पर नजर रख सके। वस्तुओं के आयात को अभिशासित करने वाली विदेश व्यापार नीति के अनुसार कोयले का बिना किसी प्रतिबंध के मुक्त रूप से आयात किया जा सकता है। हालांकि, दिसंबर, 2020 से इसे "मुक्त" से संशोधित करके "कोयला आयात

निगरानी प्रणाली (सीआईएमएस) पोर्टल में अनिवार्य पंजीकरण के अधीन मुक्त" कर दिया गया है।

- v. कोयले की अधिक घरेलू आपूर्ति सुनिश्चित करने के लिए सतत आधार पर प्रयास किए जा रहे हैं। इस प्रकार, संपूर्ण प्रतिस्थापन योग्य आयातित कोयले की आवश्यकता को देश द्वारा पूरा किए जाने की आशा है और कोयले के अति आवश्यक आयात के अलावा कोई अन्य आयात नहीं किया जाना चाहिए। कोयला आयात प्रतिस्थापन पर एक कार्यनीति पत्र जारी किया गया है।
- vi. एनआरएस लिंकेज नीलामियों के तहत मार्च, 2024 में एक नया उप-क्षेत्र 'डब्ल्यूडीओ मार्ग के माध्यम से कोकिंग कोयले का उपयोग करने वाला इस्पात' सृजित किया गया है, जिससे घरेलू कोकिंग कोयले की खपत में वृद्धि होगी और देश में वाशड कोकिंग कोयले की उपलब्धता बढ़ेगी, जिससे कोकिंग कोयले के आयात में कमी आएगी।
- vii. कोकिंग कोल मिशन की शुरुआत इस्पात क्षेत्र को कोकिंग कोयले की आपूर्ति बढ़ाने के लिए की गई है ताकि कोकिंग कोयले के आयात को कम किया जा सके। कोकिंग कोयले के उत्पादन बढ़ाने के लिए पहलें की गई हैं।
- viii. आयातित कोयला आधारित (आईसीबी) संयंत्रों को संशोधित शक्ति नीति, 2025 के तहत कोयला प्राप्त करने की अनुमति दी गई है। इस नीति के अंतर्गत आईसीबी संयंत्रों के लिए कोयले की उपलब्धता से आयातित कोयले पर इन आईसीबी संयंत्रों की निर्भरता कम होने की उम्मीद है।
- ix. मौजूदा ईंधन आपूर्ति समझौते (एफएसए) धारकों को मौजूदा एफएसए के तहत एसीक्यू कोयले की 100% खरीद के बाद संशोधित शक्ति नीति, 2025 के अंतर्गत कोयला प्राप्त करने की अनुमति दी गई है। मौजूदा एफएसए धारकों को एसीक्यू से अधिक कोयले की उपलब्धता से विद्युत संयंत्रों की संपूर्ण आवश्यकता को पूरा करने के लिए विद्युत उत्पादकों को लाभ होगा।

(घ) और (ड.) पिछले तीन वर्षों के दौरान नॉर्दर्न कोलफील्ड्स लिमिटेड (एनसीएल) और साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) (गारे पाल्मा-IV/2 एवं 3 सहित) में वर्ष-वार कोयला उत्पादन निम्नानुसार हुआ है:

(आंकड़े मिलियन टन में)

वर्ष	एनसीएल	एसईसीएल (गारे पाल्मा-IV/2 एवं 3 सहित)
2022-23	131.169	167.006
2023-24	136.148	187.536
2024-25 (अनंतिम)	139.00	167.487

BHARAT AI EXCHANGE PLATFORM

505. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Bharat AI Exchange platform includes or plans to include a sandbox for startups and civic tech organisations to pilot governance-enhancing AI models and if so, the details thereof;
- (b) the number of pilot participants and the sectors being prioritized (e.g., urban mobility, grievance redressal); and
- (c) whether such innovations being incentivised through inter-ministerial coordination?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

AI ecosystem in India at present:

India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people.

Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI. India is also the second-largest contributor to GitHub AI projects, showcasing its vibrant developer community.

India's AI strategy:

India's AI strategy aims to position India as a global leader in artificial intelligence. Government launched IndiaAI mission in March 2024. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals.

The IndiaAI Mission comprises of the following 7 key pillars:

- **IndiaAI Compute Capacity:** It aims to provide high-end compute power (GPUs) to all, including MSMEs and startups, at an affordable cost.

- **IndiaAI Foundation Models:** To develop India's own Large Multimodal Models (LMMs) trained on Indian datasets and languages. This will ensure sovereign capability and global competitiveness in generative AI.
- **AIKosh:** To develop large datasets for training AI models. AIKosh is a unified data platform integrating datasets from government and non-government sources.
- **IndiaAI Application Development Initiative:** This pillar aims to develop AI applications for India specific challenges in sectors such as climate change and disaster management, healthcare, agriculture, governance, and assistive technologies for learning disabilities.
- **IndiaAIFutureSkills:** To develop AI skilled professionals in India by increasing the number of graduates, post-graduate and PhDs in AI domain. It also envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India.
- **IndiaAI Startup Financing:** To provide financial assistance to AI start-ups.
- **Safe & Trusted AI:** To balance innovation with strong governance frameworks to ensure responsible AI adoption.

BharatX

- BharatX is a national level data exchange for sharing of data between various government ministries/ entities. It ensures seamless and secure data exchange between different government entities.

- Private sector entities are also encouraged to share their AI ready datasets to the AIKosh platform.
- BharatX platform aims to serve as the data repository for AIKosh Platform. AIKosh also provides a sandbox mechanism which allows Indian start-ups/ academia to test their tools in a controlled environment.
- On the AIKosh platform, so far, 9 curated use cases across various sectors have been developed, including **Agriculture, Healthcare, Urban Planning, Energy, Finance, and Governance.**
- Ministries, departments, and organizations are also invited to submit their own use cases on the platform, utilizing contributed datasets.

हरित हाइड्रोजन प्रमाणन योजना

506. श्री प्रभुभाई नागरभाई वसावा:

श्री विश्वेश्वर हेगड़े कागेरी:

डॉ. राजेश मिश्रा:

श्री विजय बघेल:

श्री बलभद्र माझी:

श्री पी. पी. चौधरी:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री प्रवीण पटेल:

श्री रोडमल नागर:

श्री सुरेश कुमार कश्यप:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) हरित हाइड्रोजन प्रमाणन योजना के प्रमुख उद्देश्यों और विशेषताओं का ब्यौरा क्या है;
- (ख) उक्त योजना भारत के हरित हाइड्रोजन पारिस्थितिकी तंत्र में पारदर्शिता, निगरानी और वैधिक विश्वसनीयता किस प्रकार सुनिश्चित करती है;
- (ग) राष्ट्रीय हरित हाइड्रोजन मिशन (एनजीएचएम) के अंतर्गत वर्ष 2030 तक, विशेषकर छत्तीसगढ़ के दुर्ग लोक सभा निर्वाचन क्षेत्र के दुर्ग और बेमेतरा जिलों में, हरित हाइड्रोजन उत्पादन क्षमता, नवीकरणीय ऊर्जा संवर्धन, निवेश और रोजगार के संदर्भ में क्या लक्ष्य निर्धारित किए गए हैं;
- (घ) हरित हाइड्रोजन आपूर्ति श्रृंखला में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की क्या भूमिका है और उन्हें एनजीएचएम के साथ एकीकृत करने के लिए क्या प्रमुख कदम उठाए गए हैं;
- (ङ) उक्त हरित हाइड्रोजन प्रमाणन योजना के संबंध में सीधी लोकसभा निर्वाचन क्षेत्र में क्या उपाय किए गए हैं; और
- (च) क्या राजस्थान में कोई हरित हाइड्रोजन उत्पादन परियोजना या संबंधित प्रायोगिक परियोजनाएं प्रस्तावित या कार्यान्वित की गई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) और (ख) देश में उत्पादित ग्रीन हाइड्रोजन के प्रमाणीकरण के लिए पारदर्शी और विश्वसनीय ढांचा स्थापित करने हेतु नवीन एवं नवीकरणीय ऊर्जा मंत्रालय द्वारा अप्रैल 2025 में भारत की ग्रीन हाइड्रोजन प्रमाणन योजना (जीएचसीआई) को प्रकाशित किया गया है।

योजना के प्रमुख उद्देश्य इस प्रकार हैं:

- (i) प्रमाणन तंत्र की शासन संरचना की रूपरेखा तैयार करना;
- (ii) ग्रीन हाइड्रोजन प्रमाणन प्रक्रिया के दायरे और प्रणाली सीमाओं का विवरण प्रदान करना;

- (iii) ग्रीन हाइड्रोजन उत्पादन और इसके उत्सर्जन के लिए निगरानी आवश्यकताओं को परिभाषित करना;
- (iv) ग्रीन हाइड्रोजन परियोजनाओं के लिए एक मजबूत सत्यापन दृष्टिकोण स्थापित करना और ग्रीन हाइड्रोजन प्रमाणन जारी करने के लिए नोडल प्राधिकारी नामित करना;
- (v) ग्रीन हाइड्रोजन उत्पादन की रिपोर्टिंग के लिए एक तंत्र विकसित करना और ग्रीन हाइड्रोजन उत्पादन और अंतिम उपयोग में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए डेटा (कस्टडी की श्रृंखला) की निरंतर ट्रैकिंग के लिए एक प्रणाली को विकसित करना;
- (vi) उत्पत्ति की गारंटी (जीओ) के रूप में हरित हाइड्रोजन प्रमाणन प्रक्रिया स्थापित करना।

जीएचसीआई का उद्देश्य भारत में ग्रीन हाइड्रोजन उत्पादन के मापन, निगरानी और प्रमाणन के लिए एक समग्र ढाँचा प्रदान करना है। यह पारदर्शिता, जवाबदेही और राष्ट्रीय ऊर्जा परिवर्तन एवं जलवायु लक्ष्यों के साथ तालमेल पर जोर देता है, जिससे राष्ट्रीय ग्रीन हाइड्रोजन मिशन की समग्र सफलता में योगदान होता है।

योजना की प्रमुख विशेषताएं इस प्रकार हैं:

- i. ग्रीन हाइड्रोजन को ऐसे हाइड्रोजन के रूप में परिभाषित किया जाता है, जिसका कार्बन फुटप्रिंट 2 किग्रा CO₂ समतुल्य या प्रति किग्रा से कम होता है, जिसका मापन उत्पादन से लेकर फैक्ट्री गेट (वेल-टू-गेट दृष्टिकोण) तक किया जाता है।
 - ii. प्रमाणन संरचना में निर्माण चरण पर संकल्पना और सुविधा स्तर प्रमाणपत्र, तथा उत्पादन चरण पर अनंतिम और अंतिम प्रमाणपत्र शामिल हैं।
 - iii. उत्पादकों को वार्षिक आधार पर अपने उत्सर्जन डेटा को सत्यापित करने के लिए ऊर्जा दक्षता ब्यूरो (बीईई) द्वारा अनुमोदित मान्यता प्राप्त कार्बन सत्यापन (एसीवी) एजेंसियों की नियुक्ति करनी आवश्यक है।
- (ग) राष्ट्रीय ग्रीन हाइड्रोजन मिशन (एनजीएचएम) के अंतर्गत वर्ष 2030 तक निर्धारित लक्ष्य इस प्रकार हैं:-

- i. प्रति वर्ष 5 मिलियन मीट्रिक टन (एमएमटी) की ग्रीन हाइड्रोजन उत्पादन क्षमता स्थापित करना है, जिसके साथ लगभग 125 गीगावाट की संबद्ध नवीकरणीय ऊर्जा क्षमता वृद्धि होगी।
- ii. कुल 8 लाख करोड़ रुपये का निवेश और 6 लाख से अधिक नौकरियों का सृजन होने का अनुमान।

यह मिशन अखिल भारतीय स्तर पर कार्यान्वित किया गया है तथा इसमें कोई स्थान विशेष लक्ष्य नहीं है।

- (घ) सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को एनजीएचएम के लिए अंतर्गत लक्ष्यों को प्राप्त करने में प्रमुख हितधारकों के रूप में व्यवस्था की गई है। उपकरण निर्माण, इंजीनियरिंग सेवाओं, प्रचालन और रखरखाव, और तकनीकी नवाचार में अपनी क्षमताओं के साथ, एमएसएमई, ग्रीन हाइड्रोजन संयंत्रों के विभिन्न उपकरणों के विनिर्माण सहित एक मजबूत ग्रीन हाइड्रोजन आपूर्ति श्रृंखला के विकास में योगदान करने के लिए अच्छी स्थिति में हैं।

नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) ने दिनांक 29 अप्रैल 2025 को “ग्रीन हाइड्रोजन आपूर्ति श्रृंखला में सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई)” के लिए अवसर विषय पर एक-दिवसीय राष्ट्रीय कार्यशाला का आयोजन किया। कार्यशाला में भारत में ग्रीन हाइड्रोजन पारिस्थितिकी तंत्र (इकोसिस्टम) के विकास में एमएसएमई के लिए अवसरों और प्रमुख भूमिका पर विचार-विमर्श किया गया।

- (ङ) सीधी लोकसभा निर्वाचन क्षेत्र से कोई हरित हाइड्रोजन प्रमाणन योजना की सूचना प्राप्त नहीं हुई है।

- (च) उपलब्ध सूचना के अनुसार, राजस्थान में दो हरित हाइड्रोजन परियोजनाएँ हैं:

- i. मेसर्स एसीएमई ने राजस्थान के बीकानेर में एक हरित अमोनिया एकीकृत प्रदर्शन और पायलट संयंत्र का निर्माण किया है, जिसकी हरित अमोनिया उत्पादन क्षमता 5 मीट्रिक

टन प्रतिदिन और हरित हाइड्रोजन उत्पादन क्षमता 500 सामान्य घन मीटर प्रति घंटा है।

- ii. मेसर्स आईनॉक्स इंडिया लिमिटेड ने राजस्थान के चित्तौड़गढ़ में 190 टन प्रति वर्ष क्षमता का एक हरित हाइड्रोजन उत्पादन संयंत्र चालू किया है।

DELAY IN STIPEND DISBURSEMENT UNDER MAULANA AZAD NATIONAL FELLOWSHIP

507. ADV. ADOOR PRAKASH:

SHRI K. C. VENUGOPAL:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government is aware that the research students those who are already under the Maulana Azad National Fellowship have not received their stipends since December 2024, if so, the details thereof along with the reasons for delay in the disbursement of stipend;
- (b) the details of the reason for not releasing funds to the National Minorities Development and Finance Corporation (NMDFC) by the Ministry since October-November 2024 along with the current status of the fund release process;
- (c) whether the 4.9 per cent reduction in funding for the fellowship in the year 2025-26 budget has contributed to the delay in stipend disbursement, if so, the manner in which it has delayed the stipend disbursement;
- (d) whether the Government has taken immediate measures or proposes to release the stipend and to prevent such delay in the future and if so, the details thereof; and

(e) the details of the alternative measures or schemes which are being considered to support PhD researchers for minority communities given that the fellowship was terminated for new applicants in the year 2022-23?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):

(a) to (d) Maulana Azad National Fellowship (MANF) scheme has been discontinued from 2022-23 onward in view of the overlap among the other fellowship schemes. However, the existing MANF fellows will continue to receive fellowships till the end of their respective tenure. Committed liabilities under MANF were not paid from January onwards pending approval.

Recently, necessary approval was obtained on the release of funds to those students who have been on-boarded under the MANF in terms of the scheme guidelines/ DBT Mission guidelines. Following this, Ministry has released funds to nodal agency for disbursement of fellowship.

(e) The UGC and CSIR Fellowship Schemes are open for candidates of all social categories and communities including minorities. Further, students from minority communities are also covered under National Fellowship Schemes for Scheduled Castes and OBC's implemented by Ministry of Social Justice & Empowerment.

CALORIE AND EXPENDITURE BASE POVERTY LINE

508. SHRI SUDAMA PRASAD:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Government is aware of the report published in the Indian Express dated 01/06/2025 highlighting that calorie/expenditure-based poverty lines hide widespread food deprivation, as up to 40% of rural and 20–30% of urban households cannot afford two basic meals daily;
- (b) the details of reason for continuing to rely on poverty indicators that ignore key household expenses like healthcare and education that reduce food consumption, details of any alternative method in place;
- (c) whether the Government has considered adopting a Thali based consumption to check real deprivation for targeted welfare scheme, if so, the details thereof;
- (d) the details of the steps that have been taken since the Household Consumption Expenditure Survey (HCES) 2023 report to reform poverty measurement to include tangible food access and dietary quality; and
- (e) the details of the bodies/committees responsible for poverty data collection to ensure poverty reduction along with the data on poverty during the last ten years, State and district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (e) Sir, the Indian Express dated 01/06/2025 does not contain any report which highlights that calorie/expenditure-based poverty lines hide widespread food deprivation, as up to 40% of rural and 20–30% of urban households cannot afford two basic meals daily.

In 2021, the Government of India has developed a comprehensive index known as Multidimensional Poverty Index (MPI) to measure poverty by capturing overlapping deviations in dimensions such as health, education and standard of living, covering 12 indicators. It measures both the share of people in poverty and the degree to which they are deprived. The second edition of the index was released in 2023. As per the National MPI Report, 2023 released by NITI Aayog, the proportion of population in multidimensional poverty declined from 24.85% to 14.96% between 2015-16 and 2019-21, indicating that about 135.5 million persons have escaped poverty during the period. Further, as per the discussion paper 'Multidimensional Poverty in India since 2005-06' published by NITI Aayog, multidimensional poverty in India is estimated to have declined from 29.17% in 2013-14 to 11.28% in 2022-23 indicating that 24.82 crore people have escaped poverty during this period. It is a major contribution towards achieving SDG target 1.2 that aims to reduce "at least by half the proportion of men, women and children of all ages living in poverty in all its dimensions according to national definitions" . This indicates that India is well on course to achieve the SDG target 1.2 much ahead of 2030.

National Statistics Office (NSO) under the Ministry of Statistics & Programme Implementation (MoSPI) conducted two back-to-back surveys on Household Consumption Expenditure during August, 2023-July, 2024 and August, 2022-July, 2023 wherein information on consumption of around 405 food and non-food items by the household have been collected including

education, medical, etc. The reports of HCES 2022-23 and HCES 2023-24 have been released in June 2024 and January 2025 respectively.

Robust and well-defined mechanisms are employed in surveys of MoSPI which undergo periodic improvements based on evolving needs, feedback, and advancements in methodologies to enhance their effectiveness. For the purpose of reviewing and validating official statistics, MoSPI has constituted Committees/Working Groups (WG) which consist of expert members from various spheres such as Central Ministries/Departments, State/UTs, academia, research, economics, finance, etc.

COAL SELLING BY SINGARENI COLLIERIES

509. DR. KADIYAM KAVYA:

Will the Minister of **COAL** be pleased to state:

(a) the details of policy on selling coal by Singareni Collieries to Public and Private Sectors; and

(b) the measures taken by the Government to ensure transparency along with the benefits for Telangana State?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) Ministry of Coal with an objective for overall development of coal industry, greater transparency in coal allocation, ease of doing business as well as to foster competitive and fair-trade environment, has framed various policies followed by timely amendments in order to keep them in synchronization and alignment with changing needs of the market. These policies encompass sale

by coal PSU's to both public and private players and have ensured transparency in allocation and availability of coal. This in turn has resulted in increased business activity, employment generation, royalty and other taxes collections which consequently have benefited all the States including the State of Telangana.

The following policy/guidelines issued by Ministry of Coal are also being followed by the Singareni Collieries Company Limited (SCCL) for selling of coal to various category of industries:-

- i. SHAKTI Policy dated 22.05.2017 for allocation of coal linkages to the Power Sector (as amended on 25.03.2019 and 08.11.2023).
- ii. Policy for Auction of linkages of Non-Regulated Sector (NRS) dated 15.02.2016 (as amended on 01.06.2020) for coal linkages to NRS.
- iii. New Coal Distribution Policy dated 18.10.2007 (as amended on 26.07.2013, 04.09.2013, 27.09.2016 and 11.04.2022) for Pre-SHAKTI and Pre-NRS Linkage Auction Policy era linkages as well as for e-auctions and allocation of coal to Micro, Small and Medium Enterprises (MSMEs).
- iv. Bridge Linkage Policy dated 08.02.2016 for short-term coal linkage to Central and State Public Sector Undertakings.

With the Revised SHAKTI Policy, 2025, the provisions of the SHAKTI Policy, 2017 (as amended) have been superseded and all the fresh coal linkages to the Power Sector by SCCL shall be under the Revised SHAKTI Policy, 2025.

सिलचर रेलवे स्टेशन पर अतिथि गृह/विश्राम गृह

510. श्री परिमल शुक्लबैद्य:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का सिलचर रेलवे स्टेशन पर यात्रियों की सुविधा के लिए अतिथि गृह या विश्राम गृह बनाने का विचार है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का सिलचर रेलवे स्टेशन पर रेल कर्मचारियों के लिए पर्याप्त रेलवे आवासों की उपलब्धता सुनिश्चित करने हेतु कदम उठाने का विचार है;
- (घ) यदि हाँ, तो कितने रेलवे आवासों का निर्माण प्रस्तावित है;
- (ङ) क्या सरकार का सिलचर रेलवे स्टेशन से चलने वाली लोकल ट्रेनों के स्थान पर डेमू ट्रेन चलाए जाने का विचार है; और
- (च) यदि हाँ, तो उक्त प्रक्रिया की वर्तमान स्थिति क्या है और उक्त प्रक्रिया के कब तक कार्यान्वित होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च) भारतीय रेल पर स्टेशनों का विकास/उन्नयन एक सतत् और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्य आवश्यकता, पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अधीन किए जाते हैं।

असम राज्य में स्थित सिलचर रेलवे स्टेशन पर यात्रियों की सुविधा के लिए तीन विश्राम कक्ष (डबल बेड वाले) और एक डोरमेटरी (छह बेड वाला) मौजूद हैं। हाल के वर्षों में, सिलचर स्टेशन पर यात्री सुविधाओं से संबंधित विभिन्न कार्य किए गए हैं, जिनमें प्लेटफॉर्म की सतह में सुधार, प्रतीक्षालय, प्लेटफॉर्म शेल्टर, सर्कुलेटिंग एरिया, पहुँच मार्ग, लिफ्टों का प्रावधान आदि शामिल हैं।

इसके अतिरिक्त, सिलचर रेलवे स्टेशन को अमृत भारत योजना के अंतर्गत विकसित करने के लिए चिह्नित किया गया है। इस योजना में दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे

स्टेशनों के विकास की संकल्पना की गई है। इसमें प्रत्येक ऐसे रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशनों पर स्टेशन तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनुसार लिफ्ट/एस्केलेटर, प्लेटफार्म की सतह और प्लेटफार्म के ऊपर कवर स्वच्छता, निःशुल्क वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से स्टेशन भवन में सुधार, स्टेशन का शहर के दोनों भागों के साथ एकीकरण, मल्टीमोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टरों के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों की पहचान की गई है, जिनमें से 50 स्टेशन असम राज्य में स्थित हैं। असम राज्य में अमृत भारत स्टेशन योजना के अंतर्गत विकसित करने के लिए चिह्नित स्टेशनों के नाम निम्नानुसार हैं:-

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
असम	50	अमगुरी, अरुणाचल, चपरमुख, धेमाजी, धुबरी, डिब्रूगढ़, दीफू, दुलियाजान, फकीराग्राम जंक्शन, गौरीपुर, गोहपुर, गोलाघाट, गोसाई गांव हॉल्ट, गुवाहाटी, हैबरगांव, हरमुती, होजाई, जगीरोड, जोरहाट टाउन, कामाख्या, कोकराझार, लंका, लेडो, लामडिंग, माजबाट, माकुम जंक्शन, मार्गोरिता, मारियानी, नुरकंगसेलेक, नाहरकटीया, नलबाड़ी, नामरूप, नारंगी, न्यू बोंगाईगांव, न्यू हाफलंग, न्यू करीमगंज, न्यू तिनसुकिया, उत्तरी लखीमपुर, पाठशाला, रंगापाड़ा नार्थ उत्तर, रंगिया जंक्शन, सरूपथार, सिबसागर टाउन,

		सिलापथार, सिलचर, सिमालुगुड़ी, तंगला, तिनसुकिया, उदालगुड़ी, विश्वनाथ चारआली

अमृत भारत स्टेशन योजना के अंतर्गत सिलचर स्टेशन के विकास हेतु मास्टर प्लानिंग शुरू कर दी गई है। यह एक पुनरावृत्तीय प्रक्रिया है जिसमें अनुकूलन की आवश्यकता है और इस चरण में ऐसे अनुकूलन के लिए समय-सीमा को इंगित नहीं किया जा सकता।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन सामान्यतः योजनाशीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत निधियों के आवंटन का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। असम राज्य को पूर्वोत्तर सीमा रेलवे द्वारा कवर किया जाता है। इस जोन के लिए योजना शीर्ष-53 के अंतर्गत वित्त वर्ष 2025-26 में 554 करोड़ रुपये आबंटित किए गए हैं।

इस समय, सिलचर रेलवे स्टेशन पर 243 रेलवे क्वार्टर उपलब्ध हैं, जिन सभी में रेल कर्मचारी रह रहे हैं। रेलवे ने आवश्यकता के अनुरूप 100 अतिरिक्त स्टाफ क्वार्टरों की पहचान की है और पहले चरण में 22 नए क्वार्टरों का निर्माण कार्य शुरू कर दिया गया है।

भारतीय रेल में पैसेंजर ट्रेन को मेमू और डेमू सेवाओं में प्रतिस्थापित करना एक सतत प्रक्रिया है, जो परिचालनिक व्यवहार्यता, मेमू/डेमू रेकों की उपलब्धता, प्रतिस्पर्धी मांग आदि जैसे कारकों पर निर्भर है।

INDIA'S PRIVATE HAJ QUOTA

511. SHRIMATI D. K . ARUNA:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) whether States have pointed out that the sudden cut in India's private Haj quota had caused distress to thousands of pilgrims and urged to engage with the Saudi authorities and seek an expeditious resolution to solve this issue to increase the quota along with subsidy given under Haj quota since inception of the Scheme, if so, the details thereof, State-wise;

(b) the details of Haj pilgrims this year and list of beneficiaries completing their pilgrimage to Mecca and Madina and quota sanctioned this year compared to last twenty-two years along with the details of subsidy given to each person for eligible first-time Haj pilgrims; and

(c) the details of funds sanctioned, spent on each pilgrim, demands of each State received and action taken, future action plan worked out, State-wise and the manner in which the Government could help address these issues to achieve themes and goals of Viksit Rajya-Viksit Bharat-2047 as part of it?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) The Ministry of Minority Affairs along with the Ministry of External Affairs held several rounds of discussion with the Saudi Authorities regarding the complete restoration of India's Private Haj Quota, which was reduced for Haj 2025. Further, a meeting of Minister of Minority Affairs, Govt. of India with the Minister of Hajj & Umrah, Kingdom of Saudi Arabia was held in this context. The Saudi Authorities thereafter agreed and restored India's Private Quota of 10,000 pilgrims for Haj 2025.

(b) and (c) The details of quota sanctioned and pilgrims proceeded for Haj during last 20 years is given in the enclosed **Statement**. Further, the Government has discontinued the pilgrim subsidy for Haj from the year 2018. The Government has sanctioned Rs. 102.81 Cr. for conducting Haj 2025, which was mainly spent for paying salaries to deputationist for managing Haj, providing medical facilities to pilgrims at Makkah and Madinah, etc.

STATEMENT

Details of quota sanctioned and Pilgrims proceeded for Haj		
HAJ	Quota Sanctioned	Pilgrims Proceeded
YEAR	TOTAL	TOTAL
2005	82000	80772
2006 – I	100000	99660
2006 – II	110000	108816
2007	110000	110415
2008	123211	121787
2009	120500	120127
2010	125850	126018
2011	125000	124901
2012	125110	125064
2013	121420	121338
2014	100020	99914
2015	100020	99868
2016	100020	99902
2017	125025	124852
2018	128702	128690

2019	140000	139987
2020	125025	Haj cancelled due to COVID
2021	—	
2022	56637	56634
2023	139720	139429
2024	140020	139964
2025	122518	122422

SHORNUR- MANGALORE RAILWAY LINE

512. SHRI SHAFI PARAMBIL:

SHRI M. K. RAGHAVAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government proposes to establish third and fourth Railway lines in between Trivandrum and Mangalore segment under Trivandrum and Palakkad division particularly Shornur of Southern Railway;
- (b) if so, the details thereof including timeframe and if not, the reasons therefor;
- (c) whether the Government is aware of the inadequacy of the railway infrastructure in Kerala which is unable to cope with the increasing demands of the passengers in North Kerala;
- (d) if so, the tentative dates of starting the project;
- (e) whether the Government plans to introduce Namo Bharat Rapid Rail service in Kerala; and

(f) if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) The Government of India is working diligently to strengthen the railway network in Kerala. To strengthen the railway network passing through Kerala, the following surveys have been sanctioned:

SN	Route	Length
1	Mangaluru – Shoranur 3 rd & 4 th Line	308 Km
2	Shoranur – Coimbatore 3 rd & 4 th Line	99 Km
3	Shoranur – Ernakulam 3 rd Line	107 Km
4	Ernakulam - Kayankulam 3 rd Line	115 Km
5	Kayankulam - Thiruvananthapuram 3 rd Line	105 Km
6	Thiruvananthapuram – Nagercoil 3 rd Line	71 Km

Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise/UT wise/District wise as the Railway projects may span across State/UT/District boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational

requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

After firming up of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

As on 01.04.2025, 06 projects (02 new lines, and 04 Doubling) of total length of 266 Km, costing ₹9,415 crore, falling fully/partly in the State of Kerala, are at various stages of planning and implementation, out of which 26 Km length has been commissioned and an expenditure of ₹3,250 crore has been incurred upto March, 2025. The summary is as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2025 (₹ in Cr.)
New Line	2	146	0	309
Doubling/ Multitracking	4	120	26	2,941
Total	6	266	26	3,250

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:

Total Land required for Projects in Kerala	476 Ha
Land Acquired	73 Ha (15%)
Balance Land to be acquired	403 Ha (85%)

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala. Railway had deposited ₹2112 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 Km)	416	24	392
2.	Ernakulam – Kumbalam Patch Doubling (8 Km)	4	3	1
3.	Kumbalam - Turavur Patch Doubling (16 Km)	10	9	1
4.	Trivandrum – Kanyakumari Doubling (87 Km)	41	36	5
5.	Shoranur – Vallathol Doubling (10 Km)	5	0	5

Railway network straddles across State boundaries. Accordingly, trains are introduced across such boundaries as per network requirement. Presently, 04 Namo Bharat Rapid Rail train services are being operated on Indian Railway network. Further, during the period 2022-23 and 2024-25 (till June, 2025), 10 new train services including 04 Vande Bharat train services (on originating/terminating basis) have been introduced, serving various stations located in the State of Kerala. Besides, introduction of train services including Namo Bharat Rapid Rail train service is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, availability of resources, etc.

दूरदर्शन फ्री डिश सेवा का विस्तार

513. श्री भोजराज नाग:

श्री आलोक शर्मा:

डॉ. भोला सिंह:

सुश्री कंगना रनौत:

श्री खगेन मुर्मु:

श्री भर्तृहरि महताब:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) हाल के वर्षों में पंजीकृत प्रकाशनों और निजी उपग्रह टीवी चैनलों की संख्या किस प्रकार बढ़ी है; और
- (ख) विशेषकर हिमाचल प्रदेश के मण्डी और ग्रामीण या दूरस्थ क्षेत्रों में दूरदर्शन फ्री डिश, डीटीएच सेवाओं और आकाशवाणी के प्रसारण क्षेत्र में विस्तार से संबंधित ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) और (ख) भारत में एक जीवंत प्रेस और मीडिया इकोसिस्टम है जिसमें हाल के वर्षों में बढ़ोतरी हुई है, जो निम्नलिखित है:

- भारत के प्रेस महापंजीयक के पास पंजीकृत प्रकाशनों की संख्या वर्ष 2014-15 में 1.05 लाख से बढ़कर वर्ष 2024-25 में 1.55 लाख हो गई है।
- प्राइवेट सैटेलाइट टीवी चैनलों की संख्या भी वर्ष 2014-15 में 821 से बढ़कर वर्ष 2024-25 में 908 हो गई है।

आज की तारीख तक, डीडी फ्री डिश पर 92 प्राइवेट चैनल और 50 दूरदर्शन चैनल उपलब्ध हैं। प्राइवेट चैनल और डीडी चैनल, दोनों विभिन्न क्षेत्रीय भाषाओं में संचालित होते हैं जिससे देशभर में दर्शकों तक व्यापक पहुँच सुनिश्चित होती है।

देश भर में प्रसार भारती के नेटवर्क का विस्तार एक सतत प्रक्रिया है जिसे प्रसारण अवसंरचना एवं नेटवर्क विकास (बीआईएनडी) स्कीम 2021-26 के तहत किया जाता है।

इस स्कीम के तहत, हिमाचल प्रदेश में तीन ट्रांसमीटरों हेतु अनुमोदन प्रदान किया गया है। इनमें मंडी में 5 किलोवाट का एक ट्रांसमीटर तथा चंबा और धरमपुर, प्रत्येक में 1 किलोवाट एफएम ट्रांसमीटर शामिल हैं।

STATUS OF BARGARH-NUAPADA RAILWAY LINE

514. SHRI PRADEEP PUROHIT:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the current status of the Bargarh to Nuapada railway line project, along with the estimated expenditure incurred till date;

- (b) the details of the timeline set for land acquisition for the project and the projected cost for this phase;
- (c) the details of the expected date for issuance of the tender for this project and the budget allocated for initial works; and
- (d) the estimated timeline for the completion of the railway line along with a detailed breakdown of the anticipated total expenditure for the project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Bargarh Road – Nawapara Road New Line (138.32 Km) Railway Project has been sanctioned at a cost of ₹ 2622 Cr. recently.

The project has been notified as a special Railway Project for land acquisition through the State Government. Competent Authority for Land Acquisition (CALA) has been appointed and Notification has also been issued for acquisition of land of some of the villages. An outlay of ₹ 43 Cr. has been provided for the current financial year i.e. 2025-26.

The completion of any Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, deposition of cost share by State Government in cost sharing projects, priority of projects, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc.

NEW TELECOM TOWERS IN TAMIL NADU**515. SHRI C. N. ANNADURAI:****SHRI G. SELVAM:****SHRI NAVASKANI K.:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of villages in Tamil Nadu where new telecom towers have been installed during the last five years, year and district-wise;
- (b) the number of towers installed under Government schemes such as USOF, BharatNet, or 4G Saturation Scheme in Tamil Nadu;
- (c) whether any villages in Tamil Nadu, particularly in hilly, forested, or tribal areas, still remain without mobile network coverage, if so, the number and names of such uncovered villages as per the latest Government survey and the timeline for providing connectivity to these villages;
- (d) the role of Universal Service Obligation Fund (USOF) in expanding mobile and internet services in Tamil Nadu;
- (e) the total amount sanctioned and utilised under USOF projects in the State during the last five years; and
- (f) the details of the districts and villages that have benefited from these projects?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
PEMMASANI CHANDRA SEKHAR):**

- (a) to (c) The Year wise and District wise details of villages in Tamil Nadu where new telecom towers have been installed in the last five years are available on

Digital Bharat Nidhi (DBN) [erstwhile Universal Service Obligation Fund (USOF)] website (<https://usof.gov.in/en/home>). Total 256 number of towers for provisioning of mobile services have been installed under the DBN funded 4G Saturation Scheme in Tamil Nadu. The details of 5 villages that do not have mobile coverage in Tamil Nadu is available on DBN website (<https://usof.gov.in/en/home>).

(d) Number of Gram Panchayats (GPs) connected under BharatNet project and number of villages connected under 4G Saturation Scheme in Tamil Nadu are available on DBN website (<https://usof.gov.in/en/home>).

(e) Rs. 1,610.11 crore have been utilized under various schemes funded through DBN during last five years (FY 2020-21 to FY 2024-25) for the State of Tamil Nadu.

(f) Details of the district and villages beneficated from DBN projects are available on Digital Bharat Nidhi website (<https://usof.gov.in/en/home>).

जबलपुर में रेलवे नेटवर्क का विस्तार

516. श्री आशीष दुबे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में रेलवे नेटवर्क का निरंतर विस्तार हो रहा है;
- (ख) यदि हाँ, तो विगत दस वर्षों में कुल कितनी एकल लाइनों को दोहरी लाइनों में परिवर्तित किया गया है और उनका राज्य-वार ब्यौरा क्या है;
- (ग) क्या जबलपुर से भी रेलवे नेटवर्क सेवाओं का विस्तार किया गया है; और
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेलवे-वार किया जाता है, न कि राज्य-वार क्योंकि रेल परियोजनाएं राज्य सीमाओं के पार भी संचालित होती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगों रेलवे की अपनी परिचालनिक आवश्यकता, सामाजिक-आर्थिक महत्वों आदि के आधार पर शुरू किया जाता है, जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

भारतीय रेल में, 01.04.2025 तक कुल 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइन, 33 आमान परिवर्तन और 244 दोहरीकरण) स्वीकृत की गई हैं, जिनकी लागत लगभग 6.75 लाख करोड़ रुपये है, जिनमें से 12,769 किलोमीटर लंबाई को कमीशन किया गया है और मार्च, 2025 तक लगभग 2.91 लाख करोड़ रुपये का व्यय किया जा चुका है। सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया गया है।

भारतीय रेल में नई रेल लाइन बिछाना/कमीशनिंग का विवरण नीचे दिया गया है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी./दिन
2014-25	34,428 कि.मी.	8.57 कि.मी./दिन (2 गुना से अधिक)

भारतीय रेल में एकल रेलपथ खंडों को मल्टी-ट्रैक खंडों में परिवर्तित करने का विवरण नीचे दिया गया है:-

अवधि	कमीशन किया गया दोहरीकरण कार्य	दोहरीकरण की औसत कमीशनिंग
2009-14	1875 कि.मी.	375 कि.मी./ वर्ष
2014-25	18,558 कि.मी.	1687 कि.मी./ वर्ष (लगभग 5 गुना)

भारतीय रेल में मल्टी-ट्रैकिंग परियोजनाओं के लिए औसत वार्षिक बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	2,461 करोड़ रुपये प्रति वर्ष
2014-25	20,882 करोड़ रुपये (लगभग 8 गुना)

मध्य प्रदेश राज्य में रेलवे अवसंरचना परियोजनाएं दक्षिण पूर्व मध्य रेलवे, पश्चिम मध्य रेलवे, मध्य रेलवे, उत्तर पश्चिम रेलवे, पूर्व मध्य रेलवे, उत्तर मध्य रेलवे और पश्चिम रेलवे द्वारा कवर की जाती हैं। रेल परियोजनाओं का क्षेत्रीय रेल-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया गया है।

पिछले तीन वर्षों अर्थात वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष के दौरान जबलपुर सहित मध्य प्रदेश राज्य में कुल 5,523 किलोमीटर लंबाई के 59 सर्वेक्षण कार्य (17 नई लाइन और 42 दोहरीकरण) पूर्णतः/आंशिक रूप से स्वीकृत किए गए हैं, जैसे:-

(i) गोंदिया-जबलपुर लाइन का दोहरीकरण (231 कि.मी.): इस परियोजना की विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है, जिसकी अनुमानित लागत 4671 करोड़ रुपये है।

(ii) मानिकपुर-जबलपुर-इटारसी के बीच तीसरी लाइन (519 कि.मी.): इस परियोजना की विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है और इस परियोजना की अनुमानित लागत 9461 करोड़ रुपये है।

विस्तृत परियोजना रिपोर्ट तैयार होने के बाद, परियोजना को मंजूरी देने के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और नीति आयोग, वित्त मंत्रालय आदि से आवश्यक अनुमोदन की आवश्यकता होती है।

पालम और शाहबाद रेलवे स्टेशनों पर अंडरपास

517. श्री रामवीर सिंह बिधूड़ी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या रेलवे का विचार दक्षिण दिल्ली लोक सभा निर्वाचन क्षेत्र के पालम रेलवे स्टेशन के निकट रेलवे क्रॉसिंग और शाहबाद रेलवे स्टेशन के निकट रेलवे क्रॉसिंग पर अंडरपास बनाने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) क्या रेलवे का इन स्टेशनों के निकट रेलवे फाटकों के बंद होने के कारण उत्पन्न होने वाली समस्या से जनता को राहत प्रदान करने के लिए अंडरपास का निर्माण करने का विचार है, क्योंकि हजारों लोग प्रतिदिन घंटों तक यातायात में फंसे रहते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) और (ख) भारतीय रेल में समपारों के स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल कार्यों को स्वीकृत करना एक सतत् और गतिशील प्रक्रिया है। गाड़ी परिचालन की संरक्षा, गाड़ियों की

गतिशीलता एवं सड़क उपयोगकर्ताओं पर इसके प्रभाव और व्यवहार्यता के आधार पर ऐसे कार्यों की प्राथमिकता निर्धारित की जाती है और इन्हें शुरू किया जाता है।

भारतीय रेल पर वर्ष 2004-14 की तुलना में वर्ष 2014-25 (जून 2025) की अवधि के दौरान निर्मित ऊपरी सड़क पुलों/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी सड़क पुल/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (जून 2025)	13,426 अदद (इसमें दिल्ली राज्य के भी 14 अदद शामिल हैं)

01.04.2025 की स्थिति के अनुसार, भारतीय रेल पर 1,00,860 करोड़ रुपए की लागत पर 4,402 अदद ऊपरी सड़क पुलों/निचले सड़क पुलों को स्वीकृत किया गया था जिसमें दिल्ली राज्य में 649 करोड़ रुपए की लागत वाले 16 अदद ऊपरी सड़क पुल/निचले सड़क पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

दिल्ली-रेवाड़ी खंड पर कि.मी. 18/0-1 पर समपार सं. 15 (पालम रेलवे क्रॉसिंग) और कि.मी. 20/9-21/0 पर समपार सं. 17 (शाहबाद रेलवे क्रॉसिंग) के स्थान पर निचले सड़क पुलों के निर्माण कार्य स्वीकृत किए गए हैं। दोनों कार्यों के लिए सामान्य व्यवस्था आरेख अनुमोदित कर दिए गए हैं। विस्तृत अनुमान भी स्वीकृत कर दिए गए हैं।

इसके अलावा, समपार सं. 17 (शाहबाद) से 1.3 कि.मी. की दूरी पर सीमित ऊंचाई वाला सबवे सं.18 और समपार सं.15 (पालम) से 200 मीटर की दूरी पर एक ऊपरी सड़क पुल मौजूद है, जिनका रेलपथ क्रॉसिंग के लिए उपयोग किया जा रहा है।

ऊपरी सड़क पुल/निचले सड़क पुल कार्यों का पूरा होने और उनकी कमीशनिंग समपार को बंद करने के लिए सहमति प्रदान करने हेतु राज्य सरकार का सहयोग, पहुँच मार्ग का संरेखण तय

करना, सामान्य व्यवस्था आरेख अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाना, जन उपयोगी सुविधाओं की शिफ्टिंग, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ, परियोजना क्षेत्र/कार्य स्थलों में कानून-व्यवस्था, जलवायु परिस्थितियों के कारण परियोजना स्थल विशेष के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/कार्यों के समापन समय को प्रभावित करते हैं।

डाक सेवाओं का डिजिटलीकरण

518. श्री संजय हरिभाऊ जाधव:

श्री अरविंद गणपत सावंत:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा देश में डाक सेवाओं में सुधार हेतु क्या कदम उठाए गए हैं/उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) सरकार द्वारा देश में, विशेषकर ग्रामीण क्षेत्रों में, सुगम्य डाक सेवाओं के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) सरकार द्वारा देश में डाक व्यवस्था को सुव्यवस्थित करने और उसकी प्रगति सुनिश्चित करने के लिए क्या तात्कालिक कदम उठाए गए हैं;
- (घ) क्या डिजिटल प्रणाली का इस पर कोई प्रभाव पड़ा है और डाक सेवाओं के डिजिटलीकरण के संबंध में सरकार द्वारा प्राप्त उपलब्धियों का ब्यौरा क्या है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार ग्रामीण क्षेत्रों में डाक सेवाओं को सुगम्य और विश्वसनीय बनाने के लिए कोई विशेष योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(च) क्या वर्ष 2025-26 के बजट में महाराष्ट्र के डाकघरों के लिए कोई वित्तीय सहायता प्रस्तावित है; और

(छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ग) देशभर में डाक प्रणाली को सुव्यवस्थित करने तथा डाक सेवाओं में सुधार करने के लिए डाक विभाग द्वारा उठाए गए/उठाए जा रहे कदम निम्नानुसार हैं :-

(i) 1898 के डाकघर अधिनियम को प्रतिस्थापित करने हेतु पारित किया गया 'डाकघर अधिनियम, 2023' 18 जून 2024 को लागू किया गया, इस अधिनियम में सरलीकृत और प्रौद्योगिकी आधारित फ्रेमवर्क को स्थापित करके डिजिटल गवर्नेंस और सर्विस डिलिवरी के क्षेत्र में आमूलचूल परिवर्तन करने पर ध्यान केंद्रित किया गया है।

(ii) विभाग ने हब-एंड-स्पोक मॉडल को अपनाकर तथा छंटाई एवं मेल प्रोसेसिंग सुविधाओं का आधुनिकीकरण करते हुए 'मेल नेटवर्क का इष्टतम प्रयोग' संबंधी परियोजना (एमएनओपी) शुरू की है।

(iii) ग्राहकों को बुकिंग और डिलिवरी की स्थिति के बारे में जानकारी उपलब्ध कराने के उद्देश्य से मोबाइल आधारित डिलिवरी ऐप तथा एसएमएस नोटिफिकेशन प्रणाली के माध्यम से स्पीड पोस्ट, रजिस्टर्ड पोस्ट तथा पार्सलों के लिए रियल टाइम ट्रैकिंग शुरू की गई है।

(iv) पारदर्शिता और दक्षता बढ़ाने के लिए पत्र-पेटियों की इलेक्ट्रॉनिक क्लियरेंस और विभागीय वाहनों की रियल टाइम जीपीएस ट्रैकिंग लागू की गई है।

(v) ऑनलाइन बुकिंग सुविधा शुरू की गई है, जिससे ग्राहक अपने घर से सुविधानुसार वस्तुओं की ऑनलाइन बुकिंग कर सकते हैं।

(vi) पार्सल नेटवर्क की प्रचालन संबंधी दक्षता और निरंतरता सुनिश्चित करने के लिए, 188 पार्सल हब (79 लेवल-1 और 109 लेवल-2) स्थापित करके इसे उल्लेखनीय रूप से सुदृढ़ किया गया है।

इसके अतिरिक्त, 234 नोडल डिलिवरी केंद्र स्थापित किए गए हैं, जो 1600 पिनकोड कवर करते हैं, जिसमें प्रतिदिन डिलीवर किए जाने वाले कुल पार्सलों का 30 प्रतिशत हैंडल किया जाता है।

(vii) पार्सल पैकेजिंग नीति कार्यान्वित की गई है, जिसमें पारगमन (इन-ट्रांजिट) के दौरान होने वाली क्षति को रोकने के लिए सुरक्षित और मानकीकृत पैकेजिंग सुविधा प्रदान करने हेतु 1408 पार्सल पैकेजिंग यूनिट्स स्थापित की गई हैं।

(viii) देशभर में पासपोर्ट सेवाओं तक पहुंच और आउटरीच बढ़ाने के लिए 450 डाकघर पासपोर्ट सेवा केंद्र (पीओपीएसके) स्थापित किए गए हैं।

(ix) देश भर में 13,352 डाकघरों में आधार सेवाएं प्रचालनरत हैं, जिसमें नामांकन, बायोमैट्रिक अद्यतनीकरण और 'डेमोग्रेफिक त्रुटि सुधार' संबंधी सुविधाएं प्रदान की जा रही हैं।

(ख) और (ड) जी, हां। विभाग द्वारा ग्रामीण क्षेत्रों में डाक सेवाओं को सुलभ और विश्वसनीय बनाने के लिए उठाए गए कदम निम्नानुसार हैं :

(i) ग्रामीण क्षेत्रों में डाक सेवा तक पहुंच में सुधार करने के लिए, वर्ष 2018 में इंडिया पोस्ट पेमेंट्स बैंक (आईपीपीबी) की शुरुआत की गई जिससे 1.64 लाख से अधिक शाखा डाकघर डिजिटल बैंकिंग सेवाएं प्रदान करने में समर्थ हुए हैं।

(ii) द्वार पर वित्तीय सेवाएं मुहैया कराने, पारंपरिक बैंक शाखाओं पर निर्भरता कम करने और लास्ट माइल कनेक्टिविटी बढ़ाने के लिए, लगभग 1.90 लाख डाकियों और ग्रामीण डाक सेवकों (जीडीएस) को स्मार्टफोन एवं बायोमीट्रिक उपकरण से लैस किया गया है।

(iii) लेखादेय मेल की डिलिवरी के संबंध में मोबाइल एप्लीकेशन के माध्यम से रियल-टाइम अपडेट प्रदान किया जाता है, ताकि पारदर्शिता और विश्वसनीयता को बढ़ाया जा सके।

(iv) ई-मनीआर्डर और ई-पोस्टल आर्डर जैसे डिजिटल उत्पादों को आमजन के लिए उपलब्ध कराया गया है, जिसे इंटरनेट का प्रयोग करके मोबाइल और कम्प्यूटर के माध्यम से एक्सेस किया जा सकता है।

(v) प्रचालन प्रणाली को और अधिक प्रभावी बनाने एवं ग्रामीण सेवा डिलिवरी को बढ़ावा देने के लिए, विभाग द्वारा विद्यालयों और पंचायत घरों में आधार कैंप आयोजित किए जा रहे हैं, जिसमें द्वार पर नामांकन एवं अद्यतनीकरण सेवाएं प्रदान की जाती हैं।

(vi) पीओपीएसके और आधार सेवाओं के अतिरिक्त, भारतीय डाक ने द्वार पर वित्तीय सत्यापन सेवाएं प्रदान करने के लिए कई साझेदारियों की हैं। विभाग ने एएमएफआई-मेंबर म्यूचुअल फंड (जैसे – एसबीआई म्यूचुअल फंड और निप्पोन इंडिया म्यूचुअल फंड) के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं। इससे 1.64 लाख से भी अधिक डाकघर कार्यालयों से पोस्टल स्टाफ केवाईसी डाक्यूमेंटेशन करने में सक्षम हुए हैं, इससे निवेश भागीदारी को व्यापक बनाने के उद्देश्य से शुरू की गई जन-निवेश पहल को समर्थन प्राप्त हो रहा है।

(घ) जी, हां। देश में डिजिटल प्रणाली ने डाक सेवाओं पर प्रभाव डाला है। सूचना प्रौद्योगिकी परियोजना 1.0 के तहत देशभर में किसी भी डाकघर से लेन-देन करने के लिए ग्राहकों को सुविधा प्रदान करने हेतु डाक, लेखांकन और मानव संसाधन संबंधी कार्यकलापों के लिए कोर सिस्टम इंटीग्रेटर (सीएसआई), कोर बैंकिंग समाधान (सीबीएस) और कोर बीमा समाधान (सीआईएस) शुरू करके डाकघरों को कंप्यूटरीकृत और डिजिटल बनाया गया है। इसके अतिरिक्त, ग्रामीण जनसंख्या की आवश्यकताओं को ध्यान में रखते हुए, सभी शाखा डाकघरों में स्मार्ट हस्तचालित उपकरण नामतः दर्पण (नए भारत के ग्रामीण डाकघरों का डिजिटल उन्नयन) भी उपलब्ध कराए गए हैं, ताकि यह सुनिश्चित हो सके कि डाक सेवाएं गांवों में द्वार पर डिजिटल रूप में डिलीवर हो।

इसके अतिरिक्त, आईटी 1.0 को जारी रखने और उनका अधिकतम लाभ प्राप्त करने के लिए, सरकार द्वारा डाक विभाग की आईटी आधुनिकीकरण परियोजना 2.0 (आईटी 2.0) का अनुमोदन किया गया है, जिसमें एप्लीकेशनों, इंटेलीजेंट प्लेटफार्मों और इंटर-कनेक्टेड इकोसिस्टम का एकीकरण किया गया है, ताकि विभिन्न डिलिवरी चैनलों के माध्यम से अपने हितधारकों को डाक और वित्तीय सेवाओं के लिए समावेशी इंटीग्रेटेड सिंगल विंडो व्यू प्रदान किया जा सके।

(च) और (छ) जी, हां। वित्त वर्ष 2025-26 के लिए महाराष्ट्र सर्कल को आबंटित की जा रही निधियों का विवरण निम्नानुसार है :-

बजट प्राक्कलन (गैर-स्कीम) : 52850001 (हजार रुपए में)

बजट प्राक्कलन (स्कीम) : 366436.83 (हजार रुपए में)

अनुसंधान एवं विकास में महिलाओं की भागीदारी

519. श्री बलवंत बसवंत वानखडे:

क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने महाराष्ट्र सहित विभिन्न राज्यों में अनुसंधान एवं विकास के क्षेत्र में महिलाओं की भागीदारी बढ़ाने के लिए कई योजनाएं आरंभ की हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत पांच वर्षों के दौरान उक्त योजनाओं हेतु आवंटित निधि का ब्यौरा क्या है;

(घ) क्या इन योजनाओं से विज्ञान एवं प्रौद्योगिकी में महिलाओं की रुचि बढ़ी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) और (ख) जी हाँ, सरकार ने महाराष्ट्र सहित सभी राज्यों और संघ राज्य क्षेत्रों में अनुसंधान एवं विकास में महिलाओं की भागीदारी बढ़ाने हेतु विभिन्न योजनाओं को कार्यान्वित किया है। विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) ने स्टेम (विज्ञान, प्रौद्योगिकी, इंजीनियरी और गणित) क्षेत्रों में करियर के विभिन्न चरणों में महिलाओं की भागीदारी बढ़ाने हेतु 'विज्ञान और इंजीनियरी में महिलाएं - किरण (वाइज-किरण) योजना प्रारम्भ की है। वाइज-किरण के अंतर्गत, वाइज-पीएचडी कार्यक्रम बुनियादी और अनुप्रयुक्त विज्ञान विषयों में डॉक्टरल अनुसंधान करने वाली महिलाओं को सहायित

करता है। वाइज़-पीडीएफ और वाइज़-स्कोप कार्यक्रम महिलाओं को क्रमशः पोस्ट-डॉक्टरल अनुसंधान, प्रयोगशाला आधारित अध्ययन, और प्रयोगशाला से व्यावहारिक अंतरणात्मक अनुसंधान हेतु प्रोत्साहित करते हैं। बौद्धिक सम्पदा अधिकारों में वाइज़ इंटरनशिप (वाइज़-आईपीआर) कार्यक्रम बौद्धिक सम्पदा अधिकारों में विशेषज्ञता विकसित करने के लिए एक वर्षीय सेवाकालीन प्रशिक्षण प्रदान करता है। विदुषी (महिला वैज्ञानिक सशक्तिकरण और नवोन्मेष विकास एवं प्रारंभानार्थ वृत्ति) उन वरिष्ठ महिला वैज्ञानिकों को अपने वैज्ञानिक करियर को जारी रखने और आगे बढ़ाने में सक्षम बनाती है, जो एक वर्ष के भीतर सेवानिवृत्त हो रही हैं या पहले ही सेवानिवृत्त हो चुकी हैं। फेलोशिप कार्यक्रमों के अतिरिक्त, डीएसटी कई पहलों के माध्यम से संस्थागत और नीतिगत सहायता भी प्रदान करता है, जैसे क्यूरी (नवोन्मेष और उत्कृष्टता हेतु महिला विश्वविद्यालयों में अनुसंधान का समेकन) जो अनुसंधान और विकास में भागीदारी बढ़ाने के लिए महिला संस्थानों में अनुसंधान के बुनियादी ढांचे को सुदृढ़ करता है; गति (रूपांतरणकारी स्त्री-पुरुष प्रगत संस्थान) जो संस्थानों को महिलाओं को स्टेम करियर के प्रमुख पदों तक बनाए रखने के लिए साक्ष्य-आधारित नीतियों को लागू करने के लिए प्रोत्साहित करता है; महिला विज्ञान और प्रौद्योगिकी (एसटीडब्ल्यू), जो महिलाओं की आजीविका को बढ़ाता है और महिला प्रौद्योगिकी पार्को (डब्ल्यूटीपी) के माध्यम से सामाजिक उद्यमिता को बढ़ावा देता है।

जैव प्रौद्योगिकी विभाग, विज्ञान और प्रौद्योगिकी मंत्रालय ने एक विशेष योजना “जैव प्रौद्योगिकी कैरियर उन्नति और पुनः अभिविन्यास (बायोकेयर)” फेलोशिप कार्यक्रम शुरू किया जिसका उद्देश्य जैव प्रौद्योगिकी और संबद्ध क्षेत्रों में महिला वैज्ञानिकों की भागीदारी को बढ़ाना है।

स्वास्थ्य अनुसंधान विभाग, स्वास्थ्य एवं परिवार कल्याण मंत्रालय ‘स्वास्थ्य अनुसंधान हेतु मानव संसाधन विकास’ नामक केंद्रीय क्षेत्र योजना के अंतर्गत महिला वैज्ञानिक योजना (डब्ल्यूएसएस) का कार्यान्वयन करता है। यह पहल उन महिला शोधकर्ताओं और वैज्ञानिकों को सहायित करने के लिए विशेष रूप से तैयार की गई है, जिनके करियर में मातृत्व, पारिवारिक जिम्मेदारियों या इसी तरह के अन्य कारणों से व्यवधान आया है। इस कार्यक्रम का उद्देश्य जैव

चिकित्सा और स्वास्थ्य अनुसंधान के क्षेत्र में अवसर प्रदान करके उन्हें सक्रिय अनुसंधान में लौटने के लिए प्रोत्साहित करना है। इसका मुख्य उद्देश्य प्रतिभाशाली महिला वैज्ञानिकों को मुख्यधारा के अनुसंधान में पुनः शामिल करना है।

वैज्ञानिक और औद्योगिक अनुसंधान विभाग (डीएसआईआर), विज्ञान और प्रौद्योगिकी मंत्रालय ग्रामीण और अर्ध-शहरी महिलाओं तथा स्वयं सहायता समूहों (एसएचजी) के बीच प्रौद्योगिकी अपनाने और प्रशिक्षण को बढ़ावा देने हेतु महिलाओं के लिए प्रौद्योगिकी विकास और उपयोग कार्यक्रम (टीडीयूपीडब्ल्यू) योजना का क्रियान्वयन करता है। वर्ष 2023 में, वैज्ञानिक और औद्योगिक अनुसंधान परिषद (सीएसआईआर) ने “नवोन्मेष, ग्रामीण उद्योग और उद्यमिता को बढ़ावा देने हेतु योजना (एस्पायर)” शुरू की, जिसके तहत 301 अनुसंधान एवं विकास परियोजनाएं विशेष रूप से महिला वैज्ञानिकों के लिए स्वीकृत की गईं।

(ग) पिछले पांच वर्षों के दौरान उक्त योजनाओं के लिए आबंटित/उपयोग की गई धनराशि का विवरण नीचे दिया गया है:

योजना	वित्त वर्ष 2020-21 (करोड़ रुपये में)	वित्त वर्ष 2021-22 (करोड़ रुपये में)	वित्त वर्ष 2022-23 (करोड़ रुपये में)	वित्त वर्ष 2023-24 (करोड़ रुपये में)	वित्त वर्ष 2024-25 (करोड़ रुपये में)
डीएसटी-वाइज-किरण	79.1	95.0	96.8	79.72	77.59
डीबीटी—बायोकेयर अध्येतावृत्ति	4.44	3.90	0.50	10.36	5.70
डीएचआर- डब्ल्यूएसएस	5.3	4.2	6.77	6.79	13.46
डीएसआईआर- टीडीयूपीडब्ल्यू	8.525				
सीएसआईआर- एस्पायर	-	-	-	-	34.23

(घ) और (ङ) जी हाँ, इन योजनाओं से महिलाओं की विज्ञान और प्रौद्योगिकी में रुचि बढ़ी है। यह इस बात से स्पष्ट है कि विज्ञान और प्रौद्योगिकी विभाग (डीएसटी) द्वारा जारी अनुसंधान एवं विकास सांख्यिकी 2023 में बताया गया है कि बाह्य अनुसंधान एवं विकास परियोजनाओं में महिलाओं की भागीदारी वर्ष 2000-01 के 13% से बढ़कर 18.6% हो गई है। इस वृद्धि का श्रेय विज्ञान और प्रौद्योगिकी क्षेत्र में सरकार द्वारा की गई विभिन्न पहलों को दिया जा सकता है। इसके अलावा, अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) रिपोर्ट 2021-22 बताती है कि विज्ञान, इंजीनियरी और प्रौद्योगिकी विषयों में कुल पीएचडी नामांकन में अब महिलाओं की हिस्सेदारी 41% है जो विज्ञान और प्रौद्योगिकी में महिलाओं की बढ़ती रुचि और जुड़ाव को दर्शाता है।

SCHEMES TO PROMOTE RENEWABLE ENERGY SOURCE

520. SHRI Y. S. AVINASH REDDY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the total renewable energy produced in the country during the last three years;

(b) the details of measures taken/proposed to be taken and schemes introduced by the Government to promote renewable energy sources;

(c) the steps taken/being taken by the Government to implement green energy corridors; and

(d) the amount of subsidy allocated and disbursed during the last three years and the current year for adopting renewable energy sources, State/UT-wise?

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (SHRI SHRIPAD YESSO NAIK):

(a) The details of renewable energy produced in the country during the last three year are given below:

Year	Generation (in Billion Units)
2022-23	365.65
2023-24	359.89
2024-25	403.64

Source: Central Electricity Authority (CEA)

(b) The Government has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country, as given in the enclosed **Statement-I**.

Further, to promote development of renewable energy in the country, Government has introduced various schemes. The list of major ongoing schemes being implemented by the Ministry of New & Renewable Energy (MNRE) is given in the enclosed **Statement-II**.

(c) The MNRE has undertaken phased initiatives under the Green Energy Corridor (GEC) scheme to support the creation of dedicated transmission systems for the evacuation and grid integration of renewable energy (RE). Under Phase-I of the Intra-State Transmission System (InSTS), projects are being implemented in eight States (Andhra Pradesh, Gujarat, Himachal Pradesh, Karnataka, Maharashtra, Madhya Pradesh, Rajasthan, and Tamil Nadu) for

developing 9,767 circuit kilometers (ckm) of transmission lines and 22,689 MVA of substation capacity for integration of 24 GW of RE.

Subsequently, GEC Phase-II (InSTS) included seven States (Gujarat, Himachal Pradesh, Karnataka, Kerala, Rajasthan, Tamil Nadu, and Uttar Pradesh) for developing 7,919 ckm of transmission lines and 24,488 MVA of substations for the evacuation of 20 GW of RE.

(d) No State-wise allocation of funds is made by the Ministry. The Central Financial Assistance (CFA) is released in accordance with the respective scheme guidelines. State/ UT-wise details of the CFA released under major ongoing schemes/ programmes of the Ministry during the last three years and the current year are given in the enclosed **Statement-III**.

STATEMENT-I

The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These include, inter-alia, the following:

- Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.

- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.

- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

STATEMENT-II

Details of the major ongoing Renewable Energy Schemes / Programmes

1. Scheme for Development of Solar Parks and Ultra-mega Solar Power Projects with a target of setting up 40,000 MW capacity. Under the scheme, the infrastructure such as land, roads, power evacuation system water facilities are developed with all statutory clearances/approvals. Thus, the

scheme helps expeditious development of utility-scale solar projects in the country.

2. PM-Surya Ghar: Muft Bijli Yojana for installing rooftop solar for One Crore households by 2026-27.
3. Production Linked Incentive scheme 'National Programme on High Efficiency Solar PV Modules' for achieving manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules (Tranche- I & II).
4. PM-KUSUM Scheme for setting up decentralized solar or other renewable energy power plants, installation of stand-alone solar agriculture pumps, and solarization of existing grid-connected agriculture pumps, including feeder-level solarization. The scheme benefits not only farmers but also the States and DISCOMs.
5. Central Public Sector Undertaking (CPSU) Scheme Phase-II (Government Producer Scheme) for setting up 12,000 MW grid-connected Solar Photovoltaic (PV) Power Projects by Government Producers, using domestically manufactured solar PV cells and modules, with Viability Gap Funding (VGF) support, for self-use or use by Government/ Government entities, either directly or through Distribution Companies (DISCOMS).
6. National Green Hydrogen Mission launched with aim to make India a Global Hub for production, utilization and export of Green Hydrogen and its derivatives.
7. Green Energy Corridors (GEC): to create intra-state transmission system for renewable energy projects. Central Financial Assistance (CFA) is

provided to set up transmission infrastructure for evacuation of Power from Renewable Energy projects in total ten States (considering both the phases of GEC).

(i) Intra-State Transmission System Green Energy Corridor Phase-I in eight States

(ii) Green Energy Corridor Phase-II

a) Intra-State Transmission System in Seven States

b) Inter-State Transmission System for 13 GW RE Projects in Ladakh

8. Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects for installation and commissioning of 1 GW of Offshore Wind Energy Projects (500 MW each off the coast of Gujarat and Tamil Nadu), also for upgradation of two ports to meet logistics requirements for offshore wind energy projects.

9. Bio-Energy Programme:

- Waste to Energy Programme : Programme on Energy from Urban, industrial and Agricultural Wastes/Residues
- Biomass Programme: Scheme to Support Manufacturing of Briquettes & Pellets and Promotion of Biomass (non-bagasse) based cogeneration in Industries.
- Biogas Programme : for promotion of family type Biogas plants

10. Renewable Energy Research and Technology Development (RE-RTD) Programme.

11. Human Resource Development Scheme with components such as short-term trainings & skill development programmes, fellowships, internships, support to lab upgradation for RE and renewable energy chair.
12. New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA) with a provision for providing off-grid Solar Lighting where electricity supply through grid is not techno-economically feasible.

STATEMENT-III

State-wise details of CFA released for the Renewable Energy Projects under the major ongoing schemes being implemented by the Ministry during 2022-23

Rs. in Crore

State	Solar Parks	Rooftop Solar	PM KUSUM	CPS U	Biomass	Biogas	Waste to Energy	GEC
A&N Islands								
Andhra Pradesh		5.6					50.47	
Arunachal Pradesh			0.82					
Assam		4.9				0.11		
Bihar				1.75				
Chandigarh		2						
Chhattisgarh		3.3				3.70		
Dadra & Nagar Haveli and Daman & Diu				1.5				
Delhi		10.85						
Goa								

Gujarat	522.1 7	1040.21	7.83				1.38	27.9 7
Haryana		14.72	137.95				3.53	
Himachal Pradesh		11.7	5.85					4.02
Jammu & Kashmir		1.2	15.69					
Jharkhand		3	20.04					
Karnataka		9.93				0.12		17.5 0
Kerala	2.52	104.45						
Ladakh								
Lakshadweep								
Madhya Pradesh	109.3 6	35.47		32.25		0.29		96.7 7
Maharashtra	12	58.95	247.60		1.75	3.04		5.08
Manipur			0.23					
Meghalaya								
Mizoram	1.28	0.8						
Nagaland			0.20					
Odisha		0.6			0.40	0.47		
Puducherry		0.01						
Punjab		46.2	31.11		1.73	2.11		
Rajasthan		96.31	247.63			0.10		10.8 5
Sikkim								
Tamil Nadu		20.54			1.03	0.34		87.8 1
Telangana		43.9					0.33	
Tripura			0.12					
Uttar Pradesh	28.78	5.92	82.30				1.82	
Uttarakhand		1.84	4.00					
West Bengal		10.2					0.07	

**State-wise details of CFA released for the Renewable Energy projects
under the major ongoing schemes being implemented by the Ministry
during 2023-24**

Rs. in Crore

State	Solar Parks	Roof to p Solar	PM KUSU M	CPSU	Biomass	Biogas	Waste to Energy	GEC
A&N Islands		0.01						
Andhra Pradesh		4.5		22.45			2.74	47.54
Arunachal Pradesh			2.12			0.39		
Assam		2.11				1.26		
Bihar		9.8						
Chandigarh		3.34						
Chhattisgarh	14.3	1.43				0.95		
Dadra & Nagar Haveli and Daman & Diu						0.11		
Delhi		6.12				0.23		
Goa		0.3					3.00	
Gujarat	505.1 3	644.91	28.72	145.9 1		8.14		23.85
Haryana		24.64	429.78					
Himachal Pradesh		2.4						40.50
Jammu & Kashmir								
Jharkhand			2.36					
Karnataka		11.68	2.38	112.3 5		6.77	6.61	147.1 2
Kerala		199.89	28.53					
Ladakh								
Lakshadweep								
Madhya Pradesh	59.26	31.39	0.80			6.97	0.84	22.26
Maharashtra		314.75	326.22		0.07	13.02	0.56	

Manipur		0.9	0.17			0.22		
Meghalaya			0.31			0.22		
Mizoram								
Nagaland			0.18			0.18		
Odisha		3.08	3.44			0.32		
Puducherry		0.39						
Punjab		23.83	5.41			2.34		
Rajasthan	97.51	104.08	49.41	692.0 7	1.97	0.35		53.73
Sikkim								
Tamil Nadu		13.94	2.59	80.97		0.47	2.36	
Telangana		23.24		27.39		0.29		
Tripura		0.04	17.81			0.70		
Uttar Pradesh	39.30	61.06	92.13			1.84	4.71	
Uttarakhand		10.77				0.77		
West Bengal					2.14			

**State-wise details of CFA released for the Renewable Energy projects
under the major ongoing schemes being implemented by the Ministry
during 2024-25**

Rs. in Crore

State	Solar Parks	Rooftop Solar	PM KUSUM	CPSU	PM JANMAN	Biomass	Biogas	Waste to Energy	GEC
A&N Islands		0.09							
Andhra Pradesh	83.90	111.42			0.37	1.84		0.72	11.87
Arunachal Pradesh			1.91				0.31		
Assam		64.33							
Bihar		53.76		0.70					
Chandigarh		6.28							
Chhattisgarh	2.80	8.80					0.72		
Dadra & Nagar Haveli and Daman & Diu		0.67							
Delhi		10.75		0.41					
Goa		14.47						0.03	

Gujarat		3251.13	59.95	342.20				3.06	17.77
Haryana		207.42	303.40			2.04	0.11	7.43	
Himachal Pradesh		18.41	1.73						
Jammu & Kashmir		59.85	12.90						
Jharkhand		19.37	48.73		6.43				
Karnataka		81.01	0.89		0.63	4.00	0.95	8.30	24.65
Kerala	7.40	801.27	1.72				0.04		
Ladakh		2.67							
Lakshadweep		1.97							
Madhya Pradesh	73.9	266.92					3.83	10.20	
Maharashtra		1248.62	1619.00				27.77	10.20	
Manipur		2.56	0.17						
Meghalaya		0.08							
Mizoram	2.24	1.46	0.84						
Nagaland		0.16							
Odisha		25.30					0.26		
Puducherry		5.11							
Punjab		81.18	13.09			7.60	2.21		
Rajasthan	48.5	321.04	295.20	211.30				1.69	
Sikkim		0.02							
Tamil Nadu		172.64	6.48	1.76			4.95	15.18	10.47
Telangana		89.52		1.30	0.44		0.85	5.37	
Tripura		1.14	9.31		5.96		0.91		
Uttar Pradesh	155.1	684.83	173.01			0.51	0.58	23.79	292.93
Uttarakhand		163.26	15.60				1.29	0.20	
West Bengal		0.10					0.01		

**State-wise details of CFA released for the Renewable Energy projects
under the major ongoing schemes being implemented by the Ministry
during 2025-26 (Upto June 2025)**

Rs. in Crore

States/ UTs	Solar Parks	Rooftop Solar	PM KUSUM	CPSU	PM JANMAN	Biomass	Biogas	Waste to Energy	GEC
A&N Islands		0.29							
Andhra Pradesh		116.01				0.13			11.62

States/ UTs	Solar Parks	Rooftop Solar	PM KUSUM	CPSU	PM JANMAN	Biomass	Biogas	Waste to Energy	GEC
Arunachal Pradesh									
Assam		74.14	1.41						
Bihar		24.38		1.05					
Chandigarh		1.07							
Chhattisgarh		9.87							
Dadra & Nagar Haveli and Daman & Diu		1.72							
Delhi		8.66		0.61			0.50		
Goa		1.77	0.43						
Gujarat		654.02	199.05						
Haryana		62.39	135.74						
Himachal Pradesh		11.35							
Jammu & Kashmir		37.57							
Jharkhand	55.00	2.39	16.37						
Karnataka		24.50	82.15						
Kerala	1.14	240.20	18.98						
Ladakh		2.01							
Lakshadweep		1.74							
Madhya Pradesh		106.89	7.95	20.63			0.17		
Maharashtra		551.30	812.02						
Manipur		1.18							
Meghalaya		0.03							
Mizoram		1.22							
Nagaland		0.03	0.02						
Odisha	2.98	30.83	4.09						
Puducherry		3.05							
Punjab		14.10	10.90						
Rajasthan		138.54	85.09						
Sikkim		0.03							
Tamil Nadu		63.29	5.71						
Telangana		37.89							
Tripura		2.21					0.99		
Uttar Pradesh		398.42	21.73			0.35			477.57
Uttarakhand		120.73	7.10						

States/ UTs	Solar Parks	Rooftop Solar	PM KUSUM	CPSU	PM JANMAN	Biomass	Biogas	Waste to Energy	GEC
West Bengal		0.42							

राष्ट्रीय हरित हाइड्रोजन मिशन

521. श्री राहुल सिंह लोधी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की क्या करेंगे कि:

- (क) क्या दमोह लोक सभा निर्वाचन क्षेत्र को राष्ट्रीय हरित हाइड्रोजन मिशन (एनजीएचएम) के अंतर्गत शामिल किए जाने का कोई प्रस्ताव है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) भारत सरकार राष्ट्रीय ग्रीन हाइड्रोजन मिशन का कार्यान्वयन कर रही है जिसका उद्देश्य ग्रीन हाइड्रोजन तथा उसके डेरिवेटिव्स में भारत को उत्पादन, उपयोग तथा निर्यात का वैश्विक हब बनाना है।

इस मिशन का अखिल भारतीय आधार पर कार्यान्वयन किया जा रहा है। तथापि, मिशन के अंतर्गत दमोह लोक सभा निर्वाचन क्षेत्र से कोई प्रस्ताव प्राप्त नहीं हुआ है।

STATUS OF PM-SGBY

522. SHRI HAMDULLAH SAYEED:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

(a) the current status of the Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY);

(b) the details of total number of households that have been provided with solar rooftop systems under the yojana so far during the last five years, State/UT-wise;

(c) whether the Government has taken steps to ensure the effective implementation of the PM-SGMBY and the timely disbursement of subsidies to beneficiaries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) The PM Surya Ghar Muft Bijli Yojana (PMSG: MBY) was launched in February, 2024. Since the launch of the scheme in February 2024, as of 14.07.2025, a total of 15,45,517 households have been benefitted from rooftop solar installation. The state/UT-wise detail is given in the enclosed **Statement**.

(c) and (d) The Government has taken following steps to ensure the effective implementation of the PMSG: MBY:

- Online process from registration to disbursal of subsidy directly in to the bank account of the residential consumer through National Portal.
- Availability of collateral free loan from nationalized banks at concessional interest rate of repo-rate plus 50 bps i.e. 6% per annum for the present with tenure of 10 years.

- Simplified the regulatory approval process by waiving technical feasibility requirement and introducing auto load enhancement upto 10 kW.
- Simplified process for registration of vendors to ensure sufficient and qualified vendors are available.
- Capacity building and training programmes being conducted for creating skilled manpower.
- Creating awareness about the scheme, through awareness and outreach program such as print advertising in leading newspapers, TV commercials campaigns, Radio campaigns across FM stations including regional channels, etc., in the country.
- Regular monitoring of the progress of the scheme at different levels including with states/DISCOMs.
- Established grievance redressal mechanism for timely resolution of grievances. A Call Centre with telephone number 15555 is operational in 12 languages

Under PMSG: MBY, the entire process from application to subsidy disbursement is online through the National Portal (www.pmsuryaghar.gov.in).

The Central Financial Assistance (CFA) under the scheme is directly disbursed into the bank account of the beneficiary after installation of rooftop solar plant is completed.

STATEMENT**State/UT wise progress under PMSG: MBY as on 14.07.2025**

S No	State	No. of Households Benefitted
1	ANDHRA PRADESH	37,257
2	ARUNACHAL PRADESH	0
3	ASSAM	24,407
4	BIHAR	8,481
5	CHHATTISGARH	4,974
6	GOA	943
7	GUJARAT	5,23,615
8	HARYANA	27,858
9	HIMACHAL PRADESH	3,313
10	JHARKHAND	640
11	KARNATAKA	15,745
12	KERALA	1,19,453
13	MADHYA PRADESH	49,811
14	MAHARASHTRA	3,71,954
15	MANIPUR	405
16	MEGHALAYA	21
17	MIZORAM	383
18	NAGALAND	22
19	ODISHA	9,172
20	PUNJAB	7,787
21	RAJASTHAN	59,260
22	SIKKIM	9
23	TAMIL NADU	38,323
24	TELANGANA	22,648
25	TRIPURA	550
26	UTTAR PRADESH	1,64,646
27	UTTARAKHAND	37,163
28	WEST BENGAL	713

29	A&N ISLANDS	75
30	CHANDIGARH	615
31	DNH &DD	375
32	JAMMU and KASHMIR	7,606
33	LADAKH	651
34	LAKSHADWEEP	473
35	NCT OF DELHI	4,943
36	PUDUCHERRY	1,226
Total		15,45,517

POLICY FRAMEWORK FOR SOLAR POWER SUPPLY

523. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of the policy framework to manage the intermittency of solar and wind power supply in the country;
- (b) the details of States that have been identified for tapping solar and wind energy;
- (c) the details of the battery energy storage systems deployment in the country to support renewable energy integration;
- (d) the details of steps taken by the Government to expand the reach of new and renewable energy to the people in the country, especially in Maharashtra;
- (e) whether Maharashtra has been prioritized for large-scale solar parks; and
- (f) if so, the targets set for solar capacity addition in the current year?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) Government has taken several policy measures to manage the intermittency of solar and wind power supply in the country, including the following:

- i. Government has set up thirteen Renewable Energy Management Centres (REMCs) for better forecasting and real time monitoring of RE generation.
- ii. Load dispatch centres ensure that electricity demand is fully met using dispatchable sources such as hydro and thermal power when the wind does not blow and sun does not shine.
- iii. Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations lay down the minimum technical requirements for RE generating plants to ensure the safe, secure and reliable operation of the grid.
- iv. Promoting deployment of energy storage systems through waiver of ISTS charges, providing VGF and other policy measures.
- v. Promoting Hybrid RE Projects, RE-Round the Clock Projects, Firm and Despatchable RE projects, etc.

(b) The state/UT-wise potential of solar and wind energy is given in the enclosed **Statement-I**.

(c) As on 15.7.2025, battery energy storage systems of capacity aggregating to 505 MWh is in operation in the country. Further, Government has taken

following measures for deployment of energy storage systems including battery energy storage systems:

- i. Published a National Framework for promoting & developing Energy Storage Systems.
- ii. Granted waiver on Inter-State Transmission System charges for renewable energy projects with energy storage systems commissioned till June 2028.
- iii. Approved Viability Gap Funding for development of approximately 43 GWh of Battery Energy Storage Systems.
- iv. Issued an 'Advisory on co-locating Energy Storage Systems with Solar Power Projects to enhance grid stability and cost efficiency'.

(d) Government has taken several steps to expand the reach of new and renewable energy to the people in the country including in the state of Maharashtra. The detail of these steps is given in the enclosed **Statement-II**.

(e) and (f) Under the scheme for "Development of Solar Parks and Ultra Mega Solar Power Projects" implemented by Ministry of New and Renewable Energy (MNRE), the parks are sanctioned based on the proposals received from the State Governments. Accordingly, the Ministry has approved four solar parks of 1105 MW aggregate capacity in the state of Maharashtra. State-wise annual targets for solar capacity addition are not fixed by the Ministry, however, the obligated entities have to meet the renewable consumption obligation of 33.01% during the current year i.e. in 2025-26.

STATEMENT-I**State/UT-wise potential of solar and wind energy**

Sl. No.	STATES / UTs	Wind Power	Solar
		(MW) @ 150m	(MW)
1	Andhra Pradesh	123336	38440
2	Arunachal Pradesh	246	8650
3	Assam	459	13760
4	Bihar	4023	11200
5	Chhattisgarh	2749	18270
6	Goa	14	880
7	Gujarat	180790	35770
8	Haryana	593	4560
9	Himachal Pradesh	239	33840
10	UT of Jammu & Kashmir (including Ladakh)	1 (Ladakh)	111050
11	Jharkhand	16	18180
12	Karnataka	169251	24700
13	Kerala	2621	6110
14	Madhya Pradesh	55423	61660
15	Maharashtra	173868	64320
16	Manipur	0	10630

17	Meghalaya	55	5860
18	Mizoram	0	9090
19	Nagaland	0	7290
20	Orissa	12129	25780
21	Punjab	428	2810
22	Rajasthan	284250	142310
23	Sikkim	0	4940
24	Tamil Nadu	95107	17670
25	Telangana	54717	20410
26	Tripura	0	2080
27	Uttar Pradesh	510	22830
28	Uttarakhand	49	16800
29	West Bengal	1281	6260
30	Andaman & Nicobar	1245	0
31	Chandigarh	0	0
32	Dadar & Nagar Haveli & Daman and Diu	17	0
33	Delhi	0	2050
34	Lakshadweep	31	0
35	Pondicherry	408	0
36	Others	0	790
	Total	1163856	748990*

*Solar potential is as per old assessment.

STATEMENT-II

Major steps taken by the Government to expand the reach of new and renewable energy to the people in the country including in the state of Maharashtra are as follows:

- MNRE has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI, NTPC Limited, NHPC Limited, SJVN Limited) from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Waiver of Inter State Transmission System (ISTS) charges for RE projects.
- Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan

Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- National Repowering and Life Extension Policy for Wind Power Projects, 2023 has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.

- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

STATUS OF INFRASTRUCTURE UPGRADES UNDER AMRIT BHARAT STATION SCHEME

524. SHRI G. LAKSHMINARAYANA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of railway stations identified for infrastructure upgradation under the Amrit Bharat Station Scheme (ABSS) across the country, State and station-wise particularly for Andhra Pradesh;
- (b) the details of infrastructure upgrade works proposed, undertaken, or completed at each identified station in the said State;
- (c) the estimated cost of each project, the current physical and financial status of works, including date of sanction, tendering stage, percentage of completion and expected timeline for completion, station-wise;
- (d) whether any delays in fund allocation, tendering or cost overruns have impacted the timely implementation of these projects, if so, the details thereof;
- (e) whether Anantapur and Guntakal railway stations have been included under ABSS, if so, the specific details of planned works and timeline; and
- (f) if not, the reasons for their exclusion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Anantapur and Guntakal railway stations are located in the state of Andhra Pradesh. Anantapur railway station has been identified for development under Amrit Bharat Station Scheme.

For Anantapur railway station, tenders have been awarded and development works like improvements to circulating area, parking area, improvements to station building, construction of platform shelter etc. have been taken up.

At Guntakal railway station, development works like improvements to circulating area, extension of cover over platforms, provision of tactile pathways, escalators, Divyangjan water pedestals etc. have been completed.

Upgradation/Modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, inter-se priority, availability of funds etc.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 73 stations are located in the state of

Andhra Pradesh. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Andhra Pradesh are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Andhra Pradesh	73	Adoni, Anakapalle, Anantapur, Anaparthi, Araku, Bapatla, Bhimavaram Town, Bobbili Jn, Chipurupalli, Chirala, Chittoor, Cuddapah, Cumbum, Dharmavaram, Dhone, Donakonda, Duvvada, Elamanchili, Eluru, Giddalur, Gooty, Gudivada, Gudur, Gunadala, Guntur, Hindupur, Ichchpuram, Kadiiri, Kakinada Town Jn, Kottavalasa Jn, Kuppm, Kurnool city, Macherla, Machilipatnam, Madanapalle Road, Mangalagiri, Mantralayam Road, Markapur Road, Nadikude Jn, Nandyal Jn, Narasapur, Narasaraopet, Naupada Jn, Nellore, Nidadavolu Jn, Ongole, Pakala Jn, Palasa, Parvatipuram, Piduguralla, Piler, Rajahmundry, Rajampet, Rayanapadu, Renigunta, Repalle, Samalkot, Sattenapalle, Satya Sai Prashanti Nilayan, Simhachalam, Singaraykonda, Sri Kalahasti, Srikakulam Road, Sullurpeta, Tadepalligudem, Tadipatri, Tenali, Tirupati, Tuni, Vijayawada, Vinukonda, Vishakhapatnam, Vizianagaram Jn

Development works at railway stations under Amrit Bharat Station Scheme in the state of Andhra Pradesh have been taken up at a good pace. Till now Phase-I work of 01 station, namely, Sullurpeta station in the state of Andhra Pradesh has been completed under this scheme. The works at other stations

have also been taken up at good pace and progress of some of the above stations is as given below:

- At Tirupati station, the work of structural framework of second entry (South side) station building and 2 no. air concourse have been completed and the work of finishing at South side station building and air concourses, structural work of the main entry (North side) building, platform shelter works, lift, escalators etc. have been taken up.
- At Nellore station, the work of structural frameworks, brickwork and plastering of station buildings on both sides, launching of girders of air concourse have been completed and finishing works of station buildings on both sides and air concourse, subway extension, water tanks, sewage treatment plant works have been taken up.
- At Rayanapadu station, the work of station building, platform surfacing, platform shelter, waiting hall have been completed and the works of finishing for circulating area, parking, concourse area have been taken up.
- At Tuni station, the work of platform surfacing and shelter works have been completed, and circulating area, parking, Foot Over Bridge, waiting hall and toilet upgradation works have been taken up.

Development / Upgradation / Modernization of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation of funds for development and

maintenance of stations are maintained Zonal Railway-wise and not Work-wise or Station-wise. Passenger amenities are generally funded under Plan Head-53 'Customer Amenities'. The state of Andhra Pradesh is covered under four zones viz. East Coast Railway, Southern Railway, South Central Railway and South Western Railway. The fund allocation to these zones for development and maintenance of stations under Plan Head-53 'Customer Amenities', for the year (BE 2025-26) is ₹ 2,913 Cr.

Development / Upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, air-port clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

PDS REFORMS

525. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether it is true that under Public Distribution System (PDS) reforms, all ration cards database have been digitized and more than 90% Fair Price Shops (FPSs) have been automated with e-Point of Sale devices;
- (b) whether there is any proposal to digitize storage capacity, storage of foodgrains, storage gap assessment of Food Corporation of India, private warehouses and also warehouses under State agencies;
- (c) if so, the details thereof;
- (d) whether the Government has observed that due to manual weighment of foodgrains, many FPSs in the country are resorting to cheat the beneficiaries;
- (e) if so, whether the Government is considering to make it mandatory for electronic weighing scales or machines and integrating them with ePoS devices to prevent cheating; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) As part of the technology driven Targeted Public Distribution System (TPDS) reforms, with the aim to enhance transparency and improve efficiency in the TPDS, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. Further, for better tracking of foodgrains distribution, nearly 5.41 Lakh (99.6%) out of total 5.43 Lakh Fair Price Shops (FPSs) in the country have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/ Aadhaar authentication of beneficiaries.

(b) and (c) Food Corporation of India (FCI) is using Depot Online System (DOS) for capturing real time storage capacity and stock position.

The SMART Warehouse pilot, implemented by WFP in collaboration with DFPD, uses IoT technology in government warehouses to minimize foodgrain losses. Monitoring parameters include temperature, humidity, gas levels, airflow, and events such as unauthorized access, rodent, and insect activity. The pilot project is underway in FCI godowns in phased manner.

Further, Depot Darpan portal has also been introduced as another step towards Modernization and Digitalization of storage facilities in FCI. The Portal facilitates self-assessment, rating, and grading of FCI depots (owned and hired).

(d) to (f) Section 12 (b) of the National Food Security Act (NFSA) intra-alia provides for “application of information and communication technology tools including end-to-end computerization in order to ensure transparent recording of transactions at all levels, and to prevent diversion”. Accordingly, to ensure that entitled quantity of foodgrains is distributed to the eligible beneficiaries and to maintain transparency, all the States/UTs have been requested to integrate electronic weighing scales with the electronic point of sales (ePoS) devices.

The current status of linking of e-PoS Devices with electronic weighing scale received from States/UTs is as follows:-

Particulars	Number of States	Name of the States
Integrated	7	Andhra Pradesh, Meghalaya, Odisha, Rajasthan, Telangana, Uttar Pradesh, West Bengal,

Partly integrated	4	Chhattisgarh, Jharkhand, Punjab, Tamil Nadu
Not integrated	23	Arunachal Pradesh, Assam, Bihar, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Manipur, Mizoram, Nagaland, Sikkim, Tripura, Uttarakhand, Andaman & Nicobar islands, DNH & DD, Lakshadweep, Jammu & Kashmir, Ladakh
Not applicable	2	Chandigarh, Puducherry (The Act is being implemented in DBT Cash mode).

NUTRITION-RICH FOOD PROCUREMENT

526. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has taken steps to include nutrition-rich food items such as pulses, millets and other protein and fibre-rich foods in the Public Distribution System (PDS) and allied food security schemes;
- (b) the quantity of such nutrition-rich food procured and distributed in the State of Chhattisgarh during the last five years, Scheme and year-wise;
- (c) whether the Government is facing challenges in the procurement, storage, or delivery of such items, i.e., perishable or high-cost protein sources like eggs, milk and pulses in Chhattisgarh especially in tribal or remote areas; and
- (d) the measures taken by the Government to improve the availability and accessibility of nutrition-rich food items for beneficiaries in the said State, in line with updated nutritional and dietary standards?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) 'Millets', which are commonly known as Nutri-Cereals, are already a part of Public Distribution System (PDS). Millets are allocated in terms of National Food Security Act, 2013. From 1st January 2024, the aforesaid allocation is being made free of cost under Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY).

As per existing policy of Government of India, the procurement of coarse grains is regulated by guidelines for allocation, distribution, and disposal of coarse grains (Jowar, Bajra, Maize & Ragi etc.) and 6 minor millets procured by the States/FCI. Under these guidelines, States are allowed to procure these commodities in Decentralized Procurement mode from farmers at Minimum Support Price (MSP) for distribution under Targeted Public Distribution System (TPDS)/Other Welfare Schemes (OWS).

To improve the level of nutrition, an advisory has been issued to all the States/UTs to procure millets and distribute them to beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time. However, if any deficit State places demand of millets, the same is to be made available from surplus procuring States to the deficit States.

All State Governments are being pursued by the Govt. of India to take necessary steps to increase the procurement of millets in the States through State govt. agencies, like wheat and paddy.

In order to promote the procurement and distribution of millets and to obviate the difficulties faced by the States, the Govt. of India has issued revised guidelines in 2021-22. The salient features of which are as under: –

(i) In order to increase the procurement and distribution of millets under NFSA/ OWS, distribution period/ shelf life of millets has been enhanced up to 9 months for Jowar/Bajra and 10 months for Ragi from existing 3 months.

(ii) Provision for inter-state transportation of millets from surplus procuring States to deficit States that are willing to distribute millets under NFSA/ OWS has been incorporated.

(iii) A provision for advance subsidy, as being given in case of procurement and distribution of wheat/rice, has been added in the guidelines.

(iv) Apart from three major millets procured under Central Pool i.e. Jowar, Bajra and Ragi, Govt. of India has also allowed the procurement of following minor/ pseudo millets on the MSP of Ragi from 2023:

Minor Millets- Foxtail Millet (Kangani/ Kakun), Proso Millet (Cheena), Kodo Millet (Kodo), little millet (Kutki) Pseudo Millets- (Buck-wheat (kuttu) and Ameranthus(Chaulai)

(v) Govt. of India, on the recommendations of Commission of Agricultural Costs and Prices (CACP), has also increased the MSP for millets year on year to promote their public procurement.

As per the Government of India decision, pulses procurement has been carried out by FCI and other agencies (NAFED, NCCF, etc.) under Price Stabilization Fund (PSF) for creation of buffer stock of pulses through domestic

procurement and to provide remunerative price to farmers during KMS 2015-16, RMS 2016-17 & KMS 2016-17. Subsequently, the pulses procurement operation was carried out under Price Support Scheme (PSS) from KMS 2017-18 onwards.

(b) No procurement of Millets has been done by the State Government of Chhattisgarh during the last five years.

As per the State Govt. of Chhattisgarh, only Gram is distributed through PDS under category of pulses in the State. Gram is distributed only in Modified Area Development Approach (MADA) and Scheduled Areas of the state to Priority Household and Antyodaya cardholders. Entitlement of Gram is 02 Kg per ration card @ Rs.5 per Kg per month. Gram is procured by the Chhattisgarh State Civil Supplies Corporation. The quantity of procurement and distribution of Gram in the State of Chhattisgarh in the last five years is mentioned below in year-wise manner:

(in MT)			
S.No.	Year	Procurement	Distribution
1	2020-21	52201.16	43989.77
2	2021-22	65587.96	61865.91
3	2022-23	49594.91	62350.84
4	2023-24	72364.39	64723.60
5	2024-25	70188.31	66677.07

(c) Under NFSA, only foodgrains i.e Rice, Wheat and Coarse grains are distributed to eligible beneficiaries.

(d) In order to promote nutri-cereals, Govt. of India promotes procurement and distribution of Millets - Jowar, Bajra and Ragi in PMGKAY/ Integrated Child Development Services (ICDS)/ Wheat Based Nutrition Programme (WBNP) and PM-POSHAN/ Mid-Day Meal (MDM) apart from distribution under PDS.

Further, vide Govt. of India's guidelines dated 09.08.2023, Minor Millets - Foxtail Millet (Kangani/ Kakun), Proso Millet (Cheena), Kodo Millet (Kodo), little millet (Kutki) and Pseudo Millets- (Buck-wheat (kuttu) and Ameranthus (Chaulai) have also been included in the procurement and consumption through distribution under the TPDS/ ICDS/ MDM.

With an aim to provide vulnerable populations with enhanced nutrition, Govt. of India now procures and distributes Fortified Rice enriched with iron, folic acid and vitamin B12 under its different schemes i.e. PMGKAY and Other Welfare Schemes (OWS).

POWER SUPPLY TO STATES FROM NLC

527. DR. M. K. VISHNU PRASAD:

Will the Minister of **COAL** be pleased to state:

(a) the details of States in the country which receive electricity generated by Neyveli Lignite Corporation of India (NLC) along with the quantum of power supplied to each State from Neyveli plant particularly to Tamil Nadu;

(b) the details of transmission infrastructure and networks used by the NLC to distribute electricity to different States;

- (c) whether there are any plans to strengthen or expand NLC's transmission infrastructure to improve electricity distribution efficiency;
- (d) the manner in which NLC address issues related to transmission losses, grid stability and power quality during electricity distribution;
- (e) the manner in which NLC determine the allotment of electricity to different States along with the key factors considered for allotment of electricity; and
- (f) whether there are any long-term power purchase agreements (PPAs) between NLC and Tamil Nadu or other States and if so, the details thereof?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) The total quantity of power generated by NLC India Ltd. (NLCIL) and its Joint Ventures (JVs) was 23131.6 MU in the FY 2024-25. The details of power supplied to the Distribution Companies (discoms) of States/UTs, including Tamil Nadu, in FY 2024-25 are as under:-

[All Values are at Ex-Bus Level in MU]

State / UT	Quantity of Power supplied to Discoms
Tamil Nadu	10651.5
Andhra Pradesh	1524.1
Uttar Pradesh	967.2
Rajasthan	1659.9
Karnataka	4057.5
Kerala	1870.3
Telangana	1168.0
Puducherry	1017.9
Punjab	39.7

Jammu and Kashmir	144.1
Chandigarh	5.0
Himachal Pradesh	10.1
Madhya Pradesh	1.6
Uttarakhand	12.9
Assam	1.8

(b) NLCIL is supplying power to various States at its plants' Switchyard Ex-Bus through the transmission infrastructure (electricity grid) developed through State Transmission Utility (STU)/ Central Transmission Utility (CTU).

(c) and (d) NLCIL does not have any role in transmission activities of electricity and the same is the responsibility of STU/ CTU.

(e) Power allocation to States is based on the Central Electricity Authority's (CEA) "Guideline on the power allocation in Central Generating Stations".

(f) For TPS II Stage-I, TPS II Stage-II, TPS II Expansion, and NNTPP of NLCIL, long-term PPAs have been signed with Tamil Nadu, Kerala, Karnataka, Puducherry, Telangana and Andhra Pradesh. For TPS I Expansion plant of NLCIL, it has signed long-term PPAs with Tamil Nadu, Kerala, Karnataka, Puducherry and Telangana.

CANAL SOLAR POWER GENERATION IN ANDHRA PRADESH

528. SHRI MADDILA GURUMOORTHY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to launch a Canal Solar Power Project on the Telugu-Ganga Canal which runs for approximately 150 km through the Tirupati Lok Sabha segment of Andhra Pradesh and this KP canal (Satya Sai Ganga Canal) is a major source of drinking water to Tamil Nadu Industrial SEZs and Ayacut under irrigation along its alignment and if so, the details thereof;
- (b) whether the Government has received any proposals for utilizing the canal banks or top for solar power generation, especially near growth centers like Sri City;
- (c) if so, the details thereof; and
- (d) if not, whether the Government would consider initiating a feasibility study in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) No. Presently, there are no such proposals for the state of Andhra Pradesh.

APPLICATIONS PENDING FOR CRS LICENSE

529. SHRI K.C. VENUGOPAL:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the details of sanctioned and actual strength of Prasar Bharati, Akashvani (All India Radio) along with the number of staff on contractual basis;
- (b) the status of the HR transformation exercise in all these organisations and

the timeline and expected outcome of this exercise;

(c) the data on the total number of Community Radio Stations (CRSs) in various States along with the number of applications pending for CRS license;

(d) the details of budget allocations and actual spendings of the Government on the Community Radio Stations during the last three years, State-wise; and

(e) the details of measures adopted to expand the CRS operations in under-represented linguistic areas?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) The sanctioned strength of employees in Prasar Bharati is 45,791.

But in recent years, the nature of broadcasting and media operations has undergone significant change. Accordingly, the workforce requirements have also evolved. Currently, Doordarshan has 5,545 regular employees, and Akashvani has 9,648 regular employees.

The engagement of the workforce is carried out as per the functional requirements. As on date, Prasar Bharati has 1,574 contractual employees. Prasar Bharati carries out human resource management as per its requirements which includes periodic assessment, training and reskilling.

Government has sanctioned 540 Community Radio Stations (CRS) throughout the country. 144 applications are at different stages of examination.

To strengthen new and existing Community Radio Stations (CRS) in the

country, the Government has also launched a Central Sector Scheme namely 'Supporting Community Radio Movement in India'. With an outlay of Rs. 50.00 Crores, the scheme is functional for the period 2021-22 to 2025-26.

The main features of the scheme are as follows:

1. Financial assistance to newly established CRSs after they have been operational for three months.
2. Stations operating for over five years receive support for renewing or replacing old equipment.
3. Training and awareness through workshops, webinars, and sammelans.
4. Stakeholder Engagement through regional and national events to enable peer learning among CR stakeholders.

The details of approved community radio stations, including the budgetary allocation, as updated from time to time, are available on the Ministry website:

<https://mib.gov.in/ministry/our-wings/broadcasting-wing>.

KUNDANKULAM NUCLEAR POWER PROJECT

530. SHRI ROBERT BRUCE C. :

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the number of reactors operational at the Kudankulam Nuclear Power Project (KKNPP);
- (b) the details of the present total power output and the individual power output of each functioning reactor of KKNPP;

- (c) the present power share to the States from the KKNPP and the future power share; and
- (d) whether the Government proposes to operationalise additional reactor units and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Presently, two units i.e., KKNPP-1&2 are operational at the Kudankulam Site.
- (b) The total power output from the operational units at KKNPP is 2000 MW comprising of KKNPP, Unit-1&2 (2 x 1000 MW).
- (c) The power generated by central sector power generating stations is allocated to the beneficiary states and union territories in the electricity region by the Ministry of Power (MoP) as per laid down norms. Accordingly, the power from KKNPP - 1&2 (2x1000 MW) has been allocated as follows:

State	Allocation in MW
Karnataka	442
Kerala	266
Tamil Nadu	925
Puducherry	67
Unallocated	300

With regard to the allocation of power from upcoming units i.e., KKNPP-3&4 (2X1000 MW) & KKNPP-5&6 (2X1000 MW), Ministry of Power will take a decision at an appropriate time.

(d) Yes. Presently four reactors i.e., KKNPP-3&4 (2 x 1000 MW) and KKNPP-5&6 (2 x1000 MW) are at different stages of construction and are planned to be commissioned progressively, taking up the total capacity of the site to 6000 MW.

ENHANCEMENT OF CRITICAL AI INFRASTRUCTURE

531.DR. SHASHI THAROOR:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the details of the planned investment (in crores) by the Government for enhancing critical AI infrastructure over the next 12 months in light of the Economic Survey 2024-25 emphasizing the infrastructure and efficiency of AI;

(b) the current status of major AI infrastructure development projects nationwide e.g., number of AI research centres, data hubs or pilot projects initiated during the last year;

(c) the measurable milestones (such as processing capabilities or data throughput improvements) set to be achieved before widespread AI adoption is realised in the country;

(d) whether any set guidelines or evaluation criteria have been put in place to assess the practicality and reliability of new AI models especially low-cost AI

models like DeepSeek R1 and overly complex generative AI models that disregard factual correctness; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

AI ecosystem in India at present:

India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people.

Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI. India is also the second-largest contributor to GitHub AI projects, showcasing its vibrant developer community.

India's AI strategy:

India's AI strategy aims to position India as a global leader in artificial intelligence. Government launched IndiaAI mission in March 2024. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals.

The IndiaAI Mission comprises of the following 7 key pillars:

- **IndiaAI Compute Capacity:** It aims to provide high-end compute power (GPUs) to all, including MSMEs and startups, at an affordable cost.

As on date, 34,381 GPUs have been onboarded from 14 empanelled service providers.

Government of India provides these GPUs at a subsidized cost. The average rate for these GPUs is about Rs 65 per GPU per hour.

- **IndiaAI Foundation Models:** To develop India's own Large Multimodal Models (LMMs) trained on Indian datasets and languages. This is to ensure sovereign capability and global competitiveness in generative AI.
- **AIKosh:** To develop large datasets for training AI models. AIKosh is a unified data platform integrating datasets from government and non-government sources.
- **IndiaAI Application Development Initiative:** This pillar aims to develop AI applications for India specific challenges in sectors such as climate change and disaster management, healthcare, agriculture, governance, and assistive technologies for learning disabilities.
- **IndiaAIFutureSkills:** To develop AI skilled professionals in India by increasing the number of graduates, post-graduate and PhDs in AI domain. It also envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India.
- **IndiaAI Startup Financing:** To provide financial assistance to AI start-ups.

- **Safe & Trusted AI:** To balance innovation with strong governance frameworks to ensure responsible AI adoption.

AI Research, Analytics and Knowledge Dissemination Platform (AIRAWAT):

- Government has developed AIRAWAT for providing a common compute platform for AI research and knowledge assimilation.
- This AI computing infrastructure is being used by technology innovation hubs, research labs, scientific communities, industry and start-ups, and institutions with National Knowledge Network.
- The 200 AI Petaflops AIRAWAT integrated with 210 AI Petaflops of PARAM Siddhi supercomputer has been ranked 75th in top 500 supercomputers in the world.

National Supercomputing Mission (NSM):

- Government of India had launched NSM in 2015 to build indigenous capacity for high-end supercomputing systems, and reduce dependency on foreign technologies.
- Under NSM, a total of 37 supercomputers with a cumulative compute capacity of 39 Petaflops have been deployed across the country.
- These systems are hosted at leading academic institutions, research organizations, and R&D labs including IISc, various IITs, C-DAC, and

institutions located in Tier-II and Tier-III cities to support the growing HPC and AI compute demands of the research community.

Further, Government has developed a 'Standard for Fairness Assessment and Rating of Artificial Intelligence Systems' (TEC Standard No: TEC 57050:2023). This standard provides a framework and procedures for evaluating the fairness of AI systems, particularly in the context of telecommunications and related ICT applications. It aims to help ensure that AI systems used in these domains are free from unintended biases that could have negative consequences.

DHRUVA POLICY

532. SHRI BHARTRUHARI MAHTAB:

DR. HEMANT VISHNU SAVARA:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI GODAM NAGESH:

Will the Minister of **COMMUNICATION** be pleased to state:

(a) the details of the key objectives and components of Digital Hub for Reference and Unique Virtual Address (DHRUVA) and the manner in which it aims to strengthen India's digital communication infrastructure in rural and urban areas;

(b) the manner in which Project DHRUVA will support the deployment of indigenous technology and contribute to the goals of Atmanirbhar Bharat in the telecom and digital sectors;

(c) the expected outcomes and timelines for the implementation of DHRUVA, and the manner in which its rollout will impact broadband connectivity and digital services in underserved regions; and

(d) the details of the Digital Hub for Reference and Unique Virtual Address implemented and to be implemented in rural areas of Palghar District and rural and urban areas of Maharashtra State?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The initiative aims to enhance the way addresses are structured and managed in India. It works by assigning unique codes to locations using a geo-coded grid system of around 4 metres by 4 metres, known as a DIGIPIN. This significantly improves location accuracy and enables precise identification of places.

In addition, the 'Digital Address' layer enables users to generate personalized address labels by combining the DIGIPIN with descriptive information such as house numbers, street names, etc. This approach simplifies address usage, enhances accuracy, and facilitates easy sharing, and ultimately aims to establish a robust digital address management system.

Conceptualized with a federated and interoperable design, the initiative enables every location to be digitally addressable, strengthening service delivery and planning across sectors such as postal, telecom, and broadband—particularly in remote and underserved areas.

(b) The initiative promotes indigenous technology through a fully India-developed geo-coded addressing system. As an open-source solution, it encourages domestic innovation in address-based solutions and aligns with the vision of Aatma Nirbhar Bharat.

(c) The identified outcomes include enhanced digital inclusion, improved resource planning, reduced delivery costs, and more responsive public services across sectors such as postal, telecom, and broadband—particularly benefiting underserved regions.

(d) A draft policy document has been circulated for stakeholder consultation. The project is at the proof-of-concept (PoC) stage.

MISUSE OF AI

533. SHRI KODIKUNNIL SURESH:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government has identified key risks associated with AI misuse—such as deepfakes, algorithmic bias, automated surveillance, or cyber fraud—and outline the legal framework in place to address them and if so, the details thereof;

(b) whether the Government has proposed or enacted any specific legislations, amendments or regulations to penalize AI-related offenses including misuse by both private entities and foreign actors and if so, the details thereof;

(c) whether any agencies (such as CERT-In, UIDAI, or cybercrime units) have been empowered or trained to detect and respond to AI-backed threats and if so, the details thereof;

(d) whether any prosecutions, penalties or legal actions have been initiated in the country to date for AI-related wrongdoing and if so, the details thereof; and

(e) the timeline for finalization and implementation of any comprehensive AI governance or ethics framework?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

AI ecosystem in India at present:

India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people.

Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI. India is also the second-largest contributor to GitHub AI projects, showcasing its vibrant developer community.

India's AI strategy:

India's AI strategy aims to position India as a global leader in artificial intelligence. Government launched IndiaAI mission in March 2024. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals.

Safe & Trusted AI

- To balance innovation with strong governance frameworks to ensure responsible AI adoption.
- In the first round, 8 projects have been selected addressing issues like machine unlearning, bias mitigation, privacy-preserving machine learning, explainability, auditing tools, and governance testing framework.
- More than 400 applications have been received in the second round.
- An expression of interest was published on 09th May 2025 for onboarding partner institutions for setting up the IndiaAI Safety Institute.

Legal provisions under IT Act, 2000:

- Sections 66C (Punishment for identity theft) deals with misinformation, deepfakes, cheating by personation or identity theft.
- Section 66D of the IT Act criminalizes the use of computer resources for cheating by personation.
- Section 66E prescribes the punishment for capturing and publishing or transmitting the image of a private area of any person without his or her consent.

- Section 67A and 67B make publishing or transmitting obscene material for instance, which could be generated by using deepfake technology a punishable offence.

Legal provisions under BharatiyaNyay Sanhita, 2023:

- Section 111 of the BNS punishes the commission of any continuing unlawful activity including economic offence, cyber-crimes, by any person or a group of persons, either as a member of an organised crime syndicate or on behalf of such syndicate.
- Several other sections under the BNS also deal with cyber-crimes like cheating or cheating by personation such as sections 318 (Cheating), 319 (cheating by personation), 353 (public mischief), 356 (defamation).

Digital Personal Data Protection Act, 2023

- It casts obligations on Data Fiduciaries to safeguard digital personal data, holding them accountable, while also ensuring the rights and duties of Data Principals.

Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (“IT Rules, 2021”)

- Central Government after extensive public consultations with relevant stakeholders has notified the IT Rules, 2021.
- The IT Rules cast specific legal obligations on intermediaries, including social media intermediaries and platforms expeditiously remove the prohibited misinformation, patently false information and deepfakes.

- In case of failure of the intermediaries to observe the legal obligations, they are liable for consequential action or prosecution as provided under the extant laws.
- Under the IT Rules 2021, there is a provisions grievance redressal mechanism by the intermediaries which inter-alia provides 24 hours of timelines for any grievances relating to morphed or artificially generated images affecting the victim. If not satisfied with the grievance redressal, aggrieved persons can approach Grievance Appellate Committee.
- Ministry of Home Affairs has launched a dedicated portal to report cybercrimes [cybercrime.gov.in] and has also started a toll-free number 1930.

Additional measures to counter deepfakes:

- Government of India issues advisories from time to time to intermediaries/platforms for ensuring compliance on using Artificial Intelligence foundational model(s) /Large Language Model (LLM)/Generative AI (Artificial Intelligence), software(s) or algorithm(s).
- Unique Identification Authority of India (UIDAI) is also actively addressing the key risks associated with AI misuse including deepfakes, algorithmic bias, cyber fraud, and misuse of automated authentication systems.
- The Indian Computer Emergency Response Team (CERT-In) issues alerts and advisories regarding latest cyber threats/vulnerabilities including

malicious attacks using Artificial Intelligence and countermeasures to protect computers, networks and data on an ongoing basis.

Government has constituted an Advisory Group on AI for India-specific regulatory AI framework under the chairmanship of Principal Scientific Advisor (PSA) to Prime Minister. It has members from diverse stakeholders from academia, industry and government.

ELECTRIFICATION OF RAIL NETWORK IN GUJARAT

534. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that Gujarat has achieved the distinction of 100% electrification of rail network;
- (b) if so, the details thereof;
- (c) the details of the current status of railway electrification projects;
- (d) whether any mechanism is in place for monitoring the progress of electrification projects across the country; and
- (e) if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e) Electrification of railway network on Indian Railways has been taken up in mission mode. So far, about 99% of Broad Gauge (BG) network has been

electrified. The electrification in remaining network has been taken up.

Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25	46,900

In Gujarat, entire BG network (4,777 Route km) has been electrified.

The completion of Electrification project(s) depends on various factors like forest clearances by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law & order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc. All these factors affect the completion time of the project(s).

ELECTRONICS COMPONENT MANUFACTURING SCHEME

535.DR. HEMANT VISHNU SAVARA:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRIMATI SMITA UDAY WAGH:

SHRI NABA CHARAN MAJH:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the key objectives and features of the Electronics Components Manufacturing Scheme (ECMS) and its role in boosting India's electronics manufacturing ecosystem;

(b) the specific sub-segments identified under ECMS for sub-assemblies, bare components and capital equipment along with the investment thresholds and incentive rates;

(c) whether the ECMS supports capital equipment and tooling and the initiatives taken to attract global investments in electronics manufacturing;

(d) the nature of incentives provided under the ECMS and the manner in which these are expected to promote employment and industry growth;

(e) the steps taken to ensure quality and innovation in electronics manufacturing under the ECMS, including adoption of Six Sigma standards and creation of design teams; and

(f) the status of the Electronics Components Manufacturing Scheme in the State of Maharashtra and any future programme in Palghar District in Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (f) Government initiatives in last ten years have resulted in establishment of a strong electronics manufacturing ecosystem in India. It can be seen from the following:

(b)

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	1.9 Lakh Cr	11.3 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	38 thousand Cr	3.27 Lakh Cr	Increased 8 times
Mobile manufacturing units	2	300	Increased 150 times
Production of mobile phones (Rs.)	18 thousand Cr	5.45 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	1,500 Cr	2 Lakh Cr	Increased 127 times
Mobile phone imported (units)	75% of the total demand	0.02% of the total demand	

To further broaden and deepen the electronics component manufacturing ecosystem, Government of India notified Electronics Component Manufacturing Scheme (ECMS) on 08th April 2025. It aims to develop robust component manufacturing ecosystem by attracting investments (global/domestic) across the value chain, leading to increase in Domestic Value Addition (DVA) and increase in the share of India's exports in global electronic trade by integrating its domestic electronic industry with the Global Value Chains (GVCs).

The target segment covered under the scheme are sub-assemblies, bare components, their complete supply chain ecosystem and Capital equipment and their sub-assemblies as well.

The investment thresholds and incentive rates are different for all products covered under the target segment. The scheme provides for turnover linked incentives, capital incentive as well as a hybrid of both incentives in a few cases. Further, to promote employment generation in the country, a part of the incentive has been earmarked on achievement of employment thresholds.

Relevant details of the scheme are available on the website ecms.meity.gov.in.

The Electronics Component Manufacturing Scheme is a pan India initiative scheme. The applications for the Scheme are currently being accepted on the portal.

AMRIT BHARAT STATION SCHEME FOR RAMPUR RAILWAY STATION

536. SHRI MOHIBULLAH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the manner in which the Amrit Bharat Station Scheme aims to modernize and upgrade railway stations across the Country highlighting the key objectives of the scheme;
- (b) the details of budget allocated and proposed to be utilised for the renovation of Rampur Railway station under the said Scheme;
- (c) the current status of the renovation work of the said station along with the expected completion date thereof;

(d) the steps taken/being taken by the Government to improve passenger amenities at the said station such as waiting rooms, food stalls and drinking water facilities;

(e) the measures taken/being taken by the Government to ensure that the renovation of the said station is completed within the scheduled timeframe and budget; and

(f) the steps taken/being taken to ensure that the renovated Rampur Railway station is accessible and inclusive for passengers with disabilities and other special needs?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Rampur railway station is located in the state of Uttar Pradesh and it has been identified for development under Amrit Bharat Station Scheme. For development works at the station, tenders have been awarded and development works like platform surfacing, waiting hall, improvement to circulating area, platform shelter etc. and Divyangjan facilities like ramps, tactile pathways, low height ticket counters, low height water booths, toilets, parking etc. have been taken up.

To cater to the requirement of passengers, adequate catering/vending facilities have been made available at Rampur station which include 04 catering units, 02 milk stalls and 02 water vending machines. Catering/Vending units are provided at stations under the framework of extant policy guidelines.

Upgradation/Modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, inter-se priority, availability of funds etc.

Amrit Bharat Station Scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Stations being developed under the Amrit Bharat Station Scheme are being planned in accordance with the accessibility requirements for Divyangjans (persons with disabilities), as outlined in the relevant gazette notifications. Similarly, other stations across the network are also being taken up for providing accessible amenities in a phased manner.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 157 stations are located in the state of Uttar Pradesh. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Uttar Pradesh are as following:

State	No. of Amrit Stations	Names of Amrit Stations
Uttar Pradesh	157	Achnera, Agra Cantt., Agra Fort, Aishbagh Jn, Akbarpur Jn, Aligarh, Amethi, Amroha, Anand Nagar Jn., Aonla, Ayodhya Dham Junction, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Balamau Jn., Ballia, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharatkund, Bhatni, Bhuteshwar, Bijnor, Bulandsahar, Chandauli Majhwar, Chandausi, Chilbila, Chitrakut dham karwi, Chopan, Chunar Jn., Daliganj, Darshannagar, Deoria Sadar, Dhampur, Dildarnagar, Etawah Jn., Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmuktesar, Gauriganj, Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah Agra Jn, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kanpur Bridge Left Bank, Kanpur Central, Kaptanganj Jn, Kasganj Jn, Kashi, Khalilabad, Khorason road, Khurja Jn., Kosi Kalan, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur Jn, Lambhua, Lohta, Lucknow (Charbagh) NR, Lucknow City, Lucknow Jn. (NER), Maa Belha

		Devi Pratapgarh Junction, Maghar, Maharaja Bijli Pasi, Mahoba Jn, Mailani Jn, Mainpuri Jn, Malhaur, Manak Nagar, Manikpur Jn, Mariahu, Mathura Jn, Mau Jn, Meerut City Jn, Mirzapur, Modinagar, Mohanlalganj, Moradabad Jn, Muzaffarnagar, Nagina, Najibabad Jn, Orai, Panki Dham, Phaphamau Jn, Phulpur, Pilibhit Jn, Pokhrayan, Prayag Jn, Prayagraj Jn, Pt. Deen Dayal Upadhyay Jn , Rae Bareli Jn, Raja Ki Mandi, Ramghat Halt, Rampur Jn, Renukoot, Saharanpur Jn., Salempur, Seohara, Shahganj Jn, Shahjahanpur, Shamli, Shikohabad Jn., Shivpur, Siddharth nagar, Sitapur Jn., Sonbhadra, Sri Krishna Nagar, Sultanpur Jn, Suraimanpur, Swaminarayan Chappia, Takia, Tulsipur, Tundla Jn., Ujhani, Unchahar, Unnao Jn, Utraitia Jn, Varanasi Cantt., Varanasi City, Vindhyachal, Virangana Lakshmibai (Jhansi), Vyasnagar, Zafarabad

Development works at railway stations under Amrit Bharat Station Scheme in the state of Uttar Pradesh have been taken up at a good pace. Till now, phase-I works of 20 stations (Ayodhya Dham, Balrampur, Bareilly City, Bijnor, Fatehabad, Gola Gokarnath, Gomti Nagar, Govardhan, Govindpuri, Hathras City, Idgah Agra Jn., Izzatnagar, Mailani, Pokhrayan, Ramghat Halt, Saharanpur Jn., Siddharth Nagar, Suraimanpur, Swaminarayan Chappia, Ujhani) in the state of Uttar Pradesh have been completed under this scheme. The works at other stations have also been taken up at good pace and progress of some of above stations is as given below:

- At Ghaziabad station, structural work of station building at main entry side and second entry side, foundation work of Foot Over Bridge, roof plaza, electrical substation at main entry side and second entry side, Magistrate building, Government Railway Police and Railway Protection Force buildings have been taken up.
- At Sitapur Junction station, work of improvement of old station building, platform flooring, platform shelter, boundary wall have been completed and works of construction of new station building foundation, Foot Over Bridge, pay & use toilet renovation, circulating area, parking etc. have been taken up.
- At Jaunpur Junction station, structural work of new station building, platform shelter and toilet block have been taken up.
- At Jaunpur City station, work of platform shelters have been taken up.
- At Modi Nagar station, work of improvement to station building, improvement to waiting area and toilets, 12 m wide Foot Over Bridge, new platform shelters, have been completed and work of minor finishing items of building, platform surfacing, signage, improvement to circulating area and parking have been taken up.
- At Prayagraj station, structural work of Rail Mail Service building, parcel building, arrival buildings, basement plaza at second entry, Electrical substation have been completed and finishing work of these structures have been taken up. Extension work of Foot Over Bridge no. 2 has been completed. Structural

work of second entry station building, work of air concourse and relocated structures have been taken up.

Development / Upgradation / Modernization of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation of funds for development and maintenance of stations are maintained Zonal Railway-wise and not Work-wise or Station-wise. Passenger amenities are generally funded under Plan Head-53 'Customer Amenities'. Rampur railway station in the state of Uttar Pradesh is covered under Northern Railway Zone and the fund allocation to Northern Railway for development and maintenance of stations under Plan Head-53 'Customer Amenities', for the year (BE 2025-26) is ₹ 2,216 Cr.

Development / Upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, air-port clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

EXPORT AND PRODUCTION OF QUARTZ

537. SHRI B. K. PARTHASARATHI:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the total quantity of quartz produced in the country during the last five years, year and State-wise;
- (b) the details of the total quantity of quartz exported from the country during the last five years, year and country-wise;
- (c) whether the domestic demand for quartz is being met adequately after accounting for the quantity exported;
- (d) if so, the details thereof along with the factors ensuring sufficient supply and if not, the reasons for the shortfall;
- (e) whether the Government is taking necessary steps to ensure availability of quartz for domestic industries, if so, the details thereof;
- (f) whether the Government has formulated any policy or strategy to boost quartz exports to International markets; and
- (g) if so, the details of such a policy, including target countries, incentives, marketing efforts or trade agreements in place?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) In exercise of the powers conferred by clause (e) of section 3 of the Mines and Minerals (Development and Regulation) Act, 1957, Quartz was declared a minor mineral on 10.02.2015, and has recently been reclassified as a major mineral on 20.02.2025. Being under the domain of States from 10.02.2015 to 20.02.2025, State-wise production data has not been centrally maintained.

However, States like Rajasthan, Telangana and Andhra Pradesh are important Quartz producers. As per available information, quantity of Quartz produced during the last five years in these three States is given below:

(Production quantity in lakh ton)

Year	Rajasthan	Telangana	Andhra Pradesh
2020-21	12.5	9.1	5.2
2021-22	14.2	12.3	4.8
2022-23	18.8	10.8	7.2
2023-24	24.2	15.4	9.4
2024-25	25.3	13.2	2.0

(b) to (e) Details of total quantity of quartz exported from India during last 5 years, year- and country-wise, are given in the enclosed **Statement**. Annual export is 916 kilo ton (kt) as against a mere 4 kt of annual import, implying sufficient availability for domestic industries. Moreover, import of Quartz into the country is under 'free' category, ensuring conditions for ease of domestic supply.

(f) and (g) Quartz benefits from various government policies and schemes aimed at export promotion. New Foreign Trade Policy came into effect from 01.04.2023. Districts as Export Hubs initiative, which is aimed at addressing bottlenecks for exporting products with export potential, has identified Quartz, among other items. In addition, the Export Promotion Mission announced in the Union Budget 2025-26 is aimed at facilitating easy access to export credit,

cross-border factoring support, and support to MSMEs to tackle non-tariff measures in overseas markets.

STATEMENT

Country-wise Year-wise Export of Quartz (HS 250610)

(Quantity in kilo ton)

2020-21		2021-22		2022-23	
Country	Quantity	Country	Quantity	Country	Quantity
Malaysia	168.03	Malaysia	207.32	Malaysia	228.75
Vietnam	80.80	Bhutan	112.92	China	163.03
China	58.46	Vietnam	105.50	Bhutan	128.03
Bhutan	50.15	China	71.03	Thailand	66.14
Korea Republic	47.12	Korea Republic	58.53	Korea Republic	62.32
Bangladesh	45.54	Bangladesh	50.68	Bangladesh	51.52
Canada	29.83	Taiwan	40.21	Vietnam	44.68
Philippines	27.36	Canada	37.70	Japan	36.60
Taiwan	25.79	Japan	27.56	Taiwan	33.99
Japan	25.74	Qatar	22.96	Oman	21.20
Others	133.71	Others	128.80	Others	102.70
Total	692.53	Total	863.21	Total	938.96
2023-24		2024-25			
Country	Quantity	Country	Quantity		
China	625.65	Malaysia	253.66		
Malaysia	246.04	China	137.19		
Bhutan	77.80	Bhutan	83.02		
Thailand	60.68	Taiwan	61.93		
Taiwan	60.66	Korea Republic	58.03		
Korea Republic	51.14	Bangladesh	52.37		
Bangladesh	50.68	UAE	49.67		
Vietnam	49.46	Vietnam	31.88		
UAE	32.50	Philippines	29.70		
Japan	21.10	Japan	25.20		
Others	102.57	Others	133.34		
Total	1378.28	Total	915.99		

भागलपुर में रेल परियोजनाओं की स्थिति

538. श्री अजय कुमार मंडल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) भागलपुर लोक सभा निर्वाचन क्षेत्र में वर्तमान में क्रियान्वित या प्रस्तावित प्रमुख रेल परियोजनाओं (जैसे स्टेशन पुनर्विकास, नई रेल लाइन, रेल लाइन दोहरीकरण, पुल, वंदे भारत ट्रेन सुविधा) का ब्यौरा क्या है;
- (ख) प्रत्येक परियोजना की वित्तीय स्वीकृति, स्वीकृत राशि, वर्तमान स्थिति (जैसे तैयार किए गए विस्तृत परियोजना रिपोर्ट, अधिग्रहित भूमि, निर्माणाधीन या पूर्ण) और संभावित समय-सीमा का ब्यौरा क्या है;
- (ग) अमृत भारत योजना के अंतर्गत नवगछिया, शिवनारायणपुर, सबौर, पीरपैंती और कहलगाँव स्टेशनों की अद्यतन स्थिति और उन पर व्यय की गई राशि का ब्यौरा क्या है;
- (घ) क्या भागलपुर में एक नए टर्मिनल स्टेशन के निर्माण का प्रस्ताव है और यदि हाँ, तो उसकी लागत, स्थान (जैसे जगदीशपुर) और निर्माण की वर्तमान स्थिति सहित ब्यौरा क्या है; और
- (ङ) क्या परियोजनाओं की निगरानी और पर्यवेक्षण के लिए रेलवे बोर्ड/डीआरएम स्तर पर कोई विशेष समिति, रिपोर्ट या समीक्षा प्रणाली बनाई गई है और यदि हाँ, तो उसका ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) रेल मंत्रालय ने स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है। अब तक, 1337 स्टेशनों को अमृत भारत स्टेशन योजना के अंतर्गत विकसित करने के लिए चिह्नित किया गया है। वर्तमान में, 105 स्टेशनों का चरण-I का कार्य पूरा हो गया है और उन्हें कमीशन कर दिया गया है और 1110 स्टेशनों का कार्य शुरू कर दिया गया है।

इसके अलावा, भागलपुर, नवगछिया, शिवनारायणपुर, सबौर, पीरपैंती और कहलगाँव रेलवे स्टेशनों सहित बिहार राज्य में स्थित 98 स्टेशनों को अमृत भारत स्टेशन योजना के अंतर्गत विकसित करने के लिए चिह्नित किया गया है।

इनमें से कुछ स्टेशनों की प्रगति निम्नानुसार है:

पीरपैंती में, चरण-I का कार्य अर्थात् स्टेशन भवन एलिवेशन, पोर्टिको, कॉनकोर्स क्षेत्र, परिचलन क्षेत्र में सुधार, प्रतीक्षालय में सुधार, पे एंड यूस टॉइलेट का निर्माण, पहचानसूचक और दिव्यांगजनों के लिए सुविधाओं का कार्य पूरा हो गया है। पैदल पार पुल के निर्माण का कार्य शुरू कर दिया गया है।

नवगछिया में, प्लेटफॉर्म शेल्टर की नींव का कार्य, परिचलन क्षेत्र में मिट्टी का कार्य पूरा हो गया है और नए स्टेशन भवन का कार्य, प्लेटफॉर्म शेल्टर का निर्माण और नए पैदल पार पुल के कार्य शुरू कर दिए गए हैं।

शिवनारायणपुर में, स्टेशन एलिवेशन, कॉनकोर्स क्षेत्र के कार्य, प्रतीक्षालय में सुधार, कोच और गाड़ी संसूचक बोर्डों, दृश्य प्रदर्श बोर्डों, पहचानसूचकों के प्रावधान का कार्य पूरा हो गया है और परिचलन क्षेत्र, पे एंड यूस टॉइलेट के कार्य, नए पैदल पार पुल के निर्माण का कार्य शुरू कर दिया गया है।

सबौर में, ओएफसी भवन का कार्य, प्रतीक्षालयों में सुधार कार्य को पूरा कर दिया गया है और पोर्टिको, परिचलन क्षेत्र, कॉनकोर्स क्षेत्र सहित स्टेशन भवन के एलिवेशन के कार्य, दूसरी श्रेणी के प्रतीक्षालय में सुधार, कोच एवं गाड़ी संसूचक बोर्ड, दृश्य प्रदर्श बोर्डों, पहचानसूचकों का प्रावधान, नए पैदल पार पुल के निर्माण का कार्य शुरू कर दिया गया है।

कहलगाँव में, प्रतीक्षालय के सुधार, नए पे एंड यूस टॉइलेट का निर्माण, दिव्यांगजनों के लिए सुविधाओं से संबंधित कार्य और पहचानसूचकों का प्रावधान पूरा हो गया है और पोर्टिको, परिचलन क्षेत्र, कॉनकोर्स क्षेत्र सहित स्टेशन भवन के एलिवेशन का सुधार कार्य, दृश्य प्रदर्श बोर्ड लगाने और नए पैदल पार पुल के निर्माण का कार्य शुरू कर दिया गया है।

अमृत भारत स्टेशन योजना के अंतर्गत भागलपुर रेलवे स्टेशन के विकास के लिए मास्टर योजना तैयार करने का कार्य शुरू कर दिया गया है। यह एक पुनरावर्तीय प्रक्रिया है जिसके लिए इष्टतमीकरण की आवश्यकता होती है और ऐसे इष्टतमीकरण के लिए इस चरण पर समय-सीमा नहीं बताई जा सकती है।

अमृत भारत स्टेशन योजना में दीर्घकालिक दृष्टिकोण के साथ सतत् आधार पर रेलवे स्टेशनों के विकास की संकल्पना की गई है। इस योजना में ऐसे प्रत्येक रेलवे स्टेशन की आवश्यकता को देखते हुए स्टेशनों पर स्टेशन तक पहुंच, परिचलन क्षेत्र, प्रतीक्षालय, शौचालय, आवश्यकता के अनुसार लिफ्ट/एस्केलेटर, प्लेटफॉर्म सरफेसिंग और प्लेटफॉर्म पर कवर, स्वच्छता, निःशुल्क, वाई-फाई, 'एक स्टेशन एक उत्पाद' जैसी योजनाओं द्वारा स्थानीय उत्पादों के लिए कियोस्क, बेहतर यात्री सूचना प्रणाली, एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि जैसी सुविधाओं में सुधार लाने के लिए मास्टर प्लान तैयार करना और उनका चरणबद्ध कार्यान्वयन करना शामिल है।

इस योजना में आवश्यकतानुसार, चरणबद्ध रूप से एवं यथाव्यवहार्य स्टेशन भवन का सुधार, स्टेशन का शहर के दोनों छोरों के साथ एकीकरण, मल्टी-मोडाल एकीकरण, दिव्यांगजनों के लिए सुविधाएं, दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टीरहित पटरियों की व्यवस्था आदि और दीर्घावधि में स्टेशन पर सिटी सेन्टर के निर्माण की भी परिकल्पना की गई है।

भारतीय रेल में स्टेशनों का विकास/उन्नयन एक सतत और निरंतर प्रक्रिया है और इससे संबंधित कार्यों को आवश्यकतानुसार, परस्पर प्राथमिकता और निधियों की उपलब्धता के अध्यधीन शुरू किया जाता है। कार्यों को स्वीकृत और निष्पादित करते समय स्टेशनों के विकास/उन्नयन के लिए निम्न कोटि के स्टेशन की तुलना में उच्च कोटे के स्टेशन को प्राथमिकता प्रदान की जाती है।

अमृत भारत स्टेशन योजना के तहत स्टेशनों का विकास/उन्नयन आमतौर पर योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आवंटन का

ब्यौरा क्षेत्रीय रेल-वार रखा जाता है, न कि कार्य-वार या स्टेशन-वार या राज्य-वारा। भागलपुर संसदीय निर्वाचन क्षेत्र पूर्व मध्य रेलवे और पूर्व रेलवे के क्षेत्राधिकार में पड़ता है जिसके के लिए योजना शीर्ष-53 के तहत वित्त वर्ष 2025-26 के लिए कुल 942 करोड़ रुपए (बजट अनुमान) का आवंटन किया गया है।

इसके अलावा, रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के पूरा होने के समय को प्रभावित करते हैं। अतः इस समय कोई समय-सीमा नहीं बताई जा सकती है।

बिहार राज्य की रेल अवसंरचनात्मक परियोजनाएं भारतीय रेल के पूर्व मध्य रेलवे, पूर्वोत्तर सीमा रेलवे, पूर्व रेलवे, पूर्वोत्तर रेलवे जोन के अंतर्गत आती हैं। रेल परियोजनाओं के क्षेत्रीय रेलवे-वार विवरण भारतीय रेल की वेबसाइट पर पब्लिक डोमेन में उपलब्ध करवाए गए हैं।

भारतीय रेल में समपारों के स्थान पर ऊपरी/निचले सड़क पुल के निर्माण कार्यों की स्वीकृति और निष्पादन एक सतत और निरंतर प्रक्रिया है। इन कार्यों को गाड़ी परिचालन में संरक्षा और गतिशीलता पर इसके प्रभाव और सड़क उपयोगकर्ताओं पर इसके प्रभाव के आधार पर प्राथमिकता दी जाती है और शुरू किया जाता है।

भारतीय रेल में वर्ष 2004-14 की तुलना में वर्ष 2014-26 (जून 2025) की अवधि के दौरान निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार हैं:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4148
2014-26 (जून, 2025 तक)	13426 (इसमें बिहार राज्य के 558 अदद ऊपरी/निचले सड़क पुल भी शामिल हैं)

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में 1,00,860 करोड़ रुपए की लागत पर 4,402 अदद ऊपरी/निचले सड़क पुलों को स्वीकृत किया गया है, जिसमें बिहार राज्य में 6014 करोड़ रुपए की लागत पर 218 अदद ऊपरी/निचले सड़क पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों पर हैं। इन में से, भागलपुर निर्वाचन क्षेत्र में 05 अदद ऊपरी/निचले सड़क पुलों को स्वीकृत किया गया है, जो निम्नानुसार हैं:

स्वीकृत निचले/ऊपरी सड़क पुल				
क्र.सं.	स्थान	आरओबी/आरयू बी/एफओबी	लागत (करोड़ रुपए में)	टिप्पणी
1.	भागलपुर-जमालपुर खंड पर समपार सं. 1/ए	ऊपरी सड़क पुल	90	ऊपरी सड़क पुल का कार्य स्वीकृत कर दिया गया है। सामान्य व्यवस्था आरेख तैयार करने और विस्तृत अनुमान का कार्य शुरू कर दिया गया है।
2.	भागलपुर-पीरपैंती खंड पर समपार सं. 6	ऊपरी सड़क पुल	82	
3.	भागलपुर-जमालपुर खंड पर समपार सं. 9	ऊपरी सड़क पुल	81	
4.	भागलपुर-बरौनी खंड पर समपार सं. 11/स्पेशल	ऊपरी सड़क पुल	42	ऊपरी सड़क पुल का कार्य स्वीकृत कर दिया गया है। रेलवे के भाग का कार्य पूरा हो गया है

				और पहुँच मार्ग का भाग शुरू कर दिया गया है।
5.	साहिबगंज-भागलपुर खंड पर समपार सं. 5	एलएचएस	6	ऊपरी सड़क पुल का कार्य स्वीकृत कर दिया गया है। सामान्य व्यवस्था आरेख को अनुमोदित कर दिया गया है। कार्य शुरू कर दिया गया है।

ऊपरी/निचले सड़क पुल संबंधी कार्यों का पूरा होना और चालू करना समपारों को बंद करने की सहमति प्रदान करने के लिए राज्य सरकारों द्वारा सहयोग, पहुँच संरेखण को अंतिम रूप देने, सामान्य आरेख व्यवस्था का अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाना, बाधक जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, परियोजना/कार्य स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, जलवायु परिस्थितियों के कारण परियोजना विशेष/कार्य स्थलों के लिए वर्ष में कार्य महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/कार्यों के पूरा होने के समय को प्रभावित करते हैं।

01.04.2025 की स्थिति के अनुसार, बिहार में पूर्णतः/अंशतः पड़ने वाली 86,107 करोड़ रुपए की लागत वाली, कुल 4,663 कि.मी. की लंबाई वाली 52 परियोजनाओं (31 नई लाइनें, 01 आमान परिवर्तन और 20 दोहरीकरण) को स्वीकृत किया गया है, जिसमें से 1,014 किमी लंबाई को कमीशन कर दिया गया है और मार्च 2025 तक 29,353 करोड़ रुपए का व्यय किया गया है, इसमें भागलपुर में पूर्णतः/अंशतः पड़ने वाली परियोजनाएं भी शामिल हैं। वर्तमान में भागलपुर के आस-पास (i) गंगा नदी पर पुल सहित विक्रमशीला-कटारिया नई लाइन (26 कि.मी.), (ii) सुलतानगंज-कटुरिया नई लाइन (77 कि.मी.) और (iii) पीरपैंती-जसीडीह नई लाइन (97 कि.मी.)

नामक कुछ रेल परियोजनाओं को उस क्षेत्र में रेल संपर्कता में अधिक सुधार के लिए शुरू किया गया है।

वर्तमान में, 02 वंदे भारत सेवाओं सहित 104 गाड़ी सेवाएं भागलपुर के यात्रियों की आवश्यकताओं को पूरा कर रही है। इन सेवाओं में 22309/22310 हावड़ा-भागलपुर वंदे भारत एक्सप्रेस सेवा भी शामिल है, जिसे दिनांक 15.09.2024 को शुरू किया गया था। इसके अलावा, भारतीय रेल में यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि के अध्यधीन वंदे भारत एक्सप्रेस सहित अन्य गाड़ी सेवाएं शुरू करना एक निरंतर प्रक्रिया है।

पूर्व रेलवे द्वारा 'कोचिंग सुविधायुक्त नए भागलपुर स्टेशन' की विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है और इस परियोजना की लागत 310.45 करोड़ रुपए है।

रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार/जिला-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है क्योंकि भारतीय रेल की परियोजनाएं राज्य की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जन प्रतिनिधियों, रेलवे की अपनी परिचालनिक आवश्यकता, सामाजिक-आर्थिक महत्वों, आदि के आधार पर शुरू किया जाता है, जो चालू परियोजनाओं के थ्रोफॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

किसी रेल परियोजना/ओं का पूरा होना राज्य सरकार द्वारा त्वरित भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वानिकी स्वीकृतियां, लागत में साझेदारी वाली परियोजनाओं में राज्य सरकार द्वारा अपना अंशदान जमा करना, अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भूविज्ञानी और स्थलाकृतिक परिस्थितियां, परियोजना/ओं स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, जलवायु परिस्थितियों के कारण परियोजना स्थल विशेष के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों

पर निर्भर करता है और ये सभी कारक परियोजनाओं के पूरा होने के समय को प्रभावित करती है। उक्त अवरोधों के साथ, इन परियोजनाओं को अतिशीघ्र पूरा करने के सभी प्रयास किए जा रहे हैं। परियोजना की निगरानी विभिन्न स्तरों पर की जाती है, जिसमें भारतीय रेल परियोजना स्वीकृति और प्रबंधन (आईआरपीएसएम) नामक भारतीय रेल का समर्पित पोर्टल भी शामिल है। निष्पादन इकाइयों द्वारा जिन समस्याओं का सामना किया जा रहा है, उनका तदनुसार समाधान भी किया जाता है।

SILOS IN PUNJAB

539.SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of current number of silos in Punjab and their combined capacity;
- (b) whether the Food Corporation of India (FCI) is planning to construct more silos for storage of foodgrains in Punjab and if so, the number of silos proposed to be constructed, district-wise alongwith the tentative date of their completion;
- (c) the total transportation cost from Mandi to Silos for wheat per quintal incurred by the FCI during the last five years and the current year; and
- (d) the details of reasons for significantly reducing of commission of wheat from Rs. 46/quintal to Rs. 23/quintal, the commission paid to arhtiyas (commission agents) in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) Currently there are 15 operational Silos in Punjab with total storage capacity of 9.65 LMT. Details are given in the enclosed **Statement-I**.

(b) Silos of 10.875 LMT capacity at 26 locations are under construction in Punjab. Details are given in the enclosed **Statement-II**.

Further, tenders for a capacity of 7.125 LMT at 16 locations are under evaluation for construction of Silos in Punjab. Details are given in the enclosed **Statement-III**.

(c) Transportation cost of wheat incurred by FCI (From Mandi to Silo) (Rs. Per quintal):

Year	Amritsar	Faridkot	Gurdaspur	Ludhiana	Moga	Patiala	Sangrur
2020-21	No Wheat Receipt	No Wheat Receipt	No Wheat Receipt	27.81	27.81	No Wheat Receipt	27.81
2021-22	No Wheat Receipt	No Wheat Receipt	No Wheat Receipt	27.81	27.81	No Wheat Receipt	No Wheat Receipt
2022-23	No Wheat Receipt	24.40	No Wheat Receipt	27.81	27.81	22.77	No Wheat Receipt
2023-24	53.4	23.40	47.75	27.81	27.81	25.05	34.30
2024-25*	48.89	25.6	35	27	35.38	27.56	27.56
2025-26*	51.62	24.4	39	27	40.48	30.11	30.11

*Tentative rates as state agencies has not submitted the claims.

(d) Due to lesser number of activities involved in procurement of wheat under Silo operations through Arthiyas, the commission to Arthiyas has been reduced.

The aforesaid practice is uniformly applicable across all States, in silo operations, including Punjab

STATEMENT-I

Operational Silos in Punjab

SL	Location	Agency (FCI/ State Govt)	Capacity (in LMT)
1.	Moga	FCI	2.00
2.	Kotkapura	FCI	0.25
3.	Barnala	FCI	0.50
4.	Patiala	FCI	0.50
5.	Sangrur	FCI	1.00
6.	Batala	FCI	0.50
7.	Chhehreata	FCI	0.50
8.	Sahnewal	FCI	0.50
9.	Malout	FCI	1.50
10.	Jagraon	FCI	0.20
11.	Moga	FCI	0.20
12.	Sunam	State Govt	0.50
13.	Malerkotla	State Govt	0.50
14.	Ahmedgarh	State Govt	0.50
15.	Mulechak	State Govt	0.50
Total			9.65

Note: Silos at SI No. 10 & 11 are concrete silos.

STATEMENT-II

Under Construction Silos in Punjab

SL	Location	Capacity in LMT
1	Dhuri	0.5
2	Moonak	0.375

3	Dirba	0.25
4	Khanauri	0.25
5	Patiala	0.5
6	Samana	0.75
7	Patran	0.75
8	Mehalkalan	0.375
9	Sehna	0.25
10	Tapa	0.375
11	Dhanaula	0.25
12	Jaitho	0.5
13	Faridkot	0.75
14	Sadiq	0.25
15	Payal	0.25
16	Macchiwara	0.375
17	Khanna	0.375
18	Ludhiana	0.25
19	Bariwala	0.25
20	Killanwali	0.375
21	Panniwala	0.25
22	Mehrajwala	0.25
23	Muktsar	1.00
24	Bhaliana	0.375
25	Gidderbaha	0.5
26	Abohar	0.5
	Total	10.875

STATEMENT-III

Silos under tender evaluation in Punjab

Sl.No	Location	Capacity in MT
1	Between Bhatinda and Rampuraphul	50,000

2	Bhuchchu	37,500
3	Maur	50,000
4	Goniana	50,000
5	Budhlada	50,000
6	Mansa	25,000
7	Bhikhi	50,000
8	Sardulgarh	50,000
9	Bareta	25,000
10	Phillaur	50,000
11	Dudhan	50,000
12	Muktsar	50,000
13	Moga	50,000
14	Shakot	25,000
15	Zira	50,000
16	Dharamkot	50,000
	Total	7,12,500

डार्क पैटर्न की रोकथाम और विनियमन दिशानिर्देश, 2023

540. श्रीमती भारती पारधी:

श्री श्रीरंग आप्पा चंदू बारणे:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा ऑनलाइन प्लेटफॉर्म द्वारा “डार्क पैटर्न की रोकथाम और विनियमन दिशानिर्देश, 2023” का कड़ाई से अनुपालन सुनिश्चित करने के लिए क्या विशिष्ट कदम उठाए जा रहे हैं;
- (ख) उपभोक्ताओं के लिए ऐसी प्रथाओं की रिपोर्ट करने हेतु क्या तंत्र स्थापित किए गए हैं और ऐसी शिकायतों के समाधान में कितना औसत समय लगता है;
- (ग) सरकार द्वारा ई-कॉमर्स संस्थाओं की अधिक जवाबदेही सुनिश्चित करने के लिए, विशेष रूप से उत्पाद की गुणवत्ता, समय पर डिलीवरी और प्रभावी शिकायत निवारण तंत्र के संबंध में,

“उपभोक्ता संरक्षण (ई-कॉमर्स) नियम, 2020” को सुदृढ़ करने हेतु क्या कदम उठाए जा रहे हैं;
और

(घ) क्या सरकार इन नियमों का पालन करने में विफल रहने वाले प्लेटफॉर्म पर कठोर दंड लगाने की कोई योजना बना रही है और यदि हां, तो उसका ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (घ) केंद्रीय उपभोक्ता संरक्षण प्राधिकरण ने उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 18 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, ई-कॉमर्स क्षेत्र में पहचाने गए 13 निर्दिष्ट डार्क पैटर्न को सूचीबद्ध करते हुए डार्क पैटर्न की रोकथाम और विनियमन के लिए 30 नवंबर, 2023 को “डार्क पैटर्न की रोकथाम और विनियमन के लिए दिशानिर्देश, 2023” जारी किए। इन डार्क पैटर्न में झूठी तात्कालिकता, बास्केट स्नीकिंग, कन्फर्म शेमिंग, जबरन कार्रवाई, सब्सक्रिप्शन ट्रैप, इंटरफेस इंटरफेरेंस, बैट एंड स्विच, ड्रिप प्राइसिंग, प्रच्छन्न विज्ञापन, ट्रिक वर्डिंग, सास बिलिंग और रोग मैलवेयर शामिल हैं।

इसके अलावा, उपभोक्ता अधिकारों की रक्षा और निष्पक्ष व्यापार प्रथाओं को बढ़ावा देने के लिए, भारत सरकार के उपभोक्ता मामले विभाग ने 28 मई 2025 को माननीय उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण और नवीन एवं नवीकरणीय ऊर्जा मंत्री की अध्यक्षता में प्रमुख ई-कॉमर्स कंपनियों, उद्योग संघों, स्वैच्छिक उपभोक्ता संगठनों और राष्ट्रीय विधि विश्वविद्यालयों के प्रतिनिधियों के साथ भ्रामक ऑनलाइन प्रथाओं को समाप्त करने पर केंद्रित बातचीत के लिए एक बैठक बुलाई।

उक्त बैठक के परिणामस्वरूप, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण द्वारा 5 जून, 2025 को “ई-कॉमर्स प्लेटफार्मों द्वारा अपने प्लेटफार्मों पर डार्क पैटर्न का पता लगाने के लिए स्व-ऑडिट पर उपभोक्ता संरक्षण अधिनियम, 2019 के संदर्भ में एडवाइज़री” जारी की गई थी।

उक्त एडवाइजरी के माध्यम से सभी ई-कॉमर्स प्लेटफार्मों को यह सुनिश्चित करने के लिए आवश्यक कदम उठाने की सलाह दी गई है कि उनके प्लेटफॉर्म ऐसे भ्रामक और अनुचित व्यापार प्रथा में शामिल न हों जो डार्क पैटर्न की प्रकृति के हैं। इसके अलावा, सभी ई-कॉमर्स प्लेटफॉर्मों को सलाह दी गई है कि वे एडवाइजरी जारी होने के तीन महीने के भीतर डार्क पैटर्न की पहचान करने के लिए स्व-ऑडिट करें और यह सुनिश्चित करने के लिए आवश्यक कदम उठाएं कि उनके प्लेटफॉर्म ऐसे डार्क पैटर्न से मुक्त हों। स्व-ऑडिट रिपोर्ट के आधार पर, ई-कॉमर्स प्लेटफार्मों को भी स्व-घोषणा देनी चाहिए कि उनका प्लेटफॉर्म किसी भी डार्क पैटर्न में लिप्त नहीं है, ताकि उपभोक्ताओं और ई-कॉमर्स प्लेटफार्मों के बीच विश्वास का निर्माण करने के साथ-साथ उचित डिजिटल पारिस्थितिकी तंत्र सुनिश्चित किया जा सके।

पारदर्शी, नैतिक और उपयोगकर्ता-केंद्रित ऑनलाइन वातावरण बनाने के लिए डार्क पैटर्न और हितधारकों की पहचान करने और साथ मिलकर काम करने के लिए मंत्रालयों, राष्ट्रीय विधि विश्वविद्यालयों और स्वैच्छिक उपभोक्ता संगठनों के प्रतिनिधियों को शामिल करते हुए एक संयुक्त कार्य समूह का गठन 5 जून, 2025 के कार्यालय ज्ञापन के माध्यम से किया गया है।

ई-कॉमर्स में अनुचित व्यापार प्रथाओं से उपभोक्ताओं की सुरक्षा के लिए, उपभोक्ता मामले विभाग ने उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत उपभोक्ता संरक्षण (ई-कॉमर्स) नियम, 2020 को भी अधिसूचित किया है। ये नियम, अन्य बातों के साथ-साथ, ई-कॉमर्स संस्थाओं की जिम्मेदारियों को रेखांकित करते हैं और उपभोक्ता शिकायत निवारण के प्रावधानों सहित मार्केटप्लेस और इन्वेंट्री ई-कॉमर्स संस्थाओं की देनदारियों को निर्दिष्ट करते हैं।

उपभोक्ता संरक्षण अधिनियम, 2019 की धारा 21 (2) के तहत, केंद्र सरकार को किसी विनिर्माता या पृष्ठांकनकर्ता द्वारा झूठे या भ्रामक विज्ञापनों के संबंध में जुर्माना लगाने की शक्तियां प्राप्त हैं, जो दस लाख रुपये तक हो सकती हैं और विनिर्माता या समर्थक द्वारा प्रत्येक बाद के उल्लंघन के लिए जुर्माना लगाया जा सकता है, जो पचास लाख रुपये तक हो सकता है।

PDS IN TAMIL NADU**541.SHRI THARANIVENTHAN M. S.:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

(a) the total number of beneficiaries currently covered under the Public Distribution System (PDS) including Arani Lok Sabha Constituency of Tamil Nadu;

(b) the quantity of foodgrains distributed through PDS during the last three years;

(c) whether the Government has implemented any technology-driven reforms like Aadhaar-based authentication, ePDS or online monitoring systems to ensure proper distribution and curb malpractices, and if so, the details thereof;

(d) whether the Government has any plans to expand the coverage of PDS to include nutritious food items like millets, vegetables or fortified foods and if so, the details thereof; and

(e) whether the Government is considering any reforms to the PDS and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) The National Food Security Act, 2013 provides for coverage of about 62.55% of the rural and 37.79% of the urban population for receiving foodgrains free of cost under Targeted Public Distribution System (TPDS) in the State of Tamil Nadu, which at Census 2011 comes to about 364.69 lakh persons. At present

against the intended coverage of 364.69 lakh persons, the State Government has identified 364.12 lakh beneficiaries in Tamil Nadu including Arani Lok Sabha Constituency.

(b) About 23.41 LMT, 23.36 LMT and 23.35 LMT foodgrains have been distributed in FY 2022-23, FY 2023-24 and FY 2024-25 respectively under PMGKAY in Tamil Nadu including Arani Lok Sabha Constituency.

(c) Under TPDS reforms, for better monitoring of foodgrains distribution, almost all FPSs have been automated by installation of e-PoS devices for the distribution of food-grains in a transparent manner (electronically) through biometric /Aadhaar authentication of PMGKAY beneficiaries. The distribution is done through Aadhaar authentication to curb the leakages and ensuring the transparency in PDS System.

(d) Under the National Food Security Act, 2013, the term “foodgrains” is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time. Therefore, the millets are already part of PDS. At present, no proposal to include more commodities under the Act, is under consideration of the Government.

To improve the level of nutrition, an advisory has been issued to all the States/UTs to procure millets and distribute them to beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time.

(e) As part of the technology driven Targeted Public Distribution System (TPDS) reforms, with the aim to enhance transparency and improve efficiency in the TPDS, ration cards/beneficiaries database have been completely digitized (100%) in all States/UTs. The transparency portal and online grievance redressal facility/Toll-free number have been implemented in all States/UTs. Also, online allocation has been implemented in all States/UTs and supply chain has been computerized in 31 States/UTs (except UTs of Chandigarh, Puducherry and Urban area of Dadra & Nagar Haveli which have adopted DBT Cash Transfer scheme).

OFFSHORE ONLINE GAMING PLATFORMS

542.SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has taken note of the growing presence of offshore online gaming platforms operating without adhering to Indian tax and regulatory norms as opposed to legal skill gaming companies;
- (b) if so, the list of such platforms identified and blocked during the last five years across the country, State-wise;
- (c) whether the Government has developed or proposes to develop a robust mechanism to prevent the re-emergence of such platforms through mirror websites;
- (d) if so, the details thereof and if not, the reasons therefor; and

(e) the details of steps being taken by the Government to ensure better coordination between MeitY, the Ministry of Finance and other concerned authorities to curb illegal offshore gaming operations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The policies of the Central Government are aimed at ensuring open, safe, trusted and accountable internet for its users. To address the harms caused by illegal/non-compliant gaming entities Central Government has taken following steps:

- The Directorate General of GST Intelligence Headquarters is empowered as appropriate government/agency under the Information Technology Act, 2000 ("IT Act") and the IGST Act to direct intermediaries to block unregistered online money gaming platforms including offshore online money gaming platforms violating the IGST Act.
- The suppliers of online money gaming are also being regulated under the Integrated Good and Services Tax Act, 2017 ("IGST Act"). They are required to obtain a single registration under the Simplified Registration Scheme referred to in the IGST Act.
- Online gaming attracts GST at the rate of 28% from 1st October, 2023.

From 2022 till June 2025, Government has issued 1,524 blocking directions related to online betting/gambling/gaming websites and mobile applications.

Under the Seventh Schedule of the Constitution, “Betting and gambling” is a State subject (entry 34 of the List II). Therefore, as per the provisions of article 246 read with article 162 of the Constitution, State Legislatures have the power to legislate on matters related to betting and gambling.

Further, ‘Police’ and ‘Public Order’ are also State subjects as per the Seventh Schedule of the Constitution of India. The States/Union Territories are primarily responsible for the prevention, detection, investigation and prosecution of crimes including for action on illegal betting and gambling.

The Central Government supplements the efforts of the States/Union Territories through advisories and financial assistance under various schemes for capacity building of their LEAs.

सौर विद्युत उत्पादन के लिए योजनाएं

543. श्री देवेश शाक्य:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा वर्ष 2030 तक देश में 280 गीगावाट सौर ऊर्जा के लक्ष्य को प्राप्त करने के उद्देश्य से की गई प्रमुख योजनाओं और कार्यक्रमों का ब्यौरा क्या है;
- (ख) क्या सरकार को जानकारी है कि सौर ऊर्जा से संबंधित सौर मॉड्यूलों, इनवर्टरों और अन्य संघटकों के लिए घरेलू कंपनियां अन्य देशों, विशेषकर चीन पर निर्भर है जिसमें इन कंपनियों की प्रतिस्पर्धात्मक क्षमता प्रभावित हो रही है; और
- (ग) यदि हां, तो आगामी वर्षों में सरकार द्वारा उत्तर प्रदेश के इटावा, औरैया, कन्नौज, फर्रुखाबाद, मैनपुरी, एटा और कासगंज जैसे जिलों में विशेषकर सौर ऊर्जा उपकरणों के

पूर्ण विनिर्माण पारिस्थितिकी के विकास और स्वदेशी उत्पादन के लिए क्या पहल किए जाने का विचार है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) सरकार ने देश में सौर ऊर्जा क्षमता को बढ़ावा देने और गति प्रदान करने के लिए विभिन्न योजनाओं की शुरुआत की है। कुछ प्रमुख कार्यशील योजनाओं की सूची संलग्न **विवरण-I** में दी गई है।
- (ख) नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई), भारत सरकार, सौर ऊर्जा से संबंधित सौर मॉड्यूलों, इनवर्टरों और अन्य सौर संघटकों की स्वदेशी विनिर्माण क्षमता को बढ़ावा देने और इसके फलस्वरूप आयात पर निर्भरता को कम करने के लिए लगातार नीतियां ला रहा है। अन्य के साथ-साथ किए गए विभिन्न उपायों में **विवरण -II** में दिए गए उपाय भी शामिल हैं।
- (ग) भारत सरकार 24,000 करोड़ रु. के परिव्यय से उच्च दक्षता सौर पीवी मॉड्यूलों में गीगावाट स्तर की स्वदेशी विनिर्माण क्षमता प्राप्त करने के लिए उच्च दक्षता सौर पीवी मॉड्यूलों के लिए उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजना कार्यान्वित कर रही है। योजना के अंतर्गत, 48,337 मेगावाट की पूर्ण/आंशिक रूप से एकीकृत सौर पीवी मॉड्यूल विनिर्माण यूनिटों की स्थापना के लिए आवंटन पत्र (लेटर ऑफ अवार्ड) जारी किए गए हैं। उच्च दक्षता सौर पीवी मॉड्यूलों के लिए पीएलआई योजना के अंतर्गत चुने गए विनिर्माता, उत्तर प्रदेश सहित भारत में कहीं भी अपने विनिर्माण संयंत्र स्थापित कर सकते हैं। उत्तर प्रदेश ने राज्य में नवीकरणीय ऊर्जा परियोजनाओं को बढ़ावा देने के लिए उत्तर प्रदेश सौर ऊर्जा नीति 2022, उत्तर प्रदेश जैव (बायो) ऊर्जा नीति 2022 और उत्तर प्रदेश हरित हाइड्रोजन नीति 2024 भी जारी की है।

विवरण -I

सौर ऊर्जा को बढ़ावा देने के लिए क्रियाशील योजनाओं की सूची

1. सौर पार्कों और अल्ट्रा-मेगा सौर विद्युत परियोजनाओं के विकास के लिए योजनाएं। इस योजना के तहत भूमि, सड़क, विद्युत निकासी प्रणाली, जल की सुविधाएं जैसी अवसंरचना सभी सांविधिक स्वीकृतियों/अनुमोदनों के साथ विकसित की जाती हैं। इस प्रकार, यह योजना देश में उपयोगिता-स्तर की सौर परियोजनाओं के शीघ्र विकास में मदद करती है।
2. एक करोड़ परिवारों के लिए रूफटॉप सौर की स्थापना तथा प्रति माह 300 युनिट मुफ्त बिजली प्रदान करने के लिए पीएम सूर्य घर: मुफ्त बिजली योजना।
3. उच्च दक्षता सौर पीवी मॉड्यूलों (ट्रांश-I और ट्रांश-II) में गीगावाट स्तर की विनिर्माण क्षमता प्राप्त करने के लिए “राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम” नामक उत्पादन से जुड़ी प्रोत्साहन योजना।
4. विकेंद्रीकृत सौर या अन्य नवीकरणीय ऊर्जा विद्युत संयंत्रों को स्थापित करने के लिए, स्टैण्ड-अलोन सौर कृषि पंपों की स्थापना तथा फीडर-स्तरीय सौरीकरण सहित मौजूदा ग्रिड संबद्ध कृषि पंपों के सौरीकरण के लिए पीएम-कुसुम योजना। यह योजना न केवल किसानों के लिए, बल्कि राज्यों और डिस्कॉमों के लिए भी लाभदायक है।
5. सरकारी उत्पादकों द्वारा स्वयं के उपयोग के लिए अथवा सरकार/सरकारी संस्थाओं के उपयोग के लिए सीधे अथवा वितरण कंपनियों (डिस्कॉमों) के माध्यम से व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता के साथ ग्रिड कनेक्टेड सौर फोटोवोल्टेक (पीवी) विद्युत परियोजनाओं की स्थापना के लिए केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) योजना चरण-II (सरकारी उत्पादक योजना)।
6. जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है, ऑफ-ग्रिड सौर लाइटिंग प्रदान करने के प्रावधान के साथ प्रधानमंत्री जनजाति आदिवासी

न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नई सौर विद्युत योजना (जनजातीय और पीवीटीजी बस्तियों/गांवों के लिए)।

विवरण-II

सौर पीवी मॉड्यूलों और अन्य अक्षय ऊर्जा उपकरणों के स्वदेशी उत्पादन को बढ़ाने के लिए किए गए उपायों में अन्य के साथ-साथ शामिल हैं:

- (i) **उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजना:** भारत सरकार 24,000 करोड़ रु. के परिव्यय से उच्च दक्षता सौर पीवी मॉड्यूलों में गीगावाट स्तर की स्वदेशी विनिर्माण क्षमता प्राप्त करने के लिए उच्च दक्षता सौर पीवी मॉड्यूलों के लिए उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजना कार्यान्वित कर रही है। योजना के अंतर्गत, 48,337 मेगावाट की पूर्ण/आंशिक रूप से एकीकृत सौर पीवी मॉड्यूल विनिर्माण इकाइयों की स्थापना के लिए आवंटन पत्र जारी किए गए हैं।
- (ii) **स्वदेशी सामग्री आवश्यकता (डीसीआर):** एमएनआरई की कुछ वर्तमान योजनाओं के तहत, अर्थात् सीपीएसयू योजना चरण-II, पीएम-कुसुम घटक-ख एवं ग, और पीएम सूर्य घर: मुफ्त बिजली योजना, जिसमें सरकारी सब्सिडी दी जाती है, स्वदेशी स्रोतों से सौर पीवी सेलों और मॉड्यूलों की खरीद को अनिवार्य किया गया है।
- (iii) **सार्वजनिक खरीद में 'मेक इन इंडिया' को वरीयता:** उद्योग और आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) 'सार्वजनिक खरीद (मेक इन इंडिया को वरीयता) आदेश' के अनुसार, एमएनआरई ने आरई क्षेत्र के लिए खरीद वरीयता (स्थानीय सामग्री से जुड़ी) को अधिसूचित किया था, जो अन्य के साथ-साथ, उन सभी वस्तुओं और सेवाओं या कार्यों की सूची की पहचान करता है जिनके संबंध में पर्याप्त स्थानीय क्षमता है और स्थानीय प्रतिस्पर्धा उपलब्ध है तथा यह अनिवार्यता है कि केवल 'क्लास-I स्थानीय आपूर्तिकर्ता'

उपरोक्त वस्तुओं/सेवाओं/कार्यों के लिए बोली लगाने के लिए पात्र होगा, इस अनिवार्यता के साथ कि न्यूनतम स्थानीय सामग्री कम से कम 50 प्रतिशत होनी चाहिए।

- (iv) **सौर पीवी सेलों, मॉड्यूलों, सोलर इनवर्टरों तथा सोलर ग्लास के आयात पर मूल सीमा-शुल्क लगाना:** सरकार ने सौर पीवी सेलों, मॉड्यूलों, सोलर इनवर्टरों तथा सोलर ग्लास के आयात पर मूल सीमा-शुल्क (बीसीडी) लगाया है।
- (v) **सीमा शुल्क रियायतों को बंद करना:** एमएनआरई ने दिनांक 02.02.2021 से सौर पीवी विद्युत परियोजनाओं की प्रारंभिक स्थापना के लिए सामग्री/उपकरण के आयात के लिए सीमा शुल्क रियायत प्रमाण पत्र जारी करना बंद कर दिया है।
- (v) **सौर सेलों तथा मॉड्यूलों के विनिर्माण के लिए पूंजीगत माल (कैपिटल गुड्स) पर सीमा शुल्क की छूट:** सरकार ने सौर पीवी सेलों और मॉड्यूलों के विनिर्माता के लिए दिनांक 23.07.2024 की अधिसूचना संख्या 30/2024-सीमा शुल्क सूची 41 में निर्दिष्ट वस्तुओं के आयात पर सीमा शुल्क से छूट दी है।

SEEKHO AUR KAMAO (SAK) SCHEME

544. SHRI BASTIPATI NAGARAJU:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the total number of beneficiaries under the Seekho aur Kamao (SAK) scheme, State and district-wise particularly for the State of Andhra Pradesh;
- (b) the details of the funds sanctioned and released to the States under the scheme, State and district-wise particularly for the State of Andhra Pradesh;

(c) the details of the total number of minority girl/women candidates and disabled candidates from minority communities who have availed benefits under the scheme, State-wise;

(d) whether the Government has any data regarding the skill upgradation programs/activities carried out under the scheme; and

(e) if so, the details thereof including the number of people trained, State and district-wise particularly for the State of Andhra Pradesh?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a), (b), (d) and (e) Seekho aur Kamao (SAK) scheme, started in 2013-14, was intended to upgrade the skills of minority youth of 14-45 years of age, in various modern/ traditional skills depending upon their qualification, prevailing economic trends, and market potential, that could earn them suitable employment or make them suitably skilled to take up self-employment. Under the scheme, 4.68 lakh beneficiaries were trained since inception, out of which 15,958 were trained in the state of Andhra Pradesh. The Ministry implemented the scheme as a Central Sector Scheme and thus, district level data is not maintained. Further, since the project is allocated to different PIAs (Project Implementation agencies), with different PIAs operating in different/ multiple States/ UTs, state wise expenditure is not maintained. However, a list of state-wise trained beneficiaries is given in the enclosed **Statement**.

The scheme, thereafter, has been subsumed under a new integrated scheme called Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS), which

focuses on socio economic empowerment of minorities through skill development; entrepreneurship and leadership of minority women; and education support for school dropouts.

(c) Under the Seekho aur Kamao scheme, over 2.69 lakh women have been trained since inception. Further, as per SAK guidelines, 3% of each project was earmarked for PwD (Persons with Disabilities) and the beneficiaries were accordingly selected from the PwD category.

STATEMENT

Number of Beneficiaries under Seekho Aur Kamao Scheme of the Ministry of Minority Affairs (Since Inception)	
State/ UT	Total Beneficiaries under Seekho aur Kamao
Andaman & Nicobar Islands	-
Andhra Pradesh	15,958
Arunachal Pradesh	1,164
Assam	20,243
Bihar	38,681
Chandigarh	226
Chattisgarh	3,338
Delhi	10,920
Goa	480
Gujarat	12,701
Haryana	13,926

Himachal Pradesh	3,301
Jammu and Kashmir	42,372
Jharkhand	15,996
Karnataka	9,478
Kerala	3,348
Ladakh	3
Madhya Pradesh	45,980
Maharashtra	15,980
Manipur	3,848
Meghalaya	2,477
Mizoram	1,290
Nagaland	1,348
Orissa	2,734
Puducherry	104
Punjab	31,230
Rajasthan	15,899
Sikkim	1,449
Tamil Nadu	3,977
Telangana	16,935
The Dadra and Nagar Haveli and Daman and Diu	2
Tripura	2,430

Uttar Pradesh	92,223
Uttarakhand	5,652
West Bengal	32,477
Total	4,68,170

NUCLEAR POWER GENERATION

545. SHRIMATI KAMALJEET SEHRAWAT:

SHRI SUKHJINDER SINGH RANDHAWA:

SHRI SHANKAR LALWANI:

SHRI YOGENDER CHANDOLIA:

SHRI BHARTRUHARI MAHTAB:

Will the **PRIME MINISTER** be pleased to state:

- (a) the current status of nuclear power generation in the country;
- (b) the details of steps taken/being taken by the Government to increase the sources of nucle energy;
- (c) the details of utilisation of nuclear energy at present and the steps taken/being taken by the Government to expand the said utilisation of nuclear energy; and
- (d) the specific measures undertaken by the Government to achieve the 100 GW nuclear power capacity target by 2047?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Presently nuclear power contributes about 3% to the total electricity generated in the country. In the year 2024-25, nuclear power plants generated 56681 Million Units (MUs) of electricity.
- (b) to (d) The Government is making efforts to increase the nuclear fuel sources both by augmenting domestic production and imports from diverse sources. The Government has announced an ambitious Nuclear Energy mission with a target of reaching a nuclear power capacity of 100 GW by 2047. In this regard, the Government has initiated the processes required for enabling large scale participation across the public and private sectors in nuclear power. The Government has also announced measures for enabling R&D in SMRs and new advanced technologies. The target is planned to be achieved by deploying reactors based on existing and new advanced technologies under development. Presently, the installed nuclear power capacity in the country comprises of 24 reactors with a total capacity of 8780 MW (excluding RAPS-1 (100 MW) under extended shutdown). In addition, a total capacity of 13600 MW (including 500 MW PFBR being implemented by BHAVINI) is under different stages of implementation. On its progressive completion, the

installed nuclear power capacity is expected to reach 22380 MW by the year 2031-32.

केंद्रीयकृत पेंशन शिकायत निवारण एवं निगरानी प्रणाली

546. श्री सुखजिंदर सिंह रंधावा :

श्री शंकर लालवानी :

श्री जशुभाई भिलुभाई राठवा :

सुश्री बांसुरी स्वराज :

श्री सुरेश कुमार कश्यप :

क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :

- (क) वर्ष 2025 के दौरान केंद्रीयकृत पेंशन शिकायत निवारण और निगरानी प्रणाली (सीपीईएनजीआरएएमएस) पोर्टल के माध्यम से प्राप्त और समाधान की गई पेंशन संबंधी शिकायतों की कुल संख्या कितनी है;
- (ख) उन मंत्रालयों/विभागों के नाम क्या हैं जहां सबसे अधिक शिकायतें प्राप्त हुई हैं और लंबित हैं;
- (ग) उक्त अवधि के दौरान सीपीईएनजीआरएएमएस पोर्टल पर शिकायत निवारण की दर क्या है और यह वर्तमान पेंशन शिकायत निवारण प्रणाली की प्रभावकारिता को किस प्रकार दर्शाता है;
- (घ) सरकार द्वारा वर्तमान पेंशन शिकायत निवारण प्रणाली को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं; और
- (ङ) मंत्रालयों/विभागों में लंबित मामलों के शीघ्र निपटान के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (ङ): वर्ष 2025(01.01.2025 से 15.07.2025 तक) के दौरान केंद्रीयकृत पेंशन शिकायत निवारण एवं निगरानी प्रणाली (सीपेनग्राम्स) पोर्टल के माध्यम से, पेंशन संबंधी कुल 63,310 शिकायतें प्राप्त हुई थी, जिनमें से 55,554 शिकायतों का समाधान किया गया।

जनवरी से जुलाई 2025 की अवधि के दौरान जिन मंत्रालयों/विभागों में सबसे अधिक शिकायतें प्राप्त हुईं और लंबित हैं, उनके नाम हैं- रक्षा मंत्रालय, वित्तीय सेवा विभाग और रेल मंत्रालय।

सीपेनग्राम्स पोर्टल पर शिकायतों के निवारण की दर जनवरी 2025 में 35 दिनों से घटकर जुलाई 2025 में 20 दिन हो गई है, जो पेंशन शिकायतों के समय पर और प्रभावी निवारण को दर्शाता है।

सरकार ने 16.10.2024 को 'पेंशन शिकायतों के प्रभावी निवारण' हेतु नीतिगत परिपत्र जारी किया है, जिसके अंतर्गत यह कहा गया है कि मंत्रालय/विभाग 21 दिनों के भीतर पेंशन शिकायतों का निवारण करने का प्रयास करें। उक्त परिपत्र में शिकायत निवारण अधिकारियों और अपीलीय अधिकारियों की भूमिकाओं और जिम्मेदारियों का भी विवरण दिया गया है। पेंशन शिकायतों के प्रभावी निवारण हेतु सरकार द्वारा विषयगत अदालतें, मासिक अंतर-मंत्रालयी समीक्षा बैठकें, शिकायत निवारण अधिकारियों के लिए क्षमता निर्माण कार्यक्रम और पेंशन शिकायतों के निवारण हेतु वार्षिक विशेष अभियान आयोजित किए जा रहे हैं।

DARK FIBRE CONNECTIONS

547. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether the Government has undertaken any study/survey regarding dark fibre connection in India;
- (b) if so, the details of the total length of dark fibre connections presently available across the country State-wise, especially in Andhra Pradesh;
- (c) the list of companies/research institutes/private organisations and others to whom the Government has leased out dark fibre connections during the last five years, State-wise especially in Andhra Pradesh; and
- (d) the details of the total valuation received by the Government by leasing out dark fibre connections to companies/research institutes/private organisations/others during the last five years, State-wise especially in Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d) No study/survey regarding dark fibre connectivity has been undertaken by the Department of Telecommunications. However, dark fibre connectivity is being provided by Telecom Service Providers (TSPs)/ Infrastructure Providers-I (IPs-I), as per the techno-commercial arrangement and conditions of licenses/registrations granted by the Department. The details of dark fibre connectivity is maintained by the respective TSPs/ IPs. Further, BharatNet project is being implemented by the department through Digital Bharat Nidhi (DBN) in a phased manner to provide broadband connectivity in Gram Panchayats/ Villages across the country. Under the BharatNet project, 1,10,911 Kms of Dark Fibre, including 2899 Kms in Andhra Pradesh, has been leased as of Jun' 2025 (enclosed

Statement-I). Additionally, under the project, 358 companies (enclosed **Statement-II)** have been given the dark fibre on lease, including 9 companies in Andhra Pradesh. The revenue received through the project is Rs. 6.7 crores (enclosed **Statement-III)**, including Rs. 20.7 lakhs revenue received from Andhra Pradesh in last 5 years.

STATEMENT-I

Dark Fibre lease Under the BharatNet project in Andhra Pradesh as on Jun' 2025

S. No.	State	Dark Fibre Lease (Kms)
1	Andaman & Nicobar	-
2	Andhra Pradesh	2,899
3	Arunachal Pradesh	-
4	Assam	33
5	Bihar	9,506
6	Chandigarh	3
7	Chhattisgarh	2,070
8	Dadra Nagar Haveli	14
9	Daman & Diu	10
10	Gujarat	20,977
11	Haryana	4,111
12	Himachal Pradesh	103
13	Jammu & Kashmir	165
14	Jharkhand	527
15	Karnataka	300
16	Kerala	345
17	Lakshadweep	-
18	Leh (UT)	-

19	Madhya Pradesh	3,350
20	Maharashtra	3,991
21	Manipur	43
22	Meghalaya	80
23	Mizoram	-
24	Nagaland	-
25	Odisha	7,993
26	Puducherry	3
27	Punjab	46,296
28	Rajasthan	4,498
29	Sikkim	-
30	Telangana	1,770
31	Tamil Nadu	
32	Tripura	
33	Uttar Pradesh-E	286
34	Uttar Pradesh-W	-
35	Uttarakhand	646
36	West Bengal	892
Total		1,10,911

STATEMENT-II

LIST OF CUSTOMERS DARK FIBER		
S.No.	State	Name of Customer
1	Andhra Pradesh	Sri Devi Digital Systems PVT Ltd
2	Andhra Pradesh	Men Power Media Network
3	Andhra Pradesh	DAS Services
4	Andhra Pradesh	Green City Communications

5	Andhra Pradesh	Bhimavaram Community Network
6	Andhra Pradesh	ANDHRA PRADESH STATE FIBERNET LIMITED(APSFL)
7	Andhra Pradesh	GTPL Hathway Limited
8	Andhra Pradesh	Sri Sastha Communications
9	Andhra Pradesh	SRI VENKATESWARA DIGITAL CABLE NETWORK
10	Bihar	Gopeshwar Broadband
11	Bihar	R.K. INTERNET
12	Bihar	ABBAS ANSARI
13	Bihar	SWIFT COMMUNICATION
14	Bihar	SAI WARSI
15	Bihar	IT COMPUTER
16	Bihar	Urdbahun Baba Network Solution
17	Bihar	Balaji Computer's
18	BIHAR	Shiv Cable Network
19	Bihar	M/s Payal Digital India
20	Bihar	SWIP WIFI NETWORK PRIVATE LIMITED
21	Gujarat	Wave Communication
22	Gujarat	Softnet
23	Gujarat	WCT SOLUTIONS PRIVATE LIMITED
24	Gujarat	QUEST CONSULTANCY PVT. LTD.
25	Gujarat	GTPL Hathway LTD
26	Gujarat	S K Enterprise Pvt. Ltd
27	Gujarat	Sitisai Star Digital India Pvt Ltd
28	Gujarat	GTPL JAY SANTOSHI MAA Pvt Ltd.
29	Gujarat	Harsh Communication
30	Haryana	Meham Digital Network
31	Haryana	P Digital Cable Network
32	Haryana	Real Network

33	Haryana	Simran Cable Network
34	Haryana	Siti Network Limited
35	Haryana	Vodafone Idea Limited
36	Haryana	Maha MediaCom Internet Pvt. Ltd
37	Haryana	BK Digital Network
38	Haryana	Falconet Internet Private Ltd
39	Haryana	Shivam Digital Cable Network
40	Haryana	Goyal Internet Services
41	Haryana	SKY HD Digital Cable TV Network
42	Haryana	KWIKZO TELECOMM PRIVATE LIMITED
43	Haryana	Kaushik Fiber Net & Telecom Solution
44	Haryana	Five Star Cable Network
45	Haryana	MultiCraft Digital Technologies Pvt. Ltd.
46	Haryana	IV Cable Network
47	Haryana	Sri Durga Cable Network
48	Haryana	Narwal Infratel Company
49	Haryana	BKT Telecom Services
50	Haryana	City Cable Network
51	Haryana	LCO Digital Network
52	Haryana	Rana Cable Network
53	Haryana	M/S Vikram
54	Haryana	Raj Cable Services
55	Haryana	Khalsa Cable Network
56	Haryana	Maan Networks Private Ltd
57	Haryana	Sampark Networks
58	Haryana	Shri Shyam Baba Cable Network
59	Haryana	Den Networks Ltd.
60	Haryana	Shiv Cable Vision
61	Haryana	Kirat Communication (OPC) Private Ltd
62	Haryana	Baba Hardish Cable Network
63	Haryana	Puneet Networking
64	Haryana	WEBNET ENTERPRISES
65	Haryana	Jai Durga Digital Network

66	Haryana	Fibernet Telecom Solutions
67	Haryana	FIBRE AIR SERVICES PRIVATE LIMITED
68	Haryana	UNIQUE VALUE HUB
69	Haryana	FastWay Media Cable Network Private Limited
70	Haryana	M/s Tarun Construction
71	Haryana	VMO Broadband Pvt Ltd
72	Haryana	RP World Telecom Pvt Ltd
73	Haryana	DDN
74	Haryana	HATHWAY DIGITAL LTD
75	Haryana	Wow Digital Network LLP
76	Haryana	AirLink IT Solution
77	Jammu & Kashmir	CRAZY CABLE NETWORK
78	Jammu & Kashmir	Anantnag Cable Network
79	Jammu & Kashmir	M/s Nextel
80	Jammu & Kashmir	Jasrotia Cable Network
81	Jammu & Kashmir	Kashmir Digital Entertainment Network
82	Jammu & Kashmir	Hari Om Network Traders
83	Maharashtra	Vodafone Idea Limited
84	Maharashtra	HATHWAY DIGITAL LIMITED
85	Maharashtra	HATHWAY DIGITAL LIMITED
86	Maharashtra	Clicknet Communication Private Limited
87	Manipur	RAILTEL CORPORATION OF INDIA LTD
88	MP	Bharat Cable Network
89	MP	Royal Digital Cable & Communication private Limited

90	MP	RT Cable
91	MP	CCN Mandla
92	MP	Digiana Projects Private Limited
93	Odisha	M/s Dusan Sahoo Prop. of Barsha Vision Cable Network
94	Odisha	GTPL KOLKATA CABLE & BROADBAND PARISEVA LTD.
95	Odisha	Sriram Satellite Communication
96	Odisha	HATWAY DIGITAL LIMITED
97	Odisha	M/s Jajpur Digital Cable Network Services Private Limited
98	Odisha	M/s Mahesh Cable Network
99	Odisha	Utkal Cable Vision Prop. Of Bijay Kumar Sahoo
100	Odisha	MC AND CATV NETWORK (JYOTI RANJAN JENA)
101	Odisha	Asish Communication
102	Odisha	Mahatma Nayak
103	Odisha	GLOBAL TELECOM
104	Odisha	Shri Sibaram Mahapatro
105	Odisha	Sai Vision Cable Network
106	Odisha	Jio Digital Fibre Private Limited
107	Odisha	Amit Cable Network
108	Punjab	Star Multimedia
109	Punjab	Hardwork Cable and Internet Services Private Limited
110	Punjab	Angel Air Network Solution Private Limited
111	Punjab	Fastway Transmission Private Limited
112	Punjab	Fateh Cable
113	Punjab	Local Cable Operator Digital Network
114	Punjab	MC Transmission
115	Punjab	Nima Cable Network and Nirmal Cable
116	Punjab	Saron Cable Network

117	Punjab	Sonu Cable (Sonu Kapoor)
118	Punjab	Nice Institute of Computer
119	Punjab	Samar Computers
120	Punjab	Gill Cable Network
121	Punjab	Kamla Communication
122	Punjab	Keshav Cable
123	Punjab	New Friends cable
124	Punjab	Tera Enterprises
125	Punjab	Japan Cable Network
126	Punjab	Droli Cable Network
127	Punjab	Nice Cable TV Dhingi
128	Punjab	Sarwara Technologies
129	Punjab	Luxmi Cable
130	Punjab	Dev Bhumi Cable Network
131	Punjab	Jason Joseph Enterprises
132	Punjab	Guru Nanak Optical Fiber Works
133	Punjab	Bains Cable Network
134	Punjab	Amarjeet Telecom
135	Punjab	Sky Cable Network
136	Punjab	Rajwant Cable Network
137	Punjab	Yuvraj Communication
138	Punjab	Sky Pro Communication
139	Punjab	Khalsa Cable Network
140	Punjab	Sabi Cable Network
141	Punjab	Bansal Multinetwork Services
142	Punjab	PARVEEN CABLE NETWORK
143	Punjab	Jaswal Cable
144	Punjab	NN Cable
145	Punjab	Sukhvir Chunkiman Cable Network
146	Punjab	Friend Cable Network
147	Punjab	LSR & Company
148	Punjab	Bhawna Internet Services
149	Punjab	Rakkar Enterprises

150	Punjab	Flying Venture System
151	Punjab	NABH Kanwal Communication
152	Punjab	Amrit Cable Network
153	Punjab	Preet Associates
154	Punjab	G S Cable
155	Punjab	Preet Telecom Services
156	Punjab	SAMBHI TRADERS
157	Punjab	Cyber Mania
158	Punjab	Honey Computer Services
159	Punjab	Indian Cable Network
160	Punjab	Seehra Brothers Telecommunications
161	Punjab	JOT Cable TV Network
162	Punjab	AJAY COMMUNICATION
163	Punjab	Red Rose Cable
164	Punjab	Correl IT Services
165	Punjab	Mehra Cable Service
166	Punjab	AVTAR CABLE TV
167	Punjab	Royal GST Suvidha Kendra
168	Punjab	Karan Enterprises
169	Punjab	TPH Cable Network
170	Punjab	Ometa Net Pvt. Ltd.
171	Punjab	Bajaj Enterprises
172	Punjab	Gleam Worldwide Services Pvt. Ltd.
173	Punjab	World Vision
174	Punjab	Singh Cable
175	Punjab	Zebra Solutions
176	Punjab	Banni Communications & Security System
177	Punjab	RIYANSHI Cable Network
178	Punjab	Sameer Enterprises
179	Punjab	Sai Cable Network
180	Punjab	Ravi Cable
181	Punjab	J K Cable Network

182	Punjab	Anandpur Sahib Cable Network
183	Punjab	Badwal Mobile Repair Center
184	Punjab	SS Electric Works
185	Punjab	Gill Cable Tv Network
186	Punjab	Avtar Enterprises
187	Punjab	Fiber Xstream Communications
188	Punjab	Bansal Communication
189	Punjab	Friends Cable Network Chak Sharif
190	Punjab	Gobind Cable Network
191	Punjab	Jashan Cable TV
192	Punjab	Sun Rise Cable Network
193	Punjab	GOAIRNET Wireless Broadband Pvt. Ltd.
194	Punjab	Jai Cable TV Network/Jai Cable Network
195	Punjab	Treeswift Solutions Pvt Ltd
196	Punjab	Guru nanak Hardware & Paint Store
197	Punjab	Puri Cable
198	Punjab	Hawk Infotech Services
199	Punjab	Fiber Plus
200	Punjab	NK Pesticides & Fertilizers
201	Punjab	G Network
202	Punjab	Venus Enterprises
203	Punjab	VERMA CONTRACTORS
204	Punjab	GM Enterprises
205	Punjab	Sahi Cable Network
206	Punjab	RP Enterprises
207	Punjab	Seniarey Cable
208	Punjab	Suhara Cable
209	Punjab	Dishant Cable Network
210	Punjab	AUR Cable Network
211	Punjab	NOOR ENTERPRISES
212	Punjab	Deep Cable Network
213	Punjab	Ghrit Enterprises
214	Punjab	Quadrant Televentures Ltd

215	Punjab	Brothers Cable Network
216	Punjab	Harchand Technologies
217	Punjab	G Cable Network
218	Punjab	Lord Krishna Enterprisess
219	Punjab	Maa Bless Enterprises
220	Punjab	Raj Studio
221	Punjab	Net Max
222	Punjab	Mediacom Broadband Services
223	Punjab	Bhatti Cable Network-2
224	Punjab	Baba Nand Singh Enterprises
225	Punjab	Inder Enterprises
226	Punjab	Mutty Cable TV
227	Punjab	Mega Cable TV Network
228	Punjab	Kay Gee Telecom
229	Punjab	Neel Kamal Enterprises
230	Punjab	Guri Bhangu Cable Tv
231	Punjab	Sheru Cable Network
232	Punjab	Aman Enterprises
233	Punjab	Shiv Bartan Bhandar
234	Punjab	Smart Enterprises
235	Punjab	Tanwar Sandhu Hardware & Sanitary Store
236	Punjab	Sahil Telecom
237	Punjab	Star Enterprises
238	Punjab	Guru Nanak cable
239	Punjab	Ultra Speed Network
240	Punjab	KAPOOR CABLE NETWORK
241	Punjab	Sachar Cable Network
242	Punjab	Mehta Antarjal Seva Prdata
243	Punjab	FastNet Telecom
244	Punjab	Fiber Home Internet Service
245	Punjab	Digital Cable
246	Punjab	Deep Fiber Home
247	Punjab	DHARIWAL DIGITAL SERVICES

248	Punjab	Jatinder Singh
249	Punjab	Guru Gobind Communications
250	Punjab	Gurvinder Enterprises
251	Punjab	Mandeep Cable
252	Punjab	MSJ TELECOM
253	Punjab	Prabh Computerz
254	Punjab	Prishita Enterprises
255	Punjab	Bobby Cable Network
256	Punjab	Sonu Jee Studio
257	Punjab	Thakur Constructions
258	Punjab	Sharma Telecom
259	Punjab	SARAO ENTERPRISES
260	Punjab	Sukhpal Computers
261	Punjab	Soni Cable Network
262	Punjab	BHARAT COMMUNICATION
263	Punjab	Krishna Trading CO
264	Punjab	SAPRA ENTERPRISES
265	Punjab	Friends Cable Phillaur
266	Punjab	Sarabjit Telecom Services
267	Punjab	BS Cables & Traders
268	Punjab	Guru Nanak Cable Network
269	Punjab	Sri Rudra Enterprises
270	Punjab	Goyal Electronics & Telecom
271	Punjab	Lucky Cable Network
272	Punjab	Parminder Cable Network InterNet Services
273	Punjab	Friends Cable & Broadband Network
274	Punjab	Pooja Enterprises
275	Punjab	PK Enterprises
276	Punjab	Ranouta Services
277	Punjab	Deep Telecom
278	Punjab	Saini Techno World
279	Punjab	MAAN CABLE NETWORK
280	Punjab	PANNU AND BROTHERS

281	Punjab	Saini Techno World
282	Punjab	Friends Cable Network Raikot
283	Punjab	Pulla Cable Network
284	Punjab	JK Cable Nertwork Kapurthala
285	Punjab	Apna Tele Link Pvt. Limited
286	Punjab	EKAM JUDGE CABLE
287	Punjab	Sun Glow
288	Punjab	SN Enterprise
289	Punjab	Sukal Communication
290	Punjab	GSM CABLE AND TELECOM NETWORK
291	Punjab	Grunext Broadband Communication
292	Punjab	Amrinder Cable Network
293	Punjab	Bhullar Cable
294	Punjab	Brothers Cable
295	Punjab	D & M fiber solutions
296	Punjab	Navkar Enterprises
297	Punjab	Param Fiber Network
298	Punjab	Khan cable network
299	Punjab	G ONE SERVICES
300	Punjab	Deep Cable Network Bhattiana
301	Punjab	Deepak Cable Network
302	Punjab	Boss Punjabi
303	Punjab	Gill Communications
304	Punjab	Mangat Singh And Daughter
305	Punjab	Satnam Telecom
306	Punjab	Shah cable TV network
307	Punjab	PARDEEP AND SHIVAM CABLE NETWORK
308	Punjab	Kailash Cable Network
309	Punjab	Net Point
310	Punjab	Wilan Broadband

311	Punjab	Nanak Naam Cable
312	Punjab	M/s Bhardwaj Cable
313	Punjab	Chahat Cable Network
314	Punjab	Rahul Cable Network
315	Punjab	Chahal Cable
316	Punjab	Sabi Cable
317	Punjab	Sach Cable Network
318	Punjab	CCNDS Cable & Network Private Limited
319	Punjab	Prime Cable TV Network
320	Punjab	Amandeep Telecom
321	Punjab	Rajwinder Telecom
322	Punjab	Singh Fiber Cable
323	Punjab	Manjot Cable Network
324	Punjab	Lala Cable
325	Punjab	MAHADEV ASSOCIATE CCP
326	Punjab	Harjinder Singh
327	Punjab	Preet Cable
328	Punjab	Rohno Cable TV Network
329	Punjab	Modern Innovations
330	Punjab	Deep Telecom Mahilpur
331	Punjab	HI Royal Cable Network
332	Punjab	T.S SERVICES
333	Punjab	Arora Traders
334	Punjab	HD Enterprises
335	Rajasthan	Radinat Pvt Ltd
336	UP	IP Link Solutions
337	UP	M/S NETLIFE NETWORK PVT LTD
338	UP	R G TECHNOSOLUTIONS PRIVATE LIMITED
339	UP	SHIVSAKAL JANSEVA SANSTHAN
340	Uttarakhand	Uttaranchal Cable Network
341	Uttarakhand	IGEN Network Pvt. Ltd
342	Uttarakhand	Shivaay Telecommunication

343	Uttarakhand	Ankur Fibre Network
344	Uttarakhand	Blue Sky Network
345	Uttarakhand	Nagyan Telecom
346	Uttarakhand	Apex Broadband
347	Uttarakhand	S.K. STATIONERS
348	West Bengal	Chandana Ray
349	West Bengal	Rimil Infotech
350	West Bengal	Multireach Media Private Limited
351	West Bengal	M/s. Network Solutions Communication
352	West Bengal	PSNET Solution Private Limited
353	West Bengal	Cable Vision Network
354	West Bengal	Barnali Cable TV Network
355	West Bengal	Chowdhury Cable Service
356	West Bengal	Global Link Network
357	West Bengal	Biswas Cable and Brodband
358	West Bengal	NETRPD SERVICES PRIVATE LIMITED

STATEMENT-III

Revenue received through the project including revenue received from Andhra Pradesh in last 5 years

State	Revenue
Andaman & Nicobar	3376740
Andhra Pradesh	2066784
Assam	76580
Bihar	4669315
Gujarat	2576115
Haryana	4438119
Jammu & Kashmir	688676
Madhya Pradesh	427944
Maharashtra	199179
Manipur	71266
Odisha	3668347

Punjab	32810837
Rajasthan	105300
Tripura	23984
Uttar Pradesh	79518
Uttarakhand	4896228
West Bengal	6868757
Total	67043689

उस्मानाबाद में डाकघर

548. श्री अरविंद गणपत सावंत:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर :

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को जानकारी है कि धाराशिव (उस्मानाबाद) डाक मंडल सहित अनेक डाकघर और डाक मंडलों के अधिकांश कार्यालय/डाकघर जीर्ण-शीर्ण किराये के भवन में कार्य कर रहे हैं;

(ख) यदि हां, तो इसके क्या कारण हैं और इन्हें कब तक उनके अपने-अपने भवनों में स्थानांतरित किए जाने की संभावना है;

इस पर सरकार की क्या प्रतिक्रिया है;

(ग) महाराष्ट्र के उस्मानाबाद (धाराशिव) डाक मंडल के ऐसे डाकघरों की सूची का ब्योरा जो अपनी भूमि होने के बावजूद किराये के भवनों में कार्य कर रहे हैं;

(घ) महाराष्ट्र के विभिन्न क्षेत्रों जैसे भूम, वाशी, कलम्ब और मुरम में डाक विभाग के पास भूमि होने के बावजूद डाकघर भवन का निर्माण न किए जाने के क्या कारण हैं;

(ङ) क्या ऐसी स्थिति अतिक्रमण का कारण बन सकती है; और

(च) सरकार द्वारा ऐसी स्थिति से बचने और डाकघरों के अपने भवनों के निर्माण के लिए क्या प्रभावी कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) जी, नहीं। धाराशिव डाक डिवीजन सहित अन्य डाकघर किराये के जीर्ण-शीर्ण भवनों में कार्य नहीं कर रहे हैं।

(ख) और (ग) प्रश्न नहीं उठता।

(घ) अपनी भूमि होने के बावजूद किराए के भवनों में कार्य कर रहे उस्मानाबाद (धाराशिव) डाक डिवीजन के डाकघरों की सूची निम्नानुसार है :-

- i. रामनगर उप डाकघर, लातूर
- ii. भूम उप डाकघर, धाराशिव
- iii. किल्लारी उप डाकघर, लातूर
- iv. औराद शहाजनी उप डाकघर, लातूर
- v. कलम्ब उप डाकघर, धाराशिव
- vi. मुरुड उप डाकघर, लातूर
- vii. देवनी उप डाकघर, लातूर

(ड.) i. वाशी और मुरम में स्थित डाकघर विभाग के स्वयं के भवन में कार्य कर रहे हैं।

- ii. भूम में डाकघर हेतु भवन का निर्माण कार्य जारी है।
- iii. कलम्ब में डाकघर हेतु भवन का निर्माण परीक्षणाधीन है।

(च) विभागीय भू-खंडों पर अतिक्रमण रोकने के लिए समुचित देखभाल की जा रही है।

(छ) अतिक्रमण रोकने के लिए निम्नलिखित कदम उठाए जा रहे हैं :-

- i. जिला प्रशासन के साथ निरंतर संपर्क बनाए रखना।
- ii. चाहरदीवारी का निर्माण करना।
- iii. नए भवनों का निर्माण प्राथमिकता और निधियों की उपलब्धता के आधार पर करना।

BHARAT FORECAST SYSTEM**549. SHRI V. K. SREEKANDAN:**

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether it is a fact that the India Meteorological Department adopted the Bharat Forecast System which promises fine tuned and accurate rain forecasts down to the panchayat level and if so, the details thereof;
- (b) whether it is also true that the improvement will largely be visible in the short and medium term forecasts but not in the long-range forecasts which is usually given a month in advance and if so, the details thereof;
- (c) whether it is a fact that Bharat Forecast System has been tested since 2002 and has shown notable improvements in giving advance warning of heavy rainfall events; and
- (d) if so, the details of the new invention generated by the Bharat Forecast System as of now?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. India Meteorological Department officially adopted the Bharat Forecast System (BharatFS) on 26th May 2025. This forecast system runs at a resolution of 6 km, typically about the size of a cluster of panchayats/villages. The goal of BharatFS's development was to enhance

the accuracy of extreme weather prediction and produce forecasts at the panchayat cluster level. The new model supersedes its predecessor in terms of model configuration and forecast accuracy. It has improved representation of orography, better filtering, and better conservation properties.

- (b) The recently launched BharatFS has been developed primarily for improving the short- and medium-range weather prediction and not for long range forecasting.
- (c) The development of the BharatFS began about five years ago and was successfully tested in 2022 not in 2002. Since then, it has undergone rigorous evaluation. The results have been promising, with the system showing significant improvement in predicting the rainfall over central monsoon region and a 30% increase in accuracy for extreme rainfall compared to the previous operational model.
- (d) Directly increasing the model resolution using conventional methods in the earlier operational 12 km GFS T1534 model would have led to significant computational and theoretical challenges. These limitations underscore the need for a more advanced and efficient forecasting system like BharatFS. Consequently, the BharatFS was designed using the newly implemented dynamical grid known as TCo (Triangular Cubic Octahedral). This TCo grid enhances resolution specifically over the tropics, enabling the model to achieve a horizontal resolution of approximately 6 km in these regions. Due to the enhanced resolution, the BharatFS is able to provide

more accurate local weather forecasts. Rigorous analysis of the model since 2022 has shown a 30% improvement in the accuracy of extreme rainfall predictions.

REGULATION OF HFSS FOOD LABELLING

550. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of broad categories of packaged food products in the country that are High in Fat, Salt or Sugar (HFSS);
- (b) whether the Government has assessed their share in overall processed food consumption and if so, the details thereof;
- (c) whether the Government has reviewed the effectiveness of Front-of-Package Labelling (FoPL) in conveying nutritional risks to consumers and if so, the key findings of such reviews or consultations;
- (d) the comparison of India's labelling framework with international best practices such as the use of warning labels in countries like Chile and Mexico, especially in terms of consumer understanding and public health outcomes;
- (e) whether the Government intends to adopt stricter FoPL norms including warning labels for HFSS foods, particularly those targeted at children along with the timelines proposed for finalising and implementing such regulations; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) Food Safety and Standards Authority of India (FSSAI) has notified the Draft Food Safety and Standards (Labelling and Display) amendment Regulation, 2020 related to Front of Pack Nutritional Labelling (FOPNL) and High fat, sugar, salt (HFSS) etc. on 13th September 2022.

In addition, FSSAI has notified the draft notification on 17th February 2025 mentioning that “the information regarding per serve percentage (%) contribution to Recommended Dietary Allowance (RDA) be given in bold letters with relatively increased font size for added sugar, saturated fat and sodium content.”

FSSAI monitors labels and advertisements for misleading health claims and regularly inspects food products across India, including rural, urban, and e-commerce sectors. The regulatory authority also enforces sugar disclosure norms through the Labelling and Display Regulations, 2020, which help assess the market presence and consumer exposure to high-sugar foods.

(c) and (d) The Food Safety and Standards Authority of India (FSSAI) has informed that they have commissioned IIM Ahmedabad to conduct a study on Front of Package Labeling (FOPL) to assess consumer preferences for different labeling systems.

The Indian Institute of Management Ahmedabad (IIMA) conducted India's first large-scale randomized controlled trial (RCT) involving over 20,000

participants across rural and urban areas to evaluate consumer understanding and impact of the front-of-pack labelling (FoPL).

(e) and (f) The Food Safety and Standards Authority of India (FSSAI) has informed that they have draft notified FSS (Labelling and Display) amendment Regulation, 2022 on 13th September 2022 as Front of Pack Nutrition Labelling (FoPNL) Model. The draft received more than 14,000 comments from various stakeholders including food business organisations.

EARLY WARNING SYSTEMS FOR NATURAL DISASTERS

551. SHRI K. SUDHAKARAN:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the reasons for delays and inaccuracies in early warning systems for natural disasters like floods and cyclones which have caused significant loss of life and property in States like Gujarat, Odisha and Kerala;
- (b) the specific steps taken/being taken by India Meteorological Department to enhance the accuracy and timelines of disaster warnings, especially for coastal and rural communities;
- (c) whether the Government has assessed the gaps in the Bharat Forecast System launched in 2025 to address these issues and if so, the details thereof; and
- (d) the measures proposed to ensure effective dissemination of warnings to vulnerable populations including through collaboration with State Governments and local agencies?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) There has been no delay in disseminating early warning information by the India Meteorological Department (IMD) regarding various natural disasters, including heavy rainfall events, floods, and cyclones, in States such as Gujarat, Odisha, and Kerala. The IMD has consistently issued timely alerts and forecasts to the public and concerned stakeholders. The Central Water Commission (CWC) is mandated to issue short-range flood forecasts with a lead time of up to 24 hours to concerned State Governments at identified locations. Timely flood forecasts are being issued when a certain threshold limit is reached.

IMD follows standard global best practice and operating procedures to deliver effective and efficient weather and climate forecasting services to the nation. The skill of the operational forecasts issued by IMD for various extreme weather and climate events is comparable to other national meteorological services of developed countries in the world. Overall, there has been significant improvement in the forecasting of various severe weather events like cyclones and heavy rainfall over the country during recent years (details about the IMD forecast accuracy are given in enclosed **Statement**).

IMD uses a state-of-the-art dissemination system to share all severe weather information and early warning with Disaster Management Authorities as

well as the general public through various platforms for necessary preparedness and to support mitigation measures. It includes Social media, Sachet-Apps via Common Alert Protocol (CAP), Mobile Apps, WhatsApp, and API. As a result, the vulnerable population gets evacuated from the damage-prone areas in a timely manner to safe shelters, thereby reducing the human death toll to a bare minimum. For this, IMD is issuing a seamless forecasting system at seasonal to nowcast scale and has implemented a well-defined Standard Operation Procedure for monitoring & forecasting the weather hazards and issuing impact-based warnings in consultation with NDMA, SDMA, and other various user agencies like Aviation, power, Railways, etc.

(b) IMD has adopted new techniques and technology from time to time to detect, monitor, and provide timely early warnings (for the entire country, including coastal and rural communities) for all types of extreme weather events like cyclones, floods, and heatwaves, which have devastating impacts on human lives, livelihoods, and infrastructure. There has been significant progress in this direction with:

- Strengthening of the observing system with installation of additional AWS, ARG, and DWR, etc.
- Improvement of the data integration and development of GIS-based DSS.
- Improvement of NWP models and climate models, as well as a real-time seamless monitoring, forecasting, and early warning system.
- Shifting from conventional weather forecast and warning to sector-specific

color-coded Impact-based forecast (IBF) and risk-based warning (RBW) upto district/sub-city levels with dynamical impact and risk matrix

- Application of AI/ML.
- Customisation of bulletins and warnings .
- Substantial increase of computational power to integrate voluminous data and to run meso-scale, regional, and global models at a further higher resolute scale with improvement of process understanding and mode physics. Supercomputers (Arka and Arunika) are being used for this purpose.
- Panchayat Mausam Seva.
- A state-of-the-art dissemination system with the use of a mobile app, Common Alerting Protocol (CAP), WhatsApp groups, etc.

Recently, a new Central Sector Scheme, "Mission Mausam," was launched by MoES with the goal of making Bharat a "Weather-ready and climate-smart" nation.

(c) No. Bharat Forecast System (BhartFS) was launched very recently (on 26th May 2025). The validation of the accuracy of forecasts from BhartFS for real-time situations is yet to be carried out, as it needs data of a longer period.

(d) To ensure effective dissemination of warnings to vulnerable populations, various steps have been taken. IMD's weather information including alerts and warning to the public are provided through various platforms:

- Mass Media: Radio/TV, Newspaper network (AM, FM, Community Radio,

Private TV), Prasar Bharati, and private broadcasters

- Weekly & Daily Weather Video
- Internet (email), FTP
- Public Website (mausam.imd.gov.in)
- IMD Apps: Mausam/Meghdoot/DAMINI/RAIN ALARM
- Social Media: Facebook, X, Instagram, BLOG

i X: <https://twitter.com/Indiametdept>

ii Facebook: <https://www.facebook.com/India.Meteorological.Department/>

iii Blog: <https://imdweather1875.wordpress.com/>

iv Instagram: https://www.instagram.com/mausam_nwfc

v YouTube:

https://www.youtube.com/channel/UC_qxTReoq07UVARm87CuyQw

Last year (2024), a joint collaborative programme of the Central and State Governments was launched by the Ministry of Panchayati Raj (MoPR). Under this program, the MoPR implemented the Gram Panchayat-Level Weather Forecasting (GPLWF) for nearly all Gram Panchayats in India on 24th October 2024. These forecasts are accessible on digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in/>), the Meri panchayat app, e-Manchitra of MoPR, and Mausamgram of the IMD (<https://mausamgram.imd.gov.in/>). The main aims and objectives of the GPLWF are to provide weather forecasts up to Gram Panchayat Levels, covering critical parameters such as temperature, rainfall, humidity, wind, and cloud conditions—essential data that farmers need for

informed decision-making regarding sowing, harvesting, and irrigation. The platform makes weather forecast information accessible anytime and anywhere at the panchayat level across the country. Attempts have been made to reach a larger number of people for this weather information through Pashu Sakhis and Krishi Sakhis under the Ministry of Agriculture and Farmers Welfare and the Ministry of Rural Development.

IMD has also brought out a web-based online "Climate Hazard & Vulnerability Atlas of India" prepared for the thirteen most hazardous meteorological events, which cause extensive damage and economic, human, and animal losses. The same can be accessed at <https://imdpune.gov.in/hazardatlas/about hazard.html>. This atlas will help State Government authorities and disaster management agencies identify the hotspots and plan and take appropriate action to tackle extreme weather events. This product is helpful in building Climate Change resilient infrastructure.

IMD has launched seven of its services (Current Weather, Nowcast, City Forecast, Rainfall Information, Tourism Forecast, Warnings, and Cyclone) with the 'UMANG' Mobile App for use by the Public. Moreover, IMD developed a mobile App, 'MAUSAM' for weather forecasting, 'Meghdoot' for Agromet advisory dissemination, and 'Damini' for lightning alerts. The Common Alert Protocol (CAP), developed by the NDMA, is also being implemented to disseminate warnings by the IMD.

The CWC has taken several steps by adopting various dissemination mechanisms to get maximum reach to the flood warnings, so that mitigation

measures can be adopted by State Governments, SDMA, NDMA, and the public. Further, with an aim of disseminating information related to the flood situation in the country and flood forecasts up to 7 days on a real-time basis to the public through mobile phones, version 2.0 of the 'Flood Watch India' mobile application has been developed by the CWC, which provides current information on flood conditions across the country. Further, it also provides additional information regarding the storage positions of 150 major reservoirs in the country, which helps in a better understanding of the possible flood situation in their downstream areas. The 'Flood Watch India' app is available for download.

STATEMENT

Forecast and warning skill improvement of short-range to medium-range real-time:

Cyclone Forecast Performance -5 years comparative (2020-24 vs 2015-19)

- There is a significant improvement in Forecast Accuracy. During 2020-24, IMD's Average Track forecast Error has improved 10-15% upto lead period 72 hours & 25-30% beyond that than that of 2015-2019.
- During 2020-24, IMD's Average Intensity Forecast Error has improved 33-35% upto lead period 72 hours, 10% for lead period 96 hours compared to 2015-2019.
- During 2020-24, IMD's Average Landfall point Error has improved 64-72% upto lead period 96 hours & 90% for lead period 108 hrs beyond that than that of 2015-2019.

Heavy rainfall forecast- skill 2014 to 2024 and (2016-2020) versus (2021-2024)

- By 2024, the Probability of Detection (POD) for south west monsoon heavy rainfall warning is 80 for day 1, 70 for day 2, and 65 for day 3, as compared to 50 for day 1, 48 for day 2, and 37 for day 3 in 2014. There is an increase in the lead period of the forecast by 4 days from 2020 compared to 2016.

There is about 30, 40, and 45% improvement in skill of 24, 48, and 72 hrs lead period, respectively, in the recent 05 years (2020-24) as compared to the previous 5 years (2015-19).

बागपत जिले में रेल यात्रियों की समस्याएं

552. डॉ. राजकुमार सांगवान:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि बागपत जिले में रेल यात्रियों को स्थानीय स्टेशनों पर प्रमुख रेलगाड़ियों का ठहराव न होने, पुल निर्माण नहीं होने और रेलगाड़ियों में डिब्बों की कम संख्या जैसी अनेक गंभीर समस्याओं का सामना करना पड़ रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का विचार बड़ौत स्टेशन पर रेलगाड़ी संख्या 14305/14306 (हरिद्वार-दिल्ली एक्सप्रेस) का ठहराव सुनिश्चित करने और उस पर एफओबी/आरओबी का निर्माण करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का विचार रेलगाड़ी संख्या 19609/19610 (उदयपुर-ऋषिकेश एक्सप्रेस) को टटीरी (बागपत), बड़ौत और खेकड़ा स्टेशनों पर ठहराव सुनिश्चित करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का रेलगाड़ी संख्या 04023 (दिल्ली-बागपत कासिमपुर खेड़ी) को स्थायी आधार पर चलाने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का बागपत जिले से गुजरने वाली रेलगाड़ियों में डिब्बों की संख्या बढ़ाने के लिए कोई ठोस कार्रवाई करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) जैसा कि रेल नेटवर्क जिला की सीमा के आर-पार फैला हुआ है, गाड़ियों को नेटवर्क की आवश्यकता के अनुसार ऐसी सीमाओं के आर-पार शुरू किया जाता है। बागपत जिला मुख्य रूप से बागपत रोड, बड़ौत, मोदिनगर स्टेशनों द्वारा सेवित है, जो क्रमशः 12 जोड़ी, 13 जोड़ी और 13 जोड़ी गाड़ी सेवाओं द्वारा सेवित किया जा रहा है। ये गाड़ी सेवाएं दिल्ली, हरिद्वार, सहारनपुर आदि जैसे शहरों को सीधी सम्पर्कता प्रदान कर रही हैं।

14305/06 दिल्ली-हरिद्वार एक्सप्रेस और 19609/10 उदयपुर सीटी-योग नगरी ऋषिकेश एक्सप्रेस का बड़ौत में ठहराव निर्धारित किया गया है, जहां से आस-पास के स्टेशनों के यात्री भी इन सेवाओं का लाभ उठा सकते हैं।

04023/24 दिल्ली-कासिमपुर खेड़ी मेमू का 64092/64093 कासिमपुर खेड़ी-दिल्ली मेमू के रूप में परिचालित किया जा रहा है।

इसके अलावा, भारतीय रेल पर ठहरावों का प्रावधान और सेवाएं शुरू करना एक सतत प्रक्रिया है, जो यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधनों की उपलब्धता आदि पर निर्भर करती है।

भारतीय रेल पर समपारों के स्थान पर ऊपरी सड़क पुलों/निचले सड़क पुलों के कार्य की स्वीकृति और निष्पादन एक सतत और चालू प्रक्रिया है। ऐसे कार्यों की प्राथमिकता निर्धारित की जाती है और इन्हें संरक्षा पर इसके प्रभाव और गाड़ी परिचालनों में गतिशीलता तथा सड़क उपयोगकर्ताओं पर इसके प्रभाव के आधार पर शुरू किया जाता है।

भारतीय रेल पर वर्ष 2004-14 की तुलना में वर्ष 2014-25 (जून, 2025) की अवधि के दौरान निर्मित ऊपरी सड़क पुलों/निचले सड़क पुलों की संख्या निम्नानुसार हैं:

अवधि	निर्मित ऊपरी सड़क पुल/निचले सड़क पुल
2004-14	4,148 अदद
2014-25 (जून 2025)	13,426 अदद (इसमें उत्तर प्रदेश राज्य के 1649 अदद भी शामिल हैं)

01.04.2025 की स्थिति के अनुसार, भारतीय रेल पर 1,00,860 करोड़ रुपए की लागत पर 4,402 अदद ऊपरी सड़क पुलों/निचले सड़क पुलों को स्वीकृत किया गया है, जिसमें उत्तर प्रदेश राज्य में 14,022 करोड़ रुपए की लागत पर 736 अदद ऊपरी सड़क पुल/निचले सड़क पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों पर हैं।

वर्तमान में, बड़ौत तहसील सहित बागपत जिले में 165 करोड़ रुपए की लागत पर 08 अदद ऊपरी सड़क पुलों/निचले सड़क पुलों को स्वीकृत किया गया है, जो योजना और निष्पादन के विभिन्न चरणों पर हैं।

NEW RAILWAY LINE IN THE COUNTRY

553. SHRI VIJAY KUMAR DUBEY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of survey approved for new railway lines in the country during the last three years and the current year along with the present status thereof, zone/section-wise particularly in the Lok Sabha constituencies of Kushinagara and Gorakhpur;

- (b) the details of funds allocated and spent on these surveys during the last three years, zone-wise;
- (c) whether the Railways has sanctioned projects for laying of new railway lines for which surveys have already been completed, if so, the details thereof and if not, the reasons therefor, zone, section-wise; and
- (d) whether any time-frame has been fixed to reach a final decision on the completed survey reports for laying of new railway lines and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise as the Railway' projects may span across State boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

During the last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY 2025-26, 267 surveys for New Lines of a total length of 25,740 km have been sanctioned throughout the country including 32 surveys of total length

1,866 km falling fully/partly in Uttar Pradesh including Kushinagar and Gorakhpur.

The expenditure incurred on the surveys across Indian Railways during the last 03 years i.e. FY 2022-23, 2023-24 and 2024-25 is `244 Crore.

Similarly, during the last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY, 237 projects (40 New Line, 17 Gauge Conversion and 180 Doubling) of total length 9,703 Km costing approx. `1,90,333 Crore have been sanctioned across Indian Railways, including the following projects falling fully/partly in Gorakhpur, Kushinagar:-

- (i) Doubling of Gorakhpur Cantt-Valmikinagar (96 km) has been sanctioned at a cost of `1120 crore;
- (ii) New Line from Anandnagar- Ghugli (53 km) has been sanctioned at a cost of `959 crore;

Moreover, work has been taken up in Chhitauni – Tamkuhi Road (62.5 Km) New line project recently.

New Line projects falling fully/partly in the State of Uttar Pradesh are covered under Northern Railway, North Central Railway, North Eastern Railway, East Central Railway and West Central Railway zones of Indian Railways. Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

As on 01.04.2025, 10 New Lines, covering total length of 1,227 Km costing `22,854 crore falling fully/partly in the State of Uttar Pradesh are sanctioned, out

of which 340 Km length has been commissioned and an expenditure of `10,517 crore has been incurred upto March 2025.

Budget allocation for Infrastructure projects and safety works, falling fully/ partly in Uttar Pradesh is as under:

Period	Outlay
2009-14	`1,109 crore/year
2025-26	`19,858 Cr. (nearly 18 times)

The details of commissioning/laying of new track falling fully/partly in the State of Uttar Pradesh during 2009-14 and 2014-25 is as under:-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	996 Km	199.2 Km/year
2014-25	5,272 Km	479.3 km per year (More than 2 times)

The completion of any Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, deposition of cost share by State Government in cost sharing projects, priority of projects, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law

and order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc.

Various steps taken by the Government for speedy approval and implementation of Railway projects include (i) setting up of Gati Shakti units (ii) prioritisation of projects (iii) substantial increase in allocation of funds on priority projects (iv) delegation of powers at field level (v) close monitoring of progress of project at various levels, and (vi) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects. This has led to substantial increase in rate of commissioning since 2014.

ECONOMIC DEVELOPMENT AND EMPLOYMENT GENERATION IN ASSAM

554. MD. RAKIBUL HUSSAIN:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of programmes implemented to boost industrial development, agriculture and tourism in Assam and the wider northern region of the country;
- (b) the manner in which the Government addressing the skill development needs of the youth in the region, particularly in sectors such as digital technology, tourism and agriculture; and

(c) whether there is any targeted support for creating employment opportunities in Assam's tea industry, handloom and other indigenous sectors to foster sustainable local economies and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c) The list of schemes being implemented by the Government of India to boost Industrial development in Assam is given in the enclosed **Statement– I**. The list of schemes being implemented to boost the Agricultural Development in Assam is given in the enclosed **Statement- II**. Further, under the Schemes of Ministry of Development of North Eastern Region (MDoNER), various projects have been sanctioned to boost industrial development, agriculture and tourism in Assam, the details of which are given in the enclosed **Statement-III**. The Ministry of Tourism endeavors to put in place a system of training and professional education, with necessary infrastructure support, capable of generating manpower sufficient to meet the needs of tourism and hospitality industry.

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan ShikshanSansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial

Training Institutes (ITIs), to all the sections of the society across the country including Assam and other North-Eastern States. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills. The Government is actively addressing the skill development needs of youth in Assam and the wider North Eastern Region through focused interventions under MSDE flagship schemes. These initiatives prioritize demand-driven skilling in key sectors including digital technology, tourism, agriculture, and handicrafts, which are integral to the region's economic potential. A pilot initiative for special intervention for promotion of apprenticeship in **North-Eastern Region (NER)** was launched by Hon'ble Minister, MSDE in Mizoram on 20th May 2025. Under this pilot initiative, over and above the Government share of stipend provided under NAPS-2, an additional financial support of ₹1,500 per apprentice per month to eligible apprentices of NER is provided. Under Assam Skill Development Mission, the State Government of Assam has imparted short term training to 14,139 youth in agriculture sector, 10,496 youth in Tourism Sector, and 47,553 youth in digital technology since 2017.

The Tea Tourism Infrastructure Development Scheme of the Government of Assam, implemented by the Assam Tourism Development Corporation (ATDC), provides a 50% capital subsidy up to a ceiling of Rs. 2 crore to tea gardens for creating tourism infrastructure. The Scheme also generates employment opportunities for local youth through skill training and upgradation.

Further, the Ministry of Textiles is administering the National Handloom Development Programme and the Raw Material Supply Scheme for the

development of handloom sector and welfare of handloom workers across the country including Assam. Skill upgradation training is provided to handloom workers in technical areas i.e. weaving, dyeing/printing and designing etc. through Weaver Service Centre under SAMARTH Scheme of the Ministry of Textiles across the country including Assam.

STATEMENT-I

List of schemes being implemented by the Government of India to boost Industrial development in Assam

(1) NORTH EAST INDUSTRIAL INVESTMENT PROMOTION POLICY (NEIIPP), 2007

- i. North East Industrial and Investment Promotion Policy (NEIIPP), 2007 was a revised version of the erstwhile North East Industrial Policy (NEIP), 1997, and was notified for a period of 10 years from 1.4.2007 to 31.03.2017 with the purpose to boost industrialization of the region.
- ii. **Since inception of NEIIPP, 2007 Rs. 3824.68 Crore has been disbursed to industrial units as Subsidy for investment/Industrial promotion.**

(2) NORTH EAST INDUSTRIAL DEVELOPMENT SCHEME (NEIDS), 2017:

To promote industrialization in NE States and to boost employment and income generation, North East Industrial Development Scheme (NEIDS), 2017 was notified on 12.04.2018 and came into force from 01.04.2017 for a period of five years (after closure of NEIIPP, 2007 on 31.03.2017). The Scheme covers manufacturing and service sector. It gave encouragement to MSME in both manufacturing and services sector.

Various benefits provided under the Scheme are as under:

1	Central Capital Investment Incentive for access to credit (CCIIAC)	30% of the investment in Plant& machinery with an upper limit of Rs. 5 Cr.
2	Central Interest Incentive (CII)	3% on working capital credit advanced by Scheduled Banks or Central/ State financial institutions for first 5 years from the date of commencement of commercial production operation .The incentive will be so restricted as to ensure that subsidized interest rate is not below the Marginal Cost of funds-based Lending Rates (MCLR) of the lending institution.
3	Central Comprehensive Insurance Incentive (CCII)	Reimbursement of 100% insurance premium on insurance of building and Plant & Machinery for 5 years from the date of commencement of commercial production.
4	Income Tax (IT) Reimbursement	Reimbursement of Centre's share of income tax for first 5 years including the year of

		commencement of commercial production.
5	Goods and Services Tax (GST) Reimbursement	Reimbursement up to the extent of Central Govt. Share of CGST and IGST for 5 Years.
6	Employment Incentive (EI)	Additional 3.67% of the employer's contribution to Employees' Provident Fund (EPF) in addition to Government bearing 8.33% Employee Pension Scheme (EPS) contribution of the employer in the Pradhan Mantri Rojgar Protsahan Yojana (PMRPY).
7	Transport Incentive (TI)	● 20% of the cost of transportation including the incentive currently provided by Railways/ Railway PSU for movement of finished goods by rail from the railway station nearest to industrial unit to railway station nearest to the location of the buyer. ● 20% of cost of transportation for finished goods for movement through Inland Waterways Authority of India from the port nearest

		to the location of industrial unit to the port nearest to the location of the buyer. • 33% of cost of transportation of air freight on perishable goods (as defined by IATA) from the airport nearest to place of production to any airport within the country, nearest to the location of the buyer.

- Overall Cap of Rs.200 Cr per unit for benefits under all components subject to investment in Plant and Machinery.
- As on 31.03.2022 (being the date of closure of registration), 1211 applications were received on the portal for registration under NEIDS, 2017 Scheme.
- 974 industrial units (including conditional registrations) have been registered by the Empowered Committee under the NEIDS, 2017.
- Till FY 2025, **719** industrial units have already benefitted under the Scheme, out of which 613 industrial units are in Assam alone.

(3) UTTAR POORVA TRANSFORMATIVE INDUSTRIALIZATION SCHEME (UNNATI), 2024

- **Duration of the Scheme:** Effective from the date of notification (09.03.2024) for a period of 10 years plus 8 more years for meeting the committed liabilities.

- **Budget:** Total outlay - Rs. 10,037 crores.
- Part A - Incentives (Rs. 9737 Cr) - to eligible new industrial units and those undergoing substantial expansion.
- Part B - implementation & institutional arrangements for the Scheme (Rs. 300 Cr).

As on date, **108** industrial units have been granted registration under the Scheme.

STATEMENT- II

The following schemes are being implemented to boost the Agricultural development in Assam. These schemes are as follows:

I. Central Sector Schemes

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
4. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. National Bee Keeping and Honey Mission (NBHM)
7. Agriculture Infrastructure Fund (AIF)
8. Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)
9. Agri Fund for Start Ups & Rural Enterprises (AgriSURE)

10. Namo Drone Didi

II. Centrally Sponsored Scheme

(a) National Mission on Natural Farming (NMNF)

(b) Krishonnati Yojana

1. Integrated Scheme for Agriculture Marketing -National Agriculture Market (ISAM-eNAM)

2. Integrated Scheme for Agricultural Marketing-Others (ISAM-Others)

3. National Food Security and Nutrition Mission (NFSNM)

4. National Mission on Edible Oil-Oil Seeds (NMEO-OS)

5. National Mission on Edible Oil-Oil palm (NMEO-OP)

6. Mission for Integrated Development of Horticulture (MIDH)

7. Mission Organic Value Chain Development for North Eastern Region (MOVCDNER)

8. Sub-Mission on Agricultural Extension (SMAE)

9. Digital Agriculture

(c) Rashtriya Krishi VikasYojana (RKVY)

1. Rashtriya Krishi VikasYojana- DPR (RKVY-DPR)

2. Paramparagat Krishi VikasYojana (PKVY)

3. Per Drop More Crop (PDMC)

4. Soil Health and Fertility

5. Rainfed Area Development (RAD)

6. Agroforestry

7. Sub-Mission on Agricultural Mechanization (SMAM)(Crop Residue

Management (CRM) now merged with SMAM)

8. Crop Diversification Programme (CDP)

STATEMENT-III

Projects sanctioned by the Ministry of Development of North Eastern Region to boost industrial development, agriculture and tourism in Assam since the creation of Ministry

S.No.	Sector	Projects sanctioned	Sanctioned Cost (in Cr.)
1	Agriculture	27	164.14
2	Industries	48	113.5
4	Tourism	17	659.44
	Total	92	937.08

HYDROGEN PRODUCTION CAPACITY

555. SHRI P. C. MOHAN:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the current status of hydrogen production capacity in the country under the National Green Hydrogen Mission and the targets set for the next five and ten years;
- (b) the number and location of hydrogen production or pilot facilities established or proposed across the country including Karnataka particularly in Bengaluru;

- (c) whether the Government has identified specific industrial clusters, technology parks or public-private partnerships for hydrogen-based energy projects in Karnataka;
- (d) the incentives, policy frameworks or viability gap funding being offered to encourage green hydrogen production, storage and utilisation; and
- (e) the role of research institutions and startups in advancing hydrogen technologies particularly in Bengaluru and the steps being taken by the Government to support innovation in this sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) and (b) The National Green Hydrogen Mission has set targets to establish green hydrogen production capacity of 5 Million Metric Tonnes (MMT) per annum by 2030.

As per the information available, the current status of green hydrogen production capacity, is given in the enclosed **Statement**.

A lab scale green hydrogen pilot project has been commissioned at IISc Bengaluru for production of green hydrogen through biomass route.

- (c) No.

- (d) Strategic Interventions for Green Hydrogen Transition (SIGHT) is a key component of the Mission which provides financial incentives for production of green hydrogen. A production capacity of 8,62,000 tonnes per annum of green hydrogen has been allocated for financial incentive.

The policy framework developed to encourage green hydrogen production, are as follows:

- (i) Green Hydrogen/Green Ammonia Plants commissioned on or before 31.12.2030, and which utilize renewable energy for the production of green hydrogen or green ammonia, have been granted exemption from the payment of Inter State Transmission System (ISTS) charges for a period of 25 years, starting from the date of commissioning of the project.
- (ii) Duty benefits under Section 26 of SEZ Act, 2005 have been allowed to the units for installation as well as Operation and Maintenance (O&M) of renewable energy equipment exclusively for captive consumption of the unit.

The Mission, through viability gap funding, has supported pilot projects for utilizing green hydrogen in steel, shipping and road transport sectors.

- (e) The Ministry of New and Renewable Energy (MNRE) had issued scheme guidelines for the implementation of the R&D scheme under the National Green Hydrogen Mission. MNRE has awarded 23 projects to various research institutions for research, innovation and development on specific topics covering hydrogen production, applications and safety. This includes one project awarded to M/s Hylan Power One Pvt. Ltd. in Bengaluru, Karnataka.

In addition, a lab scale green hydrogen pilot project has been commissioned at IISc Bengaluru for production of green hydrogen through biomass route.

STATEMENT

Current status of green hydrogen production capacity in India

- i. M/s ACME Cleantech Solutions Pvt. Ltd. has built a green ammonia integrated demonstration and pilot plant in Bikaner, Rajasthan with green ammonia production capacity of 5 metric tonnes per day and green hydrogen production capacity of 500 normal cubic meter per hour.
- ii. M/s Bharat Petroleum Corporation Limited (BPCL) has commissioned a green hydrogen plant with a capacity of 0.7 kilotonnes per annum at its Bina refinery.
- iii. National Institute of Solar Energy has commissioned a green hydrogen plant with a capacity of 10 normal cubic meters per hour in Gurugram, Haryana.
- iv. M/s INOX India Limited has commissioned a green hydrogen production plant of 190 tonnes per annum capacity at Chittorgarh, Rajasthan.
- v. M/s Hygenco Green Energies Pvt. Ltd. has commissioned a green hydrogen plant of 16 tonnes per annum capacity in Ujjain, Madhya Pradesh.
- vi. M/s Hygenco Green Energies Pvt. Ltd. has also commissioned a green hydrogen plant of 78 tonnes per annum capacity in Hisar, Haryana.
- vii. Additionally, M/s Hygenco Green Energies Pvt. Ltd. has also set up a green hydrogen plant of 230 tonnes per annum capacity in Chhatrapati Sambhajinagar, Maharashtra.
- viii. M/s SJVN Limited has inaugurated India's multi-purpose (Combined Heat and Power) Green Hydrogen Pilot Project at SJVN's 1,500 MW Nathpa Jhakri Hydro Power Station (NJHPS) in Jhakri, Himachal Pradesh. The state-of-the-

art Green Hydrogen Pilot Project has capacity to produce 14 kilograms of Green Hydrogen daily during 8 hours of operation. In addition, it has the capacity to generate electricity through its fuel cell of 25 kW capacity.

- ix. M/s THDC India Limited has developed a green hydrogen plant with a production capacity of 50 kilograms per day in Rishikesh, Uttarakhand.
- x. M/s Larsen & Toubro Limited has set up a green hydrogen production plant of 15 tonnes per annum capacity in Hazira, Gujarat.
- xi. M/s Oil India Limited has commissioned a green hydrogen plant designed to generate 10 kilograms of green hydrogen in 8 hours and can produce upto 30 kilograms per day.
- xii. M/s Hero Future Energies has commissioned a green hydrogen production plant with a capacity of 25 tonnes per annum in Tirupati, Andhra Pradesh.
- xiii. M/s GAIL (India) Limited has commissioned a 10 MW green hydrogen plant at Vijaipur, Madhya Pradesh.
- xiv. M/s Adani New Industries Limited (ANIL) has commissioned a 5 MW green hydrogen pilot plant in Kutch, Gujarat.
- xv. M/s NTPC Limited has commissioned a green hydrogen plant at its Kawas township, Surat, Gujarat.
- xvi. M/s NTPC Limited has commissioned a green hydrogen plant at Leh, Ladakh.

DELAYS IN BHARATNET PROJECT

556. SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether there is a repeated delays in the BharatNet project, with deadlines missed in 2014, 2015, 2019 and 2023;
- (b) if so, the details of the revised timeline for achieving 100% Gram Panchayat connectivity;
- (c) the details of the specific measures being taken to avoid further delays, particularly in challenging terrains;
- (d) the current status of the 2.5 lakh Gram Panchayats targeted under the BharatNet project, specifically regarding service readiness and active utilization of the provided connectivity as of July 2025, State-wise, particularly Maharashtra;
- (e) whether the CAG and other reports have highlighted underutilisation of funds and infrastructure created under BharatNet; and
- (f) if so, the steps taken/being taken by the Government to ensure optimal utilisation of existing infrastructure and to address the lack of awareness and digital literacy among target beneficiaries?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) to (c) BharatNet is a mega project, widely dispersed across remotest corners of the country, covering difficult terrains (Hilly/ Rocky) and also difficult to access Left-wing extremism (LWE) affected areas. The project implementation faced challenges due to various reasons like delay in obtaining Right of Way

permissions from State agencies especially in forest areas, movement restrictions due to Covid- pandemic, damage of Optical Fibre Cable (OFC) due to development works such as water pipe line laying, road widening and other construction activities.

In the meanwhile Amended BharatNet Program is approved by Cabinet, under which appointment of BSNL as Project management agency, setting up of Central and State Network operation centre (NOC) for monitoring, OFC connectivity from block to GP in ring topology and use of alternative technology (radio/Satellite) to ensure its smooth implementation. The government has notified Telecommunications (Right of Way) Rules, 2024 that has streamlined RoW clearance process. The timeline for completion of the construction phase under the Amended BharatNet Program is three years from date of signing of agreement and then O&M for seven years will start.

(d) Total number of Gram Panchayats (GP) made service-ready under BharatNet across the country including Maharashtra is 2,14,325. State/UT-wise list of Gram Panchayats (GPs) provided with broadband connectivity under the BharatNet project is available on Digital Bharat Nidhi website (<https://usof.gov.in/en/home>).

(e) and (f) No CAG audit report on BharatNet has been received in this Ministry till date.

DEDICATED RAILWAY TICKET BOOKING PORTAL FOR MPS

557. SHRI M. K. RAGHAVAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any plan to introduce a dedicated online railway ticket booking portal for Members of both Lok Sabha and Rajya Sabha for seamless travel arrangements; and
- (b) if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) and (b) The development of software for booking reserved tickets online by sitting as well as former Parliamentarians has been taken up. This will facilitate them to book/cancel the ticket online as per their convenience.

ROADMAP FOR INDIA'S ENERGY SECTOR THROUGH NUCLEAR POWER

558. SHRI ADITYA YADAV:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Union Budget 2025-26 charts a bold roadmap for India's energy future, positioning nuclear power as a central pillar in the country's long-term energy transition strategy;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken by the Government to achieve its target of 100 GW nuclear power capacity by 2047?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a)to(c) The specific measures outlined to reach this goal involve a multi-faceted approach, leveraging both indigenous development and international collaboration. Key strategies include the continued deployment of Indigenous Pressurized Heavy Water Reactors (PHWRs), building upon the 24 reactors with 8780 MW capacity. There are also 8 reactors under construction contributing 6600 MW, which include indigenous 700 MW PHWRs like RAPP 8 and GHAVP 1&2, alongside the Indigenous Fast Breeder Reactor (FBR) PFBR, and Light Water Reactors (LWRs) with foreign cooperation such as KKNPP 3&4 and KKNPP 5&6. Furthermore, 10 reactors are at the pre-project activities stage (sanctioned), set to add another 7000 MW, encompassing PHWRs like Kaiga 5&6, GHAVP 3&4, Chutka 1&2, and Mahi Banswara 1&2 and 3&4. With the progressive completion of these projects, the nuclear power capacity in India is projected to reach 22480 MW by 2031-32.

Future plans also emphasize the development of Indigenous Fast Breeder Reactors (FBRs), which align with India's unique three-stage nuclear power program designed for optimal utilization of its modest uranium and abundant thorium resources through a closed fuel cycle. Additionally, the strategy includes the deployment of Bharat Small Reactors (BSR) for decarbonisation of hard to

abate industries, development of Bharat Small Modular Reactors (SMRs), including indigenous SMRs of varying capacities, and Indian LWRs. Enhanced international cooperation is also envisioned, particularly concerning SMRs and fuel, alongside the export of reactors, services, and supplies.

The government has also launched a Nuclear Energy Mission with an outlay of Rs. 20,000 crore for research and development of Small Modular Reactors (SMRs).

PLI SCHEME IN ELECTRONICS MANUFACTURING

559.SHRIMATI MALA RAJYALAXMI SHAH:

SHRI TEJASVI SURYA:

SHRI BALABHADRA MAJHI:

SHRI JANARDAN MISHRA:

SHRI GODAM NAGESH:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the manner in which the Production Linked Incentive (PLI) Scheme has impacted the electronics manufacturing sector, particularly in transforming India from a net importer to a net exporter of mobile phones; and

(b) the details of growth in domestic production, export volumes and Foreign Direct Investment (FDI) in the electronics sector under the PLI Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) Under the aegis of National Policy on Electronics (NPE) 2019, MeitY has notified Production Linked Incentive Scheme (PLI) for Large Scale Electronics Manufacturing (LSEM) and Production Linked Incentive (PLI) Scheme for IT Hardware.

Government has taken various initiatives including PLI Schemes, in last ten years which resulted in establishment of a strong electronics manufacturing ecosystem in India.

Government initiatives that made such transformation include:

- Production linked incentives (PLI) for large scale electronics manufacturing
- Production linked incentives (PLI) for IT hardware
- Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS)
- Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme
- Public Procurement (Preference to Make in India) Order 2017 to prioritize domestically manufactured products in public procurement
- Reforms in taxation including rationalization of tariff structure, exemption on basic custom duty on capital goods, etc.

- Allowing 100% FDI in electronics manufacturing, subject to applicable laws / regulations

Industry estimates that the value addition for electronics manufacturing in India has reached 18-20% across various items.

PLI Scheme for Large Scale Electronics Manufacturing has significantly impacted Mobile manufacturing sector in India particularly in transforming India from a net importer to a net exporter of mobile phones. Bharat is now the second largest mobile manufacturing country in the world.

Growth of electronics goods production and exports are hereunder :

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	1.9 Lakh Cr	11.3 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	38 thousand Cr	3.27 Lakh Cr	Increased 8 times
Mobile manufacturing units	2	300	Increased 150 times
Production of mobile phones (Rs.)	18 thousand Cr	5.45 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	1,500 Cr	2 Lakh Cr	Increased 127 times
Mobile phone imported (units)	75% of the total demand	0.02% of the total demand	

(b) The PLI Scheme for LSEM has already attracted a cumulative investment of INR 12,390 Cr, led to a cumulative production of INR 8,44,752 Cr with exports

of INR 4,65,809 Cr and generated additional employment of 1,30,330 (Direct jobs) till Jun'25.

The PLI Scheme 2.0 for IT Hardware have attracted a cumulative investment of INR 717.13 Cr, led to a cumulative production of INR 12,195.84 Cr and generated additional employment of 5,056 (direct jobs) till Jun'25.

Total FDI in field of electronics manufacturing in last 5 years (i.e. since FY 2020-21) is USD 4,071 Mn, cumulative FDI of USD 2,802 Mn has been contributed by MeitY PLI beneficiaries.

CENTRALIZED AUCTION POLICY

560. SHRI RAHUL KASWAN:

Will the Minister of **MINES** be pleased to state:

- (a) whether it is a fact that over 335 mineral blocks, including 70 critical mineral blocks like Lithium, Rare Earth Elements (REEs), etc, were auctioned since 2024 under the centralized auction policy launched in March 2025;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the manner in which the Government proposes to ensure rapid operationalisation, given that only around 56 out of 440 auctioned blocks since 2015 are functional and delays persist due to State-level approvals;
- (d) whether the draft Mines and Minerals Development and Regulation (MMDR) Amendment Rules, 2025 include penalties for delayed exploration and environmental clearances and if so, the details of framework and timelines;

(e) whether the Government plans to incentivize private exploration through Notified Private Exploration Agency (NPEA) and reforms to attract investments in critical minerals like copper and rare earths; and

(f) if so, the details thereof and anticipated outcomes?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) Since 1st January, 2024, a total of 187 mineral blocks have been auctioned, including 34 critical and strategic mineral blocks auctioned by the Central Government including minerals such as Lithium, Rare Earth Elements (REEs), Nickel, and Cobalt etc. The Auction of the critical and strategic minerals (as defined in Part D of Schedule-I of the Mines and Minerals (Development and Regulation) (MMDR) Act) is being done by the Central Government as per the MMDR Amendment Act, 2023.

(c) Since 2015, 526 major mineral blocks have been auctioned by various State Governments, and Central Government, of which currently 66 blocks are in production. Unlike other projects, mining projects have a longer gestation period, and production from auctioned mines can commence only after obtaining necessary approvals/clearances such as approval of mining plan, environmental clearance, forest clearances, land acquisition etc.

To accelerate the operationalization of auctioned mineral blocks, the Central Government has implemented several key measures, including holding frequent review meetings with State Governments to resolve on-ground issues, establishment of a dedicated Project Management Unit (PMU) to monitor

progress and address bottlenecks, development of a mining dashboard to track status of auctioned blocks, close coordination with Ministry of Environment Forest & Climate Change (MoEF&CC) and other Ministries to streamline and expedite approvals/clearances.

(d) The draft amendment of Mineral (Auction) Rules, 2025 include penalties including for delayed exploration and environmental clearances. The draft is available on the Ministry of Mines website and can be accessed at

<https://mines.gov.in/admin/download/681301956a2f61746076053.pdf>

(e)and(f) The Government has taken steps to incentivize private exploration through the Notified Private Exploration Agencies (NPEA) from the year 2022-23. Till 17.07.2025, a total of 79 projects have been sanctioned by National Mineral Exploration Trust (NMET) to NPEAs. Further, a total of 196 projects of critical and strategic minerals including rare earth and Copper have been sanctioned by NMET.

नीति आयोग की शासी परिषद की बैठक

561. श्री लुम्बाराम चौधरी:

श्री जनार्दन मिश्रा:

श्री कंवर सिंह तंवर:

श्री आलोक शर्मा:

क्या **योजना** मंत्री यह बताने की कृपा करेंगे कि:

(क) नीति आयोग की दसवीं शासी परिषद बैठक के उद्देश्य क्या हैं;

(ख) मुख्य सचिवों के राष्ट्रीय सम्मेलन के मुख्य विषय क्या हैं; और

(ग) ग्रामीण क्षेत्रों में कृषि से संबंधित सूचना के प्रसार को बढ़ावा देने के लिए वैज्ञानिकों द्वारा घोषित पहल क्या हैं और इन पहलों का अपेक्षित प्रभाव क्या होगा?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) और (ख) नीति आयोग की शासी परिषद (जीसी), जिसकी अध्यक्षता माननीय प्रधानमंत्री करते हैं और जिसमें सभी राज्यों/संघ राज्य क्षेत्रों के मुख्यमंत्री/उपराज्यपाल शामिल होते हैं, देश की प्रमुख प्राथमिकताओं के साझा दृष्टिकोण को तैयार करने के लिए प्रमुख मंच के रूप में कार्य करती है। नीति आयोग की दसवीं जीसी बैठक 24 मई 2025 को भारत मंडपम, नई दिल्ली में आयोजित की गई थी। दसवीं जीसी बैठक का एजेंडा '**विकसित भारत के लिए विकसित राज्य @2047**' के व्यापक विषय पर आधारित था, जिसमें 'उद्यमिता, रोजगार और कौशल को बढ़ावा देना - जनसांख्यिकीय लाभांश का लाभ उठाना' पर ध्यान केंद्रित किया गया था, जो कि दिसंबर 2024 में आयोजित मुख्य सचिवों के चौथे राष्ट्रीय सम्मेलन का भी विषय था। बैठक के विषयगत क्षेत्र थे (i) **विनिर्माण और सेवाएं:** टियर 2 और 3 शहरों पर ध्यान देने के साथ एक सक्षम इकोसिस्टम बनाना; (ii) **एमएसएमई और अनौपचारिक रोजगार:** ग्रामीण गैर कृषि और शहरी अवसर; और (iii) **हरित अर्थव्यवस्था:** नवीकरणीय ऊर्जा और चक्रीय अर्थव्यवस्था पहल।

(ग) हाल ही में, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) और कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) द्वारा संयुक्त रूप से आयोजित एक विकसित कृषि संकल्प अभियान 29 मई से 12 जून, 2025 तक चलाया गया। इस अभियान का उद्देश्य किसानों के लिए ठोस लाभ सुनिश्चित करने हेतु ज्ञान, अनुसंधान और संस्थागत क्षमताओं में अंतर को पाटना था। सभी आईसीएआर संस्थानों, कृषि विज्ञान केन्द्रों, राज्य कृषि विश्वविद्यालयों के वैज्ञानिकों और राज्य कृषि विभागों के अधिकारियों ने 728 जिलों में इस अभियान का नेतृत्व किया और 2,170 टीमों द्वारा संचालित 60,840 कार्यक्रमों के माध्यम से 1.4 लाख गाँवों के 1.34 करोड़ किसानों तक पहुँचकर ग्रामीण आबादी, विशेषकर महिलाओं और युवाओं को सक्रिय रूप से लाभान्वित किया। इस अभियान

ने जमीनी स्तर पर जुड़ाव के लिए एक मंच के रूप में कार्य किया, जिससे किसानों के नवाचार, शोध योग्य मुद्दे और भविष्य की पहलों और नीति नियोजन के लिए कार्रवाई योग्य सुझाव सामने आए।

PRODUCTION AND GROWTH RATE OF MINERALS

562. SHRI PRAVEEN PATEL:

SHRI BALABHADRA MAJHI:

SHRI BHOJRAJ NAG:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI VISHNU DAYAL RAM:

SHRI KHAGEN MURMU:

DR. SANJAY JAISWAL:

SHRI NABA CHARAN MAJHI:

SHRI MAHESH KASHYAP:

Will the Minister of **MINES** be pleased to state:

- (a) the details on the production rate of Iron ore, non-ferrous metals, manganese and bauxite;
- (b) whether there is any increase in growth rate of other key minerals in the country including Chhattisgarh and Raoghat area of Kanker district, if so, the details thereof; and
- (c) the details of the policies and measures the Government has undertaken or planned to boost sustainable mineral production and attract investments in the mining sector to support Atmanirbhar Bharat goals?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) and (b) There has been an increase in the production of key minerals and non-ferrous metals in the country. The details of the compound annual growth rate (CAGR) over last five years are given below:

(Production quantity in Kilo Ton)

Mineral	2019-20	2024-25 (P)	CAGR (%)
Iron Ore	244,083	289,395	3.5
Manganese Ore	2,910	3,802	5.5
Bauxite	21,825	24,705	3
Limestone	359,464	449,581	5
Lead & Zinc ore	14,479	16,669	3
Graphite	35	85	20
Non-Ferrous Metal			
Aluminium	3,635	4,199	3
Copper	408	573	7
Lead	132	225	11
Zinc	516	827	10

(P): Data is provisional

The production of key minerals has also increased in Chhattisgarh, including in Kanker district. The details of CAGR over last five years are given below:

(Production quantity in Kilo Ton)

State of Chhattisgarh	Mineral	2019-20	2024-25(P)	CAGR (%)
	Iron Ore	34,728	44,320	5
	Limestone	42,699	48,938	2.8
Kanker district of the State of Chhattisgarh	Iron Ore	2,943	5,134	11.8

(P): Data is provisional

(c) Ministry of Mines has taken various steps for increasing mineral production and to make 'Atmanirbhar Bharat in the mining sector'. The Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957) was amended with effect from 28.03.2021 with the objective of *inter-alia* increasing mineral production and time bound operationalization of mines, increasing employment and investment in the mining sector; increasing the pace of exploration and auction of mineral resources. Some of the key amendments include removing end-use restrictions for auction of mines, allowing captive mines to sell up to 50% of minerals produced during the year after meeting the requirement of linked plant and removing restrictions on transfer of mineral concessions.

The MMDR Act, 1957 was further amended through the MMDR Amendment Act, 2023 with effect from 17.08.2023 with the objective of increasing exploration and production of critical and deep-seated minerals which are essential for the advancement of many sectors, including high-tech electronics, telecommunications, transport and defence.

Through the said amendment, the Central Government has been empowered to exclusively auction mining lease and composite licence for 24 critical minerals listed in the new Part-D of the First Schedule to the said Act. In order to boost

exploration of critical and deep-seated minerals, a new mineral concession namely, exploration licence has been introduced for 29 critical and deep-seated minerals. Critical and deep-seated minerals such as Cobalt, Lithium, Nickel, Gold, Silver, Copper are difficult to explore and mine as compared to surfacial or bulk minerals. The exploration licence granted through auction shall permit the licensee to undertake reconnaissance and prospecting operations for critical and deep-seated minerals mentioned in the newly inserted Seventh Schedule to the MMDR Act.

Further, the Offshore Areas Mineral (Development and Regulation) Act, 2002 [OAMDR Act, 2002] was amended through the OAMDR Amendment Act, 2023 with an objective to introduce the auction as the method of allocation of operating rights in the offshore areas to enable early allocation of operating rights through a transparent and non-discretionary process.

जयपुर मंडल के स्टेशनों के लिए अमृत भारत स्टेशन योजना

563. श्री मुरारी लाल मीना:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) जयपुर मंडल में रेलवे स्टेशनों की संख्या और उनकी वर्गीकृत श्रेणियां क्या हैं;
- (ख) "अमृत भारत स्टेशन योजना" के अंतर्गत जयपुर मंडल के संबंधित रेलवे स्टेशनों के नाम और किए जा रहे निर्माण/विकास कार्यों का ब्यौरा क्या है तथा प्रत्येक कार्य की अनुमानित लागत क्या है;
- (ग) क्या सरकार दौसा और बांड़ीकुई रेलवे स्टेशनों पर एस्केलेटर और अन्य आवश्यक सुविधाओं का निर्माण करने पर विचार कर रही है; और

(घ) यदि हां, तो इन कार्यों की वर्तमान स्थिति क्या है और इनके कब तक पूरा होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) जयपुर मंडल में रेलवे स्टेशनों के साथ-साथ उनकी वर्गीकृत कोटियों का ब्यौरा निम्नानुसार है:-

क्र.सं.	स्टेशन की कोटि	स्टेशनों की संख्या
1	अनुपनगरीय ग्रेड (एनएसजी)-1	1
2	एनएसजी-2	कुछ नहीं
3	एनएसजी-3	8
4	एनएसजी-4	2
5	एनएसजी-5	22
6	एनएसजी-6	65
7	हाल्ट ग्रेड (एचजी) -1	कुछ नहीं
8	एचजी -2	10
9	एचजी -3	20
कुल		128

अभी तक, जयपुर मंडल में अमृत भारत स्टेशन योजना के तहत विकसित करने के लिए 18 स्टेशनों को चिन्हित किया गया है। जयपुर मंडल में अमृत भारत स्टेशन योजना के तहत विकसित करने के लिए चिन्हित स्टेशनों के नाम अलवर, आसलपुर जोबनेर, बांदीकुई, दौसा, फतेहपुर

शेखावटी, गांधीनगर जयपुर, जयपुर, झुंझुनू, खैरथल, नारायणा, नारनौल, नीम का थाना, फुलेरा, राजगढ़, रेवाड़ी, रिंगस, सागानेर, सीकर हैं।

बांदीकुई स्टेशन पर नए स्टेशन भवन, प्रतीक्षालय, परिचलन क्षेत्र का सुधार और शौचालयों का निर्माण कार्य पूरा हो चुका है तथा पैदल पार पुल, प्लेटफार्म शेल्टर, प्लेटफार्म सतह में सुधार, लिफ्टों का प्रावधान आदि का निर्माण कार्य शुरू कर दिया गया है।

दौसा स्टेशन पर स्टेशन भवन का सुधार, प्रतीक्षालय, परिचलन क्षेत्र, शौचालयों और प्लेटफार्म शेल्टर के प्रावधान का कार्य पूरा किया जा चुका है तथा नए पैदल पार पुल का निर्माण, और लिफ्टों के प्रावधान के कार्य शुरू कर दिए गए हैं।

भारतीय रेल पर रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरंतर चलने वाली सतत् प्रक्रिया है तथा इस संबंध में कार्य परस्पर प्राथमिकता और निधियों की उपलब्धता के अध्यधीन आवश्यकतानुसार किए जाते हैं। कार्यों को स्वीकृत और निष्पादित करते के समय निचली कोटि के स्टेशनों की तुलना में उच्च कोटि के स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण को प्राथमिकता दी जाती है।

रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए अग्निशमन संबंधी मंजूरी, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ और उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के पूरा होने के समय को प्रभावित करते हैं। अतः, इस समय कोई समय-सीमा निर्धारित नहीं की जा सकती है।

DATA BREACH BY STAR HEALTH ALLIANCE**564. DR. BACHHAV SHOBHA DINESH:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government has taken cognizance of the fact that there was a data breach by Star Health and Allied Insurance which led to highly sensitive personal information including names, phone numbers, residences, tax information, ID copies, test results and diagnoses of Star Health customers being shared on Telegram;

(b) whether as per the Section 70B of the Information Technology Act, the national cyber agency Indian Computer Emergency Response Team (CERT-In) has initiated a probe into the data breach and if so, the details thereof including findings of the investigation;

(c) whether the Government has initiated any punitive action against those responsible for the cause and if so, the details thereof;

(d) whether the rules under the Digital Personal Data Protection Act, 2023, have been notified and if so, the details thereof; and

(e) whether the Government has formulated concrete policies to ensure prevention of such incidents in the future and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) In August 2024, Indian Computer Emergency Response Team (CERT-In) received a report regarding data breach at Star Health and Allied Insurance. CERT-In notified the affected organisation along with remedial actions to be taken, and coordinated further incident response measures. CERT-In has sent the details of the technical analysis to Tamil Nadu Police for further investigation.

Government remains cognizant and aware of cyber threats and challenges including those of insurance sector. Following measures have been taken to strengthen cybersecurity in the country:

- The Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents under the provisions of section 70B of the Information Technology Act, 2000.
- National Cyber Coordination Centre (NCCC) project is being implemented by CERT-In. NCCC examines the cyberspace to detect cyber security threats. It shares the information with concerned organizations, state governments and stakeholder agencies for taking action.
- CERT-In works with other agencies involved in ensuring cybersecurity including Telecom Security Operations Centre (TSOC), India Cyber Crime Coordination Centre (I4C), National Centre Information Infrastructure Protection Centre (NCIIPC), etc.
- CERT-In along with other agencies was able to successfully prevent cyber-attacks during the G20 summit, Parliament 20 summit, Ram Janmabhoomi event, Maha Kumbh etc.

- Regular training workshops are conducted for cybersecurity professionals, government employees, police and law enforcement professionals, lawyers and public prosecutors, students, etc.
- The Insurance Regulatory and Development Authority of India (IRDAI) also issues cyber security guidelines for regulated entities including insurers, brokers, corporate agents, etc.
- CERT-In operates an automated cyber threat intelligence exchange platform for sharing tailored alerts with organisations across sectors for proactive threat mitigation.
- Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations in Government and critical sectors

Legal provisions:

- In order to ensure data protection, the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal data or Information) Rules, 2011 ('SPDI Rules') mandates reasonable security practices and procedures for body corporate or any person on its behalf, handling sensitive personal data or information.
- In order to safeguard the personal data of individuals and ensure that their data is shared only with their consent, the Digital Personal Data Protection Act, 2023 (DPDP Act) has been enacted. The DPDP Act is aimed at safeguarding

the personal data of individuals and ensuring processing of personal data for the lawful purposes.

- As per the Act, appropriate technical and organisational measures must be implemented for processing of the personal data and reasonable security safeguards must be taken to prevent any personal data breach.
- Further, in the event of any such breach or complaint by the Data Principal with respect to exercise of her rights, the Data Protection Board after an inquiry, may impose monetary penalty as per the provisions of the Act. The Act prescribes different monetary penalties for different types of breaches of the Act, with the maximum penalty upto two hundred and fifty crore rupees.

DISTRICT MINERAL FOUNDATION FUND

565. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI G. M. HARISH BALAYOGI:

Will the Minister of **MINES** be pleased to state:

- (a) the details of amount of funds collected, utilised and currently available under District Mineral Foundation Fund during the last five years in Andhra Pradesh, district and year-wise;
- (b) the details of the projects proposed, ongoing, pending and completed through funding from District Mineral Foundation Fund in Andhra Pradesh, district-wise;
- (c) the details of the areas identified to be directly and indirectly affected by mining and related activities in Andhra Pradesh, district-wise;

- (d) the details of the affected and displaced families by mining and related activities in Andhra Pradesh, district-wise;
- (e) whether the Government has conducted audits of the District Mineral Foundation Funds in Andhra Pradesh; and
- (f) if so, the details of the findings, if not, the reason therefor?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) As per the information received from the State Govt. of Andhra Pradesh, the details are given in the enclosed **Statement-I**.
- (b) As per the information received from the State Govt. of Andhra Pradesh, the details are given in the enclosed **Statement-II**.
- (c) and (d) Section-1 of revised PMKKKY-2024 guidelines states that the directly affected area is an area within such radius from a mine or cluster of mines as may be specified by the State Government but shall not extend beyond 15 km from the boundary of the mines of mineral other than minor minerals. Further, indirectly affected area is an area beyond the directly affected area and within such radius from a mine or cluster of mines as may be specified by the State Government but not more than 25 km from boundary of mines of mineral other than minor minerals, irrespective of whether this falls within the district concerned or adjacent district. The identification of affected areas and people/families is governed by Andhra Pradesh State DMF Rules 2016, Rule 2(b)(c)(d).

(e) and (f) Section-9 of revised PMKKKY guidelines 2024 stipulates that the accounts of DMF shall be audited by the Comptroller and Auditor General (CAG) as per schedule decided by CAG. In addition to this, the accounts of the DMF shall be audited every year by Chartered Accountant appointed by the DMF, or in such a manner as the Government specify, and the report thereof shall be placed in public domain. As per the information received from the State of Andhra Pradesh, DMF are conducting audit of accounts as per the Andhra Pradesh state DMF rule 2016.

STATEMENT-I

District-wise DMF fund status for Andhra Pradesh

(C: Collection, S: Spent, B: Balance)

(Rs. in Crore)

S.No	District	2020-21			2021-2022			2022-23		
		C	S	B	C	S	B	C	S	B
1	Alluri Sitharama Raju	-	-	-	-	-	-	0.69	1.97	-
2	Anakapalli	-	-	-	-	-	-	6.88	-	6.88
3	Ananthapur	19.77	8.86	59.53	19.96	7.04	72.44	12.57	3.05	81.96
4	Annamayya	-	-	-	-	-	-	24.34	-	24.34
5	Bapatla	-	-	-	-	-	-	5.14	-	5.14
6	Chittoor	9.96	10.05	38.1	8.02	0.26	45.85	5.51	-	51.36
7	DR.B.R Ambedkar Konaseema	-	-	-	-	-	-	0.18	0.47	-
8	East Godavari	7.16	6.46	21.00	3.83	0.3	24.53	1.9	-	43.99
9	Eluru	-	-	-	-	-	-	2.09	2.44	-
10	Guntur	20.38	17.38	71.88	18.76	14.82	75.82	3.61	26.39	53.04
11	Kakinada			-				2.43	18.62	-
12	Krishna	33.13	30.95	105.6	34.99	4.35	136.23	4.13	2.56	137.8
13	Kurnool	40.67	46.17	107.83	47.97	28.56	127.24	7.5	34.25	100.49
14	Nandyal			-				38.08	-	38.08
15	Nellore	7.68	6.83	29.16	9.21	-	38.37	3.85	7.25	34.97

16	NTR	-	-	-	-	-	-	30.44	-	30.44
17	Palnadu	-	-	-	-	-	-	15.04	-	15.04
18	Parvathipuram Manyam	-	-	-	-	-	-	1.23	-	1.23
19	Prakasam	39.29	18.61	98.08	37.53	7.11	128.5	17.9	-	149.01
20	Sri Sathya Sai	-	-	-	-	-	-	1.54	-	1.54
21	Srikakulam	9.82	8.02	19.63	7.85	14.7	12.78	6.91	2.87	16.82
22	Tirupati	-	-	-	-	-	-	7.82	-	7.82
23	Vishakapatnam	15.62	6.15	41.5	13.8	0.54	54.76	1.69	0.35	56.11
24	Vizainagaram	7.18	5.86	22.35	5.94	3.02	25.27	8.64	2	31.91
25	West Godavari	6.9	1.87	14.06	3.91	0.05	17.92	0.25	-	18.17
26	YSR District, Kadapa	46.3	39.64	207.55	66.79	22.79	251.55	35.98	31.19	256.34

S.No	District	2023-24			2024-25		
		C	S	B	C	S	B
1	Alluri Sitharama Raju	0.43	-	0.43	0.1	-	1.23
2	Anakapalli	8.35	-	15.23	5.16	12.88	7.51
3	Ananthapur	7.71	5.89	83.79	3.06	2.57	84.27
4	Annamayya	31.1	3.28	52.16	7.56	-	59.73
5	Bapatla	3.67	0.3	8.52	1.82	2.14	8.19
6	Chittoor	-	-	51.36	0.32	-	57.39
7	DR.B.R Ambedkar Konaseema	0	-	-	-	0.62	-
8	East Godavari	0.52	-	45.92	0.2	1.5	44.61
9	Eluru	21.67	0.21	21.1	0.49	3.05	18.54
10	Guntur	0.68	23.49	30.23	0	-	82.05
11	Kakinada	2.15	-	-	1.73	4.94	-
12	Krishna	0.15	-	178.6	0.04	-	179.32
13	Kurnool	1.61	-	102.1	0.87	-	-
14	Nandyal	54.98	-	93.06	-	3.73	114.44
15	Nellore	3.8	4.02	34.75	0.64	-	41.67
16	NTR	38.9	56.06	13.28	14.17	-	70.5
17	Palnadu	21.51	-	36.55	7.06	123.98	-
18	Parvathipuram Manyam	0.43	-	1.66	0.06	-	1.72
19	Prakasam	13.17	1.44	160.74	5.17	1.51	164.41
20	Sri Sathya Sai	-	-	1.54	0	-	1.54

21	Srikakulam	0.22	2.28	14.76	0.22	-	17.25
22	Tirupati	5.56	-	13.38	0.68	0.32	13.74
23	Vishakapatnam	1.6	-	57.71	0.27	-	77.94
24	Vizainagaram	4.71	2.55	34.06	1.43	0.29	35.2
25	West Godavari	0.02	-	0.02	-	-	20.1
26	YSR District, Kadapa	39.84	51.62	244.56	12.84	17.11	240.29

STATEMENT-II

District-wise Project Details

S.No	Name of the District	Project Sanctioned	Projects yet to start	Project Completed	Ongoing Projects	Projects Scrapped / Cancelled
1	Srikakulam	797	164	323	93	217
2	Vizianagaram	558	316	125	33	84
3	Visakhapatnam	82	14	64		4
4	East Godavari	353	0	48	305	0
5	West Godavari	0	0	0	0	0
6	Krishna	290	170	55	59	6
7	Guntur	271	87	150	10	24
8	Prakasam	2621	1	1360	606	654
9	Nellore	415	12	317	17	69
10	Chittoor	298	55	51	19	173
11	Anantapur	2433	0	1014	981	438
12	YSR District, Kadapa	6180	2245	2165	32	1738
13	Kurnool	1373	403	581	374	15
14	Alluri Sitharama Raju	0	0	0	0	0
15	Anakapalli	547	70	226	9	242
16	Annamayya	194	5	101	78	10
17	Bapatla	32	11	11	10	0
18	DR.B.R Ambedkar Konaseema	10	0	8	2	0
19	Eluru	179	117	42	19	1

20	Kakinada	294	0	69	95	130
21	Nandyal	447	0	19	428	0
22	NTR	930	381	405	123	21
23	Palnadu	2078	106	964	720	288
24	Parvathipuram Manyam	8	5	1	2	0
25	Sri Sathya Sai	0	0	0	0	0
26	Tirupati	81	0	5	76	0

PENDING PROPOSALS FOR TRAINS FROM THAWE TO NEW DELHI

566. DR. ALOK KUMAR SUMAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the stations like Gopalganj and Thawe Junction Stations, both located in the Gopalganj district are not connected to Delhi from pairs of train services passing through other districts, if so, the details thereof;
- (b) whether it is a fact that the representations/requests both formal and informal received from State Governments, Ministries of Central Government, Elected Representatives, Consultative Committees by Railways at various levels including Railway Board, Zonal Railways, Division office for introduction of trains from Thawe junction to New Delhi have not been considered;
- (c) if so, the reasons therefor and the action taken against the erring officers of the Railway Board;
- (d) whether due to this neglecting approach of the Railway a large number of buses ply from these areas causing revenue loss to railways, if so, the details thereof;

(e) whether the Board has enquired the matter of the Thawe Junction Stations revenue loss, if so, the details thereon and action taken against erring officers;

(f) whether it is a fact that introduction of new trains and provisions of stoppage of trains for Thawe Junction to New Delhi have not been considered despite the traffic justification, operational feasibility and resource availability, if so, the details thereof; and

(g) the details of pending proposals of the Thawe Junction?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) At present, 05305/06 Chhapra-Anand Vihar (T) Special is catering to the needs of passengers of Thawe/Gopalganj for travelling to Delhi. Further, 05059/60 Kolkata-Lalkuan Special and 05193/94 Chhapra-MCTM Udhampur Special are also providing connectivity for Kolkata and Jammu Tawi respectively. 06 Mail/Express and 22 Passenger services, presently serving Thawe is providing connectivity for destinations like Siwan, Patliputra, Gorakhpur etc. Likewise, 04 Mail/Express and 04 passenger serving Gopalganj are providing connectivity for Chhapra, Patliputra etc.. Besides, Siwan located at a distance of 28 km from Thawe is very well connected to Delhi.

Receipt of representations *inter-alia* for introduction of trains and action thereon, subject to operational feasibility, traffic justification, etc., is an on-going process.

संचार, प्रसारण और डिजिटल जागरूकता के क्षेत्र में उपलब्धियाँ

567. श्री गणेश सिंह:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) 2014 से अब तक संचार, प्रसारण और डिजिटल जागरूकता के क्षेत्र में सरकार द्वारा प्राप्त प्रमुख उपलब्धियों का ब्यौरा क्या है;

(ख) क्या इन उपलब्धियों ने विशेष रूप से ग्रामीण क्षेत्रों में सूचना के अधिकार और जन भागीदारी को प्रोत्साहित करने में कोई ठोस प्रभाव डाला है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार ने नेवीगेट भारत, प्रेस सेवा पोर्टल और ट्रांसपेरेंट एम्प्लॉयमेंट सिस्टम जैसे डिजिटल उपकरणों का उपयोग करके मीडिया में पारदर्शिता और प्रशासनिक दक्षता को सुदृढ़ बनाने के लिए कोई महत्वपूर्ण परिणाम प्राप्त किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

(क) से (ग) वर्ष 2014 से, सूचना और प्रसारण मंत्रालय ने देशभर में प्रसारण, सार्वजनिक पहुंच और डिजिटल शासन को मजबूत करने के उद्देश्य से कई परिवर्तनकारी पहलों को लागू किया है।

इन सुधारों ने जन सहभागिता और भागीदारी बढ़ाने में महत्वपूर्ण भूमिका निभाई है और शहरी और ग्रामीण, दोनों ही क्षेत्रों में इनके संभावित अनुप्रयोग हैं। इससे सूचना की पारदर्शिता और सुगमता सुनिश्चित हुई है।

इन प्रमुख पहलों का विवरण, उनके प्रभाव और परिणाम निम्नानुसार हैं:

i. **नेवीगेट भारत पोर्टल:** नेवीगेट भारत एक एकीकृत वीडियो पोर्टल है जो एक सिंगल इंटरैक्टिव प्लेटफॉर्म पर भारत सरकार के 1000 से ज़्यादा वीडियो तक पहुंच प्रदान करता है। यह उपयोगकर्ताओं को सुगमतापूर्वक वीडियो खोजने, स्ट्रीम करने, डाउनलोड करने और साझा करने की सुविधा देता है। इससे पारदर्शिता बढ़ती है और आधिकारिक सामग्री तक आसान पहुंच सुनिश्चित होती है।

- ii. **प्रेस सेवा पोर्टल:** यह एक डिजिटल प्लेटफॉर्म है जिसे संशोधित प्रेस और नियतकालिक पत्रिका रजिस्ट्रीकरण अधिनियम 2023 के तहत कार्यान्वित किया गया है। यह पारदर्शी सिंगल-विंडो प्लेटफॉर्म के माध्यम से नियतकालिक पत्रिकाओं/समाचार पत्रों के पंजीकरण को सरल बनाता है जिससे शासकीय बाधाएं कम होती हैं और समयबद्ध प्रोसेसिंग सुनिश्चित होती है।
- iii. **ट्रांसपैरेंट एम्पैनलमेंट सिस्टम:** केंद्रीय संचार ब्यूरो (सीबीसी) ने एक संपूर्ण डिजिटल एंटरप्राइज रिसोर्स प्लानिंग (ईआरपी) मॉड्यूल लागू किया है। इसके तहत, एम्पैनलमेंट प्रक्रिया अब पूरी तरह से ऑनलाइन है जिससे पारदर्शिता और दक्षता सुनिश्चित होती है।
- iv. **वेक्स ओटीटी प्लेटफॉर्म:** प्रसार भारती द्वारा 2024 में आरंभ किया गया वेक्स एक बहु-श्रेणी डिजिटल स्ट्रीमिंग एग्रीगेटर प्लेटफॉर्म है जो इन्फोटेनमेंट सामग्री प्रदान करता है। यह सूचना, शिक्षा और संस्कृति को सभी के लिए सुलभ बनाने में महत्वपूर्ण भूमिका निभाता है।
- v. **डीडी फ्री डिश:** देश की एकमात्र फ्री-टू-एयर डायरेक्ट-टू-होम (डीटीएच) सेवा के रूप में, डीडी फ्री डिश बिना किसी सदस्यता शुल्क के कई टेलीविजन चैनल प्रदान करता है। बड़ी संख्या में ग्रामीण दर्शकों सहित भारतीय दर्शकों को सेवा प्रदान करके, यह समाचार, सूचना और शैक्षिक कार्यक्रमों तक व्यापक पहुंच में योगदान देता है।
- vi. **सामुदायिक रेडियो स्टेशन (सीआरएस):** जुलाई 2024 में भारत के 500वें सामुदायिक रेडियो स्टेशन के शुभारंभ ने जमीनी स्तर पर प्रसारण और स्थानीय भागीदारी को समर्थन देने के प्रयासों को आगे बढ़ाया है। स्वीकृत सीआरएस की संख्या में उल्लेखनीय वृद्धि हुई है, जो 2014 के 179 स्टेशनों से बढ़कर वर्तमान में 540 हो गई है।
- vii. **प्राइवेट एफएम का विस्तार:** प्राइवेट एफएम रेडियो के विस्तार के तीसरे चरण के तहत, सरकार ने 234 शहरों में 730 एफएम चैनलों की नीलामी की है। इससे स्थानीय रेडियो के विकास, रोजगार सृजन, क्षेत्रीय संस्कृति को बढ़ावा और आय तथा महिलाओं की भागीदारी बढ़ाने में सहायता मिली है।

viii. **फैक्ट चैक यूनिट (एफसीयू):** पत्र सूचना कार्यालय के अंतर्गत स्थापित एफसीयू, विशेष रूप से सोशल मीडिया प्लेटफॉर्मों पर भारत सरकार से संबंधित मामलों से जुड़ी गलत सूचनाओं का खंडन करती है। एफसीयू ने ऑपरेशन सिंदूर और कोविड-19 महामारी के दौरान अग्र सक्रिय भूमिका निभाई है।

जीएलईएक्स 2025

568. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्रीमती रिमता उदय वाघ:

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि:

- (क) ग्लोबल स्पेस एक्सप्लोरेशन कांफ्रेंस (जीएलईएक्स), 2025 के उद्देश्य और मुख्य विषय क्या हैं तथा इस आयोजन में भाग लेने वाले प्रतिनिधियों और देशों की कुल संख्या कितनी है;
- (ख) जीएलईएक्स, 2025 के आयोजन में भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) और एस्ट्रोनॉटिकल सोसाइटी ऑफ इंडिया जैसे भारतीय संस्थानों की भूमिका क्या है और यह आयोजन किस प्रकार वैश्विक अंतरिक्ष अन्वेषण में भारत के नेतृत्व को बढ़ावा देगा;
- (ग) जीएलईएक्स, 2025 में अंतरराष्ट्रीय सहयोग और भागीदारी की सीमा क्या है और इन सहयोगों से भारत की अंतरिक्ष अन्वेषण क्षमताओं के किस प्रकार सुदृढ़ होने की आशा है; और
- (घ) जीएलईएक्स, 2025 के दौरान आम जनता को संलग्न करने और युवाओं को प्रेरित करने के लिए किए गए उपायों का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

- (क) ग्लोबल स्पेस एक्सप्लोरेशन कांफ्रेंस (जीएलईएक्स-2025) का चौथा संस्करण 7 से 9 मई, 2025 तक यशोभूमि, नई दिल्ली में सफलतापूर्वक आयोजित किया गया, जिसकी सह-मेजबानी इंटरनेशनल एस्ट्रोनॉटिकल फेडरेशन (आईएएफ) के तत्वावधान में भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) और एस्ट्रोनॉटिकल सोसाइटी ऑफ इंडिया (एसआई) ने की। "नई दुनिया तक पहुँच:

एक अंतरिक्ष अन्वेषण नवजागरण" विषय पर आधारित यह आयोजन वैश्विक अंतरिक्ष मामलों में भारत के बढ़ते नेतृत्व के लिए एक उपलब्धि साबित हुआ और अब तक का सबसे बड़ा आईएएफ वैश्विक सम्मेलन बना, जिसमें 36 देशों के 1,700 से अधिक प्रतिभागियों ने भाग लिया।

जीएलईएक्स 2025 का प्राथमिक उद्देश्य अंतरिक्ष अन्वेषण में अंतरराष्ट्रीय सहयोग को बढ़ावा देना, तकनीकी और नीतिगत जानकारी साझा करना तथा सहयोगात्मक समाधानों और चुनौतियों पर चर्चा करना था।

जीएलईएक्स 2025 में 6 पूर्ण सत्र, 3 मुख्य व्याख्यान, 8 वैश्विक नेटवर्किंग फ़ोरम और 650 तकनीकी प्रस्तुतियाँ शामिल थीं, जिनमें 15 विषयगत क्षेत्रों को शामिल करते हुए मौखिक और परस्पर संवादात्मक प्रस्तुतियाँ शामिल थीं। विषय निम्नानुसार थे:

- 1) अंतरराष्ट्रीय सहयोग, चुनौतियाँ और नए क्षितिज
- 2) चंद्र, मंगल, पृथ्वी के निकट क्षुद्रग्रह, गहन अंतरिक्ष अन्वेषण
- 3) अन्वेषण के लिए अंतरिक्ष यान एवं गहन अंतरिक्ष के लिए नोदन
- 4) सिस्टम इंजीनियरिंग और दीर्घकालिक अंतरिक्ष यात्रा
- 5) अंतरिक्ष जैव अंतरिक्ष यानिकी, अंतरिक्ष चिकित्सा, जीवन सहायता प्रणालियाँ
- 6) सूक्ष्मगुरुत्व विज्ञान और प्रयोग
- 7) अंतरिक्ष संसाधनों का उपयोग और अंतरिक्ष अर्थव्यवस्था
- 8) सतत अंतरिक्ष सुप्रचालन और प्रमुख प्रौद्योगिकियाँ
- 9) गहन अंतरिक्ष मिशनों के लिए नौसंचालन, मार्गदर्शन और नियंत्रण
- 10) अंतरिक्ष वित्त, निवेश और बीमा
- 11) अंतरिक्ष नीति, स्थिरता और कानूनी पहलू
- 12) अंतरिक्ष स्टेशन और चुनौतियाँ
- 13) भू-आधारित तैयारी संबंधी गतिविधियाँ
- 14) अंतरिक्ष अन्वेषण पर एआई का प्रभाव और स्वायत्तता

15) अंतरिक्ष अन्वेषकों की अगली पीढ़ी को सशक्त बनाना

(ख) जीएलईएक्स-2025 का आयोजन इंटरनेशनल एस्ट्रोनॉटिकल फेडरेशन (आईएएफ) द्वारा किया गया था और भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) तथा एस्ट्रोनॉटिकल सोसाइटी ऑफ इंडिया (एसआई) द्वारा संयुक्त रूप से नई दिल्ली में इसकी मेजबानी की गई थी। इसरो ने इस अंतरराष्ट्रीय कार्यक्रम के आयोजन में सुप्रचालन सहायता प्रदान करने के अलावा, विषय और तकनीकी सत्रों को अंतिम रूप देने तथा शोधपत्रों के चयन में भी महत्वपूर्ण भूमिका निभाई। भारत में इस कार्यक्रम के आयोजन से वैश्विक अंतरिक्ष समुदाय द्वारा प्रस्तुत तकनीकी शोधपत्रों, चर्चाओं और प्रदर्शनियों से भारतीय अंतरिक्ष परितंत्र को लाभ प्राप्त हुआ है। इस कार्यक्रम ने भारतीय विश्वविद्यालयों और संस्थानों के कई वैज्ञानिकों और छात्रों को क्षेत्र के विशेषज्ञों, विभिन्न अंतरिक्ष एजेंसियों और अंतरिक्ष यात्रियों के साथ बातचीत करने का अवसर प्रदान किया।

(ग) जीएलईएक्स में 40 तकनीकी सत्र और 2 अन्योन्यक्रिया प्रस्तुति सत्र आयोजित किए गए, जिनमें 650 तकनीकी शोधपत्र प्रस्तुत किए गए। इस सम्मेलन में 36 देशों के 231 विदेशी प्रतिनिधियों सहित अंतरिक्ष परितंत्र के 1700 गणमान्य व्यक्तियों ने भाग लिया, जिनमें अंतरिक्ष यात्री, अंतरिक्ष एजेंसी के प्रमुख, उद्योग जगत के नेता और छात्र शामिल थे। इस सम्मेलन के दौरान, इसरो ने अन्य देशों की अंतरिक्ष एजेंसियों और अंतरिक्ष उद्योगों के अधिकारियों के साथ द्विपक्षीय बैठकें कीं। व्यक्तिगत और संस्था - दोनों स्तरों पर इस तरह की बातचीत से अंतरिक्ष अन्वेषण में भारत की क्षमताओं में वृद्धि करने हेतु सहयोग का मार्ग प्रशस्त होने की उम्मीद है।

(घ) जीएलईएक्स 2025 के अंतर्गत, अंतरिक्ष यात्री खंड और आउटरीच कार्यक्रम आयोजित किए गए। अंतरिक्ष यात्री खंड में गगनयान अंतरिक्ष यात्री नामितों सहित 10 अंतरराष्ट्रीय अंतरिक्ष यात्रियों ने भी भाग लिया। छात्रों और शोधकर्ताओं के बीच संवाद के लिए भारतीय प्रौद्योगिकी संस्थान, दिल्ली, जैव प्रौद्योगिकी विभाग में अनेक आउटरीच कार्यक्रम आयोजित किए गए। यशोभूमि में एक समर्पित अंतरिक्ष यात्री संवाद कार्यक्रम आयोजित किया गया था, जिसमें विभिन्न विद्यालयों के 350 से अधिक छात्रों ने भाग लिया और अंतरिक्ष यात्रियों के साथ गहन बातचीत की। अंतरिक्ष यात्रियों ने जीएलईएक्स

कार्यक्रम के अंतर्गत सार्वजनिक दिवस में भी भाग लिया और मीडिया एवं आम जनता के साथ संवाद किया।

जीएलईएक्स-2025 में एक अंतरिक्ष प्रदर्शनी का आयोजन किया गया, जिसने प्रतिनिधियों और आम जनता का ध्यान व्यापक रूप में आकर्षित किया। प्रमुख अंतरिक्ष एजेंसियों, उद्योगों, स्टार्ट-अप्स और शैक्षणिक संस्थानों की भागीदारी के साथ, इस प्रदर्शनी ने वैश्विक प्रगति और भारत के उभरते निजी अंतरिक्ष परितंत्र, दोनों को उजागर किया। अंतरिक्ष विभाग (डीओएस) पविलियन में लगभग 2,000 आगंतुक आए, जहाँ उन्हें इसरो के मिशनों और प्रौद्योगिकीय क्षमताओं की झलक मिली।

VULNERABLE RAILWAY INFRASTRUCTURE IN NATURAL DISASTER HIT NORTH EAST REGION

569. SHRI JOYANTA BASUMATARY:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the estimated losses to the Northeast Frontier Railway (NFR) due to natural disasters during the last five years;
- (b) the length of new railway lines constructed in the North Eastern Region (NER) during the last five years and the number of trees that have been cut down for the construction of the same;
- (c) whether the Government has conducted any studies on how the construction of railway infrastructure can contribute to natural disasters such as landslides in the North Eastern Region (NER) and if so, the details thereof;
- (d) the details of the measures devised to mitigate the Natural Disasters; and
- (e) whether the Government has conducted a comprehensive assessment of the vulnerability of railway infrastructure in the North East to disasters like flooding,

landslides and earthquakes during the last five years and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not Region-wise/State-wise/UT-wise/District-wise as Railway projects may span across State/UT/District boundaries. Railway projects, including those in the North Eastern Region, are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throw forward of ongoing projects and overall availability of funds.

As on 01.04.2025, 12 Railway projects (08 New Lines, 04 Doubling), of total length of 777 Km, costing ₹.69,342 crore located fully/partly in North Eastern Region (NER) have been sanctioned, out of which 278 Km length has been commissioned and an expenditure of ₹.41,676 crore has been incurred up to March, 2025. The status of work is summarized as under:-

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March, 2024 (₹ in Cr.)
New Lines	08	448	113	38,078
Doubling/ Multitracking	04	329	165	3,698
Total	12	777	278	41,676

Average Budget allocation for infrastructure projects and other works, falling fully/ partly in North Eastern Region (NER) is as under:-

Period	Outlay
2009-14	₹ 2,122 crore/year
2025-26	₹ 10,440 crore (more than 4 times)

Commissioning of sections (New Line, Gauge Conversion and Doubling) falling fully/partly in North Eastern Region (NER) during 2009-14 and 2014-2025 is as under:-

Period	New track Commissioned	Average commissioning of new tracks
2009-14	333 Km	66.6 Km/year
2014-25	1,840 Km	167.27 Km/year (more than 2 times)

To strengthen connectivity in North Eastern Region, following projects have been commissioned during the last 10 years:

SN	Name of project	Cost (₹ in crore)
NEW LINES		
1.	Bogibeel bridge with linked line (92 Km.)	5,820
2.	Agartala- Sabroom (112 Km.)	3,170
3.	Agartala- Akhaura(5 Km.)	865
GAUGE CONVERSION		
1.	Rangiya- Murkongselek alongwith linked fingers (510.33 Km.)	3,019.17
2.	Kumarghat- Agartala (109 Km.)	1,242
3.	Katakhal- Bhairabi (84 Km.)	348
4.	Lumding-Badarpur- Silchar & Badarpur-Kumarghat (412 Km.)	6,500
DOUBLING		
1.	Lumding – Hojal (44.92 Km.)	410
2.	Digsaru- Hojal (102 Km.)	1,873.21
3.	New Bongaigaon- Agthori via Rangiya (143 Km.)	2,048

Rail transport is inherently more environment friendly due to its lower carbon footprint, energy efficiency and reduced congestion as compared to roads. Not only does rail transport cost less than half of road transport, its carbon dioxide emissions are 90 percent less than road transport. Shifting traffic from

road to rail is helping India decarbonize its economy at scale. As compared to 2014 level, 2672 MT more freight has been shifted from road to rail which has resulted in saving 143.3 million tonnes of carbon dioxide emissions. This itself is equivalent to planting more than 100 crore trees. Besides this, Indian Railways undertakes a number of environmental initiatives, one of which is tree plantation. During the last 5 years, under such an initiative, Northeast Frontier Railway has planted more than 9 lakh tree saplings.

Due to floods, landslides etc in the last five years, some damage to railway tracks and structures took place in Northeast Frontier Railway which was assessed to be over ₹200 crore.

Geology of North Eastern Region is such that it is prone to landslides. This geological weakness is always accounted for at the stage of design and implementation of Railway projects. Due care is taken in planning and execution of works so that there is minimum damage to the sensitive geological formations of Eastern Himalayas. To ensure that this is achieved in a scientific manner, Railway has undertaken studies and assessments of the environmental and geological impact of railway construction in the North Eastern Region. For all major Railway projects in the hilly terrain (for example those in Manipur, Mizoram, Arunachal Pradesh and Nagaland), detailed Geo- technical investigations and Environmental Impact Assessments are carried out before going ahead with construction. These studies specifically assess slope stability, rock and soil characteristics, vegetation cover and hydrological patterns.

Findings of these studies are used to anticipate the risk of landslides that can result from construction activities. To mitigate any risk of landslide, and also to control soil erosion, slope stabilization measures by providing retaining walls, soil nailing, shotcrete and geo- synthetics in hilly terrain are adopted. Plantation of grass and shrubs on slopes to stabilize loose soil is also done. Construction of catch drains and check dams to guide and control debris flow has also been taken up. In addition, construction of embankments has been carried on to manage flow and prevent flooding. Tracks are constructed at higher elevations in flood-prone areas to avoid inundation with provision of adequate culverts, side drains, and waterways to allow smooth discharge of floodwaters. Foundations of bridges are protected from scour by providing protection measures. Structures have been constructed in compliance with seismic codes to ensure mitigation of earthquake-induced damages. Further, to avoid disturbance to hill slopes in the geologically weak formations in the North Eastern Region, underground tunnels have been built for railway tracks in the place of deep cuttings based on feasibility.

Indian Railways, in collaboration with Research Designs and Standards Organisation (RDSO), Designers, Consultants and IITs, has conducted site-specific vulnerability assessments in the North East Regions. These include surveys of track stability, bridge safety, slope protection, and seismic risk in hilly areas like Assam, Arunachal Pradesh, Nagaland, and Manipur. New railway projects in this region are being designed in accordance with Indian Railways Standards Codes, Bureau of Indian Standards (BIS) Codes. Special attention is

given to design of bridges, tunnels, and embankments in the North Eastern Region.

EXPLORING OFFSHORE WIND ENERGY IN KARNATAKA COAST

570. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Union Government has identified the Gujarat and Tamil Nadu as initial priority zones for offshore wind energy development and if so, the details thereof;
- (b) whether the Government is also exploring the potential for offshore wind projects along other parts of the Indian coastline including Karnataka and if so, the details thereof;
- (c) whether the Government has assessed or proposes to assess the offshore wind potential along the Karnataka coast which offer favourable conditions such as steady wind patterns, shallow seabed and proximity to power infrastructure and if so, the details thereof;
- (d) whether any preliminary wind resource mapping, geophysical surveys, or LiDAR installations have been proposed along the Karnataka coastline to evaluate its offshore wind potential and if so, the details thereof; and
- (e) whether the Government proposes to consider initiating feasibility studies or pilot projects along the coastline as a part of its broader strategy to diversify offshore wind development across multiple coastal States and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) Based on the preliminary studies carried out by the National Institute of Wind Energy (NIWE) in collaboration with various multilateral agencies, the Government has identified eight zones each off the coast of Gujarat and Tamil Nadu as initial priority offshore wind energy zones. Maps showing these identified zones are given in the enclosed **Statement**.

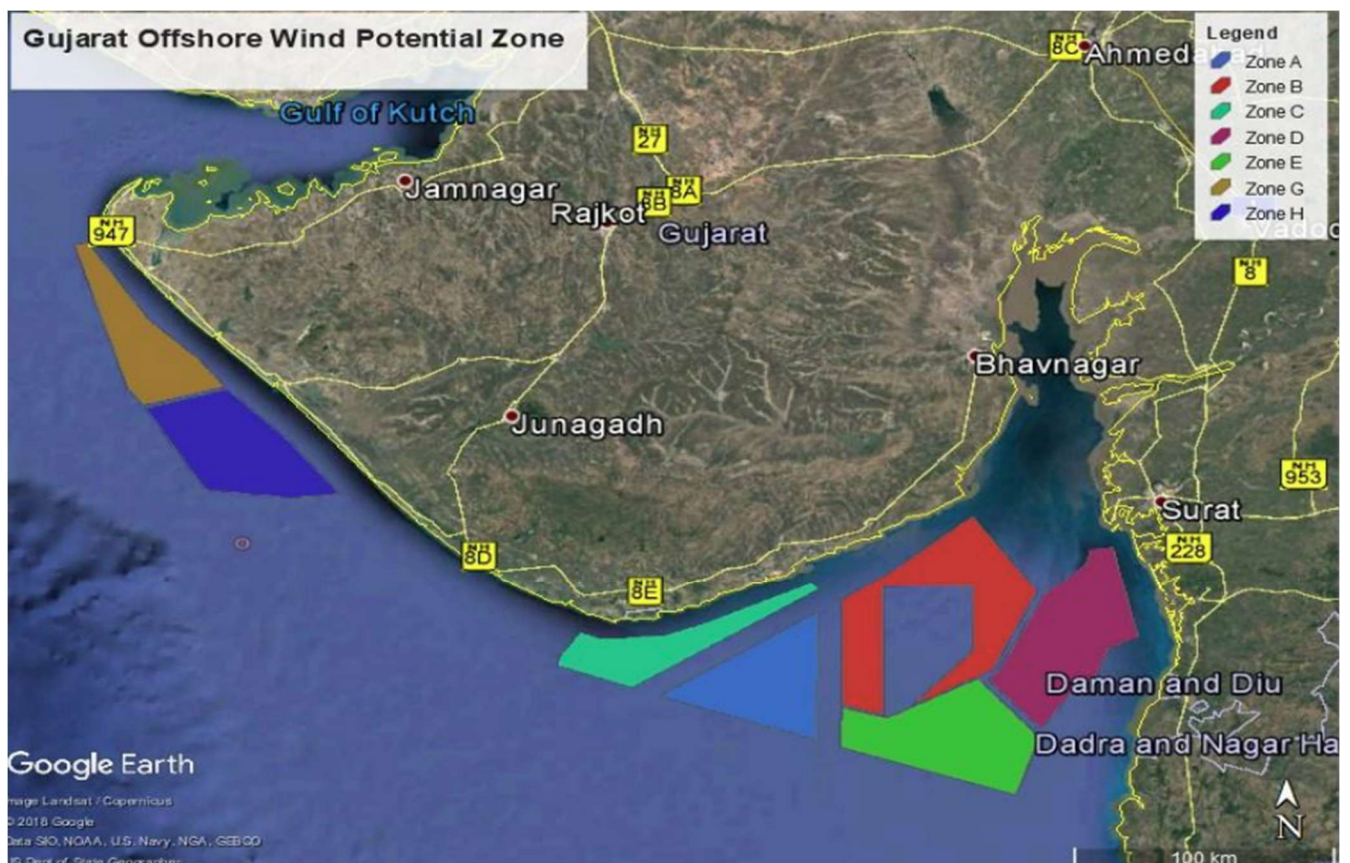
(b) to (d) NIWE has done preliminary offshore wind resource mapping along the entire Indian coastline, including Karnataka up to 200 nautical miles (nm) from the shore. As per the mesoscale data, the annual average wind speed along the Karnataka coast is in the range of 5–5.2 m/s, which is considered as low speed for development of offshore wind energy projects. Owing to low wind speed along the Karnataka coast, further studies such as geophysical surveys and LiDAR installations have not been proposed.

(e) Government has carried out feasibility studies for the offshore wind farms development off the coast of Gujarat and Tami Nadu under Facilitating Offshore Wind Energy in India (FOWIND) program supported by European Union.

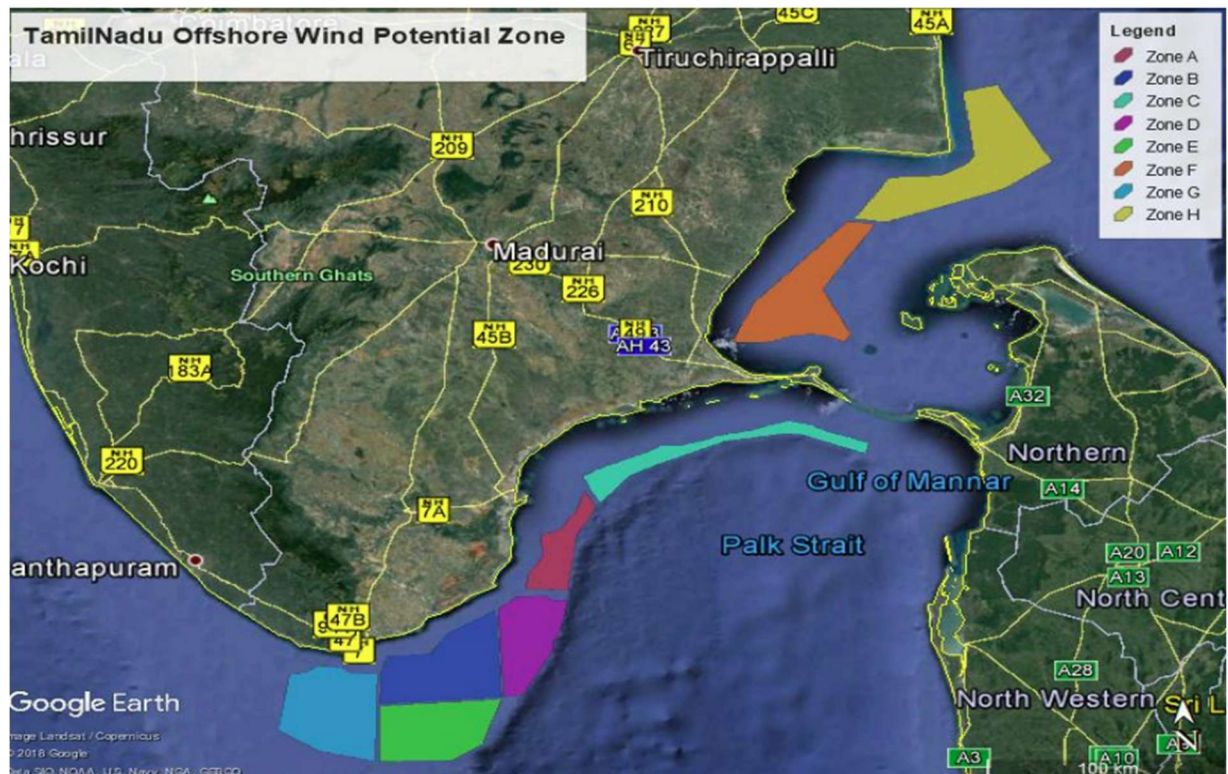
For pilot projects, a “Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects” have been launched for installation and commissioning of 1000 MW offshore wind projects (500 MW each off the coast of Gujarat and Tamil Nadu).

STATEMENT

Maps showing identified eight zones each off the coast of Gujarat and Tamil Nadu as initial priority offshore wind energy zones



Identified Offshore Wind Zones off Gujarat coast



Identified Offshore Wind Zones off Tamil Nadu coast

FUNDING FOR LAND ACQUISITION FOR RAILWAY PROJECTS

571. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government provides adequate funds for the land acquisition process to expedite long pending railway projects in Tamil Nadu, if so, the details thereof;
- (b) the details of the average price fixed by the Government for acquiring one acre of land in urban and rural areas as compared to the price provided by NHAI and other Government departments;
- (c) whether the Government has provided adequate funds for the pending and ongoing railway projects in Tamil Nadu, if so, the details thereof;

(d) whether the Government has taken serious steps to ensure timely completion of railway projects in Tamil Nadu pending more than five years, if so, the details thereof; and

(e) the details of the measures taken by the Government to accelerate the completion of pending railway projects?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Railway projects are surveyed/ sanctioned/executed Zonal Railway wise and not State-wise/UT wise/District wise as the Railway projects may span across State/UT/District boundaries. Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

Railway projects in Tamil Nadu are covered by Southern Railway (SR), South Central Railway (SCR) and South Western Railway (SWR) zone of Indian Railways. Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

As on 01.04.2025, 15 projects (9 New Line, 03 Gauge Conversion and 03 Doubling) of total length 1,700 Km, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned, out of which 665 Km length has been

commissioned and an expenditure of ₹7,591 Crore has been incurred upto March' 2025. The summary is as under:-

Plan Head	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Expenditure upto March 2025 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1700	665	7,591

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4315 Ha
Land Acquired	1038 Ha (24%)
Balance Land to be acquired	3277 Ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition. Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Tindivanam– Tiruvannamalai new line (71 km)	273	33	240
2.	Attiputtu – Puttur New Line (88 km)	189	0	189
3.	Morappur – Dharmapuri (36 km)	93	42	51
4.	Mannargudi-Pattukkottai (41 km)	196	0	196
5.	Thanjavur-Pattukottai (52 km)	152	0	152

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Land is acquired for Railway Projects through State Government who decide the compensation amount to be paid.

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various

authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

COMBINING SOLAR ENERGY WITH LDES

572. SHRI VE. VAITHILINGAM:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to emphasize the transformative potential of combining solar energy with Long Duration Energy Storage (LDES) to ensure continuous, reliable and affordable renewable energy;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) Renewable power from wind and solar is variable and intermittent in nature. Energy Storage Systems including Long Duration Energy Storage (LDES) enhances grid stability by addressing intermittency and variability and ensuring reliable power supply from renewable energy sources. Government has taken following measures for promoting energy storage systems including LDES:

- i. Published a National Framework for promoting & developing Energy Storage Systems.
- ii. Granted waiver on Inter-State Transmission System charges for renewable energy projects with energy storage systems commissioned till June 2028.
- iii. Approved Viability Gap Funding for development of approximately 43 GWh of Battery Energy Storage Systems.
- iv. Issued an 'Advisory on co-locating Energy Storage Systems with Solar Power Projects to enhance grid stability and cost efficiency'.

MODERNIZATION OF AKASHVANI AND DOORDARSHAN KENDRAS

573. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has taken any measures for the modernization of Akashvani and Doordarshan Kendras in the country including those from Bihar to meet the changing demands;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the amount sanctioned, released and utilized for the All India Radio (AIR) stations in Bihar during the last three years and the current year, station and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c) The Government has undertaken measures for the modernization and expansion of Akashvani and Doordarshan Kendras (DDK) across all the states.

The Kendras are being upgraded under the Central Sector Scheme—Broadcasting Infrastructure and Network Development (BIND). This includes major upgrades throughout the country, including Bihar, to strengthen public broadcasting.

The scheme has been approved with a total outlay of Rs. 2,539.61 crore for the period 2021–26.

The focus of the scheme is on:

- Digitalization and modernization of broadcasting equipment
- Replacement of old systems
- Upgradation of studio and transmitter infrastructure
- Introduction of new technologies and digital workflows

Government has sanctioned various projects for modernization of broadcasting infrastructure in Bihar. It includes Rs. 64.56 Cr for modernization of Akashvani Kendras and Rs. 4.31 Cr for modernization of Doordarshan Kendras.

CONCERNS OF DATA PRIVACY AND NATIONAL SECURITY WITH DEEPSEEK AI

574. SHRI MANISH TEWARI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Union Government is aware of the data privacy and national security concerns associated with the DeepSeek AI application, as highlighted by several international organisations;
- (b) the details of steps, if any, taken by the Government to assess the data storage, processing and security practices of DeepSeek AI, particularly with regard to Indian users' personal data;
- (c) the reasons for not banning the DeepSeek AI application in the country, despite bans imposed by other countries to safeguard national security and user data privacy; and
- (d) whether the Government proposes to issue any advisories or take regulatory measures to ensure that Indian citizens' data is not exposed to potential misuse through such applications and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

AI ecosystem in India at present:

India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people.

Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI. India is also the second-largest contributor to GitHub AI projects, showcasing its vibrant developer community.

India's AI strategy:

India's AI strategy aims to position India as a global leader in artificial intelligence. Government launched IndiaAI mission in March 2024. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals through its seven key pillars.

Hosting open-source AI models:

MeitY is in the process of hosting open-source AI models on the AIRAWAT compute infrastructure managed by CDAC-Pune. At present, three open-source models from the LLAMA family have been deployed and are accessible to the developer community via API on a chargeable basis.

Legal provisions under IT Act, 2000:

- Sections 66C (Punishment for identity theft) deals with misinformation, deepfakes, cheating by personation or identity theft.
- Section 66D of the IT Act criminalizes the use of computer resources for cheating by personation.
- Section 66E prescribes the punishment for capturing and publishing or transmitting the image of a private area of any person without his or her consent.

- Section 67A and 67B make publishing or transmitting obscene material for instance, which could be generated by using deepfake technology a punishable offence.

Legal provisions under BharatiyaNyay Sanhita, 2023:

- Section 111 of the BNS punishes the commission of any continuing unlawful activity including economic offence, cyber-crimes, by any person or a group of persons, either as a member of an organised crime syndicate or on behalf of such syndicate.
- Several other sections under the BNS also deal with cyber-crimes like cheating or cheating by personation such as sections 318 (Cheating), 319 (cheating by personation), 353 (public mischief), 356 (defamation).

Digital Personal Data Protection Act, 2023

- It casts obligations on Data Fiduciaries to safeguard digital personal data, holding them accountable, while also ensuring the rights and duties of Data Principals.

Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (“IT Rules, 2021”)

- Central Government after extensive public consultations with relevant stakeholders has notified the IT Rules, 2021.
- The IT Rules cast specific legal obligations on intermediaries, including social media intermediaries and platforms, to ensure their accountability towards safe and trusted internet including their expeditious action towards removal of the prohibited misinformation, patently false information and deepfakes.

- In case of failure of the intermediaries to observe the legal obligations, they are liable for consequential action or prosecution as provided under the extant laws.
- Under the IT Rules 2021, there is a provisions grievance redressal mechanism by the intermediaries which inter-alia provides 24 hours of timelines for any grievances relating to morphed or artificially generated images affecting the victim. If not satisfied with the grievance redressal, aggrieved persons can approach Grievance Appellate Committee.
- Ministry of Home Affairs has launched a dedicated portal to report cybercrimes [cybercrime.gov.in] and has also started a toll-free number 1930.

Indian Computer Emergency Response Team (CERT-In) Advisories/Guidelines:

- An advisory on safety measures to be taken to minimize the adversarial threats arising from Artificial Intelligence (AI) based applications was published in May 2023.
- The Certified Security Professional in Artificial Intelligence (CSPA) program launched by CERT-In and SISA in September 2024.
- An advisory depicting best practices for effective and responsible use of Generative AI solutions was published in March 2025.
- Technical guidelines for Bill of Materials (BOM) for Software, Hardware, Artificial Intelligence and Quantum & Cryptography requirements have been

issued for enhancing the security and transparency of software and emerging technologies supply chains in July 2025.

- The CSPAI program equips cybersecurity professionals with the skills to secure AI systems, proactively address AI-related threats, and ensure trustworthy AI deployment in business environments.

Government has constituted an Advisory Group on AI for India-specific regulatory AI framework under the chairmanship of Principal Scientific Advisor (PSA) to Prime Minister. It has members from diverse stakeholders from academia, industry and government.

SEMICONDUCTOR FABRICATION UNITS

575. SHRI ARVIND DHARMAPURI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of proposals received and approved under ISM (Indian Semiconductor Mission) for semiconductor fabrication units till 31 March, 2025;
- (b) the details of infrastructure readiness status for these fabrication units, region-wise;
- (c) the expected timeline for commercial production from the approved units;
- (d) whether the Government proposes to establish semiconductor fabrication units in Telangana and if so, the details thereof; and
- (e) whether any foreign players have entered joint ventures under the Design Linked Incentive (DLI) and if so, the details thereof, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) Government introduced Semicon India Programme with an outlay of Rs 76,000 crore, which provides:

- i. Fiscal support of 50% of the project cost on *pari-passu* basis for setting up of Silicon Complementary Metal-Oxide-Semiconductor (CMOS) based Semiconductor Fabs in India.
- ii. Fiscal support of 50% of Project Cost on *pari-passu* basis for setting up of Display Fabs in India.
- iii. Fiscal support of 50% of the Capital Expenditure on *pari-passu* basis for setting up of Compound Semiconductors / Silicon Photonics (SiPh) / Sensors (including Micro-Electro-Mechanical Systems) Fab/ Discrete Semiconductor Fab and Semiconductor Assembly, Testing, Marking and Packaging (ATMP) / Outsourced Semiconductor Assembly and Test (OSAT) facilities in India.
- iv. Product Design Linked Incentive of up to 50% of the eligible expenditure subject to a ceiling of ₹15 Crore per application and also “Deployment Linked Incentive” of 6% to 4% of net sales turnover over 5 years subject to a ceiling of ₹30 Crore per application for incentivising chip design.

Under Semicon India Programme, Government has approved 6 semiconductor manufacturing projects with cumulative investment of around Rs. 1,55,000 crore.

It is a pan India programme and the applicants are free to choose locations for their projects. Many states have designed their semiconductor policies to align with the Semicon India Programme. Applications are evaluated on technical and financial aspects. Applicants choose the project location depending on various parameters such as uninterrupted power supply, availability and quality of water, land availability, proximity of airport, incentives offered under State government policies and other measures relating to ease of doing business provided by the State Governments.

Under the Design Linked Incentive (DLI) scheme, the fiscal support is provided to the approved startup and MSMEs. Out of 22 design companies approved under the scheme so far, 3 companies are in the State of Telangana. Apart from the above, design infrastructure support has also been approved to 11 companies in Telangana. Moreover, under Chips to start-up (C2S) programme 22 institutes from Telangana are being supported with design tools and 6 institutes are being provided financial support. The details of beneficiaries in the state of Telangana are enclosed as **Statement**.

STATEMENT

List of beneficiary companies for financial support under DLI in the State of Telangana:

1. Green PMU Semi Pvt Ltd
2. WiSig Networks Pvt Ltd
3. MosChip Technologies Pvt Ltd

List of beneficiary companies for design tool support under DLI in the State of Telangana:

1. Green PMU Semi Pvt. Ltd.
2. Wisig Networks Pvt. Ltd.
3. Dheyo AI Pvt. Ltd.
4. AMPICQ Pvt. Ltd.
5. BITSILICA Pvt Ltd
6. Manjeera Digital Systems Pvt. Ltd.
7. Spintronics AI Semiconductors Pvt. Ltd.
8. SmartKosh Technologies Pvt. Ltd.
9. Vconnectech Systems Pvt. Ltd.
10. Speedbus Semiconductors Pvt. Ltd.
11. WnPSemicon LLP

List of beneficiary academic institutes for financial support under C2S Programme in the State of Telangana:

1. University of Hyderabad
2. International Institute of Information Technology Hyderabad
3. Osmania University College of Engineering
4. Chaitanya Bharathi Institute of Technology, Hyderabad
5. Indian Institute of Technology Hyderabad
6. National Institute of Technology Warangal

List of beneficiary academic institutes for design tool support under C2S Programme in the State of Telangana:

1. University of Hyderabad
2. International Institute of Information Technology Hyderabad

3. Osmania University College of Engineering
4. Chaitanya Bharathi Institute of Technology, Hyderabad
5. Indian Institute of Technology Hyderabad
6. National Institute of Technology Warangal
7. JNTUH University College of Engineering Hyderabad
8. Birla Institute of Technology & Science (BITS), Hyderabad
9. SR University, Warangal
10. ACTS, CDAC, Hyderabad
11. VNRVJIET, Hyderabad
12. MJ College of Engineering and Technology (MJCET), Hyderabad
13. Geethanjali College of Engineering and Technology, Telangana
14. B V Raju Institute of Technology, Narsapur, Telangana
15. GNITS, Hyderabad
16. MLR Institute of Technology, Dundigal
17. Vasavi College of Engineering, Hyderabad
18. ICFAI Foundation for Higher Education, Hyderabad
19. T K R College of Engineering & Technology, Hyderabad
20. CVR College of Engineering, Telangana
21. CMR Engineering College, Hyderabad
22. Vardhaman College of Engineering, Hyderabad

COACHES UNDER JURISDICTION OF SOUTHERN RAILWAYS**576. SHRI S. VENKATESAN:**

Will the Minister of **RAILWAYS** be pleased to state:

(a) the total number of coaches in the trains under the jurisdiction of Southern Railways at the end of the last five years i.e. FY 2021-2025; and

(b) the class-wise details of the coaches including the number of unreserved coaches?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) As on 01.04.2025, the total number of coaches held by Southern Railway for trains operations is approximately 5,300 of which around 1400 (26%) coaches are AC while 3900 (74%) coaches are non-AC coaches (General and Sleeper).

रेल सेवाओं का बेहतर संपर्क**577. श्री दुलू महतो:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस तथ्य की जानकारी है कि ट्रेन संख्या 15625/26 अगरतला-देवघर एक्सप्रेस पूर्वोत्तर भारत को झारखंड के देवघर से जोड़ती है, लेकिन धनबाद, मधुपुर और जामताड़ा जैसे प्रमुख रेलवे स्टेशनों को नहीं जोड़ती है, जबकि इन क्षेत्रों से पूर्वोत्तर राज्यों को जाने वाले यात्रियों की संख्या लगातार बढ़ रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को इस बात की जानकारी है कि झाझा-डिब्रूगढ़ रेल सेवा बंद होने के कारण इन क्षेत्रों के यात्रियों को पूर्वोत्तर भारत पहुंचने में असुविधा हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का क्षेत्रीय संपर्क में सुधार के लिए अगरतला-देवघर एक्सप्रेस को धनबाद तक विस्तारित करने का विचार है;

(घ) क्या सरकार का इस रेल सेवा को साप्ताहिक से बढ़ाकर त्रि-साप्ताहिक करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का इस संबंध में शीघ्र निर्णय के लिए कोई ठोस कदम उठाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) वर्तमान में, अगरतला-गुवाहाटी-न्यू जलपाईगुड़ी-खगड़िया-मुंगेर-भागलपुर-बांका-देवघर खंड पर 15625/15626 अगरतला-देवघर एक्सप्रेस साप्ताहिक सेवा के रूप में परिचालित की जा रही है। इसके अलावा, किऊल (झाझा से लगभग 50 किमी) गुवाहाटी से 03 जोड़ी गाड़ियों से जुड़ा हुआ है, जबकि धनबाद 15661/62 रांची-कामाख्या एक्सप्रेस द्वारा गुवाहाटी से जुड़ा हुआ है।

आईआईटी-बॉम्बे की सहायता से समय सारिणी के युक्तिकरण के एक भाग के रूप में, 15941/42 झाझा-डिब्रूगढ़ एक्सप्रेस की सेवाएँ बंद कर दी गई हैं।

इसके अतिरिक्त, भारतीय रेल पर गाड़ी सेवाओं का विस्तार और फेरों में वृद्धि यातायात औचित्य, परिचालनिक व्यवहार्यता, संसाधन उपलब्धता आदि के अध्यधीन चलने वाली प्रक्रियाएँ हैं।

PRESS REGISTRAR GENERAL**578. SHRI KALYAN BANERJEE:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) whether it is a fact that office of the Press Registrar General India has failed to update all details of print media as on date 30 June 2025;

(b) whether it is also a fact that thousands of applications for changes of data updation in registration certificate and penalties for regularity with RNI-PRGI are pending with Government, for which the publications can not file proper annual statements for the current year therefor;

(c) whether the Government has any plan to register all the Radio, TV and Electronic Media of the country in a single database along with viewers information thereof and if so, the details thereof; and

(d) the details of initiatives taken by the Government to register all the social media and other platforms within the purview of Government registration or empanelment thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) and (b) The Press and Registration of Periodicals Act, 2023 (PRP Act, 2023) and the Press and Registration of Periodicals Rules, 2024 (PRP Rules) came into effect from 1st March 2024. The new Act has reformed and streamlined the process of registering periodicals.

Press Sewa Portal is now a single-window digital platform for all registration-related matters. It is aimed at ensuring efficiency and transparency. Physical records of more than 1.5 Lakh periodicals under the previous Act have also been digitized and migrated to Press Sewa Portal.

Revision and updation of particulars of any periodical is an ongoing process.

PRP Act has done away with the penal provisions for non-submission of particulars but the penalties are levied for non-submission or delayed submission of annual statements. Currently, no penalty is being imposed for failing to publish regularly or for any other matter under the new PRP Act, 2023.

Clearing of pending penalties is not a prerequisite for filing annual statements.

To facilitate the publishers further, Government has extended the last date for filing the Annual Statement for the financial year 2024-25 up to 31st July 2025.

(c) and (d) The Government of India has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25.02.2021.

Rule 18 of the IT Rules, 2021 requires publishers of news and current affairs content and publishers of online curated content to furnish certain basic information to the Ministry of Information & Broadcasting.

**BIOE3 (BIOTECHNOLOGY FOR ECONOMY, ENVIRONMENT &
EMPLOYMENT) POLICY**

579. SHRI JASHUBHAI BHILUBHAI RATHVA:

DR. RAJESH MISHRA:

SHRI DAMODAR AGRAWAL:

SHRI BIBHU PRASAD TARAI:

SHRI NABA CHARAN MAJHI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the key objectives and features of the BioE3 Biotechnology Policy and the manner in which this policy is helping India to take a leadership role in biotechnology research and innovation;
- (b) the details of experiments conducted on microalgae and blue-green algae like Spirulina and Synechococcus along with their role in space nutrition, oxygen production and waste recycling;
- (c) the significance of the Department of Biotechnology - International Centre for Genetic Engineering and Biotechnology recently inaugurated in New Delhi and the manner in which it contributes to the Design-Build-Test-Learn cycle;
- (d) the manner in which it contribute to the development of biotechnology products for sectors like food, agriculture, chemicals, pharmaceuticals and energy; and
- (e) the outcomes of the use of this fertilizer in Sidhi Lok Sabha Constituency?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Union Cabinet has approved BioE3 (Biotechnology for Economy, Environment & Employment) policy in August, 2024 to augment innovation-driven support to R&D and entrepreneurship in 6 thematic sectors and accelerate technology development and commercialization by establishing Biomanufacturing & Bio-AI hubs and Biofoundry. The policy is enabling industrialization of biology to promote sustainable and circular practices to address some of the critical societal issues-such as climate change mitigation, food security and human health. The policy is also building a resilient biomanufacturing ecosystem in our nation to accelerate cutting-edge innovations for developing bio-based products.

(b) Three indigenous robust microalgal species namely, *Chlorella sorokiniana*-I, *Parachlorellakessleri*-I and *Dysmorphococcus globosus*-HI, were experimented on the International Space Station (ISS) to study the impact of microgravity, CO₂ and O₂ levels simultaneously in space and on the Earth (indoor lab). In the second experiment, two cyanobacteria strains i.e., an Indian isolate of *Spirulina*, and a very fast-growing *Synechococcus* strain were also experimented for their growth on two different nitrogen sources nitrate and urea in the microgravity conditions provided by the ISS. These microalgae have the

potential to function effectively in microgravity environments and grow fast on Earth to produce value-added products of industrial importance, while in space, capturing excess CO₂ from the ISS cabin and making vital nutrients and food supplements to support the astronauts' lives in space. On the other hand, the cyanobacteria experiment is expected to demonstrate the ability of cyanobacteria to recycle both C and N and will be an important progress towards developing cyanobacteria-based biological life support systems for futuristic space missions.

(c) The Department of Biotechnology-supported Biofoundry for microbial biomanufacturing will serve as a hub for interdisciplinary collaborations, research, and development in the fields of microbial synthetic biology, metabolic engineering, genetic engineering, and biomanufacturing. The ICGEB Biofoundry will catalyse scientific breakthroughs, drive economic growth, and address key healthcare, agriculture, and environmental sustainability challenges by providing access to cutting-edge technology, expertise, and resources for microbial biomanufacturing. Biofoundry will operate on the principle of Design, Build, Test and Learn (DBTL) model. The Design component of Biofoundry includes the use of AI, big data, computational biology, and bioinformatics, as well as specific domain knowledge for the DNA sequence, pathway analysis, host selection, and experimental design. The Build component of the Biofoundry includes DNA assembly, combinatorial assembly, and organism transformation. This would be followed by the Test component, which would include screening of the transformants, analysis of the products and optimization of the pathways.

Finally, the Learn component of Biofoundry would analyse the outcomes of the experiment and use machine learning for further optimization of the pathway.

(d) The Biofoundry established at ICgeb, New Delhi, will be able to handle bacteria and yeast as microbial platforms and produce products used in food, agriculture, chemicals, drugs and energy sectors. It has a production capacity of up to 20 L scale to achieve higher Technology Readiness Level (TRL) and for convenient transfer of technology to the industries. It will facilitate innovation, promote startups, foster entrepreneurship, advance education and training and foster collaborations

(e) This part of the question does not correlate with the part (a) to (d) above.

मोबाइल उपयोगकर्ताओं में कॉल ड्रॉप सर्वेक्षण

580. श्री अशोक कुमार रावत:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में मोबाइल उपयोगकर्ता सर्वेक्षण में कॉल ड्रॉप के प्रतिशत में वृद्धि दर्ज की गई है;

(ख) यदि हाँ, तो इसके क्या कारण हैं;

(ग) इस संबंध में केंद्र सरकार द्वारा क्या उपाय किए जा रहे हैं;

(घ) इस संबंध में की गई कार्रवाई का ब्यौरा क्या है; और

(ङ) उपयोगकर्ताओं के साथ प्रतिदिन हो रही कॉल ड्रॉप की घटनाओं के कारण कंपनियों द्वारा अर्जित

अनुमानित लाभ कितना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) द्वारा पिछले अप्रैल और मई-25 महीनों के लिए प्रकाशित कार्य-निष्पादन निगरानी रिपोर्ट (पीएमआर) के अनुसार सभी दूरसंचार सेवा प्रदाताओं ने देश में कॉल ड्रॉप के मानकों को औसतन आधार पर पूरा किया है।

(ग) और (घ) सरकार द्वारा कॉल ड्रॉप को कम करने और सेवा की गुणवत्ता में सुधार के लिए निम्नलिखित उपाय किए गए हैं -

- i. ट्राई ने विभिन्न मानदंडों के लिए दिनांक 02.08.2024 को सेवा की गुणवत्ता के मानकों को संशोधित किया है जो दिनांक 01.10.2024 से लागू है और ट्राई द्वारा सेवाओं की बेहतर गुणवत्ता सुनिश्चित करने के लिए मानक के अनुसार सेवा प्रदाताओं के कार्य-निष्पादन की नियमित रूप से निगरानी की जाती है।
- ii. नीलामी के माध्यम से मोबाइल सेवाओं के लिए पर्याप्त स्पेक्ट्रम का आवंटन।
- iii. स्पेक्ट्रम के कुशल उपयोग के लिए स्पेक्ट्रम शेयरिंग, ट्रेडिंग और सरेंडर की अनुमति दी गई है।
- iv. एसएसीएफए (रेडियो फ्रिक्वेंसी आवंटन संबंधी स्थायी सलाहकार समिति) की मंजूरी के लिए प्रक्रिया का सरलीकरण।
- v. दूरसंचार मार्ग के अधिकार (आरओडब्ल्यू) नियमों की अधिसूचना और पीएम गतिशक्ति संचार पोर्टल के लांच के परिणामस्वरूप आरओडब्ल्यू अनुमति सुव्यवस्थित हुई हैं और दूरसंचार अवसंरचना की संस्थापना के लिए मंजूरी में तेजी आई है।
- vi. सेवा प्रदाताओं के बीच आपसी करार के आधार पर उनके बीच अवसंरचना साझा करने की अनुमति है।
- vii. टीएसपी इंटरनेट स्पीड और नेटवर्क कंजेशन से संबंधित किसी भी समस्या के समाधान के लिए नई साइटें संस्थापित करते हैं और अपने मौजूदा अवसंरचना का उन्नयन करते हैं।

उपरोक्त कदमों से टीएसपी को अपने नेटवर्क का विस्तार करने, कॉल ड्रॉप कम करने और सेवा की गुणवत्ता में सुधार करने में मदद मिली है।

(ङ) सरकार द्वारा ऐसा कोई आकलन नहीं किया गया है।

RE-ENGAGEMENT OF RETIRED RAILWAY EMPLOYEES**581. SHRI SELVAGANAPATHI T.M. :**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the railways has taken a decision to re-engage retired Railway employees against the vacant non-gazetted posts, if so, the details thereof;
- (b) whether the Divisional Railway Managers are empowered to appoint them on a contract basis as volunteers, if so, the details thereof;
- (c) whether it is also a fact that there are more than three lakh posts are lying vacant in the Railways and this method is being adopted for filling the vacant posts, if so, the details thereof;
- (d) whether it is also a fact that human error due to shortage of staff was the major cause of all the train accidents that took place during the last few years; and
- (e) if so, the details of corrective steps taken by the Railways in this regard?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Occurrence and filling up of vacancies is a continuous process on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanization and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

After easing of restrictions imposed on account of COVID 19, two major examinations involving more than 2.37 crore candidates had been conducted successfully during 2020 to 2022.

Exam	Candidates	Cities	Centers	Days	Shifts
L2 - L6	1.26 cr	211	726	68	133
L1	1.1 cr	191	551	33	99

Based on these exams, 1,30,581 candidates have been recruited in Railways.

The RRB examinations are quite technical in nature entailing large scale mobilization of men and resources and training of manpower. Railway overcame all these challenges and successfully conducted the recruitment in a transparent manner following all laid down guidelines. No instance of paper leakage or similar malpractice has occurred during the entire process.

Recruitment done in Indian Railways during 2004-2014 vis-à-vis during 2014-2024 is given as under:-

Period	Recruitments*
2004-2005 to 2013-2014	4.11 lakh
2014-2015 to 2024-2025	5.08 lakh

*Including Level-1 and security related posts.

Further, as system improvement, the Ministry of Railways has introduced a system of publishing the annual calendar from 2024 for recruitment to various categories of Group 'C' post. The introduction of the annual calendar will benefit the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments

Accordingly, ten Centralized Employment Notifications (CENs) for 92,116 vacancies have been notified during January to December 2024 for filling up of posts of Assistant Loco Pilots, Technicians, Sub-Inspectors, Constables in Railway Protection Force (RPF), Junior Engineers (JEs)/ Depot Material Superintendent (DMS)/ Chemical & Metallurgical Assistant (CMA), Paramedical Categories, Non-Technical Popular Categories (Graduate) and Non-Technical Popular Categories (Under-Graduate), Ministerial & Isolated Categories and Level-1.

First stage Computer Based Tests (CBTs) for 55197 posts have been completed in four phases. Details are as under-

Exam	Candidates	Cities	Centers	Days	Shifts
1 st Stage CBT for the post of ALP (18,799 vacancies)	18,40,347	156	346	5	15
CBT for the post of Technician (14,298 vacancies)	26,99,892	139	312	9	27
1 st Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	11,01,266	146	323	3	9
CBT for the post of RPF-SI (452 vacancies)	15,35,635	143	306	5	15

CBT for the post of RPF-Constable (4208 vacancies)	45,30,288	147	348	12	36
CBT for Paramedical Categories (1376 vacancies)	7,08,321	143	300	3	9
1 st Stage CBT for Non-Technical Popular Category (Graduate) (8113 vacancies)	58,41,774	141	355	16	47

Results of CBTs for the posts of ALP (1st stage), RPF-SI and Constable, JE/DMS/CMA (1st Stage) and Technicians have already been published. 2nd stage CBTs for the posts of ALP and JE/DMS/CMA have also been completed, Details are as under:-

Exam	Candidates	Cities	Centers	Days	Shifts
2 nd Stage CBT for the post of ALP (18,799 vacancies)	2,66,363	112	213	2	4
2 nd Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	1,17,339	118	200	2	3

Results for CBTs of ALP (2nd Stage) for all 21 RRBs have been published.

Panels for the posts of Technicians have been sent to indenting Railways.

In addition, as per Annual Calendar for the year 2025, following two Centralized Employment Notifications have also been issued-

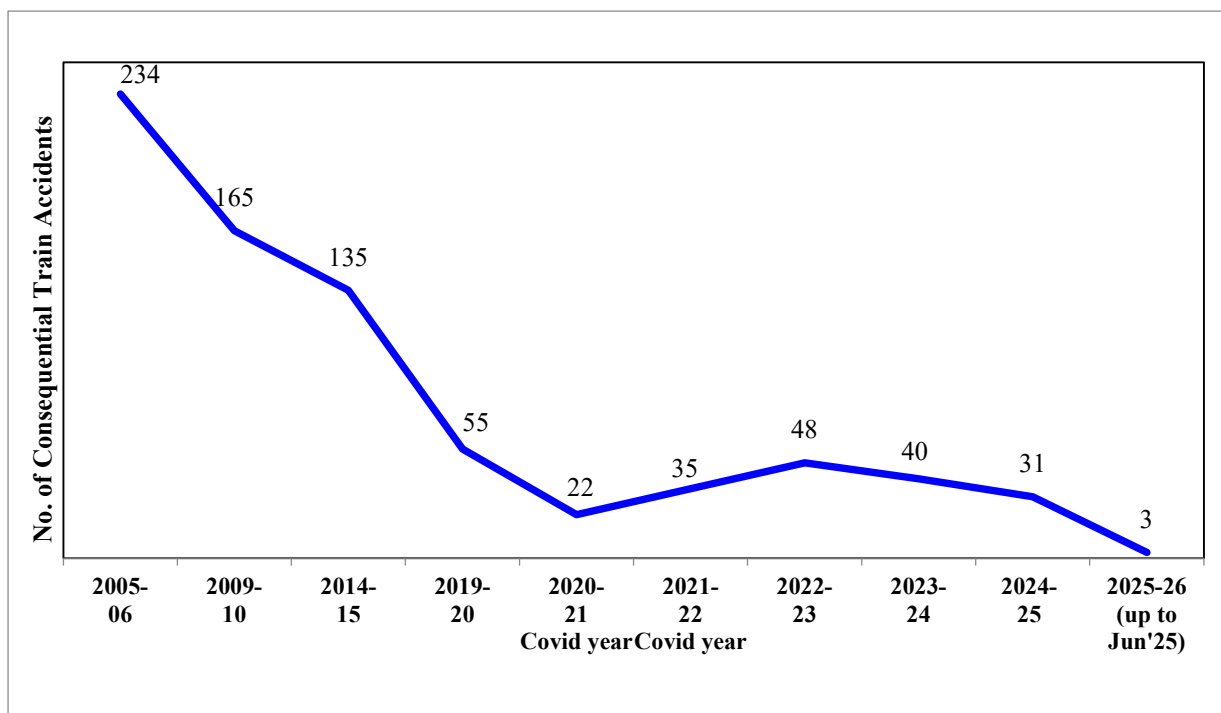
- Centralized Employment Notification (CEN) No. 01/2025 for 9970 vacancies of ALPs has been notified in March 2025.

b. Centralized Employment Notification (CEN) No. 02/2025, for 6238 vacancies of Technician has been notified in June 2025.

However, sometime in order to meet exigencies, retired Railway employees are re-engaged against the vacant posts temporarily based on competency, experience etc. to ensure smooth progress of the developmental and other works till the vacancies are filled up on regular basis as per the laid down rules and procedure. Power to re-engage retired employees in divisions is delegated to Divisional Railway Manager.

(d) and (e) Safety is accorded the highest priority on Indian Railways. It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1711	904	3155
2014-15 to 2023-24	678	748	2087

Causes of these accidents include Track defects, Signal failures & Human failures etc.

The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.

3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.

4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.
5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 Km on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 Rkm). Track side works on these routes have been completed on about 2200 Rkm as on 30.06.2025. Regular trials are being done on these sections.
6. Detailed instructions on issues related with safety of Signaling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.

10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.

11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.

12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.

13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.

14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.

15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.

16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).

17. Patrolling of railway tracks to look out for weld/rail fractures.

18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.

19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.

21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.

22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.

23. Replacement of conventional ICF design coaches with LHB design coaches is being done.

24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection

system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

30. The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till March 25)	2014-25 Vs. 2004-14
Technological improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better maintenance practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times

2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction

Better infrastructure and Rolling stock				
1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossing (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

अल्पसंख्यक कल्याण योजनाएँ

582. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में अल्पसंख्यक कल्याण योजनाओं के कार्यान्वयन में आने वाली प्रमुख चुनौतियों का जिला-वार ब्यौरा क्या है;

(ख) क्या केन्द्र सरकार ने ऐसी योजनाओं के कार्यान्वयन में समन्वय के लिए महाराष्ट्र राज्य सरकार के साथ कोई समीक्षा बैठक की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या महाराष्ट्र में अल्पसंख्यक समुदायों को डिजिटल साक्षरता से जोड़ने के लिए कोई विशेष कार्यक्रम या अभियान चलाया जा रहा है; और

(घ) यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू):

(क) और (ख) सरकार अल्पसंख्यकों, विशेषकर आर्थिक रूप से कमजोर और समाज के वंचित वर्गों सहित हर वर्ग के कल्याण और उत्थान के लिए निम्नलिखित योजनाएं लागू करती है। अल्पसंख्यक कार्य मंत्रालय, महाराष्ट्र सहित देश भर में छह (6) केंद्रीय अधिसूचित अल्पसंख्यक समुदायों अर्थात् मुस्लिम, बौद्ध, ईसाई, जैन, पारसी और सिख के सामाजिक-आर्थिक और शैक्षिक सशक्तीकरण के लिए विशेष रूप से विभिन्न योजनाएं लागू करता है। ये योजनाएं इस प्रकार हैं:

I. पीएमजेवीके योजना

"प्रधानमंत्री जन विकास कार्यक्रम" (PMJVK), एक केन्द्र प्रायोजित योजना है, जो स्वास्थ्य, कौशल विकास, महिला केंद्रित परियोजनाएं, पेयजल और आपूर्ति, स्वच्छता और खेल जैसे क्षेत्रों में देश के अल्पसंख्यक बहुल क्षेत्रों में सामुदायिक बुनियादी ढांचे के निर्माण के लिए अल्पसंख्यक कार्य मंत्रालय के प्रमुख कार्यक्रमों में से एक है। इस योजना में उस क्षेत्र विशेष के अल्पसंख्यक समुदायों की सामाजिक और आर्थिक स्थिति को बढ़ावा देना भी शामिल है।

PMJVK के अंतर्गत अनुमोदित परियोजना इकाइयों का निष्पादन, संचालन और देखरेख संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन, जैसा भी लागू हो, की पूरी जिम्मेदारी है।

मंत्रालय, PMJVK परियोजनाओं की वास्तविक और वित्तीय प्रगति का आकलन करने के लिए महाराष्ट्र सरकार सहित राज्य/संघ राज्य क्षेत्रों के अधिकारियों के साथ नियमित रूप से समीक्षा बैठकें आयोजित करता है। इसके अतिरिक्त, राज्यों/संघ राज्य क्षेत्रों को सार्वजनिक वित्तीय प्रबंधन प्रणाली (PFMS) और PMJVK दिशानिर्देशों का कड़ाई से पालन करने के महत्व के बारे में जागरूक करने के लिए राष्ट्रीय कार्यशालाएं आयोजित की गई हैं।

II. छात्रवृत्ति योजनाएँ

अल्पसंख्यक कार्य मंत्रालय छह अधिसूचित अल्पसंख्यक समुदायों के शैक्षिक सशक्तीकरण के लिए तीन छात्रवृत्ति योजनाएं अर्थात् मैट्रिक-पूर्व, मैट्रिकोत्तर और मेरिट-सह-साधन आधारित छात्रवृत्ति योजनाएं कार्यान्वित करता है।

हालांकि योजनाओं के कार्यान्वयन के दौरान महाराष्ट्र राज्य के लिए ऐसी कोई चुनौती सामने नहीं आई थी, लेकिन सामान्य चुनौतियों में निम्नलिखित शामिल हैं (i) विभिन्न राज्यों/संघ राज्य क्षेत्रों में अलग-अलग तारीखों पर शैक्षणिक सत्र शुरू होने के कारण छात्रवृत्ति के वितरण के लिए समय-सारिणी का पालन करने में कठिनाई; (ii) ऑनलाइन आवेदनों में, आवेदकों द्वारा बैंक खाता संख्या, आधार संख्या, नाम की वर्तनी आदि की गलत प्रविष्टि के परिणामस्वरूप संवितरण के समय बैंकों द्वारा भुगतान को अस्वीकार कर दिया जाता है; (iii) आवेदन और छात्रवृत्ति आवेदनों के सत्यापन की लंबी शुरुआती प्रक्रिया के कारण, भुगतान केवल तीसरी तिमाही में शुरू होता है और चौथी तिमाही में पूरा होता है; (iv) पूर्वोत्तर (NE) राज्यों से पर्याप्त प्रस्तावों (समुदाय-वार संतुलन बनाए रखते हुए) की गैर-प्राप्ति और (v) राज्यों द्वारा हर साल पूर्ण उपयोग प्रमाण पत्र प्रस्तुत करने में देरी या गैर-प्रस्तुति।

III. जियो पारसी योजना

जियो पारसी योजना भारत में पारसी समुदाय की जनसंख्या में गिरावट को रोकने के लिए एक अनूठी केंद्रीय क्षेत्र की योजना है। यह योजना वर्ष 2013-14 में शुरू की गई थी। इस योजना का उद्देश्य वैज्ञानिक प्रोटोकॉल और संरचित हस्तक्षेपों को अपनाकर पारसी जनसंख्या में गिरावट की प्रवृत्ति को रोकना, उनकी जनसंख्या को स्थिर करना और भारत में पारसियों की जनसंख्या में वृद्धि करना है।

यह योजना चयनित पारसी पंचायतों/अंजुमनों/अगियारियों की सहायता से राज्य सरकारों के माध्यम से कार्यान्वित की जा रही है। इस योजना के दिशानिर्देशों के अनुसार, राज्य सरकार आवेदकों का सत्यापन करती है और सभी लाभार्थियों का बायोमैट्रिक प्रमाणीकरण प्रतिवर्ष करवाती है। भुगतान

के लिए केवल प्रमाणित लाभार्थियों को ही अनुमति दी जाती है। सामुदायिक चिकित्सा एवं स्वास्थ्य (HoC) घटकों के लाभार्थियों को वित्तीय सहायता प्रत्यक्ष लाभ अंतरण (DBT) मोड के अंतर्गत जारी की जाती है।

जियो पारसी योजना के उपयुक्त कार्यान्वयन के लिए, सामुदायिक चिकित्सा एवं स्वास्थ्य घटकों के अंतर्गत आवेदकों के सत्यापन की प्रक्रिया में तेजी लाने के लिए महाराष्ट्र राज्य सरकार को 9 जुलाई, 2025 को एक अ.शा. पत्र जारी किया गया है ताकि पात्र लाभार्थियों को बिना किसी देरी के वित्तीय सहायता दी जा सके। सत्यापन की प्रक्रिया में तेजी लाने के लिए सचिव, अल्पसंख्यक कार्य की अध्यक्षता में 11 जुलाई 2025 को मुंबई में महाराष्ट्र राज्य सरकार के अधिकारियों के साथ एक बैठक आयोजित की गई है।

इसके अतिरिक्त, महाराष्ट्र सरकार से राज्य में पारसी समुदाय के बीच आउटरीच गतिविधियां आयोजित करने का भी अनुरोध किया गया है ताकि इस योजना के बारे में अधिक जागरूकता और भागीदारी सुनिश्चित की जा सके।

IV. अल्पसंख्यक कार्य मंत्रालय के अंतर्गत एक सार्वजनिक क्षेत्र के उपक्रम, एनएमडीएफसी द्वारा कार्यान्वित योजनाएं

राष्ट्रीय अल्पसंख्यक विकास एवं वित्त निगम (NMDFC) देश भर में स्व-रोज़गार आय सृजन उपक्रमों के लिए रियायती ऋण प्रदान करके अधिसूचित अल्पसंख्यक समुदायों के "पिछड़े वर्गों" के सामाजिक-आर्थिक विकास हेतु अपनी योजनाओं का कार्यान्वयन करता है। NMDFC की योजनाओं का कार्यान्वयन संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों, पंजाब ग्रामीण बैंक और केनरा बैंक द्वारा नामित राज्य चैनलाइजिंग एजेंसियों (SCA) के माध्यम से किया जाता है।

महाराष्ट्र राज्य में, मौलाना आज़ाद अल्पसंख्यक आर्थिक विकास निगम (MAAAVN), NMDFC की राज्य चैनलाइजिंग एजेंसी (SCA) है। महाराष्ट्र राज्य में अल्पसंख्यक कल्याण योजना के कार्यान्वयन में MAAAVN को किसी बड़ी चुनौती का सामना नहीं करना पड़ रहा है।

NMDFC की एक टीम ने जून, 2025 में मुंबई का दौरा किया और महाराष्ट्र सरकार के अल्पसंख्यक विकास विभाग के सचिव से मुलाकात की, इस दौरान उन्होंने जमीनी स्तर पर वसूली में सुधार लाने और लाभार्थियों/ऋण प्राप्तकर्ताओं के ऋण रिकॉर्ड को डिजिटल बनाने का अनुरोध किया। NMDFC की टीम ने अल्पसंख्यक कार्य मंत्रालय की अनुदान सहायता योजना के अंतर्गत ऋण वितरण अवसंरचना में सुधार के लिए MAAAVN को सहयोग देने का भी आश्वासन दिया।

उपरोक्त के अलावा, इस मंत्रालय ने सीखो और कमाओ, उस्ताद और नई मंजिल जैसी विभिन्न कौशल विकास योजनाएं भी लागू की हैं। इन योजनाओं को केंद्रीय क्षेत्र की योजनाओं के रूप में कार्यान्वित किया गया था और इसलिए, राज्यों को कोई वास्तविक/वित्तीय लक्ष्य आवंटित नहीं किए गए थे।

(ग) और (घ) मंत्रालय ने PMJVK योजना के अंतर्गत महाराष्ट्र राज्य को कुल 40.08 करोड़ रुपए की लागत से 1,520 स्मार्ट क्लास रूम स्वीकृत किए हैं। स्वीकृत इकाइयों का जिलावार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

महाराष्ट्र में स्वीकृत इकाइयों का जिलावार विवरण निम्नानुसार है

जिले का नाम	अनुमोदन वर्ष	अनुमोदित इकाइयों की संख्या	कुल स्वीकृत लागत (लाख रुपए में)	स्वीकृत केंद्रीय हिस्सा (लाख रुपए में)	कुल जारी धनराशि (लाख रुपए में)
अहमदनगर	2020-21	8	20.32	12.19	3.66
अकोला	2020-21	320	812.80	487.68	146.30
अमरावती	2020-21	160	406.40	243.84	73.15
औरंगाबाद	2020-21	134	340.36	204.22	61.26
बीड	2020-21	3	58.32	34.99	17.50
बुलढाणा	2015-16	35	151.80	91.08	114.84
	2020-21	434	1136.16	681.70	209.17
चंद्रपुर	2020-21	32	81.28	48.77	14.63
धुले	2020-21	8	20.32	12.19	3.66
हिंगोली	2020-21	106	269.24	161.54	48.46

जलगांव	2020-21	10	25.40	15.24	4.57
जलना	2020-21	14	35.56	21.34	6.40
मुंबई शहर	2020-21	4	10.16	6.10	1.83
उस्मानाबाद	2020-21	6	15.24	9.14	2.74
परभनी	2020-21	124	314.96	188.98	56.69
रत्नागिरि	2020-21	12	30.48	18.29	5.49
सांगली	2020-21	32	81.28	48.77	14.63
वाशिम	2020-21	58	147.32	88.39	26.52
यवतमाल	2020-21	20	50.80	30.48	9.14
कुल योग		1520	4008.20	2404.92	820.66

ADOPTION/ACCESS TO TECHNOLOGIES DEVELOPED BY COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH (CSIR)

583. SHRI K. E. PRAKASH:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Ministry has identified any gaps in awareness, adoption, or access to technologies developed by the Council of Scientific and Industrial Research (CSIR) in the Erode Lok Sabha Constituency of Tamil Nadu, if so, the details thereof, categorised by sector (such as MSME's, textiles, food processing, agriculture, etc.);
- (b) whether the Ministry proposes to establish a Regional Innovation Outreach Hub or Satellite Facilitation Centre in Erode under the CSIR–HARIT (Harnessing Appropriate Rural Interventions and Technologies) programme to promote grassroots awareness, field deployment and entrepreneurial uptake of science-led solutions, if so, the details thereof; and

(c) whether a national dashboard or monitoring mechanism exists to track district-wise adoption and outcomes of CSIR technologies, if so, whether data related to Erode can be made publicly accessible and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) Technologies and products developed by CSIR laboratories are given the utmost popularity in order to reach to the common man. Various platforms such as Social and Print media, Expos, Seminars and State/National/International Exhibitions, Industry Meet, Special campaigns - One Week One lab (OWOL) campaign and One Week One Theme (OWOT) campaign are used to popularise the technologies & products of CSIR at the laboratory level as well as at Headquarters level for Nation-wide reach of the technologies. Further, dedicated Business Development Groups (BDGs) are functioning at the laboratory level as well as at the Headquarters level for facilitating the adoption/access of the technologies and products developed by CSIR.

(b)and(c) CSIR reports the quantifiable outputs from its constituents on the DARPAN portal, which is a Dashboard for Analytical Review of Projects Across the Nation, which can be accessed at <https://dsir.dashboard.nic.in>. These include Technologies (Developed TRL-6 and above, Licensed and

Commercialized); MoUs and Agreements (national and international); Ongoing projects; and Patents and Publications, among others.

गोरखपुर से मुजफ्फरपुर तक ट्रेन सेवाओं का पुनः शुरू किया जाना

584. श्री सुनील कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि 2016 से पहले सीधी रेल सेवा के तहत गोरखपुर से नरकटियागंज होते हुए मुजफ्फरपुर और मुजफ्फरपुर से नरकटियागंज होते हुए गोरखपुर तक चलने वाली यात्री रेलगाड़ियों को बाद में बंद कर दिया गया था;

(ख) यदि हाँ, तो इसके क्या कारण हैं;

(ग) क्या यह सच है कि गोरखपुर-नरकटियागंज मार्ग पर चलने वाली कुछ यात्री रेलगाड़ियाँ कोविड काल के दौरान बंद कर दी गई थीं और उन्हें पुनः शुरू नहीं किया गया और यदि हाँ, तो इसके क्या कारण हैं;

(घ) क्या सरकार का इन रेलगाड़ियों को पहले की तरह चलाने का विचार है ताकि लोगों को जिला मुख्यालय बेतिया और डिविजनल मुख्यालय मुजफ्फरपुर जाने में कोई परेशानी न हो; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) भारतीय रेल ने गोरखपुर-नरकटियागंज-मुजफ्फरपुर खंड के यात्रियों की सुविधा के लिए, दिनांक 18 जुलाई, 2025 से 15567/68 बापूधाम मोतिहारी-आनंद विहार (टी) अमृत भारत एक्सप्रेस [बेतिया, नरकटियागंज, गोरखपुर में ठहराव के साथ] और 15561/62 दरभंगा-गोमतीनगर अमृत भारत एक्सप्रेस [नरकटियागंज, गोरखपुर में ठहराव के साथ] शुरू की है। भारतीय रेल ने

20 जून, 2025 से 20501/02 गोरखपुर-पाटलिपुत्र बंदे भारत एक्सप्रेस [बेतिया, नरकटियागंज, मुजफ्फरपुर में ठहराव के साथ] भी शुरू की है।

ये रेलगाड़ियां गोरखपुर-नरकटियागंज-मुजफ्फरपुर खंड को पहले से ही सेवित करने वाली 13 जोड़ी गाड़ियों के अतिरिक्त हैं। इसके अतिरिक्त, भारतीय रेल पर नई रेल सेवाओं की शुरुआत सतत प्रक्रिया है जो परिचालनिक व्यवहार्यता, यातायात औचित्य, संसाधनों की उपलब्धता आदि के अध्यधीन है।

IMPACT OF US RESTRICTION ON AI HARDWARE EXPORTS

585. SHRI ASADUDDIN OWAISI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware of the recent US export regulations on Artificial Intelligence (AI) hardware that categorize India under Tier 2, restricting the import of high performance computing GPUs;
- (b) if so, the details thereof including the expected impact of these restrictions on India's AI development and related industries;
- (c) whether the Government has engaged with the United States to seek reclassification of India or a waiver from these restrictions, if so, the details thereof; and
- (d) the steps being taken by the Government to ensure that these regulations do not hinder India's AI initiatives, including the India AI Mission and other high-tech development programmes?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) On 15th January 2025, United States Department of Commerce issued AI Diffusion Rule which provided for export control and licensing regulations. On 13th May, 2025 the rule was rescinded.

India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

AI ecosystem in India at present:

India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people.

Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI. India is also the second-largest contributor to GitHub AI projects, showcasing its vibrant developer community.

India's AI strategy:

India's AI strategy aims to position India as a global leader in artificial intelligence. Government launched IndiaAI mission in March 2024. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals.

The IndiaAI Mission comprises of the following 7 key pillars:

- **IndiaAI Compute Capacity:** It aims to provide high-end compute power (GPUs) to all, including MSMEs and startups, at an affordable cost.
- **IndiaAI Foundation Models:** To develop India's own Large Multimodal Models (LMMs) trained on Indian datasets and languages. This is to ensure sovereign capability and global competitiveness in generative AI.
- **AIKosh:** To develop large datasets for training AI models. AIKosh is a unified data platform integrating datasets from government and non-government sources.
- **IndiaAI Application Development Initiative:** This pillar aims to develop AI applications for India specific challenges in sectors such as climate change and disaster management, healthcare, agriculture, governance, and assistive technologies for learning disabilities.
- **IndiaAIFutureSkills:** To develop AI skilled professionals in India by increasing the number of graduates, post-graduate and PhDs in AI domain. It also envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India.
- **IndiaAI Startup Financing:** To provide financial assistance to AI start-ups.
- **Safe & Trusted AI:** To balance innovation with strong governance frameworks to ensure responsible AI adoption.

PRADHAN MANTRI JAN VIKAS KARYAKRAM**586. SHRI YUSUF PATHAN:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the total fund allocated for the Pradhan Mantri Jan Vikas Karyakram (PMJVK) for the State of West Bengal during the current financial year;
- (b) the details of major projects that are operational under the PMJVK in the State of West Bengal;
- (c) the total number of beneficiaries who have received assistance under the PMJVK programme in the State of West Bengal; and
- (d) whether the Government has conducted any impact assessment studies to understand the feasibility of the said project and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) The Pradhan Mantri Jan Vikas Karyakram (PMJVK) is a demand-driven scheme implemented by the Ministry of Minority Affairs and the funds are allocated based on project proposals submitted by States and Union Territories, rather than through pre-determined State/UT-wise allocations. The important requirement for releasing funds under the PMJVK scheme is that the State must follow the rules of the Public Financial Management System (PFMS), as set by the Department of Expenditure, Ministry of Finance. This system helps to ensure that government money is used properly and transparently.

In the current financial year, no funds have been released to the State of West Bengal under the PMJVK, as the State has not fulfilled the mandatory

PFMS compliance requirements necessary for fund disbursement. Once these conditions are met, the State becomes eligible for release of funds.

(b) The details of major projects operational under the PMJVK Scheme in the State of West Bengal are given in the enclosed **Statement**.

(c) While the scheme focuses on minority concentration areas, the benefits of the infrastructure created under PMJVK are not limited to any one group. Instead, these facilities are open to all residents of the area, regardless of their religion or background. This inclusive approach promotes equitable development, social harmony, and access to essential services for everyone in the locality.

(d) An evaluation study conducted by NITI Aayog in 2020–21, noted that PMJVK scheme has contributed towards addressing development gaps in identified minority concentration areas by supporting infrastructure such as schools, health centres, and skill training institutes. The restructuring of the scheme in 2018–19 brought about improvements, including a greater emphasis on women-focused projects. The study also suggested that the scheme's reach be expanded to cover minority communities across all States. Accordingly, PMJVK is now being implemented across the country from the financial year 2022–23, as per revised guidelines under the 15th Finance Commission period.

STATEMENT**Details of major projects operational under the PMJVK Scheme in the
State of West Bengal**

Name of District	Name of Projects	Total Cost approved (Rs. in Lakh)	Central Share approved (Rs. in Lakh)	Total funds released (Rs. in Lakh)	No of Units approved	No of Units Completed
Nadia	ITI at Harighata	1035.64	500.00	500.00	1	1
Malda	ITI at Harish Chandrapur-I	1033.79	500.00	500.00	1	1
South 24 Parganas	Two unit of polytechnic institute at Diamond Harbour and Baruipur	2460.00	2460.00	2460.00	2	2
Uttar Dinajpur	Polytechnic College at Itahar	1230.00	1230.00	1230.00	1	1
North 24 Parganas	Polytechnic College at Basirhat-I	1230.00	1230.00	1230.00	1	1
Malda	Polytechnic College at Sujapur under Kaliachak-I Block	1230.00	1230.00	1230.00	1	1
Howrah	polytechnic at Uluberia-I	1230.00	1230.00	1230.00	1	1
Birbhum	Polytechnic Colleges at Rampurhat-II	1230.00	1230.00	1230.00	1	1

FREE AND OPEN-SOURCE SOFTWARE

587. SHRI ARUN BHARTI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has introduced any new policies to promote the adoption of Free and Open-Source Software (FOSS) to reduce dependency on proprietary software and curb monopolies in public service delivery;
- (b) the details of key Government projects that have transitioned to FOSS solutions, including their impact on public service delivery and cost savings;
- (c) the details of steps taken by the Government to integrate FOSS tools in educational institutions to promote digital literacy and innovation among students;
- (d) the initiatives launched to encourage FOSS development in the country including financial support, training programmes and incentives for developers and startups; and
- (e) the challenges faced in ensuring widespread adoption of FOSS in public administration and private sectors along with the measures being taken to address them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (e) Government of India's digital strategy is based on Prime Minister's vision to democratise technology.

Government has developed several digital platforms such as Aadhaar, DigiLocker, PM Gati Shakti, Aarogya Setu, Unified Payment Interface, etc. Policies for using specific software system/ solutions are decided from time and time and are based on technical and security requirements.

एनएफएसए और पीएमजीकेएवाई

588. श्री दर्शन सिंह चौधरी:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय खाद्य सुरक्षा अधिनियम (एनएफएसए) और प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के संदर्भ में पारदर्शिता बढ़ाने, दक्षता में सुधार लाने और नागरिकों को सशक्त बनाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं और तत्संबंधी ब्यौरा क्या है;
- (ख) अन्न मित्र मोबाइल ऐप के उद्देश्य और प्रमुख डिजाइन विशेषताएं क्या हैं; और
- (ग) उक्त ऐप किस प्रकार लाभार्थियों की सार्वजनिक वितरण प्रणाली तक पहुँच को बढ़ाता है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) प्रौद्योगिकी आधारित लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) सुधारों के एक भाग के रूप में, टीपीडीएस में पारदर्शिता बढ़ाने और दक्षता में सुधार लाने के उद्देश्य से, सभी राज्यों/संघ राज्य क्षेत्रों में राशन कार्डों/लाभार्थियों के डेटाबेस को पूरी तरह से डिजिटलीकृत (100%) कर दिया गया है। सभी राज्यों/ संघ राज्य क्षेत्रों में पारदर्शिता पोर्टल और ऑनलाइन शिकायत निवारण सुविधा/टोल-फ्री नंबर लागू कर दिए गए हैं। इसके साथ ही, सभी राज्यों/ संघ राज्य क्षेत्रों में ऑनलाइन आबंटन लागू किया गया है और 31 राज्यों/ संघ राज्य क्षेत्रों (चंडीगढ़, पुडुचेरी और दादरा एवं नगर हवेली के शहरी क्षेत्र को छोड़कर, जिन्होंने डीबीटी नकद हस्तांतरण योजना को अपनाया है) में आपूर्ति श्रृंखला को कम्प्यूटरीकृत किया गया है। इसके अलावा, खाद्यान्न वितरण की बेहतर ट्रैकिंग

के लिए, देश में कुल 5.43 लाख उचित दर दुकानों (एफपीएस) में से लगभग 5.41 लाख (99.6%) को लाभार्थियों के बायोमेट्रिक/आधार प्रमाणीकरण के माध्यम से पारदर्शी तरीके (इलेक्ट्रॉनिक रूप से) से खाद्यान्न वितरण के लिए ईपीओएस डिवाइस स्थापित करके स्वचालित किया गया है।

वर्तमान में, पूरे देश के सभी 36 राज्यों/संघ राज्य क्षेत्रों में एक राष्ट्र एक राशन कार्ड (ओएनओआरसी) निर्बाध रूप से लागू है। ओएनओआरसी राज्यों/ संघ राज्य क्षेत्रों द्वारा वितरित प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेवाई) के तहत खाद्यान्नों की राष्ट्रव्यापी निर्बाध पोर्टेबिलिटी सुनिश्चित करता है। इस प्रौद्योगिकी संचालित सुधार के माध्यम से, लगभग 80 करोड़ पीएमजीकेवाई लाभार्थियों को इलेक्ट्रॉनिक प्वाइंट ऑफ सेल (ईपीओएस) डिवाइस पर बायोमेट्रिक प्रमाणीकरण के साथ अपने मौजूदा राशन कार्ड का उपयोग करके, देश में कहीं भी, अपनी पसंद की किसी भी उचित मूल्य की दुकान (एफपीएस) से अपने हक का खाद्यान्न उठाने का अधिकार दिया गया है।

(ख) और (ग) अन्न मित्र मोबाइल ऐप, सार्वजनिक वितरण प्रणाली (पीडीएस) के क्षेत्रीय कार्यकर्ताओं को एक सुरक्षित प्लेटफॉर्म के माध्यम से महत्वपूर्ण परिचालन डेटा तक पहुँच प्रदान करके सशक्त बनाता है। यह ऐप उचित दर दुकान (एफपीएस) डीलरों, खाद्य निरीक्षकों और जिला खाद्य आपूर्ति अधिकारियों (डीएफएसओ) द्वारा क्षेत्र-स्तरीय निगरानी, स्टॉक प्रबंधन और अनुपालन रिपोर्टिंग को सुव्यवस्थित करने के लिए डिज़ाइन किया गया है।

अन्न मित्र की प्रमुख डिज़ाइन विशेषताएँ:

- क्षेत्र-स्तरीय संचालन, स्टॉक ट्रैकिंग और अनुपालन रिपोर्टिंग को सुव्यवस्थित करना।
- राशन कार्डों का लेन-देन संक्षिप्त में, लाभार्थी प्रबंधन और अन्य हितधारक सूचना।
- निरीक्षण मॉड्यूल, फीडबैक और रेटिंग मॉड्यूल।
- ज़िला स्तर से लेकर एफपीएस स्तर तक स्टॉक प्रबंधन

ये सुविधाएँ ऐप को सक्षम बनाती हैं:

- बाधाओं को कम करना और हाथों द्वारा की गई कागजी कार्रवाई को खत्म करना।

- डेटा एक्सेस के माध्यम से निर्णय लेने की क्षमता को बढ़ाना।

अन्न मित्र, अंततः सभी प्रमुख पीडीएस हितधारकों को सेवा प्रदान करने में पारदर्शिता, गति और दक्षता में सुधार करके एकल, सुरक्षित डिजिटल प्लेटफॉर्म पर लाता है।

वर्तमान में, अन्न मित्र ऐप चार प्रमुख राज्यों - उत्तराखंड, त्रिपुरा, असम और पंजाब में चालू है और दो भाषाओं (अंग्रेजी और हिंदी) में उपलब्ध है। इसे चरणबद्ध तरीके से अन्य राज्यों/संघ राज्य क्षेत्रों में भी लागू किया जा रहा है।

साइबर अपराध से संबंधित धाराएँ

589. श्री राकेश राठौर:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या वित्तीय साइबर अपराध से संबंधित अधिकांश धाराएँ सूचना प्रौद्योगिकी अधिनियम के अंतर्गत जमानती हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का देश में बढ़ती घटनाओं और व्यापक प्रभाव को देखते हुए उक्त धाराओं के अंतर्गत अपराधों को गैर-जमानती बनाने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ) सूचना प्रौद्योगिकी अधिनियम, 2000 ("आईटी अधिनियम") और भारतीय न्याय संहिता, 2023 ("बीएनएस") के तहत साइबर अपराध से संबंधित उपबंध निम्नानुसार हैं:

I. सूचना प्रौद्योगिकी अधिनियम, 2000 ("आईटी अधिनियम"):

आईटी अधिनियम की धारा 65: कंप्यूटर स्रोत दस्तावेजों के साथ छेड़छाड़ करना - जो कोई जानबूझकर या साशय किसी कंप्यूटर, कंप्यूटर प्रोग्राम, कंप्यूटर सिस्टम या कंप्यूटर नेटवर्क के लिए

उपयोग किए जाने वाले किसी भी कंप्यूटर स्रोत कोड को छुपाता है, नष्ट करता है या बदलता है या जानबूझकर या साशय किसी अन्य को छिपाने, नष्ट करने या बदलने का कारण बनता है, जबकि कंप्यूटर स्रोत कोड को उस समय लागू कानून द्वारा रखा या बनाए रखना अपेक्षित है, तो उसे तीन साल तक की कैद या दो लाख रुपए तक के जुर्माने या दोनों से दंडित किया जा सकता है।

स्पष्टीकरण. -इस धारा के प्रयोजनार्थ, "कम्प्यूटर स्रोत कोड" का तात्पर्य प्रोग्रामों की सूची, कम्प्यूटर कमांड, डिजाइन और लेआउट तथा किसी भी रूप में कम्प्यूटर संसाधन के प्रोग्राम विश्लेषण से है।

आईटी अधिनियम की धारा 66: कंप्यूटर से संबंधित अपराध.—यदि कोई व्यक्ति धारा 43 में निर्दिष्ट कोई कार्य बेईमानी से या कपटपूर्वक करता है, तो वह कारावास से, जिसकी अवधि तीन वर्ष तक की हो सकेगी या जुर्माने से, जो पांच लाख रुपए तक का हो सकेगा या दोनों से, दंडनीय होगा।

स्पष्टीकरण.— इस धारा के प्रयोजनों के लिए,—

(क) "बेईमानी से" शब्दों का वही अर्थ है जो भारतीय दंड संहिता (1860 का 45) की धारा 24 में है;

(ख) "कपटपूर्वक" शब्द का वही अर्थ है जो भारतीय दंड संहिता (1860 का 45) की धारा 25 में है।

आईटी अधिनियम की धारा 66ख: चुराए गए कंप्यूटर संसाधन या संचार उपकरण को बेईमानी से प्राप्त करने के लिए दंड.— जो कोई ऐसे किसी चुराए गए कंप्यूटर संसाधन या संचार उपकरण को, जिसके बारे में वह यह जानता है या उसके पास यह विश्वास करने का कारण है कि वह चुराया गया कंप्यूटर संसाधन या संचार उपकरण है, बेईमानी से प्राप्त करेगा या प्रतिधारण करेगा, तो वह दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि तीन वर्ष तक की हो सकेगी या जुर्माने से, जो एक लाख रुपए तक का हो सकेगा, या दोनों से, दंडित किया जाएगा।

आईटी अधिनियम की धारा 66ग: पहचान चोरी के लिए दंड.—जो कोई कपटपूर्वक या बेईमानी से किसी अन्य व्यक्ति के इलैक्ट्रॉनिक हस्ताक्षर, पासवर्ड या किसी अन्य विशिष्ट पहचान चिह्न का प्रयोग करेगा, तो वह दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि तीन वर्ष तक की

हो सकेगी, दंडित किया जाएगा और जुर्माने के लिए भी, जो एक लाख रुपए तक का हो सकेगा, दायी होगा।

आईटी अधिनियम की धारा 66घ: कंप्यूटर संसाधन का उपयोग करके प्रतिरूपण द्वारा छल करने के लिए दंड.—जो कोई, किसी भी संचार उपकरण या कंप्यूटर संसाधन के माध्यम से प्रतिरूपण द्वारा छल करेगा, तो वह दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि तीन वर्ष तक की हो सकेगी, दंडित किया जाएगा और जुर्माने के लिए भी, जो एक लाख रुपए तक का हो सकेगा, दायी होगा।

आईटी अधिनियम की धारा 66ङ: निजता के अतिक्रमण के लिए दंड.—जो कोई, साशय या जानबूझकर किसी व्यक्ति के गुप्तांग के चित्र उसकी सहमति के बिना उस व्यक्ति की निजता का अतिक्रमण करने वाली परिस्थितियों में खींचेगा, प्रकाशित या पारेषित करेगा, वह ऐसे कारावास से, जो तीन वर्ष तक का हो सकेगा या जुर्माने से, जो दो लाख रुपए से अधिक का नहीं हो सकेगा या दोनों से, दंडित किया जाएगा। **स्पष्टीकरण.—** इस धारा के प्रयोजनों के लिए –

(क) "पारेषण" से किसी दृश्यमान चित्र को इस आशय से इलैक्ट्रॉनिक रूप में भेजना अभिप्रेत है कि उसे किसी व्यक्ति या व्यक्तियों द्वारा देखा जाए;

(ख) किसी चित्र के संबंध में "चित्र खींचना" से वीडियो टेप, फोटोग्राफ, फिल्म तैयार करना या किसी साधन द्वारा अभिलेख बनाना अभिप्रेत है;

(ग) "गुप्तांग" से नग्न या अंतःवस्त्र सज्जित जननांग, जघन अंग, नितंब या स्त्री स्तन अभिप्रेत हैं;

(घ) "प्रकाशित करने" से मुद्रित या इलैक्ट्रॉनिक रूप में पुनःनिर्माण करना और उसे जनसाधारण के लिए उपलब्ध कराना अभिप्रेत है;

(ङ) "निजता का अतिक्रमण करने वाली परिस्थितियों के अधीन" से ऐसी परिस्थितियां अभिप्रेत हैं जिनमें किसी व्यक्ति को यह युक्तियुक्त प्रत्याशा हो सकती है कि—

(i) वह इस बात की चिंता किए बिना कि उसके गुप्तांग का चित्र खींचा जा रहा है; निजता में अपने वस्त्र उतार सकता या उतार सकती है, या

(ii) इस बात पर ध्यान दिए बिना कि वह व्यक्ति किसी सार्वजनिक स्थान या निजी स्थान में है उसके गुप्तांग का कोई भाग जनसाधारण को दृश्यमान नहीं होगा।

आईटी अधिनियम की धारा 66च: साइबर आतंकवाद के लिए दंड.—(1) जो कोई,—

(अ) भारत की एकता, अखंडता, सुरक्षा या प्रभुता को खतरे में डालने या जनता या जनता के किसी वर्ग में,—

(i) कंप्यूटर संसाधन तक पहुंच के लिए प्राधिकृत किसी व्यक्ति को पहुंचे से इंकार करके या इंकार कराके; या

(ii) प्राधिकार के बिना या प्राधिकृत पहुंच से अधिक किसी कंप्यूटर संसाधन में प्रवेश या उस तक पहुंच करने का प्रयास करके; या

(iii) किसी कंप्यूटर संदूषक को सन्निविष्ट करके या सन्निविष्ट कराके, आतंक फैलाने के आशय से और ऐसा करके ऐसा कार्य करता है जिससे व्यक्तियों की मृत्यु या उन्हें क्षति होता है या संपत्ति का नाश या विनाश होता है या होने की संभावना है या यह जानते हुए कि इससे समुदाय के जीवन के लिए आवश्यक आपूर्ति या सेवाओं को नुकसान या उसका विनाश होने की संभावना है या धारा 70 के अधीन विनिर्दिष्ट संवेदनशील सूचना अवसंरचना पर प्रतिकूल प्रभाव पड़ने की संभावना है; या

(ब) जानबूझकर या साशय किसी कंप्यूटर संसाधन में प्राधिकार के बिना या प्राधिकृत पहुंच से अधिक प्रवेश या पहुंच करता है और ऐसे कार्य द्वारा ऐसी सूचना, डाटा या कंप्यूटर डाटाबेस तक, जो राष्ट्रीय सुरक्षा या विदेशी संबंधों के कारण निर्बंधित है या कोई निर्बंधित सूचना डाटा या कंप्यूटर डाटाबेस तक यह विश्वास करते हुए पहुंच प्राप्त करता है कि इस प्रकार अभिप्राप्त ऐसी सूचना, डाटा या कंप्यूटर डाटाबेस का उपयोग भारत की प्रभुता और अखण्डता, राज्य की सुरक्षा, विदेशों के साथ मैत्रीपूर्ण संबंधों, लोक व्यवस्था, शिष्टता या नैतिकता के हितों को या न्यायालय की अवमानना के संबंध में, मानहानि या किसी अपराध के उत्प्रेरणा के संबंध में किसी विदेशी राष्ट्र, व्यक्ति, समूह के फायदे को क्षति पहुंचाने के लिए या अन्यथा किया जा सकता है या किए जाने की संभावना है, या अन्यथा

वह साइबर आतंकवाद से संबंधित अपराध करता है।

(2) जो कोई साइबर आतंकवाद कारित या करने की कूटरचना करेगा, तो वह कारावास से जो आजीवन कारावास तक का होगा, दंडनीय होगा।

आईटी अधिनियम की धारा 67: अश्लील सामग्री का इलेक्ट्रानिक रूप में प्रकाशन या पारेषण करने के लिए दंड.—जो कोई, इलेक्ट्रानिक रूप में, ऐसी सामग्री को प्रकाशित या पारेषित करता है अथवा प्रकाशित या पारेषित कराता है, जो कामोत्तेजक है या जो कामुकता की अपील करती है या यदि इसका प्रभाव ऐसा है जो व्यक्तियों को कलुषित या भ्रष्ट करने का आशय रखती है जिसमें सभी सुसंगत परिस्थितियों को ध्यान में रखते हुए उसमें अंतर्विष्ट या उसमें आरुढ़ सामग्री को पढ़ने, देखने या सुनने की संभावना है, पहली दोषसिद्धि पर, दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि तीन वर्ष तक की हो सकेगी और जुर्माने से, जो पांच लाख रुपए तक का हो सकेगा, और दूसरी या पश्चात्त्वर्ती दोषसिद्धि की दशा में, दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि पांच वर्ष तक की हो सकेगी और जुर्माने से भी, जो दस लाख रुपए तक का हो सकेगा, दंडित किया जाएगा।

आईटी अधिनियम की धारा 67क: कामुकता व्यक्त करने वाले कार्य आदि वाली सामग्री के इलेक्ट्रानिक रूप में प्रकाशन के लिए दंड.— जो कोई, किसी ऐसी सामग्री को इलेक्ट्रानिक रूप में प्रकाशित करता है या पारेषित करता है या प्रकाशित या पारेषित कराता है, जिसमें कामुकता व्यक्त करने का कार्य या आचरण अंतर्वलित है, पहली दोषसिद्धि पर, दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि पांच वर्ष तक की हो सकेगी और जुर्माने से, जो दस लाख रुपए तक का हो सकेगा और दूसरी या पश्चात्त्वर्ती दोषसिद्धि की दशा में, दोनों में से किसी भी भांति के कारावास से, जिसकी अवधि सात वर्ष तक की हो सकेगी और जुर्माने से भी, जो दस लाख रुपए तक का होगा, दंडित किया जाएगा।

आईटी अधिनियम की धारा 67ख.—कामुकता व्यक्त करने वाले कार्य आदि में बालकों को चित्रित करने वाली सामग्री को इलेक्ट्रॉनिक रूप में प्रकाशित या पारेषित करने के लिए दंड.—
जो कोई.—

(क) किसी इलेक्ट्रॉनिक रूप में ऐसी कोई सामग्री प्रकाशित या पारेषित करेगा या प्रकाशित या पारेषित कराएगा, जिसमें कामुकता व्यक्त करने वाले कार्य या आचरण में लगाए गए बालकों को चित्रित किया जाता है; या

(ख) अश्लील या अभद्र या कामुकता व्यक्त करने वाली रीति में बालकों का चित्रण करने वाली सामग्री का पाठ या अंकीय चित्र किसी इलेक्ट्रॉनिक रूप में तैयार करेगा, संगृहीत करेगा, प्राप्त करेगा, पढ़ेगा, डाउनलोड करेगा, उसे बढ़ावा देगा, आदान-प्रदान या वितरित करेगा; या

(ग) कामुकता व्यक्त करने वाले कार्य के लिए और उसके संबंध में या ऐसी रीति में बालकों को एक या अधिक बालकों के साथ आन-लाइन संबंध के लिए लगाएगा, फुसलाएगा या उत्प्रेरित करेगा, जो कंप्यूटर संसाधन पर किसी युक्तियुक्त वयस्क को बुरी लग सकती है; या

(घ) आन-लाइन बालकों का दुरुपयोग किए जाने को सुकर बनाएगा; या

(ङ) बालकों के साथ कामुकता व्यक्त करने वाले कार्य के संबंध में अपने दुर्यवहार की किसी इलेक्ट्रॉनिक रूप में अभिलिखित करेगा,

तो वह प्रथम दोषसिद्धि पर दोनों में से किसी भांति के कारावास से, जिसकी अवधि पांच वर्ष तक की हो सकेगी और जुर्माने से, जो दस लाख रुपए तक का हो सकेगा, और दूसरी और पश्चात्पूर्ति दोषसिद्धि पर दोनों में से किसी भांति के कारावास से, जिसकी अवधि सात वर्ष तक को हो सकेगी और जुर्माने से भी, जो दस लाख रुपए तक का हो सकेगा, दंडित किया जाएगा:

परन्तु धारा 67, धारा 67क और इस धारा के उपबंधों का विस्तार निम्नलिखित किसी पुस्तक, पर्चे, पत्र, लेख, रेखाचित्र, पेंटिंग, प्रदर्शन या इलेक्ट्रॉनिक रूप में आकृति पर नहीं है:

(i) जिसका प्रकाशन इस आधार पर जनकल्याण के रूप में न्यायोचित साबित किया गया हो कि ऐसी पुस्तक, पर्चे, पत्र, लेख, रेखाचित्र, पेंटिंग, प्रदर्शन या आकृति, विज्ञान, साहित्य या शिक्षण या

सामान्य महत्व के अन्य उद्देश्यों के हित में है; या (ii) जो सद्भाविक परंपरा या धार्मिक प्रयोजनों के लिए रखी या प्रयुक्त की गई है।

स्पष्टीकरण—इस धारा के प्रयोजनों के लिए, “बालक” से ऐसा व्यक्ति अभिप्रेत है जिसने अठारह वर्ष की आयु पूरी नहीं की है।

आईटी अधिनियम की धारा 69.—किसी कंप्यूटर संसाधन के माध्यम से किसी सूचना के अंतररोधन या मानीटरिंग या विगूढ़न के लिए निदेश जारी करने की शक्ति.—(1) जहां केंद्रीय सरकार या किसी राज्य सरकार या यथास्थिति, केंद्रीय सरकार या राज्य सरकार द्वारा इस निमित्त विशेष रूप से प्राधिकृत उसके किसी अधिकारी का यह समाधान हो जाता है कि भारत की प्रभुता या अखंडता, भारत की रक्षा, राज्य की सुरक्षा, विदेशी राज्यों के साथ मैत्रीपूर्ण संबंधों या लोक व्यवस्था के हित में अथवा उपरोक्त से संबंधित किसी संज्ञेय अपराध के किए जाने में उद्दीपन के निवारण या कियी अपराध के अन्वेषण के लिए ऐसा करना आवश्यक और समीचीन है, वहां वह उपधारा (2) के उपबंधों के अधीन रहते हुए, लेखबद्ध किए जाने वाले कारणों से आदेश द्वारा समुचित सरकार के किसी अभिकरण को, किसी कंप्यूटर संसाधन में जनित, पारेषित, प्राप्त, भंडारित किसी सूचना को अंतरूद्ध या मानीटर करने अथवा विगूढ़न करने अथवा अंतरूद्ध या मानीटर कराने या विगूढ़ न कराने का निदेश दे सकेगी।

- (2) प्रक्रिया और रक्षोपाय, जिनके अधीन ऐसा अंतररोधन या मानीटरिंग या विगूढ़न किया जा सकेगा, वे होंगे, जो विहित किए जाएं।
- (3) उपयोगकर्ता या मध्यवर्ती या कंप्यूटर संसाधन का भारसाधक कोई व्यक्ति, उपधारा (1) में निर्दिष्ट किसी अभिकरण द्वारा मांगे जाने पर, निम्नलिखित के लिए सभी सुविधाएं और तकनीकी सहायता प्रदान करेगा—

(क) ऐसी सूचना जनित करने, पारेषित करने, प्राप्त करने या भंडार करने वाले कंप्यूटर संसाधन तक पहुंच उपलब्ध कराना या पहुंच सुनिश्चित करना; या

(ख) यथास्थित, सूचना को अंतरूद्ध, मानीटर या विगूढ़न करना; या

(ग) कंप्यूटर संसाधन में भंडारित सूचना उपलब्ध कराना।

(4) ऐसा उपयोगकर्ता या मध्यवर्ती या कोई व्यक्ति जो उपधारा (3) में विनिर्दिष्ट अभिकरण की सहायता करने में असफल रहता है, कारावास से, जिसकी अवधि सात वर्ष तक की हो सकेगी दंडित किया जाएगा और जुर्माने का भी दायी होगा।

आईटी अधिनियम की धारा 69क: किसी कम्प्यूटर संसाधन के माध्यम से किसी सूचना की सार्वजनिक पहुंच के अवरोध के लिए निदेश जारी करने की शक्ति.— (1) जहां केन्द्रीय सरकार या इस निमित्त उसके द्वारा विशेष रूप से प्राधिकृत उसके किसी अधिकारी का यह समाधान हो जाता है कि भारत की प्रभुता और अखंडता, भारत की रक्षा, राज्य की सुरक्षा, विदेशी राज्यों के साथ मैत्रीपूर्ण संबंधों या लोक व्यवस्था के हित में या उपरोक्त से संबंधित किसी संज्ञेय अपराध के किए जाने में उद्दीपन को रोकने के लिए ऐसा करना आवश्यक और समीचीन है, वहां वह उपधारा (2) के उपबंधों के अधीन रहते हुए उन कारणों से जो लेखबद्ध किए जाएंगे, आदेश द्वारा सरकार के किसी अभिकरण या मध्यवर्ती को किसी कंप्यूटर संसाधन में जनित, पारेषित, प्राप्त, भंडारित या परपोषित किसी सूचना को जनता की पहुंच के लिए अवरुद्ध करने का निदेश दे सकेगा या उसका अवरोध कराएगा।

(2) वह प्रक्रिया और रक्षोपाय, जिनके अधीन जनता की पहुंच के लिए ऐसा अवरोध किया जा सकेगा, वे होंगे, जो विहित किए जाएं।

(3) वह मध्यवर्ती जो उपधारा (1) के अधीन जारी निर्देश का पालन करने में असफल रहता है, कारावास से जिसकी अवधि सात वर्ष तक की हो सकेगी, दंडित किया जाएगा और जुर्माने का भी दायी होगा।

आईटी अधिनियम की धारा 69ख: साइबर सुरक्षा के लिए किसी कंप्यूटर संसाधन के माध्यम से ट्रैफिक आंकड़ा या सूचना मानीटर करने और एकत्र करने के लिए प्राधिकृत करने की शक्ति.—

(1) केन्द्रीय सरकार, देश में साइबर सुरक्षा बढ़ाने और कंप्यूटर संदूषक की पहचान, विश्लेषण और अनाधिकार प्रवेश या फैलाव को रोकने के लिए, राजपत्र में अधिसूचना द्वारा, किसी कंप्यूटर संसाधन

में जनित, पारेषित, प्राप्त या भंडारित ट्रैफिक आंकड़ा या सूचना, मानीटर और एकत्र करने के लिए सरकार के किसी अभिकरण को प्राधिकृत कर सकेगी।

(2) मध्यवर्ती या कंप्यूटर संसाधन का भारसाधक कोई व्यक्ति, जब ऐसे अभिकरण द्वारा मांग की जाती है, जिसे उपधारा (1) के अधीन प्राधिकृत किया गया है, तकनीकी सहायता उपलब्ध कराएगा और आन-लाइन पहुंच को समर्थ बनाने के लिए ऐसे अभिकरण को सभी सुविधाएं देगा या ऐसे ट्रैफिक आंकड़े या सूचना जनित, पारेषित, प्राप्त या भंडारित करने वाले कंप्यूटर संसाधन को आन-लाइन पहुंच सुरक्षित कराएगा और उपलब्ध कराएगा।

(3) ट्रैफिक आंकड़ा या सूचना को मानीटर और एकत्र करने के लिए प्रक्रिया और रक्षोपाय वे होंगे, जो विहित किए जाएं।

(4) ऐसा कोई मध्यवर्ती जो साशय या जानबूझकर उपधारा (2) के उपबंधों का उल्लंघन करता है कारावास, जिसकी अवधि तीन वर्ष तक की हो सकेगी दंडित किया जाएगा और जुर्माने का भी दायी होगा।

स्पष्टीकरण.— इस धारा के प्रयोजनों के लिए—

- (i) "कंप्यूटर संदूषण" का वही अर्थ होगा जो धारा 43 में है;
- (ii) "ट्रैफिक आंकड़ा" से ऐसे किसी व्यक्ति, कंप्यूटर प्रणाली या कंप्यूटर नेटवर्क या अवस्थिति की पहचान करने वाला या पहचान करने के लिए तात्पर्यित कोई डाटा अभिप्रेत है जिसको या जिससे संसूचना पारेषित की गई या पारेषित की जाए और इसके अंतर्गत संसूचना उद्गम, गंतव्य मार्ग, समय, तारीख, आकार, की गई सेवा की अवधि या प्रकार और कोई अन्य सूचना भी है।

आईटी अधिनियम की धारा 70: संरक्षित प्रणाली.—(1) समुचित सरकार, राजपत्र में अधिसूचना द्वारा, किसी ऐसे कंप्यूटर संसाधन को, जो प्रत्यक्षतः या अप्रत्यक्षतः नाजुक सूचना अवसंरचना की सुविधा को प्रभावित करता है, संरक्षित प्रणाली घोषित कर सकेगी।

स्पष्टीकरण.—इस धारा के प्रयोजनों के लिए, "नाजुक सूचना अवसंरचना" से ऐसा कंप्यूटर संसाधन अभिप्रेत है, जिसके अक्षमीकरण या नाश से राष्ट्रीय सुरक्षा, अर्थव्यवस्था, लोक स्वास्थ्य या सुरक्षा कमजोर होगी।

(2) समुचित सरकार, लिखित आदेश द्वारा, ऐसे व्यक्ति को प्राधिकृत कर सकेगी जो उपधारा (1) के अधीन अधिसूचित संरक्षित प्रणाली तक पहुंचने के लिए प्राधिकृत है।

(3) कोई व्यक्ति, जो इस धारा के उपबंधों के उल्लंघन में किसी संरक्षित प्रणाली तक पहुंच प्राप्त कर लेता है या पहुंच प्राप्त करने का प्रयत्न करता है, दोनों में से किसी भांति के कारावास से, जिसकी अवधि दस वर्ष तक की हो सकेगी, दंडित किया जाएगा और जुर्माने का भी दायी होगा।

(4) केंद्रीय सरकार, ऐसी संरक्षित प्रणाली के लिए सूचना सुरक्षा पद्धतियां और प्रक्रियाएं विहित करेगी।

आईटी अधिनियम की धारा 70ख: दुर्घटना मोचन के लिए भारतीय कंप्यूटर आपात मोचन दल का राष्ट्रीय आपात अभिकरण के रूप में सेवा करना.— (1) केंद्रीय सरकार, राजपत्र में अधिसूचना द्वारा, सरकार के किसी अभिकरण को नियुक्त करेगा जिसे भारतीय कंप्यूटर आपात मोचन दल कहा जाएगा।

(2) केंद्रीय सरकार, उपधारा (1) में निर्दिष्ट अभिकरण में एक महानिदेशक और ऐसे अन्य अधिकारी तथा कर्मचारी उपलब्ध कराएगी, जो विहित किए जाएं।

(3) महानिदेशक और अन्य अधिकारियों तथा कर्मचारियों का वेतन और भत्ते तथा उनकी सेवा के निबंधन और शर्तें वे होंगी, जो विहित की जाएं।

(4) भारतीय कंप्यूटर आपात मोचन दल साइबर सुरक्षा के क्षेत्र में निम्नलिखित कृत्यों का पालन करने वाले राष्ट्रीय अभिकरण के रूप में कार्य करेगा, —

(क) साइबर घटना संबंधी सूचना का संग्रहण, विश्लेषण और प्रसार;

(ख) साइबर सुरक्षा घटनाओं का पूर्वानुमान और चेतावनियां;

(ग) साइबर सुरक्षा घटनाओं से निपटाने के लिए आपात अध्यापय;

(घ) साइबर घटना मोचन क्रियाकलापों का समन्वय;

(ङ) साइबर घटनाओं की सूचना सुरक्षा पद्धतियों, प्रक्रियाओं, निवारण, मोचन और रिपोर्ट करने के संबंध में मार्गदर्शक सिद्धांत, सलाह, अति संवेदनशील टिप्पण और श्वेतपत्र जारी करना;

(च) साइबर सुरक्षा से संबंधित ऐसे अन्य कृत्य, जो विहित किए जाएं।

(5) उपधारा (1) में निर्दिष्ट अभिकरण के कृत्यों और कर्तव्यों का पालन करने की रीति वह होगी, जो विहित की जाए।

(6) उपधारा (4) के उपबंधों को कार्यान्वित करने के लिए, उपधारा (1) में निर्दिष्ट अभिकरण सेवा प्रदाताओं, मध्यवर्तियों, डाटा केंद्रों, निगमित निकायों और किसी अन्य व्यक्ति से सूचना मांग सकेगा और उसे निदेश दे सकेगा।

(7) ऐसा कोई सेवा प्रदाता, मध्यवर्ती डाटा केंद्र, निगमित निकाय और अन्य व्यक्ति, जो उपधारा (6) के अधीन मांगी गई सूचना देने में या निदेश का अनुपालन करने में असफल रहता है, कारावास से, जिसकी अवधि एक वर्ष तक की हो सकेगी या जुर्माने से, जो एक लाख रुपए तक का हो सकेगा या दोनों से, दंडनीय होगा।

(8) कोई न्यायालय, इस धारा के अधीन किसी अपराध का संज्ञान, उपधारा (1) में निर्दिष्ट अभिकरण द्वारा इस निमित्त प्राधिकृत किसी अधिकारी द्वारा दिए गए किसी परिवाद पर के सिवाय नहीं करेगा।

आईटी अधिनियम की धारा 71: दुर्यपदेशन के लिए शास्ति.—जो कोई, नियंत्रक या प्रमाणकर्ता प्राधिकारी के समक्ष, यथास्थिति, कोई अनुज्ञप्ति या प्रमाणपत्र प्राप्त करने के लिए कोई दुर्यपदेशन करता है या किसी तात्त्विक तथ्य को छिपाता है तो वह ऐसे कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या ऐसे जुर्माने से, जो एक लाख रुपए तक का हो सकेगा, अथवा दोनों से, दंडित किया जाएगा।

आईटी अधिनियम की धारा 72: गोपनीयता और निजता भंग के लिए शास्ति.— इस अधिनियम या तत्समय प्रवृत्त किसी अन्य विधि में जैसा अन्यथा उपबंधित है उसके सिवाय, यदि किसी व्यक्ति

ने, इस अधिनियम, इसके अधीन बनाए गए नियमों या विनियमों के अधीन प्रदत्त किन्हीं शक्तियों के अनुसरण में किसी इलेक्ट्रानिक अभिलेख, पुस्तक, पत्राचार, सूचना, दस्तावेज या अन्य सामग्री से संबद्ध व्यक्ति की सहमति के बिना पहुंच प्राप्त कर ली है, और वह किसी व्यक्ति को उस इलेक्ट्रानिक अभिलेख, पुस्तक, पत्राचार, सूचना, दस्तावेज या अन्य सामग्री को प्रकट करता है तो वह ऐसे कारावास से, जिसकी अवधि दो वर्ष तक हो सकेगी, या ऐसे जुर्माने से, जो एक लाख रुपए तक का हो सकेगा, अथवा दोनों से, दंडित किया जाएगा।

आईटी अधिनियम की धारा 73: इलेक्ट्रानिक चिह्नक प्रमाणपत्र की कतिपय विशिष्टियों को मिथ्या प्रकाशित करने के लिए शारिस्त.— (1) कोई व्यक्ति, इलेक्ट्रानिक चिह्नक प्रमाणपत्र को तब तक प्रकाशित नहीं करेगा या किसी अन्य व्यक्ति को अन्यथा उपलब्ध नहीं कराएगा, यदि उसे यह जानकारी है कि—

(क) प्रमाणपत्र में सूचीबद्ध प्रमाणकर्ता प्राधिकारी ने उसे जारी नहीं किया है; या

(ख) प्रमाणपत्र में सूचीबद्ध हस्ताक्षरकर्ता ने उसे स्वीकार नहीं किया है; या

(ग) वह प्रमाणपत्र प्रतिसंहत या निलम्बित कर दिया गया है,

जब तक कि ऐसा प्रकाशन, ऐसे निलम्बन या प्रतिसंहरण से पूर्व सृजित इलेक्ट्रानिक चिह्नक के सत्यापन के प्रयोजनार्थ न हो।

(2) ऐसा कोई व्यक्ति, जो उपधारा (1) के उपबंधों का उल्लंघन करता है, ऐसे कारावास से जिसकी अवधि दो वर्ष तक हो सकेगी, या ऐसे जुर्माने से, जो एक लाख रुपए तक का हो सकेगा, अथवा दोनों से, दंडित किया जाएगा।

आईटी अधिनियम की धारा 74: कपटपूर्ण प्रयोजन के लिए प्रकाशन.— जो कोई, किसी कपटपूर्ण या विधिविरुद्ध प्रयोजन के लिए कोई इलेक्ट्रानिक चिह्नक प्रमाणपत्र जानबूझकर सृजित करता है, प्रकाशित करता है या अन्यथा उपलब्ध कराता है, वह कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, जो एक लाख रुपए तक का हो सकेगा, या दोनों से, दंडित किया जाएगा।

आईटी अधिनियम की धारा 77ख: तीन वर्ष के कारावास वाले अपराधों का जमानतीय होना.—

दंड प्रक्रिया संहिता, 1973 (1974 का 2) में किसी बात के होते हुए भी, तीन वर्ष और उससे अधिक के कारावास से दंडनीय अपराध संज्ञेय होंगे और तीन वर्ष तक के कारावास से दंडनीय अपराध जमानतीय होंगे।

आईटी अधिनियम की धारा 78: अपराधों का अन्वेषण करने की शक्ति.— दंड प्रक्रिया संहिता, 1973 (1974 का 2) में अंतर्विष्ट किसी बात के होते भी, कोई ऐसा पुलिस अधिकारी, जो निरीक्षक की पंक्ति से नीचे का न हो, इस अधिनियम के अधीन किसी अपराध का अन्वेषण करेगा।

॥ भारतीय न्याय संहिता, 2023(“बीएनएस”):

बीएनएस की धारा 111: संगठित अपराध - (1) किसी संगठित अपराध सिंडिकेट के सदस्य के रूप में या ऐसे सिंडिकेट की ओर से अकेले या संयुक्त रूप से सामान्य मति से कार्य करते हुए किसी व्यक्ति द्वारा या व्यक्तियों के किसी समूह द्वारा कोई सतत् विधिविरुद्ध क्रियाकलाप किया जाता है, जिसमें व्यपहरण, डकैती, यान चोरी, उद्घापन, भूमि हथियाना, संविदा पर हत्या करना, आर्थिक अपराध, साइबर अपराध, व्यक्तियों, औषधियों, हथियारों या अवैध माल या सेवाओं का दुर्व्यापार, वेश्यावृत्ति या फिरौती के लिए मानव दुर्व्यापार शामिल है, प्रत्यक्ष या अप्रत्यक्ष रूप से तात्त्विक फायदा, जिसके अंतर्गत वित्तीय फायदा भी है, प्राप्त करने के लिए हिंसा का प्रयोग, हिंसा की धमकी, अभित्रास, प्रपीड़न या अन्य विधिविरुद्ध साधनों द्वारा कारित करता है, वह संगठित अपराध गठित करेगा।

स्पष्टीकरण- इस उपधारा के प्रयोजनों के लिए, -

(i) "संगठित अपराध सिंडिकेट" से दो या अधिक व्यक्तियों का कोई समूह अभिप्रेत है जो एक सिंडिकेट या टोली के रूप में या तो अकेले या सामूहिक रूप से कार्य करते हुए किसी सतत् विधिविरुद्ध क्रियाकलाप में लिप्त है।

(ii) "सतत् विधिविरुद्ध क्रियाकलाप" से विधि द्वारा प्रतिषिद्ध ऐसा क्रियाकलाप अभिप्रेत है जो तीन या अधिक वर्ष के कारावास से दण्डनीय संज्ञेय अपराध है, जो किसी व्यक्ति द्वारा या तो अकेले या संयुक्त रूप से, किसी संगठित अपराध सिंडिकेट के सदस्य के रूप में या ऐसे सिंडिकेट की ओर से

जिसके संबंध में एक से अधिक आरोप पत्र दस वर्ष की पूर्ववर्ती अवधि के भीतर सक्षम न्यायालय के समक्ष दाखिल किए गए हैं, द्वारा किया गया है और उस न्यायालय ने ऐसे अपराध का संज्ञान कर लिया है और इसमें आर्थिक अपराध भी शामिल हैं;

(iii) "आर्थिक अपराध" में आपराधिक न्यासभंग, कूटरचना, करेंसी नोट, बैंक नोट और सरकारी स्टांपों का कूटकरण, हवाला संव्यवहार, बड़े पैमाने पर विपणन कपट या किसी प्ररूप में धनीय फायदा प्राप्त करने के लिए विभिन्न व्यक्तियों के साथ कपट करने के लिए कोई स्कीम चलाना या किसी बैंक या वित्तीय संस्था या किसी अन्य संस्था या संगठन को कपट करने की दृष्टि से किसी रीति में, कोई कृत्य करना शामिल है।

(2) जो कोई, संगठित अपराध कारित करेगा, -

(क) यदि ऐसे अपराध के परिणामस्वरूप किसी व्यक्ति की मृत्यु हो जाती है, तो वह मृत्यु या आजीवन कारावास से दंडनीय होगा और ऐसे जुर्माने का भी दायी होगा, जो दस लाख रुपए से कम का नहीं होगा;

(ख) किसी अन्य मामले में, वह ऐसी अवधि के कारावास से दंडनीय होगा, जो पांच वर्ष से कम का नहीं होगा, किंतु आजीवन कारावास तक हो सकेगा और ऐसे जुर्माने का भी दायी होगा, जो पांच लाख रुपए से कम का नहीं होगा।

(3) जो कोई, संगठित अपराध का दुष्प्रेरण, प्रयत्न, षडयंत्र करता है या यह जानते हुए कारित किया जाना सुकर बनाता है या संगठित अपराध के किसी प्रारंभिक कार्य में अन्यथा नियोजित होता है. वह ऐसी अवधि के कारावास से दंडनीय होगा, जो पांच वर्ष से कम का नहीं होगा, किंतु जो आजीवन कारावास तक का हो सकेगा और ऐसे जुर्माने का भी दायी होगा, जो पांच लाख रुपए से कम का नहीं होगा।

(4) कोई व्यक्ति, जो संगठित अपराध सिंडिकेट का सदस्य है, वह ऐसी अवधि के कारावास से दंडनीय होगा, जो पांच वर्ष से कम का नहीं होगा, किंतु आजीवन कारावास तक हो सकेगा और ऐसे जुर्माने के लिए भी दायी होगा जो पांच लाख रुपए से कम का नहीं होगा।

(5) जो कोई, किसी व्यक्ति को, जिसने संगठित अपराध कारित किया है, साशयपूर्वक संश्रय देता है या छिपाता है, वह ऐसी अवधि के कारावास से दंडनीय होगा, जो तीन वर्ष से कम का नहीं होगा, किंतु आजीवन कारावास तक हो सकेगा, और ऐसे जुर्माने का भी दायी होगा, जो पांच लाख रुपए से कम का नहीं होगा:

परंतु यह उपधारा उस दशा में लागू नहीं होगी, जिसमें संश्रय या छिपाना अपराधी के पति या पत्नी द्वारा किया जाता है।

(6) जो कोई, संगठित अपराध कारित किए जाने से या किसी संगठित अपराध के आगमों से, व्यत्पुन्न या अभिप्राप्त या संगठित अपराध के माध्यम से अर्जित की गई किसी संपत्ति पर कब्जा रखता है, वह ऐसी अवधि के कारावास से दण्डनीय होगा, जो तीन वर्ष से कम का नहीं होगा, किन्तु आजीवन कारावास तक हो सकेगा और ऐसे जुर्माने का भी दायी होगा, जो दो लाख रुपए से कम का नहीं होगा।

(7) यदि संगठित अपराध सिंडिकेट के सदस्य की ओर से कोई व्यक्ति या किसी भी समय ऐसी किसी चल या अचल सम्पत्ति को कब्जे में रखता है, जिसका वह समाधानप्रद लेखा नहीं दे सकता है, वह ऐसी अवधि के कारावास से दंडनीय होगा, जो तीन वर्ष से कम का नहीं होगा, किंतु जो दस वर्ष तक हो सकेगा और ऐसे जुर्माने का भी दायी होगा, जो एक लाख रुपए से कम का नहीं होगा।

बीएनएस की धारा 112: लघु संगठित अपराध (1) जो कोई, समूह या टोली का सदस्य होते हुए, या तो अकेले या संयुक्त रूप से चोरी, झपटमारी, छल, टिकटों का अप्राधिकृत रूप से विक्रय, अप्राधिकृत शर्त लगाने या जुआ खेलने, लोक परीक्षा प्रश्नपत्रों का विक्रय या कोई अन्य समरूप अपराधिक कृत्य कारित करता है, तो वह छोटा संगठित अपराध कारित करता है।

स्पष्टीकरण - इस उपधारा के प्रयोजनों के लिए, "चोरी" में चालाकी से चोरी, वाहन, निवास-घर या कारबार परिसर से चोरी, कार्गो से चोरी, पाकेट मारना, कार्ड स्किमिंग, शॉपलिफ्टिंग के माध्यम से चोरी और स्वचालित टेलर मशीन की चोरी शामिल है।

(2) जो कोई, छोटा संगठित अपराध कारित करता है वह ऐसी अवधि के कारावास से दंडनीय होगा, जो एक वर्ष से कम का नहीं होगा, किंतु सात वर्ष तक हो सकेगा और जुर्माने का भी दायी होगा।

बीएनएस की धारा 318 : छल - (1) जो कोई, किसी व्यक्ति से प्रवंचना कर उस व्यक्ति को, जिसे इस प्रकार प्रवंचित किया गया है, कपटपूर्वक या बेईमानी से उत्प्रेरित करता है कि वह कोई संपत्ति किसी व्यक्ति को परिदत्त कर दे, या यह सम्मति दे दे कि कोई व्यक्ति किसी संपत्ति को रख रखे या साशय उस व्यक्ति को, जिसे इस प्रकार प्रवंचित किया गया है, उत्प्रेरित करता है कि वह ऐसा कोई कार्य करे, या करने का लोप करे, जिसे वह यदि उसे प्रत्येक प्रकार प्रवंचित न किया गया होता तो, न करता, या करने का लोप न करता, और जिस कार्य या लोप से उस व्यक्ति को शारीरिक, मानसिक, ख्याति संबंधी या साम्पत्तिक नुकसान या अपहानि कारित होती है, या कारित होनी सम्भाव्य है, वह छल करता है, यह कहा जाता है।

स्पष्टीकरण - तथ्यों का बेईमानी से छिपाना इस धारा के अर्थ के अंतर्गत प्रवंचना है।

(2) जो कोई छल करेगा, उसे किसी एक अवधि के लिए कारावास से, जो तीन वर्ष तक का हो सकेगा, या जुर्माने से, या दोनों से, दण्डित किया जाएगा।

(3) जो कोई यह जानते हुए छल करेगा कि उसके द्वारा वह किसी ऐसे व्यक्ति को सदोष हानि पहुंचा सकता है, जिसके हित की रक्षा करने के लिए वह विधि द्वारा या विधिक संविदा द्वारा आबद्ध था, वह दोनों में से किसी भांति के कारावास से, जिसकी अवधि पांच वर्ष तक की हो सकेगी, या जुर्माने से, या दोनों से, दण्डित किया जाएगा।

(4) जो कोई छल करेगा और इस प्रकार बेईमानी से छले गए व्यक्ति को किसी व्यक्ति को कोई संपत्ति देने के लिए, या किसी मूल्यवान प्रतिभूति को या उसके किसी भाग को, या किसी ऐसी वस्तु को, जो हस्ताक्षरित या मुहरबंद है, और जो मूल्यवान प्रतिभूति में परिवर्तित की जा सकती है, बनाने, बदलने या नष्ट करने के लिए उत्प्रेरित करेगा, वह दोनों में से किसी भांति के कारावास से, जिसकी अवधि सात वर्ष तक की हो सकेगी, दंडित किया जाएगा और जुर्माने से भी दंडनीय होगा।

बीएनएस की धारा 319: प्रतिरूपण द्वारा छल करना - (1) कोई व्यक्ति प्रतिरूपण द्वारा छल करता है, यह तब कहा जाता है, जब वह यह अपदेश करके कि वह कोई अन्य व्यक्ति है, या एक व्यक्ति को किसी अन्य व्यक्ति के रूप में जानते हुए प्रतिस्थापित करके, या यह निरूपित करके कि वह या कोई अन्य व्यक्ति, कोई ऐसा व्यक्ति है, जो वस्तुतः उससे या अन्य व्यक्ति से भिन्न है, छल करता है।

स्पष्टीकरण - यह अपराध हो जाता है, चाहे वह व्यक्ति, जिसका प्रतिरूपण किया गया है, वास्तविक व्यक्ति हो या काल्पनिक।

बीएनएस की धारा 336-जालसाजी -(1) जो कोई, किसी मिथ्या दस्तावेज या मिथ्या इलेक्ट्रानिक अभिलेख या दस्तावेज या इलेक्ट्रानिक अभिलेख के किसी भाग को इस आशय से रचता है कि लोक को या किसी व्यक्ति को नुकसान या क्षति कारित की जाए, या किसी दावे या हक का समर्थन किया जाए, या यह कारित किया जाए कि कोई व्यक्ति संपत्ति अलग करे या कोई अभिव्यक्त या विवक्षित संविदा करे या इस आशय से रचता है कि कपट करे, या कपट किया जा सके, वह कूटरचना करता है।

(2) जो कोई, कूटरचना करता है, वह दोनों में से किसी भांति के कारावास से, जिसकी अवधि दो वर्ष तक की हो सकेगी, या जुर्माने से, या दोनों से, दंडित किया जाएगा।

(3) जो कोई, कूटरचना इस इस आशय से करता है कि वह दस्तावेज या इलेक्ट्रानिक अभिलेख जिसकी कूटरचना की जाती है, छल के प्रयोजन से उपयोग में लाई जाएगी, वह दोनों में से किसी भांति के कारावास से, जिसकी अवधि सात वर्ष तक की हो सकेगी, दंडित किया जाएगा, और जुर्माने का भी दायी होगा।

4. जो कोई, कूटरचना इस इस आशय से करता है कि वह दस्तावेज या इलेक्ट्रानिक अभिलेख जिसकी कूटरचना की जाती है, किसी पक्षकार की ख्याति की अपहानि करेगी, या यह सम्भाव्य जाने हुए करता है कि इस प्रयोजन से उसका उपयोग किया जाए, वह दोनों में से किसी भांति के कारावास से, जिसकी अवधि तीन वर्ष की हो सकेगी, दंडित किया जाएगा या जुर्माने का भी दायी होगा।

NAVIC**590. DR. C. M. RAMESH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is true that 20,000 trains have been targeted tracking in real-time with Navigation with Indian Constellation (NavIC) and if so, the details thereof;
- (b) whether it is also true that so far 9,000 trains are equipped with NavIC and are able to be tracked with NavIC;
- (c) if so, the details thereof;
- (d) whether it is true that seven satellites have been put in orbit, but some of them are not functioning;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the time by which Indian Regional Navigation Satellite System NVS-03, NVS- 04 and NVS05 are going to be set in the orbit?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes Sir. Around 12000 trains are targeted for tracking in real-time using NavIC and other GNSS constellations.
- (b) and (c) Yes Sir. It is also true that around 8700 trains are already equipped with NavIC along with other GNSS constellations.

(d) and (e) As of now 11 satellites have been put in orbit. Some of them are not functioning. At present 4 satellites are providing Position, Navigation & Timing (PNT) services, 4 satellites are being used for one way message broadcast, 1 satellites got decommissioned after its end-of-life service. 2 satellites could not reach the intended orbit.

(f) NVS-03 is planned to be launched by end of 2025. Subsequently, with a gap of six months, NVS-04 & NVS-05 are planned to be launched.

SANCTIONED POSTS OF EMPLOYEES AT THE MODERN COACH FACTORY, RAEBARELI

591. SHRI RAHUL GANDHI:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government proposes to increase sanctioned posts at the Modern Coach Factory, Raebareli (MCF) in light of the growing production;

(b) if so, the details thereof;

(c) whether the Government proposes to provide Productivity Linked Bonus to railway employees at the MCF;

(d) if so, the details thereof;

(e) whether the Government has received complaints regarding illegal commissions taken from contractual workers by the manpower recruitment agencies; and

(f) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) The details of Sanctioned posts and actual strength in Modern Coach Factory, Raebareli (MCF) is as below:

Year	Sanctioned strength	On roll strength
2012-13	2,690	588
2024-25	2,697	2,154

MCF is a modern coach factory. It is technologically advanced. The staff strength is considered adequate for required production.

Productivity Linked Bonus

Productivity Linked Bonus is being paid to railway employees of Modern Coach Factory regularly at the same rate paid to railway employees posted at other places in Indian Railways. Approx . Rs 3.75 cr has been paid as Productivity Linked Bonus for the year 2023-24 to MCF employees.

Payment to outsourced staff

The payments to the outsourced staff are being made directly to their bank accounts. To effectively address and prevent any malpractice, Modern Coach Factory has instituted a comprehensive set of measures. These include mandatory registration of worker details on the Shramik Kalyan Portal, strict adherence to statutory compliances, protection against arbitrary termination of

contractual workers, imposition of penalties for any violations detected, organization of workers awareness camps and the establishment of dedicated grievance redressal mechanisms to ensure timely resolution of concerns.

GLOBAL RISKS REPORT 2025

592. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware of the findings of the Global Risks Report 2025 that identifies misinformation and disinformation as the top short-term global threat;
- (b) if so, the details thereof; and
- (c) whether the Government plans to establish international coalitions to address cross-border disinformation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Global Risks Report 2025 was published by World Economic Forum. Government of India was not involved in development of the report.

In order to protect users in India from potential risks and harms posed by misinformation and disinformation Central Government has notified the

Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 under the Information Technology Act, 2000.

These Rules cast specific obligations on intermediaries, including social media intermediaries, to make reasonable efforts themselves and to cause their users not to host, display, upload, publish, transmit or store any information that constitutes misinformation, is patently false, untrue or misleading in nature, or that knowingly or intentionally violates any law.

Additionally, section 353 of the Bhartiya Nyaya Sanhita, 2023 deals with spread of misinformation and disinformation and provides penalty for the act of making false or misleading statements, rumours, or reports that can cause public mischief or fear.

The Government actively engages with international forums, including platforms such as the Global Partnership on Artificial Intelligence (GPAI), G20 Digital Economy Working Group, and Bilateral Cyber Dialogues, to strengthen cooperation in combating cross-border misinformation and disinformation.

खनन में निर्धारित मानक से अधिक विस्फोट

593. श्री दामोदर अग्रवाल:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि राजस्थान के भीलवाड़ा जिले में जिंदल सॉ लिमिटेड द्वारा किए जा रहे खनन कार्य में निर्धारित मानदंडों से अधिक भारी विस्फोट से आम लोगों को जान-माल का गंभीर नुकसान हो रहा है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) क्या सरकार का इस मामले की जांच के लिए राज्य सरकार से रिपोर्ट मांगने का विचार है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और समय-सीमा क्या है; और
- (ङ) यदि नहीं, तो स्थानीय निवासियों के जान-माल की सुरक्षा के लिए सरकार द्वारा क्या कदम उठाए जाने की संभावना है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) से (ङ) केंद्र सरकार ने खान श्रमिकों की व्यावसायिक सुरक्षा और स्वास्थ्य सुनिश्चित करने के लिए खान अधिनियम, 1952 लागू किया है। उक्त अधिनियम श्रम एवं रोजगार मंत्रालय (एमओएलई) द्वारा प्रशासित है। श्रम एवं रोजगार मंत्रालय के अधीन खान सुरक्षा महानिदेशालय (डीजीएमएस) को खान श्रमिकों की सुरक्षा बढ़ाने हेतु खान अधिनियम, 1952 और उसके तहत बनाए गए नियमों एवं विनियमों के अनुपालन को सुनिश्चित करने के लिए खानों के निरीक्षण का कार्य सौंपा गया है।

धात्विक खान विनियम, 1961 (खान अधिनियम, 1952 के तहत निर्मित) में खानों में विस्फोटकों के सुरक्षित भंडारण, संचालन, परिवहन, उपयोग और विस्फोटन के लिए पर्याप्त प्रावधान शामिल किए गए हैं। डीजीएमएस "खानों में विस्फोटकों के सुरक्षित संचालन और विस्फोटन पद्धतियों" पर आउटरीच जागरूकता कार्यक्रम और कार्यशाला भी आयोजित करता है।

श्रम एवं रोजगार मंत्रालय से प्राप्त सूचना के अनुसार, जिंदल सॉ लिमिटेड की लाम्पिया लौह अयस्क, तांबा और संबंधित खनिज की खानों में विस्फोट से संबंधित एक शिकायत प्राप्त हुई थी और डीजीएमएस द्वारा इसकी जाँच की गई। जाँच के बाद पाया गया कि उक्त खानों में विस्फोट के कारण किसी की जान नहीं गई थी।

REQUEST FOR RAILWAY PROJECTS IN JALAGAON

594. SHRIMATI SMITA UDAY WAGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has received representations from Hon'ble Members of Parliament regarding various railway demands from Jalgaon district in Maharashtra through letters and in Parliament, if so, the details thereof;
- (b) whether the Government proposes to introduce new train services between Bhusaval–Pune and Bhusaval–Mumbai to enhance connectivity for passengers in the region, if so, the details thereof;
- (c) whether there is any proposal to provide new stoppages or restore stoppages for long-distance trains at Amalner, Dharangaon, Pachora, Chalisgaon and Jalgaon stations and if so, the details thereof, train-wise;
- (d) whether the Government has considered any proposal for extension of existing trains to or from Bhusaval to meet public demand, if so, the status thereof; and
- (e) the details of the action taken or proposed to be taken on the above demands along with expected timelines for implementation in Jalgaon Lok Sabha Constituency?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Representations including from the Hon'ble Member of Parliament Smt.Smita Uday Wagh, *inter-alia* for provision of stoppage & extension of trains have been received. These have been examined and based on the request(s), stoppage of 01211/01212 Badnera-Nasik Road Special has been provided at Kajgaon w.e.f 11.06.2025. It has also been decided to provide stoppage of 22663/22664 Tambaram-Jodhpur Express at Amalner. Presently, Amalner,

Dharangaon, Pachora, Chalisgaon and Jalgaon stations are respectively being served by 54, 20, 27, 52 and 159 trains.

Indian Railways have decided to introduce Pune-Rewa Express with scheduled stoppage at Bhusaval. This train would be in addition to the 29 pairs of trains already serving the Bhusaval-Pune sector. Similarly, Bhusaval-Mumbai sector is well served by 74 pairs of train services. Besides, stoppage/extension of train services is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, etc.

SYSTEMIC FAILURES IN RESEARCH AND DEVELOPMENT

595. SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of number of patents filed by publicly funded research institutions in India during the last five years, institution-wise;
- (b) the details of number of patents granted in India during the last five years, institution-wise;
- (c) the details of number of patent examiners and other administrative officers in patent offices across the country during the last ten years, and the number currently required, year-wise; and
- (d) the manner by which the Government will undertake institutional reforms to address the systemic failures in research and development in the country

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Council of Scientific and Industrial Research (CSIR), an autonomous organization with Department of Scientific and Industrial Research has filed 1234 patents in India in the past five years (2020-21 to 2024-25). The Department of Biotechnology (DBT), Ministry of Science & Technology supports a network of autonomous research institutions across the country. The number of Indian patents filed by these DBT supported research institutions during the last five years is 262. The Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce & Industry, maintains a list of Patents filed by Publicly funded research institutions in India and the details for the number of Patents filed In India, Institution wise, in the last five years is given in the enclosed **Statement-I.**

(b) 1283 Indian patents have been granted to CSIR in the past five years (2020-21 to 2024-25). 119 Patents have been granted to DBT supported autonomous research institutions. The details of the number of Patents filed and granted to DBT supported autonomous research institutions across the country, Institution wise, in the last five years is given in the enclosed **Statement-II.** The list of patents granted Institution-wise, as per the data

maintained by Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce & Industry is given in the enclosed **Statement-III**.

(c) The details for the number of patent examiners and other administrative officers in Patent offices across India in the last ten years, and the number currently required, year-wise is given in the enclosed **Statement-IV**.

(d) Department of Scientific and Industrial Research, Ministry of Science & Technology has been providing registration to Public funded research institutions in India to enable them avail custom duty exemptions on purchase of Scientific equipment, goods & consumables used for scientific research. The programme aims to support research, innovation, creation of infrastructure and technological prowess in such publicly funded research institutions. The list of PFRIs registered with DSIR can be accessed from DSIR website, dsir.gov.in. The performance of the schemes/ programmes in DSIR/CSIR to support S&T and innovation in the country is being monitored regularly (monthly). To meet national S&T aspirations, CSIR has taken a judicious approach to strengthen existing provisions to facilitate better performance of the Council and its constituents. Towards this, the merger of laboratories, namely CSIR-National Institute of Science Communication and Information Resources (CSIR-NISCAIR) and National Institute of Science, Technology and Development Studies (CSIR-NISTADS) into one entity named CSIR-National Institute of Science Communication and Policy Research (CSIR-NIScPR) was effected in 2021. CSIR has also upgraded one of its Unit, namely CSIR-Fourth Paradigm Institute (CSIR-4PI) to a national laboratory status in 2024, in due consideration

of the emerging importance of advanced digital technologies such as data science, machine learning and artificial intelligence to address national needs of societal and strategic importance. The Council also undertakes regular review of the performance of its constituent laboratories. DBT is addressing systemic challenges in research and development by nurturing a stronger and more responsive R&D ecosystem. This is being achieved through increased focus on both basic and translational research across key areas such as healthcare & medical biotechnology, agricultural biotechnology & allied sectors, bioenergy, bioresources & environmental biotechnology etc. DBT has recently launched a flagship Biomanufacturing Programme to build and scale indigenous biomanufacturing capabilities. The Department also promotes public-private partnerships through BIRAC, enabling industry participation in innovation and product development. To support technology transfer and commercialization, DBT through BIRAC is strengthening intellectual property (IP) management by establishing regional Technology Transfer Offices (TTOs). Additionally, sustained investments in human resource development are being made through DBT supported fellowships, as well as doctoral and post-doctoral programmes. These measures are aimed at improving research quality, enhancing innovation outputs and facilitating effective technology translation to ensure that publicly funded research delivers good scientific and technological outcomes.

<u>STATEMENT-I</u>		
Details number of patents filed by publicly funded research institutions in India during last 05 Years institution- wise		
Sl. No.	Research Institute Name	Patent Application Filed
1	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	765
2	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	730
3	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY	535
4	INDIAN INSTITUTE OF TECHNOLOGY DELHI	515
5	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH	499
6	INDIAN INSTITUTE OF TECHNOLOGY KANPUR	427
7	INDIAN INSTITUTE OF SCIENCE	421
8	INDIAN INSTITUTE OF TECHNOLOGY ROORKEE	397
9	INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR	377
10	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD	298
11	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	294
12	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH, AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	275
13	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI	224
14	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY), VARANASI	215
15	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	194
16	INDIAN COUNCIL OF MEDICAL RESEARCH	185
17	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES), DHANBAD	171
18	NATIONAL INSTITUTE OF TECHNOLOGY PATNA	143
19	INDIAN SPACE RESEARCH ORGANISATION	139

20	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA	135
21	NATIONAL INSTITUTE OF TECHNOLOGY, PATNA	134
22	NATIONAL INSTITUTE OF TECHNOLOGY CALICUT	126
23	INDIAN INSTITUTE OF TECHNOLOGY INDORE	109
24	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	106
25	INDIAN INSTITUTE OF TECHNOLOGY ROPAR	102
26	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY	94
27	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH BHOPAL	84
28	INDIAN INSTITUTE OF TECHNOLOGY JODHPUR	79
29	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, PUNE (IISER PUNE)	63
30	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY, SURAT	58
31	INDIAN INSTITUTE OF TECHNOLOGY MADRAS	57
32	INDIAN INSTITUTE OF TECHNOLOGY GANDHINAGAR	56
33	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER) TIRUPATI	54
34	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY JAIPUR	52
35	MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY ALLAHABAD	52
36	INDIAN INSTITUTE OF TECHNOLOGY, MANDI	49
37	NATIONAL INSTITUTE OF TECHNOLOGY ROURKELA	48
38	INDIAN INSTITUTE OF TECHNOLOGY PATNA	47
39	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	46
40	NATIONAL INSTITUTE OF TECHNOLOGY, TIRUCHIRAPPALLI	46
41	CHAIRMAN, DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION	45
42	INDIAN INSTITUTE OF TECHNOLOGY, GUWAHATI	43

43	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI)	41
44	NATIONAL INSTITUTE OF TECHNOLOGY, KURUKSHETRA	39
45	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, BHOPAL	39
46	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER) KOLKATA	39
47	NATIONAL INSTITUTE OF TECHNOLOGY PUDUCHERRY	39
48	NATIONAL INSTITUTE OF TECHNOLOGY, ROURKELA	38
49	NATIONAL INSTITUTE OF TECHNOLOGY TIRUCHIRAPPALLI	37
50	NATIONAL INNOVATION FOUNDATION – INDIA	37
51	NATIONAL INSTITUTE OF TECHNOLOGY JAMSHEDPUR	35
52	JAWAHARLAL NEHRU CENTRE FOR ADVANCED SCIENTIFIC RESEARCH	34
53	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH KOLKATA	33
54	INDIAN INSTITUTE OF TECHNOLOGY JAMMU	30
55	NATIONAL INSTITUTE OF TECHNOLOGY SILCHAR	30
56	INDIAN INSTITUTE OF TECHNOLOGY BHUBANESWAR	29
57	INDIAN INSTITUTE OF TECHNOLOGY TIRUPATI	29
58	NATIONAL INSTITUTE OF TECHNOLOGY-CALICUT	27
59	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH	27
60	SECRETARY, DEPARTMENT OF ATOMIC ENERGY	26
61	NATIONAL INSTITUTE OF IMMUNOLOGY	25
62	INDIAN INSTITUTE OF TECHNOLOGY PALAKKAD	25
63	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY), VARANASI	25
64	INSTITUTE OF CHEMICAL TECHNOLOGY	24
65	NATIONAL INSTITUTE OF TECHNOLOGY-WARANGAL	24
66	NATIONAL INSTITUTE OF TECHNOLOGY DELHI	24
67	NATIONAL INSTITUTE OF TECHNOLOGY DURGAPUR	22

68	INDIAN COUNCIL OF AGRICULTURAL RESEARCH- CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	21
69	INDIAN INSTITUTE OF TECHNOLOGY BHILAI	21
70	ALL INDIA INSTITUTE OF MEDICAL SCIENCES	20
71	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	19
72	ALL INDIA INSTITUTE OF MEDICAL SCIENCES RISHIKESH	19
73	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)- AHMEDABAD	19
74	NATIONAL INSTITUTE OF TECHNOLOGY WARANGAL	19
75	INDIAN INSTITUTE OF TECHNOLOGY, BHILAI	18
76	S. V. NATIONAL INSTITUTE OF TECHNOLOGY	18
77	NATIONAL INNOVATION FOUNDATION - INDIA	18
78	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH MOHALI (IISER MOHALI)	18
79	DEPARTMENT OF BIOTECHNOLOGY	17
80	CENTRE FOR NANO AND SOFT MATTER SCIENCES	17
81	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS (IIT MADRAS)	17
82	DR B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY JALANDHAR	16
83	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	16
84	INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR	16
85	NATIONAL INSTITUTE OF TECHNOLOGY MANIPUR	15
86	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	15
87	INDIAN ASSOCIATION FOR THE CULTIVATION OF SCIENCE	15
88	INDIAN INSTITUTE OF SCIENCE (IISC)	14
89	NATIONAL INSTITUTE OF TECHNOLOGY GOA	14

90	NATIONAL INSTITUTE OF TECHNOLOGY RAIPUR	14
91	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (CDAC)	14
92	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; ROORKEE	13
93	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (C-DAC)	13
94	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA (NITK)	13
95	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH	13
96	NATIONAL INSTITUTE OF TECHNOLOGY, DELHI	13
97	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH HYDERABAD (NIPER-H)	13
98	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	12
99	INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE	12
100	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, THIRUVANANTHAPURAM (IISER-TVM)	12
101	NATIONAL INSTITUTE OF TECHNOLOGY	11
102	NATIONAL INSTITUTE OF TECHNOLOGY, SRINAGAR	11
103	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY (SCTIMST)	11
104	INDIAN INSTITUTE OF TECHNOLOGY, DELHI	10
105	INDIAN INSTITUTE OF SPACE SCIENCE AND TECHNOLOGY	10
106	INDIAN INSTITUTE OF TECHNOLOGY, HYDERABAD	10
107	DR B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	10
108	INDIAN INSTITUTE OF TECHNOLOGY, PALAKKAD	10
109	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), HYDERABAD	10
110	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	10
111	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH THIRUVANANTHAPURAM	9

112	NATIONAL INSTITUTE OF TECHNOLOGY NAGALAND	9
113	NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR	9
114	NATIONAL INSTITUTE OF TECHNOLOGY&NBSP; KURUKSHETRA	9
115	INDIAN INSTITUTE OF TECHNOLOGY, PATNA	9
116	INDIAN COUNCIL OF AGRICULTURAL RESEARCH(ICAR)	9
117	INDIAN INSTITUTE OF TECHNOLOGY - BOMBAY	9
118	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, HYDERABAD	9
119	DR. B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	9
120	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING, KOLKATA	9
121	NATIONAL INSTITUTE OF TECHNOLOGY, UTTARAKHAND	9
122	NATIONAL INSTITUTE OF TECHNOLOGY CALICUT AN INDIAN INSTITUTE	9
123	NATIONAL INSTITUTE OF TECHNOLOGY HAMIRPUR	9
124	INDIAN COUNCIL OF AGRICULTURAL RESEARCH - NATIONAL INSTITUTE OF NATURAL FIBRE ENGINEERING AND TECHNOLOGY	9
125	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY)&NBSP; VARANASI	8
126	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT-KUNDLI (NIFTEM-K)	8
127	NATIONAL INSTITUTE OF TECHNOLOGY, JAMSHEDPUR	8
128	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH 'AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	8
129	SECRETARY, DEPARTMENT OF BIOTECHNOLOGY	8
130	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH GUWAHATI	7
131	JAWAHARLAL INSTITUTE OF POSTGRADUATE MEDICAL EDUCATION AND RESEARCH (JIPMER)	7

132	MAULANA AZAD NATIONAL INSTITUTE OF TECHNOLOGY, BHOPAL	7
133	INDIAN INSTITUTE OF TECHNOLOGY MANDI	7
134	CENTRE OF BIOMEDICAL RESEARCH	7
135	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY	7
136	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY, JAIPUR	7
137	RAMAN RESEARCH INSTITUTE	7
138	NATIONAL INSTITUTE OF PLANT GENOME RESEARCH	7
139	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY	6
140	DEPARTMENT OF SCIENCE AND TECHNOLOGY AND BIOTECHNOLOGY	6
141	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS)	6
142	CENTRE FOR NANO AND SOFT MATTER SCIENCES (CENS)	6
143	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER) MOHALI	6
144	INDIAN COUNCIL OF AGRICULTURAL RESEARCH-CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	6
145	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY	6
146	ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI	6
147	INDIAN COUNCIL OF AGRICULTURAL RESEARCH - CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	6
148	INDIAN COUNCIL OF AGRICULTURAL RESEARCH-NATIONAL MEAT RESEARCH INSTITUTE	6
149	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES) DHANBAD	6
150	THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	6
151	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (INSTITUTE: ATARI, KOLKATA)	6
152	CENTRE OF BIOMEDICAL RESEARCH (CBMR)	6
153	NATIONAL INSTITUTE OF TECHNOLOGY, ROURKELA	5
154	DR. B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY JALANDHAR	5

155	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	5
156	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY&NBSP; JALANDHAR	5
157	INDIAN INSTITUTE OF TECHNOLOGY GOA	5
158	DR. B.R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	5
159	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY (SVNIT)	5
160	NATIONAL INNOVATION FOUNDATION-INDIA	5
161	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY JAIPUR (MNIT JAIPUR)	4
162	ARMY INSTITUTE OF TECHNOLOGY	4
163	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY JALANDHAR	4
164	INDIAN COUNCIL OF FORESTRY RESEARCH & EDUCATION	4
165	INDIAN INSTITUTE OF TECHNOLOGY, JODHPUR	4
166	NATIONAL INSTITUTE OF TECHNOLOGY (NIT) SRINAGAR	4
167	NATIONAL INSTITUTE OF TECHNOLOGY-DELHI	4
168	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY) VARANASI	4
169	INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)	4
170	NATIONAL INSTITUTE OF TECHNOLOGY UTTARAKHAND	4
171	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY (MNIT) JAIPUR	4
172	DR. B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	4
173	ICAR-CENTRAL ARID ZONE RESEARCH INSTITUTE	4
174	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS),	4
175	NATIONAL INSTITUTE OF TECHNOLOGY, SILCHAR	4
176	INDIAN INSTITUTE OF TECHNOLOGY, DHARWAD	4
177	ALL INDIA INSTITUTE OF MEDICAL SCIENCES JODHPUR	4
178	S.N. BOSE NATIONAL CENTRE FOR BASIC SCIENCES	4
179	INDIAN INSTITUTE OF TECHNOLOGY, ROPAR	4

180	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) KOLKATA	3
181	NATIONAL INSTITUTE OF SOLAR ENERGY	3
182	INDIAN COUNCIL OF AGRICULTURAL RESEARCH OF INDIA	3
183	INDIAN COUNCIL OF AGRICULTURAL RESEARCH-NATIONAL RESEARCH CENTRE ON CAMEL	3
184	INDIAN COUNCIL OF MEDICAL RESEARCH, NEW DELHI	3
185	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH MOHALI	3
186	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), RAEBARELI	3
187	NATIONAL INSTITUTE OF TECHNOLOGY AGARTALA	3
188	NATIONAL INSTITUTE OF TECHNOLOGY MIZORAM	3
189	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR) UNIT CIFA	3
190	INDIAN COUNCIL OF AGRICULTURAL RESEARCH - CENTRAL CITRUS RESEARCH INSTITUTE	3
191	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING, HYDERABAD	3
192	INSTITUTE OF CHEMICAL TECHNOLOGY (DEEMED UNIVERSITY)	3
193	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY.	3
194	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER) KOLKATA	3
195	INDIAN INSTITUTE OF TECHNOLOGY (IIT MADRAS)	3
196	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR) - NATIONAL RESEARCH CENTRE ON CAMEL	3
197	INDIAN COUNCIL OF AGRICULTURAL RESEARCH, KRISHI ANUSANDHAN BHAVAN-II, PUSA, NEW DELHI	3
198	NATIONAL INSTITUTE OF TECHNOLOGY MEGHALAYA	3
199	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH	3

	(NIPER) HYDERABAD	
200	INDIAN COUNCIL OF AGRICULTURAL RESEARCH- INDIAN INSTITUTE OF RICE RESEARCH	3
201	ICAR – NATIONAL RESEARCH CENTRE ON MEAT, INDIAN COUNCIL OF AGRICULTURAL RESEARCH	3
202	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR),	3
203	INDIAN INSTITUTE OF PETROLEUM AND ENERGY	3
204	ICAR - INDIAN COUNCIL OF AGRICULTURAL RESEARCH-CENTRAL, INSTITUTE OF AGRICULTURAL ENGINEERING	3
205	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR), UNIT CIFA	3
206	INDIAN COUNCIL OF AGRICULTURAL RESEARCH [ICAR]	3
207	INDIAN INSTITUTE OF TECHNOLOGY	3
208	INDIAN INSTITUTE OF TECHNOLOGY DHARWAD	3
209	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	3
210	THE NETWORK COORDINATOR, ALL INDIA NETWORK PROJECTS ON PESTICIDE RESIDUES,INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)-INDIAN AGRICULTURAL RESEARCH INSTITUTE (IARI)	3
211	1. INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)- INDIAN GRASSLAND AND FODDER RESEARCH INSTITUTE, JHANSI, 2. (ICAR)- CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING, BHOPAL	3
212	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH,	3
213	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH KOLKATA AN AUTONOMOUS INSTITUTION, MINISTRY OF HUMAN RESOURCE DEVELOPMENT, GOVT. OF INDIA	3
214	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, THIRUVANANTHAPURAM	3
215	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH-KOLKATA	3

216	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH-MOHALI	3
217	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (INSTITUTE: ICAR-ATARI, KOLKATA)	3
218	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT (NIFTEM)	3
219	INSTITUTE OF FOREST GENETICS AND TREE BREEDING	3
220	NATIONAL INSTITUTE OF TECHNOLOGY, MEGHALAYA	3
221	NATIONAL INSTITUTE OF TECHNOLOGY, RAIPUR	3
222	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER, RAEBARELI)	3
223	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY (INST), MOHALI	2
224	INDIAN INSTITUTE OF TECHNOLOGY, INDORE	2
225	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT (NIFTEM-K)	2
226	DR B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	2
227	INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR	2
228	CHAIRMAN, DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION (DRDO)	2
229	DIRECTOR, INSTITUTE OF NANO SCIENCE AND TECHNOLOGY	2
230	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), JODHPUR	2
231	ALL INDIA INSTITUTE OF MEDICAL SCIENCES DELHI	2
232	SHROFF S.R. ROTARY INSTITUTE OF CHEMICAL TECHNOLOGY (SRICT), UPL UNIVERSITY OF SUSTAINABLE TECHNOLOGY	2
233	THE DIRECTOR, ICAR-DIRECTORATE OF MEDICINAL AND AROMATIC PLANTS RESEARCH	2
234	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER-R) RAEBARELI	2
235	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY, MOHALI	2

236	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI), AN AUTONOMOUS R&D CENTRE OF DEPARTMENT OF SCIENCE AND TECHNOLOGY, GOVT. OF INDIA	2
237	NATIONAL BRAIN RESEARCH CENTRE	2
238	INDIAN INSTITUTE OF TECHNOLOGY (ISM) DHANBAD	2
239	INDIAN INSTITUTE OF TECHNOLOGY (BHU)	2
240	INDIAN INSTITUTE OF SPICES RESEARCH	2
241	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IITM)	2
242	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY.	2
243	DIRECTOR, NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, GUWAHATI (NIPER-G)	2
244	DR. B.R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	2
245	DEPARTMENT OF BIOTECHNOLOGY, SCHOOL OF BASIC & APPLIED SCIENCE, DAYANANDASAGAR UNIVERSITY	2
246	KSCSTE- KERALA FOREST RESEARCH INSTITUTE (KFRI)	2
247	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY (INST)	2
248	INDIAN SPACE RESEARCH ORGANISATION (ISRO)	2
249	NATIONAL INSTITUTE OF TECHNOLOGY PATNA, INDIA	2
250	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY (AN INSTITUTE OF NATIONAL IMPORTANCE UNDER GOVT. OF INDIA)	2
251	NATIONAL INSTITUTE OF TECHNOLOGY, PUDUCHERRY	2
252	CSIR – INDIAN INSTITUTE OF CHEMICAL TECHNOLOGY	2
253	DST-NATIONAL INNOVATION FOUNDATION- INDIA (NIF)	2
254	FOREST RESEARCH INSTITUTE, DEHRADUN	2
255	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI,	2
256	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI, GUWAHATI, ASSAM	2
257	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS	2
258	NATIONAL INSTITUTE OF TECHNOLOGY, HAMIRPUR	2
259	NATIONAL INSTITUTE OF TECHNOLOGY, NAGALAND	2
260	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH RAEBARELI	2
261	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, AHMEDABAD	2
262	ZOOLOGICAL SURVEY OF INDIA	2

263	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH - INDIAN INSTITUTE OF CHEMICAL TECHNOLOGY	2
264	1. INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI	2
265	ALL INDIA INSTITUTE OF MEDICAL SCIENCES, JODHPUR	2
266	BOSE INSTITUTE	2
267	DEPARTMENT OF BIOTECHNOLOGY, MINISTRY OF SCIENCE AND TECHNOLOGY	2
268	INDIAN INSTITUTE OF GEOMAGNETISM	2
269	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS	2
270	INDIAN INSTITUTE OF TECHNOLOGY – BOMBAY	2
271	INDIAN INSTITUTE OF TECHNOLOGY – MADRAS (IIT MADRAS)	2
272	NATIONAL INSTITUTE OF TECHNOLOGY (NIT), KURUKSHETRA	2
273	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH GUWAHATI (NIPER-G)	2
274	INSTITUTE OF CHEMICAL TECHNOLOGY,	2
275	INDIAN INSTITUTE OF TECHNOLOGY PALAKKAD (IIT PALAKKAD)	2
276	MAULANA AZAD NATIONAL INSTITUTE OF TECHNOLOGY	2
277	MAULANA AZAD NATIONAL INSTITUTE OF TECHNOLOGY (MANIT)	2
278	INDIAN INSTITUTE OF TECHNOLOGY (IIT) INDORE	2
279	INDIAN INSTITUTE OF TECHNOLOGY BHUBANESWAR	2
280	INDIAN INSTITUTE OF TECHNOLOGY JODHPUR	2
281	CENTRAL COUNCIL FOR RESEARCH IN SIDDHA (MINISTRY OF AYUSH, GOVT. OF INDIA)	2
282	ICAR- INDIAN INSTITUTE OF SUGARCANE RESEARCH	2
283	ICAR-CENTRAL TUBER CROPS RESEARCH INSTITUTE	2
284	DEPARTMENT OF BIOTECHNOLOGY, SCHOOL OF BASIC & APPLIED SCIENCE, DAYANANDA SAGAR UNIVERSITY	2
285	DIRECTOR, FOREST RESEARCH INSTITUTE	2
286	NATIONAL INSTITUTE OF TECHNOLOGY, GOA	2
287	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY (AN INSTITUTE OF NATIONAL IMPORTANCE)	2
288	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER-KOLKATA)	2
289	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, GUWAHATI	2
290	NATIONAL INNOVATION FOUNDATION- INDIA (NIF)	2
291	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI, GUWAHATI, ASSAM, INDIA	2
292	INDIAN INSTITUTE OF TECHNOLOGY, GOA	2
293	INSTITUTE OF CHEMICAL TECHNOLOGY (ICT)	2

294	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY	1
295	NATIONAL CENTRE FOR POLAR AND OCEAN RESEARCH	1
296	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, S. A. S. NAGAR.	1
297	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH- AHMEDABAD	1
298	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH GUWAHATI (NIPERG)	1
299	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY, SURAT TECHNOLOGY, SURAT	1
300	NATIONAL INSTITUTE OF TECHNOLOGY (NIT) SILCHAR	1
301	NATIONAL INSTITUTE OF TECHNOLOGY WARANGAL,	1
302	NATIONAL INSTITUTE OF TECHNOLOGY, WARANGAL	1
303	DEPARTMENT OF BIOTECHNOLOGY, SCHOOL OF BASIC & APPLIED SCIENCE, DAYANANDA SAGAR UNIVERISTY	1
304	ICAR-INDIAN INSTITUTE OF SUGARCANE RESEARCH	1
305	DR. MUTHU SELVAKUMAR N. PDEF RESEARCH SCHOLAR, INDIAN INSTITUTE OF TECHNOLOGY	1
306	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS) BHOPAL	1
307	CENTRAL COUNCIL FOR RESEARCH IN AYURVEDIC SCIENCES (CCRAS), MINISTRY OF AYUSH, GOVT. OF INDIA	1
308	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860	1
309	DBT- DEPARTMENT OF BIOTECHNOLOGY - GOVT. OF INDIA	1
310	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING, MOHALI, PUNJAB	1
311	INDIAN INSTITUTE OF TECHNOLOGY DELHI,	1
312	INDIAN INSTITUTE OF TECHNOLOGY PATNA (IIT PATNA)	1
313	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; ROORKEE.	1
314	INDIAN INSTITUTE OF TECHNOLOGY&NBSP;ROORKEE	1
315	NATIONAL INNOVATION FOUNDATION - INDIA (NIF)	1
316	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH GUWAHATI	1
317	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT KUNDLI (NIFTEM-K).	1
318	INDIAN INSTITUTE OF TECHNOLOGY ROOR-KEE	1
319	INDIAN INSTITUTE OF TROPICAL METEOROLOGY	1
320	INSTITUTE OF CHEMICAL TECHNOLOGY MUMBAI- INDIANOIL ODISHA CAMPUS	1
321	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), S.A.S.NAGAR	1

322	NATIONAL INSTITUTE OF TECHNOLOGY-SRINAGAR	1
323	SECRETARY, DEPARTMENT OF ATOMIC ENERGY SECRETARY, DEPARTMENT OF ATOMIC ENERGY	1
324	TIH-IHUB DRISHTI FOUNDATION INDIAN INSTITUTE OF TECHNOLOGY JODHPUR	1
325	VISVESVARAYA NATIONAL INSTITUTE OF TECHNOLOGY	1
326	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI TECHNOLOGY INNOVATION AND DEVELOPMENT FOUNDATION (TIDF)	1
327	INDIAN INSTITUTE OF TECHNOLOGY INDORE (IIT), INDORE	1
328	INDIAN INSTITUTE OF TECHNOLOGY MANDI (IIT MANDI)	1
329	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY)	1
330	DIRECTOR, CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (C-DAC) CHENNAI	1
331	DIRECTOR, FOREST RESEARCH INSTITUTE (FRI)	1
332	DR. B.R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY-JALANDHAR	1
333	DR. VILAS WARUDKAR, MAULANA AZAD NATIONAL INSTITUTE OF TECHNOLOGY	1
334	(A) ALL INDIA INSTITUTE OF MEDICAL SCIENCES	1
335	ALL INDIA INSTITUTE OF MEDICAL SCIENCES RAIPUR	1
336	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	1
337	DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION (DRDO)	1
338	VISVESVARAYA NATIONAL INSTITUTE OF TECHNOLOGY, NAGPUR	1
339	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI) HYDERABAD	1
340	NATIONAL INSTITUTE OF TECHNOLOGY (NIT), HAMIRPUR	1
341	NATIONAL INSTITUTE OF TECHNOLOGY - SRINAGAR	1
342	SPACE APPLICATIONS CENTRE INDIAN SPACE RESEARCH ORGANISATION (SAC ISRO), AHMEDABAD	1
343	MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY ALLAHABAD UTTAR PRADESH	1
344	NATIONAL INNOVATION FOUNDATION	1
345	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), AHMEDABAD	1
346	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)- HYDERABAD	1
347	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH HYDERABAD (NIPER-HYD)	1
348	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI AN INDIAN INSTITUTE	1
349	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1

350	INDIAN INSTITUTE OF TECHNOLOGY MADRAS-IIT MADRAS	1
351	ICFRE-ARID FOREST RESEARCH INSTITUTE, JODHPUR	1
352	DIRECTOR, NATIONAL INSTITUTE OF TECHNOLOGY WARANGAL	1
353	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH" AN INDIAN REGISTERED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860	1
354	CENTRE OF EXCELLENCE IN ADVANCED MANUFACTURING TECHNOLOGY, INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR	1
355	1) INDIAN INSTITUTE OF TECHNOLOGY BOMBAY, 2) SANRACHANA STRUCTURAL STRENGTHENING PRIVATE LIMITED	1
356	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS) RISHIKESH	1
357	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY (IIT BOMBAY)	1
358	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY (IITB)	1
359	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1
360	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY	1
361	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD	1
362	INDIAN INSTITUTE OF SCIENCE (IISC), BENGALURU	1
363	INDIAN INSTITUTE OF SCIENCE EDUCATION & RESEARCH (IISER) MOHALI	1
364	NATIONAL INSTITUTE OF TECHNOLOGY PATNA	1
365	PHYSICAL RESEARCH LABORATORY	1
366	S. V. NATIONAL INSTITUTE OF TECHNOLOGY,	1
367	SECRETARY&NBSP; DEPARTMENT OF BIOTECHNOLOGY	1
368	NATIONAL INSTITUTE OF TECHNOLOGY WARANGAL, HANAMKONDA, WARANGAL 506004, TELANGANA STATE INDIA & CENTRE FOR MATERIALS FOR ELECTRONICS TECHNOLOGY (C- MET) IDA PHASE III, CHERLAPALLY HCL (PO), HYDERABAD - 500051, TELANGANA, INDIA.	1
369	NATIONAL INSTITUTE OF TECHNOLOGY(NIT), RAIPUR	1
370	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), S. A. S. NAGAR	1
371	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, RAEBARELI	1
372	INSTITUTE OF CHEMICAL TECHNOLOGY MUMBAI	1
373	INDIAN INSTITUTE OF TECHNOLOGY, PATNA,	1
374	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; KANPUR	1
375	INTERNATIONAL CROPS RESEARCH INSTITUTE FOR THE SEMI-ARID TROPICS (ICRISAT)	1
376	MALVIYA NATIONAL INSTITUTE OF TECHNOLOGY JAIPUR (MNIT)	1
377	MALVIYA NATIONAL INSTITUTE OF TECHNOLOGY JAIPUR	1
378	NATIONAL INNOVATION FOUNDATION -INDIA (NIF)	1
379	DIRECTOR GENERAL, DEFENCE RESEARCH AND DEVELOPMENT	1

	ORGANIZATION	
380	DIRECTOR, INSTITUTE OF FOREST GENETICS AND TREE BREEDING (IFGTB)	1
381	DIRECTOR, NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), GUWAHATI	1
382	DR. B.R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR, PUNJAB, INDIA	1
383	DBT- DEPARTMENT OF BIOTECHNOLOGY, GOVT. OF INDIA	1
384	ARMY INSTITUTE OF TECHNOLOGY PUNE	1
385	CENTRAL COUNCIL FOR RESEARCH IN SIDDHA (MINISTRY OF AYUSH, GOVT OF INDIA)	1
386	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (C-DAC), THIRUVANANTHAPURAM	1
387	(2) NATIONAL INSTITUTE OF TECHNOLOGY, MEGHALAYA	1
388	: INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI	1
389	ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NAGPUR-(AIIMS NAGPUR) (ELIGIBLE EDUCATIONAL INSTITUTE (EEI))	1
390	INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR	1
391	INDIAN INSTITUTE OF TECHNOLOGY (MANDI)	1
392	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI, GUWAHATI,	1
393	INDIAN INSTITUTE OF PETROLEUM AND ENERGY, VISAKHAPATNAM	1
394	INDIAN INSTITUTE OF SPACE SCIENCE AND TECHNOLOGY (IIST)	1
395	INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR),	1
396	INDIAN INSTITUTE OF TECHNOLOGY (IIT) PALAKKAD	1
397	INDIAN INSTITUTE OF TECHNOLOGY MADRAS - IIT MADRAS	1
398	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY JALANDHAR, PUNJAB	1
399	DR. MUTHU SELVAKUMAR N. PDEF RESEARCH SCHOLAR, INDIAN INSTITUTE OF TECHNOLOGY, MADRAS.	1
400	DR. THELLA BABU RAO, ASSISTANT PROFESSOR/DEPARTMENT OF MECHANICAL ENGINEERING, NATIONAL INSTITUTE OF TECHNOLOGY ANDHRA PRADESH.	1
401	FOREST RESEARCH INSTITUTE (FRI)	1
402	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860	1
403	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH (CSIR)	1
404	DBT BUILDER, GOVT. OF INDIA, DEPARTMENT OF BIOTECHNOLOGY AND BIOINFORMATICS, SAMBALPUR UNIVERSITY	1
405	DEPARTMENT OF BIOTECHNOLOGY, COLLEGE OF AGRICULTURE, UAS,	1

	DHARWAD	
406	DEPARTMENT OF SCIENCE AND TECHNOLOGY AND BIOTECHNOLOGY, GOVERNMENT OF WEST BENGAL A GOVERNMENT OF WEST BENGAL DEPARTMENT	1
407	DIRECTOR, FOREST RESEARCH INSTITUTE, DEHRADUN	1
408	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), BHOPAL	1
409	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING, THIRUVANANTHAPURAM	1
410	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) - RAEBARELI	1
411	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)-RAEBARELI	1
412	INDIAN INSTITUTE OF TECHNOLOGY-PALAKKAD	1
413	NATIONAL INSTITUTE OF TECHNOLOGY (NIT), SRINAGAR	1
414	NATIONAL INSTITUTE OF TECHNOLOGY ARUNACHAL PRADESH	1
415	NATIONAL INSTITUTE OF TECHNOLOGY CALICUT(NITC)	1
416	NATIONAL INSTITUTE OF TECHNOLOGY MEGHALAYA (AN INSTITUTE OF NATIONAL IMPORTANCE UNDER MHRD, GOVT. OF INDIA)	1
417	NATIONAL INSTITUTE OF TECHNOLOGY, KURUKSHETRA	1
418	NATIONAL INSTITUTE OF TECHNOLOGY, CALICUT	1
419	NATIONAL INSTITUTE OF TECHNOLOGY. ROURKELA	1
420	INSTITUTE OF CHEMICAL TECHNOLOGY(DEEMED UNIVERSITY)	1
421	S. V. NATIONAL INSTITUTE OF TECHNOLOGY, I	1
422	SOCIETY FOR APPLIED MICROWAVE ELECTRONICS ENGINEERING & RESEARCH	1
423	THE DIRECTOR GENERAL INDIAN COUNCIL OF MEDICAL RESEARCH	1
424	INDIAN INSTITUTE OF TECHNOLOGY KANPUR	1
425	[INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1
426	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING, DELHI	1
427	DIRECTOR, NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) –GUWAHATI	1
428	DIRECTOR&NBSP; INSTITUTE OF NANO SCIENCE AND TECHNOLOGY	1
429	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH" AN INDIAN REGISTERED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	1
430	DEPARTMENT OF BIOTECHNOLOGY, GOVERNMENT OF INDIA	1
431	DR BR AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	1
432	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY,	1
433	INDIAN INSTITUTE OF TECHNOLOGY, INDIAN SCHOOL OF MINES, DHANBAD	1
434	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD (IIT HYDERABAD)	1

435	INDIAN INSTITUTE OF TECHNOLOGY ROPAR,	1
436	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT - KUNDLI (NIFTEM-K)	1
437	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) AHMEDABAD	1
438	INDIAN INSTITUTE OF TECHNOLOGY, KANPUR	1
439	INDIAN INSTITUTE OF TECHNOLOGY, HYDERABAD	1
440	INDIAN INSTITUTE OF TECHNOLOGY-KHARAGPUR	1
441	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI	1
442	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY (MNIT) JAIPUR	1
443	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER-R), RAEBARELI	1
444	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, KOLKATA	1
445	NATIONAL INSTITUTE OF TECHNOLOGY ANDHRA PRADESH	1
446	NATIONAL INSTITUTE OF TECHNOLOGY HAMIRPUR (NITH)	1
447	SHROFF S.R. ROTARY INSTITUTE OF CHEMICAL TECHNOLOGY (SRICT)	1
448	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA	1
	Total	10749

STATEMENT-II

The details of the number of Patents filed and granted to DBT supported autonomous research institutions across the country, Institution wise, in the last five years in India			
Sl.No.	Name of the Institution	No. of Patents Filed in India	No. of Patents Granted in India
1.	Regional Centre for Biotechnology, Faridabad	12	05
2.	National Institute of Animal Biotechnology, Hyderabad	22	03
3.	Translational Health Science and Technology Institute, Faridabad	30	13
4.	Institute of Bioresources and Sustainable Development, Imphal	06	02
5.	National Brain Research Centre, Manesar	03	01
6.	National Agri-Food and Biomanufacturing Institute, Mohali	29	25
7.	International Centre for Genetic Engineering and Biotechnology, Delhi	23	05
8.	National Centre for Cell Science, Pune	20	10
9.	National Institute of Immunology, Delhi	46	28
10.	Centre for DNA Fingerprinting and Diagnostics, Hyderabad	06	01
11.	National Institute of Plant Genome Research, Delhi	07	07
12.	ILS, Bhubneshwar	18	08
13.	inStem, Bengaluru	33	06
14.	NIBMG, Kalyani	02	00
15.	RGCB, Thiruvananthapuram	05	05
Total		262	119

STATEMENT-III**Details number of patents granted in India during the past 05 years , Institution wise**

Sl. No.	Research Institute Name	Granted
1	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	699
2	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY	685
3	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH	552
4	INDIAN INSTITUTE OF TECHNOLOGY DELHI	447
5	INDIAN INSTITUTE OF TECHNOLOGY KANPUR	444
6	INDIAN INSTITUTE OF SCIENCE	441
7	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	366
8	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	309
9	INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR	225
10	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	200
11	INDIAN SPACE RESEARCH ORGANISATION	191
12	INDIAN INSTITUTE OF TECHNOLOGY MADRAS	171
13	INDIAN INSTITUTE OF TECHNOLOGY ROORKEE	149
14	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY), VARANASI	112
15	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA	103
16	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY	102
17	INDIAN INSTITUTE OF TECHNOLOGY KHARAGPUR	101
18	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD	97
19	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI	92
20	INDIAN INSTITUTE OF TECHNOLOGY (BANARAS HINDU UNIVERSITY)&NBSP; VARANASI	91
21	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH	81
22	NATIONAL INSTITUTE OF TECHNOLOGY, PATNA	79
23	NATIONAL INSTITUTE OF TECHNOLOGY CALICUT	75
24	INDIAN INSTITUTE OF TECHNOLOGY	73
25	INDIAN INSTITUTE OF TECHNOLOGY INDORE	70
26	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; ROORKEE	64

27	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI)	55
28	NATIONAL INSTITUTE OF TECHNOLOGY PATNA	53
29	NATIONAL INSTITUTE OF TECHNOLOGY TIRUCHIRAPPALLI	49
30	INDIAN COUNCIL OF MEDICAL RESEARCH	47
31	INDIAN INSTITUTE OF TECHNOLOGY, GUWAHATI	45
32	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; DELHI	45
33	INDIAN INSTITUTE OF TECHNOLOGY ROPAR	41
34	SECRETARY, DEPARTMENT OF ATOMIC ENERGY	39
35	CHAIRMAN, DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION	37
36	INDIAN INSTITUTE OF TECHNOLOGY, KANPUR	36
37	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES), DHANBAD	36
38	MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY ALLAHABAD	36
39	INDIAN INSTITUTE OF TECHNOLOGY GANDHINAGAR	32
40	JAWAHARLAL NEHRU CENTRE FOR ADVANCED SCIENTIFIC RESEARCH	30
41	INDIAN INSTITUTE OF TECHNOLOGY - KANPUR	30
42	NATIONAL INSTITUTE OF TECHNOLOGY PUDUCHERRY	30
43	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)	29
44	INDIAN INSTITUTE OF TECHNOLOGY PATNA	28
45	NATIONAL INSTITUTE OF TECHNOLOGY, TIRUCHIRAPPALLI	27
46	NATIONAL INSTITUTE OF IMMUNOLOGY	26
47	INDIAN INSTITUTE OF TECHNOLOGY, DELHI	26
48	DIRECTOR GENERAL, DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION	25
49	INDIAN INSTITUTE OF TECHNOLOGY BHUBANESWAR	25
50	NATIONAL INSTITUTE OF TECHNOLOGY-CALICUT	25
51	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	24
52	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH BHOPAL	24
53	NATIONAL INSTITUTE OF TECHNOLOGY, ROURKELA	24
54	NATIONAL INSTITUTE OF TECHNOLOGY ROURKELA	23
55	INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE	23
56	CENTRE FOR NANO AND SOFT MATTER SCIENCES	23

57	S.N. BOSE NATIONAL CENTRE FOR BASIC SCIENCES	22
58	INSTITUTE OF CHEMICAL TECHNOLOGY	22
59	DEPARTMENT OF BIOTECHNOLOGY	21
60	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER) MOHALI	21
61	NATIONAL INSTITUTE OF TECHNOLOGY	20
62	NATIONAL INSTITUTE OF TECHNOLOGY, KURUKSHETRA	20
63	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; KANPUR	18
64	S. V. NATIONAL INSTITUTE OF TECHNOLOGY	18
65	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY, SURAT	18
66	INDIAN INSTITUTE OF TECHNOLOGY, MANDI	17
67	INDIAN INSTITUTE OF TECHNOLOGY MADRAS(IIT MADRAS)	17
68	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (C-DAC)	17
69	NATIONAL INSTITUTE OF TECHNOLOGY&NBSP; KURUKSHETRA	16
70	INDIAN INSTITUTE OF TECHNOLOGY, PATNA	14
71	NATIONAL INSTITUTE OF TECHNOLOGY&NBSP; KURUKSHETRA	13
72	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH THIRUVANANTHAPURAM	12
73	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH-MOHALI	12
74	INDIAN INSTITUTE OF TECHNOLOGY, INDORE	12
75	INDIAN INSTITUTE OF SPACE SCIENCE AND TECHNOLOGY	12
76	SECRETARY, DEPARTMENT OF BIOTECHNOLOGY	11
77	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY JAIPUR	10
78	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS (IIT MADRAS)	10
79	M/S SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY	10
80	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER)-AHMEDABAD	10
81	NATIONAL INSTITUTE OF TECHNOLOGY DURGAPUR	10
82	NATIONAL INSTITUTE OF TECHNOLOGY-WARANGAL	10
83	INDIAN INSTITUTE OF TECHNOLOGY, BHILAI	9
84	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, THIRUVANANTHAPURAM (IISER-TVM)	9

85	CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING - INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	9
86	THE SECRETARY, DEPARTMENT OF ATOMIC ENERGY	9
87	INDIAN ASSOCIATION FOR THE CULTIVATION OF SCIENCE	9
88	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, PUNE (IISER PUNE)	9
89	ALL INDIA INSTITUTE OF MEDICAL SCIENCES	9
90	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER) KOLKATA	9
91	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH HYDERABAD (NIPER-H)	8
92	INDIAN COUNCIL OF AGRICULTURAL RESEARCH UNIT CENTRAL INSTITUTE OF FRESHWATER AQUACULTURE	8
93	INDIAN INSTITUTE OF SCIENCE (IISc)	8
94	NATIONAL INSTITUTE OF TECHNOLOGY JAMSHEDPUR	8
95	NATIONAL INSTITUTE OF TECHNOLOGY SILCHAR	8
96	NATIONAL INSTITUTE OF PLANT GENOME RESEARCH	7
97	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING(C-DAC)	7
98	SECRETARY&NBSP; DEPARTMENT OF BIOTECHNOLOGY	7
99	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES) DHANBAD	7
100	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS	7
101	NATIONAL INSTITUTE OF SOLAR ENERGY	7
102	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA (NITK)	6
103	THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	6
104	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT M)	6
105	INDIAN COUNCIL OF AGRICULTURAL RESEARCH, (ICAR)	6
106	NATIONAL INSTITUTE OF TECHNOLOGY GOA	6
107	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, HYDERABAD	6
108	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY&NBSP; JALANDHAR	6
109	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH KOLKATA	6
110	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; NEW DELHI	6

111	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; JODHPUR	6
112	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IITM)	6
113	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY (SVNIT)	6
114	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS(ARCI)	6
115	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES)	6
116	NATIONAL INSTITUTE OF TECHNOLOGY, UTTARAKHAND	6
117	NATIONAL INSTITUTE OF TECHNOLOGY, KURUKSHETRA	5
118	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY (SCTIMST)	5
119	DR B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY JALANDHAR	5
120	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS)	5
121	NATIONAL INSTITUTE OF TECHNOLOGY CALICUT AN INDIAN INSTITUTE	5
122	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (CDAC)	5
123	INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR)	5
124	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH 'AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	5
125	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING (C-DAC), KOLKATA	5
126	INDIAN INSTITUTE OF TECHNOLOGY JODHPUR	5
127	BOSE INSTITUTE	5
128	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	5
129	INDIAN INSTITUTE OF TECHNOLOGY MADRAS(IIT MADRAS),	5
130	NATIONAL INSTITUTE OF TECHNOLOGY, ROURKELA	5
131	NATIONAL INSTITUTE OF TECHNOLOGY, DELHI	5
132	SECRETARY DEPARTMENT OF BIOTECHNOLOGY	5
133	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, GUWAHATI	4
134	NATIONAL INSTITUTE OF TECHNOLOGY, WARANGAL	4
135	INDIAN INSTITUTE OF TECHNOLOGY DELHI	4
136	INDIAN INSTITUTE OF TECHNOLOGY KANPUR, DEAN RESEARCH & DEVELOPMENT	4

137	INDIAN INSTITUTE OF TECHNOLOGY PALAKKAD	4
138	INDIAN INSTITUTE OF TECHNOLOGY TIRUPATI	4
139	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)- CENTRAL POTATO RESEARCH INSTITUTE	4
140	INDIAN INSTITUTE OF TECHNOLOGY MADRAS.	4
141	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS),	4
142	M/S INDIAN COUNCIL OF MEDICAL RESEARCH	4
143	INDIAN INSTITUTE OF TECHNOLOGY MANDI	4
144	INDIAN INSTITUTE OF TECHNOLOGY, HYDERABAD	4
145	DEPARTMENT OF BIOTECHNOLOGY MINISTRY OF SCIENCE AND TECHNOLOGY	4
146	DR. B.R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY, JALANDHAR	4
147	INDIAN INSTITUTE OF TECHNOLOGY - BOMBAY	4
148	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY	4
149	NATIONAL INSTITUTE OF TECHNOLOGY, SRINAGAR	4
150	CHAIRMAN, DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION (DRDO)	4
151	SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY	4
152	INDIAN INSTITUTE OF SPICES RESEARCH	4
153	INDIAN INSTITUTE OF SPICES RESEARCH (INDIAN COUNCIL OF AGRICULTURAL RESEARCH)	4
154	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	4
155	M/S INDIAN INSTITUTE OF TECHNOLOGY	4
156	NATIONAL INSTITUTE OF TECHNOLOGY, CALICUT	3
157	DIRECTOR GENERAL DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION	3
158	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH,(IISER-TVM)	3
159	INDIAN COUNCIL OF AGRICULTURAL RESEARCH, NEW DELHI	3
160	DEPARTMENT OF BIOTECHNOLOGY (DBT)	3
161	CENTRAL INSTITUTE OF POST-HARVEST ENGINEERING AND TECHNOLOGY (CIPHET), INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR),	3

162	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	3
163	1. INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)- INDIAN GRASSLAND AND FODDER RESEARCH INSTITUTE, JHANSI, 2. (ICAR)- CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING, BHOPAL	3
164	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY,	3
165	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH (IISER)	3
166	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH KOLKATA AN AUTONOMOUS INSTITUTION, MINISTRY OF HUMAN RESOURCE DEVELOPMENT, GOVT. OF INDIA	3
167	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH, THIRUVANANTHAPURAM	3
168	INDIAN COUNCIL OF AGRICULTURAL RESEARCH(ICAR) UNIT CIFA	3
169	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT (NIFTEM)	3
170	NATIONAL INSTITUTE OF TECHNOLOGY, MEGHALAYA	3
171	INDIAN INSTITUTE OF TECHNOLOGY KANPUR	3
172	INDIAN INSTITUTE OF TECHNOLOGY,BOMBAY.	3
173	INDIAN INSTITUTE OF TECHNOLOGY,KHARAGPUR	3
174	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) HYDERABAD	3
175	INDIAN INSTITUTE OF TECHNOLOGY, PALAKKAD	3
176	ICAR – NATIONAL RESEARCH CENTRE ON MEAT, INDIAN COUNCIL OF AGRICULTURAL RESEARCH	3
177	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR),	3
178	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)-CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	3
179	INDIAN COUNCIL OF AGRICULTURAL RESEARCH - CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	3
180	INDIAN COUNCIL OF AGRICULTURAL RESEARCH UNIT NATIONAL CENTRE FOR INTEGRATED PEST MANAGEMENT	3
181	INDIAN COUNCIL OF AGRICULTURAL RESEARCH- INDIAN INSTITUTE OF RICE RESEARCH	3
182	INDIAN INSTITUTE OF SCIENCE EDUCATION AND RESEARCH - MOHALI	3
183	C-DAC-CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	3

184	INDIAN INSTITUTE OF TECHNOLOGY GOA	3
185	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	3
186	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH - AHMEDABAD	3
187	INDIAN INSTITUTE OF TECHNOLOGY MADRAS(IITM)	3
188	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY	3
189	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR), CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	3
190	INDIAN COUNCIL OF AGRICULTURAL RESEARCH, CENTRAL INSTITUTE OF POST HARVEST ENGINEERING AND TECHNOLOGY, LUDHIANA	3
191	INDIAN COUNCIL OF AGRICULTURAL RESEARCH, KRISHI ANUSANDHAN BHAVAN-II, PUSA, NEW DELHI	3
192	INDIAN COUNCIL OF AGRICULTURAL RESEARCH- CENTRAL INSTITUTE OF AGRICULTURAL ENGINEERING	3
193	INDIAN COUNCIL OF AGRICULTURAL RESEARCH-DIRECTORATE OF OILSEEDS RESEARCH	3
194	FOREST RESEARCH INSTITUTE	3
195	ICAR-NATIONAL RESEARCH CENTRE ON PIG UNDER INDIAN COUNCIL OF AGRICULTURAL RESEARCH AN INDIAN REGISTERED BODY UNDER THE REGISTRATION OF SOCIETY ACT (ACT XXI OF 1860)	3
196	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR) UNIT CIFA	3
197	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS	3
198	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (RC FOR NEH REGION)	3
199	INDIAN COUNCIL OF AGRICULTURAL RESEARCH-INDIAN INSTITUTE OF OIL PALM RESEARCH	3
200	CENTRE OF BIOMEDICAL RESEARCH (CBMR)	3
201	INDIAN INSTITUTE OF TECHNOLOGY,	3
202	INDIAN COUNCIL OF AGRICULTURAL RESEARCH (ICAR)	3
203	INDIAN INSTITUTE OF TECHNOLOGY,BOMBAY	3
204	INDIAN INSTITUTE OF TECHNOLOGY, ROPAR	2
205	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) KOLKATA	2
206	SECRETARY, DEPARTMENT OF ATOMIC ENERGY, GOVERNMENT OF INDIA	2
207	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	2

208	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT M)	2
209	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	2
210	ALL INDIA INSTITUTE OF MEDICAL SCIENCES JODHPUR	2
211	INDIAN ASSOCIATION FOR THE CULTIVATION OF SCIENCE, KOLKATA	2
212	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	2
213	NATIONAL INSTITUTE OF TECHNOLOGY, SILCHAR	2
214	NATIONAL INSTITUTE OF TECHNOLOGY AGARTALA	2
215	MAULANA AZAD NATIONAL INSTITUTE OF TECHNOLOGY	2
216	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; GUWAHATI	2
217	INDIAN INSTITUTE OF TECHNOLOGY(IIT), BOMBAY	2
218	INDIAN INSTITUTE OF TECHNOLOGY ROORKEE	2
219	DEPARTMENT OF BIOTECHNOLOGY, MINISTRY OF SCIENCE AND TECHNOLOGY	2
220	INDIAN INSTITUTE OF TECHNOLOGY PALAKKAD (IIT PALAKKAD)	2
221	INDIAN INSTITUTE OF TECHNOLOGY – MADRAS (IIT MADRAS)	2
222	INDIAN INSTITUTE OF TECHNOLOGY DELHI&NBSP;	2
223	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY (IITB)	2
224	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY.	2
225	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH RAEBARELI	2
226	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, AHMEDABAD	2
227	NATIONAL INSTITUTE OF TECHNOLOGY, NAGALAND	2
228	THE DIRECTOR, NATIONAL INSTITUTE OF TECHNOLOGY CALICUT.	2
229	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	2
230	INDIAN INSTITUTE OF TECHNOLOGY&NBSP; MANDI	2
231	MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY	2
232	ZOOLOGICAL SURVEY OF INDIA	2
233	INDIAN INSTITUTE OF TECHNOLOGY (MANDI)	2
234	INDIAN INSTITUTE OF TECHNOLOGY , NEW DELHI	2
235	NATIONAL INSTITUTE OF TECHNOLOGY WARANGAL	2
236	NATIONAL INSTITUTE OF TECHNOLOGY PATNA, INDIA	2

237	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA,SURATHKAL	2
238	NATIONAL INSTITUTE OF TECHNOLOGY MEGHALAYA	2
239	INDIAN INSTITUTE OF TECHNOLOGY, JODHPUR	2
240	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY	2
241	INDIAN INSTITUTE OF TECHNOLOGY KANPUR,	2
242	NATIONAL INSTITUTE OF TECHNOLOGY, PUDUCHERRY	2
243	INDIAN INSTITUTE OF TECHNOLOGY,HYDERABAD	2
244	INDIAN INSTITUTE OF TECHNOLOGY, NEW DELHI.	2
245	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD (IITH)	2
246	INDIAN INSTITUTE OF TECHNOLOGY NEW DELHI	2
247	SHROFF S.R. ROTARY INSTITUTE OF CHEMICAL TECHNOLOGY (SRICT)	2
248	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER, RAEBARELI)	2
249	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES) DHANBAD	2
250	INDIAN INSTITUTE OF TECHNOLOGY (IIT) DELHI	2
251	1.INDIAN INSTITUTE OF SCIENCE 2. DEPARTMENT OF BIOTECHNOLOGY	2
252	DR. B. R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY JALANDHAR	2
253	C-DAC - CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	2
254	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING, KOLKATA	2
255	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES),	2
256	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) -HYDERABAD	2
257	RAMAN RESEARCH INSTITUTE	2
258	THE SECRETARY, DEPARTMENT OF ATOMIC ENERGY.	2
259	S. V. NATIONAL INSTITUTE OF TECHNOLOGY (SVNIT)	1
260	S. V. NATIONAL INSTITUTE OF TECHNOLOGY, I	1
261	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY,TRIVANDRUM	1
262	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY.	1
263	THE SECRERETARY, DEPARTMENT OF BIOTECHNOLOGY,	1

264	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER-R) RAEBARELI	1
265	NATIONAL INSTITUTE OF TECHNOLOGY MEGHALAYA (AN INSTITUTE OF NATIONAL IMPORTANCE UNDER MHRD, GOVT. OF INDIA)	1
266	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY, MOHALI	1
267	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIAL (ARCI), DEPARTMENT OF SCIENCE AND TECHNOLOGY, GOVT. OF INDIA	1
268	NATIONAL INSTITUTE OF TECHNOLOGY. ROURKELA	1
269	N. V RAMANA RAO, DIRECTOR OF NATIONAL INSTITUTE OF TECHNOLOGY, WARANGAL	1
270	NATIONAL BRAIN RESEARCH CENTRE	1
271	NATIONAL INSTITUTE OF OCEAN TECHNOLOGY (NIOT) MINISTRY OF EARTH SCIENCES (MOES), GOVT. OF INDIA,	1
272	INDIAN INSTITUTE OF TECHNOLOGY IIT MADRAS	1
273	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS).	1
274	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS).	1
275	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT)	1
276	INDIAN INSTITUTE OF TECHNOLOGY MADRAS, (IIT MADRAS)	1
277	INDIAN INSTITUTE OF TECHNOLOGY &NBSP; NEW DELHI	1
278	INDIAN INSTITUTE OF TECHNOLOGY (ISM), DHANBAD	1
279	INDIAN INSTITUTE OF TECHNOLOGY -KANPUR & GAIL (INDIA) LIMITED	1
280	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY AND VIVEKANAND EDUCATION SOCIETY'S INSTITUTE OF TECHNOLOGY	1
281	INDIAN INSTITUTE OF TECHNOLOGY DHARWAD	1
282	CENTRE FOR NANO AND SOFT MATTER SCIENCES (CENS)	1
283	DEPARTMENT OF BIOTECHNOLOGY, COLLEGE OF AGRICULTURE, UAS, DHARWAD	1
284	DIRECTOR,NATIONAL INSTITUTE OF TECHNOLOGY, WARANGAL.	1
285	ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), BHOPAL	1
286	DR.B.R. AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	1
287	DR. B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	1
288	. INDIAN INSTITUTE OF SCIENCE	1
289	ARMY INSTITUTE OF TECHNOLOGY	1

290	C-DAC CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	1
291	INDIAN INSTITUTE OF SCIENCE	1
292	DIRECTOR&NBSP; INSTITUTE OF NANO SCIENCE AND TECHNOLOGY	1
293	DIRECTOR, INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD	1
294	DIRECTOR, INSTITUTE OF NANO SCIENCE AND TECHNOLOGY	1
295	DR B R AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	1
296	DR BR AMBEDKAR NATIONAL INSTITUTE OF TECHNOLOGY	1
297	DR. MAITREYEE BHATTACHARYA, COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH	1
298	INDIAN INSTITUTE OF TECHNOLOGY (INDIAN SCHOOL OF MINES), DHANBAD.	1
299	INDIAN COUNCIL OF MEDICAL RESEARCH (ICMR	1
300	INDIAN INSTITUTE OF SCIENCE AND EDUCATION RESEARCH, THIRUVANANTHAPURAM	1
301	INDIAN INSTITUTE OF TECHNOLOGY MADRAS.	1
302	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER) AHMEDABAD	1
303	NATIONAL INSTITUTE OF TECHNOLOGY HAMIRPUR	1
304	NATIONAL INSTITUTE OF TECHNOLOGY&NBSP; PATNA	1
305	SHROFF S.R. ROTARY INSTITUTE OF CHEMICAL TECHNOLOGY (SRICT), UPL UNIVERSITY OF SUSTAINABLE TECHNOLOGY	1
306	THE DIRECTOR GENERAL, DEFENCE RESEARCH AND DEVELOPMENT ORGANIZATION	1
307	THE DIRECTOR, SARDAR VALLABHBHAI NATIONAL INSTITUTE OF TECHNOLOGY, SURAT	1
308	NATIONAL INSTITUTE OF TECHNOLOGY, TIRUCHIRAPALLI	1
309	INDIAN INSTITUTE OF TECHNOLOGY, INDIAN SCHOOL OF MINES, DHANBAD	1
310	INDIAN INSTITUTE OF TECHNOLOGY-KHARAGPUR	1
311	INTERNATIONAL ADVANCED RESEARCH CENTER FOR POWER METALLURGY AND NEW MATERIALS (ARCI), DEPARTMENT OF SCIENCE AND TECHNOLOGY, GOVT. OF INDIA	1
312	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIALS (ARCI)	1
313	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY (MNIT) JAIPUR	1

314	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY (MNIT)	1
315	NATIONAL INSTITUTE OF TECHNOLOGY PATNA	1
316	S. V. NATIONAL INSTITUTE OF TECHNOLOGY,	1
317	INDIAN INSTITUTE OF TECHNOLOGY MADRAS(IIT MADRAS)	1
318	INDIAN INSTITUTE OF TECHNOLOGY-DELHI	1
319	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI	1
320	INSTITUTE OF NANO SCIENCE AND TECHNOLOGY&NBSP; MOHALI	1
321	INTERNATIONAL ADVANCED RESEARCH CENTRE FOR POWDER METALLURGY AND NEW MATERIAL (ARCI), DEPARTMENT OF SCIENCE AND TECHNOLOGY, GOV. OF INDIA	1
322	KSCSTE- KERALA FOREST RESEARCH INSTITUTE (KFRI)	1
323	M/S SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY, BIOMEDICAL TECHNOLOGY WING	1
324	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY, JAIPUR	1
325	MALVIYA NATIONAL INSTITUTE OF TECHNOLOGY JAIPUR	1
326	INDIAN INSTITUTE OF TECHNOLOGY, MADRAS (IIT, MADRAS)	1
327	NATIONAL INSTITUTE OF TECHNOLOGY (NIT) SRINAGAR	1
328	NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR	1
329	NATIONAL INSTITUTE OF TECHNOLOGY(NIT), RAIPUR	1
330	INDIAN INSTITUTE OF SPACE SCIENCE AND TECHNOLOGY (IIST)	1
331	INDIAN INSTITUTE OF TECHNOLOGY INDORE (IIT INDORE)	1
332	INDIAN INSTITUTE OF TECHNOLOGY JAMMU	1
333	DEPARTMENT OF SCIENCE AND TECHNOLOGY	1
334	DIRECTOR, INSTITUTE OF FOREST GENETICS AND TREE BREEDING (IFGTB)	1
335	DIRECTOR, NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER), GUWAHATI	1
336	DIRECTOR, NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH, GUWAHATI (NIPER-G)	1
337	CENTRAL COUNCIL FOR RESEARCH IN SIDDHA (MINISTRY OF AYUSH, GOVT.OF INDIA)	1
338	CENTRAL INSTITUTE FOR RESEARCH ON COTTON TECHNOLOGY	1
339	"INDIAN INSTITUTE OF TECHNOLOGY BOMBAY"	1
340	A. SARDAR PATEL RENEWABLE ENERGY RESEARCH INSTITUTE. B.	1

	DEPARTMENT OF BIOTECHNOLOGY	
341	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING(C-DAC),	1
342	CENTRE OF BIOMEDICAL RESEARCH	1
343	COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH, AN INDIAN REGISTERED BODY INCORPORATED UNDER THE REGN. OF SOC. ACT (ACT XXI OF 1860)	1
344	NATIONAL INSTITUTE OF FOOD TECHNOLOGY ENTREPRENEURSHIP AND MANAGEMENT-NIFTEM	1
345	NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (NIPER),AHMEDABAD	1
346	M/S. SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY (ANINSTITUTE OF NATIONAL IMPORTANCE)	1
347	MALAVIYA NATIONAL INSTITUTE OF TECHNOLOGY (MNIT) JAIPUR	1
348	INDIAN INSTITUTE OF TECHNOLOGY, BHUBANESWAR	1
349	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY,	1
350	INDIAN INSTITUTE OF TECHNOLOGY, INDORE,	1
351	THE SECRETARY, DEPARTMENT OF ATOMIC ENERGY, GOVERNMENT OF INDIA	1
352	THE SECRETARY DEPARTMENT OF ATOMIC ENERGY GOVT. OF INDIA.	1
353	WISIG NETWORKS PRIVATE LIMITED AND INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD	1
354	NATIONAL INSTITUTE OF TECHNOLOGY KARNATAKA, SURATHKAL	1
355	NATIONAL INSTITUTE OF TECHNOLOGY RAIPUR	1
356	NATIONAL INSTITUTE OF TECHNOLOGY DELHI	1
357	NATIONAL INSTITUTE OF TECHNOLOGY UTTARAKHAND	1
358	NATIONAL INSTITUTE OF TECHNOLOGY,	1
359	NATIONAL INSTITUTE OF TECHNOLOGY, HAMIRPUR	1
360	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD, WISIG NETWORKS PRIVATE LIMITED	1
361	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD.	1
362	INDIAN INSTITUTE OF TECHNOLOGY DELHI	1
363	INDIAN INSTITUTE OF TECHNOLOGY HYDERABAD	1
364	INDIAN INSTITUTE OF TECHNOLOGY , DELHI	1
365	INDIAN INSTITUTE OF TECHNOLOGY BOMBAY (IIT BOMBAY)	1

366	INDIAN INSTITUTE OF TECHNOLOGY MADRAS-IIT MADRAS	1
367	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1
368	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1
369	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1
370	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IITMADRAS)	1
371	INDIAN INSTITUTE OF SCIENCE (IISC), BENGALURU	1
372	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT MADRAS)	1
373	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING(CDAC)	1
	Total	8190

STATEMENT-IV

Number of Patent Examiners & Other Administrative officers across India

S.No.	Year Wise	Number of Patent Examiners & Controllers		Number of Administrative officers & Others	
		Sanctioned	Working	Sanctioned	Working
1	2024-2025	1433	1233	231	170
2	2023-2024	1433	833	240	175
3	2022-2023	1436	834	315	183
4	2021-2022	936	851	317	185
5	2020-2021	936	858	323	196
6	2019-2020	936	858	323	206
7	2018-2019	936	695	342	212
8	2017-2018	938	724	345	203
9	2016-2017	759	714	334	191
10	2015-2016	759	272	334	196

ACCIDENTS IN NON-COAL MINES

596. SHRI TANUJ PUNIA:

Will the Minister of **COAL** be pleased to state:

- (a) the details of common factors identified in accidents in non-coal mines and the manner in which they are being addressed; and
- (b) the steps taken by the Government to eradicate illegal mining practices such as rathole mining and ensure the safety of miners in regions where these methods are prevalent?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a) Ministry of Labour and Employment has informed that the common factors identified in accidents in non-coal mines are fall of sides, fall of roof, fall of persons from height, transportation machinery (Winding & Rope Haulages), collisions & run-over by wheeled trackless machinery, Explosives & Blasting etc.

The Central Government has enacted the Mines Act, 1952 to ensure occupational safety & health of mine workers including coal mines. The act has provisions for training, protective equipment, medical examination etc. The Directorate General of Mines Safety (DGMS) has been entrusted with the task of inspection of mines to ensure the compliance of the provisions of Mines Act, 1952 and rules and regulations framed thereunder for enhancing the safety of mine workers. Accordingly, DGMS has taken various steps to reduce fatalities in mines and enforce the safety of workers engaged therein, which inter alia include conducting regular enquires into the accidents and dangerous

occurrences to ascertain cause and circumstances, regular inspection of mines, development of standard protocols, holding national conferences on safety in mines, observance of safety weeks, campaigns, awareness etc.

(b) Illegal mining such as rat hole mining is a law and order issue and falls under the purview of the respective state authorities. Ministry of Mines has informed that the Section 23C of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 empowers the State Government to frame rules to prevent illegal mining, transportation and storage of minerals and for purposes connected therewith. Therefore, the control of illegal mining is primarily the responsibility of the State Government. The Central Government supports and augments these efforts through policy initiatives from time to time. Some of the steps taken by the Central Government for the prevention and control of illegal mining are as follows:

(i) The Mines and Mineral (Development and Regulation) (MMDR) Act, 1957 was amended through the MMDR Amendment Act, 2015, which came into effect from 12th January, 2015. Wherein Section 30B and 30C read with section 21 and 23C, inter-alia, provides stringent punitive provisions for combating illegal mining.

(ii) Rule 45 of the Mineral Conservation and Development Rules (MCDR) 2017, provides for measures to ensure scientific management of the mining process. It also facilitates end-to-end national-scale accounting of all minerals produced in the country from the pit head to end-use, reducing the scope for illegal mining, royalty evasion, etc.

(iii) Indian Bureau of Mines (IBM) (a subordinate office of the Ministry), has entered into a Memorandum of Understanding (MoU) with National Remote Sensing Centre (NRSC), for a pilot project “Sudoor Drushti” to demonstrate the feasibility of using High-Resolution Satellite imagery and Digital Elevation Model (DEM) in monitoring mining activities/changes over a period of time over selected group of mines.

(iv) The Ministry of Mines has launched the Mining Surveillance System (MSS) in October 2016. It aims at developing a system for detection of the incidence of illegal mining by use of space technology and surveillance of the area up to 500m outside the lease boundary to check incidences of illegal mining. If discrepancies are detected, alerts are generated and sent to the respective State Government for ground verification.

COMMUTERS' SAFETY ON MUMBAI SUBURBAN RAILWAYS

597. SHRI SASIKANTH SENTHIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of the number of commuter fatalities reported on Mumbai's Suburban Railway network in the year 2024, if so, the details thereof, district-wise;
- (b) whether an inquiry was conducted into the recent accident near Mumbra station, if so, the findings thereof and the corrective measures taken by the Government;

- (c) whether the introduction of AC local trains with automatic doors has helped address overcrowding and reduce accidents, if so, the details of assessment of the effectiveness if any made;
- (d) whether the safety roadmap proposed in compliance with Bombay High Court directives included consultations with civil society groups, transport experts and commuter associations, if so, the outcomes of such consultations; and
- (e) the measures taken/being undertaken by the Government to enhance railway infrastructure, increase train frequency and eliminate commuter deaths on Mumbai's suburban rail corridors?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, State Governments are responsible for prevention, detection, registration, and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/ District Police to provide better protection and security to railway property, passenger area and passengers and for matters connected therewith.

As per information received from GRP, 2,282 fatalities reported on Mumbai's Suburban Railway network in 2024 due to various reasons such as trespassing, pole hitting, falling from running trains, falling in platform gap etc.

The district wise fatalities in Mumbai's Suburban Railway network are given below:

District	Fatalities in Mumbai's Suburban Railway network due to various reason
Mumbai	1408
Thane	615
Raigarh	128
Navi Mumbai	131

A committee has been constituted to investigate the cause of incident near Mumbra station.

The introduction of AC local trains equipped with automatic doors in Mumbai has been a welcome initiative to enhance commuters' safety and reduce incidents related to overcrowding. The automatic doors prevent passengers from hanging on footboards or boarding moving trains which is a major cause of fatal accidents. These doors remain closed while the train is in motion and open only at stations when the train is stationary, thereby significantly reducing the risk of falls.

Increase in frequency of the train services including suburban train services is an ongoing process over Indian Railways subject to operational feasibility, traffic justification and availability of resources etc.

To improve the infrastructure in Mumbai suburban railway services, following projects have been sanctioned:

SN	Name of Project	Length (km)	Cost (in Cr.)
1	CSMT-Kurla 5 th & 6 th Line (MUTP-II)	17.5	891
2	Mumbai Central-Borivali 6 th Line (MUTP-II)	30	919
3	Extension of Harbour Line from Goregaon-Borivali (MUTP-IIIA)	7	826
4	Borivali-Virar 5 th & 6 th Line (MUTP-IIIA)	26	2,184
5	Virar-Dahanu Road 3 rd & 4 th Line (MUTP-III)	64	3,587
6	Panvel-Karjat Suburban Corridor (MUTP-III)	29.6	2,782
7	Airoli-Kalwa (elevated) Suburban Corridor link (MUTP-III)	3.3	476
8	Kalyan-Asangaon 4 th Line (MUTP-IIIA)	32	1,759
9	Kalyan-Badlapur 3 rd & 4 th line (MUTP-IIIA)	14	1,510
10	Kalyan-Kasara 3 rd Line	67	793
11	Naigaon-Juichandra double chord Line	6	176
12	Nilaje-Kopar double chord Line	5	338

Ministry of Railways has launched Amrit Bharat Station Scheme. It envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans,

sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations including 132 stations in the state of Maharashtra have been identified for development under this scheme.

Safety is accorded the highest priority on Indian Railways. The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.
5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.
6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.

9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.

18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to

prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till March 25)	2014-25 Vs. 2004-14
Technological improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better maintenance practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better infrastructure and Rolling stock				
1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

मेरठ में आकाशवाणी केंद्र

598. श्री अरुण गोविल:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या वर्ष 2019 में मेरठ महानगर के परीक्षितगढ़ रोड पर आकाशवाणी केंद्र का उद्घाटन इस बात को ध्यान में रखकर किया गया था कि इसके माध्यम से मेरठ की सांस्कृतिक एवं लोककला, अर्थव्यवस्था, राजनीति और सामाजिक जीवन को प्रदर्शित किया जाएगा और किसानों, उद्योगों, कलाकारों, कवियों आदि को भी अपनी कला का प्रदर्शन करने का अवसर मिलेगा तथा स्थानीय स्तर पर कार्यक्रम बनाए जाएंगे;
- (ख) क्या विगत छह वर्षों से उक्त केंद्र केवल दिल्ली केंद्र के कार्यक्रमों का प्रसारण कर रहा है और स्थानीय स्तर पर वहाँ कोई कार्यक्रम नहीं बनाए जा रहे हैं;
- (ग) क्या सरकार की आकाशवाणी के मेरठ केंद्र में कार्यक्रम निर्माण की कोई योजना है; और
- (घ) यदि हाँ, तो मेरठ केंद्र में स्थानीय स्तर पर कार्यक्रमों का निर्माण कब तक शुरू होने की संभावना है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ. एल. मुरुगन):

- (क) से (घ) 6 मार्च, 2019 को मेरठ में आकाशवाणी (एआईआर) का एक 10 किलोवाट का एफएम रिले स्टेशन शुरू किया गया था। यह स्टेशन वर्तमान में आकाशवाणी दिल्ली के एफएम रेनबो चैनल का प्रसारण करता है। तथापि, मेरठ और उसके आसपास के क्षेत्रों के श्रोता विभिन्न प्लेटफार्मों के माध्यम से आकाशवाणी की व्यापक श्रेणी की सामग्री का लाभ उठाते हैं।

एफएम रेनबो, विविध भारती, एफएम गोल्ड सहित 260 से अधिक आकाशवाणी चैनल और उत्तर प्रदेश के 15 क्षेत्रीय स्टेशन, जिनमें स्टूडियो सुविधाएं मौजूद हैं, 'न्यूजऑनएआईआर' मोबाइल ऐप और वेबसाइट के माध्यम से उपलब्ध हैं।

इसके अलावा, डीडी फ्री डिश के माध्यम से 48 आकाशवाणी चैनल निःशुल्क भी उपलब्ध हैं, जो दूरदराज और ग्रामीण क्षेत्रों तक भी पहुँच सुनिश्चित करते हैं।

SOLAR ROOFTOP PROGRAMME

599. SHRI VISHNU DATT SHARMA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government is implementing the Solar Rooftop Programme to encourage rooftop solar installations especially in Madhya Pradesh;
- (b) if so, whether the Government has extended the benefits of the programme to households in the districts of Katni, Panna and Khajuraho town in the Khajuraho Lok Sabha Constituency;
- (c) if so, the details thereof along with the measures taken by the Government to make the programme more effective; and
- (d) if not, the reasons therefor along with the steps being taken to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d) The Ministry of New & Renewable Energy is implementing PM Surya Ghar Muft Bijli Yojana (PMSG: MBY) since February, 2024.

The scheme is demand driven, wherein all residential consumers in the country including all the districts of Madhya Pradesh having grid connected electricity

connection of the local DISCOM can avail the benefits of the scheme by applying on the National Portal of the scheme.

The number of households that have benefited with rooftop solar installation till 14.7.2025 in the districts of Katni, Panna and Chhatarpur (covering Khajuraho town) in the Khajuraho Lok Sabha Constituency are given below:

S. No.	District	No of Households benefitted
1	Katni	567
2	Panna	86
3	Chhatarpur (covering Khajuraho town)	536

The Government has taken following measures to make the scheme more effective:

- Online process from registration to disbursal of subsidy directly in to the bank account of the residential consumer through National Portal.
- Availability of collateral free loan from nationalized banks at concessional interest rate of repo-rate plus 50 bps i.e. 6% per annum for the present with tenure of 10 years.
- Simplified the regulatory approval process by waiving technical feasibility requirement and introducing auto load enhancement upto 10 kW.

- Simplified process for registration of vendors to ensure sufficient and qualified vendors are available.
- Capacity building and training programmes being conducted for creating skilled manpower.
- Creating awareness about the scheme, through awareness and outreach program such as print advertising in leading newspapers, TV commercials campaigns, Radio campaigns across FM stations including regional channels, etc., in the country.
- Regular monitoring of the progress of the scheme at different levels including with states/DISCOMs.
- Established grievance redressal mechanism for timely resolution of grievances. A Call Centre with telephone number 15555 is operational in 12 languages.

ग्रामीण भारत में इंटरनेट और वाई-फाई संपर्क सुविधाएं

600. श्रीमती विजयलक्ष्मी देवी:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने किसानों के लाभ के लिए देश के सभी गांवों में इंटरनेट और वाई-फाई संपर्क की सुविधा उपलब्ध कराई है ताकि वे कृषि क्षेत्र के बारे में अपना ज्ञान बढ़ा सकें और कृषि क्षेत्र में नए विकास के बारे में लगातार जानकारी प्राप्त कर सकें;

(ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या उपाय/कार्रवाई की गई है/की जा रही है; और

(ग) यदि नहीं, तो देश के सभी गांवों में इंटरनेट और वाई-फाई सुविधाएं उपलब्ध कराने का लक्ष्य कब तक पूरा होने की संभावना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग) सरकार 4जी सैचुरेशन परियोजना के अंतर्गत देश के ग्रामीण और सुदूरवर्ती क्षेत्रों में 4जी मोबाइल टावरों की संस्थापना के माध्यम से इंटरनेट सुविधाओं के विस्तार के लिए डिजिटल भारत निधि के तहत विभिन्न स्कीमों का कार्यान्वयन कर रही है। इसके अतिरिक्त, भारतनेट परियोजना का कार्यान्वयन चरणबद्ध तरीके से किया जा रहा है ताकि मांग के आधार पर सभी ग्राम पंचायतों (जीपी) और गांवों को वाई-फाई हॉटस्पॉट, फाइबर टू द होम (एफटीटीएच) कनेक्शन आदि जैसी ब्रॉडबैंड कनेक्टिविटी उपलब्ध कराई जा सके।

इसके अतिरिक्त वाई-फाई प्रसार में सुधार करने के लिए सरकार ने पीएम-वाणी स्कीम शुरू की है जिसका उद्देश्य देश में सार्वजनिक वाई-फाई हॉटस्पॉट स्थापित करके किसानों सहित आम जनता के लिए इंटरनेट सेवाओं के प्रसार में तेजी लाना है। दिनांक 30.06.2025 की स्थिति के अनुसार देश में 3,33,300 पीएम-वाणी वाई-फाई हॉटस्पॉट संस्थापित किए गए हैं।

PRE-MATRIC AND POST-MATRIC SCHOLARSHIP SCHEMES

601. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) the total number of beneficiaries under the Pre-Matric and Post-Matric Scholarship Schemes for minority students during the last three years, year and State-wise;

(b) whether the Government proposes to increase the budgetary allocation for these schemes in the upcoming financial years in view of rising demand and

educational needs of economically weaker students from minority communities;
and

(c) if so, the details thereof including any planned revisions in eligibility criteria, disbursement process or scholarship amount?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c) The Government of India implements various schemes for the educational and socio- economic empowerment of every strata of the society including minorities, especially the economically weaker and under privileged sections through different ministries/ departments. The Scholarship Schemes of Minority Affairs are Central Sector Schemes with 100% Central Share and scholarships are disbursed through Direct Benefit Transfer (DBT) mode. There is a defined State/UT-wise quota of beneficiaries based on Census data. However, the scheme has not been approved for implementation beyond 2021-22. The latest release over the period of 3 years, scheme-wise and State/UT-wise is given in the enclosed **Statement**.

STATEMENT

Pre-Matric Scholarship Scheme-Details of scholarships and amount for AY 2019-20 to 2021-22						
(Amount in ₹ crore)						
State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDHRAPRADESH	161555	47.60	152714	36.4	175563	37.85
TELANGANA	171908	60.28	156037	56.6	177571	61.29
ASSAM	290719	161.16	250267	90.97	235337	99.98
BIHAR	245662	82.43	134270	32.97	175287	49.19

CHHATTISGARH	4839	1.64	4308	1.35	4453	1.34
GOA	497	0.06	772	0.08	1111	0.11
GUJARAT	134907	37.48	102873	28.6	89543	25.7
HARYANA	8860	3.25	9396	3.58	25011	8.53
HIMACHALPRADESH	2056	0.40	1985	0.34	1790	0.3
JAMMUANDKASHMIR	523653	129.16	466290	96.24	389132	77.67
JHARKHAND	84133	60.90	14332	5.17	14146	5.7
KARNATAKA	507463	100.42	517527	99.74	566291	110.67
KERALA	593531	74.80	599692	74.4	634299	78.32
LADAKH	0	0.00	14862	3.93	11884	3.08
MADHYAPRADESH	137269	41.54	113780	37.93	139638	47.53
MAHARASHTRA	744273	86.66	734816	81.65	802121	88.89
MANIPUR	44390	25.76	47526	26.29	52432	28.17
MEGHALAYA	9865	2.51	14630	3.97	15462	4.42
MIZORAM	52652	15.09	53129	15.07	60784	18.54
NAGALAND	53156	18.90	69053	24.01	77882	28.03
ODISHA	12934	2.53	17470	2.92	25620	4.19
PUNJAB	468622	76.14	447136	70.44	503179	75.57
RAJASTHAN	165049	53.66	146296	46.59	188827	55.58
SIKKIM	716	0.15	102	0.03	513	0.1
TAMIL NADU	376543	78.23	381455	76.96	448485	86.55
TRIPURA	3525	0.52	5723	0.87	7109	1.02
UTTAR PRADESH	727980	247.14	747354	265.24	842938	317.32
UTTARAKHAND	30197	14.00	18621	7.4	21812	10.48
WEST BENGAL	884	0.36	273	0.2	576	0.14
ANDAMANAND NICOBAR	107	0.04	2796	0.37	3272	0.4
CHANDIGARH	1461	0.15	1913	0.2	1783	0.18
DNHDD	468	0.07	275	0.03	318	0.04
DELHI	4928	0.65	8328	0.88	12302	1.25
PUDUCHERRY	3223	0.87	3963	1	4318	1.04
Total	5568025	1424.56	5239964	1192.42	5,710,789	1329.17

Source: National Scholarships Portal

Post-Matric Scholarship Scheme- Details of scholarships and amount for AY 2019-20 to 2021-22						
(Amount in ₹ crore)						
State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDAMANAND NICOBAR	9	0.01	278	0.1	295	0.1
ANDHRAPRADESH	15408	12.95	12661	9.69	15216	11.32
ASSAM	38531	32.94	30456	24.78	49106	51.34
BIHAR	48456	30.53	43512	18.12	19642	9.55
CHANDIGARH	154	0.06	123	0.05	117	0.05
CHHATTISGARH	2202	1.38	2198	1.27	2744	1.54
DELHI	2261	0.89	3518	1.08	2908	0.86
GOA	218	0.15	349	0.21	458	0.27
GUJARAT	23445	13.43	21289	11.6	23519	12.82
HARYANA	4703	3.22	5194	3.31	7824	4.58
HIMACHALPRADESH	534	0.26	500	0.24	637	0.29
JAMMUANDKASHMIR	111052	72.51	53725	30.38	47574	27.47
JHARKHAND	13182	8.72	5918	2.99	5494	3.41
KARNATAKA	74944	49.90	55081	34.24	73830	43.98
KERALA	65635	32.68	67583	31.8	74271	37.55
LADAKH	0	0.00	1593	0.91	905	0.5
MADHYAPRADESH	22038	14.47	20430	13.6	23622	16.13
MAHARASHTRA	48331	24.23	47333	23.02	42110	20.97
MANIPUR	5599	4.86	4497	3.82	4629	3.93
MEGHALAYA	7533	5.06	7254	4.88	5306	3.63
MIZORAM	1309	1.17	1144	0.85	1702	1.34
NAGALAND	5332	4.58	6029	4.88	6421	5.45
ODISHA	2738	1.98	3146	1.91	4030	2.4
PUDUCHERRY	572	0.36	596	0.33	629	0.33
PUNJAB	56646	30.18	53450	27.66	55430	29.96

RAJASTHAN	27933	20.73	27404	19.39	30012	21.26
SIKKIM	52	0.03	85	0.04	289	0.15
TAMIL NADU	43241	25.93	44319	24.79	52409	29.18
TELANGANA	17393	13.90	18372	14.63	20843	16.8
DNHDD	81	0.03	57	0.02	78	0.03
TRIPURA	1067	0.73	1004	0.63	1766	1.21
UTTAR PRADESH	94291	68.20	4646	81.22	134433	100.24
UTTARAKHAND	4521	3.43	114388	3.37	5296	3.85
WEST BENGAL	3730	3.15	5184	5.49	6548	7.09
Total	743141	482.65	663316	401.3	720093	469.58

Source: National Scholarships Portal

FOODGRAINS FOR BPL FAMILIES

602. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC**

DISTRIBUTION be pleased to state:

- (a) whether the Government has any data on the BPL family in the country as on 30 June 2025;
- (b) if so, the details of the last five years; and
- (c) if not, the mechanisms followed by the Government for the distribution of Government foodgrain schemes to the BPL families?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (c) In 2021, the Government has developed a comprehensive index known as Multidimensional Poverty Index (MPI) to measure poverty by capturing overlapping deviations in dimensions such as health, education and standard of living, covering 12 indicators. It measures both the share of people in poverty and the degree to which they are deprived. The second edition of the index was released in 2023. As per the National MPI Report, 2023 released by NITI Aayog, the proportion of population in multidimensional poverty declined from 24.85% to 14.96% between 2015-16 and 2019-21, indicating that about 135.5 million persons have escaped poverty during the period.

The National Food Security Act, 2013 (NFSA), being implemented in all the States/UTs on an all-India basis, aims to supplement the food requirements of up to 75% of the rural and up to 50% of the urban population, which, as per Census 2011, comes to 81.35 crore persons. There are two categories of beneficiaries under the Act: (1) Antyodaya Anna Yojana and (2) Priority Households. There is no BPL category under the Act. Under the Act, while Antyodaya Anna Yojana (AAY) households, which constitute the poorest of the poor, are entitled to 35 kg of foodgrains per family per month, Priority Households (PHH) are entitled to 5 kg of foodgrains per person per month free of cost. At present, against the intended coverage of 81.35 crore, 80.56 crore beneficiaries are receiving foodgrains free of cost. The Coverage under the Act is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit.

The NFSA is operated under the joint responsibilities of the Central and State/UT Governments, wherein the operational responsibilities, including the identification of eligible beneficiaries/families and distribution, rest with the concerned State/UT Government.

PMGDISHA

603. SHRI A. MANI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government is implementing the Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) scheme to promote digital literacy among rural households particularly targeting socio-economically disadvantaged families in Tamil Nadu;

(b) if so, the details of the progress made under the scheme in Tamil Nadu particularly to Dharmapuri district including the number of eligible rural households identified, number of beneficiaries enrolled and those certified as digitally literate so far;

(c) whether the Government has set any specific targets under PMGDISHA for rural households in Dharmapuri district and if so, the details thereof; and

(d) whether any steps have been taken by the Government to strengthen the digital literacy ecosystem in rural and tribal pockets of Dharmapuri such as by deploying

mobile training units, appointing Village-Level Entrepreneurs (VLEs) or facilitating training through Common Service Centres (CSCs) and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d) Government launched Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) in 2017 to ensure digital literacy. Against the target to train 6 Cr individuals, a total of 6.39 crore individuals were trained across the country. Scheme was officially concluded on 31st March 2024.

The Scheme was implemented by CSC e-Governance Services India Limited through 4.39 Lakh Common Service Centres (CSC) run by Village Level Entrepreneurs (VLEs). In the State of Tamil Nadu, a total 14,07,880 candidates were trained under the Scheme.

COMMUNITY RADIO CONTENT CHALLENGE

604. SHRI BASAVARAJ BOMMAI:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Community Radio Content Challenge platform contributes to empowering local communities and amplifying their voices;
- (b) if so, the details of initiatives undertaken by the Government to enhance the role of community radio in addressing region-specific issues;

- (c) the details of measures that are being implemented to ensure greater participation from diverse regions in the Community Radio Content Challenge;
- (d) whether the Government plan to leverage community radio to promote public health awareness and rural development; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e) The Community Radio Content Challenge was organized as part of the World Audio Visual & Entertainment Summit (WAVES) held in Mumbai from 1st to 4th May, 2025. Its objective was to highlight the impactful work Community Radio Stations (CRSs) are doing to drive positive change across diverse sectors.

The challenges provided an opportunity for the CRSs to showcase their creative, impactful, and innovative content. Entries were invited under various categories, covering crucial aspects of community development, including programmes on public health & rural development.

To strengthen the development of CRSs, the Government implements a Central Sector Scheme - "Supporting Community Radio Movement in India". With an outlay of Rs. 50.00 Crores, the scheme is functional for the period 2021-22 to 2025-26.

The main features of the scheme are as follows:

1. Financial assistance to newly established CRSs after they have been operational for three months

2. Stations operating for over five years receive support for renewing or replacing old equipment.
3. Training and awareness through workshops, webinars, and sammelans.
4. Stakeholder Engagement through regional and national events to enable peer learning among CR stakeholders

DOMESTIC RESEARCH ECOSYSTEM

605. SHRI ZIA UR REHMAN:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware that a large number of Indian students and researchers are going abroad to pursue advanced research due to lack of adequate infrastructure, funding and opportunities in India;
- (b) if so, the reasons identified by the Government for this academic and research migration;
- (c) whether the Government has taken any concrete steps to improve the domestic research ecosystem, including better funding, modern laboratories, mentorship and international-level collaboration opportunities; and
- (d) if so, the details of such initiatives and their impact in reversing brain drain and promoting research excellence within the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) There is no statistical evidence or data which shows that large number of Indian students and researchers are going abroad to pursue advanced research due to lack of adequate infrastructure, funding and opportunities in India.

(c) and (d) Several initiatives have been taken up by the Government to improve the domestic research ecosystem like: instituting high-stakes mission-driven initiatives, namely National Quantum Mission; National Mission on Interdisciplinary Cyber-Physical Systems, National Geospatial Mission focusing on the development of key technologies to reduce dependency on imports, promote domestic innovation, and position India as a global leader in the identified sectors. Government has launched several programmes to catalyze startup culture and build a strong and inclusive ecosystem for innovation and entrepreneurship in the country. Several policy measures have been introduced by the Government including the Geospatial Policy 2022 and BioE3 (Biotechnology for Economy, Environment and Employment) Policy 2024. The Government has established the Anusandhan National Research Foundation (ANRF) through the ANRF Act 2023 towards strengthening our technological leadership, marking a paradigm shift in our

R&D ecosystem. The government has been strengthening research infrastructure through multiple schemes / programs such as: Fund for Improvement of S&T infrastructures in universities and higher educational institutions (FIST), Promotion of University Research and Scientific Excellence (PURSE), Scientific Infrastructure Access for Harnessing Academia University Research Joint Collaboration (DBT-SAHAJ Infrastructure). etc. The schemes of ANRF (erstwhile, Science and Engineering Research Board) such as Core Research Grant (CRG), Prime Minister's Early Career Research Grant (PMECRG), *Partnerships for Accelerated Innovation and Research (PAIR) program*, etc. have been instrumental in strengthening the domestic research ecosystem of the country. The government is also fostering International cooperation in Science & Technology through bilateral cooperation with several developed and developing countries including USA, UK, France, Germany, Russia, Japan; regional cooperation such as with ASEAN, BIMSTEC, etc; and multilateral cooperation through EU, TWAS, IBSA, BRICS, UNESCO, SCO, QUAD etc.

Further, government has taken up several programme/schemes aimed at empowering the young researchers in the country to pursue world-class research in cutting edge areas of science and technology by improving access to better funding, high-end research laboratories, mentorship, and international-level collaboration opportunities. Some of the key programmes like National Post-Doctoral Fellowship (NPDF), Ramanujan Fellowship; INSPIRE Faculty Fellowship;

Ramalingaswami Re-entry Fellowship; Biomedical Research Career Programme and MK Bhan-Young Researcher Fellowship have supported a large number of young researchers and have also attracted brilliant Indian researchers from abroad to return to India and conduct high quality research. The VAIBHAV fellowship of DST provides a platform for overseas scientists including Non-Resident Indians to undertake collaborative research in Indian Institutions and Universities for a finite period of time. In addition, the Flexible Complementing Scheme / Merit based promotion scheme positioned in scientific departments and introduction of Performance Related Incentive Scheme (PRIS) in strategic Departments have also been instrumental in recruiting and retaining the scientists. All these efforts made by the government contribute towards promoting research excellence within the country and thereby reversing the brain drain.

DELAY IN MANF SCHOLARSHIP

606. SHRI RAJA RAM SINGH:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government is aware that Maulana Azad National Fellowship (MANF) scholars are protesting against the non-payment of monthly fellowship dues for several months as widely reported and raised directly with the Ministry;
- (b) if so, the reasons for the inordinate delay in disbursal of sanctioned fellowship amounts despite repeated representations;

(c) the details of mechanisms put in place to ensure time-bound release of fellowships to current awardees post;

(d) the steps taken by the Government to prevent systemic delays in scholarship disbursement to minority scholars; and

(e) whether any committee has been constituted to look into these recurring lapses and if so, the details thereof along with findings of the committee report as well as action taken thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (d) Maulana Azad National Fellowship (MANF) scheme has been discontinued from 2022-23 onward in view of the overlap among the other fellowship schemes. However, the existing MANF fellows will continue to receive fellowships till the end of their respective tenure. Committed liabilities under MANF were not paid from January onwards pending approval. Recently, necessary approval was obtained on the release of funds to those students who have been on-boarded under the MANF in terms of the scheme guidelines/ DBT Mission guidelines. Following this, Ministry has released funds to nodal agency for disbursement of fellowship.

(e) No specific committee has been constituted in the matter.

ENCOURAGING SOUTH INDIAN LANGUAGE CHANNELS**607. DR. BYREDDY SHABARI:****SHRI APPALANAIDU KALISSETTI:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the details of subscriber base of DD Free Dish in the country during the last five years, State-wise along with trends observed during the said period;
- (b) the details of Government programmes broadcast through DD Free Dish along with their State-wise viewership;
- (c) whether the Government acknowledges the challenges in expanding the reach of DD Free Dish in South India and if so, the details of specific factors contributing to these challenges; and
- (d) the steps taken by the Government to encourage South Indian language channels to secure slots on DD Free Dish and the results achieved through these measures?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) DD Free Dish is the free-to-air (FTA) Direct-To-Home (DTH) platform of Prasar Bharati. Its footprint spans the entire country, including remote, border, and otherwise inaccessible areas.

Government flagship schemes and public awareness campaigns are disseminated through programs on various national & regional channels of Doordarshan on DD Free Dish.

It has experienced consistent growth in its reach over the past few years. As per industry estimates, DD Free Dish reaches approximately 49 million households nationwide as of 2024. The figure was 33 million in 2018, signifying the positive audience growth.

The Government has taken various proactive measures to increase the representation of South Indian language channels on DD Free Dish, including:

- For better regional representation, slots had been reserved for South Indian language channels in the e-auctions of DD Free Dish platform (done in 2025)
- Eligibility norms have been simplified to ensure greater participation from private broadcasters in the southern region
- Furthermore, dedicated slots were offered for Tamil, Telugu, Kannada, and Malayalam channels in recent e-auctions.
- Three additional South Indian language private channels viz. TV9 Telugu, Aastha Kannada & Aastha Telugu, have been onboarded on DD Free Dish since 01.04.2025.

Doordarshan's own regional channels, such as DD Tamil, DD Saptagiri, DD Chandana, DD Yadagiri, and DD Malayalam have also been onboarded. The

channels are being technologically upgraded and better promoted to enhance their visibility.

Apart from this, there are 27 educational channels on DD Free Dish, which are relaying programs in various South Indian languages.

CONSTRUCTION OF ROAD OVER BRIDGES AND ROAD UNDER BRIDGES IN DELHI

608. SHRI YOGENDER CHANDOLIA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of the need to construct Road Over Bridges and Road Under Bridges in Delhi on Railway Crossings, if so, the details of the proposals thereof;
- (b) the details of the proposed Road Over Bridges and Road Under Bridges including their locations, alignments and estimated costs particularly at Kirari, Ghewra, Narela, Siraspur, Khera Kalan, Tikri Kalan, Holambj Kalan, Bhorgarh and the ROB from Badli Station to Rohini Sector-18 Metro Station;
- (c) the steps taken/being taken by the Government to ensure that the proposed Road Over Bridges (ROBs) and Road Under Bridges (RUBs) are designed and constructed with safety features including crash barriers, pedestrian crossings and emergency response systems; and

(d) the timeline for the completion of the proposed Road Over Bridges (ROBs) and Road Under Bridges (RUBs) and the details of the agencies responsible for their construction and maintenance?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) Sanctioning of works of Road over Bridge (ROB)/Road under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc.

No. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (June'25) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (June'25)	13,426 Nos. (Including 14 Nos. in the State of Delhi)

As on 01.04.2025, 4,402 Nos. ROBs/ RUBs are sanctioned at the cost of ₹ 1,00,860 cr on Indian Railways which are at various stages of planning and execution. 16 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) are sanctioned at the cost of Rs. 649 crore in the State of Delhi, Details are as under:

SN	Location	ROB/ RUB/ FOB	Cost (in ₹ Cr.)	Remarks
1	LC No. 18 (Ghevra) on Delhi-Bathinda section	ROB	109	This work was sanctioned on cost sharing basis. Subsequently, due to no response from the State Govt. this work could not be taken forward. Now, this work is being taken up at Railway's cost. The work of preparation of GAD has been taken up.
2	LC No. 16 (Narela) on Delhi-Ambala section	RUB	165	Initially, this work was sanctioned for the construction of ROB. Subsequently, on the request of State Govt. proposal of change of scheme of work i.e., from ROB to RUB has been approved by Railway. Accordingly, the work of preparation of GAD has been taken up.
3	LC No. 10 (Siraspur) on Delhi- Ambala section	RUB	4.76	General Arrangement Drawing (GAD) has been approved. Detailed Estimate has also been sanctioned. Contract has been awarded. The work of Utility shifting has been taken up.
4	LC No. 11 (Khera Kalan) on Delhi- Ambala section	RUB	3.83	GAD has been approved and detailed estimate has been sanctioned. Contract has been awarded.
5	LC No. 12 (Khera Kalan) on Delhi- Ambala section	ROB	131.55	GAD has been approved and detailed estimate has been sanctioned.
6	LC No. 14 (Holambi Kalan) on Delhi- Ambala section	RUB	9.1	Detailed Estimate has been sanctioned. GAD has been prepared.

7	LC No. 15 (Bhorgarh) on Delhi-Ambala section	RUB	5.7	Detailed Estimate has been sanctioned. GAD has been approved. The work of Utility shifting has been taken up.
8	LC No. 11 (Sultanpuri) on Delhi-Bathinda section	ROB	53.62	This work is being executed on Dual entity basis i.e., Railway portion by Railway and approaches by State Govt. Work of Railway Portion has been completed.
9	LC No. 19 on Delhi- Bathinda section	RUB	1.37	The work of preparation of GAD has been taken up.
10	LC No. 15 on Delhi Sarai Rohilla- Rewari section	RUB	21.70	GAD has been approved. Detailed Estimate has been sanctioned.
11	LC No. 17 on Delhi Sarai Rohilla- Rewari section	ROB	22.36	GAD has been approved. Detailed Estimate has been sanctioned.
12	LC No.18 on Delhi- Ambala section	RUB	3.83	The work was held up on account of land, which has now been resolved. The work of preparation of GAD has been taken up.
13	Non LC (Ballimaran) at New Delhi Yard	FOB	15.42	GAD has been approved. Detailed Estimate has been sanctioned and Tender has been awarded.
14	Rebuild (Pul Dufferin) on Delhi- Dayabasti section	ROB	37.78	GAD has been approved. Detailed Estimate has been sanctioned.

15	Rebuild (Pul Bangash) on Delhi-Dayabasti section	ROB	38.16	GAD has been approved. Detailed Estimate has been sanctioned.
16	Rebuild (Pul Mithai) on Delhi-Dayabasti section	ROB	23.67	GAD has been approved. Detailed Estimate has been sanctioned.

The Details of the ROB/RUB works at Kirari, Tikri Kalan and Rohini Sector 18 metro station are as under:

SN	Location	Remarks
1	LC No. 12 (Kirari) on Delhi-Bathinda	This work was sanctioned on cost sharing basis in year 2015-16. Subsequently, due to no response from State Govt. this work could not be taken forward. As per MoU with State Govt. regarding Kirari drain, now this work is to be taken up by State agency.
2	Non LC (Tikri Kalan) on Delhi-Bathinda	The feasibility for the construction of LHS has been examined and found not feasible.
3	ROB at Non LC (Rohini Sector 18 metro station) on Delhi-Ambala	Full height Subway (size – 2 x 10.5m x 5.5m) of four lane has already been provided by Railway at this location to connect Rohini to Samaypur.

Railways have taken several safety measures for construction of ROB/RUBs. This includes proper alignment of approaches with proper carriage

way width and provision of foot path wherever possible. In addition, provision of proper road surface, standard signage, safety fencing, road marking, lighting, along with speed breaker as per requirements have also been provided in ROB/RUBs. Completion and commissioning of ROB/RUB works depend on various factors like cooperation of State Governments in giving consent for closure of LCs, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachments, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project/work sites, duration of working season in a year for the particular project/area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

बौद्धिक संपदा अधिकार

609. श्री दिलेश्वर कामैत:

क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि :-

- (क) क्या परमाणु ऊर्जा विभाग (डीएई) अपने आविष्कृत उत्पादों, प्रक्रियाओं और प्रौद्योगिकियों के लिए बौद्धिक संपदा ने अधिकार (आईपीआर) प्राप्त करता है;
- (ख) यदि हां, तो क्रमशः भारत और भारत के बाहर के पेटेंटों की संख्या का ब्यौरा क्या है;
- (ग) क्या पेटेंट तकनीकों के व्यावसायीकरण के संबंध में कोई महत्वपूर्ण उपलब्धियां प्राप्त की गई हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) एकस्व (पेटेंट) अधिनियम, 1970 की धारा 4 के अनुसार : "परमाणु ऊर्जा अधिनियम, 1962 (1962 की 33) की धारा 20 की उप-धारा (1) के अंतर्गत आने वाले परमाणु ऊर्जा से संबंधित आविष्कार के लिए कोई एकस्व (पेटेंट) नहीं प्रदान किया जाएगा", परमाणु ऊर्जा से संबंधित विभाग द्वारा उत्पन्न बौद्धिक संपदा का भारत में एकस्व (पेटेंट) नहीं कराया जा सकता है। हालांकि, विभाग भारत के नाभिकीय ऊर्जा कार्यक्रम के लिए विकसित अनुसंधान एवं विकास और स्वोत्पाद (स्पिन-ऑफ) प्रौद्योगिकियों के माध्यम से पर्याप्त संख्या में एकस्व (पेटेंट) अधिकार प्राप्त करता है। ये एकस्व (पेटेंट) परमाणु ऊर्जा के अलावा विभिन्न क्षेत्रों में इसके उत्पादों, प्रक्रियाओं और प्रौद्योगिकियों के अनुप्रयोग से संबंधित होते हैं।

(ख) डीएई ने 1985 से भारत में 235 एकस्व (पेटेंट) अधिकार प्राप्त किए हैं। (संबंधित ब्यौरा संलग्न **विवरण-I** में दिया गया है) डीएई ने 2001 से भारत से बाहर 143 एकस्व (पेटेंट) अधिकार प्राप्त किए। (संबंधित ब्यौरा संलग्न **विवरण-II** में दिया गया है)

(ग) और एकस्व (पेटेंट) प्राप्त प्रौद्योगिकियों के व्यावसायीकरण के संबंध में कई उल्लेखनीय

(घ) उपलब्धियां प्राप्त हुई हैं।

इन महत्वपूर्ण उपलब्धियों का विवरण निम्नानुसार है:

(i) इलेक्ट्रॉनिक वोटिंग मशीन-इंडियन पेटेंट सं. 199087 ।

(ii) कोयला दहन संयंत्र में कोयला के जलने के दौरान उत्पन्न रेचन गैस से निलंबित कणों को कम करने हेतु एक विधि-भारतीय पेटेंट सं. 194122 ।

- (iii) चुंबकीय गुणों वाले सेलूलोज कण की तैयारी की एक उन्नत प्रक्रिया-भारतीय पेटेंट सं. 193445 ।
- (iv) नैनोट्यूब युक्त बैलिस्टिक प्रतिरोधी कवच पैनल और इसके उत्पाद-भारतीय पेटेंट सं. 528921 (भाभा कवच)।
- (v) अपशिष्ट जल उपचार (जीएसटी) के लिए हाइब्रिड ग्रेनुलर एसबीआर-भारतीय पेटेंट सं. 381341 ।
- (vi) अपशिष्ट निपटान और तापीय प्रसंस्करण अनुप्रयोगों के लिए वृहत् प्लाज्मा आर्क प्लम उत्पादन के लिए एक उपकरण-भारतीय पेटेंट सं. 432380 ।
- (vii) ग्रेफाइट प्लाज्मा टॉर्च का उपयोग कर अपशिष्ट निपटान हेतु प्लाज्मा पाइरोलाइसिस प्रणाली और प्रक्रिया-भारतीय पेटेंट सं. 272122
- (viii) प्लाज्मा टॉर्च का नवीन अंतर्जात गैस स्रोत के साथ उपयोग कर जैविक अपशिष्ट के सुरक्षित निपटान हेतु प्लाज्मा पाइरोलाइसिस प्रणाली और प्रक्रिया-भारतीय पेटेंट सं. 281527
- (ix) प्रशीतित माल ले जाने के लिए एक तरल नाइट्रोजन आधारित पोर्टेबल प्रशीतन प्रणाली-भारतीय पेटेंट सं. 502550 (शिवाय)।
- (x) परा-निस्संदन झिल्ली जल शुद्धिकरण उपकरण-भारतीय पेटेंट सं. 195961 ।
- (xi) कुछ रोग रोधी वैक्सीन तैयार करने की प्रक्रिया-भारतीय पेटेंट सं. 153031 ।
- (xii) ऑस्टेनेटिक स्टेनलेस स्टील के टंगस्टन अक्रिय गैस (टीआईजी) वेल्डिंग के लिए प्रवेश प्रवर्धन अभिवाह संरचना और इसका अनुप्रयोग-भारतीय पेटेंट सं. 266346।

विवरण-I**भारत में दिए गए एकस्व (पेटेंट) का विवरण**

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
1.	पॉलीविनाइल अल्कोहल को रासायनिक रूप से त्रिविमीय में क्रॉसलिंग करने की विधि	153797	01-नवंबर-1985	भारत
2.	कुष्ठरोग रोधी वैक्सीन तैयार करने की प्रक्रिया	153031	26-मई-1985	भारत
3.	आयनीकरण विकिरण द्वारा यांत्रिक रूप से स्थिर त्रिविमीय क्रॉस-लिंकड पॉलिविनाइल अल्कोहल के निर्माण की विधि	153994	16-अगस्त-1985	भारत
4.	मानव रक्त विषैले तत्वों को हटाने वाला एक यंत्र	153999	13-दिसंबर-1985	भारत
5.	पॉलीविनाइल अल्कोहल के रासायनिक रूप से त्रिविमीय क्रॉसलिंग करने की विधि	153801	31-जनवरी-1986	भारत
6.	रिवर्स ऑस्मोसिस ड्यूबलर मॉड्यूल में उपयोग के लिए एक संरंघ नलिका या केशिका पर सीधे ड्यूबलर झिल्ली की स्वस्थाने कारस्टिंग के लिए विधि और यंत्र	162173	18-नवंबर-1988	भारत
7.	रिवर्स ऑस्मोसिस ड्यूबलर मॉड्यूल में उपयोग के लिए एक संरंघ समर्थित ट्यूब में सीधे ड्यूबलर झिल्ली की स्वस्थाने कारस्टिंग के लिए विधि और यंत्र	162174	18-नवंबर-1988	भारत
8.	रिवर्स ऑस्मोसिस संयंत्र में उपयोग के लिए एक रिवर्स ऑस्मोसिस ड्यूबलर मॉड्यूल	158830	25-अगस्त-1989	भारत
9.	विद्युत रासायनिक कोशिकाओं में उपयोग के लिए सल्फाइड आयन संवेदनशील या चुनिंदा चांदी सल्फाइड इलेक्ट्रोड के विनिर्माण के लिए एक विधि	160612	17-जून-1988	भारत
10.	रिवर्स ऑस्मोसिस संयंत्र में उपयोग के लिए एक बेहतर रिवर्स ऑस्मोसिस ड्यूबलर मॉड्यूल	166048	12-अक्तूबर-1990	भारत
11.	पूर्ण रूप से संवृत्त इलेक्ट्रिक आर्क फर्नेस और इसी प्रकार की समान फर्नेस में उपयोग के लिए एक दूरबीन युक्त इलेक्ट्रोड सील संरंघ	166974	22-मार्च-1991	भारत
12.	बेलनाकार दर्पण तत्वों सहित एक निश्चित दर्पण रेखा केंद्रित सौर संकेंद्रक	172328	27-मई-1994	भारत
13.	फ्लोरीन युक्त जल अपद्रव्यों के विषहरण के लिए एक उन्नत विधि	167969	03-जनवरी-1992	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
14.	फिल्टर-प्रेस प्रकार के उच्च दबाव क्षारीय जल इलेक्ट्रोलाइजर सेल मॉड्यूल में उपयोग के लिए एक संरंघ इलेक्ट्रोड और उसी के निर्माण की विधि	172456	10-जून-1994	भारत
15.	एक फिल्टर-प्रेस प्रकार उच्च दबाव क्षारीय जल इलेक्ट्रोलाइजर सेल मॉड्यूल में उपयोग के लिए एक एकीकृत द्विध्रुवीय प्लेट और उसी के निर्माण की विधि	172485	24-जून-1994	भारत
16.	उन्नत फिल्टर-प्रेस प्रकार उच्च दबाव क्षारीय जल इलेक्ट्रोलाइजर सेल मॉड्यूल	172486	24-जून-1994	भारत
17.	एक द्विविभाजक क्रिस्टल लेंस प्रकाश किरण ध्रुवीकारक	173464	16-दिसंबर-1994	भारत
18.	संकुचित करने योग्य सौर ड्रायर	173519	30-दिसंबर-1994	भारत
19.	जलीय सुक्रोज विलयन से इनवर्ट शुगर सिरप तैयार करने के लिए जैव उत्प्रेरक और इसे बनाने की विधि	177144	16-मई-1997	भारत
20.	जलीय सुक्रोज विलयन से इनवर्ट शुगर सिरप तैयार करने के लिए एक निरंतर एकल चरण जैव उत्प्रेरक प्रक्रिया और इसे पूरा करने के लिए एक बायोरिएक्टर।	177145	16-मई-1997	भारत
21.	जलीय इमल्सन दबाव संवेदनशील असंजक तैयारी की प्रक्रिया (490/बीओएम/1997 भी देखें)	181789	06-अगस्त-1999	भारत
22.	एस्पेरजिलस नाइजर वैन टाइग के एक नए सूक्ष्मजीवी स्ट्रेन से पॉलीगैलेक्टुरोनेज पेक्टिन एस्टरेज और पेक्टिन लाइज़ युक्त पेक्टिनोलिटिक एंजाइम कॉम्प्लेक्स की तैयारी की प्रक्रिया	182245	17-सितंबर-1999	भारत
23.	अपारंपरिक फलों के एंजाइमेटिक द्रवीकरण की एक प्रक्रिया	182962	25-फरवरी-2000	भारत
24.	एक उच्च कोणीय और स्थानिक रिज़ॉल्यूशन चरण ग्रेडिएन्ट इंटरफेरोमीटर	183095	07-अप्रैल-2000	भारत
25.	तरल समर्थन के लिए एक अत्यधिक क्रॉस-लिंकड सिलिकॉन झिल्ली और उसकी निर्माण विधि	185680	05-अक्तूबर-2001	भारत
26.	ड्यूमर संसूचन/उपचार के लिए 3,4-di (कार्बोथोक्सीमेथिलीनेऑक्सी) बेंजालडिहाइड से 5,10,15,20-टेट्राकिस [3,4-बिस्कार्बोक्सीमेथिलीनेऑक्सी)फेनिल] पोर्फिरिन के संश्लेषण की प्रक्रिया।	180992	07-फरवरी-1998	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
27.	ट्यूमर संसूचन/उपचार के लिए 5,10, 15, 20-टेट्राकिस [3,4-डीआई (कार्बोथोक्सीमेथिलीन ऑक्सी)फेनिल] पोर्फिरिन से 5,10,15,20-टेट्राकिस [3,4-बिस्कार्बोक्सीमेथिलीन ऑक्सी) फेनिल] क्लोरिन संश्लेषण की प्रक्रिया।	180480	01-जनवरी-1999	भारत
28.	रिवर्स ऑस्मोसिस में उपयोग के लिए एक असमर्थित समग्र स्कन युक्त, विषम झरझरी असममितक पॉलीथर अमोनिया हाइड्राइड पोलोमेरिक झिल्ली की निर्माण प्रक्रिया	186375	01-मार्च-2002	भारत
29.	रिवर्स ऑस्मोसिस में उपयोग के लिए असममितक अर्धपारगम्य एरोमिटिक पॉलीमाइड झिल्ली के निर्माण के लिए एक विलायक विनिमय सह इमरसन अवक्षेपण प्रक्रिया	186210	08-फरवरी-2002	भारत
30.	वैल्यूमेंट में विसरित हाइड्रोजन के मापन के लिए हाइड्रोजन संवेदक	186660	17-मई-2002	भारत
31.	किसी फेरोमैग्नेटिक सामग्री घटक में गुणात्मक मूल्यांकन/दोषों के माप के लिए एक प्रकाशीय जांच उपकरण	186620	17-मई-2002	भारत
32.	किसी फेरोमैग्नेटिक सामग्री घटक में दोषों के मात्रात्मक मूल्यांकन/माप के लिए एक प्रकाशीय जांच उपकरण	186574	03-मई-2002	भारत
33.	जलीय इमल्सन दबाव संवेदनशील एडेहसिव लेबल (390/बीओएम/1994 के लिए डिवीजनल अनुप्रयोग) तैयार करने की प्रक्रिया	182181	03-सितंबर-1999	भारत
34.	आयुर्वेदिक औषधीय संयंत्र, कल्बेल (टिनोस्पोरा एसपी) से एक इम्यूनोमॉड्यूलेटर तैयार करने की प्रक्रिया।	183805	22-अप्रैल-2000	भारत
35.	कैडमियम सल्फाइड (सीडीएस) नैनो क्रिस्टलीय पार्टिकुलेट और इसकी पतली फिल्म, विशेष रूप से यूवी विकिरण के तहत चमकदार या दृश्य प्रकाश उत्सर्जन हेतु उपयोग में एवं उसकी एकल चरणीय निर्माण प्रक्रिया	187205	27-सितंबर-2002	भारत
36.	पोडोफिलोटॉक्स को जीनस पोडोफिलम से अलग करने की एक प्रक्रिया, विशेष रूप से पौधों की प्रजाति इमोडी वॉल में	187287	04-अक्तूबर-2002	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
37.	कैंसर रोधी दवा एन [4-{2,4डाईमीनो-6-टेरीडिनिल}मीथाईल] मीथाईलएमीनोबेन्जोएल]-I-ग्लूटेमीक एसिड एवं उसकी औषधीय रूप से स्वीकृत लवणों की तैयारी की प्रक्रिया	182947	16-जून-2000	भारत
38.	पराध्वनिक का उपयोग करके एक एक्रिलेमाइड-आधारित गामा विकिरण मात्रामापी	187206	06-अगस्त-2002	भारत
39.	एक बहुलक विलयन विशेष रूप से पॉलीएक्रिलेमाइड में अवशिष्ट मोनोमर को मापने के लिए एक पराश्रव्य (अल्ट्रासोनिक) उपकरण	187485	15-नवंबर-2002	भारत
40.	धातुओं, मिश्र धातुओं और सिरमिक्स की सतहों पर लेजर आधारित नक्कासी करने के लिए उपकरण	189001	29-अगस्त-2003	भारत
41.	एक यांत्रिक रूप से मजबूत हाइड्रोफिलिक पॉलीविनाइल अल्कोहल हाइड्रोजेल तैयार करने की विधि	187486	15-नवंबर-2002	भारत
42.	मलेरिया के पता लगाने के लिए PV2 नामक प्रोटीन की एंटी-सेरा तैयार करने की प्रक्रिया	192707	01-मई-2004	भारत
43.	किसी विद्युत चालक सतह पर खरोंच और दरारों जैसे दोषों के पता लगाने के लिए उपकरण	190427	28-जनवरी-2004	भारत
44.	कोयले के दहन से उत्पन्न रेचन गैसों का उपचार कर उसमें निलंबित कणीय पदार्थों को कम करने की विधि	194122	23-फरवरी-2005	भारत
45.	उच्च वोल्टेज आवेग उत्पन्न करने के लिए मॉड्यूलर उपकरण	191318	20-मई-2004	भारत
46.	उच्च वोल्टेज आवेग उत्पन्न करने के लिए मॉड्यूलर उपकरण	191316	20-मई-2004	भारत
47.	मौखिक सतह पर स्थानिक रूप से स्वरूपित संकेतों को स्थानांतरित करने और उसे प्राप्त करने के लिए उपकरण	192082	01-अगस्त-2004	भारत
48.	मौखिक सतह पर स्थानिक और अस्थायी रूप में एक संकेत प्रक्षिप्त करने और संचरण के लिए एक प्रणाली	191531	31-मई-2004	भारत
49.	मौखिक सतह से स्थानिक और अस्थायी रूप से संकेतों के पता लगाने और संग्रहित करने के लिए एक यंत्र	192719	01-अगस्त-2004	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
50.	बोरॉन के साथ यूरोपियम सक्रियित लाल प्रकाश उत्सर्जक यिट्रियम फॉस्फेट वेनाडेट फॉस्फोर तैयार करने के लिए एक प्रक्रिया	194131	23-फरवरी-2005	भारत
51.	मौखिक कैंसर के शीघ्र पता लगाने के लिए 1-2381 आधार पेयर युक्त (बीपी) पुनः संयोजक न्यूक्लियोटाइड अनुक्रम के अलगाव की एक प्रक्रिया (868/मम/2001 भी देखें)	188744	08-अगस्त-2003	भारत
52.	रक्त प्रवाह संकेत परिवर्तनशीलता रिकॉर्ड करने के लिए एक इलेक्ट्रॉनिक उपकरण	195350	07-जून-2005	भारत
53.	झिल्ली निस्यंदन के लिए एक सर्पिल घुमावदार ड्राई पॉलीमाइड तत्व और एक ही बनाने की विधि	194106	22-फरवरी-2005	भारत
54.	झिल्ली निस्यंदन के लिए एक समर्थित शुष्क असममितक पॉलीमाइड झिल्ली बनाने की विधि	194101	09-मई-2005	भारत
55.	झिल्ली निस्यंदन के लिए उच्च दाब पात्र	195317	07-जून-2005	भारत
56.	ट्यूबों में रिसाव का पता लगाने के लिए उपकरण	193457	22-फरवरी-2005	भारत
57.	स्टील वायर रस्सी निरीक्षण के लिए विभक्त कुंडली प्रोब	193458	29-मार्च-2005	भारत
58.	धीमी प्रतिक्रिया ट्रांसड्यूसर के गतिशील प्रतिपूर्ति के लिए उपकरण	196522	22-दिसंबर-2005	भारत
59.	प्रतिबाधा कार्डियो वासोग्राफ	196540	12-जनवरी-2006	भारत
60.	सिंथेटिक प्लास्टिसाइजर से मुक्त हाइड्रोजेल ड्रेसिंग के विनिर्माण के लिए एक चरण विकिरण प्रक्रिया	192136	29-सितंबर-2004	भारत
61.	चुंबकीय सेलूलोज कण तैयार करने के लिए उन्नत प्रक्रिया	193445	20-जनवरी-2005	भारत
62.	चुंबकीय माइक्रोक्रीस्टलीन सेलूलोज कण का स्वरूप	193912	22-फरवरी-2005	भारत
63.	इलेक्ट्रोसायन अनुप्रयोगों में संवर्धित जीवन वाले मिश्रित ऑक्साइड कोटेड टाइटेनियम इलेक्ट्रोड के उत्पादन और इसी प्रकार तैयार इलेक्ट्रोड के लिए एक उन्नत प्रक्रिया	195371	07-जून-2005	भारत
64.	कार्बन फिल्मों के निक्षेपण के लिए प्रणाली और उसी के लिए प्रक्रिया	204221	09-फरवरी-2007	भारत
65.	इलेक्ट्रो-सक्रिय पैटर्न मुद्रित पॉलीमरिक फिल्मों के निर्माण की प्रक्रिया	204360	15-फरवरी-2007	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
66.	पूर्वलोडेड पैराबोलिक डिश एंटीना और इसे बनाने की विधि	207809	28-जून-2007	भारत
67.	सॉफ्ट कॉन्टैक्ट मोड में इलेक्ट्रो-परावर्तन और सतह फोटो वोल्टेज स्पेक्ट्रोस्कोपी के लिए एक उपकरण	204169	12-जनवरी-2007	भारत
68.	मौखिक पोलियो वैक्सीन जैसे जैविक उत्पाद को स्थिर बनाने की एक उन्नत प्रक्रिया	197836	09-मार्च-2006	भारत
69.	विभिन्न सबस्ट्रेट सामग्रियों पर नियंत्रित ऑक्सीजन स्टोइकियोमेट्री के साथ इलेक्ट्रॉनिक सिरमिक ऑक्साइड पतली फिल्में जमा करने की प्रक्रिया	205887	12-अप्रैल-2007	भारत
70.	ऑनलाइन प्रोसेस इंस्ट्रुमेंटेशन लूप कैलिब्रेटर	197786	17-जनवरी-2006	भारत
71.	पके हुए केले (मूसा कैवेंडिश) से केले का रस और केले का पाउडर तैयार करने की प्रक्रिया	189999	05-जनवरी-2004	भारत
72.	जैथेक्सिलम एलेटम बीज ऑयल से कीट संचार संशोधक की तैयारी के लिए एक प्रक्रिया	190566	20-अप्रैल-2004	भारत
73.	इलेक्ट्रॉनिक वोटिंग मशीन	199087	06-मार्च-2006	भारत
74.	एक कम लागत वाला डिजिटल पॉकेट मात्रामापी	197797	01-फरवरी-2006	भारत
75.	सबस्ट्रेट्स पर हार्ड क्रोमियम नाइट्राइड लेपन प्रदान करने के लिए एक बेहतर प्रक्रिया और इस प्रकार एक लेपित सबस्ट्रेट	198325	06-अप्रैल-2006	भारत
76.	MgO स्थिर बीटा एल्यूमिना की तैयारी के लिए एक प्रक्रिया	215156	20-फरवरी-2008	भारत
77.	अपशिष्ट जल में प्रोटोनोफोरिक प्रदूषकों का तेजी से पता लगाने और अनुमान लगाने के लिए एक कॉम्पैक्ट किट	198326	06-अप्रैल-2006	भारत
78.	जिंक अयस्क से जिंक ऑक्साइड आधारित वैरिस्टर के उत्पादन की एक प्रक्रिया	204633	28-फरवरी-2007	भारत
79.	जस्ता कैल्सिन से उच्च शुद्धता जस्ता ऑक्साइड पाउडर तैयार करने की प्रक्रिया	204974	01-मार्च-2007	भारत
80.	मोलिब्डेनम, टंगस्टन और उनके ठोस विलयन के डिसिलिसाइड्स के उत्पादन के लिए एक प्रक्रिया	206958	16-मई-2007	भारत
81.	मौखिक कैंसर के शीघ्र पता लगाने के लिए 1-2381 आधार पेयर्स (बीपी) वाले पुनः संयोजक न्यूक्लियोटाइड अनुक्रम संबंधी किट तैयार करने की	189625	30-सितंबर-2003	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
	एक प्रक्रिया (प्रभागीय अनुप्रयोग) 392/बीओएम/1999)			
82.	कार्बनिक आधारित इलेक्ट्रॉनिक उपकरणों के विनिर्माण में पॉली(फेनिलीनेविनीलीन) के निक्षेपण के लिए एक बेहतर कक्ष तापमान पर रासायनिक वाष्प निक्षेपण प्रक्रिया	215159	21-फरवरी-2008	भारत
83.	उच्च तापमान तरल पदार्थों में हाइड्रोजन को मापने के लिए इलेक्ट्रोलाइट की स्वस्थाने तैयारी के लिए प्रक्रिया	198013	01-फरवरी-2006	भारत
84.	जलीय माध्यम में धातुओं की संक्षारण दर के ऑनलाइन माप के लिए एक मापन प्रणाली	204092	06-दिसंबर-2006	भारत
85.	न्यूक्लिक एसिड प्रवर्धन द्वारा लक्ष्य न्यूक्लिक एसिड अनुक्रम के पता लगाने की एक बेहतर विधि	196040	08-सितम्बर 2005	भारत
86.	कोलाइडल कणों या बूंदों के बीच बलों को मापने के लिए एक बेहतर उपकरण	195921	03-अप्रैल-2005	भारत
87.	एक ट्यूनीएबल ऑप्टिकल फिल्टर	196063	17-अक्तूबर-2005	भारत
88.	कंपोजिट्स के निर्माण के लिए एक प्रक्रिया	241751	23-जुलाई-2010	भारत
89.	CrO ₂ या CrO ₂ क्रोमियम सेस्क्विऑक्साइड के कंपोजिट्स के साथ हाल्फ धातु फेरोमैग्नेट के विनिर्माण की एक प्रक्रिया	204533	23-फरवरी-2007	भारत
90.	संपाशित माइक्रोस्कोपिक पदार्थों के ट्रेपिंग और नियंत्रित रोटेशन के लिए ऑप्टिकल ट्वीजर-आधारित प्रणाली के लिए उपकरण और विधि।	205080	01-मार्च-2007	भारत
91.	650-1600 nm के भीतर संकीर्ण तरंगदैर्घ्य क्षेत्र में निकलने वाले डायोड लेजर जैसे पृथक रूप से सीमित विकृत हेटरोस्ट्रक्चर उपकरणों के विनिर्माण के लिए एक तरल चरण एपिटैक्सी प्रक्रिया	195956	02-सितंबर-2005	भारत
92.	प्रदर्शन के बेहतर गुणांक के साथ अमोनिया अवशोषण प्रशीतन प्रणाली	205574	04-अप्रैल-2007	भारत
93.	परानिस्यंदन झिल्ली जल शुद्धिकरण उपकरण	195961	02-सितंबर-2005	भारत
94.	ऑस्टेनेटिक स्टेनलेस स्टील के उपचार के लिए एक प्रक्रिया	200100	17-अप्रैल-2006	भारत
95.	स्थिर चुंबकीय इमलसन और इसे बनाने की एक प्रक्रिया	205114	01-मार्च-2007	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
96.	कक्ष तापमान पर मैग्नेटो-इलेक्ट्रिक युग्मन और उच्च डाइइलेक्ट्रिक स्थिरांक प्रदर्शित करने वाले नए यौगिक के विनिर्माण की प्रक्रिया	203429	01-नवंबर-2006	भारत
97.	ऑप्टिकल पॉलिशिंग के लिए उपयुक्त सेरिया नैनो पाउडर तैयार करने की प्रक्रिया	207569	14-जून-2007	भारत
98.	धातु आक्साइड के उत्पादन के लिए बैच अभिक्रियक	207053	21-मई-2007	भारत
99.	नाइट्रेट आयनों वाले अपशिष्ट जल के उपचार के लिए एक प्रक्रिया	222102	21-जुलाई-2008	भारत
100.	सूक्ष्मदर्शी पदार्थ (पदार्थों) के परिवहन के लिए उपकरण और विधि	240966	10-जून-2010	भारत
101.	एकल ट्यूनिंग तत्व के साथ एक ट्यूनीएबल लेजर और एक डिस्पर्सिव रेसोनेटर के दोनों ओर प्रचालनरत एक तरंग दैर्घ्य चयनक	198772	07-फरवरी-2006	भारत
102.	कटे-फूलों की ताजगी बनाए रखने और शेल्फ आयु को बढ़ाने की एक विधि	210507	05-अक्तूबर-2007	भारत
103.	कमरे के तापमान पर चुम्बकीय-विद्युत युग्मन और उच्च डाइइलेक्ट्रिक स्थिरांक प्रदर्शित करने वाला नया यौगिक	225691	20-नवंबर-2008	भारत
104.	लागत प्रभावी के लिए एक इलेक्ट्रो मैकेनिकल विधि	198509	30-जनवरी-2006	भारत
105.	निम्न गलनांक कणिकाओं धातु कणिकाओं को तैयार करने के लिए एक भट्टी	231518	05-मार्च-2009	भारत
106.	एक बेहतर उप-परिवेश चरण परिवर्तन संरचना	234952	22-जून-2009	भारत
107.	न्यूक्लिक एसिड प्रवर्धन द्वारा लक्ष्य न्यूक्लिक एसिड अनुक्रमण संसूचन के लिए किट	235792	27-अगस्त-2009	भारत
108.	प्रिज्म माउंट एडाप्टर	244151	19-नवंबर-2010	भारत
109.	प्रकाशिक तत्वों के संरेखण और स्थिति हेतु परिशुद्धता कोणीय गति तंत्र के लिए प्रणाली	209080	28-अगस्त-2007	भारत
110.	गन्ने के अपरिपक्व पुष्पन खंडों से प्रत्यक्ष सोमैटिक भ्रूणजनन की प्रक्रिया	243371	08-अक्तूबर-2010	भारत
111.	निश्चल पेप्टिडस का उपयोग करके प्रोटीन हाइड्रोलास को डेबिटिंग के लिए एंजाइमेटिक प्रक्रिया	252516	21-मई-2012	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
112.	हाथ के नाखून की तरफ से उंगलियों पर कई स्वरूपों के आधार पर व्यक्तिगत पहचान के लिए बायोमेट्रिक तकनीक	255627	12-मार्च-2013	भारत
113.	ऑस्टेनितिक स्टेनलेस स्टील की टंगस्टन अक्रिय गैस (टीआईजी) वेलिडिंग और इसके अनुप्रयोग के लिए एक भेदन क्षमता बढ़ाने वाली अभिवाह संरचना	266346	30-अप्रैल-2015	भारत
114.	टरबाइन ब्लेड स्थिति के नॉन-इन्टूसिव ऑन-लाइन संसूचन के लिए विधि और प्रणाली	300828	07-सितम्बर 2018	भारत
115.	जिंक उर्वरक संरचना और इसके उत्पादन की प्रक्रिया	239929	12-अप्रैल-2010	भारत
116.	एक फॉस्फोरस उर्वरक संरचना और इसे बनाने की एक प्रक्रिया	238485	08-फरवरी-2010	भारत
117.	पराध्वनि का उपयोग करके 1,3 डाइकेटोन के धातु कॉम्प्लेक्स तैयार करने की प्रक्रिया	236638	13-नवंबर-2009	भारत
118.	अतिचालक रेडियो आवृत्ति (एससीआरएफ) गुहिकाओं के विश्वसनीय विनिर्माण के लिए नियोबियम और/या अन्य अतिचालक पदार्थ की अर्हता प्राप्त करने की एक विधि	288175	09-अक्तूबर-2017	भारत
119.	पाइपों और ट्यूबों के अंदर के व्यास के सुदूर मापन के लिए हाइड्रोलिक माइक्रोमीटर प्रणाली और इस तरह के मापन की विधि	327440	16-दिसंबर-2019	भारत
120.	एक उच्च प्रतिरोध ऑस्टेनितिक जंगरोधक इस्पात के विकास के लिए प्रक्रिया	272698	20-अप्रैल-2016	भारत
121.	खतरनाक पदार्थों के निष्कासन और कीमती पदार्थों की प्राप्ति के लिए सेलूलोज-आधारित अपशिष्ट उपचार के लिए प्रक्रिया	256258	23-मई-2013	भारत
122.	"ब्लॉक एन्क्रिप्शन" और "सिंक्रोनस स्ट्रीम साइफर (एसएससी) के लिए विधि और उपकरण	396872	13-मई-2022	भारत
123.	कोलिमेटेड वेरिबल डायमीटर हॉलो लेजर बीम का जनरेटर	269505	26-अक्तूबर-2015	भारत
124.	तरल-आधारित साइटोलॉजी के लिए एक तरल आधारित पतली परत साइटो तैयारी	282981	28-अप्रैल-2017	भारत
125.	वितरित प्रकाशिक तंतु संवेदक प्रणाली में बेहतर स्थानिक विभेदन के साथ एकल तंतु ग्रिड	280741	27-फरवरी-2017	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
126.	लेजर वेल्डिंग द्वारा जुड़े नियोबियम घटकों वाले नियोबियम आधारित अति चालक रेडियो आवृत्ति (एससीआरएफ) गुहिकाएं	341058	10-जुलाई-2020	भारत
127.	जैविक लेजर प्लाज्मा एक्स-रे पॉइंट सोर्स	356014	18-जनवरी-2021	भारत
128.	ऑन-लाइन और ऑफ-लाइन स्पेक्ट्रोफोटोमेट्रिक एसे के लिए बेहतर पथ लंबाई तंतु प्रकाशीय जांच	291011	22-दिसंबर-2017	भारत
129.	विशेष अनुप्रयोगों के लिए फायर रिटार्डेंट इंट्यूमसेंट उच्च घनत्व कठोर पॉलीयूरेथेन फोम	277138	11-नवंबर-2016	भारत
130.	लचीली चुंबकीय झिल्ली आधारित प्रवर्तक सिस्टम और उसी से जुड़े उपकरण	425538	16-मार्च-2023	भारत
131.	टाइटेनियम अयस्कों से उच्च श्रेणी के सिंथेटिक रूटाइल के उत्पादन के लिए एक बेहतर प्रक्रिया	289211	03-नवंबर-2017	भारत
132.	एक ऑप्टिकल स्रोत, इसकी तैयारी की विधि और उसका अनुप्रयोग	285356	18-जुलाई-2017	भारत
133.	एक फिनिशिंग उपकरण	418577	19-जनवरी-2023	भारत
134.	एक एकल परत किरणित कार्यात्मक क्ले-बहुलक नैनो कंपोजिट फिल्म और इसकी तैयारी की विधि	286015	02-अगस्त-2017	भारत
135.	सूक्ष्मयंत्र से बनी धातु डायफ्राम आधारित फैबरी-पेरोट फाइबर ऑप्टिक्स संवेदक प्रणाली और इस प्रणाली से डेटा प्रोसेसिंग	359492	25-फरवरी-2021	भारत
136.	जिरकोन से प्राप्त उच्च शुद्ध सबमाइक्रोन यिट्रिया स्थिर जिरकोनिया चूर्ण के उत्पादन के लिए बेहतर प्रक्रिया	286134	08-अगस्त-2017	भारत
137.	कम दाब पर उच्च आयतनमितीय तरल पदार्थ पंप करने हेतु एक त्रि-वेन सर्पिल निर्वात बूस्टर उपकरण	312335	06-मई-2019	भारत
138.	मलेरिया वैक्सीन और ड्रग टारगेट के रूप में नई प्लाज्मोडियम प्रोटीन	310142	27-मार्च-2019	भारत
139.	इलेक्ट्रोलाइट के रूप में आयनिक तरल में पैलेडियम नैनो कणों के विद्युतरासायनिक संश्लेषण के लिए बेहतर प्रक्रिया	280179	13-फरवरी-2017	भारत
140.	अनुरूप जल-गतिकी नैनो-पॉलिशिंग मशीन और प्रक्रिया	336494	05-मई-2020	भारत
141.	टाइटन फेरस अयस्क और स्लैग सैंपल से अल्ट्रापियर टाइटैनियम डाइऑक्साइड उत्पादन की प्रक्रिया	277309	17-नवंबर-2016	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
142.	6-अक्षीय समानांतर किनेमैटिक मैनिपुलेटर	395835	29-अप्रैल-2022	भारत
143.	कक्ष तापमान पर आयनिक तरल पदार्थों का उपयोग करके रोडियम धातु फोम के संश्लेषण की नई विधि	279100	11-जनवरी-2017	भारत
144.	पोटेशियम फ्लोरोबोरेट (केबीएफ ₄) तैयार करने की विधि	287491	19-सितंबर-2017	भारत
145.	पेरिकार्प रंग बनाए रखते हुए विस्तारित शेल्फ-आयु सहित भंडारण स्थिर सूक्ष्मजीवी-मुक्त लीची (लीची चिनेंसिस) और उसकी निर्माण प्रक्रिया	333456	28-फरवरी-2020	भारत
146.	वीड, कोरोनोपस डिडिडेमस से नए एंटीऑक्सीडेंट फ्लेवोनोइड्स के पृथक्करण के लिए अभिनव, सस्ती और व्यवहार्य विधि	410220	28-अक्तूबर-2022	भारत
147.	प्रतिबिम्ब और टेम्पलेट सहित हार्ड कॉपी दस्तावेजों को प्रमाणित करने का उपकरण और विधि	459083	13-अक्तूबर-2023	भारत
148.	परमाणु आवृत्ति मानक और चुंबकीय क्षेत्र मापन को साकार करने के लिए एक द्विउद्देश्य परमाणु उपकरण	345150	26-अगस्त-2020	भारत
149.	प्रकाशीय रूप से उत्तेजित संदीप्त ग्रेड सिरेमिक सामग्री के बड़े पैमाने पर संश्लेषण की विधि	341683	15-जुलाई-2020	भारत
150.	स्वस्थाने NO _x रिलीज में सक्षम घाव ड्रेसिंग और बनाने की प्रक्रिया	300809	06-सितंबर-2018	भारत
151.	विद्युत आपूर्ति प्रणाली से जुड़े समानांतर या अपस्ट्रीम परिपथ में क्षति को रोकने के लिए जमीनी दोष के त्वरित संसूचन और अलगाव के लिए बेहतर ग्राउंड फॉल्ट संरक्षण तंत्र	429581	21-अप्रैल-2023	भारत
152.	वर्धित सुरक्षा विशेषताओं के साथ बहते तरल सोडियम में विसर्पण परीक्षण करने के लिए विसर्पण मशीन	349533	19-अक्तूबर-2020	भारत
153.	अपने आकार पर अच्छे नियंत्रण के साथ रेसोल मोतियों के संश्लेषण की विधि	383451	01-दिसंबर-2021	भारत
154.	जिरकोन खनिज के 'इन्फ्लाइड' विघटन के लिए थर्मल प्लाज्मा प्रक्रिया	303530	27-नवंबर-2018	भारत
155.	ट्रांसमिशन लाइन एम्बॉडीमेन्ट के साथ कॉम्पैक्ट पल्स ट्रांसफार्मर	418035	13-जनवरी-2023	भारत
156.	आवेशित पतली फिल्म कंपोजिट नैनो-निस्संदन झिल्ली और इसके उत्पादन की प्रक्रिया	308260	27-फरवरी-2019	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
157.	असमान धातु जोड़ वाला एक संक्रमणकालीन जोड़ और इसके उत्पादन के लिए प्रसार बॉन्डिंग थ्रिंक फिट प्रक्रिया	418098	16-जनवरी-2023	भारत
158.	उच्च घनत्व शेल्फ कॉम्पैक्टिंग कंक्रीट और इसे तैयार करने की विधि	503533	25-जनवरी-2024	भारत
159.	एससीआरएफ गुहिका ट्यूनिंग के लिए एक विधि और उपकरण	371293	07-जुलाई-2021	भारत
160.	जिरकोन से प्राप्त शुद्ध जिरकोनियम ऑक्साइड के उत्पादन की प्रक्रिया	334038	05-मार्च-2020	भारत
161.	मोनो और बहुसंयोजक आयनिक प्रजातियों के आंशिक पृथक्करण के लिए सतह नकारात्मक आवेश के साथ नैनोनिस्संदन झिल्लियां	343289	04-अगस्त-2020	भारत
162.	ऊर्जा फसल प्रणाली	448160	29-अगस्त-2023	भारत
163.	धातु नैनो कणों / नैनो लेपन का उपयोग करके संक्रामक रोगों की जांच के लिए सूक्ष्म ट्रेन्च आधारित बायोचिप उपकरण	415484	26-दिसंबर-2022	भारत
164.	चुंबकीय अनुनाद प्रतिबिम्बन और प्रकाश-गतिकी चिकित्सा के लिए क्लोरोफिल डेरीवेटिव का धातु कॉम्प्लेक्स	343156	03-अगस्त-2020	भारत
165.	नियंत्रित कण आकार, फाइबर घनत्व और विभिन्न टेक्सचरल गुणों के साथ फाइबर नैनो-सिलिका क्षेत्रों का संश्लेषण	364791	16-अप्रैल-2021	भारत
166.	धातु संकेद्रक के माध्यम से सूक्ष्मतरंग के साथ सूक्ष्म भेदन के लिए प्रणाली और विधि	426457	23-मार्च-2023	भारत
167.	सूक्ष्म घटकों की बहुलता को संभालने के लिए यांत्रिक ग्रिपर	393042	25-मार्च-2022	भारत
168.	क्लोरीन-डाइऑक्साइड रिलीजिंग पॉलिमर तैयार करने की विधि	365155	22-अप्रैल-2021	भारत
169.	सूर्य की किरण कॉलिमेटिंग सेंट्रल मिरर और हेलियोस्टेट को शामिल करने वाली प्रणाली	481280	12-दिसंबर-2023	भारत
170.	आरएफ एम्पलीफायर के लिए फुल रेंज 24 पल्स्ड इनपुट और रिपल मुक्त आउटपुट के साथ उच्च वोल्टेज प्रत्यक्ष धारा विद्युत आपूर्ति	436206	28-जून-2023	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
171.	धात्विक फोइल पर एकल एकीकृत कट-थ्रू कलात्मक डिजाइन बनाने की विधि	394243	05-अप्रैल-2022	भारत
172.	बेल धातु पर कठोर, हाइड्रोफोबिक, यांत्रिक, तापीय और रासायनिक रूप से स्थिर बहुलक फिल्मों के निक्षेपण की प्रक्रिया	268130	18-अगस्त-2015	भारत
173.	स्टील सबस्ट्रेट्स पर इंटरलेयर के रूप में नैनो कण से मजबूत निकल-आधारित कंपोजिट लेपन के साथ संक्षारण प्रतिरोधी धातु नाइट्राइड हार्ड कोटिंग के निक्षेपण की नई विधि	290986	22-दिसंबर-2017	भारत
174.	प्रोटीओमिक पद्धतियों का उपयोग करके फाल्सीपैरम और विवैक्स मलेरिया के लिए सरोगेट प्रोटीन मार्करों की पहचान	336131	20-अप्रैल-2020	भारत
175.	पृथक्करण कारक पर आधारित विलायक में विरल मृदा के आंशिक रिफ्लक्स के माध्यम से विरल मृदा तत्वों (आरईई) के पृथक्करण के लिए विलायक निष्कर्षण की प्रक्रिया	397001	17-मई-2022	भारत
176.	बैच अनुप्रयोग में स्लरी के लिए एक pH मापन प्रणाली	503773	26-जनवरी-2024	भारत
177.	एक इन्क्रीमेंटल शीट बनाने की प्रक्रिया	502564	23-जनवरी-2024	भारत
178.	एयर प्लाज्मा टॉर्च	437320	05-जुलाई-2023	भारत
179.	कार्बन नैनोट्यूब समाविष्ट बैलिस्टिक प्रतिरोधी कवच पैनल और उसके उत्पाद बनाने की प्रक्रिया	528921	19-03-2024	भारत
180.	उच्च उपज में कुकरबिटुरिल तैयार करने की प्रक्रिया	510424	13-फरवरी-2024	भारत
181.	ठोस/खोखले शाफ्ट जोड़ने के लिए युग्मन उपकरण	486141	20-दिसंबर-2023	भारत
182.	पूर्ण भेदन वेल्ड अभिविन्यास के साथ सक्रिय रूप से शीतित त्वरक ग्रिड के विनिर्माण की एक बेहतर विधि	481223	12-दिसंबर-2023	भारत
183.	जलीय प्रणालियों के लिए विषाक्त धातु संदूषितों के निष्कासन हेतु विकसित सॉरबेंट कंपोजिट सामग्री सहित फिल्टर	420937	08-फरवरी-2023	भारत
184.	धातु नैनोकण एम्बेडेड एमओएस कैपेसिटर बनाने के लिए नैनोकणों के आकार और घनत्व पर स्वतंत्र नियंत्रण की विधि और नॉन-वॉलेटाइल मेमोरी अनुप्रयोगों के लिए धातु नैनोकण एम्बेडेड एमओएस कैपेसिटर	438391	12-जुलाई-2023	भारत
185.	हाई वोल्टेज डीसी विद्युत आपूर्ति परिपथ	403371	11-अगस्त-2022	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
186.	अभिनव कार्यात्मक ग्राफीन क्वांटम डॉट पर आधारित लौ मंदक पारदर्शी तरल	369812	21-जून-2021	भारत
187.	उन्नत वेल्ड गुणवत्ता और बढ़ी हुई सतह समतलता हेतु बेहतर लेजर वेल्डिंग विधि	447308	25-अगस्त-2023	भारत
188.	बहुकार्यात्मक अति-अवशोषक कपास और उसकी तैयारी की प्रक्रिया	353741	16-दिसंबर-2020	भारत
189.	प्रशीतित सामान ले जाने के लिए तरल नाइट्रोजन आधारित पोर्टेबल प्रशीतन प्रणाली	502550	23-जनवरी-2024	भारत
190.	एक वाइडबैंड हाइब्रिड उच्च क्षमता मेगावाट स्तर सीडब्ल्यू रेडियो आवृत्ति (आरएफ) संयोजक/विभाजक	426278	22-मार्च-2023	भारत
191.	मेगावाट स्तर सीडब्ल्यू एकल ध्रुव डबल थ्रो (एसपीडीटी) समाक्षीय रेडियो आवृत्ति (आरएफ) स्विच	426292	22-मार्च-2023	भारत
192.	इंडुसिबल एसटीआईएम 1 नॉकडाउन के साथ मानव तंत्रिका न्यूरल प्रीकर्सर कोशिकाएं	399095	14-जून-2022	भारत
193.	नैनोपैटर्निंग और पतली फिल्म डिपोजिशन दोनों के लिए विभक्त प्लाज्मा एनोड फायर-बॉल आधारित आयन स्रोत	413565	05-दिसंबर-2022	भारत
194.	कटिंग टूल्स की आयु बढ़ाने के लिए विधि	488119	22-दिसंबर-2023	भारत
195.	जैविक नमूनों के ल्यूकोसाइट्स के संरक्षण और प्राप्ति के लिए फिक्सेटिव संरचना	499818	16-जनवरी-2024	भारत
196.	पाइपों के लिए रिसाव अवरोधक ग्रीपर	469789	16-नवंबर-2023	भारत
197.	पाइपिंग सिस्टम के लिए विस्थापन वियुग्मन व्यवस्था	502670	24-जनवरी-2024	भारत
198.	मृदा में पोषक तत्वों की जैव-उपलब्धता का आकलन करने के लिए नवीन सार्वभौमिक बहु-पोषक मृदा निष्कर्षक	358936	19-फरवरी-2021	भारत
199.	नवीन क्रायोजेनिक निर्वात उत्पादक प्रणाली	504062	29-जनवरी-2024	भारत
200.	धातु वियर प्लेट के लिए पीजोइलेक्ट्रिक क्रिस्टल की विसरण बंधन विधि	508553	08-फरवरी-2024	भारत
201.	बॉयलर शीतलक पानी में कुल आयसन के, प्रति बिलियन (पीपीबी) भागों के निर्धारण की प्रक्रिया	351799	20-नवंबर-2020	भारत
202.	विरल मृदा डोपित पारदर्शी सिरेमिक पर आधारित एक पास-श्रू प्रकार अवरक्त और पराबैंगनी बीम विजुअलाइजर डिवाइस	463706	30-अक्तूबर-2023	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
203.	धातु-कार्बन एरोजेल कंपोजिट इलेक्ट्रोड, एरोजेल सुपरकैपेसिटर, इसकी प्रक्रिया और इसके अनुप्रयोग	390312	24-फरवरी-2022	भारत
204.	सामान्य और खारे अपशिष्ट जल उपचार के लिए जैव-बीड्स विकास की विधि	381341	08-नवंबर-2021	भारत
205.	निदान के लिए छाती एक्स-रे प्रतिबिम्ब की जांच के लिए प्रणाली और विधि	451958	15-सितंबर-2023	भारत
206.	उच्च ऊर्जा बॉल मिलिंग और स्पार्क प्लाज्मा सिंट्रिंग का उपयोग करके W-Cu कार्यक्षमता ग्रेडेड कंपोजिट्स विकसित करने की विधि	523195	11-मार्च-2024	भारत
207.	समाधान तकनीक द्वारा क्वार्ट्ज ट्यूब की आंतरिक सतह पर समरूप Y_2O_3 कोटिंग की चिपकने वाली, टिकाऊ और सुरक्षात्मक परतों के निक्षेपण के लिए प्रोटोकॉल विकसित करना	366061	04-मई-2021	भारत
208.	आकार के कॉइल के लिए लचीले उच्च तापमान अतिचालक (एचटीएस) केबल का विकास	501364	19-जनवरी-2024	भारत
209.	मैग्नीशियम नैनो-कण CO_2 को कैप्चर कर मीथेन फॉर्मिक एसिड हेतु मेथनॉल या अन्य ईंधन या रसायनों में परिवर्तित करने के लिए	484592	18-दिसंबर-2023	भारत
210.	दोषपूर्ण नैनो-सिलिका का उत्पादन करने के लिए नैनो-सिलिका में दोषों के सृजन और ट्यूनिंग की प्रक्रिया	366272	07-मई-2021	भारत
211.	नैनो-हीटर और नैनो-उत्प्रेरक के रूप में डेड्रिटिक प्लास्मोनिक कोलाइडोसोम विकसित करने की प्रक्रिया	404105	22-अगस्त-2022	भारत
212.	संदूषित बाड़ों के लिए दीवार पर लगे उपकरणों के लिए दूरस्थ प्रचालित स्व-लॉकिंग फिक्सचर	391338	07-मार्च-2022	भारत
213.	रिसाव टाइट फ्लैज और गार्स्केट असेंबली	485220	19-दिसंबर-2023	भारत
214.	पुनः संयोजक फॉस्फोपेप्टाइड्स के उत्पादन के लिए एस्चेरिचिया कोली सेल फैक्ट्री	407999	29-सितंबर-2022	भारत
215.	CO_2 पर नियंत्रण के लिए स्थिर लिथियम सिलिकेट नैनो-स्पंज के उत्पादन की विधि	507049	05-फरवरी-2024	भारत
216.	रेडियोआइसोटोप स्रोत उत्सर्जित गामा-किरण का उपयोग करके बेलनाकार वस्तुओं के गैर-विनाशकारी मूल्यांकन के लिए उपकरण	517803	29-फरवरी-2024	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
217.	एसिडिक एमोर्फस एल्यूमिनोसिलिकेट्स (एएस) ठोस एसिड उत्प्रेरण, प्लास्टिक क्षरण और CO ₂ को ईंधन रूपांतरण के लिए	388563	04-फरवरी-2022	भारत
218.	असममितक घूर्णन इम्पेलर निष्कर्षण स्तंभ	382169	22-नवंबर-2021	भारत
219.	लिपोसोम और अतिशीतित मिसेल और इमल्सन का उपयोग करके इसे तैयार करने की प्रक्रिया	390956	02-मार्च-2022	भारत
220.	यांत्रिक रूप से विश्वसनीय पानी विकर्षक तैयार सांस लेने योग्य कपास के कपड़े और इसकी इलेक्ट्रॉन बीम सहायक जैव-प्रेरित तैयारी प्रक्रिया	501727	22-जनवरी-2024	भारत
221.	Ni ₃ (सीआर, एमओ, टीआई, डब्ल्यू) स्टोइकियोमेट्री के साथ निकल आधारित सुपरअलॉय	521226	07-मार्च-2024	भारत
222.	मॉड्यूलर और कॉम्पैक्ट हेलिकल जैव निम्नीय अपशिष्ट कनवर्टर	531960	05-अप्रैल-2024	भारत
223.	बॉयलर शीतलक पानी पर जोर देने के साथ पानी में अमोनिया के, प्रति बिलियन स्तर के भागों को निर्धारित करने की प्रक्रिया	463966	31-अक्तूबर-2023	भारत
224.	विद्युत रूप से कंडक्टिंग तरल पदार्थों के लिए चुंबकीय प्रवाहमापी	455892	29-सितंबर-2023	भारत
225.	कोरोनावायरस रोग के रोगजनन के रोकथाम के लिए फार्मास्युटिकल संरचना युक्त क्लोरोफिलिन	557545	07-जनवरी-2025	भारत
226.	कैंसर के सक्रिय फाइब्रोसिकोमा ट्यूमर लक्षित और मिश्रित कीमो-, रेडियो- और चुंबकीय हाइपरथर्मिया थेरेपी के लिए नया मैग्नेटो-लिपोसोम	441803	31-जुलाई-2023	भारत
227.	संश्लेषित पॉली (सल्फोन-सह-अमाइड) पॉलिमर का उपयोग करके अग्रगामी परासरण झिल्ली तैयार करने की विधि	408427	03-अक्तूबर-2022	भारत
228.	अपशिष्ट निपटान और थर्मल प्रसंस्करण अनुप्रयोगों के लिए बड़े प्लाज्मा आर्क प्लम उत्पन्न करने के लिए उपकरण	432380	22-05-2023	भारत
229.	सौर उष्मा का उपयोग करके हाइड्रोजन उत्पादन के लिए गलित लवण तापन की व्यवस्था के साथ मल्टी-ट्यूब झिल्ली अभिक्रियक	540025	30-05-2024	भारत
230.	एपोक्सी रेसीन आधारित एडहेसिव और उसकी तैयारी की विधि	407521	26-सितंबर-2022	भारत

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
231.	प्लास्मोनिक कोलाइडोसोम समर्थित निकल सहित प्लास्मोनिक हाइब्रिड नैनो उत्प्रेरक और इससे जुड़ी विधियां	454950	26-सितंबर-2023	भारत
232.	उच्च आकार पराभव अनुपात के साथ काम्पेक्ट द्रवचालित क्रशर सिस्टम	506151	01-फरवरी-2024	भारत
233.	प्रोटीन की विस्कोइलास्टीसिटी की प्रोब हेतु सक्रिय माइक्रोहोलॉजी करने की प्रणाली	539208	24-मई-2024	भारत
234.	99% चयनात्मकता के साथ CO ₂ को CO परावर्तन के लिए सक्रिय और स्थिर उत्प्रेरक के रूप में तांबा युक्त टाइटेनियम डाइऑक्साइड कोटेड सिलिका नैनोस्फीयर	551864	03-अक्तूबर-2024	भारत
235.	कोरोनावायरस रोग के रोगजनन की रोकथाम हेतु क्लोरोफिलिन युक्त औषधीय स्वरूप	557545	07-जनवरी-2025	भारत

विवरण-II

भारत के बाहर प्रदान किए गए एकस्व (पेटेंट) का विवरण

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
1.	अतिचालक तापमान पर और अतिचालक सामग्री को शामिल करते हुए उपयोगी स्विच	6184765	06-फरवरी-2001	यूएसए
2.	पूर्वलोडेड पैराबोलिक डिश एंटीना और इसे बनाने की विधि	6911958	28-जून-2005	यूएसए
3.	पूर्वलोडेड पैराबोलिक डिश एंटीना और इसे बनाने की विधि	सीएन10041692 0सी	03-सितम्बर 2008	चीन
4.	पूर्वलोडेड पैराबोलिक डिश एंटीना और इसे बनाने की विधि	2001278672	28-अक्तूबर-2004	ऑस्ट्रेलिया
5.	एक कम लागत वाली डिजिटल पॉकेट मात्रामापी	7009182	07-मार्च-2006	यूएसए
6.	फॉस्फोरिक एसिड (25-55% P ₂ O ₅) से यूरेनियम की प्राप्ति के लिए विलायक निष्कर्षण प्रक्रिया	66453बी2	11-नवंबर-2003	यूएसए

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
7.	लक्ष्य एसिड का पता लगाने की एमईटी/एफआरईटी आधारित विधि जिससे डोनर/एक्सेप्टर मोइटीज पूरक स्ट्रैंड पर होते हैं	4457001	12-फरवरी-2010	जापान
8.	क्रोमियम डाइऑक्साइड (CrO_2) और क्रोमियम डाइऑक्साइड और क्रोमियम के अन्य ऑक्साइड जैसे $\text{CrO}_2/\text{Cr}_2\text{O}_3$ और $\text{CrO}_2/\text{Cr}_2\text{O}_5$ के कंपोजिट और इनके निर्माण की प्रक्रिया	7276226	02-अक्तूबर-2007	यूएसए
9.	H_2O_2 उपचारित H_3PO_4 पर सहक्रियात्मक निष्कर्षण प्रणाली के रूप में bis(2-एथिलहेक्सील) फॉस्फेट और त्रि-एन-ब्यूटाइल फॉस्फेट और परिष्कृत केरोसिन का उपयोग करके दो-चक्र चयनात्मक प्रति-धारा निष्कर्षण, और निम्न रिडॉक्स क्षमता वाले धात्विक आयरन युक्त दृढ़ H_3PO_4 से लोड अर्क की स्ट्रिपिंग	7192563	20-मार्च-2007	यूएसए
10.	उर्वरक ग्रेड निम्न फॉस्फोरिक एसिड से उच्च शुद्धता यूरेनियम की प्राप्ति की प्रक्रिया	1511869	29-मार्च-2006	ईपी-यूके
11.	उर्वरक ग्रेड निम्न फॉस्फोरिक एसिड से उच्च शुद्धता यूरेनियम की प्राप्ति की प्रक्रिया	1511869	29-मार्च-2006	ईपी-जर्मनी
12.	उर्वरक ग्रेड निम्न फॉस्फोरिक एसिड से उच्च शुद्धता यूरेनियम की प्राप्ति की प्रक्रिया	1511869	29-मार्च-2006	ईपी-बेल्जियम
13.	उर्वरक ग्रेड निम्न फॉस्फोरिक एसिड से उच्च शुद्धता यूरेनियम की प्राप्ति की प्रक्रिया	1511869	29-मार्च-2006	ईपी-स्पेन
14.	उर्वरक ग्रेड निम्न फॉस्फोरिक एसिड से उच्च शुद्धता यूरेनियम की प्राप्ति की प्रक्रिया	1511869	29-मार्च-2006	ईपी-इटली
15.	उर्वरक ग्रेड निम्न फॉस्फोरिक एसिड से उच्च शुद्धता यूरेनियम की प्राप्ति की प्रक्रिया	1511869	29-मार्च-2006	ईपी-फ्रांस
16.	एक पल्सर संचालित, हीलियम मुक्त ट्रांसवर्सली उत्तेजित वायुमंडलीय (चाय) दबाव CO_2 लेजर	6950453 बी 2	27-सितंबर-2005	यूएसए
17.	आवेशित कण बीम के मापन और मात्रात्मक प्रोफाइलिंग के लिए उपकरण	1649487	07-मार्च-2007	ईपी-जर्मनी
18.	आवेशित कण बीम के मापन और मात्रात्मक प्रोफाइलिंग के लिए उपकरण	1649487	07-मार्च-2007	ईपी-डेनमार्क

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
19.	आवेशित कण बीम के मापन और मात्रात्मक प्रोफाइलिंग के लिए उपकरण	1649487	07-मार्च-2007	ईपी-यूके
20.	सूक्ष्मदर्शीय पदार्थ (पदार्थों) के परिवहन के लिए उपकरण और विधि	(1656680) डीई60334252.3	15-सितंबर-2010	ईपी-जर्मनी
21.	सूक्ष्मदर्शीय पदार्थ (पदार्थों) के परिवहन के लिए उपकरण और विधि	1656680	15-सितंबर-2010	ईपी-यूके
22.	सूक्ष्मदर्शीय पदार्थ (पदार्थों) के परिवहन के लिए उपकरण और विधि	1656680	15-सितंबर-2010	ईपी-फ्रांस
23.	सूक्ष्मदर्शीय पदार्थ (पदार्थों) के परिवहन के लिए उपकरण और विधि	1656680	15-सितंबर-2010	ईपी-इटली
24.	सूक्ष्मदर्शीय पदार्थ (पदार्थों) के परिवहन के लिए उपकरण और विधि	7502107 बी2	10-मार्च-2009	यूएसए
25.	कैल्शियम पोटेशियम फेरिक एमाइड रोगनिरोधी मिश्रण जिसमें यह यौगिक शामिल है और इसका उपयोग परमाणु विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए किया जाता है	7935366 बी 2	06-जनवरी-2011	यूएसए
26.	कैल्शियम पोटेशियम फेरिक एमाइड प्रोफोलेक्टिक मिश्रण जिसमें यह यौगिक शामिल है और नाभिकीय विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए इसका उपयोग	1838617	31-जुलाई-2013	ईपी-बेल्जियम
27.	कैल्शियम पोटेशियम फेरिक एमाइड प्रोफोलेक्टिक मिश्रण जिसमें यह यौगिक शामिल है और नाभिकीय विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए इसका उपयोग	1838617	31-जुलाई-2013	ईपी-जर्मनी
28.	कैल्शियम पोटेशियम फेरिक एमाइड प्रोफोलेक्टिक मिश्रण जिसमें यह यौगिक शामिल है और नाभिकीय विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए इसका उपयोग	1838617	31-जुलाई-2013	ईपी-फ्रांस
29.	कैल्शियम पोटेशियम फेरिक एमाइड प्रोफोलेक्टिक मिश्रण जिसमें यह यौगिक शामिल है और नाभिकीय विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए इसका उपयोग	1838617	31-जुलाई-2013	ईपी-यूके

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
30.	कैल्शियम पोटेशियम फेरिक एमाइड प्रोफोलेक्टिक मिश्रण जिसमें यह यौगिक शामिल है और नाभिकीय विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए इसका उपयोग	1838617	31-जुलाई-2013	ईपी स्वीडन
31.	कैल्शियम पोटेशियम फेरिक एमाइड प्रोफोलेक्टिक मिश्रण जिसमें यह यौगिक शामिल है और नाभिकीय विकिरण से प्रभावित व्यक्तियों में रेडियोकेशियम के निष्कासन के लिए इसका उपयोग	4885877	16-दिसंबर-2011	जापान
32.	वास्तविक समय संरेखण रीडआउट के साथ फ्लोरोसेंस सहसंबंध माइक्रोस्कोप	1848983	27-मार्च-2013	ईपी-यूके
33.	वास्तविक समय संरेखण रीडआउट के साथ फ्लोरोसेंस सहसंबंध माइक्रोस्कोप	1848983	27-मार्च-2013	ईपी-जर्मनी
34.	वास्तविक समय संरेखण रीडआउट के साथ फ्लोरोसेंस सहसंबंध माइक्रोस्कोप	7705987	27-अप्रैल-2010	यूएसए
35.	डायलिसिस द्वारा नो-कैरियर-एडेड लीड और मर्करी रेडियोन्यूक्लाइड से नो-कैरियर-एडेड थेलियम रेडियोन्यूक्लाइड का पृथक्करण	1842207बी1	03-सितम्बर 2008	ईपी-यूके
36.	डायलिसिस द्वारा नो-कैरियर-एडेड लीड और मर्करी रेडियोन्यूक्लाइड से नो-कैरियर-एडेड थेलियम रेडियोन्यूक्लाइड का पृथक्करण	1842207बी1	03-सितम्बर 2008	ईपी-जर्मनी
37.	डायलिसिस द्वारा नो-कैरियर-एडेड लीड और मर्करी रेडियोन्यूक्लाइड से नो-कैरियर-एडेड थेलियम रेडियोन्यूक्लाइड का पृथक्करण	2592374	04-जनवरी-2011	कनाडा
38.	डायलिसिस द्वारा नो-कैरियर-एडेड लीड और मर्करी रेडियोन्यूक्लाइड से नो-कैरियर-एडेड थेलियम रेडियोन्यूक्लाइड का पृथक्करण	7799226	21-सितंबर-2010	यूएसए
39.	मनोविकार रोधी दवाओं की जांच के लिए एक नया आमापन	7524639	28-अप्रैल-2009	यूएसए
40.	मनोविकार रोधी दवाओं की जांच के लिए एक नया आमापन	(1692503) 602004023418. 4	30-सितंबर-2009	ईपी-जर्मनी

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
41.	मनोविकार रोधी दवाओं की जांच के लिए एक नया आमापन	1692503	30-सितंबर-2009	ईपी-यूके
42.	मनोविकार रोधी दवाओं की जांच के लिए एक नया आमापन	1692503	30-सितंबर-2009	ईपी-इटली
43.	मनोविकार रोधी दवाओं की जांच के लिए एक नया आमापन	1692503	30-सितंबर-2009	ईपी-फ्रांस
44.	मनोविकार रोधी दवाओं की जांच के लिए एक नया आमापन	1692503	30-सितंबर-2009	ईपी स्वीडन
45.	कोलार्ड पाइप के लिए आपातकालीन रिसाव अरेस्टिंग उपकरण	2545993	26-जून-2012	कनाडा
46.	कोलार्ड पाइप के लिए आपातकालीन रिसाव अरेस्टिंग उपकरण और विधि	10-1202131	09-नवंबर-2012	दक्षिण कोरिया
47.	ऑस्टेनेटिक जंगरोधक इस्पात की टंगस्टन अक्रिय गैस (टीआईजी) वेल्डिंग विभेदन बढ़ाने वाला अभिवाह संरचना और इसका अनुप्रयोग	जीबी 2446905	16-फरवरी-2011	यूके
48.	ऑस्टेनेटिक जंगरोधक इस्पात की टंगस्टन अक्रिय गैस (टीआईजी) वेल्डिंग विभेदन बढ़ाने वाला अभिवाह संरचना और इसका अनुप्रयोग	95076	11-जुलाई-2011	यूक्रेन
49.	ऑस्टेनेटिक जंगरोधक इस्पात की टंगस्टन अक्रिय गैस (टीआईजी) वेल्डिंग विभेदन बढ़ाने वाला अभिवाह संरचना और इसका अनुप्रयोग	8097826	17-जनवरी-2012	यूएसए
50.	टरबाइन ब्लेड की स्थिति के नॉन-इंट्रूसिव ऑन-लाइन संसूचक की विधि	9557210	31-जनवरी-2017	यूएसए
51.	यूरेनियम शोधन के लिए एकल चरण शुद्धिकरण	2007356815	13-दिसंबर-2012	ऑस्ट्रेलिया
52.	यूरेनियम शोधन के लिए एकल चरण शुद्धिकरण	2707460	20-जनवरी-2015	कनाडा
53.	यूरेनियम शोधन के लिए एकल चरण शुद्धिकरण	2010/01122	31-अगस्त-2012	दक्षिण अफ्रीका

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
54.	नैनो कणों के साथ स्थिर प्राकृतिक परिसंचरण प्रणाली	5555625	06-जून-2014	जापान
55.	रासायनिक रूप से आबद्ध क्राउन ईथर के साथ गैर-आयनिक, छिद्रित, ठोस रेसिन	5297462	21-जून-2013	जापान
56.	रासायनिक रूप से आबद्ध क्राउन ईथर के साथ गैर-आयनिक, छिद्रित, ठोस रेसिन	2205672	30-अप्रैल-2014	ईपी-फ्रांस
57.	निकेल-बेस मिश्र धातु की सतहों पर नियंत्रित मोटाई के बॉडी केंद्रित क्यूबिक (बी2) निकल एल्यूमिनाइड (NiAl) कोटिंग के उत्पादन की प्रक्रिया	2452791	10-जून-2012	रूस
58.	अति चालक रेडियो आवृत्ति (एससीआरएफ) गुहिकाओं के विश्वसनीय निर्माण के लिए नियोबियम और/या अन्य अति चालक सामग्रियों के अर्हता प्राप्त करने की विधि	2217736	27-मार्च-2019	ईपी-फ्रांस
59.	अति चालक रेडियो आवृत्ति (एससीआरएफ) गुहिकाओं के विश्वसनीय निर्माण के लिए नियोबियम और/या अन्य अति चालक सामग्रियों के अर्हता प्राप्त करने की विधि	8673820	18-मार्च-2014	यूएसए
60.	पाइपों और ट्यूबों के अंदर के व्यास के सुदूर माप के लिए एक हाइड्रोलिक सूक्ष्ममापी प्रणाली और इस तरह के माप की विधि	2690491	06-नवंबर-2012	कनाडा
61.	पाइपों और ट्यूबों के अंदर के व्यास के सुदूर माप के लिए एक हाइड्रोलिक सूक्ष्ममापी प्रणाली और इस तरह के माप की विधि	8327556	11-दिसंबर-2012	यूएसए
62.	विशेष ऊष्मा उपचार के माध्यम से ऑस्टेनिटिक जंगरोधक इस्पात में संवेदनशीलता के प्रति एक बहुत ही उच्च प्रतिरोध का विकास जिसके कारण ग्रेन सीमा माइक्रोस्ट्रक्चरल का संशोधन हुआ	2112237	13-सितंबर-2017	ईपी-फ्रांस
63.	विशेष ऊष्मा उपचार के माध्यम से ऑस्टेनिटिक जंगरोधक इस्पात में संवेदनशीलता के प्रति एक बहुत ही उच्च प्रतिरोध का विकास जिसके कारण ग्रेन सीमा माइक्रोस्ट्रक्चरल का संशोधन हुआ	2112237	13-सितंबर-2017	ईपी-जर्मनी

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
64.	विशेष ऊष्मा उपचार के माध्यम से ऑस्टेनिटिक जंगरोधक इस्पात में संवेदनशीलता के प्रति एक बहुत ही उच्च प्रतिरोध का विकास जिसके कारण ग्रेन सीमा माइक्रोस्ट्रक्चरल का संशोधन हुआ	2112237	13-सितंबर-2017	ईपी स्वीडन
65.	आयन-विनिमय क्रोमैटोग्राफिक अलगाव के प्रदर्शन को बढ़ाने के लिए अभिनव 'कट-एंड-फीड' ऑपरेशन	2274075	09-सितंबर-2015	ईपी-फ्रांस
66.	आयन-विनिमय क्रोमैटोग्राफिक अलगाव के प्रदर्शन को बढ़ाने के लिए अभिनव 'कट-एंड-फीड' ऑपरेशन	7976708बी2	02-जुलाई-2011	यूएसए
67.	नाभिकीय ईंधन के निरंतर पुनर्प्रसंस्करण में उपयोग के लिए उपयुक्त वॉश समाधान और उसकी एक प्रणाली	5643745	07-नवंबर-2014	जापान
68.	परमाणु ईंधन के निरंतर पुनर्प्रसंस्करण में उपयोग के लिए उपयुक्त वॉश समाधान और उसकी एक प्रणाली	2223305	16-नवंबर-2016	ईपी-फ्रांस
69.	आयनीकरण विकिरण के मापन के लिए रंग संकेतक मात्रामापी	7884339	08-फरवरी-2011	यूएसए
70.	नाभिकीय अपशिष्ट और/या अन्य अकार्बनिक अपशिष्टों/विलयनों से सेजियम निष्कर्षण के लिए एक बहुलक कंपोजिट	8828532	09-सितंबर-2014	यूएसए
71.	नाभिकीय अपशिष्ट और/या अन्य अकार्बनिक अपशिष्ट/विलयनों से सेजियम निष्कर्षण के लिए एक बहुलक कंपोजिट	2451574	20-मार्च-2019	ईपी-फ्रांस
72.	लैन्थेनाइड से ट्राइवैलेंट एक्टिनाइड को अलग करने के लिए उपयोगी डायलकिलिडियाज़ा-टेट्राकालाइल एसिटोन डायमाइड व्युत्पन्न और उसकी तैयारी के लिए प्रक्रिया	5497174	14-मार्च-2014	जापान
73.	लैन्थेनाइड से ट्राइवैलेंट एक्टिनाइड को अलग करने के लिए उपयोगी डायलकिलिडियाज़ा-टेट्राकालाइल एसिटोन डायमाइड व्युत्पन्न और उसकी तैयारी के लिए प्रक्रिया	8785691	01-अप्रैल-2014	यूएसए

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
74.	लैन्थेनाइड से ट्राइवेलेंट एक्टिनाइड को अलग करने के लिए उपयोगी डायलकिलिडियाज़ा-टेट्राकालाइल एसिटोन डायमाइड व्युत्पन्न और उसकी तैयारी के लिए प्रक्रिया	201406100046 200	23-जून-2014	चीन
75.	लैन्थेनाइड से ट्राइवेलेंट एक्टिनाइड को अलग करने के लिए उपयोगी डायलकिलिडियाज़ा-टेट्राकालाइल एसिटोन डायमाइड व्युत्पन्न और उसकी तैयारी के लिए प्रक्रिया	2459522	26-जून-2013	ईपी-फ्रांस
76.	लेजर वेल्डिंग द्वारा संयुक्त नियोबियम घटकों को शामिल करते हुए नियोबियम आधारित अतिचालक रेडियो आवृत्ति (एससीआरएफ)	9352416	31-मई-2016	यूएसए
77.	लेजर वेल्डिंग द्वारा संयुक्त नियोबियम घटकों को शामिल करते हुए नियोबियम आधारित अतिचालक रेडियो आवृत्ति (एससीआरएफ)	2496379	04-जनवरी-2017	ईपी-फ्रांस
78.	लेजर वेल्डिंग द्वारा संयुक्त नियोबियम घटकों को शामिल करते हुए नियोबियम आधारित अतिचालक रेडियो आवृत्ति (एससीआरएफ)	2496379	04-जनवरी-2017	ईपी-जर्मनी
79.	लेजर वेल्डिंग द्वारा संयुक्त नियोबियम घटकों को शामिल करते हुए नियोबियम आधारित अतिचालक रेडियो आवृत्ति (एससीआरएफ)	2496379	04-जनवरी-2017	ईपी-इटली
80.	लेजर वेल्डिंग द्वारा संयुक्त नियोबियम घटकों को शामिल करते हुए नियोबियम आधारित अतिचालक रेडियो आवृत्ति (एससीआरएफ)	5632924	17-अक्तूबर-2014	जापान
81.	एक लचीली चुंबकीय झिल्ली आधारित प्रवर्तन प्रणाली और उससे जुड़े उपकरण	9579434	28-फरवरी-2017	यूएसए
82.	एक लचीली चुंबकीय झिल्ली आधारित प्रवर्तन प्रणाली और उससे जुड़े उपकरण	2542271	26-फरवरी-2014	ईपी-जर्मनी
83.	एक लचीली चुंबकीय झिल्ली आधारित प्रवर्तन प्रणाली और उससे जुड़े उपकरण	2542271	26-फरवरी-2014	ईपी-फ्रांस
84.	उच्च शुद्धता नाभिकीय ग्रेड विरल मृदा धातु ऑक्साइड के उत्पादन के लिए एक टीबीपी नाइट्रेट विलायक निष्कर्षण प्रक्रिया	9174855	03-नवंबर-2015	यूएसए

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
85.	परमाणु आवृत्ति मानक और चुंबकीय क्षेत्र माप को समझने के लिए दोहरे उद्देश्य का परमाणु उपकरण	9097750	04-अगस्त-2015	यूएसए
86.	प्रकाशीय उत्तेजित संदीप्त ग्रेड पॉलीक्रिस्टलीय सिरामिक सामग्री के बड़े पैमाने पर संश्लेषण की विधि	9523033	20-दिसंबर-2016	यूएसए
87.	ट्रांसमिशन लाइन एम्बोडिमेंट के साथ संहत पल्स ट्रांसफार्मर	10763034	01-सितम्बर 2020	यूएसए
88.	विचालक और गैर-चुंबकीय खनिजों को अलग करने की विधि और उपकरण	2014/08875	25-नवंबर-2015	दक्षिण अफ्रीका
89.	एससीआरएफ गुहिका ट्यूनिंग के लिए उपकरण	10524346	31-दिसंबर-2019	यूएसए
90.	एससीआरएफ गुहिका ट्यूनिंग के लिए विधि और उपकरण	6259913	15-दिसंबर-2017	जापान
91.	एससीआरएफ गुहिका ट्यूनिंग के लिए विधि और उपकरण	3266285	16-मई-2018	ईपी-फ्रांस
92.	एससीआरएफ गुहिका ट्यूनिंग के लिए विधि और उपकरण	3266285	16-मई-2018	ईपी-जर्मनी
93.	एससीआरएफ गुहिका ट्यूनिंग के लिए विधि और उपकरण	3266285	16-मई-2018	ईपी-स्विट्जरलैंड
94.	बहुस्तरीय सुरक्षा और गोपनीयता डोमेन के लिए एक विकेंद्रीकृत सूचना प्रवाह सुरक्षा मॉडल	9507929	29-नवंबर-2016	यूएसए
95.	निष्क्रिय क्षय ऊष्मा परिवहन के लिए प्रणाली, उपकरण और विधि	3405958	27-नवंबर-2019	ईपी-फ्रांस
96.	निष्क्रिय क्षय ऊष्मा परिवहन के लिए प्रणाली, उपकरण और विधि	3405958	27-नवंबर-2019	ईपी-जर्मनी
97.	निष्क्रिय क्षय ऊष्मा परिवहन के लिए प्रणाली, उपकरण और विधि	10607740	31-मार्च-2020	यूएसए
98.	निष्क्रिय क्षय गर्मी परिवहन के लिए प्रणाली, उपकरण और विधि	6650935	23-जनवरी-2020	जापान

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
99.	नियंत्रित कण आकार, तंतु घनत्व और विभिन्न टैक्सचरल गुणों के साथ फाइबर्स नैनो-सिलिका क्षेत्रों का संश्लेषण	11242257	08-फरवरी-2022	यूएसए
100.	विकिरण चिकित्सा के दौरान सामान्य ऊतकों के विकिरण-संरक्षण सहित चिकित्सीय तैयारी युक्त क्लोरोफिलिन के साथ सहायक उपचार की विधि और इसका कीट	10183026	22-जनवरी-2019	यूएसए
101.	आरएफ एम्पलीफायर के लिए फुल रेंज 24 पल्स्ड इनपुट और रिपल फ्री आउटपुट के साथ उच्च वोल्टेज डीसी विद्युत आपूर्ति	10027122	17-जुलाई-2018	यूएसए
102.	थोरियम फॉस्फेट के उत्पादन के लिए प्रक्रिया	2937621	10-अक्तूबर-2023	कनाडा
103.	थोरियम ऑक्सालेट से थोरियम फॉस्फेट के उत्पादन और ऑक्सालिक एसिड की प्राप्ति की प्रक्रिया	2016210678	05-जनवरी-2023	ऑस्ट्रेलिया
104.	ऑप्टिकल विरल मृदा डोपित तंतु लॉन्ग पीरियड ग्रेटिंग आधारित आयनीकरण विकिरण डोज संवेदक उपकरण	10101467	16-अक्तूबर-2018	यूएसए
105.	खोखले-फाइबर झिल्ली और प्रसरण आधारित बेक-निष्कर्षण का उपयोग करके सोना प्राप्ति की विधि	2327202	23-जुलाई-2010	स्पेन
106.	सिरेमिक फिलर, सिरेमिक फिलर तैयार करने की विधि और अनुनादक और लेमिनेट के रूप में इसके अनुप्रयोग	9505902	29-नवंबर-2016	यूएसए
107.	पृथक्करण कारक के आधार पर विलायक में विरल मृदा के आंशिक रिफ्लक्स के माध्यम से विरल मृदा तत्वों (आरईई) के पृथक्करण के लिए विलायक निष्कर्षण की प्रक्रिया	10227676	12-मार्च-2019	यूएसए
108.	भुक्तशेष ईंधन पुनर्प्रसंस्करण के तरल मध्यवर्ती स्तर के अपशिष्ट से ^{99}Tc के निष्कासन की प्रक्रिया	6949852	27-सितंबर-2021	जापान
109.	भुक्तशेष ईंधन पुनर्प्रसंस्करण के तरल मध्यवर्ती स्तर के अपशिष्ट से ^{99}Tc के निष्कासन की प्रक्रिया	10553324	04-फरवरी-2020	यूएसए
110.	भुक्तशेष ईंधन पुनर्प्रसंस्करण के तरल मध्यवर्ती स्तर के अपशिष्ट से ^{99}Tc के निष्कासन की प्रक्रिया	3417461	29-जनवरी-2020	ईपी-फ्रांस

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
111.	भुक्तशेष ईंधन पुनर्प्रसंस्करण के तरल मध्यवर्ती स्तर के अपशिष्ट से ⁹⁹ Tc के निष्कासन की प्रक्रिया	3417461	29-जनवरी-2020	ईपी-यूके
112.	पूर्ण भेदन वेल्ड कॉन्फिगरेशन के साथ सक्रिय रूप से शीतित त्वरक ग्रिड के विनिर्माण की बेहतर विधि	3424635	31-अगस्त-2022	ईपी-फ्रांस
113.	पूर्ण भेदन वेल्ड कॉन्फिगरेशन के साथ सक्रिय रूप से शीतित त्वरक ग्रिड के विनिर्माण की बेहतर विधि	3424635	31-अगस्त-2022	ईपी-जर्मनी
114.	पूर्ण भेदन वेल्ड कॉन्फिगरेशन के साथ सक्रिय रूप से शीतित त्वरक ग्रिड के विनिर्माण की बेहतर विधि	3424635	31-अगस्त-2022	ईपी-इटली
115.	पूर्ण भेदन वेल्ड कॉन्फिगरेशन के साथ सक्रिय रूप से शीतित त्वरक ग्रिड के विनिर्माण की विधि	10480863	19-नवंबर-2019	यूएसए
116.	उन्नत वेल्ड गुणवत्ता और बढ़ी हुई सतह समतलता के लिए बेहतर लेजर वेल्डिंग विधि	1,21,09,649	08-अक्तूबर-2024	यूएसए
117.	प्रशीतित माल ले जाने के लिए एक तरल नाइट्रोजन आधारित पोर्टेबल प्रशीतन प्रणाली	ZL2018105040 18.3	29-मई-2022	चीन
118.	रेडियो आवृत्ति (आरएफ) कॉइल बहु-संचालित आरएफ आधारित नकारात्मक आयन स्रोत के विनिर्माण की विधि	11014187	25-मई-2021	यूएसए
119.	रेडियो आवृत्ति (आरएफ) कॉइल बहु-संचालित आरएफ आधारित नकारात्मक आयन स्रोत के विनिर्माण की विधि	3553797	20-अप्रैल-2022	ईपी-फ्रांस
120.	रेडियो आवृत्ति (आरएफ) कॉइल बहु-संचालित आरएफ आधारित नकारात्मक आयन स्रोत के विनिर्माण की विधि	602018034024. 6	20-अप्रैल-2022	ईपी-जर्मनी
121.	रेडियो आवृत्ति (आरएफ) कॉइल बहु-संचालित आरएफ आधारित नकारात्मक आयन स्रोत के विनिर्माण की विधि	502022000045 568	20-अप्रैल-2022	ईपी-इटली
122.	इंडुसिबल <i>STIM1</i> नॉकडाउन के साथ मानव न्यूरल प्रीकर्सर कोशिकाएं	11851676	26-दिसंबर-2023	यूएसए
123.	इमेज-आधारित कैप्चा चैलेंज प्रदान करने के लिए विधि और इलेक्ट्रॉनिक डिवाइस	10949523	16-मार्च-2021	यूएसए
124.	पाइपिंग सिस्टम के लिए विस्थापन वियुग्मन व्यवस्था	3604713	24-फरवरी-2021	ईपी-फ्रांस

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
125.	पाइपिंग सिस्टम के लिए विस्थापन वियुग्मन व्यवस्था	3604713	24-फरवरी-2021	ईपी-जर्मनी
126.	पाइपिंग सिस्टम के लिए विस्थापन वियुग्मन व्यवस्था	3604713	24-फरवरी-2021	ईपी-इटली
127.	पाइपिंग सिस्टम के लिए विस्थापन वियुग्मन व्यवस्था	3604713	24-फरवरी-2021	ईपी-स्विट्जरलैंड
128.	पाइपिंग सिस्टम के लिए विस्थापन वियुग्मन व्यवस्था	10738914	11-अगस्त-2020	यूएसए
129.	तनुकृत Pb (0.2 से 1.1 डब्ल्यूटी %) - Li मिश्र धातु का उत्पादन	3841231	17-अगस्त-2022	ईपी-फ्रांस
130.	तनुकृत Pb (0.2 से 1.1 डब्ल्यूटी %) - Li मिश्र धातु का उत्पादन	3841231	17-अगस्त-2022	ईपी-जर्मनी
131.	पीजोइलेक्ट्रिक क्रिस्टल का धातु वीयर प्लेट से विसरण बंधन	3948967	19-अप्रैल-2023	ईपी-फ्रांस
132.	पीजोइलेक्ट्रिक क्रिस्टल धातु वीयर प्लेट से विसरण बंधन	3948967	19-अप्रैल-2023	ईपी-यूके
133.	विवो में त्वचा में हेमेटोपोइटिक स्टेम कोशिकाओं और अस्थि मज्जा में प्रोजेनिटर कोशिकाओं और/या एपिडर्मल स्टेम कोशिकाओं की प्रचुरता बढ़ाने के लिए जैक बीन लेक्टिन का उपयोग	10918695	16-फरवरी-2021	यूएसए
134.	विभिन्न प्रकार के विकिरणों में अंतर करने के लिए दो एकल क्रिस्टलों से युक्त एक नया बहुमुखी फोस्विच संसूचक	10942283	09-मार्च-2021	यूएसए
135.	कैंसर रोधी कारक के रूप में 3,3'-डीआई-सेलेनो-डीप्रोपियोनिक एसिड (DSePA) का उपयोग	11213499	04-जनवरी-2022	यूएसए
136.	प्रेरक चालित पेलेट त्वरक और इंजेक्टर	4086920	10-जुलाई-2024	ईपी-फ्रांस
137.	प्रेरक चालित पेलेट त्वरक और इंजेक्टर	4086920	10-जुलाई-2024	ईपी-यूके
138.	विलायक निष्कर्षण तरल पदार्थ में मौजूद ठोस कणों को अलग करने के लिए ठोस पृथक्करण भाग के साथ वलयाकार सेंट्रीफ्यूगल निःकर्षक और इसके लिए प्रक्रिया	7579966	30-अक्तूबर-24	जापान
139.	उच्च आकार निम्नीकरण अनुपात के साथ संहत द्रवचालित जॉ क्रशर सिस्टम	2021103279	26-सितंबर-2024	ऑस्ट्रेलिया

क्र.सं.	आविष्कार का शीर्षक	एकस्व (पेटेंट) सं.	प्रदान करने की तिथि	आवेदन देश
140.	उच्च आकार निम्नीकरण अनुपात के साथ संहत द्रवचालित जॉ क्रशर सिस्टम	2022/09557	31-मई-2023	दक्षिणी अफ्रीका
141.	उन्नत वेल्ड गुणवत्ता और बड़ी हुई सतह समतलता के लिए लेजर वेल्डिंग विधि	12109649	08-अक्तूबर-2024	यूएसए
142.	विलायक निष्कर्षण तरल पदार्थ में मौजूद ठोस कणों को अलग करने के लिए ठोस पृथक्करण भाग के साथ वलयाकार सेंट्रीफ्यूगल निःकर्षक और इसके लिए प्रक्रिया	EP4221898	27-नवंबर-2024	यूरोप
143.	विलायक निष्कर्षण तरल पदार्थ में मौजूद ठोस कणों को अलग करने के लिए ठोस पृथक्करण भाग के साथ वलयाकार सेंट्रीफ्यूगल निःकर्षक और इसके लिए प्रक्रिया	7579966	30-अक्तूबर-2024	जापान

राजस्थान में भारतीय खाद्य निगम के गोदाम

610. श्रीमती मंजू शर्मा:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्तमान में राजस्थान में भारतीय खाद्य निगम (एफसीआई) के कितने गोदाम कार्यशील हैं;

(ख) क्या उक्त गोदामों में खाद्यान्न उनकी क्षमता से अधिक मात्रा में संग्रहीत हैं, जिसके कारण बड़ी मात्रा में खाद्यान्न सड़ जाता है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार को राजस्थान में नए गोदाम खोलने के लिए कोई प्रस्ताव प्राप्त हुआ है या इस संबंध में कोई प्रस्ताव सरकार के पास लंबित है; और

(ङ) यदि हाँ, तो इस संदर्भ में निर्धारित समय-सीमा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) दिनांक 01.07.2025 तक, राजस्थान में भारतीय खाद्य निगम के स्वामित्व वाले 39 गोदाम कार्यरत हैं। इसके अतिरिक्त, अलवर, राजस्थान में गेहूँ भंडारण हेतु 75,000 टन क्षमता का एक साइलो कार्यशील है।

(ख) और (ग) भारतीय खाद्य निगम (एफसीआई), सरकार की विभिन्न कल्याणकारी योजनाओं के अंतर्गत वितरण के लिए बड़ी मात्रा में खाद्यान्न (मुख्य रूप से चावल और गेहूँ) का भंडारण और रख-रखाव कर रहा है। यह देश की खाद्य सुरक्षा सुनिश्चित करने के लिए बफर और रणनीतिक भंडार भी रखता है। राजस्थान राज्य में भंडारण क्षमता से अधिक कोई भी खाद्यान्न संग्रहीत नहीं किया जाता है और न ही कोई भी खाद्यान्न अति-भंडारण के कारण खराब हुआ है।

(घ) हब एवं स्पोक साइलो चरण-II मॉडल के तहत राजस्थान में 07 स्थानों पर 2.25 लाख टन क्षमता के साइलो के निर्माण के लिए निविदाएं प्रक्रियाधीन हैं।

(ड.) विभिन्न योजनाओं के अंतर्गत गोदामों के निर्माण के लिए निर्धारित समय-सीमा अलग-अलग होती है और अनुबंध के अनुसार होती है।

CRIME ON SOCIAL MEDIA PLATFORMS

611. SHRI KHALILUR RAHAMAN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

(a) whether the crime on Social Media Platforms have increased manifold in the last few years;

(b) if so, the number of cases that have been registered against persons and institutions for spreading hatred and fake news during the last five years; and

(c) the details of the conviction rate in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c) The Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, under the Information Technology Act, 2000, (dated 25th February, 2021).

Part-III of these Rules inter alia provides for Code of Ethics to be followed by publishers of news & current affairs. It includes adherence to the Programme Code laid down under the Cable Television Networks Act, 1995, and the Norms of Journalistic Conduct under the Press Council Act, 1978.

A three-tier grievance redressal mechanism for adherence to the Code of Ethics is also provided under the IT Rules.

The Programme Code and Norms of Journalistic Conduct, inter alia, require publishers not to disseminate content that is inaccurate, misleading, false, or half-truths.

Also, Part II of the IT Rules, administered by the Ministry of Electronics and Information Technology (MeitY), inter alia, casts an obligation on intermediaries like YouTube and Facebook to prevent the dissemination of information that is patently false, untrue, or misleading in nature.

The data related to the number of cases registered against individuals and institutions for spreading hatred and fake news can be accessed on the website of the National Crime Records Bureau (NCRB) at <https://www.ncrb.gov.in/>.

DEDICATED KISAN RAIL CORRIDORS

612. ADV. GOWAAL KAGADA PADA VI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether any dedicated Kisan Rail Corridors now include tribal regions for perishable produce, if so, the details thereof;
- (b) the number of shipments originated from tribal districts in the past year;
- (c) whether the rates are subsidized for smallholder farmers and if so, the details thereof;
- (d) the details of the cold-chain infrastructure available at collection centres; and
- (e) whether any consultation has involved tribal farmer association and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e) Kisan Rail enables movement of perishables including fruits and vegetables from production or surplus regions to consumption or deficient regions in reasonable time.

Potential circuits for movement of vegetables, fruits and other perishables are identified in consultation with Ministry of Agriculture & Farmers Welfare and Agriculture/Animal Husbandry/Fisheries Departments of State Governments as well as local bodies and agencies, Mandis etc., and services at applicable tariff are planned on the basis of demands placed taking into consideration, operational feasibility. Since the launch of Kisan Rail service on 7th August 2020, Railways have operated around 2,364 Kisan Rail services, transporting approximately 7.9 lakh tonnes of perishables.

Recently an initiative has been undertaken with operation of Shetkari Samrudhi special train 01153 between Devlali-Danapur w.e.f 15.10.2024 for transporting of perishable products. The service has halts at Nashik, Lasalgaon, Manmad, Jalgaon, Bhusawal, Burhanpur and Khandwa. Till date 40 trips have been run and 3,256 tonnes of perishable have been loaded earning Rs. 1.16 Cr.

Indian Railway is providing rail based refrigerated container services through Container Corporation (CONCOR) to facilitate movement of cargo that requires temperature-controlled environment, including fruits and vegetables. During 2024-25, a total of 85,140 TEUs have been moved through Rail by CONCOR. The temperature controlled storage facilities of CONCOR have been established at Nashik, New Azadpur, Dadri and Sonipat at a total investment of about Rs 129 crore.

डिजिटल-ग्राम परियोजना

613. श्री नारायण तातू राणे:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) डिजिटल-ग्राम परियोजना का वर्तमान/संशोधित ब्यौरा क्या है;
- (ख) महाराष्ट्र के रत्नागिरी-सिंधुदुर्ग लोक सभा निर्वाचन क्षेत्र में आज की तिथि के अनुसार कितने गांव इस परियोजना के अंतर्गत शामिल किए गए हैं;
- (ग) क्या सरकार को डिजिटल-ग्राम स्थापित करने के लिए महाराष्ट्र से कोई अनुरोध प्राप्त हुआ है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस पर सरकार द्वारा क्या कार्रवाई की गई है;
- (ङ.) देश में इस परियोजना के विस्तार के लिए प्रस्तावों का ब्यौरा क्या है; और
- (च) उक्त परियोजना पर किए गए खर्च का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (च) 'डिजिटल-ग्राम प्रायोगिक परियोजना' की शुरुआत सरकार द्वारा दिनांक 31.10.2018 को की गई थी। इसका लक्ष्य देशभर के 700 गांवों (राज्यों और संघ राज्य क्षेत्रों के प्रत्येक जिले से एक गांव) में शिक्षा सेवाएं, स्वास्थ्य सेवाएं, कौशल विकास सेवाएं, सौर ऊर्जा संचालित स्ट्रीट लाइट और वित्तीय समावेशन सेवाओं के साथ-साथ सरकार से नागरिक सेवाएं और व्यवसाय से नागरिक सेवाएं प्रदान करना था।

डिजिटल-ग्राम प्रायोगिक परियोजना के तहत, महाराष्ट्र के रत्नागिरी, सिंधुदुर्ग जिले के दो गाँव ऐनावरे और कडावल को शामिल किया गया है। 'डिजिटल ग्राम प्रायोगिक परियोजना' को दिनांक 31 मार्च, 2024 को सफलतापूर्वक पूरा कर लिया गया है। इस परियोजना पर 62.57 करोड़ रुपए खर्च किए गए हैं।

4जी/5जी, यूपीआई, डिजीलॉकर, उमंग आदि प्रौद्योगिकियों के विस्तार और प्रसार के परिणामस्वरूप ग्रामीण भारत में डिजिटल सेवाओं का प्रसार हुआ है।

सरकार को डिजीग्राम के संबंध में महाराष्ट्र सरकार से कोई अनुरोध प्राप्त नहीं हुआ है।

JALGAON AND MUMBAI RAILWAY ACCIDENTS

614. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of railway accidents occurred from January to July 2025, including Jalgaon accident causing of 12 deaths;
- (b) the details of reasons/causes of such accidents including that of Jalgaon and Mumbai that occurred in January and June 2025 respectively;
- (c) whether safety audits have been conducted on railway infrastructure post these incidents, if so, the details thereof;
- (d) the budget allocation for railway safety in FY 2025-26 compared to previous years; and
- (e) the measures taken/being taken by the Government to enhance safety in overcrowded local trains during peak hours?

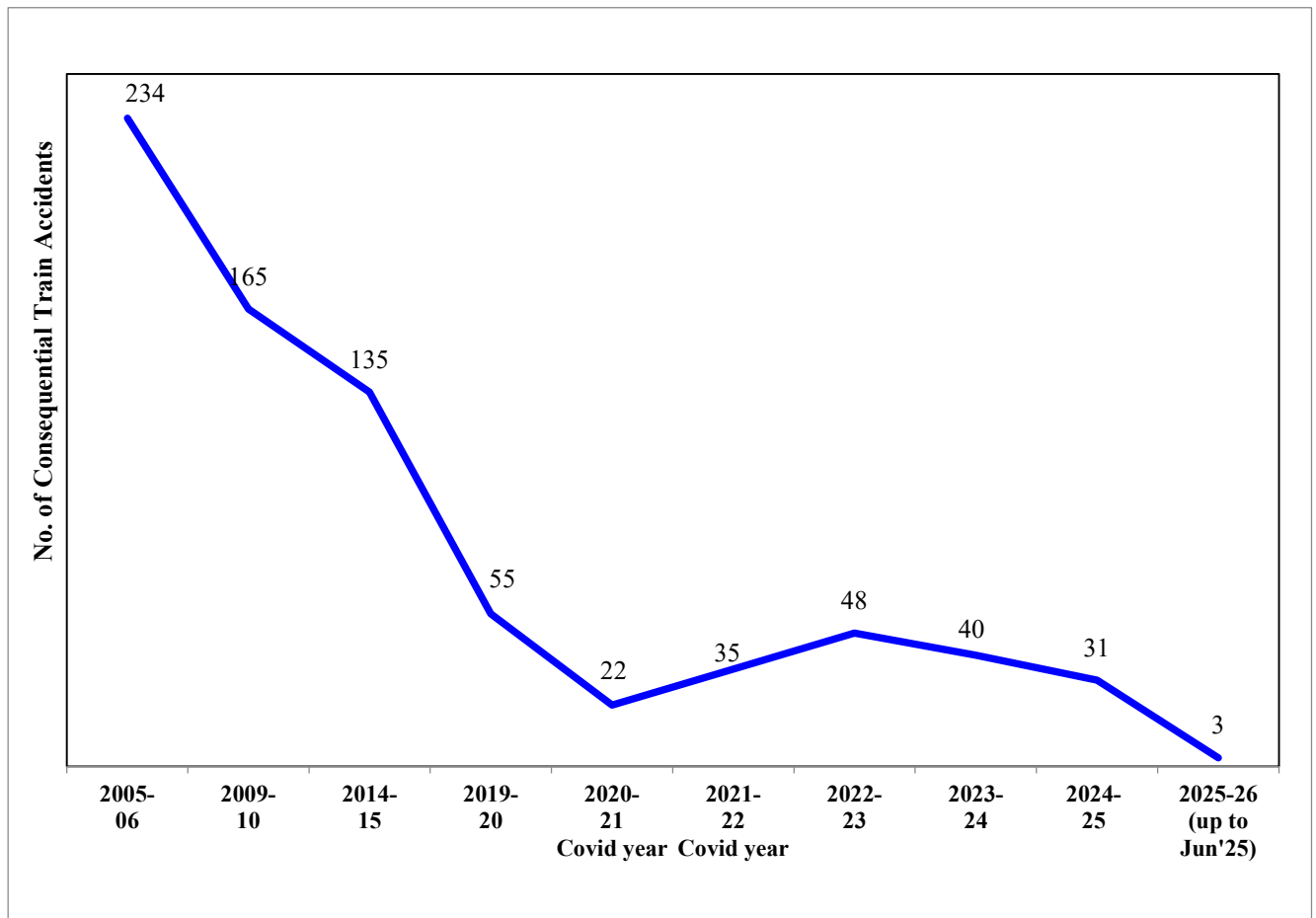
THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (e) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a

steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1711	904	3155
2014-15 to 2023-24	678	748	2087

From 1st January, 2025 to 15th July 2025, total 06 consequential train accidents have taken place over Indian Railways. Causes of these accidents include Track defects, Signal failures & Human failures etc. In the Mumbra incident, a Committee has been formed to investigate the cause of the incident.

However, two unfortunate unusual incidents of human run over also occurred on Indian Railways. Details of the same are as under:-

1. On 22.01.2025, total 12 passengers were run over by train No. Dn 12627 Karnataka Express between Pardhade and Maheji stations over Bhusawal Division of Central Railway.
2. On 09.06.2025, 04 persons fell down and were run over by train No. N-10 Local EMU at Mumbra station over Mumbai Division of Central Railway.

Two types of Safety Audits are being conducted by Railways regularly, viz.:

- Bi-monthly Safety Audit by the individual Zonal Railway of its own Divisions;
- and

➤ An Inter-Zonal Railway Safety Audit conducted twice a year, in blocks of January to June and July to December, by a multi-disciplinary team of Railway Officers.

The basic purpose of such audits is to identify areas requiring attention in asset maintenance, safety procedures etc. and to suggest remedial measures.

On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

The following steps are being taken in coordination with other stakeholders to control the rush in overcrowded local trains.

1. Awareness and sensitization campaigns are conducted by RPF.
2. Visiting of vulnerable spots by the divisional level committee for remedial measures.
3. Frequent announcement at railway stations through Loud Hailers as well as through Public Announcement systems are made.
4. CCTV surveillance systems are being regularly monitored to control rush and prevent trespassing in station areas.
5. Legal action is taken against Persons travelling on door/roof or at restricted places.

WI-FI HOTSPOTS/FTTH SERVICE IN RURAL AREAS

615. DR. BHOLA SINGH:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of number of Gram Panchayats connected under the BharatNet project since 2014, State-wise;
- (b) whether the Government has conducted any third-party evaluation to assess internet usage and impact on rural education, health and e-governance, if so, the details thereof;

- (c) the details of number of rural areas where Wi-Fi hotspots or FTTH (Fiber to the Home) services have been enabled under the project;
- (d) the steps taken/being taken to ensure affordability and last-mile connectivity for economically weaker sections; and
- (e) whether there are any plans to expand BharatNet Phase-III in backward districts with poor digital penetration and, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND
MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) BharatNet project is being implemented in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) in the country, so far 2,14,325 GPs have been made service ready. State-wise details of GPs made service ready in the country is given in the enclosed **Statement**.
- (b) Yes, BSNL conducted a third-party audit during March–April 2024 to assess the implementation of a pilot project for implementation of 5 lakh FTTH connections in rural areas through the BharatNet network. The audit findings indicated satisfactory coverage of FTTH services across various States/UTs through OLT installed by BNU partners.
- (c) A total of 1,04,574 Wi-Fi hotspots have been installed under the BharatNet Project, and 13,01,193 Fiber-to-the-Home (FTTH) connections have been provided as on 30.06.2025.

(d) Amended BharatNet Program is being implemented under which subsidy is being provided to roll out 1.5 Cr. FTTH connections to ensure affordability and last mile connectivity.

(e) Providing connectivity to remaining GPs and further strengthening of the network is under the scope of Amended BharatNet Program (ABP). ABP also includes connectivity to non-GP villages on demand basis including remote and tribal areas of the state.

STATEMENT

State-wise details of Gram Panchayat made service ready in the Country

S.No	State	Total Service Ready
1	Andaman & Nicobar	72
2	Andhra Pradesh	12,955
3	Arunachal Pradesh	1,124
4	Assam	1,507
5	Bihar	8,340
6	Chandigarh	12
7	Chhattisgarh	9,695
8	Dadra & Nagar Haveli	20
9	Daman & Diu	18
10	Goa	-
11	Gujarat	14,320
12	Haryana	6,082
13	Himachal Pradesh	410
14	Jammu & Kashmir	1,101
15	Jharkhand	4,390

16	Karnataka	6,084
17	Kerala	978
18	Ladakh	193
19	Lakshadweep	9
20	Madhya Pradesh	17,850
21	Maharashtra	24,575
22	Manipur	1,475
23	Meghalaya	698
24	Mizoram	540
25	Nagaland	236
26	Odisha	6,785
27	Puducherry	98
28	Punjab	12,668
29	Rajasthan	8,776
30	Sikkim	35
31	Tamil Nadu	10,298
32	Telangana	10,825
33	Tripura	740
34	Uttar Pradesh (E)	34,274
35	Uttar Pradesh (W)	12,472
36	Uttarakhand	1,993
37	West Bengal	2,677
	Total	2,14,325

STRENGTHENING WEATHER FORECASTING

616. SHRI D. M. KATHIR ANAND:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government has put in place any advanced technology or monsoon prediction models and if so, the details thereof;
- (b) the effective measures taken to strengthen coastal flood defenses;
- (c) whether the Government plans to expand seismic monitoring networks, if so, the details thereof and their impact on disaster resilience;
- (d) whether the Government has any advanced weather forecasting facilities available in the Vellore Lok Sabha constituency and if so, the details thereof;
- (e) whether the Government has made any arrangements for common people particularly farmers to receive timely weather forecast alerts including monsoon rains and if so, the details thereof;
- (f) the steps taken to protect the people and farmers against droughts; and
- (g) the timeline for installing advanced weather stations locally?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Yes. The India Meteorological Department (IMD) has been using advanced technology for operational monsoon prediction. Since 2017, IMD has been using the Monsoon Mission Climate Forecast System (MMCFS), a state-of-the-art coupled ocean-atmosphere model, to generate high-resolution (~38km) seasonal

and monthly rainfall and temperature forecasts. The MMCFS model is used for the preparation of the monthly El Niño Southern Oscillation (ENSO), Indian Ocean Dipole (IOD) bulletin. Since 2021, IMD has adopted a new strategy for issuing monthly and seasonal operational forecasts for the southwest monsoon rainfall over the country based on both the statistical forecasting system and the newly developed Multi-Model Ensemble (MME) based forecasting system. The MME approach uses the coupled global climate models (CGCMs) from different global climate prediction and research centres, including IMD's Monsoon Mission Climate Forecasting System (MMCFS) model. The MMCFS and MME data are updated every month. This was to satisfy the demands from different users and Government authorities for forecasting the spatial distribution of seasonal rainfall, along with the regionally averaged rainfall forecasts for better regional planning of activities.

For the short-range forecasting, IMD has recently unveiled the Bharat Forecasting System—the world's highest-resolution operational weather model, operating on a 6 km grid. This is a major leap forward in India's weather prediction capabilities, especially for localised forecasts. Previously, IMD operated numerical models with a resolution of 9 km, which provided district-level forecasts. While effective, these models had limitations in capturing small-scale weather variations that significantly affect local communities, agriculture, and disaster response.

(b) Coastal flood defenses predominantly include the construction of Sea walls/Revetments/Embankments, etc., and these works are planned & executed by

respective Maritime States/UT Governments, as per their requirements. The Central Government only plays a promotional, advisory & catalytic role. These projects are generally funded by States/UTs from their own source of funds or through multilateral funding/Central Assistance.

However, the Central Government has taken certain initiatives to support efforts in addressing coastal flooding by facilitating access to scientific data. One such measure is the development of the Coastal Management Information System (CMIS), which facilitates the collection of critical coastal data to support informed decision-making by stakeholders.

CMIS was initiated by the Government of India during the 12th Five-Year Plan to address the challenges of coastal erosion through a scientific and data-driven approach. Recognizing the absence of a dedicated coastal data repository, CMIS was planned to systematically collect and analyze key coastal parameters.

Under CMIS, nine (9) key coastal data are being collected viz. (i) Wave data (ii) Ocean Current (iii) Bathymetry (iv) Beach Profile (v) Shoreline change (vi) Riverine data (vii) Wind and rainfall data (viii) Tides (ix) Onshore and Offshore sediment data at Eight (8) locations along the Indian coastline.

Details of CMIS sites are as given below:

- Nanidanti-Motidanti (Gujarat) Satpati (Maharashtra)
- Malvan (Maharashtra)
- Baga (Goa)

- Benaulim (Goa)
- Ponnani (Kerala)
- Devaneri (Tamil Nadu)
- Karaikal (Pondicherry)

Another important objective of CMIS is to support effective coastal protection planning, erosion mitigation, and climate adaptation by providing reliable, site-specific data.

As a non-structural measure of flood management, the Central Water Commission (CWC) issues short-range flood forecasts with a lead time of up to 24 hours to concerned State Governments at identified locations. Timely flood forecasts are being issued when a certain threshold limit is reached.

(c) Yes. The Government of India, through the National Centre for Seismology (NCS) under the Ministry of Earth Sciences (MoES), is expanding its seismic monitoring network by adding 100 seismic observatories. Expansion of the seismic monitoring network will significantly boost India's disaster resilience by enabling faster dissemination of earthquake information to initiate disaster relief activities. Also, the earthquake data is used for seismic hazard assessment, which in turn will be used in the smarter planning and safer infrastructure through seismic microzonation studies.

(d) Yes. The Vellore Lok Sabha constituency has a departmental meteorological office with meteorological monitoring and observational facilities. IMD has also

established a meteorological facility in Vellore Airport to provide airport met services through an online briefing system. One Automatic Weather Station (AWS) is also functional at Krishi Vigyan Kendra, Vrinchipuram, in Vellore district, providing weather data at 15 15-minute intervals. A meteorological facility has been set up in a Mobile van in Vellore Airport, as commercial operations are yet to start. But, there is an existing provision to provide current weather data when required.

(e)and(f) IMD runs a scheme, viz. Gramin Krishi Mausam Sewa (GKMS) to render weather forecast-based operational Agrometeorological Advisory Services (AAS) involving several leading organizations such as Indian Council of Agricultural Research (ICAR), State Agriculture Universities (SAUs), Indian Institute of Technology (IIT), State agriculture departments, NGOs, etc., for the benefit of the farming community. This scheme assists farmers in making informed decisions regarding their day-to-day agricultural operations for minimizing crop damage and losses due to unusual weather and taking advantage of favorable weather and climatic conditions.

Under GKMS, 130 Agromet Field Units (AMFUs) covering 127 agroclimatic zones located at various SAUs, IITs, institutes of ICAR, etc., are operational across the country. IMD provides medium-range weather forecasts for rainfall, temperature, relative humidity, cloud cover, wind speed, and direction at district and block levels for the next five days, along with subsequent week rainfall and temperature outlook at the meteorological sub-division level. Based on observed

and forecasted weather, AMFUs prepare biweekly Agromet Advisories (every Tuesday and Friday) for their respective districts to help the farming community make appropriate decisions about crop and variety selection, sowing, harvesting, irrigation, and fertilizer application.

Along with the biweekly bulletins, daily weather forecast and nowcast information are also issued by the Regional Meteorological Centers (RMCs) and Meteorological Centers (MCs) of IMD. Impact-based forecasts (IBFs) for agriculture are also being prepared by AMFUs based on the severe weather warnings for different districts of various States and UTs across the country issued by the National Weather Forecasting Centre (NWFC), New Delhi, and RMCs and MCs of IMD.

The Agromet Services mentioned above take care of the impact on different crops due to extreme weather conditions, including deficient rainfall/dry spells along with the necessary guidelines for farming operations during such occasions.

To provide timely weather forecast alerts, including information on monsoon rains, weather forecast, and Agromet advisories, a multichannel dissemination system is being used, including print and electronic media, Doordarshan, radio, internet, and SMS through Kisan Portal and Public-Private Partnership (PPP) initiatives. SMS-based alerts and warnings along with suitable remedial measures, are being sent during extreme weather events like cyclones, deep depressions, etc., through the Kisan Portal. Technological advancements have further enhanced

accessibility, enabling farmers to receive location-specific forecasts and advisories through mobile apps such as 'Meghdoot' and 'Mausam', and Social media platforms like WhatsApp, Facebook, etc. Additionally, IMD has integrated its services with IT platforms of 18 State Governments, allowing farmers to access information in both English and regional languages.

IMD, in collaboration with the Ministry of Panchayati Raj (MoPR), has recently launched Panchayat-level weather forecasts covering nearly all Gram Panchayats in India. These forecasts are accessible through digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in>), Meri Panchayat app, e-Manchitra of MoPR, and Mausamgram of IMD, MoES (<https://mausamgram.imd.gov.in>). To enhance the reach and effectiveness of the GKMS services, IMD is actively engaging with various stakeholders, including state agriculture departments, NGOs, and SAUs, to create awareness among the farming community by organizing Farmers' Awareness Programs (FAPs) in collaboration with AMFUs across different regions of the country. Additionally, IMD, along with experts from AMFUs, actively participates in Kisan Melas, Farmers' Day Programmes, and field visits, facilitating direct interaction with farmers to promote the utilization of these weather-based agricultural advisory services, thereby maximizing their benefits for the farming community.

(g) The automatic weather stations (AWS) are installed as per the requirement. So far, 1008 AWS, 1382 Automatic Rain Guages, and 200 Agro AWS have been installed across the country.

SCHOLARSHIP SCHEMES FOR MINORITY STUDENTS

617. SHRI BAPI HALDAR:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the number of children belonging to the Minority community who have applied and been provided scholarships during the last five years, State-wise;
- (b) whether the Government has assessed the educational status, achievement and the impact of various central schemes among minority community students and if so, the details thereof;
- (c) whether it is a fact that the Government has discontinued pre-matric scholarships to students of minority communities from class one to eight from 2023-24 and if so, the reasons therefor; and
- (d) if so, whether the Government proposes to re-introduce the said scholarship scheme for minority community students?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) The Government of India implements various schemes for the educational and socio- economic empowerment of every strata of the society including minorities, especially the economically weaker and under privileged sections through different

ministries/ departments. Ministry of Minority Affairs implements three scholarship schemes namely Pre-Matric, Post-Matric and Merit-cum-Means based Scholarship Schemes for the educational empowerment of notified minority communities. The Scholarship Schemes of Minority Affairs are Central Sector Schemes with 100% Central Share and scholarships are disbursed through Direct Benefit Transfer (DBT) mode. There is a defined State/UT-wise quota of beneficiaries based on Census data. However, the scheme has not been approved for implementation beyond 2021-22. The release over the period of 2019-20 to 2021-22, scheme-wise and State/UT-wise is given in the enclosed **Statement**.

(b) Monitoring and Evaluation of schemes is a continuous process for all the Schemes including Central Schemes. Ministry of Minority Affairs conducted a third party study through National Council of Applied Economic Research for all the three Scholarship Schemes during the year 2022-23. The findings of the report highlighted irregularities based on which, a physical verification study was conducted wherein out of 1572 institutes, 830 were found to be either fake/ partial fake or non-operational. The matter has been handed over to the CBI for thorough investigation.

(c)and (d) The Right to Education (RTE) Act, 2009 makes it obligatory for the Government to provide free and compulsory elementary education (classes I to VIII) to each and every child. Accordingly only students studying in classes IX and X are covered under the Pre-Matric Scholarship Scheme of Ministry of Social

Justice & Empowerment and Ministry of Tribal Affairs. There is no proposal under consideration in this Ministry to re-introduce such coverage.

STATEMENT

Pre-Matric Scholarship Scheme-Details of scholarships and amount for AY 2019-20 to 2021-22						
State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDHRAPRADESH	161555	47.60	152714	36.4	175563	37.85
TELANGANA	171908	60.28	156037	56.6	177571	61.29
ASSAM	290719	161.16	250267	90.97	235337	99.98
BIHAR	245662	82.43	134270	32.97	175287	49.19
CHHATTISGARH	4839	1.64	4308	1.35	4453	1.34
GOA	497	0.06	772	0.08	1111	0.11
GUJARAT	134907	37.48	102873	28.6	89543	25.7
HARYANA	8860	3.25	9396	3.58	25011	8.53
HIMACHALPRADESH	2056	0.40	1985	0.34	1790	0.3
JAMMUANDKASHMIR	523653	129.16	466290	96.24	389132	77.67
JHARKHAND	84133	60.90	14332	5.17	14146	5.7
KARNATAKA	507463	100.42	517527	99.74	566291	110.67
KERALA	593531	74.80	599692	74.4	634299	78.32
LADAKH	0	0.00	14862	3.93	11884	3.08
MADHYAPRADESH	137269	41.54	113780	37.93	139638	47.53
MAHARASHTRA	744273	86.66	734816	81.65	802121	88.89
MANIPUR	44390	25.76	47526	26.29	52432	28.17

MEGHALAYA	9865	2.51	14630	3.97	15462	4.42
MIZORAM	52652	15.09	53129	15.07	60784	18.54
NAGALAND	53156	18.90	69053	24.01	77882	28.03
ODISHA	12934	2.53	17470	2.92	25620	4.19
PUNJAB	468622	76.14	447136	70.44	503179	75.57
RAJASTHAN	165049	53.66	146296	46.59	188827	55.58
SIKKIM	716	0.15	102	0.03	513	0.1
TAMIL NADU	376543	78.23	381455	76.96	448485	86.55
TRIPURA	3525	0.52	5723	0.87	7109	1.02
UTTAR PRADESH	727980	247.14	747354	265.24	842938	317.32
UTTARAKHAND	30197	14.00	18621	7.4	21812	10.48
WEST BENGAL	884	0.36	273	0.2	576	0.14
ANDAMANAND NICOBAR	107	0.04	2796	0.37	3272	0.4
CHANDIGARH	1461	0.15	1913	0.2	1783	0.18
DNHDD	468	0.07	275	0.03	318	0.04
DELHI	4928	0.65	8328	0.88	12302	1.25
PUDUCHERRY	3223	0.87	3963	1	4318	1.04
Total	5568025	1424.56	5239964	1192.42	5,710,789	1329.17

Source: National Scholarships Portal

Post-Matric Scholarship Scheme- Details of scholarships and amount for AY 2019-20 to 2021-22 Amount in ₹ crore						
State	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDAMANAND NICOBAR	9	0.01	278	0.1	295	0.1
ANDHRAPRADESH	15408	12.95	12661	9.69	15216	11.32
ASSAM	38531	32.94	30456	24.78	49106	51.34
BIHAR	48456	30.53	43512	18.12	19642	9.55
CHANDIGARH	154	0.06	123	0.05	117	0.05
CHHATTISGARH	2202	1.38	2198	1.27	2744	1.54
DELHI	2261	0.89	3518	1.08	2908	0.86
GOA	218	0.15	349	0.21	458	0.27
GUJARAT	23445	13.43	21289	11.6	23519	12.82
HARYANA	4703	3.22	5194	3.31	7824	4.58
HIMACHALPRADESH	534	0.26	500	0.24	637	0.29
JAMMUANDKASHMIR	111052	72.51	53725	30.38	47574	27.47
JHARKHAND	13182	8.72	5918	2.99	5494	3.41
KARNATAKA	74944	49.90	55081	34.24	73830	43.98
KERALA	65635	32.68	67583	31.8	74271	37.55
LADAKH	0	0.00	1593	0.91	905	0.5
MADHYAPRADESH	22038	14.47	20430	13.6	23622	16.13
MAHARASHTRA	48331	24.23	47333	23.02	42110	20.97

MANIPUR	5599	4.86	4497	3.82	4629	3.93
MEGHALAYA	7533	5.06	7254	4.88	5306	3.63
MIZORAM	1309	1.17	1144	0.85	1702	1.34
NAGALAND	5332	4.58	6029	4.88	6421	5.45
ODISHA	2738	1.98	3146	1.91	4030	2.4
PUDUCHERRY	572	0.36	596	0.33	629	0.33
PUNJAB	56646	30.18	53450	27.66	55430	29.96
RAJASTHAN	27933	20.73	27404	19.39	30012	21.26
SIKKIM	52	0.03	85	0.04	289	0.15
TAMIL NADU	43241	25.93	44319	24.79	52409	29.18
TELANGANA	17393	13.90	18372	14.63	20843	16.8
DNHDD	81	0.03	57	0.02	78	0.03
TRIPURA	1067	0.73	1004	0.63	1766	1.21
UTTAR PRADESH	94291	68.20	4646	81.22	134433	100.24
UTTARAKHAND	4521	3.43	114388	3.37	5296	3.85
WEST BENGAL	3730	3.15	5184	5.49	6548	7.09
Total	743141	482.65	663316	401.3	720093	469.58

Source: National Scholarships Portal

Merit-cum-Means based Scholarship Scheme- Details of scholarships and amount for AY 2019-20 to 2021-22

State	Amount in ₹ crore					
	2019-20		2020-21		2021-22	
	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
ANDAMANAND NICOBAR	3	0.01	4	0.01	3	0.01
ANDHRAPRADESH	3476	9.17	1808	4.43	2118	5.54
ASSAM	6158	17.25	7216	19.08	9287	26.93
BIHAR	6985	18.74	7933	20.85	6733	17.66
CHANDIGARH	2	0.00	6	0.02	7	0.02
CHHATTISGARH	432	1.09	441	1.28	516	1.42
DELHI	384	0.97	376	1.04	295	0.77
GOA	76	0.20	116	0.29	50	0.13
GUJARAT	3037	7.17	2722	6.47	2731	6.54
HARYANA	821	2.12	772	2.04	1029	2.71
HIMACHAL PRADESH	30	0.09	32	0.09	51	0.13
JAMMU AND KASHMIR	7702	19.91	8898	22.14	9392	23.83
JHARKHAND	1501	4.40	232	0.59	685	1.94
KARNATAKA	20779	52.96	22510	56.59	22161	55.79
KERALA	26205	71.42	29630	80.81	32790	89.80
LADAKH	0	0.00	130	0.30	81	0.22
MADHYAPRADESH	2448	7.28	2216	6.53	2530	7.30
MAHARASHTRA	2814	8.50	2187	7.14	2335	7.74
MANIPUR	348	1.01	282	0.81	338	0.94
MEGHALAYA	1322	3.32	1165	2.63	601	1.51
MIZORAM	1115	3.24	46	0.11	107	0.23
NAGALAND	1193	3.09	1193	3.01	1258	3.13
ODISHA	436	1.33	392	1.08	466	1.29
PUDUCHERRY	62	0.14	44	0.09	48	0.12
PUNJAB	2410	6.53	1829	5.06	1716	4.76
RAJASTHAN	3241	8.63	3173	8.52	2907	7.97
SIKKIM	18	0.04	34	0.05	51	0.08

TAMIL NADU	5685	14.85	5295	13.48	6856	17.55
TELANGANA	3311	8.88	4065	10.80	4757	12.82
DNHDD	5	0.01	7	0.07	8	0.06
TRIPURA	81	0.20	111	0.28	94	0.24
UTTAR PRADESH	10545	27.05	10154	26.19	12387	32.10
UTTARAKHAND	470	1.26	496	1.44	658	1.69
WEST BENGAL	5264	14.77	4856	14.54	6764	19.90
Total	118359	315.63	120371	317.86	131810	352.87

Source: National Scholarships Portal

बहराइच में भारतनेट परियोजना के अंतर्गत ऑप्टिकल फाइबर

618. डॉ. आनन्द कुमार गोंडः

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतनेट परियोजना के अंतर्गत उत्तर प्रदेश, विशेषकर बहराइच लोक सभा निर्वाचन क्षेत्र के ऑप्टिकल फाइबर से जुड़े हुए गांवों की संख्या क्या है और उन गाँवों की संख्या क्या है, जहाँ इस योजना के अंतर्गत अभी तक इंटरनेट सुविधा प्रदान नहीं की गई है;

(ख) क्या सरकार का यह ध्यान में रखते हुए कि बहराइच लोक सभा निर्वाचन क्षेत्र मूल रूप से एक ग्रामीण और पिछड़ा क्षेत्र है, जहाँ अधिकांश जनसंख्या अभी भी उच्च गति इंटरनेट सुविधाओं से वंचित है, यहाँ के सभी गांवों को भारतनेट परियोजना के चरण-2 के अंतर्गत शामिल करने का विचार है, ताकि इस क्षेत्र में शिक्षा, रोजगार और सामाजिक विकास के लिए नए अवसर उत्पन्न किए जा सकें, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार ऐसे सुदूर क्षेत्रों में, जहाँ ऑप्टिकल फाइबर के माध्यम से इंटरनेट सुविधा प्रदान करना मुश्किल है, इंटरनेट सुविधा प्रदान करने के लिए वाई-फाई का उपयोग करने वाले सैटेलाइट के माध्यम से इंटरनेट सुविधा प्रदान करने का विचार रखती है/विचार करने वाली है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) सरकार ने बहाराइच निर्वाचन क्षेत्र सहित देश के ग्रामीण और पिछड़े क्षेत्रों में मोबाइल और इंटरनेट कनेक्टिविटी में सुधार करने के लिए डिजिटल भारत निधि (डीबीएन) द्वारा वित्तपोषित 'भारतनेट' और विभिन्न मोबाइल परियोजनाओं की शुरुआत की हैं। अभी तक, उत्तर प्रदेश में 46,746 ग्राम पंचायतों (जीपी) को भारतनेट परियोजना के तहत सेवा प्रदान करने के लिए तैयार किया गया है जिसमें बहाराइच निर्वाचन क्षेत्र की 72 ग्राम पंचायत (जीपी) शामिल हैं। इसके अलावा, सरकार ने भारतनेट चरण-I और चरण-II के मौजूदा नेटवर्क के उन्नयन के लिए रिंग नेटवर्क पर बहाराइच निर्वाचन क्षेत्र सहित देश की सभी ग्राम पंचायतों (जीपी) को कवर करते हुए संशोधित भारतनेट कार्यक्रम (एबीपी) के लिए अनुमोदन दिया है। संशोधित भारतनेट कार्यक्रम (एबीपी) को रोल आउट किया जा रहा है और उत्तर प्रदेश में यह कार्य शुरू हो गया है। निर्माण कार्य की अवधि करार पर हस्ताक्षर की तिथि से 3 वर्ष है तथा उसके बाद 7 वर्ष के लिए प्रचालन एवं रखरखाव (ओ एंड एम) शुरू होगा।

(ग) चूंकि अब राज्य में संशोधित भारतनेट कार्यक्रम (एबीपी) लागू किया जा रहा है, इसलिए जहां कहीं भी ऑप्टिकल फाइबर के माध्यम से कनेक्टिविटी प्रदान करना संभव नहीं है, वहां वैकल्पिक प्रौद्योगिकी का उपयोग करने का प्रस्ताव है।

THE RISING NORTHEAST INVESTORS SUMMIT 2025

619. SHRI BAIJAYANT PANDA:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

(a) the details of investment proposals received during the Rising Northeast Investors Summit 2025, including the number of proposals finalized and the timeline set for their implementation;

- (b) the details of sectors that have attracted the most investment proposals during the Summit;
- (c) the details of steps being taken by the Government to prioritize and facilitate investments in these high-interest sectors; and
- (d) the details of measures adopted by the Government to ensure environmental sustainability and climate resilience during the implementation of industrial and infrastructure projects proposed under the Summit?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) Ministry of Development of North Eastern Region (MDoNER) organized Rising Northeast Investors Summit 2025 to catalyze trade and investment in the North Eastern Region. Collectively, the Summit and its pre event roadshows garnered investment interests of **₹ 4.48 lakh crore** through Memoranda of Understanding (MoU), letters of intent, and qualified leads from private investors, public-sector undertakings, and major industrial conglomerates. State Governments are actively engaged with all the investors for grounding of these MoUs.

(b) Energy and Agri Food Processing & Allied sectors among others attracted most investment proposals during the Summit:

(c) Government of India is implementing Uttar Poorva Transformative Industrialization (UNNATI) Scheme to strengthen the industrial eco-system and to attract new investment for employment generation in North Eastern Region.

The incentives provided under UNNATI scheme are (i) Capital Investment Incentive; (ii) Central Capital Interest Subvention Incentive; and (iii) Manufacturing & Services Linked Incentive. Further, State Governments are also taking various steps to facilitate investment, which *inter alia*, include single window clearance, establishment of investment promotion agency, creation of land banks, incentives for investments etc. MDoNER is also coordinating with States and other Stakeholders for effective grounding of these Investment Proposals.

(d) The State Governments promote the adoption of low-carbon technologies and environmentally sustainable practices to achieve economic development while preserving ecological integrity in the ecologically sensitive North Eastern Region. Priority is given to the projects which are not causing hazardous impacts and are categorized as Green industries, causing minimal negative impact to the local environment.

कोयला वितरण नीति की समीक्षा

620. श्री कीर्ति आज़ाद:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का विचार कोयला ब्लॉकों के पुनर्आबंटन को ध्यान में रखते हुए लघु और मध्यम औद्योगिक इकाइयों को कोयले की आपूर्ति सुनिश्चित करने के लिए कोयला वितरण नीति की समीक्षा और संशोधन करने का है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क), (ख) और (ग) सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को कोयले का आवंटन दिनांक 18.10.2007 की नई कोयला वितरण नीति (एनसीडीपी) के अनुसार किया जाता है, इसके बाद इसमें दिनांक 26.07.2013, 04.09.2013, 27.09.2016 और 11.04.2022 को संशोधन किए गए, जहां एमएसएमई जिनकी आवश्यकता प्रति वर्ष 10,000 टन से कम है, वहां राज्य सरकारों द्वारा अधिसूचित राज्य नामित एजेंसियों (एसएनए) के माध्यम से कोयला वितरित किया जाता है। इसके अलावा, एमएसएमई इकाइयां पात्रता मानदंडों को पूरा करने के अध्यक्षीन, कोयला कंपनियों द्वारा संचालित सिंगल विंडो मोड एग्नोस्टिक ई-नीलामी और गैर-विनियमित क्षेत्र लिंकेज नीलामी के माध्यम से भी कोयला प्राप्त करने के लिए पात्र हैं। वर्तमान में, लघु और मध्यम औद्योगिक इकाइयों को कोयले की आपूर्ति करने के लिए मौजूदा कोयला वितरण नीति की समीक्षा और संशोधन करने का कोई प्रस्ताव विचाराधीन नहीं है।

STOPPAGE OF HUBBALLI EXPRESS AT NAVANDGI STATION**621. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Ministry has received a representation requesting stoppage of Train Nos. 17319/17320 Hubballi Express at Navandgi Railway Station in Vikarabad district, Telangana, if so, the details thereof;
- (b) whether it is a fact that the Hon'ble Minister for Railways has forwarded the request to the concerned directorate for detailed examination as confirmed in the letter dated 04 February 2025 and if so, the details thereof; and
- (c) the details of the current status of the examination by the directorate and by when a final decision regarding the stoppage is expected?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Representation including from Hon'ble Member of Parliament Shri Konda Vishweshwar Reddy for provision of stoppage of 17319/17320 Hubballi-Hyderabad Express at Nawandgi has been received.

Presently, Nawandgi is served by 05 train services. Further, 17319/17320 Hubballi-Hyderabad Express has scheduled stoppage at Sedam/Tandur.

Besides, provision of stoppage of train service is an ongoing process on Indian Railways subject to operational feasibility, traffic justification, etc.,

INFRASTRUCTURE DEVELOPMENT UNDER VIGYAN DHARA SCHEME

622. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of infrastructure approved and developed under the Vigyan Dhara scheme, component-wise, across different States and UTs, with specific focus on Andhra Pradesh;
- (b) the details of funds allocated, released, and utilized for infrastructure development under each component, particularly in Andhra Pradesh, Year-wise;
- (c) the details of new research labs, incubation centres, technology transfer offices, and other scientific facilities established under the scheme, along with their current operational status, State-wise; and

(d) the measures taken/being taken to ensure balanced regional distribution of scientific infrastructure, particularly in underserved regions, and the planned expansion of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) The Department of Science and Technology implements the Vigyan Dhara Scheme as a Central Sector Scheme across the country. To strengthen scientific infrastructure, the scheme supports various components on a competitive basis, such as the Fund for Improvement of S&T Infrastructure (FIST), Promotion of University Research and Scientific Excellence (PURSE), Sophisticated Analytical Instrument Facilities (SAIF), Sophisticated Analytical & Technical Help Institutes (SATHI), and Consolidation of University Research for Innovation and Excellence (CURIE). Through these components, numerous projects have been supported for the development of scientific infrastructure across various States and Union Territories, including the State of Andhra Pradesh.

Details of support provided for the development of scientific infrastructure under Vigyan Dhara in various States and Union Territories:

Component Name / Program	Funds Allocated (in Crores)	Number of Supported Projects	States/ UT Covered	Number of Departments /Institutions supported	Number of Scientific infrastructural facilities supported
FIST	31.71	27	Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Jharkhand, Karnataka, Kerala, Tamil Nadu, Telangana, Uttar Pradesh, West Bengal.	27	86
PURSE	65.66	13	Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Haryana, Jammu and Kashmir, Maharashtra, New Delhi, Punjab, Tamil Nadu, Uttarakhand.	13	81
SAIF	10.00	5	Chandigarh, Karnataka, Maharashtra, Tamil Nadu, Uttar Pradesh.	5	8
SATHI	76.86	4	Rajasthan, Telangana, Uttar	4	71

			Pradesh, West Bengal.		
CURIE	1.00	3	Andhra Pradesh, Tamil Nadu	3	23

Details of support provided for the development of scientific infrastructure in Andhra Pradesh :

Component Name / Program	Funds Allocated (in Crores)	Number of Supported Projects	Institutions name and address	Details of Scientific infrastructural facilities supported
PURSE	3.45	1	Koneru Lakshmaiah Education Foundation (Deemed to be University), Guntur (Dt).	Atomic Force Microscope, EM Scanner and EMI/EMC Test Bench, Glove box with Spin coater, RF Sputtering, Prototype Machine, High Precision Inkjet Printer, Electromagnetic Simulation tool and Safety infrastructure
CURIE	0.42	1	Sri Venkateswara College of Nursing RVS Nagar, Tirupati	2D Ultrasound Machine, ABG Machine, Ambu Bag Resuscitator, Cardiac Monitor, Defibrillator, USG Mammogram, Infusion Pump, Incubator Neonatal, ECG Machine, Ventilator

(c) Under the Vigyan Dhara scheme, the National Initiative for Developing and Harnessing Innovations – Inclusive Technology Business Incubators (NIDHI-iTBI) program is actively supporting innovators and startups by providing essential infrastructure, including prototyping labs and related facilities. As part

of this initiative, DST has established NIDHI-iTBIs at NIT Silchar in Assam and NIT Agartala in Tripura. Additionally, under the Technology, Translation and Innovation (TTI) Division's program, two Centres of Excellence focused on Agricultural Residue Management have been set up at VNIT Nagpur in Maharashtra and Chitkara University in Punjab.

(d) To promote balanced regional distribution of scientific infrastructure, the Department of Science and Technology (DST) extends support to a wide range of centrally funded institutions including IITs, NITs, AIIMSs, IISERs, and IISc as well as State Universities, Postgraduate Colleges, and private academic institutions across various States and Union Territories through its infrastructure development programs. The selection process is designed to be inclusive, with a strong emphasis on ensuring regional equity. In line with this objective, DST launched a special call in 2022 under the PURSE initiative to specifically support underrepresented regions such as the Northeast, Jammu & Kashmir, and several Central and Eastern states, enabling universities in these areas to strengthen their scientific infrastructure. This dual approach targeting underserved regions while maintaining national competitiveness underscores DST's commitment to fostering inclusive and balanced scientific growth across the country.

FINANACIAL ASSISTANCE UNDER PM-KUSUM

623. SHRI KOTA SRINIVASA POOJARY:

SHRI GYANESHWAR PATIL:

SHRI SANDIPANRAO ASARAM BHUMARE:

SHRIMATI KALABEN MOHANBHAI DELKAR:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the amount of financial assistance being provided to farmers for installing solar power plants under Pradhan Mantri-Kisan Urja Suraksha evam Utthaan Mahabhiyan(PM-KUSUM) in various States of the country including the Union Territory of Dadra and Nagar Haveli;
- (b) the number of farmers targeted to be provided solar pumps by the Government under the PM-KUSUM in various States of the country including Madhya Pradesh and Maharashtra;
- (c) whether any loan facility is available to the farmers for installing solar energy pumps under PM-KUSUM; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) The Financial Assistance for Solar Plants under PM- KUSUM Scheme, including the Union Territory of Dadra and Nagar Haveli is given in the enclosed **Statement-I.**
- (b) PM-KUSUM is a demand driven scheme. The capacities are allocated based on demand received and progress shown by the States/UTs.

The State/UT wise progress under PM KUSUM, including Madhya Pradesh and Maharashtra, is given in the enclosed **Statement-II**.

(c) and (d) Yes, under PM KUSUM farmers can avail loan facility. The scheme is covered under Agriculture Infrastructural Funds, which enable farmers to avail interest subvention and easy financing.

STATEMENT-I

Financial Assistance for various Components including Solar Plants under PM- KUSUM Scheme

Components, Targets & Criteria	Financial Assistance available
Component A:	Procurement Based Incentive (PBI) is provided to the DISCOMs @ 40 paise/kWh or Rs.6.60 lakhs/MW/year, whichever is lower, for five years. There is no CFA under this Component.
Component B	● CFA of 30% of the benchmark cost issued by MNRE or the prices of the systems discovered in the tender, whichever is lower is provided.
Component C (Individual Pump Solarisation)	● However, in North Eastern States including Sikkim, Jammu & Kashmir, Ladakh, Himachal Pradesh and Uttarakhand, Lakshadweep and A&N Islands, CFA of 50% of the benchmark cost issued by MNRE or the prices of the systems discovered in the tender, whichever is lower, is provided.

	● In addition, the respective state/UT has to provide at least 30% financial support. Balance cost is to be contributed by beneficiary. ● Component B and Component C (IPS) of PM KUSUM scheme can also be implemented without State share of 30%. The Central Financial Assistance will continue to remain 30% and rest 70% will be borne by the farmer.
Component C (Feeder Level Solarisation)	For agriculture feeder solarization, CFA of Rs 1.05 Crore per MW is provided. There is no mandatory requirement of financial support from participating State/UT. The feeder solarisation can be implemented in CAPEX or RESCO mode.

STATEMENT-II

State/UT-wise progress under PM-KUSUM Scheme (as on 30.06.2025)

S. No.	State Name	Component-A (MW)		Component-B (Nos)		Component-C (Nos)		
		Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Sanctioned (FLS)	Installed (IPS+FLS)
1	Andaman & Nicobar Islands	0	0	34	0	436	0	0
2	Andhra Pradesh	0	0	0	0	0	100000	0
3	Arunachal Pradesh	0	0	700	577	0	0	0
4	Assam	2	0	4000	0	0	0	0
5	Chhattisgarh	330	7	0	0	0	10000	0
6	Bihar	0	0	0	0	0	90000	0
7	Gujarat	500	0	18212	11813	0	725000	183728
8	Goa	50	0	900	100	0	11000	700
9	Haryana	158	14.61	227655	157073	0	12899	0
10	Himachal Pradesh	100	100	1270	959	0	0	0
11	Jammu & Kashmir	0	0	5000	2890	0	0	0
12	Jharkhand	0	0	52985	35459	0	0	0

13	Karnataka	0	0	41365	2334	0	628588	21427
14	Kerala	0	0	8	8	3796	25387	13163
15	Ladakh	0	0	1400	0	0	0	0
16	Madhya Pradesh	1790	52.13	59400	7325	0	345000	16316
17	Maharashtra	260	4	555000	419825	0	775000	307194
18	Manipur	0	0	1150	78	0	0	0
19	Meghalaya	0	0	3035	98	0	0	0
20	Mizoram	0	0	1700	40	0	0	0
21	Nagaland	0	0	265	65	0	0	0
22	Odisha	90	0	16441	5716	0	10000	0
23	Puducherry	0	0	72	0	0	0	0
24	Punjab	0	0	28000	15025	186	0	0
25	Rajasthan	5250	457.25	162914	104574	2035	400000	51335
26	Tamil Nadu	14	3	5200	4187	5000	6000	0
27	Telangana	1450	0	20000	0	28000	0	0
28	Tripura	5	0	10895	4971	3600	0	285
29	Uttar Pradesh	1	1	110948	66463	12000	370000	3945
30	Uttarakhand	0	0	3685	1367	0	0	0
31	West Bengal	0	0	0	0	20	0	20
	Total	10000	638.99	1332234	840947	55073	3508874	598113

INDIA'S SPACE TECHNOLOGY COLLABORATIONS

624. DR. K. SUDHAKAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of India's space technology collaborations;
- (b) the details of support given to the Private Sector to launch large scale missions in space;
- (c) the details and status of India's human spaceflight programme;
- (d) the extent to which indigenous technologies in space exploration can be used;

- (e) whether there are exported components used in space missions and if so, the details thereof; and
- (f) the details of extent to which the complete indigenisation in space technologies, especially with respect to the latest and emerging space technologies has been achieved?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) Space cooperative documents have been signed with 61 countries and five multilateral bodies. The major areas of collaborations are satellite remote sensing, satellite navigation, satellite communication, space science and planetary exploration and capacity building.

Indian Space Research Organisation (ISRO) is already working with the space agency of USA (NASA) for realising a joint satellite mission, named 'NISAR (NASA ISRO Synthetic Aperture Radar)' which is in the advanced stages of realisation. ISRO is working with CNES (French National Space Agency) for realising a joint satellite mission named 'TRISHNA (Thermal Infrared Imaging Satellite for High Resolution Natural Resource Assessment)', which is in the initial stages. ISRO and JAXA (Japan Aerospace Exploration Agency) have carried out a feasibility study to realise a joint lunar polar exploration

mission. ISRO also collaborated with NASA and Axiom Space for sending its astronaut to the International Space Station.

(b) The details of support given to private sector to launch large scale missions in space is as detailed below:

- i. The space sector is liberalized to allow Non-Governmental Entities (NGEs) to engage in full space activities.
- ii. The Indian National Space Promotion and Authorization Centre (IN-SPACe) is established to promote, enable, authorize and supervise the activities of NGEs.
- iii. The Indian Space Policy, 2023 is formulated along with Norms, Guidelines & Procedures (NGP) and FDI policy to ensure regulatory clarity and foster a thriving space ecosystem.
- iv. Various schemes were introduced like Technology Adoption Fund, Venture Capital Fund for Space sector, Seed Fund Scheme, Pricing Support, Mentorship and Technical Labs to support start-ups and NGEs in Space Sector, signed 79 MoUs with NGEs and issued 77 authorizations as of 31.03.2025.
- v. Announcement of Opportunity was made for making available Indian Orbital Resources to the NGEs in which 1 entity is selected as successful bidder.
- vi. IN-SPACe has facilitated 2 successful sub-orbital flights from Indian Space startups in November, 2022 and May, 2024 respectively. In addition to this, 6 NGEs have launched 14 satellites into orbit, demonstrating their capabilities.

(c) As part of approval received by the Government for Gaganyaan Follow-on Missions leading to Precursor for Bhartiya Space Station (BAS) – Revision in Gaganyaan Programme on 9th October 2024, the integrated schedule includes the following:

- i. Gaganyaan missions comprising of three uncrewed missions and one crewed mission
- ii. Precursor missions for BAS comprising of one crewed mission, International Space Station (ISS) docking mission, BAS-1 mission and BAS-1 docking mission

The current status and key milestones achieved in the Gaganyaan programme, are as follows:

New Developments:

- I. Human Rated Launch Vehicle (HLVM3):** Development and ground testing completed.
- II. Orbital Module:** Propulsion systems for Crew Module and Service Module developed and tested. Environmental Control & Life Support System (ECLSS) engineering model realized.
- III. Crew Escape System (CES):** 5 types of motors developed and static tested.
- IV. Infrastructure established:** Orbital Module Preparation Facility, Gaganyaan Control Centre, Gaganyaan Control facility, Crew training facility, Second Launch pad modifications.
- V. Precursor Missions:** A Test Vehicle developed for validating CES and flight tested in TV-D1. Activities progressing for TV-D2 and IADT-01.

VI. Flight Operations and Communication Network: Ground network configuration finalized. IDRSS-1 feeder stations and terrestrial links established.

VII. Crew Recovery Operations: Recovery assets finalized. Recovery Plan worked out.

First Uncrewed Mission (G1): C32-G stage and CES motors realised. HS200 Motors and CES Fore end up to Crew Module Jettisoning Motor stacked. Crew Module and Service module structure realised. Crew Module Phase-1 checks completed.

Towards BAS-1 mission

- I. Major activities carried out including preliminary configuration and preliminary accommodation studies for various systems.
- II. Overall system engineering of BAS-01 module and detailed engineering of various identified subsystems have commenced.
- III. Hardware specification identification and interface requirements finalization are being carried out.
- IV. Configuration of various systems are being finalised.

(d) Indigenous technologies can be used for space exploration in the domain of several remote sensing and in – situ payloads. For remote sensing, matured indigenous technologies exist for spectrometers, cameras, telescopes, seismometers, as well as thermal probes. Such instruments have been flown in missions like AstroSat, Chandrayaan 1,2,3, Mars Mission, Aditya – L1, as well as XpoSat mission.

ISRO has achieved significant achievements in the use of indigenous technologies for space exploration missions. Some of the key missions wherein the indigenous technologies are recently developed are- docking and rendezvous in Spadex mission, lander and rover in Chandrayaan-3 mission, critical payloads in Aditya-L1 mission, satellite subsystems realized for earth observation, communication and navigation satellites, etc.

(e) While key technologies and some of the parts/ materials/ components are being realized within the country, few of the Electrical, Electronics & Electro-Mechanical (EEE) components, carbon fibres, solar cells. Detectors, Travelling Wave Tube Amplifier (TWTAs), etc., are being imported.

Indian Space programme is self-reliant to a large extent towards realizing satellites and launch vehicles. As on today, the Department is not exporting any aerospace product at any level.

(f) As mentioned above, significant amount of progress has been achieved in terms of development of indigenous technologies. However, certain parts/ materials/ components are being imported for realization of the satellite systems. As on today, ISRO has achieved capabilities in building expendable launch vehicles which can launch up to 4.2 tonne to Geo-Transfer Orbit (GTO). ISRO has also achieved self-reliance in building satellites for various applications like remote sensing, communication and navigation along with other scientific missions to the moon and Mars. With regard to emerging space technologies, ISRO has already taken up development of a partially reusable launch vehicle towards low-cost access to space and for which a LOX-Methane propulsion

system is being developed by ISRO. During the past two years, ISRO conducted landing experiments of a winged body vehicle which performed autonomous runway landing. Further, an orbital flight of the winged body vehicle is also planned which will perform re-entry from an orbit and land on a runway autonomously.

BENEFICIARIES UNDER PM-SGMBY

625. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the number of beneficiaries under the Pradhan Mantri- Surya Ghar Muft Bijli Yojana (PMSGMBY) during the last three years in Andhra Pradesh, district and year-wise;
- (b) the number of applications registered and the number of feasibility approvals granted under the yojana in Andhra Pradesh, district-wise;
- (c) the number of SC/ST households that have benefited under the yojana in Andhra Pradesh, district-wise;
- (d) whether a model solar village has been set up in each district of Andhra Pradesh and if so, the details thereof including the expected timeline for completion and if not, the reasons therefor;
- (e) the amount of Central Financial Assistance (CFA) approved and released under the yojana in Andhra Pradesh along with the number of households

approved for subsidy and the amount of funds approved and released, district-wise; and

(f) whether the Government has enabled beneficiary households under the yojana to sell surplus electricity generated from rooftop solar systems to the grid and if so, the rate at which such electricity is purchased in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) The PM Surya Ghar Muft Bijli Yojana (PMSG: MBY) was launched in February 2024 only. The scheme is demand-driven, wherein all residential consumers in the country, including the SC/ST consumers, having a grid-connected electricity connection with the local DISCOM, can avail the benefits of the scheme by applying on the National Portal of the scheme.

The district-wise detail of applications submitted, feasibility approvals granted by DISCOMs, and the total number of households, including SC/ST households, installed rooftop solar plants under the scheme in the state of Andhra Pradesh, as on 14.07.2025, is given in the enclosed **Statement**.

(d) As per operational guidelines issued for the Model Solar Village component of PMSG: MBY, the selection of village to be developed as Model Solar Village is based on challenge mode, for 6 month timeframe out of the villages shortlisted by the District Level Committee. In Andhra Pradesh, the Challenge mode is reported to be initiated in 6 districts.

(e) Under the PMSG: MBY, as of 14.07.2025, Central Financial Assistance (CFA) of Rs 222.94 crore has been released to 28,840 households in the state of Andhra Pradesh. The district-wise detail is given at STATEMENT.

(f) As per Andhra Pradesh State Electricity Regulatory Commission (The Grid Interactive Solar Rooftop Photovoltaic Systems under Net/Gross Metering) Regulation, 2023, issued by the Andhra Pradesh Electricity Regulatory Commission (APERC) in February 2024, any surplus solar energy generated and exported into the grid during a month by a residential consumer under net-metering arrangement will be paid by the respective DISCOM at Feed-in-Tariff (FIT) fixed by APERC. The present FIT fixed by APERC under the net-metering arrangement is Rs. 2.09 per kWh in the State of Andhra Pradesh.

STATEMENT

PMSG: MBY - District-wise progress for the state of Andhra Pradesh (as on 14.07.2025)

S. No.	District	Applications submitted (Nos)	Feasibility Approved by DISCOM (Nos)	Households Installed Rooftop Solar Plant	CFA released	
					Number of Households	Amount (in Rs)
1	Alluri Sitharama Raju	1,973	1,966	9	9	6,86,520
2	Anakapalli	9,195	9,161	1,344	1,057	8,16,77,220
3	Anantapur	9,486	9,456	93	83	64,15,680
4	Ananthapuramu	38,570	38,500	976	752	5,78,63,910
5	Annamayya	54,148	54,100	393	279	2,14,50,420

6	Bapatla	83,619	83,554	1,562	1,119	8,65,48,620
7	Chittoor	64,788	50,946	461	329	2,47,85,340
8	East Godavari	11,656	11,630	2,016	1,712	13,25,33,370
9	Eluru	35,079	35,027	2,524	2,148	16,67,38,290
10	Guntur	1,15,089	1,14,923	3,557	2,680	20,75,42,520
11	Kakinada	9,128	9,097	1,861	1,527	11,82,05,370
12	Konaseema	6,233	6,225	919	732	5,66,36,370
13	Krishna	98,510	98,343	2,769	2,175	16,86,08,130
14	Kurnool	90,468	90,292	676	564	4,31,39,160
15	Nandyal	1,08,028	1,07,950	680	477	3,64,60,770
16	NTR	96,617	96,440	2,218	1,686	13,08,64,890
17	Palnadu	1,66,758	1,66,523	793	569	4,40,21,760
18	Parvathipuram Manyam	1,756	1,751	347	236	1,81,86,240
19	Prakasam	83,248	83,173	1,858	1,484	11,46,07,680
20	Srikakulam	5,074	5,056	1,862	1,513	11,55,52,470
21	Sri Potti Sriramulu Nellore	69,317	69,263	1,452	1,181	9,15,50,520
22	Sri Sathya Sai	53,711	53,633	294	229	1,76,40,360
23	Tirupati	64,229	64,168	1,145	689	5,29,85,190
24	Visakhapatnam	10,181	10,154	2,792	1,914	14,93,21,220
25	Vizianagaram	9,323	9,303	1,776	1,389	10,67,84,970

26	West Godavari	17,026	17,003	2,026	1,633	12,63,21,678
27	Y.S.R.	68,899	68,839	854	674	5,22,82,920
	Total	13,82,109	13,66,476	37,257	28,840	2,22,94,11,588

PROPOSED JHALAWAR-UJJAIN RAILWAY LINE

626. SHRI DUSHYANT SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the newly proposed Jhalawar- Ujjain railway line and the expected benefits for the region in terms of connectivity and economic development therefrom;
- (b) the details of the timeline for the commencement and completion of the Jhalawar-Ujjain railway line project; and
- (c) the details of the reasons for delays in its execution?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Final Location Survey of Ujjain-Agar-Jhalawar New Line(190 Km) has been sanctioned for preparation of Detailed Project Report (DPR). The survey work has been taken up.

The sanctioning of the project requires consultation with various stakeholders including State Governments and necessary approvals viz. appraisal

of NITI Aayog, Ministry of Finance etc. As sanctioning of project is a continuous and dynamic process, exact timelines cannot be fixed.

The railway projects provide regional connectivity, comfortable journey and promote socio-economic development of the region. It also provides employment generation and contributes to environmental sustainability by usage of cleaner mode of energy for train operations.

Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

BHARATNET PROJECTS IN KARNATAKA

627. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details of Gram Panchayats (GPs) covered under Phase I and II of the BharatNet Project in Karnataka, especially in Dakshina Kannada, along with GPs and non-GP villages proposed to be connected under Phase III and the Accelerated BharatNet Programme (ABP);
- (b) the timeline for completion of remaining coverage under BharatNet and ABP in Karnataka;

(c) the details of total optical fibre laid, number of FTTH connections and public Wi-Fi hotspots established in Karnataka, district-wise data for Dakshina Kannada;

(d) the extent of utilisation of BharatNet infrastructure in the State including FTTH uptake, dark fibre leasing and operational Wi-Fi; and

(e) the details of funds allocated and utilised phase-wise and district-wise, including proposals received for connectivity to non-GP villages?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) BharatNet is being implemented in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) across the country, including Karnataka. Under BharatNet Phase-I, 6,084 GPs in Karnataka have been made service-ready, including 393 GPs in Dakshina Kannada. Providing connectivity to remaining GPs in the state and further strengthening of the network is under the scope of Amended BharatNet Program (ABP). ABP also includes connectivity to all non-GP villages on demand basis. ABP is being rolled out and that work in Karnataka has started. The timeline for completion of the construction phase under the Amended BharatNet Program is three years from date of signing of agreement.

(c) and (d) As of the end of June 2025, a total of 14,221 km of Optical Fiber Cable (OFC) has been laid under the BharatNet project in Karnataka, including 629 km in Dakshina Kannada. The total number of FTTH connections provided

in the state is 55,978, of which 1,618 are in Dakshina Kannada. Total Wi-Fi hotspots installed under BharatNet in the state is 3,213 GPs.

(e) In Karnataka, as on 30.06.2025, total amount of Rs. 1,963 Crore has been allocated/ utilized under BharatNet Project and ABP is being implemented in the state to provide connectivity to all non-GP villages. The Phase-wise detail is as follows:-

(Rs. in Cr.)

Phase-I	Phase-II	Amended BharatNet Program	Total
665	534	764	1,963

CLOUD SEEDING

628. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the current status of country's cloud seeding capabilities including research, technology and operational readiness;
- (b) the details of any cloud seeding tests conducted during the last five years including locations, objectives, and outcomes;
- (c) the details of potential applications of cloud seeding in addressing droughts, enhancing agricultural productivity and mitigating extreme weather events;

- (d) whether studies have been conducted on the environmental and health hazards of cloud seeding and if so, the key findings thereof;
- (e) whether cloud seeding-induced rainfall can help reduce air pollution particularly in highly polluted urban areas and any trials have been conducted to assess its effectiveness and if so, the details thereof; and
- (f) the details of Government's policy on the regulation and future deployment of cloud seeding technology in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) The Indian Institute of Tropical Meteorology (IITM), under the Ministry of Earth Sciences (MoES), had conducted a research study named Cloud Aerosol Interaction and Precipitation Enhancement Experiment (CAIPEEX) during 2018-2019. The CAIPEEX study was carried out using specially hired cloud seeding and research aircraft over the rain shadow region of the Indian peninsula. The study has drawn guidelines for conducting cloud seeding over the rain shadow region.

IITM has developed the knowledge and expertise in the subject. The research and technology capabilities are being developed at IITM under the Mission Mausam Weather_MoD vertical. This includes the development of a 16m tall cloud chamber, the hiring of seeding aircraft, the collaborative

development of cloud seeding drones, seeding materials, and dispensers, and other relevant technology with industry and startup companies. There will be capacity development in the country. Operational readiness is hindered by not having the aircraft at disposal and the associated permissions required to operate in the areas relevant for weather modification applications. Although most of the relevant technology is available for import, more development is needed in India to achieve operational readiness.

(b) Cloud seeding tests during the CAIPEEX was conducted as a research experiment in 2018 and 2019 over the rain shadow region of Solapur, Maharashtra. The main objectives were:

- to investigate aerosol-cloud-precipitation interaction-the science of cloud seeding and
- to conduct the randomized cloud seeding to investigate the impact on surface rainfall as per the recommendations of the World Meteorological Organization (WMO).

The report was released to the public and is available at the below link:

<https://www.tropmet.res.in/~lip/Publication/Technical-Reports/CAIPEEX-Report-July2023.pdf>

The report gives a scientific experiment strategy for enhancing rainfall from warm-based clouds. It was found that rainfall can be enhanced by up to $\cong 46 \pm 13$ per cent at some locations, as indicated by the Automatic Rain Gauges, and on average, and $\cong 18 \pm 2.6$ per cent in a 100 square kilometres (km²) area

downwind of the seeding location. Detailed scientific publication is available <https://doi.org/10.1175/BAMS-D-21-0291.1>

(c) Potential applications include:

- A targeted cloud seeding effort for catchment-scale applications to enhance rainfall.
- The suppression of rainfall by overseeding.
- Other relevant targeted weather modification aspects include fog suppression, hail suppression, marine cloud brightening, etc.
- The intervention in extreme weather events has significant uncertainty.

(d) to (f) As replied to point (a), the Indian Institute of Tropical Meteorology (IITM), under Ministry of Earth Sciences (MoES) had conducted a research study named Cloud Aerosol Interaction and Precipitation Enhancement Experiment (CAIPEEX) and IITM had developed the knowledge and expertise in the subject and continuously working on this.

The environmental and health hazards of cloud seeding and whether cloud seeding-induced rainfall can help reduce air pollution particularly in highly polluted urban areas is an area of research to be investigated with proper documentation and investigation following the guidelines developed in the CAIPEEX. This is the prerequisite for Government policy on the regulation and future deployment of cloud seeding technology in the country.

NUMBER OF MAJOR RAILWAY ACCIDENTS

629. SHRI K. RADHAKRISHNAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the number of major railway accidents reported across the country during the last five years;
- (b) the primary causes identified for these accidents;
- (c) the total number of casualties and the estimated loss of properties in each case;
- (d) the amount sanctioned by the Government to the State of Kerala during the last five years for infrastructure development projects;
- (e) the detail of key projects undertaken in Kerala with the sanctioned funds, including those related to track doubling, level crossing elimination, overbridges, station redevelopment and implementation of safety technologies like Kavach;
- (f) the present status of each of these projects and their expected date of completion;
- (g) the measurable impact of these initiatives on improving railway safety and reducing accidents in the country; and
- (h) whether the Government has any further proposals under consideration for enhancing railway safety in India, and if so, the details thereof?

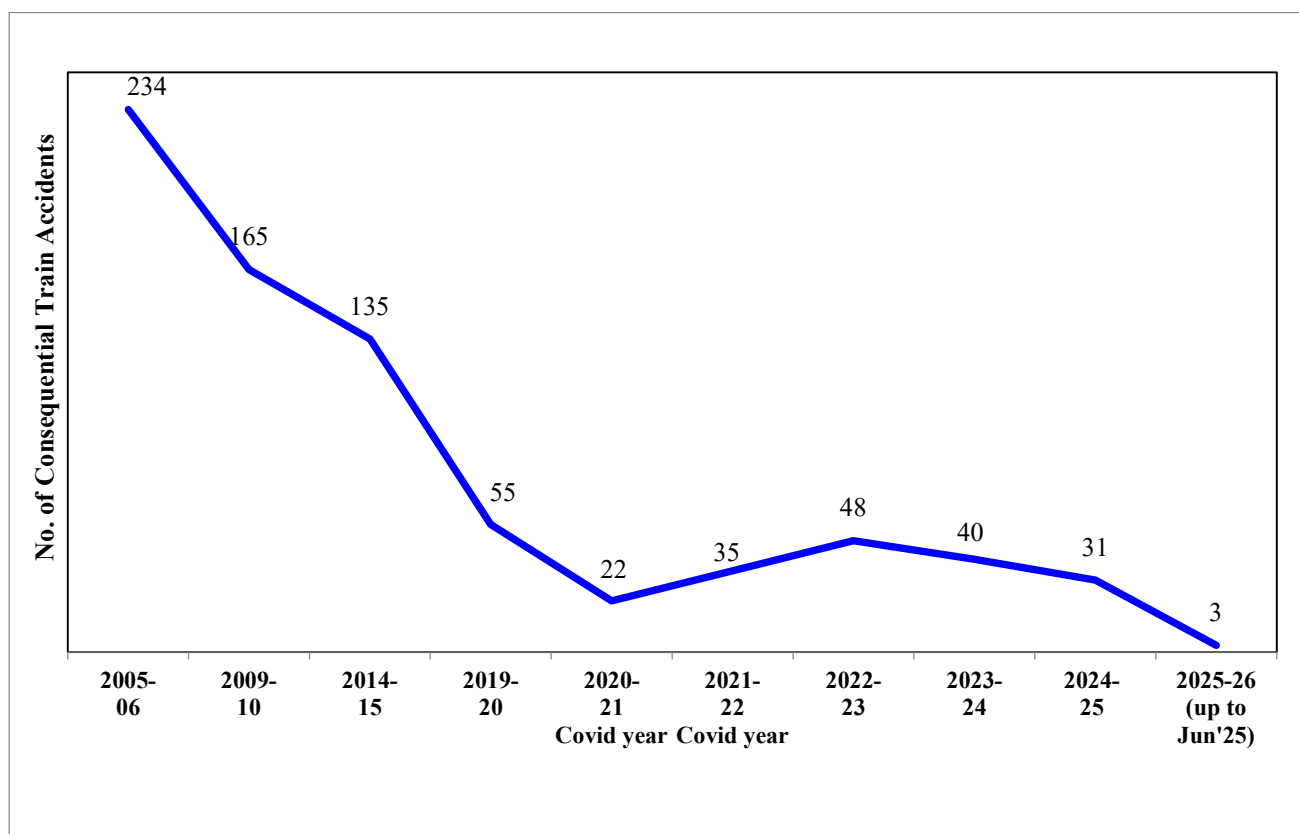
THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (h) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been

a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below. The causes of these accidents broadly include track defects, loco/coach defects, equipment failures, human errors etc.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June, 2025).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period. The number of consequential train accidents during the last five years are depicted in the Graph below.



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1,711	904	3,155
2014-15 to 2023-24	678	748	2,087

Total cost of damages to railway properties in consequential train accidents during the last five years has been about Rs 432.91 Cr.

The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800

Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.

3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.

4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.

5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.

6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.

14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.
24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

26. Indian Railways has displayed Statutory “Fire Notices” for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do’s and Don’ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024- 25 (till March 25)	2014-25 Vs. 2004-14
	Technological improvements			
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
	Better maintenance practices			
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
	Better infrastructure and Rolling stock			
1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Indian Railways continuously upgrades and modernises its signalling system to enhance safety. In this regards some of the steps taken are as follows:-

1. Electrical/Electronic Interlocking Systems with centralized operation of points and signals in place of old mechanical signalling have been provided at 6635 stations as on 30.06.2025.
2. Complete Track Circuiting of stations to enhance safety for verification of track occupancy by electrical means has been provided at 6640 stations upto 30.06.2025.
3. Interlocking of Level Crossing Gates (LC) has been provided at 11096 Level Crossing Gates upto 30.06.2025 for enhancing safety at LC Gate.
4. Axle counters for automatic clearance of Block Section, BPAC (Block Proving Axle Counter) are provided to ensure complete arrival of train without manual intervention before granting line clear to receive next train and to reduce human element. These systems have been provided on 6147 Block Sections up to 30.06.2025.
5. Indian Railways has also gone for implementation of advance technology system “Kavach” as an Automatic Train Protection (ATP) system.
 - i. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
 - ii. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.

- iii. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
- iv. Kavach was adopted as National ATP system in July 2020.
- v. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.
 - e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
- vi. Based on deployment of Kavach version 3.2 on 1465 RKm on south central Railway, a lot of experience was gained. Using that further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
- vii. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
- viii. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking

System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.

ix. Progress of Key items comprising Kavach system on Indian Railways upto 14.07.25 is as under:-

S. No.	Items	Progress
i.	Laying of Optical Fibre Cable	5856 Km
ii.	Installation of Telecom Towers	619 Nos.
iii.	Provision of Kavach at Stations	708 Nos.
iv.	Provision of Kavach in Loco	1107 Locos
v.	Installation of Track side equipment	4001 Rkm

x. Next phase of Kavach implementation is planned as under:-

a. Project for equipping 10,000 Locomotives has been finalized. 69 number of loco sheds have been prepared for equipping with Kavach.

xi. Bids for track side Works of Kavach for approximately 15,000 RKm have been invited covering all GQ, GD, HDN and identified sections of Indian Railways, out of which works of 14847 RKm have been awarded.

xii. The sections mentioned above also pass through the railway routes in state of Kerala.

xiii. Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 30,000 technicians, operators and

engineers have been trained on Kavach technology. Courses have been designed in collaboration with IRISSET.

Infrastructure Projects:-

Railway projects are surveyed/ sanctioned/executed Zonal Railway wise. Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

As on 01.04.2025, 06 projects (02 New Lines and 04 Doubling), of a total length of 266 km, costing 9,415 crore, falling fully/partly in Kerala, are sanctioned, out of which 26 km length has been commissioned and an expenditure of `3,250 crore has been incurred upto March' 2025. The summary is as under:-

Category	No of sanctioned Projects	Total Length NL/DL (in Km)	Length Commissioned till Mar'25 (in Km)	Total Exp upto Mar'25 (` in Cr)
New Lines	2	146	0	3,864
Doubling / Multitracking	4	120	26	5,551
Total	6	266	26	9,415

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Kerala is as under:-

Period	Outlay
2009-14	₹372 crore/year
2025-26	₹3,042 crore (more than 8 times)

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:-

Total Land required for Projects in Kerala	476 Ha
Land Acquired	73 Ha (15%)
Balance Land to be acquired	403 Ha (85%)

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala. Railway had deposited ₹2,111.83 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:-

S. No.	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 Km)	416	24.4	391.6
2.	Ernakulam – Kumbalam Patch Doubling (8 Km)	4.2	3.55	0.65

3.	Kumbalam - Turavur Patch Doubling (16 Km)	10.3	9.63	0.67
4.	Trivandrum – Kanyakumari Doubling (87 Km)	41	35.67	5.33
5.	Shoranur – Vallathol Doubling (10 Km)	4.77	0	4.77

Other factors influencing the completion of the projects include forest clearance, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

Station Redevelopment:-

Ministry of Railways has launched Amrit Bharat Station Scheme for development/upgradation of stations over Indian Railways. So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 35 stations are located in the state of Kerala. The names of stations identified for development under Amrit Bharat Station Scheme in the state of Kerala are as following:-

State	No. of Amrit Stations	Names of Amrit Stations
Kerala	35	Alappuzha, Angadippuram, Angamali For Kaladi, Chalakudi, Changanassery, Chengannur, Chirayinikil, Ernakulam, Ernakulam Town, Ettumanur, Ferok,

		Guruvayur, Kannur, Kasargod, Kayankulam Jn, Kollam Jn (Quilon), Kozhikode Main (Calicut), Kuttippuram, Mavelikara, Neyyattinkara, Nilambur Road, Ottappalam, Parappanangadi, Payyanur, Punalur, Shoranur Jn., Thalassery, Thiruvananthapuram Central, Thrisur, Tirur, Tiruvalla, Tripunithura, Vadakara, Varkala Shivagiri, Wadakancheri

Development works at railway stations under Amrit Bharat Station Scheme in the state of Kerala have been taken up at a good pace. Till now Phase – I works of Chirayinkeezh and Vadakara stations in the state of Kerala have been completed under this scheme.

Amrit Bharat Station Scheme envisages improving amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like ‘One Station One Product’, better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development / Redevelopment / Upgradation / Modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority of the stations and availability of funds.

Kerala is covered under Southern Railway. The fund allocation to Southern Railway for development and maintenance of stations under Plan Head-53 'Customer Amenities', for the last 5 years including the current year is as follows:-

(fig. in Cr. of Rupees)

Year	2021-22 (RE)	2022-23 (RE)	2023-24 (RE)	2024-25 (RE)	2025-26 (BE)
Allocation	218	431	563	1,098	1,122

Development / Redevelopment / Upgradation / Modernisation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time. Therefore, no time frame can be indicated at this stage.

Level Crossings/Road Over Bridges (ROB) and Road Under Bridges

(RUB):-

All Unmanned level crossings (UMLCs) on running lines of Broad Gauge (BG) network of Indian Railway including in Kerala have been eliminated by 31.01.2019. As on 01.04.2024, there are total 378 Nos. Manned Level Crossings (MLCs) in the State of Kerala.

Sanctioning and execution of works of Road Over Bridges/ Road Under Bridges (ROBs/RUBs) in lieu of LCs is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

No. of ROBs/RUBs constructed on Indian Railways during the period 2004-14 vis-a-vis 2014-25 is as under:-

Period	ROBs/RUBs constructed
2004-14	4,148
2014-26 (upto June'25)	13,426 (including 118 Nos. in the state of Kerala)

As on 01.04.2025, 4,402 Nos. ROBs/ RUBs are sanctioned at the cost of Rs. 1,00,860 Cr. on Indian Railways including 140 Nos. Road Over Bridges / Road Under Bridges at the cost of Rs. 4,837 crore in the State of Kerala, which are at various stages of planning and execution. Out of 140 Nos. ROBs/RUBs in the state of Kerala, 132 Nos. ROBs/RUBs are sanctioned in lieu of LCs.

Completion and commissioning of ROB/RUB works depend on various factors like cooperation of State Governments in giving consent for closure of LCs, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachments, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project/work sites, duration of working season in a year for the particular project/area due to climatic conditions etc. All these factors determine the completion time of the projects / works.

TRAIN ACCIDENTS DUE TO SIGNAL FAILURES

630. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of train accidents caused by signal failures in the Country during the last five years, including the dates and locations of each incident;
- (b) the causes identified for signal failures leading to train accidents and the preventive measures implemented to address them;
- (c) the number of railway staff held accountable or undergone disciplinary action in connection with said accidents during the last five years;
- (d) the details of technological upgrades / modernisation projects undertaken / planned to improve signaling systems and prevent said accidents; and

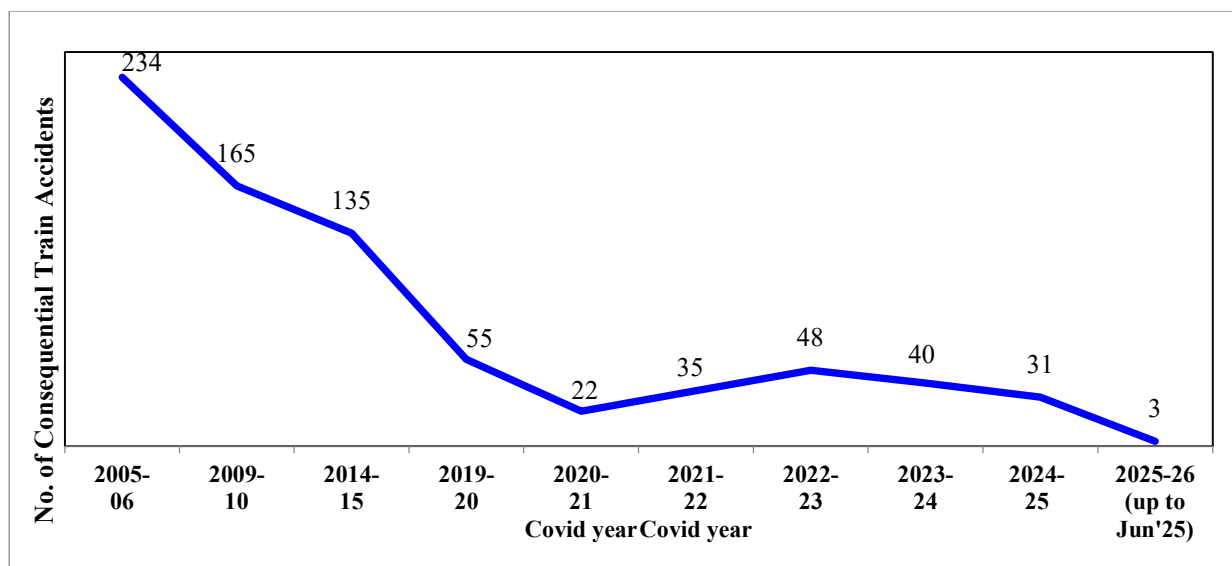
- (e) whether the Government has set any specific targets / timelines to reduce the incidence of such train accidents, if so, the details thereof and the manner in which the progress is being monitored and reported?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 3 in 2025-26 (upto June).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.



Consequential Train Accidents on Indian Railways and casualties (including railway passengers and railway personnel) therein are as follows:-

Period	No. of Consequential Train Accidents	No. of Deaths	No. of Injuries
2004-05 to 2013-14	1,711	904	3,155
2014-15 to 2023-24	678	748	2,087

Each Rail accident is inquired into either by the Commission of Railway Safety, a statutory body under Ministry of Civil Aviation or by the Railway Departmental Inquiry Committees as per laid down norms. The causes of accidents broadly include track defects, Loco / Coach defect, equipment failures including signalling, human errors, etc.

The agencies, after due deliberations, submit their findings and establish the responsibility of officers / staff leading to the rail accidents. The officers / staff

held responsible are taken up under 'Railway Service (Disciplinary & Appeal) Rules' by the respective Zonal Railway.

The various safety measures taken to enhance safety in train operations including improvement of signaling systems are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)					
	2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	RE 2024-25	BE 2025-26
Maintenance of Permanent Way & Works	9,172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14,796	27,086	30,864	31,540	30,666
Maintenance of Machines	5,406	9,828	10,772	12,112	12,880
Road Safety LCs and ROBs/ RUBs	1,986	5,347	6,662	8,184	7,706
Track Renewals	4,985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1,823	7,119	9,523	9,581	10,134
Total	39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to reduce accident due to human failure.

3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.
5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.
6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.

10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.

21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.

22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.

23. Replacement of conventional ICF design coaches with LHB design coaches is being done.

24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection

system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counselling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024- 25	2014-25 Vs. 2004-14
Technological improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better maintenance practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times

3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction

Better infrastructure and Rolling stock				
1.	New Track KM added (Track km)	14,985 Nos.	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

गरीबी रेखा से नीचे जीवन यापन करने वाले लोगों की संख्या

631. श्री कौशलेन्द्र कुमार:

श्रीमती लवली आनंद:

श्री रामप्रीत मंडल:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास देशभर में अब भी गरीबी रेखा से नीचे जीवन यापन कर रहे परिवारों की संख्या से संबंधित कोई आंकड़े उपलब्ध हैं जबकि सरकार ने पिछले वर्ष तक 25 करोड़ परिवारों को गरीबी रेखा से ऊपर लाने का दावा किया है यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या वर्ष 2013-14 के दौरान देश की लगभग 29.17 प्रतिशत जनसंख्या गरीबी रेखा से नीचे थी; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) से (ग) वर्ष 2021 में, भारत सरकार ने गरीबी के आकलन हेतु बहुआयामी गरीबी सूचकांक (एमपीआई) नाम से एक व्यापक सूचकांक विकसित किया जो स्वास्थ्य, शिक्षा और जीवन स्तर जैसे आयामों में अतिव्यापी अभावों को दर्शाता है जिसमें 12 संकेतक अर्थात्, पोषण, बाल एवं किशोर मृत्यु, मातृ स्वास्थ्य, स्कूली शिक्षा के वर्ष, स्कूली उपस्थिति, रसोई ईंधन, स्वच्छता, पेयजल, बिजली, आवास, बैंक खाते और परिसंपत्तियां शामिल हैं। कितने लोग गरीब हैं और वे यह किस हद तक वंचित हैं, दोनों का आकलन करता है। सूचकांक का दूसरा संस्करण 2023 में जारी किया गया। नीति आयोग द्वारा जारी नवीनतम रिपोर्ट राष्ट्रीय बहुआयामी गरीबी सूचकांक: एक प्रगति समीक्षा 2023 के अनुसार, वर्ष 2015-16 और वर्ष 2019-21 के बीच बहुआयामी गरीबी में जीवनयाप कर रही जनसंख्या का अनुपात 24.85% से घटकर 14.96% हो गया, जो यह दर्शाता है कि इस अवधि के दौरान लगभग 13.5 करोड़ लोग गरीबी से मुक्त हुए हैं।

इसके अलावा, नीति आयोग द्वारा प्रकाशित चर्चा पत्र '2005-06 से भारत में बहुआयामी गरीबी' के अनुसार, भारत में बहुआयामी गरीबी वर्ष 2013-14 के 29.17% से घटकर वर्ष 2022-23 में 11.28% होने का अनुमान रहा, इसका तात्पर्य है कि इस अवधि के दौरान 24.82 करोड़ लोग गरीबी से मुक्त हुए हैं।

इसका विवरण सार्वजनिक रूप से उपलब्ध है और इसे

<https://www.niti.gov.in/sites/default/files/2023-08/India-National->

[Multidimensional-Poverty-Index-](https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf)

[2023.pdf,https://www.niti.gov.in/sites/default/files/2024-01/MPI-22_NITI-](https://www.niti.gov.in/sites/default/files/2024-01/MPI-22_NITI-Aayog20254.pdf)

[Aayog20254.pdf](https://www.niti.gov.in/sites/default/files/2024-01/MPI-22_NITI-Aayog20254.pdf) पर देखा जा सकता है।

UMEED PORTAL FOR REGISTRATION OF WAKF PROPERTIES

632. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI MANISH JAISWAL:

Will the Minister of **MINORITY AFFAIRS** be please to State:

- (a) whether the Government has launched the Unified Works Management Empowerment Efficiency and Development (UMEED) portal for registration of wakf properties, if so, the details thereof;
- (b) whether the Government has set any timeline for the various wakf boards across the country to register their properties on the said portal;
- (c) if so, the details thereof along with the response from the various wakf boards in this regard;
- (d) the manner in which this portal will be beneficial for poor Muslims, widows and citizens in the country; and
- (e) whether the Government has any plan to open/establish modern school/college on the Wakf properties to provide quality education in the country especially for minorities and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) to (c) In accordance with Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995, the Ministry of Minority Affairs has developed and launched the UMEED Central Portal-2025

on 06.06.2025. The Portal operates on a three-tier user architecture Maker, Checker, and Approver to ensure real-time, verified data entry and maintain data integrity by preventing uploading of irrelevant or incorrect details of existing auqaf. A detailed user manual outlining the manner for uploading details of existing auqaf has been prepared, shared with all State/UT Waqf Boards, and uploaded on the Portal. As per Section 3B(1) of the Act, 1995, all data pertaining to Waqf properties is mandated to be uploaded on the Central portal within a period of six months from the commencement of the Act i.e. 08.04.2025. Details of present status of State/UT Waqf Boards who have commenced data entry on the UMEED Central Portal-2025 is given in the enclosed **Statement**.

(d) and (e) The UMEED Central Portal-2025 aims to enhance transparency and accountability in the management of waqf properties by automating their entire lifecycle. This will ensure optimal utilization of waqf assets for the welfare of poor Muslims, widows, and other beneficiaries, by preventing misuse and promoting efficient service delivery.

Once the full potential of waqf properties is effectively utilized, it shall significantly contribute to the socio-economic upliftment of marginalized communities, particularly the poor and women. Proper management and strategic utilization of these assets can facilitate the establishment of vital public welfare institutions such as hospitals, schools, colleges, and orphanages, thereby directly impacting the development and welfare landscape.

STATEMENT

**Details of present status of State/UT Waqf Boards who have commenced
data entry on the UMEED Central Portal-2025**

WAQF Progress Report

Sr. No.	State Waqf Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
1	Andaman And Nicobar Islands	3	0	0	0	0	0
2	Andhra Pradesh	59	4	0	0	3	0
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	0	0	0	0	0	0
5	Bihar Shia	2	0	0	0	0	0
6	Bihar Sunni	14	5	0	0	0	0
7	Chandigarh	0	0	0	0	0	0
8	Chhattisgarh	0	0	0	0	0	0
9	Delhi	3	1	0	0	0	0
10	Goa	0	0	0	0	0	0
11	Gujarat	37	0	0	0	0	0
12	Haryana	1	0	0	0	0	0
13	Himachal	2	4	0	0	0	0
14	Jammu And Kashmir	31	0	0	0	0	0
15	Jharkhand	0	0	0	0	0	0
16	Karnataka	10	0	0	0	0	0
17	Kerala	2	0	0	0	0	0
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0
20	Madhya	5	0	0	0	0	0

21	Maharashtra	14	0	0	0	0	0
22	Manipur	4	5	0	0	0	0
23	Meghalaya	1	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	179	10	0	0	1	0
27	Puducherry	2	0	0	0	0	0
28	Punjab	3	2	0	0	0	0
29	Rajasthan	9	2	0	0	0	0
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	0	0	0	0	0	0
32	Telangana	5	0	0	0	0	0
33	The Dadra And Nagar Haveli And Daman And Diu	1	0	0	0	0	0
34	Tripura	0	0	0	0	0	0
35	Uttarakhand	7	2	0	0	0	0
36	Uttar Pradesh Shia	2	0	0	0	0	0
37	Uttar Pradesh Sunni	17	1	0	0	0	0
38	West Bengal	7	0	0	0	0	0
	Total	420	36	0	0	4	

नवीकरणीय ऊर्जा क्षेत्र में हस्ताक्षरित समझौता ज्ञापन

633. श्री दिलीप शङ्कीया:

श्री लुम्बाराम चौधरी:

श्रीमती बिजुली कलिता मेधी:

श्री गोडम नागेश:

श्रीमती अपराजिता सारंगी:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर-पूर्व क्षेत्र और राजस्थान सहित देश में नवीकरणीय ऊर्जा क्षेत्र में कितने समझौता ज्ञापनों (एमओयू) पर हस्ताक्षर किए गए हैं और उनमें अनुमानित लागत (मूल्य) कितनी है तथा रोजगार और विकास पर इसका क्या प्रभाव पड़ने की संभावना है;
- (ख) उत्तर-पूर्व क्षेत्र और राजस्थान के लिए, विशेषकर निर्धारित सरकार की वार्षिक योजना निधि का प्रतिशत कितना है और प्रधानमंत्री सूर्य घर-मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) और प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) योजना के अंतर्गत इस क्षेत्र/राज्य के लिए केंद्रीय वित्तीय सहायता की राशि में कितनी वृद्धि हुई है;
- (ग) उत्तर-पूर्व क्षेत्र में हाल ही में चालू की गई या विकासधीन नवीकरणीय ऊर्जा परियोजनाओं का ब्यौरा क्या है; और
- (घ) सूर्य मित्र, वरुण मित्र और जल ऊर्जा मित्र जैसे विभिन्न कार्यक्रमों के अंतर्गत उक्त क्षेत्र में प्रशिक्षित लोगों की कुल संख्या कितनी है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

- (क) वर्तमान में, अधिकांश नवीकरणीय ऊर्जा परियोजनाएँ निजी क्षेत्र के डेवलपर्स द्वारा स्थापित की जा रही हैं। तथापि, मंत्रालय ने आवासीय क्षेत्र में ग्रिड-कनेक्टेड रूफटॉप सौर प्रणालियों की स्थापना को बढ़ावा देने के लिए पीएम सूर्य घर: मुफ्त बिजली योजना (पीएम-एसजीएमबीवाई) के अंतर्गत 32 राज्यों/ संघ राज्य क्षेत्रों के साथ समझौता ज्ञापनों पर हस्ताक्षर किए हैं। सरकार ने रोजगार सृजन पर कोई विशिष्ट अध्ययन नहीं किया है। तथापि, जुलाई 2019 में ऊर्जा, पर्यावरण एवं जल परिषद (सीईईडब्ल्यू) द्वारा किए गए "ग्रीन ऊर्जा से रोजगार वृद्धि को बल" नामक अध्ययन के अनुसार, रूफटॉप क्षेत्र में लगभग 9.89 लाख व्यक्ति कार्यरत होने का अनुमान है।

(ख) मंत्रालय द्वारा निधियों का राज्य-वार वार्षिक आवंटन नहीं किया जाता है और केंद्रीय वित्तीय सहायता संबंधित योजना दिशानिर्देशों के अनुसार जारी की जाती है।

सरकारी दिशानिर्देशों के अनुसार, मंत्रालय के वार्षिक सकल बजटीय आवंटन का 10% पूर्वोत्तर क्षेत्र (एनईआर) के विकास के लिए निर्धारित किया गया है।

वर्ष 2024-25 के दौरान, मंत्रालय का कुल बजट आवंटन (संशोधित अनुमान) 17,298.44 करोड़ रुपये था, जिसमें से 11,100 करोड़ रुपये पीएम-एसजीएमबीवाई के लिए और 2525 करोड़ रुपये पीएम-कुसुम के लिए आवंटित किए गए थे। वर्ष 2025-26 के दौरान, मंत्रालय का कुल बजट आवंटन (बीई) 26,549.38 करोड़ रुपये है, जिसमें से 20,000 करोड़ रुपये का आवंटन पीएम-एसजीएमबीवाई के लिए और 2600 करोड़ रुपये पीएम-कुसुम के लिए हैं।

(ग) पूर्वोत्तर क्षेत्र में चालू की गई नवीकरणीय ऊर्जा परियोजनाओं का ब्यौरा संलग्न विवरण में दिया गया है।

(घ) जून, 2025 तक सूर्यमित्र कार्यक्रम के अंतर्गत कुल 63713 व्यक्तियों को प्रशिक्षित किया गया है, वरुणमित्र कार्यक्रम के अंतर्गत 1276 व्यक्तियों को प्रशिक्षित किया गया है, वायुमित्र कार्यक्रम के अंतर्गत 2160 व्यक्तियों को प्रशिक्षित किया गया है तथा जलऊर्जामित्र कार्यक्रम के अंतर्गत 601 व्यक्तियों को प्रशिक्षित किया गया है। इसके अतिरिक्त, पीएम-एसजीएमबीवाई के तहत 1.14 लाख व्यक्तियों को रूफटॉप स्थापना में प्रशिक्षित किया गया है।

विवरण

पूर्वोत्तर क्षेत्र में चालू और विकासाधीन नवीकरणीय ऊर्जा परियोजनाओं का ब्यौरा

(1) सौर ऊर्जा और लघु जल विद्युत

क्र. सं.	राज्य	सौर ऊर्जा क्षमता चालू* (मेगावाट)	लघु जल विद्युत क्षमता चालू (मेगावाट)
1	अरुणाचल प्रदेश	14.85	140.61
2	असम	243.34	34.11

3	मणिपुर	13.79	5.45
4	मेघालय	4.28	55.03
5	मिजोरम	30.39	45.47
6	नगालैंड	3.17	32.67
7	सिक्किम	7.56	55.11
8	त्रिपुरा	21.71	16.01
	कुल	339.09	384.46

*पीएम-एसजीएमबीवाई और पीएम-कुसुम के तहत शुरू की गई क्षमताएं शामिल हैं

(2) पीएम सूर्य घर: मुफ्त बिजली योजना

क्र. सं.	राज्य	प्रस्तुत आवेदनों की संख्या (20.7.2025 तक)	शामिल किए गए परिवारों की संख्या (20.7.2025 तक)
1	अरुणाचल प्रदेश	3,65,249	25,988
2	असम	118	0
3	मणिपुर	1,153	409
4	मेघालय	2,377	21
5	मिजोरम	1,002	394
6	नगालैंड	554	26
7	सिक्किम	93	9
8	त्रिपुरा	6,229	584
	कुल	3,76,775	27,431

(3) पीएम-कुसुम:

क्र. सं.	राज्य	घटक-क (मेगावाट)		घटक-ख (संख्या)		घटक-ग (संख्या)	
		स्वीकृत	स्थापित	स्वीकृत	स्थापित	स्वीकृत (IPS)	स्थापित
1	अरुणाचल प्रदेश	0	0	700	577	0	0
2	असम	2	0	4,000	0	0	0
3	मणिपुर	0	0	1,150	78	0	0
4	मेघालय	0	0	3,035	98	0	0
5	मिजोरम	0	0	1,700	40	0	0
6	नगालैंड	0	0	265	65	0	0
7	सिक्किम	0	0	0	0	0	0
8	त्रिपुरा	5	0	10,895	4,971	3,600	285
	कुल	7	0	21,745	5,829	3,600	285

RAILWAY DEVELOPMENT WORK IN KOLLAM**634. SHRI N. K. PREMACHANDRAN:**

Will the Minister of **RAILWAYS** be pleased to state:

- whether the Government proposes to complete the Railway Development works in a time bound manner, if so the action taken thereon;
- the present status of Railway Development work in Kollam Railway Station and proposed date of its completion;
- the details of the action taken for preservation of Chinese Palace in Kollam Railway Station;

- (d) the details of the action taken for the construction of Kundara – Pallimukku ROB and the proposed date of its completion;
- (e) whether the Government proposes to include the construction of the said ROB in the special scheme of Railways for funding 100% cost by the Railways;
- (f) if so, the action taken thereon; and
- (g) the details of action taken by the Government for timely completion of ROBs in Kollam Lok sabha Constituency?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations. So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme.

Presently Phase-I work of 105 stations have been completed and commissioned and works have been taken up at 1110 stations. Further, 35 stations located in state of Kerala including Kollam railway stations have been identified for development under Amrit Bharat Station Scheme.

Out of these 35 stations, the development works have been taken up on 33 stations. The works have been taken up at a good pace. The progress at some of these stations is as given below:

At Kollam station, the work of service building, substation, Multi level car parking and structural work of parcel building, south terminal segment I (Block A & B) have been completed. The work for structural work of south terminal

segment I (block C), south terminal segment II, foot over bridge, air concourse and platform shelter works have been taken up.

At Punalur station, works of provision of lifts, new platform shelter, passenger information system, train indication boards, coach indication boards have been completed and the works of improvements in circulating area and parking area, station elevation including portico, separate pedestrian pathway and construction of new waiting hall have been taken up.

At Ernakulam Town, the Structural work of West Terminal building – Segment 1 and residential tower is completed and block work and plastering works have been taken up. The foundation work for the foot over bridge gangway has been completed. The 6th floor slab work, block work and plastering work of Multi level car parking have been taken up.

The Amrit Bharat Station scheme envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like ‘One Station One Product’, better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for

Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development/upgradation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development/upgradation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Development / upgradation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or State-wise. Kollam railway station falls under the jurisdiction of Southern Railways for which a total allocation of Rs 1122 crores (Budget Estimate) has been made for the financial year 2025-26 under Plan Head-53.

Further, development/redevelopment/upgradation of Railway Stations is complex in nature involving safety of passengers & trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brown field related challenges such as shifting of utilities, (involving water/sewage lines, optical fiber cables, gas pipe lines, power/signal cables etc.,) infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of high voltage power lines etc. and these factors

affect the completion time. Therefore, no time frame can be indicated at this stage.

The work for construction of Road Over Bridge (ROB) at Kundara - Pallimukku in lieu of LC No.526 at Km.748/1-2 in between Ezhukone- Kundara stations in Kollam- Sengottai section of Madurai division was sanctioned at the cost Rs.37.24 crore in the year 2012-13 on cost sharing basis.

This work is being executed on dual entity basis i.e. Railway portion by railway and approaches portion by State Govt. i.e. Roads and Bridges Development Corporation of Kerala Limited (RBDCK). Land Acquisition is yet to be done by State Govt. The General Arrangement Drawing (GAD) has been approved.

Sanctioning and execution of works of Road Over Bridges/ Road Under Bridges (ROBs/RUBs) in lieu of LCs is a continuous and ongoing process on Indian Railways. Such works are prioritized and taken up on the basis of its impact on safety and mobility in train operations and impact on road users.

No. of ROBs/RUBs constructed on Indian Railways during the period 2004-14 vis-a-vis 2014-26 (upto June'25) is as under:

Period	ROBs/RUBs constructed
2004-14	4148
2014-26 (upto June'25)	13426 (including 118 Nos. in the state of Kerala)

As on dt. 01.04.2025, 4402 Nos. ROBs/ RUBs are sanctioned at the cost of Rs. 100860 crore on Indian Railways including 140 Nos. Road Over Bridges / Road Under Bridges at the cost of Rs. 4837 crore in the State of Kerala, which are at various stages of planning and execution. Out of which, 49 Nos. ROBs works in the state of Kerala are held up due to delay in land acquisition

Presently, 13 nos. ROBs/FOB with ramp are sanctioned in Kollam Parliamentary constituency which are at various stages of planning and execution.

Completion and commissioning of ROB/RUB works depend on various factors like cooperation of State Governments in giving consent for closure of LCs, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachments, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project/work sites, duration of working season in a year for the particular project/area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

MOBILE CONNECTIVITY IN REMOTE BORDER AREAS IN THE NORTHEAST REGION

635. DR. INDRA HANG SUBBA:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the details and the number of border villages/areas in Northeast region that do not have mobile network connectivity;

- (b) the details of the total budget allocated during the last five years for strengthening mobile network in remote border villages/areas of Northeast region;
- (c) whether the Government has any plans to strengthen mobile networks along Indo-Nepal border in Sikkim;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e) Out of 5,200 villages/habitations in the border areas of Northeast region, 4,696 villages/habitations are covered with mobile connectivity. The State wise details of mobile coverage in border villages of Northeast region is given in the enclosed **Statement**.

Mobile coverage for any uncovered inhabited villages is provided by the Telecom Service Providers (TSPs) based on the techno-commercial viability. Government, through funding from Digital Bharat Nidhi (DBN), is implementing various schemes for expansion of telecom connectivity through installation of mobile towers in the rural, remote and border areas of the country. As on June 2025, 11 sites have been commissioned in Sikkim under DBN funded mobile schemes, providing mobile coverage to 13 villages, including border areas.

During the last five years (FY 2020-21 to FY 2024-25), Rs. 1775.53 crore have been allocated/ disbursed under various Schemes of Digital Bharat Nidhi for strengthening mobile network in remote areas of North Eastern Region.

STATEMENT

State wise details of mobile coverage in border villages / habitations of Northeast region as on 31.05.2025:

S. No.	State	Total Villages/Habitations	Villages / Habitations having mobile coverage
1	Arunachal Pradesh	1502	1165
2	Assam	1237	1237
3	Manipur	263	194
4	Meghalaya	1272	1238
5	Mizoram	378	365
6	Nagaland	135	96
7	Sikkim	68	68
8	Tripura	345	333
	Total	5200	4696

CRITICAL INFRASTRUCTURE GAP PROJECTS

636. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the 25 critical infrastructure gap projects identified in the 2025-26 Budget, their scope, key objectives and expected outcomes across India;
- (b) the details of the current progress of the sanctioned projects, total budget allocations and the manner in which funds have been utilized for implementation and development of these projects;
- (c) the details of timelines for completion along with details of the key projects in underserved or strategic areas such as remote regions or border areas out of these sanctioned projects;
- (d) the details of current status of pending projects under approval, including their expected timeline for sanctioning and commencement, with a focus on regions with infrastructure deficiencies; and
- (e) the details of the long-term plans of the Government to bridge the remaining infrastructure gaps and ensure completion within the stipulated timeframes?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links (including infrastructure gaps) and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

During the last three years i.e. FY 2022-23, 2023-24, 2024-25 and the current FY, 237 projects (40 New Line, 17 Gauge Conversion and 180 Doubling) of total length 9,703 Km costing approx. `1,90,333 Crore have been sanctioned across Indian Railways. Furthermore, during this period 892 surveys (267 New Line, 11 Gauge Conversion & 614 Doubling) of total length 61,462 Km have been sanctioned.

After firming up of Detailed Project Report, sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

As on 01.04.2025, across Indian Railways, 431 Railway infrastructure projects (154 New Line, 33 Gauge Conversion and 244 Doubling) of total length 35,966 Km, costing approx. `6.75 lakh crore are sanctioned, out of which, 12,769 Km length has been commissioned and an expenditure of approx. `2.91 lakh crore has been incurred upto March, 2025. The summary is as under:-

Category	No of Projects	Total Length NL/GC/DL (km)	Length Commissioned till Mar'25 (Km)	Total Exp upto Mar'25 (₹ in Cr)
New Lines	154	16,142	3,036	1,45,318
Gauge Conversion	33	4,180	2,997	22,753
Doubling / Multitracking	244	15,644	6,736	1,22,858
Total	431	35,966	12,769	2,90,929

Zone-wise/year-wise details of all Railway projects are made available in public domain on Indian Railway's website.

The Average Annual Budget allocation for New Line, Gauge Conversion and Doubling Projects across Indian Railways is given below:

Period	Outlay
2009-14	`11,527 crore/year
2025-26	`68,785 crore (Nearly 6 times)

The details of commissioning / laying of new track across Indian Railways is given below:-

Period	New track Commissioned	Average commissioning of new tracks
2009-14	7,599 Km	4.2 Km/day
2014-25	34,428 Km	8.57 Km/day (more than 2 times)

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

Various steps taken by the Government for speedy approval and implementation of Railway projects include (i) setting up of Gati Shakti units (ii) prioritisation of projects (iii) substantial increase in allocation of funds on priority projects (iv) delegation of powers at field level (v) close monitoring of progress of project at various levels, and (vi) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects. This has led to substantial increase in rate of commissioning since 2014.

कांवड़ मेला/चार धाम यात्रा के लिए रेल व्यवस्था

637. श्री त्रिवेन्द्र सिंह रावत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2025 में कांवड़ मेले और चार धाम यात्रा के दौरान तीर्थयात्रियों की बढ़ती संख्या को ध्यान में रखते हुए रेल सेवाओं को किस प्रकार सुदृढ़ किया गया है;
- (ख) उपर्युक्त प्रयोजनों के लिए संचालित/संचालित की जाने वाली विशेष रेलगाड़ियों का ब्यौरा क्या है, साथ ही उन प्रमुख स्टेशनों के नाम क्या हैं जहाँ प्लेटफार्म सुविधाओं का विस्तार किया गया है और इन स्टेशनों पर किस प्रकार अतिरिक्त कर्मचारियों की तैनाती की गई है/की जाने की संभावना है;
- (ग) रेलवन ऐप जैसे डिजिटल माध्यमों के द्वारा तीर्थयात्रियों को प्रदान की गई/प्रदान की जाने वाली महत्वपूर्ण सुविधाओं का ब्यौरा क्या है; और
- (घ) उक्त विशेष रेल सेवाओं की सुचारु निगरानी, प्रबंधन और समन्वय के लिए की गई विशेष व्यवस्थाओं का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) भारतीय रेल, परिचालनिक व्यवहार्यता, यातायात औचित्य आदि के अधीन, यात्रियों की सुविधा के लिए पर्यटन/तीर्थयात्रा महत्त्व के गंतव्यों के लिए मेला/यात्रा/त्योहारों और छुट्टियों के दौरान यात्रियों की अतिरिक्त भीड़ को नियंत्रित करने के लिए विशेष रेलगाड़ियां चलाती है। भारतीय रेल, मेला/यात्रा/त्योहारों के दौरान यात्रियों के लिए अतिरिक्त सुविधाएं उपलब्ध कराने के साथ-साथ अस्थायी आधार पर रेलगाड़ियों की संख्या भी बढ़ाती है। तदनुसार, भारतीय रेल ने 17 जुलाई तक श्रावणी मेला- 2025 के दौरान तीर्थयात्रियों की सुविधा के लिए स्पेशल ट्रेनों की 1038 यात्राएं अधिसूचित की है।

रेलवेन ऐप आरक्षित, अनारक्षित और प्लेटफार्म टिकट की बुकिंग, ट्रेन खोजने के विकल्प, कोच की स्थिति, चलती गाड़ी की ट्रैकिंग, पीएनआर पूछताछ, रेलमदद आदि जैसे यात्रियों से संबंधित महत्वपूर्ण सुविधाएं प्रदान करता है जिनका लाभ यात्री उठा सकते हैं।

रेल सुरक्षा बल (आरपीएफ) राजकीय रेलवे पुलिस और अन्य हितधारकों के समन्वय के साथ चल रहे श्रावणी मेला/चार धाम यात्रा के दौरान विभिन्न रेलवे स्टेशनों पर आने/जाने वाले यात्रियों/तीर्थयात्रियों के सुचारु आवागमन के लिए व्यापक सुरक्षा उपायों को लागू कर रहा है। जिसमें शामिल हैं:

- (i) अतिरिक्त सुरक्षा कर्मियों की तैनाती।
- (ii) निगरानी के लिए सीसीटीवी, हैंड हेल्ड मेटल डिटेक्टर (एचएचएमडी) आदि जैसे आधुनिक उपकरणों का उपयोग।
- (iii) यात्रियों की सुरक्षा बढ़ाने तथा उनकी सुरक्षा संबंधी चिंताओं का समाधान करने के लिए ट्विटर, फेसबुक आदि जैसे विभिन्न सोशल मीडिया प्लेटफार्मों के माध्यम से यात्रियों के साथ नियमित संपर्क बनाए रखना।

(iv) यात्रियों की सहायता के लिए रेलवे हेल्पलाइन नंबर 139 (आपातकालीन प्रतिक्रिया सहायता प्रणाली नंबर 112 के साथ एकीकृत) भारतीय रेलवे पर (24x7) चालू है।

SMART-PDS SCHEME

638. SHRI RAO RAJENDRA SINGH:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC**

DISTRIBUTION be pleased to state:

- (a) whether the computerised data pertaining to the Public Distribution System (PDS) under the SMART-PDS scheme, shall be lent to other Government and non-Government/private organisations;
- (b) if so, the details thereof along with the purposes;
- (c) whether such a dissemination of data shall be monetised by the Government and if so, the details thereof;
- (d) whether any permission shall be taken from the beneficiaries enrolled under the said scheme before transferring such data to other organisations; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b) This Department is implementing the Centrally Sponsored Scheme (CSS) "Scheme for Modernization and Reforms through Technology in Public Distribution System (SMART-PDS)" for the development and implementation of

advanced integrated supply chain software in States/UTs. The computerised data pertaining to the Public Distribution System (PDS) under the SMART-PDS scheme shall be lent to other Ministries, Departments and Organizations of Government of India only.

(c) This department has no plan to monetize the data pertaining to more than 80 crore PDS beneficiaries.

(d) and (e) Department is conforming to standard guidelines under Digital Personal Data Protection Act with respect to sharing data with other ministries and departments of Government of India.

ANGAMALI-ERUMELI-SABARI RAILWAY LINE

639. SHRI BENNY BEHANAN:

ADV. DEAN KURIAKOSE:

ADV. ADOOR PRAKASH:

SHRI ANTO ANTONY:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Union Government will bear the full cost of Angamali-Sabarimala railway project or increase maximum borrowing limit of the State as the Kerala asks for an increase in maximum borrowing limit of the State to share the cost and if so, the details thereof;

(b) the details of the steps taken by the Railways to defreeze the Angamali-Erumeli-Sabari railway project as requested by the Kerala and all MPs of the State;

- (c) the plan of the Railways to distribute the land price to 70 KMs long boundary stone laid land on 2005 to construct Angamali-Erumeli-Sabari railway line project;
- (d) whether any decision has been taken to disburse compensation to the landowners whose land has been earmarked for the project in 2005;
- (e) whether the Government has taken any steps to reinstate railway office for implementation of this project;
- (f) whether the Government has taken any steps to acquire the land and if so, the details thereof; and
- (g) whether the Government has any plan to extend this railway line upto Thiruvananthapuram and to connect Vizhinjam Port and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) Angamali - Sabarimala via Erumeli new line project was sanctioned in 1997-98. Work on Angamali-Kaladi (7 Km) and long lead works on Kaladi-Perumbavoor (10 Km) was taken up. However, further works on this project could not be taken forward due to protests by local people against land acquisition and fixing of alignment of the line, court cases filed against the project and inadequate support from the State Government of Kerala.

The estimated cost of the project has been updated at ₹3801 crore and submitted to Government of Kerala in December, 2023 for the acceptance of the estimate and willingness to share cost of the project.

In August 2024, the Government of Kerala has communicated their conditional consent. Government of Kerala has been requested by Railway to submit unconditional consent for sharing the Cost.

The Government of Kerala has also been requested to enter into tripartite MoU among State Government of Kerala, Ministry of Railways and RBI for the Project.

However, in the Memorandum submitted by Govt. of Kerala to Minister of Railways on 3rd June, 2025, it has been intimated that State Govt. of Kerala does not agree to enter into tripartite agreement.

The Govt. of Kerala has agreed to acquire land using their share of 50% of the cost of the project. Once land acquisition by State starts, work can proceed further.

There is no relation between Sabarimala Rail project and Vizhinjam International Seaport.

SOLAR PROJECTS IN UTTAR PRADESH

640. SHRI ANURAG SHARMA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the current status of the 1.3 GW solar power projects planned in Jhansi and the manner in which it contributes to Uttar Pradesh's renewable energy targets;
- (b) the details of estimated investment for these projects along with the employment opportunities are anticipated for the local population;

(c) the details of the steps taken by the Government to promote solar energy in the Bundelkhand region, particularly in Jhansi;

(d) whether there Public-Private-Partnerships (PPP) underway on the lines of recent Uttar Pradesh-TUSCO agreement for the 600 MW solar project and if so, the details thereof; and

(e) the details of the expected environmental benefits in terms of carbon emission reduction and sustainable development therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) Uttar Pradesh New and Renewable Energy Development Agency (UPNEDA) has invited an Expression of Interest (EOI) for 1.3 GW Solar PV Project in Jhansi district under the Uttar Pradesh Solar Energy Policy-2022, with an estimated investment of Rs. 5200 crore and direct and indirect employment of approx. 5000.

(c) to (e) In order to promote solar parks and projects, the Government has sanctioned 7 solar parks of aggregate capacity 4085 MW in the Bundelkhand region. Out of this, one solar park of 600 MW capacity is located in Jhansi, with no Public-Private-Partnership.

The standard CO₂ abatement out of the project of 600 MW is around 0.87 million tons annually.

सौर ऊर्जा संयंत्रों की स्थापना

641. श्री अभय कुमार सिन्हा:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में अधिक संख्या में सौर ऊर्जा संयंत्र स्थापित करने के लिए कोई कदम उठाए हैं या उठाने का प्रस्ताव है;
- (ख) यदि हाँ, तो उन योजनाओं के तहत अब तक की गई प्रगति लक्षित क्षमता तथा पिछले पाँच वर्षों में किए गए बजट आवंटन और व्यय का वार्षिक ब्यौरा क्या है;
- (ग) यदि नहीं, तो इसके क्या कारण हैं; और
- (घ) अब तक बिहार राज्य में ग्रिड से जुड़े सौर ऊर्जा परियोजनाओं की स्थापित क्षमता का जिला-वार ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) दिनांक 30.06.2025 की स्थिति के अनुसार, देश में 116.25 गीगावाट क्षमता की सौर परियोजनाएं स्थापित की जा चुकी हैं। सरकार ने देश में सौर विद्युत संयंत्रों को स्थापित करने के लिए पहले से ही विभिन्न प्रगतिशील उपाय किए हैं, जो संलग्न **विवरण -I** में दिए गए हैं। सरकार देश में सौर ऊर्जा को बढ़ावा देने के लिए विभिन्न योजनाओं का कार्यान्वयन कर रही है जिसका ब्यौरा संलग्न **विवरण -II** में दिया गया है। उक्त योजनाओं के अंतर्गत पिछले 5 वर्षों के दौरान बजट आवंटन तथा व्यय का ब्यौरा संलग्न **विवरण -III** में दिया गया है।

(घ) बिहार राज्य में, अब तक, जिला-वार, ग्रिड-कनेक्टेड सौर विद्युत परियोजनाओं की स्थापित क्षमता का ब्यौरा संलग्न **विवरण -IV** में दिया गया है।

विवरण -I

देश में सौर ऊर्जा उत्पादन को बढ़ाने के लिए किए गए उपाय

- नवीन एवं नवीकरणीय ऊर्जा मंत्रालय ने वित्त वर्ष 2023-24 से वित्त वर्ष 2027-28 तक अक्षय ऊर्जा कार्यान्वयन एजेंसियों [आरईआईए: सोलर एनर्जी कॉर्पोरेशन ऑफ इंडिया लि. (सेकी), एनटीपीसी लिमिटेड, एनएचपीसी लिमिटेड, एसजेवीएन लिमिटेड] द्वारा जारी की जाने वाली 50 गीगावाट/वर्ष की अक्षय ऊर्जा विद्युत खरीद बोलियों को जारी करने के लिए बोली ट्रैजेक्ट्री जारी की है।
- ऑटोमेटिक रूट के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- दिनांक 30 जून 2025 तक चालू होने वाली परियोजनाओं के लिए सौर तथा पवन विद्युत की इंटर-स्टेट बिक्री, ग्रीन हाइड्रोजन परियोजनाओं हेतु दिसम्बर 2030 तक तथा अपतटीय पवन परियोजनाओं के लिए दिसम्बर 2032 तक इंटर-स्टेट ट्रांसमिशन प्रणाली (आईएसटीएस) शुल्कों को माफ कर दिया गया है।
- अक्षय ऊर्जा खपत को बढ़ावा देने के लिए, अक्षय ऊर्जा खरीद बाध्यता (आरपीओ) के बाद अक्षय उपभोग बाध्यता (आरसीओ) ट्रैजेक्ट्री को वर्ष 2029-30 तक के लिए अधिसूचित किया गया है। ऊर्जा संरक्षण अधिनियम 2001 के अंतर्गत सभी नामित उपभोक्ताओं पर लागू आरसीओ की अनुपालना न करने पर जुर्माना लगाया जाएगा। आरसीओ में विकेंद्रीकृत अक्षय ऊर्जा स्रोतों से खपत की निर्दिष्ट मात्रा भी शामिल है।
- ग्रिड कनेक्टेड सौर, पवन, पवन-सौर हाइब्रिड और सतत एवं प्रेषण योग्य अक्षय ऊर्जा (एफडीआरई) परियोजनाओं से विद्युत की खरीद के लिए टैरिफ आधारित स्पर्धात्मक बोली प्रक्रिया के लिए मानक बोली दिशानिर्देश जारी किए गए हैं।

- अक्षय विद्युत की निकासी के लिए ग्रीन एनर्जी कॉरिडोर योजना के अंतर्गत नई ट्रांसमिशन लाइनें बिछाने और नई सब-स्टेशन क्षमता विकसित करने हेतु वित्तपोषण किया गया है।
- पांच सौ किलोवाट तक अथवा स्वीकृत विद्युत लोड तक, जो भी कम हो, नेट-मीटरिंग के लिए विद्युत (उपभोक्ता के अधिकार) नियम, 2020 जारी किए गए हैं।
- सौर फोटोवोल्टेक मॉड्यूलों और ग्रिड कनेक्टेड सौर इनवर्टरों के लिए मानक एवं लेबलिंग (एस एंड एल) कार्यक्रम शुरू किए गए हैं।
- तीव्र अक्षय ऊर्जा ट्रेजेक्ट्री के लिए आवश्यक ट्रांसमिशन अवसंरचना को बढ़ाने के लिए वर्ष 2030 तक की ट्रांसमिशन योजना तैयार की गई है।
- “विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम (एलपीएस नियम)” अधिसूचित किए गए हैं।
- सभी के लिए किफायती, भरोसेमंद और सतत हरित ऊर्जा तक पहुंच सुनिश्चित करने के उद्देश्य से दिनांक 06 जून, 2022 को विद्युत (हरित ऊर्जा खुली पहुंच के माध्यम से अक्षय ऊर्जा को बढ़ावा) नियम, 2022 अधिसूचित किए गए हैं। वितरण लाइसेंसधारी को उसी विद्युत प्रभाग में स्थित कुल मिलाकर सौ किलोवाट या इससे अधिक के एकल या बहु एकल कनेक्शन के माध्यम से 100 किलोवाट या इससे अधिक की संविदा मांग के साथ किसी भी उपभोक्ता को हरित ऊर्जा खुली पहुंच (ग्रीन एनर्जी ओपन एक्सेस) की अनुमति है।
- एक्सचेंजों के माध्यम से अक्षय ऊर्जा विद्युत की बिक्री को सुविधाजनक बनाने के लिए ग्रीन टर्म अहेड मार्केट (जीटीएम) की शुरुआत की गई है।
- सरकार ने यह आदेश जारी किए हैं कि विद्युत की आपूर्ति साख पत्र (लेटर ऑफ क्रेडिट – एलसी) या अग्रिम भुगतान के माध्यम से की जाएगी ताकि वितरण लाइसेंसधारियों द्वारा अक्षय ऊर्जा उत्पादकों को समय पर भुगतान सुनिश्चित हो सके।

विवरण -II**सौर ऊर्जा को बढ़ावा देने के लिए क्रियाशील योजनाओं की सूची**

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
क) एक करोड़ घरों के लिए रूफटॉप सौर की स्थापना तथा 300 यूनिट प्रतिमाह तक मुफ्त बिजली उपलब्ध कराने के लिए पीएम सूर्य घर: मुफ्त बिजली योजना।	1. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना के अंतर्गत, आवासीय क्षेत्र में रूफटॉप सौर की स्थापना के लिए सीएफए निम्नानुसार है:			
	क्र.सं.	आवासीय खंड का प्रकार	सीएफए	सीएफए (विशेष श्रेणी के राज्य/संघ राज्य क्षेत्र)
	1	आवासीय क्षेत्र (रूफटॉप सौर (आरटीएस) क्षमता का प्रथम 2 किलोवाट पीक या उसका भाग)	30,000 रु. प्रति किलोवाट पीक	33,000 रु. प्रति किलोवाट पीक
	2	आवासीय क्षेत्र (1 किलोवाट पीक की अतिरिक्त आरटीएस क्षमता के साथ या उसके भाग सहित)	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक
	3	आवासीय क्षेत्र (3 किलोवाट पीक से अधिक अतिरिक्त आरटीएस क्षमता)	कोई अतिरिक्त सीएफए नहीं	कोई अतिरिक्त सीएफए नहीं
	4	समूह आवासीय सोसायटी/आवासीय कल्याण समिति (जीएचएस/ आरडब्ल्यूए) आदि के लिए 500 किलोवाट पीक तक इलेक्ट्रिक व्हिकल चार्जिंग सहित साझा	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक

	सुविधाओं के लिए (3 किलोवाट पीक प्रति घर की दर से)।		
	2. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में डिस्कॉमों को प्रोत्साहन देने का प्रावधान शामिल है ताकि उन्हें अनुकूल विनियामक और प्रशासनिक तंत्र बनाने, कार्यान्वयन के लिए लक्ष्य हासिल करने जैसी गतिविधियों में प्रेरित और मदद की जा सके। प्रोत्साहन, स्थापित आधार क्षमता के 10% से अधिक और 15% से कम की स्थापित बेस क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 5% है; स्थापित आधार क्षमता के 15% से अधिक क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 10% है। 3. आवासीय रूफटॉप सौर प्रणाली (आरटीएस) की स्थापना को बढ़ावा देने और स्थानीय स्तर पर प्रयास करने के लिए, प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में शहरी स्थानीय निकायों (यूएलबी) और पंचायत राज संस्थाओं (पीआरआई) को यूएलबी/पीआरआई के अधिकार क्षेत्र में आवासीय खंड में आरटीएस की प्रत्येक स्थापना के लिए 1000 रुपये की दर से प्रोत्साहन देने का प्रावधान भी शामिल है, जिसके लिए उपभोक्ता को सीएफए हस्तांतरित कर दिया गया है। 4. इसके अतिरिक्त, देश के प्रत्येक जिले में एक आदर्श सौर गांव विकसित करने के लिए 800 करोड़ रुपये की निधि का प्रावधान किया गया है, जिसमें पीएमएसजी: एमबीवाई योजना के अंतर्गत प्रत्येक आदर्श सौर गांव को 1 करोड़ रुपये की सहायता दी जाएगी।		
ख) सरकारी उत्पादकों द्वारा स्वयं के उपयोग के लिए अथवा सरकार/सरकारी संस्थाओं के उपयोग के लिए सीधे अथवा वितरण कंपनियों (डिस्कॉमों) के माध्यम से व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता के साथ 12000 मेगावाट ग्रिड कनेक्टेड सौर फोटोवोल्टेक (पीवी) विद्युत परियोजनाओं की स्थापना के लिए केन्द्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) की योजना चरण-II (सरकारी उत्पादक योजना)।	प्रतिस्पर्धी बोली प्रक्रिया के माध्यम से चुने गए सीपीएसयू/सरकारी, संस्थाओं को 55 लाख रु. प्रति मेगावाट तक की व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता।		
ग) उच्च दक्षता सौर पीवी मॉड्यूलों (ट्रांश-I और ट्रांश-II) में गीगावाट स्तर की विनिर्माण क्षमता प्राप्त करने के लिए "राष्ट्रीय उच्च	लाभार्थी, सौर पीवी मॉड्यूलों के उत्पादन और बिक्री पर उत्पादन से जुड़े प्रोत्साहन (पीएलआई) के लिए पात्र हैं। वितरण के लिए पात्र पीएलआई की मात्रा निर्भर करती है: (i) सौर पीवी मॉड्यूलों की बिक्री की मात्रा;		

दक्षता सौर पीवी मॉड्यूल कार्यक्रम" नामक उत्पादन से जुड़ी प्रोत्साहन योजना।	(ii) बेचे गए सौर पीवी मॉड्यूलों के प्रदर्शन मानदंड (दक्षता और अधिकतम विद्युत का ताप गुणांक (टेंपरेचर कोएफिशियेंट)); और (iii) बेचे गए मॉड्यूलों में स्थानीय मूल्य वृद्धि की प्रतिशतता।
घ) 40,000 मेगावाट क्षमता की स्थापना के लक्ष्य के साथ सौर पार्क योजना। इस योजना के तहत भूमि, सड़क, विद्युत निकासी प्रणाली, जल की सुविधाएं जैसी अवसंरचना सभी सांविधिक स्वीकृतियों/अनुमोदनों के साथ विकसित की जाती हैं। इस प्रकार, यह योजना देश में उपयोगिता-स्तर की सौर परियोजनाओं के शीघ्र विकास में मदद करती है।	(क) विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए 25 लाख रु. प्रति सौर पार्क तक। (ख) सौर पार्कों की साझा अवसंरचना विकास के लिए प्रति मेगावाट 20 लाख रु. या परियोजना लागत का 30 प्रतिशत, इनमें से जो भी कम हो।
ड) विकेंद्रीकृत सौर या अन्य नवीकरणीय ऊर्जा विद्युत संयंत्रों को स्थापित करने के लिए, स्टैंड-अलोन सौर कृषि पंपों की स्थापना तथा फीडर-स्तरीय सौरीकरण सहित मौजूदा ग्रिड संबद्ध कृषि पंपों के सौरीकरण के लिए पीएम-कुसुम योजना। यह योजना न केवल किसानों के लिए, बल्कि राज्यों और डिस्कॉमों के लिए भी लाभदायक है।	घटक-क: 10,000 मेगावाट के विकेंद्रीकृत ग्राउंड/स्टिल्ट माउंटेड सौर विद्युत संयंत्रों की स्थापना। उपलब्ध लाभ: इस योजना के तहत सौर विद्युत की खरीद के लिए डिस्कॉमों को 40 पैसे प्रति किलोवाट घंटे की दर से या 6.60 लाख रु. प्रति मेगावाट प्रति वर्ष, जो भी कम हो, की दर से खरीद आधारित प्रोत्साहन (पीबीआई)। यह पीबीआई संयंत्र की वाणिज्यिक प्रचालन तिथि से पांच वर्षों की अवधि के लिए डिस्कॉमों को दिया जाता है। इस प्रकार, डिस्कॉमों को देय कुल पीबीआई प्रति मेगावाट 33 लाख रु. है। घटक-ख: 14 लाख स्टैंड-अलोन सौर पंपों की स्थापना। उपलब्ध लाभ: स्टैंड-अलोन सौर कृषि पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में स्टैंड-अलोन सौर पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, के लिए 50% की केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ख को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। घटक-ग: फीडर स्तरीय सौरीकरण के जरिए 35 लाख ग्रिड-कनेक्टेड कृषि पंपों का सौरीकरण। उपलब्ध लाभ: (क) व्यक्तिगत पंप का सौरीकरण (आईपीएस): सौर पीवी घटक की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाएगी। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश,

	उत्तराखंड, लक्षद्वीप और अंडमान व निकोबार द्वीपसमूह में सौर पीवी कंपोनेंट की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 50% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ग (आईपीएस) को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। (ख) फीडर स्तरीय सौरीकरण (एफएलएस): एमएनआरई से उपलब्ध 1.05 करोड़ रु. प्रति मेगावाट की केन्द्रीय वित्तीय सहायता के साथ राज्य सरकार द्वारा कृषि फीडरों का सौरीकरण कैपेक्स अथवा रेस्को मोड में किया जा सकता है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में प्रति मेगावाट 1.75 करोड़ रु. की केन्द्रीय वित्तीय सहायता (सीएफए) दी जाती है।								
च) जहाँ ग्रिड के माध्यम से बिजली की आपूर्ति तकनीकी-आर्थिक रूप से व्यवहार्य नहीं है, ऑफ-ग्रिड सौर लाइटिंग प्रदान करने के प्रावधान के साथ प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नई सौर विद्युत योजना (जनजातीय और पीवीटीजी बसाहटों/गांवों के लिए)।	<table border="1"> <thead> <tr> <th>घटक</th><th>केन्द्रीय भाग (100%)</th></tr> </thead> <tbody> <tr> <td>1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रिड प्रणाली का प्रावधान</td><td>50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार</td></tr> <tr> <td>सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)</td><td>प्रति एमपीसी 1 लाख रु.</td></tr> <tr> <td>ऑफ-ग्रिड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)</td><td>20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट</td></tr> </tbody> </table>	घटक	केन्द्रीय भाग (100%)	1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रिड प्रणाली का प्रावधान	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार	सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)	प्रति एमपीसी 1 लाख रु.	ऑफ-ग्रिड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट
घटक	केन्द्रीय भाग (100%)								
1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रिड प्रणाली का प्रावधान	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार								
सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)	प्रति एमपीसी 1 लाख रु.								
ऑफ-ग्रिड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट								

विवरण-III

सौर ऊर्जा परियोजनाओं के लिए योजनाओं के अंतर्गत पिछले 5 वर्षों के दौरान बजट आवंटन तथा व्यय का विवरण

वित्त वर्ष	बजट आवंटन (करोड़ रु. में)	किया गया व्यय (करोड़ रु. में)
2020-2021	1900.62	1480.08
2021-2022	3499.87	2732.86
2022-2023	4980.46	3881.27
2023-2024	6041.56	4834.07
2024-2025	15061.35	12237.59

विवरण -IV

बिहार में ग्रिड-कनेक्टेड सौर विद्युत परियोजनाओं की जिला-वार स्थापित क्षमता

क्र. सं.	जिले का नाम	स्थापित क्षमता (मेगावाट में)
1	अररिया	1.33
2	अरवल	0.95
3	औरंगाबाद	21.64
4	बांका	81.05
5	बेगूसराय	1.99
6	भागलपुर	2.57
7	भोजपुर	1.90
8	बक्सर	0.82
9	दरभंगा	3.79
10	गया	63.58
11	गोपालगंज	0.97
12	जमुई	1.22
13	जहानाबाद	1.59
14	कैमूर	1.60
15	कटिहार	1.67
16	खगरिया	0.25

17	किशनगंज	2.89
18	लखीसराय	1.32
19	मधेपुरा	1.65
20	मधुबनी	1.79
21	मुंगेर	2.27
22	मुजफ्फरपुर	2.72
23	नालन्दा	10.60
24	नवादा	14.57
25	पश्चिम चंपारण	17.85
26	पटना	15.48
27	पूर्वी चंपारण	2.15
28	पूर्णिया	6.16
29	रोहतास	6.17
30	सहरसा	1.15
31	समस्तीपुर	2.70
32	सारण	1.66
33	शेखपुरा	1.20
34	शिवहर	1.30
35	सीतामढ़ी	2.83
36	सिवान	0.46
37	सुपौल	2.98
38	वैशाली	2.32
39	अन्य/ डिस्कॉमों द्वारा जोड़ी गई क्षमता	17.95
कुल		307.07

दूरसंचार क्षेत्र में की गई पहल

642. श्री अनिल फिरोजिया:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के ग्रामीण और दूरदराज क्षेत्रों में डिजिटल संपर्क बढ़ाने के लिए भारतनेट परियोजना को तीव्र गति से लागू किया है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;

(ख) क्या राज्यों और जिलों के विकासशील क्षेत्रों में विशेष रूप से 5जी सेवाओं के विस्तार को प्राथमिकता दी जा रही है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;

(ग) क्या ग्रामीण क्षेत्रों में डाक विभाग द्वारा बैंकिंग, बीमा और ई-कॉमर्स सेवाओं को बढ़ावा देने के लिए कोई नई पहल की गई है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;

(घ) क्या स्पेक्ट्रम आबंटन प्रक्रिया को पारदर्शी बनाने हेतु सरकार द्वारा कोई तकनीकी सुधार किए गए हैं और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ङ) क्या सरकार ने दूरसंचार क्षेत्र में घरेलू निर्माण और आत्मनिर्भरता को बढ़ावा देने के लिए कोई योजना प्रारंभ की है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) देश की सभी ग्राम पंचायतों (जीपी) को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए भारतनेट परियोजना को चरणबद्ध तरीके से कार्यान्वित किया जा रहा है, अब तक 2,14,325 जीपी को सेवा के लिए तैयार कर दिया गया है।

(ख) 5जी सेवाओं के रोल आउट को सक्षम बनाने के लिए, वर्ष 2022 और 2024 में आयोजित स्पेक्ट्रम नीलामी के माध्यम से दूरसंचार सेवा प्रदाताओं (टीएसपी) को 700 मेगाहर्ट्ज, 3300 मेगाहर्ट्ज और 26 गीगाहर्ट्ज बैंड सहित अंतर्राष्ट्रीय मोबाइल दूरसंचार (आईएमटी) के लिए विभिन्न स्पेक्ट्रम बैंडों में स्पेक्ट्रम का एक्सेस सौंपा गया है। नीलामी के माध्यम से स्पेक्ट्रम प्राप्त करने वाले सफल बोलीदाताओं को 5जी सहित किसी भी आईएमटी प्रौद्योगिकी को संस्थापित करने की अनुमति है।

(ग) डाक विभाग ने डाकघर बचत बैंक सेवाओं के डिजिटलीकरण, डाक जीवन बीमा को कागज रहित और ऑनलाइन प्रणाली में परिवर्तित करने, डाक घर निर्यात केंद्रों की स्थापना और ग्रामीण क्षेत्रों में बैंकिंग, बीमा और ई-कॉमर्स को बढ़ावा देने के लिए ग्रामीण और शहरी क्षेत्रों में ई-कॉमर्स संस्थाओं के साथ सहयोग जैसी नई पहल शुरू की है।

(घ) स्पेक्ट्रम नीलामी प्रक्रिया पारदर्शी और भेदभाव रहित है, जिसकी शुरुआत सार्वजनिक रूप से साझा किए गए आवेदन आमंत्रण नोटिस (एनआईए) से होती है जिसमें नियमों, समय सीमा और पात्रता का विवरण होता है। नीलामी को एक सुरक्षित, मानकीकरण परीक्षण और गुणवत्ता प्रमाणन (एसटीक्यूसी) द्वारा ऑडिट की गई इलेक्ट्रॉनिक नीलामी प्रणाली के माध्यम से ऑनलाइन आयोजित किया जाता है।

(ङ) दूरसंचार विभाग (डीओटी) ने संचार क्षेत्र में नवाचार और घरेलू विनिर्माण को बढ़ावा देने के लिए कई पहल की हैं। 'डिजिटल कम्युनिकेशंस इनोवेशन स्क्वायर (डीसीआईएस)' स्कीम के तहत दूरसंचार विभाग ने स्वदेशी 5जी सहित उन्नत प्रौद्योगिकी के विकास को बढ़ावा देने के लिए ₹108 करोड़ के कुल बजट परिव्यय के साथ स्टार्ट-अप और एमएसएमई द्वारा चलाए जा रहे 126 परियोजनाओं को सहायता दी है।

इसके अतिरिक्त, दूरसंचार और नेटवर्किंग उत्पादों के लिए उत्पादन आधारित प्रोत्साहन (पीएलआई) स्कीम जिसे दिनांक 24.02.2021 को अधिसूचित किया गया और जो अप्रैल 2021 से प्रभावी है, का उद्देश्य ₹12,195 करोड़ के परिव्यय के साथ घरेलू विनिर्माण को बढ़ावा देना है। पीएलआई स्कीम के तहत कुल 42 कंपनियों - 28 एमएसएमई और 14 गैर-एमएसएमई - को लाभार्थी के रूप में अनुमोदित किया गया है। दिनांक 31 मई 2025 तक पीएलआई लाभार्थी कंपनियों ने सामूहिक रूप से ₹4,305 करोड़ का निवेश किया है, जिससे ₹85,391 करोड़ की बिक्री हुई है जिसमें ₹16,414 करोड़ का निर्यात शामिल है। इस निवेश के परिणामस्वरूप 28,067 व्यक्तियों को रोजगार भी मिला है।

PASSENGER SAFETY AND FREIGHT NETWORK EXPANSION

643. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether major modernisation initiatives are planned to upgrade passenger safety measures, including signalling systems and station infrastructure, if so, the details thereof;
- (b) whether the Government is enhancing dedicated freight corridor capacity to meet growing industry demands and reduce congestion on passenger lines, if so, the details thereof; and
- (c) whether new express or semi-high-speed trains are being introduced on high-demand routes to improve connectivity and travel efficiency and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Safety is accorded the highest priority on Indian Railways. The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:

Expenditure on Safety related activities					
	2013-14 (Act)	2022-23 (Act)	2023-24 (Act)	RE 2024- 25	BE 2025- 26
Maintenance of Permanent Way & Works	9172	18,115	20,322	21,800	23,316
Maintenance of Motive Power and Rolling Stock	14796	27,086	30,864	31,540	30,666

Maintenance of Machines	5406	9,828	10,772	12,112	12,880
Road Safety LCs and ROB/ RUBs	1986	5,347	6,662	8,184	7,706
Track Renewals	4985	16,326	17,850	22,669	22,800
Bridge Works	390	1,050	1,907	2,130	2,169
Signal & Telecom Works	905	2,456	3,751	6,006	6,800
Workshops Incl. PUs and Misc. expenditure on Safety	1823	7,119	9,523	9,581	10,134
Total	39463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,635 stations up to 30.06.2025 to eliminate accident due to human failure.

3. Interlocking of Level Crossing (LC) Gates has been provided at 11,096 level Crossing Gates up to 30.06.2025 for enhancing safety at LC gates.

4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,640 stations up to 30.06.2025.

5. Kavach is a highly technology intensive system, which requires safety certification of highest order. Kavach was adopted as a National ATP system in July 2020. Kavach is provided progressively in phased manner. Kavach has already been deployed on 1548 RKm on South Central Railway and North Central Railway. Presently, the work is in progress on Delhi-Mumbai and Delhi-

Howrah corridors (approximately 3000 RKm). Track side works on these routes have been completed on about 2200 RKm as on 30.06.2025. Regular trials are being done on these sections.

6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.

7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.

8. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.

9. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.

10. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.

11. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.

12. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.

13. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
14. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
15. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
16. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
17. Patrolling of railway tracks to look out for weld/rail fractures.
18. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
19. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
20. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
21. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
22. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
23. Replacement of conventional ICF design coaches with LHB design coaches is being done.

24. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.

25. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.

26. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

27. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.

28. Regular counseling and training of staff is undertaken.

29. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

SN	Item	2004-05 to 2013-14	2014-15 to 2024-25 (till Mar 25)	2014-25 Vs. 2004- 14
Technological improvements				
1	Use of high-quality rails (60 Kg) (Km)	57,450 km	1.43 lakh km	More than 2 times
2	Longer Rail Panels (260m) (Km)	9,917 km	77,522 km	Nearly 8 times
3	Electronic Interlocking (Stations)	837 stations	3,691 stations	More than 4 times
4	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 nos.	As on 31.01.25: 25,939	288 times
5	Thick Web Switches (Nos.)	Nil	28,301 nos.	
Better maintenance practices				
1	Primary Rail Renewal (Track Km)	32,260 km	49,941 km	1.5 times
2	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 lakh	2 crore	More than 2 times
3	Weld failures (Nos.)	In 2013-14: 3699 nos.	In 2024-25: 370 nos.	90% reduction
4	Rail fractures (Nos.)	In 2013-14: 2548 nos.	In 2024-25: 289 nos.	More than 88% reduction
Better infrastructure and Rolling stock				
1	New Track KM added (Track km)	14,985 nos.	34,428 km	More than 2 times
2	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 nos.	12,771 nos.	More than 3 times
3	Unmanned Level crossings (nos.) on BG	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4	Manufacture of LHB Coaches (Nos.)	2,337 nos.	42,677	More than 18 times

Moreover, as regard the station infrastructure, to enhance the safety of passengers at stations, following steps are being taken by railways:

1. Creation of permanent holding areas at 73 identified stations:
 - i. During the festival season of 2024, holding areas were created outside stations. These waiting areas were able to hold large crowds at Surat, Udhna, Patna and New Delhi. Passengers were allowed only when the train came to the platform.
 - ii. Similar arrangements were made during Mahakumbh at nine stations of Prayag area.
 - iii. Based on the experience of these stations, it has been decided to create permanent waiting areas outside stations at 73 stations across the country which periodically faces heavy crowds. Crowd build up will be controlled within the waiting area. Passengers will be allowed to go to platforms only when the trains arrive at the platform. This will decongest the platforms.
 - iv. Pilot projects have been started at New Delhi, Anand Vihar, Varanasi, Ayodhya, and Ghaziabad stations.
2. Access control:
 - i. Complete access control will be initiated at the 73 identified stations.
 - ii. Passengers with confirmed reserve tickets will be given direct access to the platforms.
 - iii. Passengers without a ticket or with a waiting list ticket will wait in the outside waiting area.
 - iv. All unauthorized entry points will be sealed.

3. Wider foot-over-bridges (FOB):

Two new designs of 12 meter wide (40 feet) and 6 meter wide (20 feet) standard FOB have been developed. These wide FOBs with ramps were very effective in crowd management during Mahakumbh. These new standard wide FOBs will be installed in all the stations.

4. Cameras:

Cameras helped crowd management in a big way during Mahakumbh. CCTV cameras at Railway Stations and adjoining areas will aid close monitoring and management of crowd at Railway Station.

5. War rooms:

War rooms at large stations will be developed. Officers of all departments will work in the war room during crowd situations.

6. New generation communication equipment:

Latest design digital communication equipment like walkie-talkies, announcement systems, calling systems will be installed on all heavy crowd stations.

Ministry of Railways has taken up construction of two Dedicated Freight Corridors (DFC) viz. Eastern Dedicated Freight Corridor (EDFC) from Ludhiana to Sonnagar (1337 Km) and the Western Dedicated Freight Corridor (WDFC) from Jawaharlal Nehru Port Terminal (JNPT) to Dadri (1506 Km). Out of total 2843 Km, 2741 Route kilometers (96.4%) have been commissioned and operational, which - carried 130116 freight trains during FY 2024-25. Indian Railways is working on increasing the capacity of its network through Corridors

approach. Corridors like HDN (High Traffic Density), Energy, Minerals and Cement are being implemented on priority.

Indian Railways (IR) constantly endeavors to improve connectivity to facilitate passengers inter alia by introducing new train services, including Passenger trains services/Express services and also by operating Semi-high Speed train services like Vande Bharat, Amrit Bharat, Namo Bharat Rapid Rail services. This is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, resource availability etc. Accordingly, during 2024-25 and 2025-26 (up to 15 July 2025), 182 New train services including 42 Vande Bharat, 02 Amrit Bharat, 04 Namo Bharat Rapid Rail services have been introduced on the IR network.

DELAYS AND IMPLEMENTATION GAPS IN ASPIRATIONAL DISTRICTS SCHEME MOBILE CONNECTIVITY PROJECTS

644. SHRI RAJIV PRATAP RUDY:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) whether it is a fact that there are considerable delays in the execution of 4G mobile connectivity projects under the Aspirational Districts Scheme, especially in Bihar and Rajasthan, where significant gaps persist despite the project being initiated in 2021 and if so, the details of coverage status in Bihar and Rajasthan, district-wise including Saran in Bihar;

- (b) the details of the reasons for the delay in completing mobile service infrastructure in the targeted villages across the nine identified States, Phase and State-wise;
- (c) whether the Government has considered using advanced geospatial mapping systems and contingency planning mechanisms to prevent future delays due to logistical or geographical hurdles, if so, the details thereof;
- (d) the time proposed for achieving full coverage in the remaining villages; and
- (e) whether any accountability mechanism or penal provisions have been invoked against the implementing agencies for missing critical milestones in Bihar and other affected States?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a)and (b) The implementation work for provision of 4G mobile services in the Aspirational Districts schemes are under progress including in Bihar and Rajasthan State. No village in the Saran district of Bihar has been planned under the Aspirational Districts schemes.

State wise villages/Towers planned for mobile coverage and covered under Aspirational Districts schemes for 9 states is available on Digital Bharat Nidhi website <https://usof.gov.in/en/home>.

Some of the sites under Aspirational Districts schemes got delayed due to delay in getting revenue land, forest/wildlife permission & right of way permission

from states. Further, some sites also got delayed due to security, accessibility and other local issues.

(c) Yes, the PM GatiShakti National Master Plan (PMGS-NMP) is being used for planning of towers in the 4G Saturation scheme.

(d) and (e) Yes, the penal provisions such as Liquidated Damages (LD), Downtime Penalty etc. are invoked against the implementing agencies as per extant agreement.

INCLUSION OF GOPALPUR-RAIRAKHOL RAILWAY LINE

645. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Detailed Project Report (DPR) for new Railway line of Gopalpur-Rairakhhol has been submitted;

(b) if so, whether it includes Phulbani, the district headquarters of Kandhamal;

(c) if not, the reasons for excluding Phulbani from the earlier DPR despite in-principle approval by the Government;

(d) whether the Ministry has directed Odisha Rail Infrastructure Development Limited (ORIDL) to revise the DPR and include Phulbani in the alignment;

(e) if so, the details of the current status of the revised DPR, including the timeline for its completion and submission to the Railway Board; and

(f) whether any funds have been allocated or proposed for survey, land acquisition or preliminary works for the project in the next financial year and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Rail connectivity for Kandhamal District is proposed to be provided by Rairakhol – Gopalpur new line project being taken up by Odisha Rail Infrastructure Development Limited (ORIDL), a Joint Venture company of Government of Odisha and Ministry of Railways.

Detailed Project Report (DPR) for this new rail line was prepared by ORIDL. However, the alignment of proposed new line was not passing through Phulbani which was in contravention to the In-Principle Approval (IPA) granted to ORIDL.

Accordingly, ORIDL has been advised to review the alignment of Gopalpur – Rairakhol new rail line to include Phulbani. The survey work & preparation of DPR considering the alignment via Phulbani is taken up by ORIDL.

After firming up of Detailed Project Report, sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

RAIL CONNECTIVITY BETWEEN THOOTHUKUDI AND MUMBAI

646. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Union Government is aware of the significant demand for improved rail connectivity between Thoothukudi and Mumbai by extending the

Lokmanya Tilak Express (Train No. 11043/11044) to Thoothukudi or introducing a new direct train service;

(b) if so, the details thereof;

(c) the details of the expected timeline for the introduction of this service; and

(d) whether the Government plans to take any other measures to improve rail connectivity to Thoothukudi and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) At present, Mumbai – Tuticorin sector is being served by 19567/19568 Tuticorin - Okha Vivek Express. To facilitate the passengers of Tuticorin, Indian Railways have introduced 16765/16766 Mettupalayam-Tuticorin Express (Bi-weekly) w.e.f 19.07.2024 and extended the service of 16791/16792 Tirunelveli-Palakkad Palaruvi Express upto Tuticorin w.e.f 15.08.2024. Besides, introduction of new trains and extension of train services are an on-going processes on Indian Railways, subject to traffic justification, operational feasibility, availability of resources, etc.

JOBS CREATED BY SEMICONDUCTOR MANUFACTURING UNITS

647. SHRI G. KUMAR NAIK:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) the total number of jobs created directly and indirectly by the Semiconductor Manufacturing Units established under the Semicon India programme including a breakdown by skilled and unskilled labour; and

(b) whether the Government has evaluated the environmental impact of these units particularly in terms of carbon emissions, water usage and waste generation and if so, the details of any mitigation measures implemented to address these impacts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Government introduced Semicon India Programme with an outlay of Rs 76,000 crore for development of semiconductor and display manufacturing ecosystem in the country.

Government has approved six (6) semiconductor manufacturing projects so far under this Program with cumulative investment of around Rs. 1,55,000 crore. These approved semiconductor manufacturing projects are expected to generate more than 27,000 direct job opportunities depending on the maturity of factory automation.

Semiconductor manufacturing is a highly specialised industry requiring complex manufacturing process. Therefore, most of the jobs created in this industry are skilled jobs. Further, as semiconductor industry is a foundational industry, these units are expected to have a cascading effect on employment generation in the other sectors and the supply chain down the line.

The projects under Semicon India remain regulated under applicable laws/rules regarding environment, water, waste etc.

NEW TRAIN SERVICES TO RAMESWARAM

648. SHRI T. R. BAALU:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is proposed to operate new trains and more services to Rameswaram consequent upon inauguration of a new lift-bridge at Pamban on the sea;
- (b) if so, the details of the trains and the cities identified for introduction of the same in Tamil Nadu and other States;
- (c) whether it is a fact that the new Pamban lift- bridge has remained unoperational for many days due to technical problems, if so, the details thereof; and
- (d) the details of the timeline by when the bridge is likely to facilitate passing of ships underneath it?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (d) With a view to facilitate the passengers of Rameswaram, Indian Railways have introduced 16103/16104 Tambaram - Rameswaram Express (Daily) w.e.f. 06.04.2025. Besides, Rameswaram is also served by 28 train services, providing connectivity to various cities like Chennai, Coimbatore, Kanniyakumari, Tirupati, Bhubaneswar, Banaras, Prayagraj, Ayodhya etc.

Further, as the Railway network straddles across State boundaries, train services are introduced across such boundaries as per network requirement. However, introduction of train services is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, availability of resources, etc.

Further, there is no technical problem in operation of lift span of Pamban Bridge. Accordingly, ships can pass under the lift span as and when requested by the Port Authorities.

झारखंड के कई कस्बों में लौह अयस्क खनन का प्रभाव

649. श्रीमती जोबा माझी:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि झारखंड के चाईबासा स्थित भारतीय इस्पात प्राधिकरण (सेल) के किरीबुरु, मेघाहातुबुरु, गुवा, चिड़िया आदि खनन क्षेत्रों में लौह अयस्क खनन के दौरान निर्धारित मानकों का पालन न करने के कारण कृषि भूमि में सिंचाई हेतु लाल पानी बह रहा है, जिससे कृषि भूमि बंजर हो रही है और स्थानीय लोग गंभीर बीमारियों की चपेट में आ रहे हैं; और
- (ख) यदि हाँ, तो क्या सरकार ने इस संबंध में कोई कार्रवाई की है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

- (क) और (ख) मौजूदा कानून के अनुसार, खनन पट्टे के निष्पादन से पहले, संभावित पट्टेदारों के लिए पर्यावरणीय मंजूरी सहित अपेक्षित सांविधिक मंजूरी प्राप्त करना अनिवार्य है। पट्टाधारकों को संबंधित प्राधिकारियों द्वारा दी गई मंजूरीयों और अनुमोदनों की निबंधनों और शर्तों का अनुपालन सुनिश्चित करना आवश्यक है, अन्यथा संबंधित प्राधिकारियों द्वारा संबंधित अधिनियमों और लागू नियमों/दिशानिर्देशों के तहत आवश्यक कार्रवाई की जाती है।

इस्पात मंत्रालय से प्राप्त सूचना के अनुसार, झारखंड के चाईबासा स्थित किरीबुरु, मेघाहातुबुरु, गुआ, चिड़िया आदि में स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) द्वारा प्रचालित लौह अयस्क खानें पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफ एंड सीसी) द्वारा अधिदेशित पर्यावरणीय मंजूरी की शर्तों का कड़ाई से पालन करती हैं और सांविधिक आवश्यकताओं के अनुसार, झारखंड राज्य प्रदूषण नियंत्रण बोर्ड और एमओईएफ एंड सीसी को समय-समय पर निगरानी रिपोर्ट प्रस्तुत की जाती हैं।

इसके अतिरिक्त, इस्पात मंत्रालय ने सूचित किया है कि ये खानें गुणवत्ता प्रबंधन, पर्यावरण प्रबंधन, व्यावसायिक स्वास्थ्य एवं सुरक्षा तथा ऊर्जा प्रबंधन के मानकों सहित अंतरराष्ट्रीय स्तर पर मान्यता प्राप्त मानकों के तहत प्रमाणित हैं। ये प्रमाणन गुणवत्ता, पर्यावरण संरक्षण, सुरक्षा और ऊर्जा दक्षता के लिए मज़बूत प्रणालियों पर आधारित हैं।

REGULAR DELAYS FOR PANCHAVATI AND RAJYA RANI EXPRESS TRAINS

650. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken cognisance of regular delays in both the directions for Panchavati (12109/12110) and Rajya Rani (17611/17612) Express trains while travelling between Mumbai CSMT and Nashik Road stations;
- (b) if so, the reasons for the same and the details of the steps taken by the Government to prevent such delays in future;
- (c) whether the Government has taken cognisance about lack of cleanliness, hygiene and even water availability at times in the above-mentioned trains;
- (d) if so, the details of steps taken to address the problems;

(e) whether the Government considers increasing number of coaches, particularly unreserved coaches in above mentioned trains which are of immense importance for season ticketholders, if so, the details thereof; and

(f) whether the Government considers reducing travel time of the above-mentioned trains while travelling towards Mumbai so that the trains may reach CSMT before 9.30AM which will help daily commuters, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) Indian Railways makes all possible efforts to run trains on time. Several factors affect punctual running of trains which include foggy weather, path constraints, asset failures, alarm chain pulling, agitations, cattle run over and other unforeseen circumstances. Based on assessments of factors impeding the punctual running of trains, remedial measures, both short term and long term, are initiated. High priority is accorded to making resources available for speedy execution of critical capacity augmentation as these on completion inter-alia facilitate improved efficiency and reliability in train operations.

12109/12110 CSMT-Manmad Panchavati Express and 17611/17612 CSMT-H.S. Nanded Rajya Rani Express have maintained an overall punctuality of more than 80% during the last three months. 12109/12110 CSMT-Manmad Panchavati Express is having a load of 22 coaches which includes 9 General Class coaches and 2 MST Coaches for facilitating commuters while 17611/17612 CSMT-H.S. Nanded Rajya Rani Express has a load of 17 coaches which includes 04 General Class Coaches. Besides, augmentation of

train services is an on-going process on Indian Railways subject to traffic justification, operational feasibility and availability of resources.

Speeding up of train services is an on-going process on Indian Railways (IR) and is dependent on various factors like Maximum Permissible speed(MPS) of the sections, the gradient of the sections enroute, speed potential of rolling stock/Loco, availability of path, maintenance corridor blocks, permanent and temporary speed restrictions, signalling system, etc. To optimally utilise the resources, train services on IR are charted at Maximum Permissible Speed keeping in view the speed potential of Rolling Stock.

Cleanliness is a continuous process and Indian Railways make every endeavour to keep trains in properly maintained and clean condition. Railways have taken several measures as follows, to ensure thorough cleanliness/water availability in coaches:-

- (a) On-Board Housekeeping Staff Service is being provided during the train journey to ensure cleanliness and attend any passenger complaint received. This ensures speedier resolution of the complaints.
- (b) Mechanized Coach Cleaning is being ensured during primary maintenance for better cleaning of the coach including interior, exterior and toilets.
- (c) Regular inspections are done during maintenance at Depots/Sheds etc. as per prescribed schedule/ periodicity for ensuring the proper upkeep of various systems including watering in coaches. Further, to ensure availability of

adequate water in coaches throughout the journey, watering is done at en-route stations at defined intervals.

(d) All passenger coaches have been installed with bio-toilets so that no human waste is discharged from coaches on the track resulting in improved cleanliness level.

(e) Rail Madad portal has been developed for passengers' use to seek help online and raise complaints, if required and provide feedback on their satisfaction with the resolution. Passengers' feedback for both the trains are being regularly monitored.

SCHEMES FOR MINORITIES TO PROMOTE ENTREPRENEURSHIP

651. DR. D. RAVI KUMAR:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

(a) the details of all schemes, initiatives and programmes undertaken by the Ministry of Minority Affairs to promote entrepreneurship in the country particularly in Tamil Nadu;

(b) the performance data of the above-mentioned initiatives implemented in Tamil Nadu during the last five years and the current year including key performance indicators such as the number of beneficiaries, success stories, impact metrics and progress reports; and

(c) the details of Central Government allocations, matching grants sanctioned by the State Governments, amounts approved, released and actually spent

during each of the last five years and the current year, year, scheme and district-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) The Ministry of Minority Affairs (MoMA) implemented various skill development schemes namely 'Seekho Aur Kamao', 'USTTAD', 'Nai Roshni' and 'Nai Manzil' for socio-economic development of youth from minority communities and trained over 10 lakh beneficiaries in the said schemes across the country, including over 12,000 beneficiaries in Tamil Nadu. These schemes and initiatives have now been converged into an integrated scheme called 'Pradhan Mantri Virasat Ka Samvardhan' (PM VIKAS), inter-alia focusing on promotion of entrepreneurship among women from minority communities.

Ministry initiatives like 'Hunar Haat' and 'Lok Samvardhan Parv' are aimed at promoting entrepreneurship among traditional artisans through showcasing and marketing their products. Since 2015 to till date, 41 'Hunar Haats' and 4 'Lok Samvardhan Parvs' have been organised by the Ministry across the country.

The National Minorities Development & Finance Corporation (NMDFC), a Govt. of India undertaking under the Ministry, provides concessional loans for self-employment income generation ventures across the country including in the State of Tamil Nadu. The details of concessional loan disbursed & beneficiaries covered by Tamil Nadu Minorities Economic Development Corporation (TAMCO) under NMDFC schemes during last five & current year are as follows:

Financial Year	Concessional Loan Disbursed by TAMCO [Amount in crores(INR)]	Number of beneficiaries
2020-21	18.00	6910
2021-22	49.13	6034
2022-23	55.25	8785
2023-24	50.82	10201
2024-25	64.38	19167
2025-26	To be disbursed	
Total	237.58	51,097

Further, NMDFC frequently undertakes impact study of its schemes across the country including in the state of Tamil Nadu by engaging independent third-party agencies. The findings of the recent impact study report are as follows:

Under Term Loans Scheme:

1. Female loan recipients increased from 31.9% in 2018-19 to 43.7% in 2020-21;
2. Average income increased by 15%; 45% saved a part of the increased income;
3. 41.2% reported improvements in education, social status, and health;
4. 86.4% found the loan process simple or satisfactory.

Under Microfinance Loan Scheme:

1. 67% saw an average income increase of 15.5%;
2. 57% reported savings;
3. 35.3% noted improvements in education, social status, and health;
4. 96% found the application process simple.

Under Education Loan Scheme:

1. More loans were granted to females;
2. 82% of loans were for rural areas;
3. Loans were availed mainly for Bachelor's degrees with 79% of graduates getting employed.

(c) The year-wise detail of fund allocated/released by the Government of India for Equity contribution in NMDFC & concessional loan disbursed by NMDFC through its SCAs, Punjab Gramin Bank & Canara Bank during the last five years & current year is as follows:

F.Y.	Fund Allocated/Released by GOI for Equity Contribution in NMDFC [Amount in crores(INR)]	Concessional credit approved, released, disbursed & utilised by NMDFC [Amount in crores(INR)]
2020-21	110.00	650.41
2021-22	100.00	700.00
2022-23	159.00	881.70
2023-24	61.00	765.45

2024-25	NIL	860.44
2025-26 (as on 30.6.25)	NIL	48.40

Under the schemes of NMDFC, there is no provision of matching grants by State Governments. NMDFC has delegated authority to its State Channelizing Agencies (SCAs) for sanction, disbursement & recovery of concessional credit released by NMDFC to respective SCAs. Thus, only State wise fund released is maintained by NMDFC.

रेलवे स्टेशनों पर कोयले की चोरी

652. श्री वीरेन्द्र सिंह:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को उत्तर प्रदेश के चंदौली जनपद स्थित पंडित दीनदयाल उपाध्याय रेलवे स्टेशन के आसपास के क्षेत्र में कोयले की चोरी की घटनाओं की जानकारी है;

(ख) यदि हाँ, तो गत पाँच वर्षों में दर्ज ऐसी घटनाओं की संख्या और उस पर की गई कार्रवाई का ब्यौरा क्या है;

(ग) क्या पंडित दीनदयाल उपाध्याय जंक्शन पर उच्च गुणवत्ता वाला कोयला जानबूझकर निम्न गुणवत्ता की दर पर नीलाम किया जाता है, जिससे सरकार को करोड़ों रुपये की क्षति हो रही है;

(घ) यदि हाँ, तो क्या इस संबंध में किसी की जवाबदेही तय की गई है और उस पर की गई दंडात्मक कार्रवाई का ब्यौरा क्या है;

(ङ) क्या चंदौली एवं आसपास के क्षेत्रों में कोयला चोरी माफिया का संबंध स्थानीय नेताओं या प्रभावशाली व्यक्तियों से है; और

(च) यदि हाँ, तो उनके विरुद्ध कड़ी कार्रवाई हेतु बनाई गई नीति का ब्यौरा क्या है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) पिछले पांच वर्षों के दौरान पंडित दीन दयाल उपाध्याय रेलवे स्टेशन के आसपास कोयला चोरी की तीन घटनाएं रिपोर्ट की गईं, जिनमें 10 व्यक्तियों को गिरफ्तार किया गया और 7,350 रुपये की चोरी की संपत्ति बरामद की गई।

(ग) और (घ) पंडित दीन दयाल उपाध्याय जंक्शन पर कोयले की कोई नीलामी नहीं की गई है।

(ङ) और (च) इस क्षेत्र में कोयले की चोरी और सांठगांठ से संबंधित संगठित अपराध की कोई सूचना नहीं मिली है।

STEPS FOR ENHANCING CYBER SECURITY STANDARDS

653. DR. AMAR SINGH:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

(a) whether the Government has taken any necessary steps for enhancing cyber security standards, building digital infrastructure and promoting cyber security awareness;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has taken cognizance of the fact that the nation has seen a significant increase in cyber threats in recent years, with both individuals and organisations facing various types of cyber attacks; and

(d) if so, the details of the initiatives that have been taken/being taken by the Government to combat the cyber security challenges in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Government has undertaken several initiatives to enhance cyber security standards, strengthen digital infrastructure, and promote cybersecurity awareness, with the objective of ensuring an Open, Safe, Trusted, and Accountable Internet for all users. Government remains cognizant and aware of cyber threats and challenges. Following measures have been taken to strengthen cybersecurity in the country:

- i. With participation from the government, industry, and academia, the Bureau of Indian Standards (BIS) formulates cybersecurity standards through its technical committees. These committees also serve as the National Mirror Committees for the corresponding international committees of the International Organization for Standardization (ISO) and the International Electrotechnical Commission (IEC). India's active role in international standardization efforts fosters collaboration with global partners, provides early insights into emerging developments, promotes alignment with evolving best practices, and strengthens national cybersecurity capabilities.
- ii. The Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents under the provisions of section 70B of the Information Technology Act, 2000.
- iii. The Government has established the National Critical Information Infrastructure Protection Centre (NCIIPC) for protection of critical information

infrastructure in the country under the provisions of section 70A of the Information Technology (IT) Act, 2000.

- iv. CERT-In works with other agencies involved in ensuring cybersecurity including Telecom Security Operations Centre (TSOC), India Cyber Crime Coordination Centre (I4C), National Centre Information Infrastructure Protection Centre (NCIIPC), etc.
- v. CERT-In along with other agencies was able to successfully prevent cyber-attacks during the G20 summit, Parliament 20 summit, Ram Janmabhoomi event, Maha Kumbh etc.
- vi. Regular training workshops are conducted for cybersecurity professionals, Chief Information Security Officers (CISO) and government employees etc.
- vii. CERT-In operates an automated cyber threat intelligence exchange platform for sharing tailored alerts with organisations across sectors for proactive threat mitigation.
- viii. Cyber security mock drills are conducted regularly to enable assessment of cyber security posture and preparedness of organisations in Government and critical sectors.
- ix. Cyber Swachhta Kendra (CSK) is a citizen-centric service provided by CERT-In, which extends the vision of Swachh Bharat to the cyber space. Cyber Swachhta Kendra is the Botnet Cleaning and Malware Analysis Centre and helps to detect malicious programs and provides free tools to remove the same, and also provides cyber security tips and best practices for citizens and organisations.

- x. CERT-In has formulated Cyber Crisis Management Plan for countering cyber-attacks and cyber terrorism for implementation by all Ministries/ Central Government Departments, State Governments and their organizations and critical sectors.
- xi. CERT-In has empaneled 200 security auditing organizations to support and audit implementation of Information Security Best Practices.
- xii. Computer Security Incident Response Team in Finance sector (CSIRT-Fin) under CERT-In is operational since May 2020 to coordinate cyber incident response in the banking and financial sector.
- xiii. MeitY observes the Cyber Security Awareness Month (NCSAM) during October of every year, Safer Internet Day on 2nd Tuesday of February every year, Swachhta Pakhwada from 1st to 15th February of every year and Cyber Jagrookta Diwas (CJD) on 1st Wednesday of every month by organising various events and activities for citizens as well as the technical cyber community in India.

कोयले की कमी

654. श्री रमाशंकर विद्यार्थी राजभर:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास देश में कोयले के उत्पादन और आपूर्ति से सम्बंधित आँकड़े उपलब्ध हैं;
- (ख) यदि हाँ, तो राज्यवार तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं;
- (ग) क्या पिछले तीन वर्षों के दौरान कोयले की कमी के कारण किसी बिजलीघर को बंद करना पड़ा है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है; और

(घ) देश में प्रचुर कोयला भंडार होने के बावजूद कोयले का आयात किए जाने के क्या कारण हैं?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) और (ख) वित्त वर्ष 2024-25 के लिए देश में राज्य-वार कोयला उत्पादन और आपूर्ति का विवरण (अनंतिम) निम्नानुसार है।

(आंकड़े मिलियन टन में)

राज्य	उत्पादन	आपूर्ति
असम	0.20	0.26
छत्तीसगढ़	204.96	207.69
झारखंड	206.17	202.24
मध्य प्रदेश	167.57	140.32
महाराष्ट्र	70.78	70.34
ओडिशा	269.36	254.63
तेलंगाना	71.51	67.76
उत्तर प्रदेश	20.86	46.40
पश्चिम बंगाल	36.09	35.70

(ग) पिछले तीन वित्तीय वर्षों, वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25 के दौरान, घरेलू कोयला आधारित (डीसीबी) विद्युत संयंत्रों में कोयले की कुल प्राप्ति उनकी खपत से अधिक रही है। कोयले की कोई कमी नहीं थी। वास्तव में, डीसीबी विद्युत संयंत्रों में कोयला भंडार दिनांक 31.03.2022 को 24.2 मि.ट. से बढ़कर 34.6 मि.ट. (31.03.2023 को) और 47.8 मि.ट. (31.03.2024 को) हो गया है। दिनांक 31.03.2025 को कोयला भंडार 55.5 मि.ट. था जो 85% प्लांट लोड फैक्टर (पीएलएफ) की आवश्यकता पर औसतन 20 दिनों से अधिक के लिए पर्याप्त था। हालांकि, पिछले तीन वर्षों के दौरान, डीसीबी संयंत्रों की कुछ इकाइयों ने कुछ अवधि के लिए बिजली की कटौती होने की सूचना दी है, जिसका मुख्य कारण संयंत्र में कोयला उतारने की समस्या, भुगतान संबंधी समस्याएं और कोयले का ट्रांजिट में होना रहा।

(घ) देश में कोयले की अधिकांश आवश्यकता स्वदेशी उत्पादन और आपूर्ति के माध्यम से पूरी की जाती है। हालाँकि, कुछ क्षेत्र विशिष्ट आवश्यकताओं के कारण कोयले का आयात करते हैं, जैसे कि इस्पात क्षेत्र, मुख्यतः देश में कोकिंग कोयले की सीमित उपलब्धता के कारण कोयले का आयात करता है। आयातित कोयला-आधारित विद्युत संयंत्र अपनी डिज़ाइन विशिष्टताओं के कारण आयातित कोयले पर निर्भर करते हैं। गैर-विनियमित क्षेत्र (एनआरएस) के कुछ उपभोक्ता भी कॉस्ट इकोनॉमिक्स और वाणिज्यिक विवेक के आधार पर कोयले का आयात करते हैं।

वर्तमान आयात नीति के तहत, कोयले को ओपन जनरल लाइसेंस (ओजीएल) के अंतर्गत रखा जाता है। इससे उपभोक्ताओं को, अनुबंधित मूल्यों पर, लागू शुल्क का भुगतान करके, अपनी पसंद के किसी भी स्रोत से स्वतंत्र रूप से कोयला आयात करने की अनुमति मिलती है।

इसके बावजूद, सरकार का ध्यान घरेलू कोयला उत्पादन बढ़ाने और अनावश्यक कोयला आयात को न्यूनतम करने पर केंद्रित है। इस कार्यनीति के कारण घरेलू आपूर्ति में सुधार होने से कोयला आयात में कमी आने की प्रवृत्ति देखने को मिल रही है।

वर्ष 2024-25 के दौरान, भारत ने कुल 243.62 मिलियन टन (मि.ट.) कोयले का आयात किया, जो पिछले वर्ष के 264.53 मि.ट. की तुलना में कम है। इस गिरावट के परिणामस्वरूप वित्त वर्ष 2023-24 की तुलना में वित्त वर्ष 2024-25 के दौरान लगभग ₹60,681.67 करोड़ की विदेशी मुद्रा की बचत हुई।

पहाड़ी और ग्रामीण क्षेत्रों में नई रेल लाइनों का सर्वेक्षण

655. डॉ. फगन सिंह कुलस्ते:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पर्वतीय और ग्रामीण क्षेत्रों में नई रेल लाइनों का सर्वेक्षण प्रस्तावित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) यदि हां, तो क्या वर्तमान में पूर्ववर्ती सर्वेक्षणों को चिह्नित किया गया है; और

(ग) यदि हां, तो देश में कितनी नई रेल लाइनों का सर्वेक्षण किया गया है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) रेल परियोजनाओं को क्षेत्रीय रेल-वार सर्वेक्षित/स्वीकृत/कार्यान्वित किया जाता है, न कि राज्य-वार/मंडलवार क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के पार फैली हुई हैं। रेल परियोजनाओं को लाभप्रदता, यातायात के अनुमानों, अंतिम स्थान संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों में बढ़ोतरी, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक आर्थिक मुद्दों आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 के दौरान, पहाड़ी और ग्रामीण क्षेत्रों सहित पूरे देश में कुल 25,740 किलोमीटर लंबाई के 267 नए लाइन सर्वेक्षणों को मंजूरी दी गई है।

इसी प्रकार, पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 के दौरान पहाड़ी और ग्रामीण क्षेत्रों सहित पूरे देश में कुल 14,480 किलोमीटर लंबाई के 171 नए लाइन सर्वेक्षण पूरे किए गए हैं।

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में, कुल 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइन, 33 आमाम परिवर्तन और 244 दोहरीकरण) स्वीकृत की गई हैं, जिनकी लागत लगभग 6.75 लाख करोड़ रुपये है, जिनमें पहाड़ी और ग्रामीण क्षेत्र शामिल हैं, जिनमें से 12,769 किलोमीटर लंबाई कमीशन की जा चुकी है और मार्च, 2025 तक लगभग 2.91 लाख करोड़ रुपये का व्यय उपगत किया गया है। इसका सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइनें	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध कराया गया है।

भारतीय रेल पर कमीशन किए गए/बिछाए गए रेलपथों का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	औसतन कमीशन ¹ किए गए नए रेलपथ
2009-2014	7,599 कि.मी.	4.2 कि.मी./प्रतिदिन
2014-2025	34,428 कि.मी.	8.57 कि.मी./प्रतिदिन (2 गुना से अधिक)

रेलयात्रियों को गुणवत्तापूर्ण सेवा प्रदान करना

656. श्रीमती प्रतिभा सुरेश धानोरकर:

श्री जनार्दन सिंह सीग्रीवाल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या रेलवे द्वारा 1 जुलाई, 2025 से टिकट के मूल्य में वृद्धि की गई है और यदि हाँ, तो इसके कारण क्या हैं;
- (ख) इस वृद्धि से सामान्य यात्रियों के किस प्रकार प्रभावित होने की संभावना है;
- (ग) क्या 1 जुलाई, 2025 से रेलगाड़ियों में सीटों के तत्काल आरक्षण की नीति में कोई परिवर्तन किया गया है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;
- (घ) क्या 1 जुलाई, 2025 से तत्काल टिकट बुकिंग के लिए ओटीपी को अनिवार्य कर दिया गया है और क्या एजेंटों के लिए तत्काल टिकट बुकिंग का समय भी बदला गया है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;
- (ङ) क्या तत्काल योजना के अंतर्गत उपलब्ध सीटों की संख्या या कोटा में भी कोई परिवर्तन किया गया है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;
- (च) क्या तत्काल टिकट बुक करने की पात्रता मापदण्ड या आवश्यक दस्तावेजों में भी कोई संशोधन किया गया है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;
- (छ) यात्रियों को गुणवत्तापूर्ण सेवाएं उपलब्ध कराने हेतु सरकार द्वारा कौन-कौन से कदम उठाए जा रहे हैं;
- (ज) क्या सरकार ने उपर्युक्त परिवर्तनों के परिणामस्वरूप अब तक कोई सकारात्मक प्रभाव देखा है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है;
- (झ) इन परिवर्तनों से रेलवे की आय में कितनी वृद्धि होने की संभावना है; और
- (ञ) रेलवे प्रशासन द्वारा रेल किराए में वृद्धि को कम करने हेतु कौन-कौन से उपाय किए जाने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (ञ) भारतीय रेल 720 करोड़ से अधिक यात्रियों को किफायती परिवहन सेवा प्रदान करती है। यहाँ तक कि पड़ोसी देशों की तुलना में भी भारतीय रेल के किराए विश्व में सबसे कम हैं।

सब्सिडी: वित्त वर्ष 2023-24 में यात्रियों द्वारा की गई यात्रा पर दी गई कुल अनंतिम अनुमानित सब्सिडी राशि 60,466 करोड़ रुपये है। यह यात्रियों द्वारा की गई यात्रा की लागत पर 45% सब्सिडी के बराबर है।

5 वर्षों से अधिक के अंतराल के बाद, 01 जुलाई 2025 से किरायों को युक्तिसंगत बनाया गया है। किरायों में वृद्धि बहुत कम है, जो प्रीमियम श्रेणियों के लिए आधे पैसे प्रति किमी से लेकर दो पैसे प्रति किमी तक है।

किराया संशोधन का विवरण इस प्रकार है:

- i) द्वितीय श्रेणी साधारण के किराए में 500 किमी तक कोई वृद्धि नहीं, उसके बाद प्रति यात्री प्रति किलोमीटर किराए में आधे पैसे की वृद्धि।
- ii) शयनयान श्रेणी साधारण और प्रथम श्रेणी साधारण में प्रति यात्री प्रति किलोमीटर किराये में आधे पैसे की वृद्धि।
- iii) मेल एक्सप्रेस में गैर-वातानुकूलित श्रेणियों में प्रति यात्री प्रति किलोमीटर **01** पैसे की वृद्धि और
- iv) आरक्षित वातानुकूलित श्रेणियों में प्रति यात्री प्रति किलोमीटर **02** पैसे की वृद्धि।

निम्न और मध्यम आय वाले परिवारों की वहन सामर्थ्य को बनाए रखने के लिए, एमएसटी और उपनगरीय यात्रा के किरायों में संशोधन नहीं किया गया है।

इसके अलावा, किराए में संशोधन का कुल सब्सिडी राशि पर प्रभाव पड़ने की संभावना नगण्य है क्योंकि यह संशोधन प्रति किलोमीटर यात्रा पर केवल आधे पैसे से लेकर 2 पैसे तक है।

अनुमान है कि आधे से भी कम यात्राओं में किराए में मामूली वृद्धि होगी। उदाहरण के लिए, सामान्य श्रेणी के सवारी डिब्बे में कम आय वाले यात्री के लिए, 500 किलोमीटर की यात्रा के लिए किराए में कोई वृद्धि नहीं की गई है।

तत्काल बुकिंग में सुगमता और पारदर्शिता लाने तथा असामाजिक तत्वों द्वारा किए जाने वाले कदाचार पर अंकुश लगाने के उद्देश्य से, तत्काल टिकट बुकिंग प्रणाली में निम्नानुसार संशोधन किया गया है:-

- 01-07-2025 से, तत्काल योजना के अंतर्गत टिकटें केवल आधार प्रमाणित उपयोगकर्ताओं द्वारा इंडियन रेलवे केटरिंग एंड टूरिज्म कॉर्पोरेशन (आईआरसीटीसी) की वेबसाइट/इसके ऐप के माध्यम से बुक की जा सकेंगी।
- भारतीय रेल के अधिकृत टिकट एजेंटों को वातानुकूलित और गैर-वातानुकूलित श्रेणियों के लिए बुकिंग खुलने से पहले तीस मिनट के दौरान तत्काल टिकट बुक करने की अनुमति नहीं है, अर्थात् उन्हें वातानुकूलित श्रेणियों के लिए 1000 बजे से 1030 बजे तक और गैर-वातानुकूलित श्रेणियों के लिए 1100 बजे से 1130 बजे तक बुकिंग खुलने के दिन तत्काल टिकट बुक करने की अनुमति नहीं होगी।
- ओटीपी आधारित तत्काल टिकट बुकिंग अभी शुरू नहीं की गई है। विभिन्न श्रेणियों में तत्काल स्थान निर्धारित करने का अधिकार क्षेत्रीय रेलों को पहले ही प्रत्यायोजित कर दिया गया है। इस प्रावधान में कोई बदलाव नहीं किया गया है।

यात्रियों को सुरक्षित, आरामदायक और गुणवत्तापूर्ण सेवाएं प्रदान करने के लिए रेल मंत्रालय द्वारा विभिन्न पहलें की गई हैं, जिनमें निम्नलिखित शामिल हैं:

- अमृत भारत स्टेशन योजना जैसी योजनाओं के तहत स्टेशनों पर यात्री सुविधाओं का उन्नयन।
- यात्री अनुभव, स्वच्छता और ऑनबोर्ड सेवाओं में वृद्धि करने के लिए वंदे भारत, गैर-वातानुकूलित अमृत भारत रेलगाड़ियां और नमो भारत रैपिड रेलगाड़ियां आदि जैसी आधुनिक गाड़ियां शुरू करना।
- रेल मदद के माध्यम से बेहतर निगरानी और फीडबैक तंत्र।
- रेल वन ऐप, यूटीएस ऑन मोबाइल ऐप आदि जैसी डिजिटल पहलों का कार्यान्वयन।

उपरोक्त उपायों के परिणामस्वरूप, यात्रियों की संतुष्टि में वृद्धि देखी गई है। परिचालनिक दक्षता, आधुनिकीकरण और डिजिटलीकरण पर ध्यान केंद्रित करते हुए, भारतीय रेल का लक्ष्य सेवाओं की

गुणवत्ता में सुधार और वित्तीय स्थिरता सुनिश्चित करने के साथ यात्री किराये को किफायती बनाए रखना है।

**AMRIT BHARAT STATION SCHEME FOR
POTHANUR RAILWAY STATION**

657. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any proposal that Pothanur Railway Station will be transformed into the second junction of Coimbatore, if so, the details thereof;
- (b) whether the development work is underway under the Amrit Bharat scheme at various railway stations in Salem division including Podanur Railway Station;
- (c) if so, the details thereof;
- (d) the fund allocated, released and spent for various development and infrastructural works at the said Station; and
- (e) the time by when all the works will be completed and the said Station converted into the second junction of Coimbatore?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) Ministry of Railways has launched Amrit Bharat Station Scheme. It envisages development of stations on a continuous basis with a long-term approach. It involves preparation of master plans and their implementation

in phases to improve the amenities at the stations like improvement of station access, circulating areas, waiting halls, toilets, lift/escalators as necessary, platform surfacing and cover over platform, cleanliness, free Wi-Fi, kiosks for local products through schemes like 'One Station One Product', better passenger information systems, executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages improvement of building, integrating the station with both sides of the city, multimodal integration, amenities for Divyangjans, sustainable and environment friendly solutions, provision of ballastless tracks, etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations including Podanur Railway station of Salem division of Southern Railway have been identified for development under this scheme. The names of stations identified for development under Amrit Bharat Station Scheme in the Salem division of Southern Railway are as following:

Division	No. of Amrit Stations	Names of Amrit Stations
Salem	16	Bommidi, Chinna Salem, Coimbatore Jn, Coimbatore North, Coonoor, Erode Jn., Karur Jn, Mettupalayam, Morappur, Namakkal, Podanur Jn., Salem, Samalpatti, Tirupattur, Tiruppur, Udagamandalam.

Development works at railway stations under Amrit Bharat Station Scheme in Salem division of Southern Railway have been taken up at a good pace and work of Samalpatti railway station of Salem division has been completed under this scheme.

Development / Upgradation / Modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. Salem division falls under the jurisdiction of Southern Railway. For this zone in financial year 2025–26, ₹1,122 crore has been allocated under Plan Head - 53 with expenditure (up to June) of ₹ 240 crore incurred so far.

New Coaching Terminal at Podanur Junction has been sanctioned at a cost of ₹98.67 Crore .

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

खलीलाबाद से बहराइच तक नई रेल लाइन

658. श्री राम शिरोमणि वर्मा:

डॉ. आनन्द कुमार गोंड:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) खलीलाबाद से बहराइच होते हुए बलरामपुर और श्रावस्ती तक प्रस्तावित नई रेल लाइन परियोजना की वर्तमान स्थिति, विशेष रूप से चरण-2 की स्थिति क्या है;
- (ख) कार्य को समय पर पूर्ण करने हेतु उसे शीघ्रता से पूरा करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं;
- (ग) उक्त रेल लाइन के पूर्ण निर्माण और चालू होने की अनुमानित समय-सीमा क्या है;
- (घ) क्या सरकार का श्रावस्ती (बौद्ध और जैन तीर्थस्थल) तथा बलरामपुर (प्रसिद्ध देवीपाटन मंदिर) जैसे धार्मिक स्थलों पर यात्रियों की सुविधा हेतु विशेष रेलगाड़ियाँ चलाने, पैकेज प्रदान करने या स्टेशन के विकास जैसे कदम उठाने का विचार है;
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (च) क्या सरकार बलरामपुर स्टेशन को जंक्शन का दर्जा देने का विचार कर रही है; और
- (छ) यदि हाँ, तो ऐसा कब तक किए जाने की संभावना है और इस संबंध में वित्तीय स्थिति क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ) बलरामपुर और श्रावस्ती के रास्ते खलीलाबाद-बहराइच (240 कि.मी.) नई रेल लाइन परियोजना को 4940 करोड़ रुपए की लागत से मंजूरी दी गई है। इस परियोजना को राज्य सरकार के माध्यम से भूमि अधिग्रहण हेतु "विशेष रेल परियोजना" के रूप में अधिसूचित किया गया है। कार्य को तीन चरणों में पूरा करने की योजना बनाई गई है: अर्थात् खलीलाबाद से बांसी (54 कि.मी.), बांसी-श्रावस्ती (113 कि.मी.) और श्रावस्ती से बहराइच (73 कि.मी.)। खलीलाबाद से बांसी खंड के लिए भूमि अधिग्रहण का अधिकांश भाग पूरा हो चुका है और तदनुसार कार्य शुरू कर दिया गया है। मार्च 2025 तक 1067 करोड़ रुपए का व्यय किया जा चुका है और वर्ष 2025-26 के लिए इस परियोजना के लिए 421 करोड़ रुपए का परिव्यय प्रदान किया गया है।

बलरामपुर स्टेशन को जंक्शन स्टेशन के रूप में योजनाबद्ध किया गया है, जहां से गोंडा, बहराइच और श्रावस्ती की ओर जाने वाली गाड़ियां चलेंगी।

रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए सरकार द्वारा उठाए जा रहे विभिन्न कदमों में (i) गति शक्ति इकाइयां स्थापित करना (ii) परियोजनाओं की प्राथमिकता निर्धारित करना (iii) प्राथमिकता वाले परियोजनाओं पर निधि के आबंटन में पर्याप्त वृद्धि (iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन (v) विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी (vi) शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीव संबंधी मंजूरीयों और परियोजनाओं से संबंधित अन्य मुद्दों को सुलझाने के लिए राज्य सरकारों और संबंधित प्राधिकारियों के साथ नियमित रूप से अनुवर्ती कार्रवाई करना शामिल है। इससे वर्ष, 2014 से कमीशनिंग की दर में पर्याप्त वृद्धि हुई है।

स्पेशल रेलगाड़ियों का परिचालन भारतीय रेल की सतत प्रक्रिया है। भारतीय रेल परिचालन व्यवहार्यता, यातायात औचित्य आदि के अधीन, त्योहारों के मौसम, छुट्टियों के दौरान या धार्मिक/पर्यटन महत्व वाले स्थलों पर पर्यटन और तीर्थयात्रा को सुविधाजनक बनाने के लिए यात्रियों की अतिरिक्त भीड़ को नियंत्रित करने के लिए स्पेशल रेलगाड़ियों का परिचालन करती है।

रेल परियोजनाओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वानिकी स्वीकृतियां, अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, क्षेत्र की भूविज्ञानी और स्थलाकृतिक परिस्थितियां, परियोजना/ओं स्थल में कानून एवं व्यवस्था की स्थिति, परियोजना विशेष स्थल के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि पर निर्भर करता है। ये सभी कारक परियोजना/ओं के पूरा होने के समय और लागत को प्रभावित करते हैं।

ROOFTOP SOLAR SYSTEM IN RURAL AREAS

659. SHRI PARSHOTTAMBHAI RUPALAA:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of progress made under Solar Rooftop Programme in the rural areas of the country along with number of farms covered thereunder;
- (b) the details of rural households that have rooftop solar system in the country including Gujarat; and
- (c) the details of local village and block level support provided under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b) The Ministry of New & Renewable Energy is implementing PM Surya Ghar Muft Bijli Yojana (PMSG: MBY) across the country since February, 2024. The scheme targets to achieve rooftop solar installations in one crore households in the residential sector by providing central financial assistance.

The scheme is demand driven, wherein all residential consumers in the country including of the rural areas having grid connected electricity connection of the local DISCOM can avail the benefits of the scheme by applying on the National Portal of the scheme.

Since the launch of the scheme in February 2024, as of 14.07.2025, a total of 15.45 lakh households in the country and 5.23 lakh households in Gujarat have benefitted from rooftop solar installation including that of rural areas.

(c) One of the components of the scheme is development of Model Solar Village in each district of the country. An amount of ₹ 800 crore has been allocated for

this component with a provision of central financial assistance of ₹ 1 crore per model village.

In addition, under the component 'Incentives to Local Bodies' the scheme has provision of providing an incentive @ ₹ 1,000 per rooftop solar installation in the respective jurisdiction of the Urban Local Bodies (ULBs) & Panchayat Raj Institutions (PRIs) at the Gram Panchayat level.

KARBI ANGLONG AND DIMA HASAO INFRASTRUCTURE PROJECTS

660. SHRI AMARSING TISSO:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the details of infrastructure projects taken up in Karbi Anglong and Dima Hasao under North East Special Infrastructure Development Scheme (NESIDS);
- (b) the total funds allocated and utilised during the last three years;
- (c) whether any new projects have been proposed for the current financial year; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) Under the North East Special Infrastructure Development Scheme (NESIDS), seven projects have been sanctioned in Karbi Anglong and Dima Hasao region, the details of which are given in the enclosed **Statement**.

The Government had sanctioned Special Development Packages (SDPs) of ₹350 crore and ₹200 crore in respect of Dima Hasao Autonomous Territorial Council (DHATC) in 2012 and Karbi Anglong Autonomous Territorial Council (KAATC) in 2011 respectively, and a number of projects were taken up under these packages. Further, the Government sanctioned a new development package for the Karbi Anglong Autonomous Territorial Council (KAATC) of ₹500 crore in 2021, under which additional infrastructure projects have been taken up.

In addition, a number of infrastructure projects have been taken up by other Central Ministries/ Departments in the North Eastern Region, inter-alia, including the Karbi Anglong and Dima Hasao region under their relevant schemes/programmes.

STATEMENT

Details of the projects sanctioned in the Karbi Anglong and Dima Hasao region

S.No	Project Name	State	Scheme	Sanctioned Cost (₹ In Cr.)	Expenditure in the last 3 years (₹in Cr.)
1	Infrastructure Development of Greater Kheroni	ASSAM	NESIDS-OTRI	21.88	21.28

	Piped water Supply Scheme in Karbi Anglong				
2	Improvement and Upgradation of road from Rajagaon to Dalimbari in West Karbi Anglong District (L-24.72KM)	ASSAM	NESIDS-ROADS	80.73	33.59
3	Transformation of school (50 nos) of the State as Center of Excellence	ASSAM	NESIDS-OTRI	400.00	191.25
4	Infrastructure Development of 65 Secondary School for construction of new school buildings	ASSAM	NESIDS-OTRI	455.00	0.00
5	Construction of RCC Bridge No. 3/1 on the road from NH-39 Silonijan State Dispensary to Dhansiri Par Ghat via Panika Basti (including approach)	ASSAM	NESIDS-ROADS	20.59	18.42
6	C/o New Road from Chowkikhola to Tarapung via Borpung (L : 50.52KM)	ASSAM	NESIDS-ROADS	202.90	49.13
7	Construction of Double Lane Road from Lanka to Umrangso via Diyungmukh,	ASSAM	NESIDS-ROADS	227.17	137.28

	Haflong Tinali and Panimur				
Total				1408.27	450.95

दमन में जिला स्तरीय उपभोक्ता शिकायत निवारण आयोग

661. श्री उमेशभाई बाबूभाई पटेल:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या दमन में कोई जिला स्तरीय उपभोक्ता शिकायत निवारण आयोग कार्यरत है;
- (ख) यदि हां, तो इसके कार्यों का ब्यौरा क्या है;
- (ग) यदि आयोग कार्यरत है, तो इसके अध्यक्ष और सदस्यों के नाम क्या-क्या हैं;
- (घ) पिछले पांच वर्षों के दौरान आयोग द्वारा पंजीकृत शिकायतों/मामलों की संख्या कितनी है, और निपटाई गई शिकायतों/मामलों की संख्या कितनी है;
- (ङ) आयोग के निर्णय के विरुद्ध कितने मामलों में अपील दायर की गई है तथा तत्संबंधी ब्यौरा क्या है; और
- (च) यदि आयोग कार्यरत नहीं है, तो क्या यह उपभोक्ता संरक्षण अधिनियम, 2019 के उपबंधों का उल्लंघन नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) से (च) उपभोक्ता संरक्षण अधिनियम, 2019 में जिला, राज्य और केंद्र स्तर पर त्रि स्तरीय अर्ध-न्यायिक तंत्र का प्रावधान है, जिसे आम तौर पर उपभोक्ताओं के अधिकारों की सुरक्षा और अनुचित व्यापार प्रथाओं से संबंधित विवादों सहित उपभोक्ता विवादों का सरल और त्वरित निवारण प्रदान करने के लिए “उपभोक्ता आयोग” के रूप में जाना जाता है। उपभोक्ता आयोगों को विशिष्ट प्रकृति की राहत देने और जहां भी उचित हो, उपभोक्ताओं को मुआवजा देने का अधिकार है।

जिला उपभोक्ता विवाद निवारण आयोग (डीसीडीआरसी) को उन शिकायतों पर विचार करने का अधिकार है, जहां भुगतान की गई वस्तुओं या सेवाओं का मूल्य पचास लाख रुपये तक है।

वर्तमान में, डीसीडीआरसी, दमन के अध्यक्ष का पद रिक्त है और श्री अश्विनी एस. अग्रवाल डीसीडीआरसी, दमन के सदस्य के रूप में कार्यरत हैं। उपभोक्ता आयोगों में रिक्तियों को भरना एक सतत प्रक्रिया है। उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत, राज्य आयोगों और जिला आयोगों में अध्यक्ष और सदस्यों के रिक्त पदों को भरना राज्य सरकारों की जिम्मेदारी है। इसके अलावा, उपभोक्ता संरक्षण (राज्य आयोग और जिला आयोग के अध्यक्ष और सदस्यों की नियुक्ति के लिए अर्हता, भर्ती की पद्धति, नियुक्ति की प्रक्रिया, कार्यकाल, पद से त्यागपत्र और हटाना) नियम, 2020 के नियम 6(4) के अनुसार, नियुक्ति की प्रक्रिया राज्य सरकार द्वारा रिक्ति उत्पन्न होने से कम से कम 6 महीने पहले शुरू की जाएगी। इसके अलावा, केन्द्र सरकार उपभोक्ता आयोगों के अध्यक्ष और सदस्यों के मौजूदा और प्रत्याशित रिक्तियों को शीघ्र भरने के लिए राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों के साथ लगातार बातचीत कर रही है।

पिछले पांच वर्षों के दौरान दमन जिला उपभोक्ता विवाद निवारण आयोग में दायर और निपटाई गई शिकायतें क्रमशः 48 और 04 हैं और इनके विरुद्ध कोई अपील दायर नहीं की गई।

छत्तीसगढ़ में रेल पटरियों का दोहरीकरण और विद्युतीकरण

662. श्री विजय बघेल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्तमान में छत्तीसगढ़ के रायपुर रेलवे मंडल के अंतर्गत कितने स्थानों पर रेल पटरियों के दोहरीकरण और विद्युतीकरण से संबंधित कार्य किया जा रहा है;

(ख) क्या दक्षिण पूर्व रेलवे मंडल के रायपुर मंडल के अंतर्गत दुर्ग से रावघाट वाया दल्लीराजहरा के बीच रेल पटरी के दोहरीकरण और विद्युतीकरण का प्रस्ताव रेलवे बोर्ड के पास लंबित है;

(ग) यदि हाँ, तो यह कार्य कब तक शुरू होने की संभावना है और यदि नहीं, तो इसे कब तक स्वीकृत किए जाने की संभावना है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/कार्यान्वयन क्षेत्रीय रेल-वार किया जाता है, न कि राज्य-वार/मंडलवार क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के पार फैली हो सकती हैं। रेल परियोजनाओं को चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता के अध्यधीन लाभप्रदता, यातायात अनुमानों, अंतिम स्थान संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, भीड़-भाड़ वाली/संतृप्त लाइनों की क्षमता वृद्धि, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जन प्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक आर्थिक मुद्दों आदि के आधार पर स्वीकृत किया जाता है।

समस्त रेल परियोजनाओं की लागत, व्यय और परिव्यय सहित जोन-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक डोमेन में उपलब्ध है। बहरहाल रायपुर मंडल में दोहरीकरण और विद्युतीकरण का विवरण निम्नानुसार है:

पिछले 5 वर्षों अर्थात् 2019-20, 2020-21, 2021-22, 2022-23, 2023-24 और चालू वित्त वर्ष 2024-25 में, छत्तीसगढ़ राज्य में पूर्णतः/अंशतः पड़ने वाली 2683 करोड़ रुपए की लागत वाली 206 किलोमीटर लंबाई की 14 परियोजनाओं को मंजूरी दी गई है।

01.04.2025 की स्थिति के अनुसार, छत्तीसगढ़ राज्य में पूर्णतः/अंशतः पड़ने वाली 1,931 कि.मी. कुल लंबाई वाली 31,619 करोड़ रुपए लागत की 26 परियोजनाएं (06 नई लाइनें और 20 दोहरीकरण) योजना और कार्यान्वयन के विभिन्न चरणों में हैं, जिनमें से 1023 कि.मी. लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक 16,325 करोड़ रु. का व्यय किया गया है। कार्य की स्थिति संक्षेप में निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरीकरण (कि.मी.)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी.)	मार्च 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइनें	6	609	184	6154
दोहरीकरण/मल्टीट्रैकिंग	20	1323	839	10171
कुल	26	1931	1023	16325

छत्तीसगढ़ राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों हेतु बजट आबंटन निम्नानुसार है:-

अवधि	परिव्यय
2009-2014	311 करोड़ रु. प्रति वर्ष
2025-2026	6925 करोड़ रु. (22 गुना से अधिक)

वर्ष 2009-14 और 2014-24 के दौरान छत्तीसगढ़ राज्य में पूर्णतः/अंशतः पड़ने वाली नई रेल पटरियों की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:-

अवधि	कमीशन की गई कुल लंबाई	कमीशन किए गए औसत रेलपथ
2009-14	32 कि.मी.	6.4 कि.मी प्रति वर्ष
2014-25	1189 कि.मी.	108.1 कि.मी. प्रति वर्ष (15 गुना से ज्यादा)

दल्लीराझरा-रावघाट नई लाइन (95 किलोमीटर) - दल्लीराझरा से ताड़ोकी (77 किलोमीटर) तक विद्युतीकरण सहित कार्य पूरा हो चुका है। ताड़ोकी से रावघाट (18 किलोमीटर) तक शेष कार्य शुरू कर दिया गया है। इस क्रम में, 3513 करोड़ रुपए की लागत से रावघाट-जगदलपुर नई लाइन (140 किलोमीटर) को भी मंजूरी दी गई है।

दोहरीकरण परियोजनाएँ लाइन क्षमता उपयोग और यातायात संभावना के आधार पर शुरू की जाती हैं। रेल परियोजनाओं को मंजूरी देना भारतीय रेल की सतत् एवं गतिशील प्रक्रिया है और रेल अवसंरचनात्मक परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम स्थान सम्पर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, भीड़भाड़ वाली/संतृप्त लाइनों का क्षमता विस्तार, सामाजिक-आर्थिक विचारों आदि के आधार पर शुरू किया जाता है, जो चल रही परियोजनाओं की देनदारियों, धन की समग्र उपलब्धता और प्रतिस्पर्धी मांगों पर निर्भर करता है।

रायपुर मंडल में विद्युतीकरण के साथ-साथ मल्टी-ट्रैकिंग के लिए निम्नलिखित परियोजनाएं शुरू की गई हैं:

क्र.सं	खंड	कि.मी.	लागत (करोड़ रु में)
1	खरसिया-नया रायपुर-परमालकसा 5वीं और 6वीं लाइन	278	8,741.38
2	रायपुर – टिटलागढ़ दोहरीकरण	203	1477.65
3	दुर्ग-राजनांदगांव के बीच चौथी लाइन	31	463.83
4	चौथी लाइन - दाधापारा- बिल्हा	9.2	169.06
5	चौथी लाइन - बिल्हा-दगोरी	6.5	86.59
6	निपनिया-भाटापरा	14.4	170.49
7	चौथी लाइन - भाटापारा-हथबंद	8.8	177.03
8	चौथी लाइन - भिलाई-दुर्ग लिंक केबिन	2.8	55.51

9	चौथी लाइन - भिलाई-भिलाईनगर	8.8	177.34
10	आरओआर/डागोरी-बेल्हा के बीच फलाई ओवर	8.18	156.03
11	उरकुरा-रायपुर स्टोर डिपो (आरएसडी) का दोहरीकरण	3	35.98
12	सरोना-भिलाई के बीच चौथी लाइन	17.30	290.47
13	दुर्ग लिंक केबिन-दुर्ग के बीच चौथी लाइन	3	143.17

किसी भी रेल परियोजना(ओं) का पूरा होना राज्य सरकार द्वारा त्वरित भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वन संबंधी स्वीकृति, लागत साझेदारी वाली परियोजनाओं में राज्य सरकार द्वारा साझा लागत के भाग को जमा कराना, परियोजनाओं की प्राथमिकता, जनोपयोगी बाधक सेवाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक क्लीयरेंस, क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक स्थिति, परियोजना(ओं) स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, जलवायु स्थिति आदि के कारण परियोजना विशेष के स्थल के लिए वर्ष में कार्य के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है।

CARBON CAPTURE AND UTILISATION (CCU) TESTBEDS

663. SHRI DINESHBHAI MAKWANA:

DR. SANJAY JAISWAL:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the objectives and significance of establishing five CCU testbeds in the cement sector and manner in which this initiative supports India's net-zero target by 2070;
- (b) the details of institutions and industry partners involved in the CCU testbeds and the distinct technological solutions being developed at each site; and
- (c) the expected impact of these CCU testbeds on CO₂ reduction in the cement industry and their potential for scaling to other hard-to-abate sectors?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) The Department of Science & Technology (DST) is in the process of considering the recommendation of the Expert Panel for five Carbon Capture and Utilization (CCU) testbeds in the Cement sector in different parts of the country. The objectives of these CCU testbeds are to capture Carbon Dioxide (CO₂) emission from cement manufacturing and convert it into value-added products like synthetic fuels, urea, soda ash, concrete aggregates, and food-grade CO₂. These testbeds are going to act as a platform for validating and demonstrating CCU technologies at small scale in real industrial settings through Industry-Academia collaborations. This initiative has significant relevance to enable Industrial decarbonisation in the country with special focus on emissions-

intensive sectors like Cement by promoting circular carbon economy, thereby aligning well with India's overarching target of net-zero by 2070.

(b) The Expert Panel constituted by DST has recommended five CCU testbeds, and the Department is in the process of considering the recommendations of the Expert Panel for further processing and financial sanctions. The site-wise details of Institutions and Industry partners involved in these recommended CCU testbeds along with proposed technological solutions to be deployed, are given below:

Sl. No.	Site location	Institutions	Industry Partner	Technological Solutions
1.	Chittorgarh, Rajasthan	National Council for Cement and Building Material, Ballabgarh and Indian Institute of Technology, Roorkee	JK Cement Limited	Oxygen-based Calcination to capture 2 TPD (Tonnes Per Day) of CO ₂ and its utilization (0.4 TPD) in lightweight concrete products and olefins.
2.	Sundergarh, Odisha	Indian Institute of Technology, Kanpur	JSW Cement Limited	Carbon-negative using solvent-based carbon capture technology at a scale of 1 TPD and utilizing captured CO ₂ for mineralisation into concrete using ICCM (Integrated Carbon Capture and Mineralization) technology

3.	Rajganjpur, Odisha	Indian Institute of Technology Bombay, Mumbai	Dalmia Cement (Bharat) Ltd.	Water-based catalyst-driven CO ₂ capture process, at a scale of 2 TPD, designed for integration within a live cement plant, enabling conversion of captured CO ₂ into calcium carbonate, sodium bicarbonate and formic acid.
4.	Kurnool, Andhra Pradesh	CSIR-Indian Institute of Petroleum, Dehradun, Indian Institute of Technology, Tirupati, and Indian Institute of Science, Bengaluru	JSW Cement Limited	Vacuum Swing Adsorption Process for CO ₂ capture (1 TPD) from Cement Kiln Gas and its utilization within the construction material value chain.
5.	Reddipalayam, Tamil Nadu	Indian Institute of Technology Madras and Birla Institute of Technology and Science (BITS) Pilani, Goa	Ultratech Cement Ltd.	New kiln burning technology based on oxygen-enriched burning, capture using adsorption/absorption, and mineralization of captured CO ₂ (2 TPD) using concrete blocks, waste concrete fines and concrete plant sludge.

(c) The Carbon Capture and Utilization (CCU) testbeds are expected to lower Carbon Dioxide (CO₂) emissions within India's cement sector, which constitutes approximately 7-8% of the Nation's industrial carbon emissions. These recommended CCU testbeds are envisaged to demonstrate the carbon capture and utilization at small scale i.e. up to 02 TPD (Tonnes Per Day). Apart from reduction in CO₂ emissions, these testbeds are expected to generate valuable by-products, such as synthetic fuels and construction materials, and thereby contributing to the circular carbon economy.

Further, the successful implementation of testbeds is going to enable Indian industries to adopt the technologies and scale up them to a full commercial level. These modular solutions have the potential to replicate in other hard-to-abate sectors, including power, iron & steel, oil & natural gas, chemical industry, etc., through customized engineering into pre-existing industrial frameworks.

RESUMPTION OF DIRECT TRAIN SERVICE

664. DR. RANI SRIKUMAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Union Government is aware of the delay in resuming direct passenger train services on the Tirunelveli–Pavoorchatram–Tenkasi–Kollam route despite the completion of gauge conversion in 2018;
- (b) if so, the reasons therefor;

(c) whether any timeline has been established for the resumption of these train services to alleviate the hardships faced by daily commuters and the local population; and

(d) the details of the steps being taken to address the concerns raised by the residents of Tenkasi district and ensure timely restoration of the train services?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) At present, Tirunelveli – Pavurchatram – Sengottai - Tenkasi - Kollam sector is presently being served by the daily service of 16791/16792 Tuticorin – Palakkad Palaruvi Express. Further, 14 train services are catering to the needs of Tirunelveli - Sengottai sector and 16 train services are catering to the needs of Sengottai - Kollam sector.

Besides, introduction of train services is an on-going process on Indian Railways, subject to traffic justification, operational feasibility, availability of resources, etc.

SUSTAINABLE DEVELOPMENT GOAL INDEX-2025

665. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **PLANNING** be pleased to state:

(a) whether it is a fact that India scored 67 in the United Nations Sustainable Development Goals Index 2025 placing at 99th among 167 nations; and

(b) if so, the details thereof along with the progress made so far in attaining the 17 goals including poverty, health and education?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) No Sir, there is no Sustainable Development Goals (SDG) Index released by the United Nations.

(b) In view of the reply to part (a), does not arise.

ACCESS TO CONFIRMED TICKETS

666. SHRI ANAND BHADAURIA:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government is aware that common people don't have access to confirmed ticket in trains except Vande Bharat;

(b) if so, the reasons therefor;

(c) whether touts have become active in whole railway system over the last 2-3 years;

(d) if so, the number of touts identified and arrested during last three years, zone-wise; and

(e) the details of steps taken by the Government to make railway tickets easily available to common people of the country?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) On Indian Railways tickets can be booked online or across reservation counters on first cum first served basis. Initially confirmed tickets are issued, thereafter Reservation Against Cancellation (RAC)/Waiting list tickets are issued.

The status of RAC/Waiting list passengers gets updated automatically against the vacant accommodation becoming available on account of cancellation of tickets booked prior to such tickets and release of unutilised quota at the time of preparation of first reservation charts.

Moreover, the demand pattern of reserved accommodation is not uniform throughout the year and it varies over lean and peak periods. The trains running on popular routes and convenient timings are generally well patronized, however, in other trains, accommodation is generally available.

Waiting list position of the trains running on Indian Railways is monitored on regular basis and in order to cater to additional demand, Indian Railways operates Special train services and augments the load of trains to generate additional accommodation.

In FY2022-23 approx. 4600 Mail/Exp, Passenger and Special trains were run on daily basis which has increased progressively to approx. 5380 in FY 2025-26 (upto May). The number of special trains have increased from 80 trains per day to almost three times, to 235 trains per day in FY 2025-26 (upto May).

Further, schemes like Alternate Train Accommodation Scheme (ATAS) known as VIKALP and Up-gradation scheme have been introduced to provide

confirmed accommodation to waitlisted passengers and also to ensure optimal utilization of available accommodation.

As far as touts are concerned, instances of malpractices in ticketing by unscrupulous elements do come to notice from time to time. To curb their activities, regular joint drives are conducted by Commercial, Vigilance and Railway Protection Force against touts. These checks are intensified during peak rush/festival periods. Touts apprehended are prosecuted as per Section 143 of Railways Act. Accordingly, during the period of 2022 to 2024, Railway Protection Force (RPF) has registered 14778 cases against touts and 16615 persons have been arrested under section 143 of the Railway Act.

With a view to facilitate passengers in getting reserved tickets, Indian Railways has provided the facility of booking reserved tickets through website of Indian Railway Catering & Tourism Corporation (IRCTC)/its app, reservation counters of Indian Railways, authorised ticketing agents, etc, for online as well as counter tickets, etc. Taking such measures to facilitate passengers is a continuous and ongoing process.

WIND TURBINES IN GENERATING WATER

667. SUSHRI MAHUA MOITRA:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government is considering to use the Wind Turbines in generating water from moisture in air for coastal areas and separating oxygen from air for larger societal benefit; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b) The Electricity produced from Wind Turbines can be utilized to generate water from moisture in air through condensation process. However, this technology is still at a nascent R&D stage. Suitable proposals in this area are considered under the Renewable Energy Research and Technology Development (RE-RTD) Program of the Ministry of New and Renewable Energy. National Institute of Ocean Technology under Ministry of Earth Sciences has developed on experimental basis, an Air conditioner cum Water generator system capable of generating 100 litres of fresh water per day, while serving as a normal air conditioner. The system works on the principle that in the process of cooling air, water vapour present in the air is also condensed to produce water. The system can be powered using electricity produced from wind turbines.

बीएसएनएल से ग्राहकों का पलायन

668. श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में बीएसएनएल सेवाओं को छोड़ने वाले और उसका लाभ उठाने वाले ग्राहकों का ब्यौरा क्या है और इनका प्रतिशत कितना है और पिछले पांच वर्षों के दौरान तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार, विशेषकर मध्यप्रदेश, महाराष्ट्र और दादरा एवं नगर हवेली के संदर्भ में वर्ष-वार ब्यौरा क्या है;

(ख) उपरोक्त राज्यों और संघ राज्यक्षेत्र सहित देश भर में ग्राहकों को खोने के लिए जिम्मेदार चुनौतियों से निपटने के लिए बीएसएनएल द्वारा क्या विशिष्ट कदम उठाए गए/उठाए जा रहे हैं और उक्त कदमों के कारण क्या परिणाम या सुधार हुए हैं;

(ग) क्या बीएसएनएल ने उपरोक्त राज्यों और संघ राज्य क्षेत्र के ग्रामीण क्षेत्रों में कनेक्टिविटी बढ़ाने के लिए कोई विशेष पहल की है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) बीएसएनएल द्वारा उच्च गति डेटा सेवाएं प्रदान करने की अपनी क्षमता को बढ़ाने के लिए, विशेष रूप से 5जी सेवाएं प्रदान करने वाले अपने प्रतिस्पर्धियों की तुलना में, की जा रही तकनीकी प्रगति का ब्यौरा क्या है; और

(ङ) उक्त राज्यों और संघ राज्यक्षेत्र के संबंध में इसका ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ङ) देश में बीएसएनएल सहित विभिन्न दूरसंचार सेवा प्रदाताओं के उपभोक्ताओं का विवरण, जो समय-समय पर ट्राई द्वारा एकत्रित और प्रकाशित किया जाता है, उसकी वेबसाइट पर उपलब्ध है।

आत्मनिर्भर भारत पहल के अनुरूप बीएसएनएल ने पूरे भारत में संस्थापन के लिए स्वदेशी रूप से विकसित 4जी साइटों के लिए खरीद आदेश जारी कर दिए हैं। 4जी उपकरणों की आपूर्ति सितंबर 2023 से शुरू हो गई है और दिनांक 30.06.2025 तक, कुल 95,537 4जी साइटें

संस्थापित की जा चुकी हैं, जिनमें से 90,035 साइटें ऑन-एयर हैं। ये उपकरण 5जी में अपग्रेड करने योग्य हैं।

बीएसएनएल मध्य प्रदेश, महाराष्ट्र और संघ राज्य क्षेत्र दादरा एवं नगर हवेली सहित ग्रामीण क्षेत्रों में अपनी अवसंरचना नेटवर्क और सेवा गुणवत्ता को बढ़ाने के लिए 4जी सेचुरेशन परियोजना पर काम कर रहा है। दिनांक 30.06.2025 तक 4जी सेचुरेशन परियोजना में मध्य प्रदेश में कुल 1,490 4जी साइटों की योजना बनाई गई है, जिनमें से 1,134 साइटों पर संस्थापना हो चुकी है, महाराष्ट्र में कुल 2,572 4जी साइटों की योजना बनाई गई है, जिनमें से 1,994 साइटों पर संस्थापना हो चुकी है और दादरा एवं नगर हवेली में कुल 17 4जी साइटों की योजना बनाई गई है, जिनमें से 16 साइटों पर संस्थापना हो चुकी है।

इसके अलावा, चरण IX.2 परियोजना के तहत दिनांक 30.06.2025 तक मध्य प्रदेश में कुल 4,809 4जी साइटों को अपग्रेड करने की योजना है, जिनमें से 3,407 साइटें संस्थापित की जा चुकी हैं, महाराष्ट्र सर्कल में कुल 11,161 4जी साइटों को अपग्रेड करने की योजना है, जिनमें से 6,714 साइटें संस्थापित की जा चुकी हैं और दादरा और नगर हवेली में कुल 72 4जी साइटों को अपग्रेड करने की योजना है, जिनमें से 57 साइटें संस्थापित की जा चुकी हैं।

इसके अलावा, दिनांक 07.07.2025 तक मध्य प्रदेश की 17,850 ग्राम पंचायतों (जीपी), महाराष्ट्र की 24,575 ग्राम पंचायतों (जीपी) और दादरा और नगर हवेली की 20 ग्राम पंचायतों (जीपी) को भारत नेट परियोजना के तहत ऑप्टिकल फाइबर कनेक्टिविटी (ओएफसी) से जोड़ा गया है।

उत्तराखंड में नई रेल लाइन

669. श्री अजय भट्ट:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में रेल नेटवर्क के विस्तार हेतु कोई योजना तैयार की है;

- (ख) यदि हाँ, तो उत्तराखंड में नई रेल लाइनों का ब्यौरा क्या है;
- (ग) क्या सरकार का उत्तराखंड के चार धामों (चार धार्मिक स्थलों) को रेल लाइन से जोड़ने का विचार है;
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमान, अंतिम छोर तक और , अनुपलब्ध कड़ियाँ और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों का संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा की गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्व आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

पिछले तीन वर्षों अर्थात् वित्त वर्ष 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 के दौरान, देश भर में 61,462 किलोमीटर कुल लंबाई के 892 सर्वेक्षण (267 नई लाइन, 614 दोहरीकरण और 11 आमान परिवर्तन) स्वीकृत किए गए हैं। **01.04.2025** की स्थिति के अनुसार, भारतीय रेल में, लगभग **6.75** लाख करोड़ रुपए लागत की **35,966** किलोमीटर कुल लंबाई वाली **431** रेल अवसंरचना परियोजनाएं (**154** नई लाइन, **33** आमान परिवर्तन और **244** दोहरीकरण) स्वीकृत की गई हैं, इसमें से **12,769** किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, **2025** तक लगभग **2.91** लाख करोड़ रुपए का व्यय किया जा चुका है। कार्य की संक्षेप में स्थिति निम्नानुसार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई नई लाइन/आमान परिवर्तन/दोहरी लाइन (कि.मी. में)	मार्च 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च 2025 तक व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/मल्टीट्रैकिंग	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

रेल परियोजनाओं का क्षेत्रीय रेल-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

भारतीय रेल पर नए रेलपथ की कमीशनिंग/बिछाने का विवरण निम्नानुसार है:-

अवधि	नए रेलपथ की कमीशनिंग	नए रेलपथ की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी./दिन
2014-25	34,428 कि.मी.	8.57 कि.मी./दिन (2 गुना से अधिक)

उत्तराखंड में पूर्णतः/अंशतः पड़ने वाली नई लाइन परियोजनाएं भारतीय रेल के उत्तर रेलवे और पूर्वोत्तर रेलवे ज़ोन के अंतर्गत आती हैं। रेल परियोजनाओं का क्षेत्रीय रेल-वार विवरण भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध कराया जाता है।

पिछले तीन वर्षों अर्थात् 2022-23, 2023-24, 2024-25 और वर्तमान वित्त वर्ष 2025-26 के दौरान, उत्तराखंड राज्य में पूर्णतः/अंशतः पड़ने वाले कुल 146 किलोमीटर लंबाई के 03 सर्वेक्षण कार्य (02 नई लाइन और 01 दोहरीकरण) स्वीकृत किए गए हैं।

01.04.2025 की स्थिति के अनुसार, उत्तराखंड राज्य में पूर्णतः/अंशतः पड़ने वाली 40,384 करोड़ रुपए की लागत की 216 किलोमीटर कुल लंबाई वाली 03 नई लाइनें स्वीकृत की गई हैं,

जिनमें से 16 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक 19,898 करोड़ रुपए का व्यय किया जा चुका है।

कार्य की संक्षेप में स्थिति निम्नानुसार है:

योजना शीर्ष	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की गई लंबाई (कि.मी. में)	मार्च 2025 तक व्यय (करोड़ रु. में)
नई लाइन	03	216	16	19,898

उत्तराखंड में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	187 करोड़ रुपए प्रति वर्ष
2025-26	4,641 करोड़ रुपए (लगभग 25 गुना)

हाल ही में, उत्तराखंड से बेहतर सम्पर्कता बनाने के लिए हाल ही में देवबंद-रुड़की नई रेल लाइन परियोजना (29 किलोमीटर) को कमीशन किया गया है। इसके अलावा, ऋषिकेश-कर्णप्रयाग नई रेल लाइन परियोजना पर भी कार्य शुरू हो गया है। यह 125 किलोमीटर लंबी परियोजना है जिसमें मुख्य रूप से सुरंगों का निर्माण शामिल है। इस परियोजना की 105 किलोमीटर लंबाई में से लगभग 97 किलोमीटर सुरंग का निर्माण कार्य पूरा हो चुका है और निर्माण कार्य अग्रिम चरण में हैं। यह परियोजना देवप्रयाग और कर्णप्रयाग जैसे धार्मिक और पर्यटन स्थलों को ऋषिकेश और भारत की राष्ट्रीय राजधानी से रेल संपर्क प्रदान करेगी।

गंगोत्री, यमुनोत्री, केदारनाथ और बद्रीनाथ को भारतीय रेल से जोड़ने के लिए चारधाम परियोजना के अंतिम स्थान निर्धारण सर्वेक्षण का कार्य पूरा हो चुका है। परियोजना के दो संरेखण हैं

(i) डोईवाला-उत्तरकाशी-बड़कोट जो यमुनोत्री और गंगोत्री तीर्थस्थलों को सेवित करेंगे (ii) कर्णप्रयाग-साईकोट-सोनप्रयाग-जोशीमठ केदारनाथ और बद्रीनाथ तीर्थस्थलों को सेवित करेंगे।

विस्तृत परियोजना रिपोर्ट तैयार होने के बाद, परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और अपेक्षित अनुमोदन जैसे नीति आयोग, वित्त मंत्रालय आदि से मूल्यांकन की आवश्यकता होती है। चूंकि परियोजनाओं की मंजूरी एक सतत और गतिशील प्रक्रिया है, इसलिए निश्चित समय-सीमा तय नहीं की जा सकती।

UNIFORM MOBILE CHARGES

670. PROF. SOUGATA RAY:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the reasons for not a single/ uniform charge for all mobile services in India;
- (b) whether the Government has any proposal for the standardisation of certain charges and fees within the telecom sector in the country;
- (c) if so, the details thereof;
- (d) if not, the reasons for not implementing uniform service charges and tariffs in the sector;
- (e) whether it is mandatory that mobile device makers adopt USB Type-C as the standard charging port for electronic products in the country; and
- (f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d) As per the existing regulatory tariff framework, tariff for telecommunication service is under forbearance except for services such as National Roaming, Rural Fixed Line Services, mobile number portability charges, leased circuits and USSD. Subject to compliance with extant regulatory provisions, service providers are free to design and offer tariffs based on their understanding of the market situation.

Service providers have the flexibility to decide various tariff components like the rates for different types of calls, SMS, data offers etc. with multiple combinations including recharge value and validity for different service areas of their operation.

Tariffs are offered by service providers taking into account several factors including input costs, level of competition and other commercial considerations, subject to their compliance with regulatory principles which include, inter alia, the principles of transparency, non-predation and non-discrimination.

It may be noted that adequate competition exists in the market with four telecom operators offering competitive plans in the market. It may also be noted that the Indian telecom tariffs are amongst the lowest in the world and in India's neighbourhood as well.

(e)and (f) It is not mandatory in India for mobile device manufacturers to adopt USB Type-C as the standard charging port for electronic products.

E-KISAN UPAJ NIDHI**671. SHRI DAGGUMALLA PRASADA RAO:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details regarding the total number of banks onboarded on e-Kisan Upaj Nidhi portal classified, State-wise;
- (b) whether the Government CIBIL score is required for farmers to be registered on this portal;
- (c) if so, the details of the minimum CIBIL score required for registration;
- (d) the details of the total number of farmers registered on this portal, State-wise; and
- (e) the details of the total amount of loans disbursed to farmers via this portal, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) As on 14-07-2025, 32 banks including all Public Sector Banks (12) are onboarded on e-Kisan Upaj Nidhi (e-KUN) portal. The details are given in the enclosed **Statement**.
- (b) and (c) e-KUN is integrated with various banks. For processing of a loan application, CIBIL score is to be checked as per the requirement of individual banks onboarded on the e-KUN portal.
- (d) and (e) State-wise details of number of farmers applied for loan on e-KUN portal as on 13.07.2025 are as under:

State	Number of farmers applied for loan on e- KUN portal
Andhra Pradesh	13
Gujarat	13
Haryana	1
Karnataka	1
Kerala	1
Madhya Pradesh	6
Maharashtra	4
Rajasthan	17
Tamil Nadu	4
Telangana	2
Total	62

A total loan amount of Rs. 25,44,200 has been disbursed to farmers via this portal.

State	Loan disbursed to farmers (in Rs.)
Andhra Pradesh	1000000
Karnataka	1000000
Madhya Pradesh	161700

Telangana	382500
Total	2544200

Other cases are at various stages of sanction/ disbursement.

STATEMENT

Banks onboarded on e-Kisan Upaj Nidhi (e-KUN) portal

Public Sector Banks (12)	Private Sector Banks (4)	Regional Rural Banks (16)
BANK OF INDIA	HDFC BANK	ANDHRA PRAGATHI GRAMEENA BANK
BANK OF BARODA	ICICI BANK LIMITED	BARODA GUJARAT GRAMIN BANK
BANK OF MAHARASHTRA	IDBI BANK LIMITED	BARODA RAJASTHAN KSHETRIYA GRAMIN BANK
CANARA BANK	THE JAMMU AND KASHMIR BANK LIMITED	BARODA UTTAR PRADESH GRAMIN BANK
CENTRAL BANK OF INDIA		KARNATAKA GRAMIN BANK
INDIAN OVERSEAS BANK		KARNATAKA VIKAS GRAMEENA BANK
INDIAN BANK		KERALA GRAMIN BANK
PUNJAB AND SIND BANK		MADHYA PRADESH GRAMIN BANK
PUNJAB NATIONAL BANK		MAHARASHTRA GRAMIN BANK
STATE BANK OF INDIA		MEGHALAYA RURAL BANK
UCO BANK		PUDUVAI BHARATHIAR GRAMA BANK
UNION BANK OF INDIA		PUNJAB GRAMIN BANK
		RAJASTHAN MARUDHARA GRAMIN BANK
		SAPTAGIRI GRAMEENA BANK
		SARVA HARYANA GRAMIN BANK
		TAMIL NADU GRAMA BANK

कोयला कंपनियों द्वारा सीएसआर

672. श्री बंटी विवेक साहू:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वेस्टर्न कोल फील्ड्स लिमिटेड (डब्ल्यूसीएल) और साउथ ईस्टर्न कोल फील्ड्स लिमिटेड (एसईसीएल) पिछले दो वर्षों के दौरान मध्य प्रदेश और छत्तीसगढ़ में कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत कार्य कर रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या कोयला कंपनियों द्वारा सीएसआर के अंतर्गत किए गए कार्यों के सकारात्मक प्रभावों की पहचान करने के लिए कोई मूल्यांकन किया गया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) मध्य प्रदेश और छत्तीसगढ़ में स्वीकृत कार्यों का ब्यौरा क्या है और उक्त कार्यों के कब तक पूरा होने की संभावना है?

कोयला मंत्री; तथा खान मंत्री (श्री जी. किशन रेड्डी):

(क) जी, हाँ। वेस्टर्न कोलफील्ड्स लिमिटेड (डब्ल्यूसीएल) और साउथ ईस्टर्न कोलफील्ड्स लिमिटेड (एसईसीएल) दोनों ने पिछले दो वर्षों के दौरान क्रमशः मध्य प्रदेश और छत्तीसगढ़ में कॉर्पोरेट सामाजिक दायित्व (सीएसआर) कार्य शुरू किए हैं। किए गए व्यय का ब्यौरा नीचे दिया गया है:

राज्य	कंपनी	वित्तीय वर्ष 23-24 में सीएसआर व्यय (करोड़ रु.)	वित्तीय वर्ष 24-25 में सीएसआर व्यय (करोड़ रु.)
मध्य प्रदेश	डब्ल्यूसीएल	4.60	5.30
	एसईसीएल	14.60	26.94
छत्तीसगढ़	एसईसीएल	46.80	63.05

(ख) और (ग) कोल इंडिया लिमिटेड (सीआईएल) और इसकी सहायक कंपनियों में सीएसआर टीमों नियमित रूप से लाभार्थियों के साथ उनकी सीएसआर पहलों के सकारात्मक प्रभाव का आकलन

करने के लिए कार्यरत हैं। इन आकलनों में स्वास्थ्य सेवा, शिक्षा, कौशल विकास, ग्रामीण विकास और पर्यावरणीय संधारणीयता जैसे क्षेत्रों में महत्वपूर्ण योगदान पर प्रकाश डाला गया है। परिणामस्वरूप, जीवन स्तर, अवसंरचना विकास और संधारणीय पद्धतियों संबंधी सामुदायिक जागरूकता में उल्लेखनीय सुधार हुए हैं।

प्रभावशीलता सुनिश्चित करने के लिए, सीएसआर परिणामों का आकलन विभिन्न तरीकों के संयोजन के माध्यम से किया जाता है, जिसमें कार्यान्वयन एजेंसियों और कंपनी के पदाधिकारियों द्वारा क्षेत्र-स्तरीय निगरानी, लाभार्थियों और स्थानीय प्राधिकरणों (जिला प्रशासन सहित) से फीडबैक, और बड़े पैमाने पर या प्रमुख परियोजनाओं के लिए थर्ड पार्टी के प्रभाव आकलन शामिल हैं। ये सुनियोजित मूल्यांकन सामूहिक रूप से अपने प्रचालनरत क्षेत्रों में कंपनी के सीएसआर प्रयासों द्वारा लाए गए सकारात्मक परिवर्तन को रेखांकित करते हैं।

(घ) मध्य प्रदेश और छत्तीसगढ़ में स्वीकृत कार्यों और उनके पूरा होने की समय-सीमा के ब्यौरे संलग्न **विवरण** में दिए गए हैं।

विवरण

मध्य प्रदेश और छत्तीसगढ़ में स्वीकृत कार्यों और उनके पूरा होने की समय-सीमा संबंधी

ब्यौरा

क्र.सं.	कंपनी	चिन्हित किए गए सीएसआर परियोजना या कार्यकलाप	परिव्यय (लाख रु.)	पूरा होने की समय-सीमा
1	एसईसीएल	एसईसीएल जोहिला क्षेत्र के सीएसआर कार्यकलापों के तहत जिला-उमरी, मध्य प्रदेश के भीतर एसईसीएल प्रतिष्ठानों से 25 किलोमीटर के भीतर स्थित 86 सरकारी स्कूलों में ऑल-इन-वन डिवाइस के माध्यम से अधिगम परिणामों और शिक्षा गुणवत्ता में सुधार के लिए स्मार्ट क्लास-रूम समाधानों का कार्यान्वयन।	154.58	पूरा किया गया
2	एसईसीएल	शहडोल जिला के मऊ (ब्योहारी) में जवाहर नवोदय विद्यालय में बहु-उद्देश्यीय हॉल का निर्माण	136.17	पूरा किया गया

3	एसईसीएल	एसईसीएल जोहिला क्षेत्र के सीएसआर कार्यकलापों के अंतर्गत जनजाति कल्याण केन्द्र, बड़गांव, शाहपुरा, डिंडोरी, मध्य प्रदेश में पत्तल/दोना बनाने और संरक्षण के लिए स्टोर/वेयरहाउस का निर्माण और दोना/पत्तल बनाने की 2 मशीन प्रदान करना।	87.29	पूरा किया गया
4	एसईसीएल	एसईसीएल जोहिला क्षेत्र की सीएसआर कार्यकलापों के तहत महिला एवं बाल विकास विभाग और जिला प्रशासन, उमरिया के माध्यम से अनाथ बच्चे और एकल माता-पिता (केवल मां) वाले बच्चे के पालन-पोषण के लिए वित्तीय सहायता	37.20	पूरा किया गया
5	एसईसीएल	एसईसीएल जोहिला क्षेत्र के सीएसआर कार्यकलापों के तहत उमरिया, मध्य प्रदेश के करकेली (उमरिया) ब्लॉक के गांव-लहेंगी, छुईहाई, करनपुरा, देगडुआ और नौसेमर में तालाब को गहरा करना	30.75	पूरा किया गया
6	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर कार्यकलापों के तहत लातर गांव से जमुना के बीच संपर्क सड़क का सुदृढ़ीकरण	27.74	पूरा किया गया
7	एसईसीएल	एसईसीएल जोहिला क्षेत्र के सीएसआर कार्यकलापों के तहत जवाहर नवोदय विद्यालय, डब्बर पाली, उमरिया में छह स्मार्ट कक्षाओं की स्थापना, एलईडी सौर स्ट्रीट लाइट और अन्य सामग्रियों की स्थापना के लिए जिला प्रशासन, उमरिया को वित्तीय सहायता	25.13	पूरा किया गया
8	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र के सीएसआर कार्यकलापों के तहत शहडोल जिला, मध्य प्रदेश में हल्दी प्रसंस्करण और पैकेजिंग इकाई की स्थापना	25.00	पूरा किया गया
9	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र के सीएसआर कार्यकलापों के तहत सारफा बांध, तहसील सोहागपुर, जिला शहडोल के पास वृक्षारोपण के लिए चेनलिंग/बैरिकेडिंग और जल आपूर्ति पाइपलाइन की स्थापना के लिए वित्तीय सहायता प्रदान करना	24.51	पूरा किया गया
10	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर कार्यकलापों के तहत 24.32 लाख रुपये की राशि के लिए नगर पालिका परिषद पासन, जिला-अनूपपुर, मध्य प्रदेश द्वारा कार्यान्वित किए जाने वाले शवयान वाहन और एम्बुलेंस प्रदान करने के लिए नगर पालिका परिषद पासन, जिला-अनूपपुर, मध्य प्रदेश को वित्तीय सहायता प्रदान करना।	24.32	पूरा किया गया
11	एसईसीएल	छत्तीसगढ़ और मध्य प्रदेश में एसईसीएल के परियोजना प्रभावित क्षेत्रों से जन्मजात हृदय दोष वाले 60 बच्चों की	95.50	पूरा किया गया

		स्क्रीनिंग, निदान और शल्य चिकित्सा देखभाल प्रदान करने के लिए 95.50 लाख रुपये की राशि के साथ परियोजना 'धड़कन'-चरण-I।		
12	एसईसीएल	केन्द्रीय पेट्रोरसायन अभियांत्रिकी एवं प्रौद्योगिकी संस्थान (सीआईपीईटी) द्वारा कार्यान्वित किए जाने वाले छत्तीसगढ़ और मध्य प्रदेश के एसईसीएल प्रतिष्ठानों से 25 किलोमीटर के भीतर कुल 1200 वंचित/बेरोजगार युवाओं के लिए 6 माह के रोजगारोन्मुखी व्यावसायिक कौशल विकास प्रशिक्षण कार्यक्रम का कार्यान्वयन; जिस पर एसईसीएल मुख्यालय की सीएसआर कार्यकलापों के अंतर्गत 840.00 लाख रुपये (प्रति उम्मीदवार 70,000 रुपए) की राशि है, जो सीआईएल और सिपेट मुख्यालय के बीच समझौता ज्ञापन के अनुरूप है।	840.00	पूरा किया गया
13	एसईसीएल	एसईसीएल मुख्यालय के सीएसआर कार्यकलापों के तहत भारतीय कृत्रिम अंग विनिर्माण निगम (एएलआईएमसीओ) के माध्यम से एसईसीएल द्वारा कार्यान्वित की जाने वाली 486.69 लाख रुपये की राशि के लिए छत्तीसगढ़ और मध्य प्रदेश के 9 जिलों (बलरामपुर, बिलासपुर, रायगढ़, सूरजपुर, कोरिया और छत्तीसगढ़ के सरगुजा और अनूपपुर, शहडोल और उमरिया, मध्य प्रदेश) के लिए 1004 मोटरीकृत ट्रायसाइकल और 341 ब्लाइंड स्टिक सुगम्य छड़ी की खरीद और वितरण।	486.69	पूरा किया गया
14	एसईसीएल	एसईसीएल मुख्यालय के सीएसआर कार्यकलापों के तहत 364.00 लाख रुपये की राशि के लिए केन्द्रीय पेट्रोरसायन अभियांत्रिकी और प्रौद्योगिकी संस्थान (सीआईपीईटी) के माध्यम से छत्तीसगढ़ और मध्य प्रदेश के 520 सुविधाहीन/बेरोजगार युवाओं के कौशल विकास प्रशिक्षण कार्यक्रम	364.00	पूरा किया गया
15	एसईसीएल	एसईसीएल मुख्यालय के सीएसआर कार्यकलापों के तहत 335.40 लाख रुपये की राशि के लिए केन्द्रीय पेट्रोरसायन अभियांत्रिकी और प्रौद्योगिकी संस्थान (सीआईपीईटी) के माध्यम से छत्तीसगढ़ और मध्य प्रदेश के 520 सुविधाहीन/बेरोजगार युवाओं के कौशल विकास प्रशिक्षण कार्यक्रम	335.40	पूरा किया गया
16	एसईसीएल	एसईसीएल मुख्यालय की सीएसआर कार्यकलापों के तहत प्रीमियर एजुकेशन अकादमी द्वारा कार्यान्वित 'एसईसीएल के सुश्रुत' कार्यक्रम के तहत 35 छात्रों को एनईईटी-2024 के लिए कोचिंग	61.74	पूरा किया गया

17	एसईसीएल	सीएसआर मद में खैराहा पंचायत, जिला शहडोल के अंतर्गत खैराटा के जुहां तालाब और कंदोहा के पतराई तालाब में घाटों का निर्माण	12.81	पूरा किया गया
18	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र के सीएसआर क्रियाकलापों के अंतर्गत अनाथ अथवा अवसादग्रस्त बच्चों को जिला शहडोल में उनके पालन-पोषण में सहायता करने के लिए निजी छात्रवृत्ति स्कीम के अंतर्गत वित्तीय सहायता प्रदान करना	9.60	पूरा किया गया
19	एसईसीएल	सीएसआर शीर्ष के अंतर्गत कक्षा X ^{वीं} और XII ^{वीं} में स्कूल टॉपर लड़कों और लड़कियों (दोनों) को 5000.00 (₹ पांच हजार) और एसईसीएल सोहागपुर क्षेत्र के पास के सरकारी स्कूलों (25 किमी के भीतर) के जिला शहडोल टॉपर को ₹ 10000.00 (₹ दस हजार) की वित्तीय सहायता प्रदान करना।	8.05	पूरा किया गया
20	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र की सीएसआर कार्यकलापों के तहत शहडोल और अनूपपुर जिलों के आस-पास के परियोजना प्रभावित सरकारी स्कूलों के कक्षा दसवीं और बारहवीं कक्षा के टॉपर लड़के और लड़कियों (दोनों) को 5000.00 (पांच हजार रुपये) की वित्तीय सहायता प्रदान करना	7.70	पूरा किया गया
21	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र के सीएसआर कार्यकलापों के अंतर्गत शहडोल जिला, मध्य प्रदेश में आंगनवाड़ी स्कीम को अपनाने के अंतर्गत 4.97 लाख रुपए की राशि के लिए निकटवर्ती आंगनवाड़ी केन्द्रों को मूलभूत अवसंरचना एवं सामान हेतु वित्तीय सहायता प्रदान करना	4.97	पूरा किया गया
22	एसईसीएल	शहडोल जिला में शासकीय शिक्षकों के प्रेरक अध्यापक प्रशिक्षण एवं कौशल विकास हेतु 4.90 लाख रुपये की वित्तीय निधि उपलब्ध कराना	4.90	पूरा किया गया
23	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत 'अडॉप्ट एन आंगनबाड़ी' परियोजना के लिए ग्राम पंचायत- बारातराई, ब्लॉक- कोतमा, अनूपपुर, मध्य प्रदेश को वित्तीय सहायता प्रदान करना	4.85	पूरा किया गया
24	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र की सीएसआर कार्यकलापों के तहत जिला-अनूपपुर, मध्य प्रदेश के पोषण, शिक्षा, उपचार, पुनर्वास आदि प्रकार के लाभों के लिए बच्चों को वित्तीय सहायता प्रदान करना	4.80	पूरा किया गया
25	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत प्रेरक शिक्षक प्रशिक्षण और कौशल विकास के लिए	4.80	पूरा किया गया

		जिला प्रशासन अनूपपुर को 4.80 लाख रुपये की वित्तीय सहायता प्रदान करना।		
26	एसईसीएल	एसईसीएल जोहिल्ला क्षेत्र के सीएसआर निधि से प्रेरक प्रशिक्षकों और कौशल विकास के लिए वित्तीय सहायता प्रदान करना।	4.80	पूरा किया गया
27	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर कार्यकलापों के तहत सर्पदंश से संबंधित सूचना, शिक्षा संचार (आईसीसी) कार्यकलापों के संचालन और अनूपपुर जिला, मध्य प्रदेश के कोतमा ब्लॉक की ग्राम पंचायतों/ग्रामीणों को सांप पकड़ने वाले उपकरणों के वितरण के लिए वित्तीय सहायता प्रदान करना	4.70	पूरा किया गया
28	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र की सीएसआर कार्यकलापों के तहत आंगनवाड़ी केंद्रों में नामांकित कुपोषित बच्चों की पोषण स्थिति में सुधार करने के उद्देश्य से मोरविटा पाउडर और सोयाबाड़ी युक्त पोषण किटों की खरीद के लिए वित्तीय सहायता प्रदान करना	4.13	पूरा किया गया
29	एसईसीएल	उमरिया जिले के सरकारी स्कूलों के आसपास के परियोजना प्रभावित कक्षा दसवीं और बारहवीं (एवाई- 2023-24) के टॉपर लड़कों और लड़कियों (दोनों) को ₹ 5000.00 (पांच हजार रुपये) और एसईसीएल जोहिला क्षेत्र के सीएसआर शीर्ष के तहत कक्षा 10वीं एवं कक्षा 12वीं में एसईसीएल जोहिला क्षेत्र के संस्थानों के प्रचालनरत जिलों के सरकारी स्कूलों अर्थात उमरिया जिले के जिला टॉपर को (दस हजार रुपये) 10000 रुपये की वित्तीय सहायता प्रदान करना।	4.05	पूरा किया गया
30	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर के तहत सरकारी मिडिल स्कूल, बेल्हापयारी, जिला अनूपपुर में कक्षा डेस्क, कंप्यूटर और अलमारी प्रदान करना।	4.02	पूरा किया गया
31	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत ग्राम पंचायत-बदरा, जनपद पंचायत-अनूपपुर, मध्य प्रदेश की नर्सरी को जलापूर्ति के लिए पाइप लाइन उपलब्ध कराना और बिछाना, पंप और मोटर की स्थापना।	3.86	पूरा किया गया
32	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत जिला-अनूपपुर, मध्य प्रदेश के आमडांड, कुहका, निम्हा, पयारी सं. 2 और बरतराई गांवों में 5 सोलर स्ट्रीट लाइटों की स्थापना	3.63	पूरा किया गया
33	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत गोइंडा गांव में सरकारी प्राथमिक विद्यालय में चारदीवारी का निर्माण	3.34	पूरा किया गया

34	एसईसीएल	एसईसीएल जमुना कोटमा क्षेत्र की सीएसआर कार्यकलापों के तहत बोरवेल की ड्रिलिंग, स्टार्टर के साथ सबमर्सिबल पंप की स्थापना और ग्राम पंचायत निम्हा में पानी की टंकी प्रदान करना	3.03	पूरा किया गया
35	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर के तहत निम्हा गांव के कौशल विकास के प्रशिक्षुओं को सिलाई मशीन और सिलाई किट का वितरण	2.87	पूरा किया गया
36	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर योजना के तहत दसवीं और बारहवीं कक्षा में एसईसीएल स्थापना के 25 किलोमीटर के भीतर सरकारी स्कूलों के टॉपर लड़के और लड़कियों (दोनों) को 5000.00 रुपये की वित्तीय सहायता प्रदान करना	2.85	पूरा किया गया
37	एसईसीएल	आवश्यकता मूल्यांकन सर्वेक्षण करना और एसईसीएल जमुना कोतमा क्षेत्र के 6 परियोजना प्रभावित गांवों के लिए सीएसआर क्रियाकलापों की व्यापक योजना और प्रभाव मूल्यांकन तैयार करना।	1.65	पूरा किया गया
38	एसईसीएल	एसईसीएल जोहिल्ला क्षेत्र की सीएसआर कार्यकलापों के तहत जिला-उमरिया, मध्य प्रदेश के नजदीकी परियोजना प्रभावित सरकारी स्कूलों के कक्षा दसवीं और बारहवीं के टॉपर लड़कों और लड़कियों (दोनों) को 5000.00 रुपये (रुपये पांच हजार मात्र) की वित्तीय सहायता प्रदान करना	1.35	पूरा किया गया
39	एसईसीएल	एसईसीएल सोहागपुर क्षेत्र की सीएसआर कार्यकलापों के तहत आंगनवाड़ी केंद्रों में नामांकित 15-18 वर्ष की किशोरियों को स्कूल छोड़ने वाली किशोरियों को सैनिटरी नैपकिन के वितरण के लिए वित्तीय सहायता प्रदान करना	0.88	पूरा किया गया
40	एसईसीएल	एसईसीएल मुख्यालय की सीएसआर कार्यकलापों के तहत प्रीमियर एजुकेशन अकादमी द्वारा कार्यान्वित 'एसईसीएल के सुश्रुत' कार्यक्रम के तहत 40 छात्रों को एनईईटी-2025 के लिए कोचिंग	61.74	31.03.2026
41	एसईसीएल	471.41 लाख रुपये की राशि के साथ छत्तीसगढ़ और मध्य प्रदेश के जन्मजात हृदय दोष वाले 300 बच्चों की स्क्रीनिंग, निदान और शल्य चिकित्सा देखभाल प्रदान करने के लिए एसईसीएल के सीएसआर के तहत परियोजना 'धड़कन' चरण-2	471.41	31.03.2026
42	एसईसीएल	एसईसीएल मुख्यालय की सीएसआर कार्यकलापों के तहत गांव कागपुर, जिला- विदिशा में टैंक का कायाकल्प और पर्यटक परिसर का विकास	233.30	31.03.2026

43	एसईसीएल	एसईसीएल के सीएसआर कार्यकलापों के तहत 209.35 लाख रुपये की राशि के साथ 3 वर्ष के लिए एसईसीएल जमुना कोटमा, जोहिला, रायगढ़, सोहागपुर और बिश्रामपुर क्षेत्रों के आसपास 22 उच्चतर माध्यमिक/उच्च/सरकारी आवासीय विद्यालयों में 6656 लाभार्थी लड़कियों के लिए एचएलएल मैनेजमेंट एकेडमी द्वारा कार्यान्वित किया गया 43 सैनिटरी नैपकिन वेंडिंग मशीन व सैनिटरी नैपकिन के साथ इंस्तिनरेटर्स की संस्थापना और शुरुआत तथा 43 मेंस्ट्रुअल स्वच्छता जागरूकता सत्रों का संचालन।	209.35	31.03.2026
44	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र के सीएसआर कार्यकलापों के तहत ग्राम पंचायत आमडांड में सामुदायिक केंद्र का निर्माण	11.60	31.03.2026
45	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत 'अडॉप्ट एन आंगनबाड़ी' परियोजना के लिए ग्राम पंचायत- बारातराई, ब्लॉक- कोटमा, अनूपपुर, एमपी को वित्तीय सहायता प्रदान करना	4.85	31.03.2026
46	एसईसीएल	एसईसीएल मुख्यालय की सीएसआर कार्यकलापों के तहत जनजाति कल्याण केंद्र महाकोशल, गांव-बड़गांव, तहसील- शाहपुरा, जिला-डिंडोरी, मध्य प्रदेश के परिसर में स्कूल भवन (नर्मदांचल विद्यापीठ, बड़गांव, यू-डीआईएसई-23411612811 कक्षा 12 वीं तक), 100 सीटयुक्त बॉयज हॉस्टल और 100 सीटयुक्त गर्ल्स हॉस्टल का निर्माण	1736.57	31.03.2026
47	एसईसीएल	एसईसीएल जमुना कोतमा क्षेत्र की सीएसआर कार्यकलापों के तहत एडसिल इंडिया लिमिटेड के सहयोग से जिला प्रशासन, अनूपपुर द्वारा कार्यान्वित किए जाने वाले एसटीईएम के माध्यम से 84 विज्ञान प्रयोगशालाओं के उन्नयन और अनूपपुर जिले के 84 हाई स्कूलों और हायर सेकेंडरी स्कूलों में 265 स्मार्ट क्लासरूम सॉल्यूशंस की स्थापना के लिए जिला प्राधिकरण, अनूपपुर को 1372.53 लाख रुपये की वित्तीय सहायता प्रदान करना	1372.53	31.03.2026
48	एसईसीएल	एसईसीएल के सीएसआर कार्यकलापों के तहत डीपीई द्वारा निर्देशित बच्चों में कुपोषण और स्टंटिंग का समाधान करने और एनीमिया, सिकल सेल एनीमिया की जांच के लिए जिला प्रशासन, विदिशा, मध्य प्रदेश (आकांक्षी जिला) को 30.92 करोड़ रुपये की वित्तीय सहायता प्रदान करना।	3092.00	31.03.2027
49	डब्ल्यूसीएल	अमृत सरोवर कार्यक्रम के तहत विभिन्न पारंपरिक जल निकायों का कायाकल्प।	300.15	31.03.2026
50	डब्ल्यूसीएल	परियोजना: संधारणीय बकरी पालन के माध्यम से 30 गांवों की 1000 महिला किसानों को सशक्त बनाना, परियोजना	106.00	31.03.2026

		कार्यान्वयन भागीदार के माध्यम से विकास कार्रवाई के लिए व्यावसायिक सहायता (प्रदान) करना।		
51	डब्ल्यूसीएल	विभिन्न स्कूलों में पंच तत्व कार्यक्रम का क्रियान्वयन	159.38	31.03.2026
52	डब्ल्यूसीएल	परियोजना: आदर्श आंगनवाड़ी परियोजना कार्यान्वयन भागीदार परार्थ समिति के माध्यम से - 20 गांवों के 20 आंगनवाड़ी केंद्रों को मॉडल आंगनवाड़ी में विकसित करना, बाला कला, पोषण उद्यान, मातृ और बच्चों की स्वास्थ्य देखभाल के लिए सहायता, सीखने के खेल उपकरण, सौर पैनल और एलईडी स्क्रीन प्रदान करना	62.00	31.03.2026
53	डब्ल्यूसीएल	परियोजना: स्वच्छ - बच्चों के आराम और स्वास्थ्य के लिए सुरक्षित पानी का उपयोग: परासिया ब्लॉक के 50 सरकारी स्कूलों में प्यूरीफायर के साथ वाटर कूलर स्थापित करके छात्रों को सुरक्षित पेयजल प्रदान करना	50.00	31.03.2026
54	डब्ल्यूसीएल	10 एकीकृत जल आपूर्ति प्रणाली प्रदान करके पानी तक पहुंच में सुधार; पंच क्षेत्र के विभिन्न परियोजना प्रभावित गांवों में बोर और पानी पंप	46.00	31.03.2026
55	डब्ल्यूसीएल	3 ओपन जिम के लिए उपकरणों की खरीद और स्थापना, एक स्वास्थ्य केंद्र, बम्हनवाड़ा वार्ड नंबर 02 के पास, दूसरा खेल के मैदान के पास, वार्ड नंबर 18, गांव-दतलावाड़ी में और तीसरा गांव अंबरा में	30.00	31.03.2026
56	डब्ल्यूसीएल	सरकारी अस्पताल घोड़ाडोंगरी में पेयजल एवं अन्य उद्देश्य के लिए भूमिगत पानी की टंकी का निर्माण	8.00	31.03.2026
57	डब्ल्यूसीएल	आस-पास के गांवों में ग्रामीण खेलों का आयोजन	4.00	31.03.2026
58	डब्ल्यूसीएल	विक्रमपुर ग्राम पंचायत, भोगईखापा ग्राम पंचायत, शोभापुर ग्राम पंचायत, छतरपुर पंचायत और सक्तीगढ़ पंचायत में हैंडपंप के माध्यम से पानी की व्यवस्था करना।	10.00	31.03.2026
59	डब्ल्यूसीएल	ग्रामीण खेल क्रिकेट/कबड्डी/फुटबॉल	4.00	31.03.2026
60	डब्ल्यूसीएल	मिडिल स्कूल, नन्दोरा को 50 स्कूल बैग प्रदान करना	0.30	31.03.2026
61	डब्ल्यूसीएल	25 छत के पंखे प्रदान किए गए; राजकीय उच्चतर माध्यमिक विद्यालय, डुंगरिया के लिए 20 और माध्यमिक विद्यालय नदौरा के लिए 05	0.25	31.03.2026
62	डब्ल्यूसीएल	वार्ड नंबर 12 जुन्नारदेव में आरओ वाटर प्लांट का निर्माण	10.00	31.03.2026
63	डब्ल्यूसीएल	प्राथमिक विद्यालय जामकुंडा में 200 मीटर चारदीवारी का निर्माण	5.00	31.03.2026
64	डब्ल्यूसीएल	सामुदायिक स्वास्थ्य केंद्र, सीएचसी जुन्नारदेव में 01 वाणिज्यिक वाशिंग मशीन और प्राथमिक स्वास्थ्य केंद्र, पीएचसी डुंगरिया में 01 छोटी वाशिंग मशीन प्रदान करना	2.00	31.03.2026

65	डब्ल्यूसीएल	पिंडारैकला गांव के विभिन्न महिला स्वयं सहायता समूहों को 3 अगरबत्ती बनाने की मशीन प्रदान करना -	3.00	31.03.2026
66	डब्ल्यूसीएल	कुकुरमुंडा गांव के लिए घरेलू सह पेयजल के लिए पाइप लाइन उपलब्ध कराना और बिछाना	13.00	31.03.2026
67	डब्ल्यूसीएल	परासिया ब्लॉक के 10 सरकारी स्कूलों में आउटडोर खेल उपकरण प्रदान करना	20.00	31.03.2026
68	डब्ल्यूसीएल	परिचालन क्षेत्र के आस-पास के गांवों में चिकित्सा शिविरों का आयोजन	10.00	31.03.2026
69	डब्ल्यूसीएल	स्वच्छता कार्य योजना की गतिविधियाँ	7.00	31.03.2026
70	सीआईएल	विराट अस्पताल में ब्रेकीथेरेपी मशीन की खरीद	289.34	पूरा किया गया
71	सीआईएल	छिन्दवाड़ा जिले में कौशल प्रशिक्षण कार्यक्रम का क्रियान्वयन	19.50	पूरा किया गया
72	सीआईएल	बैतूल, मध्य प्रदेश के समग्र विकास के माध्यम से कोयला खनन क्षेत्रों में जन-केंद्रित पारगमन	173.09	30.06.2027

UNIFORMITY IN TELECOM TARIFFS AND SERVICE CHARGES

673. SHRI KISHORI LAL:

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the reasons for not a single/uniform charge for all mobile services in India;
- (b) whether the Government has any proposal for the standardization of certain charges and fees within the telecom sector in the country;
- (c) if so, the details thereof;
- (d) if not, the reasons for not implementing uniform service charges and tariffs in the sector;
- (e) whether it is mandatory that mobile device makers adopt USB Type-C as the standard charging port for electronic products in the country; and
- (f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d) As per the existing regulatory tariff framework, tariff for telecommunication service is under forbearance except for services such as National Roaming, Rural Fixed Line Services, mobile number portability charges, leased circuits and USSD. Subject to compliance with extant regulatory provisions, service providers are free to design and offer tariffs based on their understanding of the market situation.

Service providers have the flexibility to decide various tariff components like the rates for different types of calls, SMS, data offers etc. with multiple combinations including recharge value and validity for different service areas of their operation.

Tariffs are offered by service providers taking into account several factors including input costs, level of competition and other commercial considerations, subject to their compliance with regulatory principles which include, inter alia, the principles of transparency, non-predation and non-discrimination.

It may be noted that adequate competition exists in the market with four telecom operators offering competitive plans in the market. It may also be noted that the Indian telecom tariffs are amongst the lowest in the world and in India's neighbourhood as well.

(e) and(f) It is not mandatory in India for mobile device manufacturers to adopt USB Type-C as the standard charging port for electronic products.

GUIDELINE FOR INCLUSION OF MINERALS IN 'MAJOR MINERAL' CATEGORY

674. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the criteria for classifying a mineral as a "major mineral" under Indian mining laws;
- (b) whether there are any guidelines/clarifications on the grant of mining leases for mica, quartz, feldspar and barytes under the major mineral category and if so, the details thereof;
- (c) whether the addition of minerals to the major category affects environmental clearance procedures and compliance norms and if so, the details thereof;
- (d) whether the Government will ensure the interests of local communities and small-scale miners are protected after reclassification, if so, the details thereof; and
- (e) the details of regulatory mechanisms proposed to manage newly added major minerals effectively?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

- (a) As per Section 3(e) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957), "minor minerals" means building stones, gravel, ordinary clay, ordinary sand other than sand used for prescribed purposes and any other mineral which the Central Government may, by notification in the Official Gazette, declare to be a minor mineral. All other minerals are considered as major minerals.

(b) The Central Government, in exercise of the powers conferred by Section 3(e) of the MMDR Act, has classified the minerals Barytes, Felspar, Mica and Quartz as major minerals vide Notification No. S.O. 924 (E) dated 20th February, 2025.

(c) The norms for grant of environmental clearance are governed as per the Environment Impact Assessment Notification, 2006, as amended from time to time, issued under the provisions of the Environment (Protection) Act, 1986, which is administered by the Ministry of Environment, Forest and Climate Change.

(d) The Central Government, vide Order dated 1st May, 2025 issued under Section 20A of the MMDR Act, has made certain transitory provisions to facilitate smooth transition of existing mining leases granted in respect of these minerals from minor minerals to major minerals.

(e) Pursuant to reclassification of minerals Barytes, Felspar, Mica and Quartz as major minerals, the existing leases of these minerals are now regulated in accordance with the provisions of the MMDR Act and the Rules framed thereunder in respect of major minerals.

बुंदेलखंड क्षेत्र में खाद्य असुरक्षा

675. श्री नारायणदास अहिरवार:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बुंदेलखंड क्षेत्र में खाद्य असुरक्षा की स्थिति से अवगत है;

(ख) यदि हाँ, तो पिछले पाँच वर्षों के दौरान उक्त क्षेत्र के जिलों में खाद्यान्न वितरण योजनाओं अर्थात् दीन दयाल उपाध्याय अंत्योदय योजना, राष्ट्रीय खाद्य सुरक्षा अधिनियम और सार्वजनिक वितरण प्रणाली (पीडीएस) के अंतर्गत क्या विशेष उपाय किए गए हैं; और

(ग) क्या सरकार का उक्त क्षेत्र के लिए कोई विशेष "खाद्य सुरक्षा पैकेज" या पोषण अभियान "आहार अभियान" शुरू करने का विचार है ताकि वहाँ के गरीब परिवारों को समय पर और पर्याप्त पौष्टिक भोजन देना सुनिश्चित किया जा सके?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) और (ख) प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) बुंदेलखंड क्षेत्र सहित सभी राज्यों/संघ राज्य क्षेत्रों में सफलतापूर्वक कार्यान्वित की जा रही है। इसका उद्देश्य 75% तक ग्रामीण और 50% तक शहरी आबादी की खाद्य आवश्यकताओं की पूर्ति करना है, जिनकी संख्या 2011 की जनगणना के अनुसार 81.35 करोड़ है। पीएमजीकेएवाई के अंतर्गत, अंत्योदय अन्न योजना (एएवाई) के तहत आने वाले परिवार, जो सबसे अधिक गरीब हैं, प्रति परिवार प्रति माह 35 किलोग्राम खाद्यान्न पाने के पात्र हैं, जबकि प्राथमिकता प्राप्त परिवारों (पीएचएच) को प्रति व्यक्ति प्रति माह 5 किलोग्राम खाद्यान्न निःशुल्क मिलता है।

केंद्र सरकार ने गरीब लाभार्थियों पर वित्तीय बोझ हटाने और गरीबों की सहायता के लिए कार्यक्रम में देशव्यापी एकरूपता और प्रभावी कार्यान्वयन सुनिश्चित करने हेतु, पीएमजीकेएवाई के तहत दिनांक 01 जनवरी, 2023 से लाभार्थियों को निःशुल्क खाद्यान्न उपलब्ध कराने का निर्णय लिया था। दिनांक 01 जनवरी, 2024 से निःशुल्क खाद्यान्न वितरण की अवधि को अगले पाँच वर्षों के लिए बढ़ा दिया गया है।

पीएमजीकेएवाई के तहत लाभार्थियों का कवरेज काफी अधिक है, ताकि यह सुनिश्चित किया जा सके कि समाज के सभी कमजोर और जरूरतमंद वर्गों को इसका लाभ मिले।

केंद्र और राज्य सरकार की संयुक्त जिम्मेदारी के तहत, लाभार्थियों की पहचान और उनके राशन कार्ड जारी करने की जिम्मेदारी संबंधित राज्य सरकार की है। केंद्र सरकार समय-समय पर सभी राज्यों/संघ राज्य क्षेत्रों को एनएफएसए के अंतर्गत शामिल करने के लिए समाज के कमजोर वर्गों सहित सभी पात्र और गरीब व्यक्तियों/परिवारों की पहचान करने हेतु परामर्शिका जारी करती है। राज्य अपने लाभार्थी डाटाबेस को अद्यतन कर रहे हैं ताकि अपात्र राशन कार्ड हटाए जा सकें और सही लाभार्थियों को बेहतर ढंग से लक्षित किया जा सके।

(ग) वर्तमान में, उक्त क्षेत्र के लिए खाद्य और सार्वजनिक वितरण विभाग, भारत सरकार के पास विशेष खाद्य पैकेज का कोई प्रस्ताव विचाराधीन नहीं है।

KRISHNANAGAR-KARIMPUR-DOMKAL RAILWAY LINE

676. SHRI ABU TAHER KHAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the current status of work of starting the long awaited Krishnagar-Karimpur- Domkal rail line; and
- (b) whether the Government has any plan to start the said new Railway line, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) and (b) Railway projects are sanctioned on the basis of remunerativeness, traffic projections, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, demands raised by State Governments, Central Ministries, Members of Parliament, other public representatives, Railway's own operational requirement, socio-economic

considerations etc. depending upon throwforward of ongoing projects and overall availability of funds.

Survey of Krishnanagar-Karimpur (86 Km) New Rail Line project has been completed and Detailed Project Report (DPR) prepared at a cost of Rs.2433.51 Crore. However, the project could not be taken forward due to low traffic projection.

TIMELINE FOR REDRESSAL OF COMPLAINTS

677. DR. THOL THIRUMAAVALAVAN:

Will the **PRIME MINISTER** be pleased to state:

(a) whether the Government has reduced the timeline for redressing the complaints received

from the public, if so, the details thereof;

(b) whether the Government has the data about the number of complaints accepted and redressed and the number of complaints that were rejected as unacceptable; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) Government issued Comprehensive Guidelines for Effective Redressal of Public Grievances on 23rd August 2024. These guidelines envisage reduction in upper limit of resolution time from 30 days to 21 days. Since 2020 more than 1.25 crore grievances have been redressed on the CPGRAMS portal. The year wise details are as follows:

S.No	Year	Number of Grievances Redressed
1.	2020	2319569
2.	2021	2135923
3.	2022	2143468
4.	2023	2307674
5.	2024	2645869
6.	2025 (till 30 th June)	1032509
	Total	1,25,85,012

ESTABLISHMENT OF DATA & AI LABS UNDER INDIAAI MISSION

678. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the criteria adopted by the Government for selecting Tier 2 and Tier 3 cities for the establishment of Data and Artificial Intelligence (AI) Labs under the IndiaAI Mission along with the list of cities selected so far, State-wise;
- (b) the number of proposals received from each State for the establishment of Data and AI Labs, along with the current status of these proposals—whether approved, under consideration or rejected;
- (c) the number of Data and AI Labs that have been approved and established so far, Statewise;
- (d) the details of funds sanctioned, disbursed and utilised for setting up these labs, State-wise;
- (e) whether the Government proposes to establish any such Data and AI Labs in the State of Andhra Pradesh; and
- (f) if so, the details thereof and if not, the reasons for the non-inclusion of Andhra Pradesh under this initiative?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (f) India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

AI ecosystem in India at present:

India has a strong information technology ecosystem. It generates annual revenues of more than 250 billion dollars and provides employment to more than 6 million people.

Global rankings such as Stanford AI rankings place India among the top countries in AI skills, capabilities, and policies to use AI. India is also the second-largest contributor to GitHub AI projects, showcasing its vibrant developer community.

India's AI strategy:

India's AI strategy aims to position India as a global leader in artificial intelligence. Government launched IndiaAI mission in March 2024. It is a strategic initiative to establish a robust and inclusive AI ecosystem aligned with India's development goals. The IndiaAI Mission comprises of the following 7 key pillars:

- **IndiaAI Compute Capacity:** It aims to provide high-end compute power (GPUs) to all, including MSMEs and startups, at an affordable cost.
- **IndiaAI Foundation Models:** To develop India's own Large Multimodal Models (LMMs) trained on Indian datasets and languages, ensuring sovereign AI capabilities and strengthening India's global competitiveness in generative AI.
- **AIKosh:** A unified data platform integrating datasets from government and non-government sources. To develop large datasets for training AI models.

- **IndiaAI Application Development Initiative:** To develop AI applications for India specific challenges in sectors such as climate change and disaster management, healthcare, agriculture, governance, and assistive technologies for learning disabilities.
- **IndiaAIFutureSkills:** To develop AI skilled professionals in India by increasing the number of graduates, post-graduates and PhDs in AI domain. It also envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India.
- **IndiaAI Startup Financing:** To provide financial assistance to AI start-ups.
- **Safe & Trusted AI:** To balance innovation with strong governance frameworks to ensure responsible AI adoption.

IndiaAIFutureSkills:

- To cultivate a robust pool of AI-skilled professionals in India by increasing the number of graduates, postgraduates, and PhDs specializing in the field of Artificial Intelligence. Provision of support is envisioned for:
 - 500 PhD fellows
 - 5,000 postgraduates
 - 8,000 undergraduates
- Over 200 students have received fellowships in the first year, with 26 partner institutes onboarding PhD students.

- It also envisions setting up Data and AI Labs in Tier 2 and Tier 3 cities across India.
- IndiaAI, in collaboration with NIELIT, has identified 27 data labs in Tier 2 and Tier 3 cities across the country. (Details are given in the enclosed **Statement-I**).
- Additionally, State/UTs have nominated 174 ITIs and polytechnics for setting up IndiaAI data labs. The state-wise list of nominated ITIs/Polytechnics is given in the enclosed **Statement-II**.

Budget and Funding Support for IndiaAI Data & AI Labs:

Each IndiaAI Data & AI Lab receives support of **Rs. 68.98 Lakhs** for three years.

Andhra Pradesh has nominated **9 ITIs/Polytechnics** for establishing IndiaAI Data & AI Labs. Details of these institutions are given in the enclosed **Statement-III**.

STATEMENT- I

List of Data & AI labs planned by IndiaAI in collaboration with NIELIT in Tier 2 and Tier 3 cities across the country

S.No.	NIELIT Centre	State/UT
1	Gorakhpur	Uttar Pradesh
2	Lucknow	Uttar Pradesh

3	Shimla	Himachal Pradesh
4	Aurangabad	Maharashtra
5	Patna	Bihar
6	Buxar	Bihar
7	Muzaffarpur	Bihar
8	Kurukshetra	Haryana
9	Ropar	Punjab
10	Haridwar	Uttarakhand
11	Bikaner	Rajasthan
12	Tezpur	Assam
13	Bhubaneswar	Odisha
14	Calicut	Kerala
15	Guwahati	Assam
16	Itanagar	Arunachal Pradesh
17	Srinagar	J&K
18	Jammu	J&K
19	Ranchi	Jharkhand
20	Imphal	Manipur
21	Gangtok	Sikkim
22	Agartala	Tripura

23	Aizawl	Mizoram
24	Shillong	Meghalaya
25	Kohima	Nagaland
26	Leh	Ladakh
27	Silchar	Assam

STATEMENT-II

**The list of States/UTs which has nominated ITIs/Polytechnics
for setting up IndiaAI data labs**

Sr No	State	# ITIs Nominated by State Nodal Agency
1	Andaman & Nicobar Islands	1
2	Andhra Pradesh	9
3	Assam	1
4	Chandigarh	1
5	Chhattisgarh	4
6	Daman & Diu	1
7	Delhi	1
8	Goa	1
9	Gujarat	5
10	Haryana	6
11	Himachal Pradesh	4
12	Jammu & Kashmir	1
13	Jharkhand	6
14	Karnataka	23
15	Ladakh	1
16	Lakshadweep	1

17	Madhya Pradesh	9
18	Mizoram	1
19	Nagaland	1
20	Odisha	9
21	Puducherry	1
22	Punjab	6
23	Rajasthan	25
24	Sikkim	1
25	Telangana	5
26	Tripura	1
27	Uttar Pradesh	49
	Grand Total	174

STATEMENT-III

Details of IndiaAI Data & AI labs in Andhra Pradesh

S.No.	State	Govt. ITI Address
1.	Andhra Pradesh	Govt. ITI, IE, Eluru
2.	Andhra Pradesh	Govt ITI Rajamahendravaram
3.	Andhra Pradesh	Govt. ITI, Tirupati
4.	Andhra Pradesh	Govt. ITI, Dhone
5.	Andhra Pradesh	Govt. ITI (New), Gajuwaka, Vishakhapatnam
6.	Andhra Pradesh	Government ITI, Kakinada
7.	Andhra Pradesh	Government ITI Vijayawada
8.	Andhra Pradesh	Govt. R. ITI (Girls) Kadapa
9.	Andhra Pradesh	Govt. ITI (Girls), Nellore

STPI CENTRES IN TAMIL NADU**679. SHRI NAVASKANI K.:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) Whether Government has taken any steps to promote the growth of the IT sector in smaller cities and towns of Tamil Nadu including Ramanathapuram district and if so, the details thereof;
- (b) the number of Software Technology Parks of India (STPI) established in Tamil Nadu as on date, district wise;
- (c) the details of incubator facilities and support provided to startups through these centres;
- (d) the number of startups incubated and supported in Tamil Nadu under STPI scheme in the last five years;
- (e) whether new STPI centres have been proposed or are under consideration in Tier-II and Tier-III cities of the State;
- (f) the details of the criteria followed for selecting new STPI locations in Tamil Nadu;
- (g) whether the Government has facilitated partnerships with venture capitalists and industry mentors in the State through these centres; and
- (h) the number of startups from Tamil Nadu that have successfully received funding or scaled up through STPI incubation support?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (h) India has a strong Information Technology industry which generates annual revenues of more than 280 billion dollars and supports employment of more than 6 million.

To further expand the IT ecosystem, Government establishes Software Technology Parks across the country with special focus on tier II and III cities.

Government has established 67 SPTI centres including 59 in tier II and III cities.

The number of Software Technology Parks of India (STPI) established in Tamil Nadu as on date, district wise is as follows:-

Sr No.	District	STPI Centre
1.	Chennai	STPI Chennai
2.	Coimbatore	STPI Coimbatore
3.	Tiruchirappalli	STPI Trichy
4.	Madurai	STPI Madurai
5.	Tirunelveli	STPI Tirunelveli

Additionally, Government of India along with the Government of Tamil Nadu has launched the iTamil Nadu Technology (iTNT) Hub in Chennai. It is a state-level deep-tech innovation hub focused on emerging technologies like AI, IoT, EVs, Med-tech and Cybersecurity.

It provides startups across Tamil Nadu with access to mentorship, technical guidance, funding, virtual programs, and industry networks. At iTNT Hub, 76

startups have been incubated, 18 products have been launched and 50 startups have been accelerated through acceleration programs.

In Chennai, STPI has created state-of-the-art infrastructure of approx. 44,794 sq. ft. raw incubation space and 201 plug-n-play incubation seats. Also, STPI has set up FinBlue, Centre of Entrepreneurship (CoE) at Chennai to build an ecosystem for R&D and product innovation in FinTech.

The FinBlueCoE offers an integrated programme for startups to scale through a first-of-its-kind incubation facility by providing support in terms of funding, infrastructure, sandbox, mentoring, IT facilitation, technology & regulatory support and market access. This facility at STPI centre in TamilNadu has been catering to the start-ups of Tamil Nadu.

Total 146 start-ups have been incubated and supported in the last five years in Chennai. Out of these, 85 are incubated at STPI Chennai incubation facility and 61 startups are supported under STPI FinBlue CoE.

STPI has a policy for setting up of new centres. The “Policy for setting up of new STPI centres” is given in the enclosed **Statement**.

STATEMENT

Policy for setting up of new STPI centres

For setting up of a new STPI centre, State Government/ Centres of Excellence/ Higher Educational Institution is required to provide:

- Minimum 2 acres of developed land free of cost on long term lease or 50,000 sq. ft. built-up area free of cost on long term lease, and

- Feasibility study would be required by STPI jointly with the State Government/ Centres of Excellence/ Higher Educational Institution to assess the potential of the location.
- In the above line, in case, State Government/ Centres of Excellence /Higher Educational Institution provides a minimum 2 acres of land, STPI will construct a minimum 20,000 Sq.Ft. built-up space as per the approved policy guidelines for Infrastructure development at STPI centre and populating of incubation facilities.
- Till such time, STPI building comes up, in case State Government/ Centre of Excellence/ Higher Educational Institution are willing to operationalize STPI centre apart from above contribution, they will have to provide minimum built-up space of 10,000 sq. ft. free of cost to STPI.

बिहार में नई रेल लाइन के लिए सर्वेक्षण की स्थिति

680. श्री राजेश रंजन:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि बिहार में कुर्सेला-बिहारीगंज और किशनगंज-जलागढ़ के बीच नई रेल लाइन के निर्माण के लिए विस्तृत परियोजना तैयार करने के बाद निविदाएं आमंत्रित की गई हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) आज की तारीख तक बिहारीगंज से मुरलीगंज-त्रिवेणीगंज-जदिया-भेमनगर होते हुए वीरपुर तक नई रेल लाइन के निर्माण के लिए सर्वेक्षण की स्थिति क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्व आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

कुरसेला-बिहारीगंज (58 किमी) नई लाइन और जलालगढ़-किशनगंज (51.87 किमी) नई लाइन परियोजनाओं को बजट 2008-09 में शामिल किया गया था। बहरहाल, कम यातायात अनुमानों के कारण इन परियोजनाओं को शुरू नहीं किया जा सका। इसके बाद, इन दोनों परियोजनाओं को पुनर्जीवित करने के लिए कई अभ्यावेदन प्राप्त हुए और बिक्रमशिला-कटरिया नई लाइन परियोजना की मंजूरी के बाद कुरसेला-बिहारीगंज नई लाइन एक परिचालनिक आवश्यकता बन गई है। अतः इन परियोजनाओं को शुरू करने का निर्णय लिया गया है।

मुरलीगंज, त्रिवेणीगंज, भीमनगर के रास्ते बिहारीगंज-बीरपुर नई लाइन परियोजना के लिए अलग से सर्वेक्षण शुरू किया गया है। क्षेत्र सर्वेक्षण पूरा हो गया है।

परियोजना की मंजूरी के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और नीति आयोग, वित्त मंत्रालय आदि के मूल्यांकन जैसे आवश्यक अनुमोदन की आवश्यकता होती है।

HALT OF VANDE BHARAT TRAIN AT MANCHERIAL RAILWAY STATION

681. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government proposes to introduce Vande Bharat Express services with a halt at Mancherial Railway station, considering passenger demand from professionals, students and the industrial workforce;

(b) if so, details thereof; and

(c) if not, then reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) As on 15th July, 2025, 144 Vande Bharat train services, including 20101/20102 Nagpur-Secunderabad Vande Bharat Express are operational on the Indian Railways network.

Presently, Manchiryal is being served by 61 train services which includes 11 pairs connecting Manchiryal to Secunderabad and 17 pairs of train services connecting to Nagpur.

Besides, introduction of new trains including Vande Bharat services and provision of stoppage of trains are ongoing processes on Indian Railways subject to operational feasibility, traffic justification, etc.

INITIATIVES FOR SECURING TELECOM NETWORKS

682. SHRI BIPLAB KUMAR DEB:

Will the Minister of **COMMUNICATION** be pleased to state:

(a) whether any steps have been taken or proposed to be taken by the Government for enhancing fiber-to-the-home connections, securing telecom networks against threats, preventing fraud, establishing telecom manufacturing, developing data centres and green energy initiatives; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) Government has taken following steps:

- i. For improving the number of fiber-to-the-home (FTTH) connections: Vide Unified License amendment date 25.10.2021 issued by Department of Telecommunications (DoT), revenue from 'activities under a license/ permission issued by Ministry of Information and Broadcasting (including cable TV services)' has been allowed to be deducted to arrive at Applicable Gross Revenue (ApGR) for internet services cum cable TV operators.
- ii. For securing telecom networks against threats: Telecom Cyber Security Rules, 2024 and Critical Telecommunication Infrastructure Rules, 2024 have been notified under Section 22 of the Telecommunications Act, 2023 by DoT. Framework for the Telecommunication Cyber Security Incident Response Team (TCSIRT), a sectoral CERT has been issued on 03.08.2022. All service providers are mandated to audit their network or get the network audited from a security point of view through an agency accredited under international standards. Further, DoT has set up a Telecom Security Operation Centre (TSOC), for detecting potential cyber-threats to telecom network of the country and providing alerts to stakeholders for necessary actions.
- iii. For preventing frauds: DoT has undertaken Sanchar Saathi initiative for citizens to report suspected fraud communication. DoT has also developed an online secure Digital Intelligence Platform for sharing of information

- related to misuse of telecom resources among the stakeholders for prevention of cyber-crime and financial frauds.
- iv. No telecom manufacturing zones has been established by DoT.
 - v. For development of Data Centres in the country: Data Centres with a minimum capacity of five (5) MW of IT load are included in the Harmonized Master List (HML) of Infrastructure Sub-sectors, under the Communications category as published by Department of Economic Affairs.
 - vi. For Green energy initiatives: A growing number of telecom towers are being powered through renewable energy sources (mainly solar) especially in remote and difficult areas. Further, in alignment with the PM Suryaghar Yojana, DoT is actively facilitating the installation of rooftop solar panels on government buildings and offices under its administrative control.

लोहारू से पिलानी तक नई रेलवे लाइन

683. श्री बृजेन्द्र सिंह ओला:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का विचार राजस्थान के झुंझनू जिले के लिए लोहारू से पिलानी तक एक नई रेलवे लाइन बिछाने का है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार द्वारा पूर्व में उक्त रेलवे लाइन का सर्वेक्षण भी कराया गया है;
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

- (ड) क्या रेलवे बोर्ड द्वारा हाल ही में उक्त रेलवे लाइन का सर्वेक्षण कराया गया है;
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (छ) क्या सरकार ने उक्त रेलवेलाइन का सर्वेक्षण पूरा करने के बाद रेलवे लाइन बिछाने का कोई लक्ष्य निर्धारित किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (छ) रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन राज्य-वार/निवार्य-क्षेत्र-वार नहीं बल्कि क्षेत्रीय रेल-वार किया जाता है, क्योंकि रेल परियोजनाएं राज्यों की सीमाओं के आर-पार फैली हो सकती हैं। रेल परियोजनाओं को लाभप्रदता, यातायात अनुमानों, अंतिम छोर संपर्कता, मिसिंग लिंक और वैकल्पिक मार्गों, संकुलित/संतृप्त लाइनों के संवर्धन, राज्य सरकारों, केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगों, रेलवे की अपनी परिचालनिक आवश्यकताओं, सामाजिक-आर्थिक महत्वों, पर्यटन और उद्योग आदि से संपर्कता आदि के आधार पर स्वीकृत किया जाता है जो चालू परियोजनाओं के थ्रो-फॉरवर्ड और निधियों की समग्र उपलब्धता पर निर्भर करता है।

विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए लोहारू-पिलानी नई लाइन (24 किमी) के लिए अंतिम स्थान सर्वेक्षण (एफएलएस) को मंजूरी दे दी गई है। भूमि सर्वेक्षण पूरा हो गया है।

परियोजना की मंजूरी के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और नीति आयोग, वित्त मंत्रालय आदि से आवश्यक अनुमोदन की आवश्यकता होती है। चूंकि परियोजनाओं की स्वीकृति एक सतत एवं गतिशील प्रक्रिया है, इसलिए सुनिश्चित समय-सीमा निर्धारित नहीं की जा सकती।

रेल परियोजनाओं का पूरा होना राज्य सरकार द्वारा शीघ्र भूमि अधिग्रहण, वन विभाग के पदाधिकारियों द्वारा वन संबंधी मंजूरी, बाधक जनोपयोगी सेवाओं की शिफ्टिंग, विभिन्न प्राधिकरणों

से सांविधिक स्वीकृतियां, क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक परिस्थितियां, परियोजना/ओं स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति, जलवायु परिस्थितियों आदि के कारण परियोजना विशिष्ट स्थल पर किसी वर्ष में कार्य के महीनों की संख्या इत्यादि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजना/ओं के पूरा होने के समय और लागत को प्रभावित करते हैं।

कॉल ड्रॉप, नेटवर्क गुणवत्ता और प्रशुल्क वृद्धि

684. श्री राजकुमार रोट:

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दस वर्षों के दौरान देश में प्रमुख निजी दूरसंचार कंपनियों द्वारा प्रशुल्क में प्रतिशत वृद्धि का दूरसंचार कंपनी-वार तथा वर्ष-वार ब्यौरा क्या है;

(ख) देश में कॉल ड्रॉप, नेटवर्क गुणवत्ता और दूरसंचार सेवाओं में टैरिफ वृद्धि के संबंध में सरकार द्वारा क्या कदम उठाए गए हैं/ उठाए जा रहे हैं;

(ग) क्या दूरसंचार क्षेत्र में निजी कंपनियों के एकाधिकार के कारण प्रमुख दूरसंचार कंपनियां मनमाने ढंग से प्रशुल्क बढ़ा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार दूरसंचार क्षेत्र में प्रतिस्पर्धा बनाए रखने के लिए कोई विशिष्ट नीति बना रही है ताकि दूरसंचार क्षेत्र में एकाधिकार को रोका जा सके और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) लाइसेंसिंग फ्रेमवर्क के अनुसार, प्रमुख और छोटी निजी दूरसंचार कंपनियों के बीच कोई अंतर नहीं है। पिछले दस वर्षों के दौरान कुल अभिगम (एक्सेस) कंपनियों की संख्या में समय-समय पर बदलाव आया है। फिलहाल, तीन प्रमुख निजी दूरसंचार कंपनियाँ मोबाइल सेवाएँ प्रदान करती हैं। प्रत्येक दूरसंचार कंपनी उपभोक्ताओं की विभिन्न आवश्यकताओं के अनुरूप कई प्लान की पेशकश करती है। तथापि, समान प्लान के संदर्भ में, वर्ष 2016 से वर्ष 2019 की अवधि में उल्लेखनीय

गिरावट देखी गई, इसके बाद तीन प्रमुख मोबाइल दूरसंचार सेवा प्रदाताओं में वृद्धि देखी गई, जिसका ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) ने कॉल ड्रॉप सहित सेवा की गुणवत्ता में और सुधार लाने के लिए निम्नलिखित पहल की है:

(i) सेवा की गुणवत्ता संबंधी विभिन्न पैरामीटर के लिए क्यूओएस बेंचमार्क की समीक्षा: निम्नलिखित विस्तृत परामर्श प्रक्रिया का पालन करने के बाद भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) ने एक्सेस (वायरलाइन और वायरलेस) और ब्रॉडबैंड (वायरलाइन और वायरलेस) सेवा विनियम 2024" के सेवा गुणवत्ता मानक दिनांक 02.08.2024 अधिसूचित किए हैं जिसमें वायरलाइन के साथ-साथ वायरलेस मीडिया पर प्रदान की गई एक्सेस और ब्रॉडबैंड सेवाओं दोनों के लिए क्यूओएस पैरामीटर और उनके बेंचमार्क निर्धारित किए गए हैं। ये विनियम दिनांक 1 अक्टूबर 2024 से प्रभावी हो गए हैं।

(ii) "डिजिटल कनेक्टिविटी के लिए भवनों या क्षेत्रों की रेटिंग" के संबंध में सिफारिशें : बड़े इनडोर क्षेत्रों में नेटवर्क ओवरएज की समस्या के समाधान के लिए, भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) ने दिनांक 20.02.2023 को दूरसंचार विभाग को "डिजिटल कनेक्टिविटी के लिए भवनों या क्षेत्रों की रेटिंग" के संबंध में सिफारिशें प्रस्तुत की है। इन सिफारिशों में विभिन्न हितधारकों अर्थात् बिल्डिंग डेवलपर, सेवा प्रदाताओं, अवसंरचना प्रदाताओं, डीसीआई प्रोफेशनल और सबसे महत्वपूर्ण रूप से प्रयोक्ताओं के बीच सहयोगात्मक दृष्टिकोण का सुझाव दिया गया है ताकि वे पानी, बिजली, अग्नि और सुरक्षा सेवाओं आदि जैसी अन्य भवन सेवाओं की तरह संपूर्ण भवन योजना और विकास से जुड़ी गतिविधियों के साथ-साथ डिजिटल कनेक्टिविटी अवसंरचना (डीसीआई) की योजना और निर्माण के लिए एक जुट होकर कार्य कर सकें।

(iii) डिजिटल कनेक्टिविटी के लिए संपत्तियों की रेटिंग संबंधी विनियम: भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) ने दिनांक 20.02.2023 की अपनी सिफारिशों में संपत्ति प्रबंधकों को प्रोत्साहित करने के लिए भवनों की रेटिंग हेतु फ्रेमवर्क का भी सुझाव दिया है। तदनुसार, भारतीय

दूरसंचार विनियामक प्राधिकरण (ट्राई) ने दिनांक 25 अक्टूबर, 2024 को "डिजिटल कनेक्टिविटी के लिए संपत्तियों की रेटिंग विनियम, 2024" अधिसूचित किए हैं जिसमें सहयोगात्मक और आत्मनिर्भर दृष्टिकोण के माध्यम से सुचारु डिजिटल कनेक्टिविटी तैयार करने को बढ़ावा देने हेतु डिजिटल कनेक्टिविटी के लिए संपत्तियों की भवनों की रेटिंग हेतु फ्रेमवर्क विनिर्धारित किया गया है।

(iv) कार्य-निष्पादन की निगरानी: भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) समय-समय पर जारी किए गए सेवा गुणवत्ता विनियमों के माध्यम से भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) द्वारा निर्धारित विभिन्न सेवा गुणवत्ता पैरामीटर के लिए बेंचमार्क की तुलना में सेवा प्रदाताओं के कार्य-निष्पादन की नियमित निगरानी करता है। सेवा प्रदाताओं के कार्य-निष्पादन की निगरानी के लिए भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) नियमित आधार पर सेवा प्रदाताओं से लाइसेंस सेवा क्षेत्र (एलएसए) वार कार्य-निष्पादन निगरानी रिपोर्ट (पीएमआर) एकत्रित करता है। जहाँ कहीं भी सेवा गुणवत्ता बेंचमार्क पूरे नहीं है, वहाँ संबंधित सेवा प्रदाता से स्पष्टीकरण माँगा जाता है और सेवा प्रदाता की प्रतिक्रिया पर विचार करने के बाद, सेवा प्रदाता पर क्यूओएस बेंचमार्क का पालन नहीं करने के लिए वित्तीय डिस्इन्सेंटिव लगाए जाते हैं।

(ग) और (घ) भारतीय दूरसंचार विनियामक प्राधिकरण (ट्राई) को ट्राई अधिनियम 1997 की धारा 11 (2) के अंतर्गत दूरसंचार सेवाओं के मूल्य निर्धारण और टैरिफ संरचनाओं को विनियमित करने का अधिदेश प्राप्त है, इस अधिदेश के अनुसार ट्राई ने दूरसंचार टैरिफ आदेश (टीटीओ) 1999 की अधिसूचना के माध्यम से दूरसंचार क्षेत्र के लिए टैरिफ विनियमन शुरू किया। दूरसंचार टैरिफ के विनियमन के संबंध में, प्राधिकरण ने पिछले कुछ वर्षों में टैरिफ निर्धारण से विनियामक निगरानी के साथ-साथ फोरबियरेन्स की नीति अपनाई है। इसलिए, राष्ट्रीय रोमिंग, ग्रामीण फिक्स्ड लाइन सेवाएँ, मोबाइल नंबर पोर्टेबिलिटी शुल्क, लीज्ड सर्किट और यूएसएसडी जैसी सेवाओं को छोड़कर, दूरसंचार सेवा टैरिफ फोरबियरेन्स के अंतर्गत है।

मौजूदा विनियामक सेवा प्रावधानों के अनुपालन के अध्यक्षीन, सेवा प्रदाता बाजार की स्थिति की समझ के आधार पर टैरिफ डिजाइन करने और टैरिफ की पेशकश करने के लिए स्वतंत्र हैं। सेवा प्रदाताओं को विभिन्न प्रकार के कॉल, एसएमएस, डेटा ऑफर आदि के लिए दर जैसे विभिन्न टैरिफ घटक निर्धारण की छूट है। इसलिए, पिछले लगभग दो दशकों से दूरसंचार सेवा टैरिफ फोरबियरेन्स के अंतर्गत है जिसका अर्थ है कि दूरसंचार कंपनियां मांग और आपूर्ति की बाजार शक्तियों के आधार पर अपने टैरिफ डिजाइन करने के लिए स्वतंत्र हैं।

हाल ही के आईटीयू आंकड़ों के अनुसार फोरबियरेन्स की इस नीति के कारण भारत दुनिया में सबसे कम टैरिफ दरों वाले देशों में से एक है। भारत का सूचकांक मूल्य 1.89 मापा गया है जो संयुक्त राज्य अमेरिका (49), रूस (6.55) और यहाँ तक कि चीन (8.84) जैसे अन्य देशों से भी काफी कम है। इसके परिणामस्वरूप दूरसंचार उपभोक्ताओं की संख्या में भारी वृद्धि हुई अर्थात् वर्ष 1997 में 14.5 मिलियन से बढ़कर आज एक बिलियन से अधिक हो गई है और भारत की दरें दुनिया में सबसे सस्ती दूरसंचार दरों में से एक है। इसके अलावा, दूरसंचार घनत्व अर्थात् किसी भौगोलिक क्षेत्र में प्रति 100 व्यक्ति पर टेलीफोन कनेक्शनों की संख्या अब 80% से अधिक है और इंटरनेट प्रसार में भी जबरदस्त वृद्धि हुई है, वर्तमान में 950 मिलियन से अधिक लोग इंटरनेट का उपयोग करते हैं।

विवरण

प्रमुख, निजी टीएसपी द्वारा टैरिफ वृद्धि का प्रतिशत

दूरसंचार सेवा प्रदाता (टीएसपी)	टीएसपी के समान प्लान में टैरिफ में वृद्धि (%)		
	2019	2021	2024
मैसर्स रिलायंस जियो इन्फोकॉम लिमिटेड	26% -39%	20%-23%	17%-25%
मैसर्स भारती एयरटेल लिमिटेड	16%-50%	20%-25%	11%-21%
मैसर्स वोडाफोन आइडिया लिमिटेड	25%-51%	20%-23%	11%-21%

KOLKATA METRO RAIL

685 SHRIMATI MALA ROY:

Will the Minister of **RAILWAYS** be pleased to state:

the details of the funds released for Kolkata Metro Rail for maintenance of platforms, stations and railway tracks separately during the last five years, year-wise?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

Metro project in Kolkata started in 1972. Since then 69 km metro line has been constructed as given below:

Period	Metro constructed in and around Kolkata	Budget grant
1972 to 2014 (42 years)	28 km	Rs 5,981 Cr
2014 to 2025 (11 years)	41 km	Rs 25,593 Cr

Presently, Metro Projects in Kolkata totaling 56 Km length have been taken up, out of which 20 Km is held up due to land acquisition and utility shifting issues due to non-cooperation by State Government.

During last 5 years, the fund allocated for maintenance of various assets of Kolkata Metro such as platforms, stations, railway tracks, sheds etc. is Rs. 28 Cr.

गगनयान मिशन

686. श्री आलोक शर्मा:

डॉ. भोला सिंह:

श्रीमती महिमा कुमारी मेवाड़:

सुश्री कंगना रनौत:

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि:

(क) भारत की पहली मानवसहित अंतरिक्ष उड़ान के लिए निर्धारित समय-सीमा सहित गगनयान कार्यक्रम की वर्तमान स्थिति और प्राप्त प्रमुख उपलब्धियों का ब्यौरा क्या है;

(ख) 2035 तक भारतीय अंतरिक्ष स्टेशन स्थापित करने की योजना सहित भारत की मानवसहित अंतरिक्ष उड़ान पहल के दीर्घकालिक उद्देश्यों का ब्यौरा क्या है;

(ग) 2040 तक चंद्रमा पर अंतरिक्ष यात्री भेजने के अपने लक्ष्य को प्राप्त करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है; और

(घ) क्या किसी भारतीय अंतरिक्ष यात्री ने इस मिशन की तैयारी के लिए प्रशिक्षण शुरू कर दिया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) गगनयान कार्यक्रम की वर्तमान स्थिति और प्राप्त प्रमुख उपलब्धियां निम्नानुसार हैं:

1. नए विकास

- i. मानव अनुकूलित प्रमोचन यान (एचएलवीएम3): विकास और भू-परीक्षण संपन्ना।
- ii. कक्षीय मॉड्यूल: कर्मीदल मॉड्यूल और सेवा मॉड्यूल के लिए नोदन प्रणालियों का विकास किया गया तथा उनके परीक्षण किए गए। ईसीएलएसएस इंजीनियरी मॉडल को साकार किया गया।
- iii. कर्मीदल निकास प्रणाली (सीईएस): 5 प्रकार के मोटर विकसित किए गए तथा उनका स्थैतिक परीक्षण किया गया।

iv. अवसंरचना स्थापित: कक्षीय मॉड्यूल निर्माण सुविधा, गगनयान नियंत्रण केंद्र, गगनयान नियंत्रण सुविधा, कर्मिंदल प्रशिक्षण सुविधा, द्वितीय प्रमोचन पैड संशोधन।

v. आगामी मिशन: सीईएस के अधिप्रमाणन के लिए एक परीक्षण यान का विकास किया गया और टीवी-डी 1 में उसका उड़ान परीक्षण किया गया। टीवी-डी2 और आईएडीटी-01 के लिए कार्यकलाप प्रगति में हैं।

vi. उड़ान प्रचालन और संचार नेटवर्क: भू-नेटवर्क संरूपण को अंतिम रूप दिया गया। आईडीआरएसएस-1 फीडर केंद्रों और स्थलीय लिंकों की स्थापना की गई।

vii. कर्मिंदल वापसी प्रचालन: पुनः प्राप्ति वाली वस्तुओं को अंतिम रूप दिया गया। पुनः प्राप्ति योजना तैयार की गई।

2. प्रथम कर्मिंदल रहित मिशन (जी1): सी32-जी चरण और सीईएस मोटरों को साकार किया गया। एचएस200 मोटरों और सीईएस अग्रान्त को कर्मिंदल मॉड्यूल भार निस्तारण मोटर पर स्तंभित किया गया। कर्मिंदल मॉड्यूल और सेवा मॉड्यूल संरचना तैयार की गई। कर्मिंदल मॉड्यूल चरण-1 की जांच पूरी की गई।

(ख) मानवसहित अंतरिक्ष उड़ान कार्यक्रम एक स्थापित अंतरिक्ष अन्वेषी देश की आकांक्षाओं को पूरा करने हेतु अभिप्रेत है। 'विकसित भारत' के लक्ष्य की दिशा में प्रौद्योगिकीय और विनिर्माण क्षमताएं राष्ट्रीय अनुसंधान और प्रौद्योगिकी विकास के परिदृश्य में रूपांतरकारी बदलाव पर निर्भर करेंगी। गगनयान कार्यक्रम के अंतर्गत, समानव अंतरिक्ष कार्यकलापों के लिए मूलभूत क्षमताओं को सिद्ध करने के बाद दीर्घकालिक समानव अंतरिक्ष मिशनों को संभव बनाने हेतु मानव निवास अथवा निम्न भू-कक्षा में अंतरिक्ष स्टेशन के लिए विकास संबंधी कार्यकलाप प्रारंभ करना अगला तर्कसंगत कदम है। इस संबंध में, भारतीय समानव अंतरिक्ष कार्यक्रम के दीर्घकालिक परिदृश्य में वर्ष 2035 तक भारतीय अंतरिक्ष स्टेशन (बीएस) और वर्ष 2040 तक भारत का चंद्रमा पर अवतरण शामिल है।

वर्ष 2035 तक भारतीय अंतरिक्ष स्टेशन (बीएस) के पांच मॉड्यूलों की स्थापना की योजनाओं के तहत बीएस के पहले मॉड्यूल के विकास को अनुमोदन प्रदान किया गया है।

(ग) वर्ष 2040 तक चंद्रमा पर किसी भारतीय के अवतरण हेतु भारत सरकार के अभिकल्पित विज्ञान के अनुसार, मिशन के पहलुओं, प्रमोचन यान और कक्षीय मॉड्यूल प्रणालियों के संरूपण हेतु कार्यकलाप प्रारंभ किए गए हैं।

(घ) इस समय चल रहे गगनयान कार्यक्रम और चन्द्रमा पर किसी भारतीय के प्रस्तावित अवतरण हेतु संवर्धित प्रशिक्षण सहित प्रशिक्षण मॉड्यूल मिशन की समय सीमा की अपेक्षाओं के अनुकूल है।

VANDE BHARAT EXPRESS BETWEEN THANJAVUR TO CHENNAI

687. SHRI MURASOLI S.:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government has any plans to introduce a New Vande Bharat Express between Thanjavur to Chennai, if so, the details thereof and if not, the reasons therefor;

(b) whether unused Amrit Bharat rake has been allocated to the Southern Railway Zone, the details thereof; and

(c) whether the Government has any plans to allocate the unused Amrit Bharat Express rake and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) Presently, Thanjavur – Chennai sector is being served by 10 pairs of train services. Besides, 12 Vande Bharat Express services are catering to the needs of the passengers of Chennai area.

Of the 14 Amrit Bharat Express services operating on the Indian Railways network, 08 services have been introduced w.e.f 18th July, 2025.

Moreover, introduction of train services including Vande Bharat train services as well as allotment of coaches are continuous and on-going processes on Indian Railways, subject to traffic justification, operational feasibility, competing demands, availability of rolling stock etc.

उत्तर प्रदेश में सार्वजनिक वितरण प्रणाली योजना

688. श्री बाबू सिंह कुशवाहा:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों और चालू वर्ष के दौरान सार्वजनिक वितरण प्रणाली (पीडीएस) योजना के अंतर्गत स्वीकृत, आवंटित और उपयोग की गई धनराशि का राज्य-वार ब्यौरा क्या है;

(ख) उत्तर प्रदेश सहित देश भर में सार्वजनिक वितरण प्रणाली के माध्यम से उपलब्ध कराई जा रही वस्तुओं का ब्यौरा क्या है;

(ग) उत्तर प्रदेश, विशेषकर जौनपुर लोक सभा क्षेत्र में उक्त योजना के लाभार्थियों की संख्या कितनी है;

(घ) क्या सरकार का पीडीएस योजना के अंतर्गत गेहूं और चावल के अलावा अन्य आवश्यक खाद्य वस्तुएं उपलब्ध कराने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) भारत सरकार के वित्त मंत्रालय द्वारा राज्यवार धनराशि आवंटित नहीं की जाती है। खाद्य एवं सार्वजनिक वितरण विभाग (डीएफपीडी) उन राज्यों द्वारा किए गए व्यय की प्रतिपूर्ति करता है

जिन्होंने आबंटन के अनुसार केंद्रीय योजना के लाभार्थियों को खाद्यान्न की खरीद/वितरण के लिए विकेंद्रीकृत खरीद (डीसीपी) पद्धति का विकल्प चुना है। अन्य गैर-डीसीपी राज्य अपने आबंटन के अनुसार भारतीय खाद्य निगम से खाद्यान्न उठाते हैं। पिछले पाँच वर्षों और चालू वर्ष के दौरान डीसीपी राज्यों को खाद्य सब्सिडी के रूप में जारी की गई धनराशि का ब्यौरा संलग्न **विवरण -I** में दिया गया है।

(ख) प्रधानमंत्री गरीब कल्याण अन्न योजना (पीएमजीकेएवाई) के तहत उत्तर प्रदेश सहित देश भर में चावल, गेहूं और मोटा अनाज उपलब्ध कराया जाता है।

(ग) राष्ट्रीय खाद्य सुरक्षा अधिनियम के अंतर्गत उत्तर प्रदेश में लाभार्थियों की वर्तमान संख्या 14.98 करोड़ है, जिसमें जौनपुर जिले में 34.65 लाख लाभार्थी शामिल हैं।

(घ) और (ङ) दिनांक 01.06.2017 से, भाग लेने वाले राज्यों/संघ राज्य क्षेत्रों को गेहूं और चावल के अतिरिक्त, इस योजना नामतः एएवाई परिवारों के लिए पीडीएस के अंतर्गत देय चीनी सब्सिडी के अंतर्गत प्रति माह प्रति एएवाई परिवार 1 किलोग्राम चीनी भी 18.50 रुपये प्रति किलोग्राम की दर से प्रदान की जा रही है।

पिछले पांच वित्तीय वर्षों और चालू वर्ष के दौरान आबंटित और उपयोग की गई धनराशि का योजनावार ब्यौरा संलग्न **विवरण -II** में दिया गया है।

विवरण-I

पिछले पांच वर्षों और वर्तमान वर्ष के दौरान खाद्य सब्सिडी के रूप में जारी की गई राज्य-वार निधि का विवरण

(करोड़ रुपये में)

क्र. सं.	राज्य का नाम	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (18.07.2025 तक)
1.	आंध्र प्रदेश	8424.72	9323.40	6636.00	6268.20	8399.00	345.88

2.	बिहार	4117.33	7671.90	10966.00	6557.60	9725.40	1463.63
3.	छत्तीसगढ़	7193.13	9047.80	7574.80	5236.10	5695.60	17.20
4.	गुजरात	9.24	749.43	311.54	267.83	138.87	-
5.	हिमाचल प्रदेश	-	-	-	47.38	-	-
6.	झारखंड	3.66	-	-	42.77	502.99	-
7.	कर्नाटक	323.99	1682.10	2191.80	1222.10	1281.20	203.77
8.	केरल	1214.98	1777.90	1544.90	1151.90	1062.40	-
9.	मध्य प्रदेश	11946.40	14421.00	9471.50	16939.00	10189.00	1036.83
10.	महाराष्ट्र	2555.74	4082.10	2725.80	3923.30	327.74	-
11.	ओडिशा	8985.73	7892.70	7600.10	14474.00	9948.80	520.64
12.	पंजाब	1761.53	2047.50	1202.50	2064.60	2572.70	-
13.	तमिलनाडु	3109.76	6250.90	8686.00	7072.50	6033.90	30.82
14.	तेलंगाना	6879.59	7665.00	5242.80	5367.10	4178.30	68.78
15.	उत्तर प्रदेश	-	-	-	-	9.09	-
16.	उत्तराखंड	1371.33	1554.40	1212.30	724.39	1159.30	119.92
17.	पश्चिम बंगाल	8792.03	5421.30	6580.10	-	8899.90	28.36
18.	त्रिपुरा	29.79	15.58	148.67	106.51	64.26	-
कुल		66719.00	79603.00	72095.00	71465.00	70188.00	3835.83

विवरण-II

पिछले पांच वर्षों और वर्तमान वर्ष के दौरान चीनी सब्सिडी के रूप में जारी की गई राज्य-वार निधि का विवरण							
(करोड़ रुपये में)							
क्र. सं.	राज्य का नाम	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (18.7.25 तक)
1	आंध्र प्रदेश	5.59	20.34	15.20	35.28	10.08	10.22
2	छत्तीसगढ़	15.96	15.96	12.40	11.58	12.89	-
3	दिल्ली	2.68	2.20	2.20	-	2.54	-
4	गोवा	-	-	0.60	-	0.29	-
5	गुजरात	27.07	22.04		22.41	-	21.49
6	हरियाणा	5.05	1.15	5.60	4.24	1.21	-
7	हिमाचल प्रदेश	-	8.08	3.50	-	12.12	-
8	जम्मू एवं कश्मीर	2.08	2.54	4.80	1.29	10.14	-
9	झारखंड	-	33.38		-	20.16	9.40
10	कर्नाटक	-			-		-
11	केरल	6.37		21.50	9.21	7.02	-
12	मध्य प्रदेश	-		12.93	99.48	42.29	-
13	महाराष्ट्र	32.12	60.44	45.90	37.34	31.90	-
14	मिजोरम	-			1.06	1.45	-
15	नागालैंड	1.05	1.05	1.10	1.06	1.06	-
16	राजस्थान	6.94	-	-	-	-	-
17	सिक्किम	0.18	0.73	0.20	0.37	0.37	0.37
18	तमिलनाडु	32.08	31.05	62.10	31.04	61.05	10.35
19	त्रिपुरा	-	10.41		1.81	5.99	-
20	उत्तर प्रदेश	-		87.30	127.83	84.41	-
21	उत्तराखंड	-		-	18.63	-	7.11
22	पश्चिम बंगाल	60.76	37.38	24.20	16.33	58.92	8.51
23	तेलंगाना	5.43	3.25	1.30	1.05	3.19	0.34
	कुल	203.37	250.00	300.83	420.00	367.08	67.79
	आबंटित बजट	203.37	250.00	301.08	420.00	367.08	420.00

THIRD INTERNATIONAL QUANTUM COMMUNICATION CONCLAVE**689. SHRIMATI APARAJITA SARANGI:**

Will the Minister of **COMMUNICATION** be pleased to state:

- (a) the key documents unveiled during the Third International Quantum Communication Conclave and their significance in advancing quantum secure technologies in the country;
- (b) the contributions of the Telecommunication Engineering Centre (TEC) and the Centre for Development of Telematics (C-DOT) in setting standards and releasing technical reports for quantum secure communication; and
- (c) the initiatives undertaken by the Government to promote standardization, testing, and stakeholder collaboration in the field of quantum-safe technologies?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) The documents that were unveiled during the 3rd International Quantum Communication Conclave held on 25th April 2025 with an objective to standardise, create awareness and promote adoption of quantum-secure technologies in India are as under:

- i. Standard for Quantum Random Number Generator (QRNG).
- ii. Technical Report on Migration to Post Quantum Cryptography (PQC).
- iii. Technical Report on Quantum Secure 5G / beyond 5G Core using Post Quantum Cryptography (PQC).

In addition to the above, Telecommunication Engineering Centre (TEC) has released the following standards for quantum secure communications:

- i. Standard for Quantum Key Distribution (QKD) System.
- ii. Standard for Quantum Safe and Classical Cryptographic Systems.

All above standards and technical reports have been formulated in consultation with stakeholders including Centre for Development of Telematics (C-DOT).

(c) The Department of Telecommunications (DoT) has released standards through TEC for quantum-secure products and solutions as mentioned in para (a) & (b) above and issued Test Guide on Quantum Key Distribution System to support testing of quantum secure products. Further, DoT has formed a National Working Group on Quantum Technology (NWG-QT) to foster collaboration among experts from academia, industry, and government.

SPECIAL TRAINS FOR COMPETITIVE EXAMS

690. SHRI PUSHPENDRA SAROJ:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of exam related special trains operational in Uttar Pradesh since 2022;
- (b) the details of the total number of seats available along with the total number of passengers travelled, year-wise;
- (c) whether there are any instances of overcrowding in these special trains reported, if so, the details thereof; and

(d) whether the Government has commissioned any review of the shortfall in special train for competitive exams, if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d) As the Railway network straddles across State boundaries, trains are introduced, as per network requirement, across such boundaries. However, to supplement the availability of accommodation in regular train services and to cater to the extra rush of passengers during peak seasons, festivals, special events, examination, etc., Indian Railways (IR), subject to traffic justification, operational feasibility, availability of resources, etc, also operates special trains and also augments the loads of existing services. This is an on-going process. During 2024-25, IR operated approx. 85,400 trips of special trains.

माननीय अध्यक्ष : सदन की कार्यवाही आज बारह बजे तक के लिए स्थगित की जाती है ।

11.08 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shrimati Sandhya Ray in the Chair)

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों के द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs

At this stage, Dr. Amar Singh, Sushri Mahua Moitra, Adv. Priya Saroj and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, मैं आप सभी से निवेदन करती हूँ कि प्लीज, आप अपनी-अपनी सीट्स पर बैठ जाइए।

... (व्यवधान)

12.02 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर 2, डॉ. चंद्र शेखर पेम्मासानी।

... (व्यवधान)

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** Madam, I beg to lay on the Table:

- (1) A copy of the Telecom Regulatory Authority of India (Salary, Allowances and other conditions of Service of the officers and employees) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 423(E) in Gazette of India dated 27th June, 2025 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

[Placed in Library, See No. LT 2770/18/25]

- (2) A copy of the Telecommunications (Framework to Notify Standards, Conformity Assessment and Certification) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 315(E) in Gazette of India dated 16th May, 2025 under subsection (3) of Section 56 of the Telecommunications Act, 2023.

[Placed in Library, See No. LT 2771/18/25]

- (3) A copy of the Telecommunications (Removal of Difficulties) Amendment Order, 2025 (Hindi and English version) published in Notification No. S.O. 2962(E) in Gazette of India dated 2nd July, 2025 under sub-section (2) of Section 58 of the Telecommunications Act, 2023.

[Placed in Library, See No. LT 2772/18/25]

... (व्यवधान)

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे) : सभापति महोदया, मैं खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-

धारा (1) के अंतर्गत खनिज रियायत (संशोधन) नियम, 2025, जो दिनांक 20 जून, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 323(अ) में प्रकाशित हुए थे, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 2773/18/25]

... (व्यवधान)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

(1) भांडागारण (विकास और विनियमन) अधिनियम, 2007 की धारा 52 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) :-

(एक) भांडागारण (विकास और विनियमन), भांडागारों का रजिस्ट्रीकरण (संशोधन) नियम, 2025, जो दिनांक 17 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.137(अ) में प्रकाशित हुए थे।

(दो) भांडागारण (विकास और विनियमन), भांडागारों का रजिस्ट्रीकरण (संशोधन) नियम, 2025, जो दिनांक 8 मई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.298(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 2774/18/25]

(2) ई-एनडब्ल्यूआर आधारित गिरवी वित्तपोषण के लिए क्रेडिट गारंटी स्कीम (सीजीएस-एनपीएफ), जो दिनांक 13 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.746(अ) में प्रकाशित हुई थी, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2775/18/25]

- (3) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी चीनी (नियंत्रण) आदेश, 2025, जो दिनांक 1 मई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 280(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2776/18/25]

... (व्यवधान)

12.03 hrs

COMMITTEE ON ESTIMATES

6th Report

श्री बृजमोहन अग्रवाल (रायपुर) : सभापति महोदया, मैं कृषि और किसान कल्याण मंत्रालय से संबंधित 'केवीके के माध्यम से जलवायु अनुकूल कृषि, प्राकृतिक एवं जैविक खेती को बढ़ावा देना' विषय के बारे में प्राक्कलन समिति (2024-25) का छठा प्रतिवेदन * (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (व्यवधान)

* यह प्रतिवेदन लोक सभा अध्यक्ष के निदेश के निदेश 71क के अंतर्गत 4 अप्रैल, 2025 को माननीय अध्यक्ष (18वीं लोक सभा) को तब प्रस्तुत किया गया, जब सभा का सत्र नहीं चल रहा था और अध्यक्ष ने लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 280 के अंतर्गत उक्त प्रतिवेदन के मुद्रण, प्रकाशन और परिचालन का आदेश दिया।

12.03½ hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ

11th and 12th Reports

श्री विजय कुमार दूबे (कुशीनगर) : सभापति महोदया, मैं ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) से संबंधित 'अनुदानों की मांगों (2024-25) के बारे में पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई-कार्रवाई' संबंधी 11वां प्रतिवेदन।
- (2) भूमि संसाधन विभाग (ग्रामीण विकास मंत्रालय) से संबंधित 'अनुदानों की मांगों (2024-25) के बारे में दूसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई' संबंधी 12वां प्रतिवेदन।

12.04 hrs

STATEMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 388th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Biotechnology, Ministry of Science and Technology*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND

* Laid on the Table and also placed in Library, See No. LT 2766/18/25.

TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 388th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

(b) Status of implementation of the recommendations contained in the 389th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Scientific & Industrial Research (DSIR), Ministry of Science and Technology*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, I beg to lay a

* Laid on the Table and also placed in Library, See No. 2767/18/25

statement regarding the status of implementation of the recommendations contained in the 389th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Scientific & Industrial Research (DSIR), Ministry of Science and Technology.

(c) Status of implementation of the recommendations contained in the 390th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Science and Technology, Ministry of Science and Technology*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 390th Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

* Laid on the Table and also placed in Library, See No. LT 2768 /18/25.

(d) Status of implementation of the recommendations contained in the 393rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Ministry of Earth Sciences*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 393rd Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2025-2026) pertaining to the Ministry of Earth Sciences.

... (व्यवधान)

* Laid on the Table and also placed in Library, See No. LT 2769/18/25.

12.04½ hrs**GOVERNMENT BILLS – Introduced****(i) National Sports Governance Bill, 2025***

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया) : सभापति महोदया, मैं प्रस्ताव करता हूँ कि खेलों के विकास और संवर्धन, खिलाड़ियों के लिए कल्याणकारी उपायों, सुशासन के बुनियादी सार्वभौमिक सिद्धांतों, ओलंपिक और खेल संचलन की नैतिकता और निष्पक्षता, ओलंपिक चार्टर, पैरालिंपिक चार्टर, अंतर्राष्ट्रीय सर्वोत्तम प्रथाओं और स्थापित विधिक मानकों का उपबन्ध करने और एक एकीकृत, साम्यपूर्ण और प्रभावी रीति से खेल शिकायतों और खेल विवादों के समाधान और उससे संबंध या उसके आनुषंगिक मामलों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

माननीय सभापति : प्रश्न यह है :

“कि खेलों के विकास और संवर्धन, खिलाड़ियों के लिए कल्याणकारी उपायों, सुशासन के बुनियादी सार्वभौमिक सिद्धांतों, ओलंपिक और खेल संचलन की नैतिकता और निष्पक्षता, ओलंपिक चार्टर, पैरालिंपिक चार्टर, अंतर्राष्ट्रीय सर्वोत्तम प्रथाओं और स्थापित विधिक मानकों का उपबन्ध करने और एक एकीकृत, साम्यपूर्ण और प्रभावी रीति से खेल शिकायतों और खेल विवादों के समाधान और उससे संबंध या उसके आनुषंगिक मामलों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : माननीय मंत्री जी, अब आप विधेयक को पुरःस्थापित कीजिए।

डॉ. मनसुख मांडविया : सभापति महोदया, मैं विधेयक को पुरःस्थापित** करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 23.07.2025.

** Introduced with the recommendation of the President.

... (व्यवधान)

12.05 hrs

(ii) National Anti-Doping (Amendment) Bill, 2025**

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया) : मैं प्रस्ताव करता हूँ कि राष्ट्रीय डोपिंग रोधी अधिनियम, 2022 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए। ... (व्यवधान)

माननीय सभापति : प्रश्न यह है :

“कि राष्ट्रीय डोपिंग रोधी अधिनियम, 2022 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, अब आप विधेयक को पुरःस्थापित करें।

... (व्यवधान)

डॉ. मनसुख मांडविया : सभापति महोदया, मैं विधेयक को पुरःस्थापित करता हूँ। ... (व्यवधान)

12.06 hrs

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखने की अनुमति प्रदान की जाती है। माननीय सदस्यगण, तुरंत, व्यक्तिगत रूप से अपने-अपने नियम 377 के अधीन मामलों को सभा पटल पर रखें।

** Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 23.07.2025

* Treated as laid on the Table.

(i) Need to frame law for compulsory hallmarking of Silver at par with Gold

SHRI MUKESHKUMAR CHANDRAKAANT DALAL (SURAT): Price of silver has rocketed rapidly during past 2-3 years in the country and preference of customers have also shifted in favor of silver from gold. But at present there is no law to compulsorily hallmark silver ornaments in a way gold ornaments are done. As a result customers often don't get 100% pure silver as many traders mix other stuff with it. If customer check it, then he gets hardly 60% of silver from it. So customers are reluctant to buy silver as there is no 100% guarantee of purity of silver which severely affects market of silver as customer pay for pure silver but when he resales it, he hardly gets 50% of it because of impurity of quality. Hence, I strongly demand that rules may be framed for compulsorily hallmarking silver in a way gold is being hallmarked.

(ii) Need to expedite implementation of projects approved under Pradhan Mantri Matsya Sampada Yojna (PMMSY) in various parts of Odisha

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): The Pradhan Mantri Matsya Sampada Yojana (PMMSY), which is a flagship and transformative scheme for the fisheries sector and the welfare of fishermen, aims to address critical gaps in fish production and productivity in the country. The scheme was launched in 2020 and has been in operation since then with an investment of more than Rs. 20000 crores. Considering the critical importance of fisheries sector in ensuring food security, the programme aims for an overall development

of fishing community. Several major projects approved for Odisha, for instance, fishing harbours at Astarang and Paradip in my Parliamentary Constituency, Jagatsinghpur; Aqua Park at Sambalpur; Wholesale Fish Markets at Bhubaneswar and Balasore; integrated development of reservoir; Establishment of brood bank and other beneficiary-oriented activities. An estimated amount of Rs. 1400 crore worth projects have been approved; however, these projects are yet to be grounded and the people of Odisha in general and particularly the fisherfolk community are deprived of the scheme benefits. I would like to seek the attention of the Hon'ble Minister to investigate the matter and expedite in grounding these projects for the larger interest of the people of the State of Odisha.

(iii) Need to conserve and declare Nandasa Stupa in Nandasa village in Bhilwara Parliamentary Constituency, Rajasthan as a National Memorial

श्री दामोदर अग्रवाल (भीलवाड़ा) : मेरा संसदीय क्षेत्र भीलवाड़ा के गंगापुर उपखण्ड में नान्दसा ग्राम में नान्दसा स्तूप है जोकि गत 12 फरवरी 2025 को अपने स्थापना के 1800 वर्ष पूर्ण कर चुका है। इस अभिलेख की लिपि ब्राह्मी व भाषा संस्कृत है, तथा इस पर लिखे लेख अनुसार इसकी स्थापना तत्कालीन मालवा के राजा श्री सोम द्वारा विक्रमी सम्वत् 282 की चैत्र पूर्णिमा को 61 रात्रि तक चले वैदिक एकसृष्टिरात्र यज्ञ के पश्चात की गई थी। ज्ञात हो कि पूर्व में यहाँ दो स्तम्भ थे जिनकी ऊँचाई 12 फीट व मोटाई लगभग 5.5 फीट है लेकिन इसके रखरखाव में उदासीनता के कारण इनमें से एक टूट गया। इसका टूटा हुआ शिलाखंड उदयपुर संग्रहालय में रखा हुआ है। इस 1800 वर्ष पुराने ऐतिहासिक धरोहर के महत्व को ध्यान में रखते हुए अंग्रेजों के शासन काल में भी इस स्तम्भ का संरक्षण किया गया था लेकिन आज इसके संरक्षण की महत्ती आवश्यकता है। अतः मैं सरकार से मांग करता हूँ कि इस स्तम्भ को राष्ट्रीय स्मारक घोषित किया जाए।

(iv) Regarding railway related issue of Jalore Parliamentary Constituency

श्री लुम्बाराम चौधरी (जालौर): मेरे संसदीय क्षेत्र जालौर (राजस्थान) के रेलवे से संबंधित निम्नलिखित महत्वपूर्ण मुद्दों की तरफ सरकार का ध्यान दिलाना चाहता हूँ :-

1. कोरोना काल के पूर्व जयपुर से अहमदाबाद चलने वाली लोकल 54805/ 54806 ट्रेन को पुनः शुरू किया जाए अथवा 19735 / 19736 जयपुर से मारवाड को अहमदाबाद तक विस्तार किया जाए।
2. जयपुर-जोधपुर एक्सप्रेस 22977/78 का विस्तार जालौर तक किया जाए।
3. सालासर एक्सप्रेस 22421/22422 तथा कामाख्या एक्सप्रेस 15623/15624 को गाँधीधाम वाया जालौर तक विस्तार किया जाए।
4. बाडमेर-यशवंतपुर एक्सप्रेस 14805/14806 को सातों दिन चलाया जाए।
5. पिंडवाड़ा स्टेशन पर आश्रम एक्सप्रेस, गरीबरथ एक्सप्रेस तथा बंगलौर एक्सप्रेस 16507/16508 का ठहराव दिया जाए।
6. स्वरूपगंज स्टेशन पर हरिद्वार मेल आश्रम एक्सप्रेस, गरीबरथ एक्सप्रेस का ठहराव दिया जाए।
7. डी0एम0यू0 (79437/79438, 79431/79432) को फालना तक विस्तारित किया जाए।
8. पिंडवाड़ा लेवल क्रॉसिंग 104 पर आर यू बी का निर्माण कार्य प्रारंभ किया जाए।
9. बागरा-सिरोही-स्वरूपगंज नई रेललाइन के लिए स्वीकृत फाइनल लोकेशन सर्वे को जल्द से प्रारंभ कर सिरोही जिला केन्द्र को रेलवे नेटवर्क से जोड़ा जाए।
10. रानिवाडा स्टेशन पर अनुक्षण सुविधा (यथा वाशिंग/पिट लाईन लोको पायलट विश्रामालय कोच वॉटर फिलिंग सिस्टम) स्थापित किया जाए।

जालौर-भीनमाल स्टेशनों पर लगेज और पार्सल सुविधा को पुनः शुरू किया जाए।

**(v) Need to establish a stadium in Katra Legislative Assembly
Constituency in Uttar Pradesh**

श्री अरुण कुमार सागर (शाहजहाँपुर) : यह प्रसन्नता की बात है कि हमारे लोकप्रिय प्रधानमंत्री जी ने देश में खेलो कार्यक्रम की शुरुआत देश के ग्रामीण क्षेत्रों में खेलों के प्रसार और वहाँ मौजूद छिपी प्रतिभाओं को सामने लाने के लिए प्रारंभ की है। मैं माननीय प्रधानमंत्री और युवा कार्यक्रम एवं खेल मंत्री जी का आभार प्रकट करता हूँ कि मेरे संसदीय क्षेत्र शाहजहाँपुर, जिसे शहीदों की नगरी के नाम से भी जाना जाता है, में बैडमिंटन के लिए खेलो इंडिया केंद्र शाहजहाँपुर संसदीय क्षेत्र के स्पोर्ट्स स्टेडियम शाहजहाँपुर में अधिसूचित किया गया है।

मेरा अनुरोध है कि उपरोक्त बैडमिंटन के अधिसूचित किए जाने के साथ-साथ क्षेत्र के कटरा विधान सभा निर्वाचन क्षेत्र में भी “खेलो इंडिया कार्यक्रम” योजना के अंतर्गत एक स्टेडियम की स्थापना किए जाने हेतु सकारात्मक कार्यवाही की जाए।

**(vi) Regarding railway related issue of Bhiwani-Mahendragarh
Parliamentary Constituency, Haryana**

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : मैं अपने संसदीय क्षेत्र भिवानी – महेन्द्रगढ़ (हरियाणा) की रेल समस्याओं पर सरकार का ध्यान दिलाना चाहता हूँ:-

1. रेवाड़ी-भिवानी सेवा में सुधार हेतु गाड़ी संख्या 54634/31 लुधियाना-धुरी एक्सप्रेस को रेवाड़ी तक बढ़ाया जाए।
2. गाड़ी संख्या 11085/86 SMTV बेंगलोर-ग्वालियर एक्सप्रेस को हिसार/हनुमानगढ़/अमृतसर तक वाया भिवानी विस्तारित किया जाए।
3. गाड़ी संख्या 22497/98 श्रीगंगानगर-कन्याकुमारी साप्ताहिक सुपरफास्ट रेल का भिवानी पर ठहराव हो।
4. गाड़ी संख्या 16311/12 श्रीगंगानगर-बेंगलुरु साप्ताहिक सुपरफास्ट रेल का भी भिवानी पर ठहराव सुनिश्चित किया जाए।

5. गाड़ी संख्या 12323/24, 12259/60 का महेन्द्रगढ़, गाड़ी संख्या 19701/02, 22471/72, 14713/14 का सतनाली, गाड़ी संख्या 14717/18, 22737/38 का सिवानी, गाड़ी संख्या 22421/22 या 22471/72 का कनीना, गाड़ी संख्या 22451/52 और 05097/98 का अटेली में ठहराव तथा गाड़ी संख्या 12329/30 संपर्क क्रांति का भिवानी/हिसार तक विस्तार किया जाए।
 6. गोरखधाम एक्सप्रेस (12555/56) का हांसी स्टेशन पर ठहराव हो।
 7. बीकानेर-हरिद्वार ट्रेन (14717/18) का भी हांसी में ठहराव किया जाए।
 8. पातुवास-महराणा स्टेशन पर 54085/86 और 19791/92 का ठहराव पुरानी मांग है।
 9. गाड़ी संख्या 19415/16 अहमदाबाद-कटरा ट्रेन नियमित हो।
 10. गाड़ी संख्या 14727/28 श्रीगंगानगर-तिलक ब्रिज ट्रेन का सोहासडा पर पूर्व ठहराव बहाल हो। गाड़ी संख्या 04090 हिसार-नई दिल्ली इंटरसिटी का सदर बाजार पर ठहराव दिया जाए।
- भिवानी की 16 कोच वॉशिंग लाइन को 24 कोच के लिए अपग्रेड किया जाए और नई लाइन बनाई जाए।

(vii) Regarding initiatives taken to ensure the safety and security of girls in the country

श्री दर्शन सिंह चौधरी (होशंगाबाद) : वर्तमान केन्द्र सरकार के शासनकाल में देश की बेटियों ने सेना, खेल, व्यापार, शिक्षा, चिकित्सा, विज्ञान इत्यादि क्षेत्र में अनेक उपलब्धियां हासिल की हैं, लेकिन मैं सरकार का ध्यान असामाजिक तत्वों द्वारा छोटी बच्चियों के साथ होने वाले घृणित अपराधों पर ध्यान आकर्षित करते हुए यह जानना चाहता हूं कि –

1. सरकार द्वारा पॉक्सो एक्ट और निर्भया फंड के तहत बच्चियों की सुरक्षा के लिए उठाए गए कदमों की जानकारी क्या है?

2. क्या सरकार बाल अपराधियों के लिए तेज़ी से न्याय दिलाने हेतु विशेष फास्ट ट्रैक अदालतों की संख्या बढ़ाने पर विचार कर रही है?
3. सरकार द्वारा बेटी बचाओ, बेटी पढ़ाओ और अन्य अभियानों के अंतर्गत बच्चियों की सुरक्षा एवं विकास के लिए किए जा रहे प्रयासों का विवरण क्या है?
4. क्या सरकार छोटी उम्र की बच्चियों से होने वाले बलात्कार के लिए दोषियों को फांसी जैसी कठोर सजा देने पर विचार कर रही है?
5. इस दिशा में सरकार द्वारा किए जा रहे प्रयासों और उठाए गए कदमों का विस्तृत विवरण क्या है?

मेरा विश्वास है कि सरकार द्वारा उठाए जा रहे ठोस कदमों से समाज में सुरक्षा और न्याय की भावना और मजबूत होगी। उक्त विषय पर आगामी नीतियों से अवगत कराने की कृपा करें।

(viii) Need to issue instructions to stop the dumping of fly ash on roadsides by overloaded trucks in Jharsuguda district, Odisha

श्री प्रदीप पुरोहित (बारगढ़) : ओडिशा के झारसुगुड़ा ज़िले में चल रही राष्ट्रीय राजमार्ग परियोजनाओं के अंतर्गत ट्रांसपोर्टों द्वारा भारी मात्रा में फ्लाई ऐश का ओवरलोड परिवहन किया जा रहा है। ये गाड़ियाँ नियमों का उल्लंघन करते हुए फ्लाई ऐश को सीधे सड़क पर डंप कर रही हैं। बारिश के समय यह फ्लाई ऐश बहकर राष्ट्रीय राजमार्ग की सड़कों को डुबो देता है, जिससे सड़कें क्षतिग्रस्त हो रही हैं और यातायात में बाधा उत्पन्न हो रही है। इसके अलावा, यह फ्लाई ऐश बहते हुए आसपास के किसानों की ज़मीन में प्रवेश कर रहा है, जिससे उनकी फसलें नष्ट हो रही हैं। इससे न केवल कृषि को भारी नुकसान हो रहा है, बल्कि मिट्टी की गुणवत्ता भी खराब हो रही है और पर्यावरण पर गंभीर दुष्प्रभाव पड़ रहा है। यह स्थिति न केवल किसानों की आजीविका के लिए संकटपूर्ण है, बल्कि यह सार्वजनिक स्वास्थ्य और पारिस्थितिकी के लिए भी घातक है। मैं सरकार से अनुरोध करता हूँ कि ऐसे ओवरलोड फ्लाई ऐश परिवहन करने वाले ट्रांसपोर्टों के विरुद्ध कठोर कार्रवाई की जाए। साथ ही, मैं सड़क, परिवहन एवं राजमार्ग मंत्रालय एवं पर्यावरण मंत्रालय से अनुरोध करता हूँ

कि वे इस विषय पर सख्त दिशा-निर्देश जारी करने का कष्ट करें।

(ix) Need to comply with crowd management regulations strictly during religious or cultural gatherings/festivals to control stampedes in the country

DR. K. SUDHAKAR (CHIKKBALLAPUR): India has witnessed numerous stampede incidents over the years, often resulting in significant casualties. These incidents frequently occur during religious or cultural gatherings due to large crowds and inadequate safety measures. Recent examples include the Hathras incident, the Mahakumbh event in Uttar Pradesh, the Puri incident, and the Bengaluru incident on June 4th, where a large crowd gathered to celebrate the IPL victory. Within minutes, 11 lives were lost, and scores were left injured. Karnataka has recently issued Standard Operating Procedures (SOPs) for crowd management during large events and mass gatherings, which is a positive step. However, we need a clear policy at the national level. According to a report by the National Crime Records Bureau (NCRB), nearly 70% of mass gathering events in India, particularly during religious festivals, fail to comply with crowd management regulations set by authorities, contributing to recurring stampedes. While there are National Disaster Management Authority (NDMA) guidelines, the local police force and state administration often fail to implement them effectively. To address this issue, we need a strict regulation at the Central level and a policy-level intervention to mandatorily ensure that stampede events do not lead to loss of life. I request the Government to implement such a regulation.

(x) Need to restore stoppage of trains at railway stations in Janjgir-Champa Parliamentary Constituency, Chhattisgarh

श्रीमती कमलेश जांगड़े (जांजगीर-चांपा) : मेरे लोकसभा क्षेत्र जांजगीर चाम्पा (छत्तीसगढ़) में स्थित बाराद्वार, सक्ती, जांजगीर, चाम्पा, और अकलतरा रेलवे स्टेशनों पर कोरोना काल के पहले कई ट्रेनों का स्टापेज था, लेकिन कोरोना काल के दौरान इन स्टेशनों पर कई प्रमुख ट्रेनों का ठहराव बंद कर दिया गया था। अभी भी उक्त स्टेशनों पर कोरोना काल से बंद ट्रेनों का ठहराव सुचारू रूप से संचालित नहीं हो पाया है। ट्रेनों का ठहराव नहीं होने के कारण मेरे लोकसभा क्षेत्र जांजगीर चाम्पा के लगभग लाखों लोगों को यात्रा करने में काफी समस्याओं का सामना करना पड़ रहा है। अतः माननीय रेल मंत्री जी से निवेदन है कि बाराद्वार, सक्ती, जांजगीर, चाम्पा, और अकलतरा रेलवे स्टेशनों पर कोरोना काल से बंद ट्रेनों के ठहराव को पुनः संचालित किया जाए, जिससे रेलवे को राजस्व में बढ़ोतरी होने के साथ-साथ लोगों को यात्रा आवागमन में हो रही असुविधा का समाधान हो सके।

(xi) Need to expedite approval of the Detailed Project Report for the proposed elevated corridor project on NH 55 in Cuttack, Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): There is urgent requirement for expediting approval of the Detailed Project Report (DPR) for the proposed construction of the Elevated Corridor of NH-55 from OMP Square (Ch. 264/161 to 267/700 Km and Ch. 269/260 to 271/040 Km), including the development of DLPS with Service Roads from Ch. 267/700 to 269/260 Km and Ch. 271/040 to 277/484 Km in Odisha, for the financial year 2024–25. The project holds immense significance for the city of Cuttack, as it aims to alleviate long-standing traffic congestion in the town area and significantly reduce the risk of road accidents. The elevated corridor and service roads will streamline traffic

movement, enhance commuter safety, and improve urban mobility for both residents and commercial transporters. I would urge upon the Union Government that the necessary directions be issued to expedite DPR approval to facilitate early administrative sanction and timely execution of this vital infrastructure project.

(xii) Need to run Namo Bharat Train between Meerut and Garhmukteshwar in Uttar Pradesh

श्री कंवर सिंह तंवर (अमरोहा) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र अमरोहा (उत्तर प्रदेश) के गढ़मुक्तेश्वर विधानसभा स्थित ब्रजघाट की ओर आकर्षित करना चाहता हूँ, जो एक अत्यंत महत्वपूर्ण तीर्थ स्थल है। प्रत्येक पूर्णिमा तथा श्रावण मास में उत्तर भारत के विभिन्न राज्यों से लाखों श्रद्धालु यहां मां गंगा में स्नान व पिंड विसर्जन हेतु पधारते हैं, जिससे क्षेत्र में अत्यधिक भीड़ और यातायात जाम की स्थिति उत्पन्न हो जाती है। मेरठ तक नमो भारत (रेपिडएक्स) सेवा चालू है, जबकि गढ़मुक्तेश्वर की दूरी लगभग 35 किलोमीटर है। यदि यह सेवा गढ़मुक्तेश्वर तक विस्तारित होती है, तो न केवल श्रद्धालुओं की यात्रा सुगम और सुरक्षित होगी, बल्कि क्षेत्रीय यातायात दबाव में भी कमी आएगी। मैं माननीय आवासन एवं शहरी कार्य मंत्री जी से आग्रह करता हूँ कि मेरठ से गढ़मुक्तेश्वर तक नमो भारत (रेपिडएक्स) सेवा का शीघ्र विस्तार किया जाए।

(xiii) Need to establish a Regional Office of Indian Council of Agricultural Research in Chhindwara Parliamentary Constituency, Madhya Pradesh

श्री बंटी विवेक साहू (छिन्दवाड़ा) : मैं माननीय कृषि एवं किसान कल्याण मंत्री से निवेदन करना चाहता हूँ कि मेरे लोकसभा क्षेत्र अन्तर्गत छिन्दवाड़ा एवं पांडुर्णा के दोनों जिले पूर्णतः कृषि आधारित क्षेत्र हैं। यहाँ की जलवायु एवं भू-प्राकृतिक स्थिति में मक्का, गेहूँ, गन्ना, चना, सोयाबीन, मूंगफली, ज्वार, बाजरा, कोदो, कुटकी, चावल, कपास, संतरा, स्ट्रॉबेरी, आलू, प्याज, लहसुन, टमाटर, हरी सब्जियाँ आदि फसलें पर्याप्त मात्रा में उत्पन्न होती हैं। इतने विविध एवं समृद्ध कृषि उत्पादन वाले

क्षेत्र में किसानों को आधुनिक कृषि तकनीकों, उन्नत बीज, सिंचाई प्रणालियों और यंत्रीकरण की सुविधाओं से परिचित कराने के लिए कोई विशेष संस्थान या क्षेत्रीय केंद्र उपलब्ध नहीं है। हमारी सरकार का उद्देश्य किसानों को आत्मनिर्भर और कृषि को लाभकारी व्यवसाय बनाना है। इस लक्ष्य की पूर्ति के लिए क्षेत्रीय स्तर पर तकनीकी मार्गदर्शन एवं नवाचार आवश्यक है। भारतीय कृषि अनुसंधान परिषद देशभर में इसी उद्देश्य से कार्य कर रही है। साथ ही यह संस्था विदेशों से तकनीकी सहयोग एवं फसल विपणन से संबंधित समझौते भी करती है। अतः मेरा आग्रह है कि छिन्दवाड़ा-पांडुर्णा क्षेत्र में भारतीय कृषि अनुसंधान परिषद का क्षेत्रीय कार्यालय शीघ्र स्थापित किया जाए जिससे क्षेत्र के किसानों को आधुनिक कृषि तकनीक का लाभ मिल सके।

(xiv) Regarding the Act East Policy for North Eastern States

SHRI S. SUPONGMEREN JAMIR (NAGALAND): I would like to draw attention of the Minister of Development of North Eastern Region (DoNER) towards the Act East Policy for North Eastern States.

(xv) Need for re-approval of proposed Global City Project at Ayyampuzha in Angamaly, Kerala under National Industrial Corridor Development and Implementation Trust (NICDIT)

SHRI BENNY BEHANAN (CHALAKUDY): I would like to draw the attention of the Minister of Commerce and Industry to the long-pending Global City project proposed at Ayyampuzha, Angamaly, Kerala, under the National Industrial Corridor Development and Implementation Trust (NICDIT). Approved on 19 August 2020, the project spans nearly 400 acres and envisions a world-class township integrating residential, commercial, industrial, healthcare, and educational zones. This visionary project holds immense potential to transform not only my Parliamentary Constituency but also the state of Kerala. It is

expected to attract major investments, generate substantial employment, and significantly enhance regional infrastructure in line with the country's industrial development goals. Unfortunately, the project's approval has lapsed. While land acquisition saw delays, the State Government has now assured swift completion once re-approval is granted. The local administration and public are fully supportive of its implementation. I, therefore, urge the Union Government to reconsider and re-approve the Global City project without delay. Timely revival is critical for Kerala's economic progress and its integration into the national industrial corridor ecosystem. I request the Minister to take due cognizance and support immediate re-approval and execution of this vital project.

(xvi) Need to upgrade railway infrastructure in Tamil Nadu and other parts of the country to ensure safety of railway passengers and property

SHRI SASIKANTH SENTHIL (TIRUVALLUR): The recent train accident and derailment that occurred on July 13, 2025, in Tiruvallur Parliamentary Constituency of Tamil Nadu where a freight Train carrying crude oil derailed near Tiruvallur railway station, resulted in a massive fire that disrupted train services on the vital Chennai-Arakkonam section. While there were no immediate reports of casualties, the incident endangered lives, severely affecting public transport, and highlighted grave lapses in railway safety, emergency preparedness, and track maintenance. Just weeks before this, another serious incident was narrowly averted at Kavarapettai railway station in Tamil Nadu, where a passenger train collided with a stationary goods train. The alertness of the loco pilot minimised the impact and prevented a major tragedy, but the collision

caused panic and injuries. These two incidents, occurring within a short span and in close proximity, underscore the growing vulnerability of Tamil Nadu's railway infrastructure. This is not an isolated case, India has witnessed a series of such derailments and accidents in recent months, raising nationwide concern over the deteriorating condition of railway systems, shortage of manual gangmen, and delayed inspections. The Tiruvallur and Kavarapettai incidents, occurring in densely populated and strategically significant corridors, reveal how underinvestment in safety protocols continue to jeopardise train operations.

(xvii) Need to impose prohibition on use of Paraquat, a highly toxic herbicide used for weed management in crops in Telangana and other parts of the country

SHRI RAMASAHAYAM RAGHURAM REDDY (KHAMMAM): I would like to express grave concern over the continued use of Paraquat, a highly toxic herbicide across agricultural regions, particularly in Telangana. Despite being banned in over 60 countries, Paraquat remains legally available in India, leading to alarming rates of poisoning, environmental degradation, and potential food contamination. Field reports and medical studies confirm that Paraquat exposure has caused numerous fatalities, with farmers and agricultural laborers—often unaware of its hazards and lacking protective equipment—being the worst affected. In Telangana and neighboring Andhra Pradesh, Paraquat has been linked to several farmer suicides and fatal accidental poisonings. Additionally, Paraquat residues in staple crops such as wheat and pulses exceed permissible limits, posing serious public health risks. Given its

irreversible health effects, environmental persistence, and the availability of safer alternatives, I urge the Hon'ble Minister for Chemicals and Fertilizers to consider a phased ban on Paraquat. Simultaneously, efforts must be made to raise awareness, promote sustainable weed management practices, and strengthen farmer protections. Swift and decisive action will safeguard lives, protect our food systems, and uphold the dignity of India's farming community.

(xviii) Regarding Indian citizens missing in Russia

श्री अमरिंदर सिंह राजा वारिंग (लुधियाना) : मैं रूस में एक वर्ष से लापता 14 भारतीयों की स्थिति की ओर सरकार का ध्यान आकर्षित कराना चाहता हूँ। इनके परिवार लगातार चिंता और अनिश्चितता में हैं। मीडिया रिपोर्ट्स के अनुसार, आशंका है कि ये भारतीय नागरिक किसी तरह रूसी सेना में भर्ती कर लिए गए हैं। मैं जानना चाहता हूँ कि क्या भारत सरकार ने यह मुद्दा रूस सरकार के सामने उठाया है? क्या इस पर कोई जांच हुई है? यदि नहीं, तो क्यों नहीं? यह भी सामने आया है कि इन नागरिकों को फर्जी एजेंटों ने मलेशिया, सिंगापुर, इटली में नौकरी का झांसा देकर मास्को भेजा और उनसे लाखों रुपये ठगे। क्या ऐसे एजेंटों पर कोई कार्रवाई हुई है? सरकार जाँचों का हवाला दे सकती है, राजनयिक प्रयासों का हवाला दे सकती है, कह सकती है कि भविष्य में ऐसी घटनाएं न हों, इसके लिए प्रोटोकॉल लागू हैं। लेकिन यह पहली बार नहीं है जब विदेश में काम की तलाश कर रहे भारतीयों को हम सुरक्षित नहीं रख सके। मैं आग्रह करता हूँ कि इस मामले को अत्यंत संवेदनशीलता और तत्परता के साथ लें और हमारे इन लापता भाइयों को खोजने के लिए हर संभव प्रयास करें ताकि उनके परिजनों को राहत मिल सके।

(xix) Need to reserve a separate railway coach for Army personnel

श्री सनातन पांडेय (बलिया) भारत के गौरवशाली परंपरा एवं इतिहास में भारतीय सेना का सर्वोच्च स्थान है। भारतीय सेना के वीर जवानों ने समय-समय पर अपने प्राणों की आहुति देकर देश की रक्षा

की है। भारतीय सेना ने विश्व में भारत का मान सम्मान बढ़ाया है लेकिन मुझे अफसोस है कि जवानों की कुर्बानी को हमारी सरकार इनका मान सम्मान नहीं दे पा रही है। अभी हाल ही में भारत-पाकिस्तान के बीच जो अघोषित युद्ध हुआ, जिसमें पाकिस्तानी सेना के मंसूबों पर पानी फेर दिया गया। लेकिन हमारी सरकार हमारे वीर जवानों को वह सुविधा नहीं दे पा रही है जिससे जवानों के मनोबल पर प्रतिकूल प्रभाव पड़ रहा है। अभी हाल ही में प्रयागराज में ट्रेन कंडक्टर के द्वारा 24 जवानों को ट्रेन से उतार दिया गया है जिस पर सरकार से जवाब चाहता हूँ तथा निम्नलिखित मांगें सरकार के समक्ष रख रहा हूँ जिस पर विचार कर पूर्व में निर्णय लिया जाए जिससे कि जवानों के मनोबल पर प्रतिकूल प्रभाव न पड़े। पहले जवानों की छुट्टी सुबह मंजूर होती है और शाम को ट्रेन से जवानों को घर के लिए बिना आरक्षण निकलना पड़ता है। सरकार हर ट्रेन में एक थर्ड एसी का कोच अलग से जवानों के लिए लगा सकती है जिससे जवानों को आरक्षित और आरामदायक यात्रा की सुविधा प्रदान हो सके।

(xx) Regarding construction of Railway underpass at level crossing between Khajurhat and Kurebhar in Ayodhya district, Uttar Pradesh

श्री लालजी वर्मा (अम्बेडकर नगर) : जिला अयोध्या में खजुरहट व कुरेभार के मध्य किलोमीटर संख्या 29/17-18 के बीच रेलवे ट्रैक के दोनों तरफ रास्ता है जो कि (अयोध्या-सुल्तानपुर मार्ग) एन0एच0 330 को क्षेत्र के दर्जनों ग्रामों को जोड़ता है। रेलवे ट्रैक पर क्रासिंग न होने के कारण उक्त दर्जनों ग्रामों की जनता को एन0एच0 330 पर जाने के लिए अत्यधिक कठिनाई का सामना करना पड़ता है। तथा यह सुरक्षा की दृष्टि से भी ठीक नहीं है। अस्तु इस लोक महत्व के तात्कालिक प्रश्न पर सरकार से उपरोक्त रास्ते पर किमी0 29/17-18 पर अंडरपास बनाने की मांग करता हूँ।

(xxi) Regarding problems being faced by the Bengali speaking migrant workers at Jai Hind Colony in Vasant Kunj, New Delhi

SHRIMATI JUNE MALIAH (MEDINIPUR): I would like to draw the attention of the Minister of Home Affairs to the grave humanitarian crisis unfolding at Jai

Hind Colony in Vasant Kunj, New Delhi, home to a large population of Bengali-speaking migrant workers. In recent days, electricity connections have been disconnected, water supply halted, and private water tankers blocked by law enforcement. These actions have reportedly been carried out despite the matter being sub-judice, causing immense distress to hundreds of working-class families. Residents are being subjected to forcible eviction without proper rehabilitation or legal recourse. Many of them are Indian citizens who have lived and worked in the city for decades. I urge the Government to ensure immediate restoration of essential services, put an urgent halt to the eviction drive, and conduct a fair, lawful, and humane review of the matter in consultation with all stakeholders.

(xxii) Regarding alleged error in publication of map of India by NITI Aayog showing Bihar as West Bengal

SHRIMATI PRATIMA MONDAL (JAYNAGAR): A grave error has been identified in an official NITI Aayog publication where Bihar has been erroneously marked as West Bengal on the map of India. This oversight undermines the identity and constitutional status of West Bengal and reflects a concerning lapse in institutional diligence. It is an affront to the identity, dignity of the State. It reflects a shocking lack of serious questions about the reliability of official publications. My request to the government is to immediately issue a formal correction and public apology for the erroneous map published by NITI Aayog and to fix accountability for this grave oversight. I also urge the government to ensure strict vetting mechanisms to prevent such disrespectful error in future

official publications.

(xxiii) Need to provide railway infrastructure to Tiruvannamalai in order to develop the city as a tourist destination

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): The Temple city of Tiruvannamalai attracts lakhs of visitors for Dharshan of Lord Arunachaleswarar and Girivalam. Therefore, there is huge influx of pilgrims from various parts of the country as well as from abroad. There is urgent need for enrichment of tourists infrastructure and facilities along with fast mode of transportation for easy access to Tiruvannamalai. In this regard, Hon'ble Railway Minister, may, therefore, take necessary action to induct more number of daily superfast direct trains linking Bengaluru - Hyderabad and Chennai rail route with Tiruvannamalai. Further, Vande-Bharat Train on the route between Chennai to Tiruvannamalai must be introduced without any delay to facilitate the pilgrims from different parts of the country to visit Tiruvannamalai. I assure that the revenue so generated to the railways would be of ample amount besides harnessing the opportunity for employment generation due to enhancing facilities in and around of Tiruvannamalai as tourist destination for domestic as well as the global pilgrims.

(xxiv) Regarding publication of Keezhadi excavation report

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): I would like to bring the urgent attention of the Government to the delay in publishing the Keezhadi excavation report. The Keezhadi excavation was conducted in two phases – 2014-15 and 2015- 16 under an archeologist whom the Union

Government transferred midway and had later stopped the third phase of excavation stating that there were no significant findings. Later the Tamil Nadu State Department of Archaeology took over it in 2018 and had discovered 15,000 artefacts so far and had also proved that Keezhadi was a thriving urban civilisation that dates back to 6th century BCE. A detailed report on the first two phases of the excavations was submitted to the Archaeological Survey of India (ASI) in January 2023 by the archaeologist. The ASI returned the report to him on May 21, 2025 asking him to revise the report for greater authenticity. It must be noted that the report has evidence based on scientific methods including carbon-dating accredited by international labs like the US Beta Analytics labs, multiple experts support that as the same provides ample proofs for authenticity. Therefore, I urge the Union Government to publish the Keezhadi excavation report as early as possible without any further delay.

(xxv) Need to establish a Services Selection Board (SSB) Centre for Army at Vizianagaram or Vishakhapatnam

SHRI APPALANAIDU KALISSETTI (VIZIANAGARAM): I would like to bring to the attention of the Government an important issue concerning the youth and defence aspirants of Andhra Pradesh. Despite our state's long-standing contribution to the armed forces, Andhra Pradesh does not have a Services Selection Board (SSB) centre for the Army. As a result, candidates who clear the NDA, CDS, and other officer-level written examinations are forced to travel long distances—to Bhopal, Allahabad, or Bengaluru—for their interviews. This poses a significant financial and logistical burden, particularly on candidates

from rural and economically weaker backgrounds. My Parliamentary Constituency, Vizianagaram, along with neighbouring districts like Srikakulam and Visakhapatnam, has a proud legacy of sending youth to serve in the Indian Army. However, the absence of an SSB centre in our state acts as a barrier for many deserving aspirants. I urge the Ministry of Defence to consider setting up of an Army SSB centre in Andhra Pradesh, preferably in Vizianagaram or Visakhapatnam, where land, infrastructure, and connectivity are readily available. This will not only ease the journey for thousands of aspirants in Andhra Pradesh and neighbouring states like Odisha and Chhattisgarh, but also promote equitable access to defence services across regions.

(xxvi) Need to address the problem of water logging in railway underpasses at level crossing Nos. 98C and 99C on Baijnathpur – Mathai railway section in Bihar

श्री दिनेश चंद्र यादव (मधेपुरा) : बिहार राज्य के पूर्व मध्य रेलवे अन्तर्गत समस्तीपुर डिविजन के बैजनाथपुर-मठाही के बीच ढ़ाला संख्या-98C खजूरी एवं ढ़ाला संख्या-99C परिहारपुर में अंडर-पास का निर्माण हुआ था, लेकिन उक्त दोनों अंडर-पास में बरसात के दिनों में 5-6 फीट पानी लग जाता है। उक्त अंडर-पास के नीचे से एम्बुलेंस भी नहीं गुजर सकती है, जिससे दूसरे हिस्से की बड़ी आबादी में आपात स्थिति होने की अवस्था में एम्बुलेंस नहीं जा पाती है। लोग काफी परेशान हो जाते हैं। अतः मैं, माननीय रेलमंत्री जी से अनुरोध करता हूँ कि उक्त दोनों अंडर-पास के निर्माण को सुधारा जाये, जिससे आम लोगों को सुविधा मिल सके।

(xxvii) Need to expedite approval of Kakinada Coastal Erosion Mitigation Project in Andhra Pradesh

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): I would like to bring to the urgent attention of the Ministry of Home Affairs the alarming and ongoing crisis

of coastal erosion in Kakinada, East Godavari district of Andhra Pradesh. According to the National Centre for Coastal Research, over 52.8% of Kakinada's coastline is facing severe erosion—the highest in the state. In just five villages—Nemam, Komarigiri, Aminabad, Uppada, and Subbampeta—over 650 acres of land and more than 1,000 houses have been lost to the sea since independence. This has deeply impacted fishermen, farmers, and weavers, including those who produce the world-renowned Uppada Jamdani sarees. Their homes, livelihoods, and heritage are at stake. Temporary fixes like seawalls and geo-bags have failed to provide lasting solutions. In response, the Kakinada Coastal Erosion Mitigation Project has been proposed by the Andhra Pradesh State Disaster Management Authority, in collaboration with NCCR. The project—worth ₹323 crore—offers a scientifically grounded, long-term strategy, including tetrapod seawalls, groynes, and beach nourishment, with a proven 23% internal rate of return. I urge the Ministry of Home Affairs to expedite the approval of this project pending with the National Disaster Management Authority, and ensure immediate implementation to safeguard the lives, livelihoods, and heritage of coastal communities in Kakinada.

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, आप सभी बहुत वरिष्ठ माननीय सदस्य हैं। आप सभी सदन की मर्यादा और गरिमा को जानते हैं। आप सभी माननीय बहुत ही अनुभवी हैं। आप सभी को पता होना चाहिए कि विपक्ष की भूमिका क्या है?

... (व्यवधान)

माननीय सभापति : आज लगातार तीसरे दिन लोक सभा में प्रश्न काल, जिसमें कई माननीय सदस्य अपने प्रश्न लगाते हैं और वे अपने उत्तर की प्रतीक्षा करते हैं, उसमें बहुत से माननीय सदस्यों के प्रश्नों के उत्तर आए भी। आज बहुत से महत्वपूर्ण प्रश्न थे, जिनमें रेलवे इत्यादि थे और कई सदस्य प्रश्न पूछने से वंचित रहे।

... (व्यवधान)

माननीय सभापति : पूरा देश सदन की गरिमा और आचरण को देख रहा है। यह ठीक नहीं है। मैं आप सभी से आग्रह करती हूँ कि आप कृपया सदन को चलने दें। सरकार आपके सभी विषयों पर चर्चा करना चाहती है।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, आपका यह आचरण ठीक नहीं है। यह सदन की गरिमा के अनुरूप नहीं है। सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

12.07 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Krishna Prasad Tenneti in the Chair)

... (व्यवधान)

माननीय सभापति: कृपया, आप सभी लोग बैठ जाइए।

... (व्यवधान)

HON. CHAIRPERSON: Kindly be seated.

... (*Interruptions*)

HON. CHAIRPERSON: Kindly be seated. Today, there is a discussion on a very important matter.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, today, there is a discussion on a very important matter.

... (*Interruptions*)

माननीय सभापति: माननीय सदस्यगण, आज सदन में बहुत ही महत्वपूर्ण बिल पेश होने जा रहा है।

... (व्यवधान)

14.01 hrs

At this stage, Shri Abhay Kumar Sinha, Dr. Amar Singh, Sushri Sayani Ghosh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

HON. CHAIRPERSON: It is a very, very important matter which relates to the Scheduled Tribes of Goa.

... (*Interruptions*)

माननीय सभापति: माननीय सदस्यगण, आज हम गोवा राज्य, सभा निर्वाचन-क्षेत्र, अनुसूचित जनजाति प्रतिनिधित्व का पुनः समायोजन विधेयक के बारे में बोलने जा रहे हैं। आज अनुसूचित जनजाति संबंधी बिल पर बोलने की अपॉर्चुनिटी आई है। आप अनुसूचित जनजाति से संबंधित बिल पर बोलने की अपॉर्चुनिटी नहीं देंगे तो यह अच्छी बात नहीं है।

... (व्यवधान)

HON. CHAIRPERSON: I request you all to kindly go back and be seated. Let there be a discussion on the STs of Goa.

... (*Interruptions*)

HON. CHAIRPERSON: I am requesting you to go back to your seats. In the last two days, we have lost precious time.

... (*Interruptions*)

HON. CHAIRPERSON: Kindly go back and be seated. We have already lost very precious time in the last two days.

... (*Interruptions*)

HON. CHAIRPERSON: As you all know, today, there is a discussion on a very important Bill which is with respect to the STs of Goa.

... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, आज सदन में अनुसूचित जनजाति के संबंध में बिल पर चर्चा होनी है। Kindly allow the Bill to be discussed.

... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, ऐसे नहीं चलेगा। We have already told you that you cannot bring placards in the House.

... (*Interruptions*)

HON. CHAIRPERSON: You cannot bring placards in the House like this. Kindly be seated.

... (*Interruptions*)

HON. CHAIRPERSON: I am requesting all of you to be seated.

... (*Interruptions*)

HON. CHAIRPERSON: I am once again requesting you to be seated. This is a very, very important Bill. Please be seated.

... (*Interruptions*)

HON. CHAIRPERSON: In spite of my repeated requests, it seems that you do not want any discussion on the STs of Goa. It is very unfortunate.

... (*Interruptions*)

HON. CHAIRPERSON: It is very, very unfortunate that you do not want any discussion on the STs of Goa.

... (*Interruptions*)

माननीय सभापति : सभा की कार्यवाही गुरुवार, दिनांक 24 जुलाई, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

14.03 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, July 24, 2025/Sravana 2, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	46
2	Dr. Pradeep Kumar Panigrahy	49
3	Dr. Prashant Yadaorao Padole	57
4	Dr. Shrikant Eknath Shinde	50
5	Ms. Bansuri Swaraj	42
6	Ms. S Jothimani	51
7	Shri Amra Ram	52
8	Shri Arun Kumar Sagar	44
9	Shri Balabhadra Majhi	42
10	Shri Captain Viriato Fernandes	60
11	Shri Chavan Ravindra Vasantrao	43
12	Shri Chavda Vinod Lakhamshi	45
13	Shri Devusinh Chauhan	55
14	Shri Dharambir Singh	53
15	Shri Giridhari Yadav	41
16	Shri Hibi Eden	58
17	Shri Janardan Mishra	57
18	Shri Manish Jaiswal	43
19	Shri Mukeshkumar Chandrakaant Dalal	55
20	Shri Nalin Soren	59
21	Shri P P Chaudhary	45

22	Shri Pradyut Bordoloi	46
23	Shri Praveen Khandelwal	47
24	Shri Rajesh Verma	50
25	Shri Sachithanantham R	51
26	Shri Satpal Brahamchari	59
27	Shri Shyamkumar Daulat Barve	48
28	Smt. June Maliah	56
29	Smt. Lovely Anand	41
30	Smt. Sanjna Jatav	54

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	639
2	Adv Gowaal Kagada Padavi	612
3	Adv. Adoor Prakash	507, 639
4	Com. Selvaraj V	665, 487
5	Dr. Alok Kumar Suman	566
6	Dr. Amar Singh	653
7	Dr. Amol Ramsing Kolhe	501, 632
8	Dr. Anand Kumar	618, 658
9	Dr. Bachhav Shobha Dinesh	564
10	Dr. Bhola Singh	615, 513
11	Dr. Byreddy Shabari	607
12	Dr. C M Ramesh	590
13	Dr. D Ravi Kumar	651
14	Dr. D. Purandeswari	636
15	Dr. Faggan Singh Kulaste	655
16	Dr. Ganapathy Rajkumar P	657
17	Dr. Hemant Vishnu Savara	535, 532, 464
18	Dr. Indra Hang Subba	635
19	Dr. K Sudhakar	624
20	Dr. Kadiyam Kavya	509
21	Dr. Kirsan Namdeo	483

22	Dr. M K Vishnu Prasad	527
23	Dr. M P Abdussamad Samadani	592
24	Dr. Manna Lal Rawat	485
25	Dr. Mohammad Jawed	484
26	Dr. Nishikant Dubey	492
27	Dr. Rajesh Mishra	579, 506, 504
28	Dr. Rajkumar Sangwan	552, 481
29	Dr. Rani Srikumar	664
30	Dr. Sanjay Jaiswal	663, 562
31	Dr. Shashi Tharoor	531
32	Dr. Shivaji Bandappa Kalge	493, 668
33	Dr. T Sumathy Alias Thamizhachi Thangapandian	571
34	Dr. Thirumaavalavan Tholkappiyan	677, 462
35	Md Abu Taher Khan	676, 501
36	Md. Rakibul Hussain	554
37	Mr Pathan Yusuf	586
38	Ms Iqra Choudhary	481
39	Ms Kangna Ranaut	513, 464
40	Ms Mahua Moitra	667
41	Ms. Bansuri Swaraj	546
42	Ms. Praniti Sushilkumar Shinde	477
43	Prof. Sougata Ray	670
44	Prof. Varsha Eknath Gaikwad	632, 463

45	Shri Selvaganapathi T.M.	581
46	Shri Abhay Kumar Sinha	641
47	Shri Adhikari Deepak Dev	602
48	Shri Aditya Yadav	558
49	Shri Ajay Bhatt	669
50	Shri Ajay Kumar Mandal	538
51	Shri Alok Sharma	513, 561
52	Shri Amarsing Tisso	660
53	Shri Anand Bhadauria	666
54	Shri Anil Firojiya	642
55	Shri Anto Antony	639
56	Shri Anup Sanjay Dhotre	467
57	Shri Anurag Sharma	640
58	Shri Appalanaidu Kalisetti	678, 607
59	Shri Arun Bharti	587
60	Shri Arun Govil	598
61	Shri Arvind Dharmapuri	575, 499
62	Shri Arvind Ganpat Sawant	548, 518, 495
63	Shri Asaduddin Owaisi	585
64	Shri Ashish Dubey	689
65	Shri Ashok Kumar Rawat	580, 504
66	Shri Azad Kirti Jha	620
67	Shri B K Parthasarathi	537
68	Shri B Y Raghavendra	570

69	Shri Babu Singh Kushwaha	481
70	Shri Baijayant Panda	619
71	Shri Bajrang Manohar Sonwane	463, 632
72	Shri Balabhadra Majhi	562, 506
73	Shri Balashowry Vallabhaneni	525
74	Shri Balwant Baswant Wankhade	519
75	Shri Balya Mama Suresh Gopinath Mhatre	582
76	Shri Bapi Haldar	617
77	Shri Basavaraj Bommai	604, 559
78	Shri Bastipati Nagaraju	544
79	Shri Benny Behanan	639
80	Shri Bhartruhari Mahtab	532, 545, 513
81	Shri Bhaskar Murlidhar Bhagare	463, 632
82	Shri Bhojraj Nag	513, 562
83	Shri Bhumare Sandipanrao Asaram	668, 493, 496, 623
84	Shri Bibhu Prasad Tarai	579, 504
85	Shri Bidyut Baran Mahato	502
86	Shri Biplab Kumar Deb	682
87	Shri Brijendra Singh Ola	683
88	Shri Brijmohan Agrawal	472
89	Shri Buntty Vivek Sahu	672
90	Shri C N Annadurai	515, 487
91	Shri Captain Brijesh Chowta	627
92	Shri Chamala Kiran Kumar Reddy	498, 468

93	Shri Chandra Prakash Choudhary	674
94	Shri Charanjit Singh Channi	601
95	Shri Chintamani Maharaj	464
96	Shri Daggumalla Prasada Rao	671
97	Shri Damodar Agrawal	593, 494, 579
98	Shri Darshan Singh Choudhary	588
99	Shri Devesh Shakya	543
100	Shri Dhaval Laxmanbhai Patel	505
101	Shri Dileshwar Kamait	609
102	Shri Dilip Saikia	633, 502
103	Shri Dineshbhai Makwana	663, 502
104	Shri Dulu Mahato	577
105	Shri Durai Vaiko	478
106	Shri Dushyant Singh	626
107	Shri Eatala Rajender	468
108	Shri Eswarasamy K	480
109	Shri G Kumar Naik	647
110	Shri G Lakshminarayana	524
111	Shri G M Harish Balayogi	625, 565
112	Shri Ganesh Singh	567
113	Shri Gaurav Gogoi	499
114	Shri Godam Nagesh	532, 633
115	Shri Gurmeet Singh Meet Hayer	628
116	Shri Gyaneshwar Patil	668, 623, 493, 496

117	Shri Hanuman Beniwal	490
118	Shri Imran Masood	466
119	Shri Jagannath Sarkar	475
120	Shri Janardan Mishra	561
121	Shri Janardan Singh Sigriwal	573, 656
122	Shri Jashubhai Bhilubhai Rathva	579, 546
123	Shri Jaswantsinh Sumanbhai Bhabhor	500
124	Shri Joyanta Basumatary	569
125	Shri Jugal Kishore	686
126	Shri K C Venugopal	529, 507
127	Shri K E Prakash	583
128	Shri K Radhakrishnan	629
129	Shri K Sudhakaran	551
130	Shri Kalyan Banerjee	578
131	Shri Kanwar Singh Tanwar	561
132	Shri Kaushalendra Kumar	631
133	Shri Khagen Murmu	513, 562
134	Shri Khalilur Rahaman	611
135	Shri Kishori Lal	673
136	Shri Kodikunnil Suresh	533
137	Shri Konda Vishweshwar Reddy	621
138	Shri Kota Srinivasa Poojary	623, 608
139	Shri Krishna Prasad Tenneti	542
140	Shri Kuldeep Indora	687

141	Shri Lavu Sri Krishna Devarayalu	565
142	Shri Lumbaram Choudhary	561, 633
143	Shri M K Raghavan	557, 512
144	Shri Maddila Gurumoorthy	528
145	Shri Mahesh Kashyap	504, 562
146	Shri Malaiyarasan D	482
147	Shri Mani A	603
148	Shri Manickam Tagore B	476
149	Shri Manish Tewari	574
150	Shri Matheswaran V S	553
151	Shri Mohibbullah	536, 484
152	Shri Mohite Patil Dhairyasheel Rajsinh	463, 632
153	Shri Muhammed Hamdullah Sayeed	522
154	Shri Murari Lal Meena	563
155	Shri Murasoli S	487
156	Shri N K Premachandran	634
157	Shri Naba Charan Majhi	535, 579, 562
158	Shri Narayan Tatu Rane	613
159	Shri Narayandas Ahirwar	675
160	Shri Navaskani K	679, 515, 487
161	Shri Nilesh Dnyandev Lanke	463, 632
162	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	501, 548
163	Shri P C Mohan	555

164	Shri P P Chaudhary	506
165	Shri P V Midhun Reddy	461
166	Shri Parbhubhai Nagarbhai Vasava	506, 504
167	Shri Parimal Suklabaidya	684
168	Shri Parshottambhai Rupala	659
169	Shri Patel Umeshbhai Babubhai	661
170	Shri Prabhakar Reddy Vemireddy	474
171	Shri Pradeep Kumar Singh	559
172	Shri Pradeep Purohit	514
173	Shri Praveen Patel	562, 504, 506
174	Shri Pushpendra Saroj	481, 487
175	Shri Putta Mahesh Kumar	547
176	Shri Radheshyam Rathiya	504
177	Shri Rahul Gandhi	591
178	Shri Rahul Kaswan	560
179	Shri Rahul Singh Lodhi	521
180	Shri Raja Ram Singh	606
181	Shri Rajabhau Parag Prakash Waje	650
182	Shri Rajeev Rai	497
183	Shri Rajesh Naranbhai Chudasama	471
184	Shri Rajesh Ranjan	680
185	Shri Rajiv Pratap Rudy	644
186	Shri Rajmohan Unnithan	643
187	Shri Raju Bista	473

188	Shri Rakesh Rathor	589, 481, 501, 487
189	Shri Ram Shiromani Verma	658
190	Shri Ramasahayam Raghuram Reddy	465
191	Shri Ramashankar Vidharthi Rajbhar	654
192	Shri Ramprit Mandal	631
193	Shri Ramvir Singh Bidhuri	517
194	Shri Rao Rajendra Singh	638
195	Shri Ravindra Shukla Alias Ravi Kishan	562
196	Shri Robert Bruce C	530
197	Shri Rodmal Nagar	464, 506
198	Shri S Jagathratchakan	462
199	Shri S Venkatesan	576, 484
200	Shri Sanjay Dina Patil	463, 632
201	Shri Sanjay Haribhau Jadhav	518, 501
202	Shri Sanjay Uttamrao Deshmukh	495
203	Shri Saptagiri Sankar Ulaka	486
204	Shri Sasikanth Senthil	597, 531
205	Shri Saumitra Khan	488
206	Shri Selvam G	515, 487
207	Shri Shafi Parambil	512
208	Shri Shankar Lalwani	546, 545, 504
209	Shri Shrirang Appa Chandu Barne	556, 540
210	Shri Sribharat Mathukumilli	550
211	Shri Subbarayan K	487, 665

212	Shri Sudama Prasad	508
213	Shri Sukanta Kumar Panigrahi	645
214	Shri Sukhjinder Singh Randhawa	546, 545, 504
215	Shri Sunil Kumar	584
216	Shri Suresh Kumar Kashyap	546, 506
217	Shri Suresh Kumar Shetkar	630, 476
218	Shri T R Baalu	648
219	Shri Tangella Uday Srinivas	622
220	Shri Tanuj Punia	596
221	Shri Tatkare Sunil Dattatrey	523
222	Shri Tejasvi Surya	688, 464
223	Shri Tharaniventhan M S	541
224	Shri Trivendra Singh Rawat	637
225	Shri Ummeda Ram Beniwal	479
226	Shri V K Sreekandan	549
227	Shri Vamsi Krishna Gaddam	681
228	Shri Varun Chaudhry	489
229	Shri Ve Vaithilingam	572
230	Shri Vijay Baghel	662, 506, 501
231	Shri Vijay Kumar Dubey	690
232	Shri Vijayakumar Alias Vijay Vasanth	476
233	Shri Virendra Singh	652
234	Shri Vishaldada Prakashbapu Patil	614
235	Shri Vishnu Datt Sharma	599

236	Shri Vishnu Dayal Ram	559, 562
237	Shri Vishweshwar Hegde Kageri	506, 532
238	Shri Y S Avinash Reddy	520
239	Shri Yogender Chandolia	608, 545
240	Shri Zia Ur Rehman	605
241	Smt. Aparajita Sarangi	633
242	Smt. Bharti Pardhi	540
243	Smt. Bijuli Kalita Medhi	491, 633
244	Smt. D K Aruna	511, 468
245	Smt. Delkar Kalaben Mohanbhai	496, 668, 623, 493
246	Smt. Dhanorkar Pratibha Suresh	656
247	Smt. Geniben Nagaji Thakor	470
248	Smt. Harsimrat Kaur Badal	539
249	Smt. Joba Majhi	649
250	Smt. Jyotsna Charandas Mahant	595
251	Smt. Kamaljeet Sehrawat	545
252	Smt. Kamlesh Jangde	494
253	Smt. Kanimozhi Karunanidhi	646
254	Smt. Lovely Anand	631
255	Smt. Mahima Kumari Mewar	559
256	Smt. Mala Rajya Laxmi Shah	559
257	Smt. Malvika Devi	510
258	Smt. Manju Sharma	610
259	Smt. Poonamben Hematbhai Maadam	534

260	Smt. Rachna Banerjee	516, 487
261	Smt. Roopkumari Choudhary	526
262	Smt. Sangeeta Kumari Singh Deo	469
263	Smt. Shobhanaben Mahendrasinh Baraiya	568, 535, 506
264	Smt. Smita Uday Wagh	594, 568, 535
265	Smt. Supriya Sule	463, 632
266	Smt. Vijaylakshmi Devi	600
267	Thiru D M Kathir Anand	616
268	Thiru Dayanidhi Maran	503
269	Thiru Thanga Tamilselvan	685

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Prime Minister	:
Atomic Energy	: 45
Coal	: 43, 47, 56
Communication	: 51, 52
Consumer Affairs, Food and Public Distribution	: 59
Development of North Eastern Region	:
Earth Sciences	:
Electronics and Information Technology	: 42
Information and Broadcasting	:
Mines	: 48, 53, 57
Minority Affairs	: 46
New and Renewable Energy	:
Parliamentary Affairs	:
Personnel, Public Grievances and Pensions	:

Planning	:	
Railways	:	41, 44, 49, 50, 54, 55, 58, 60
Science and Technology	:	
Space	:	
Statistics and Programme Implementation	:	

(ii) Ministry-wise Index to Unstarred Questions

Prime Minister	:	
Atomic Energy	:	486, 497, 530, 545, 558, 609
Coal	:	470, 488, 504, 509, 527, 596, 620, 652, 654, 672
Communication	:	471, 473, 477, 500, 515, 518, 532, 547, 548, 556, 580, 600, 615, 618, 627, 635, 642, 644, 668, 670, 673, 682, 684, 689
Consumer Affairs, Food and Public Distribution	:	465, 472, 474, 493, 525, 526, 539, 540, 541, 550, 588, 602, 610, 638, 661, 671, 675, 688
Development of North Eastern Region	:	502, 554, 619, 660
Earth Sciences	:	462, 495, 549, 551, 616, 628, 667
Electronics and Information Technology	:	461, 480, 498, 503, 505, 531, 533, 535, 542, 559, 564, 574, 575, 585, 587, 589, 592, 603, 613, 647, 653, 678, 679
Information and Broadcasting	:	468, 482, 513, 529, 567, 573, 578, 598, 604, 607, 611
Mines	:	469, 476, 479, 485, 537, 560, 562, 565, 593, 649, 674
Minority Affairs	:	464, 484, 492, 507, 511, 544, 582, 586, 601,

	: 606, 617, 632, 651
New and Renewable Energy	483, 491, 506, 520, 521, 522, 523, 528, 543, : 555, 570, 572, 599, 623, 625, 633, 640, 641, 659
Parliamentary Affairs	:
Personnel, Public Grievances and Pensions	: 546, 677
Planning	: 494,496, 561, 631, 665
Railways	463, 466, 467, 478, 481, 487, 490, 499, 510, : 512, 514, 516, 517, 524, 534, 536, 538, 552, 553, 557, 563, 566, 569, 571, 576, 577, 581, 584, 591, 594, 597, 608, 612, 614, 621, 626, 629, 630, 634, 636, 637, 639, 643, 645, 646, 648, 650, 655, 656, 657, 658, 662, 664, 666, 669, 676, 680, 681, 683, 685, 687, 690
Science and Technology	: 475, 519,579, 583, 595, 605, 622, 663
Space	: 568, 590, 624, 686
Statistics and Programme Implementation	: 489, 501, 508

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
